CONTINUED FROM PART- 1

Publication After 18 Months:

The following Patent Applications have been published under Section 11A (3) of The Patents (Amendment) Act, 2005. Any Person may file representation by way of opposition to the Controller of Patents at the appropriate office against the grant of the patent in the prescribed manner under section 25(1) of the Patents (Amendment) Act, 2005 read with the rule 55 of The Patents (Amendment) Rules, 2006:

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202411050228 A

(19) INDIA

(22) Date of filing of Application :01/07/2024

(43) Publication Date : 09/01/2026

(54) Title of the invention : HEAT SINK

(51) International classification	:F28F0003040000, H01L0023467000, H01L0023473000, H01L0023367000, H01L0023400000	(71)**Name of Applicant :** **1)Daikin Airconditioning India Pvt. Ltd.** Address of Applicant :Daikin Airconditioning India Pvt. Ltd.(R&D Centre), SP2-12 to SP2-15 & SP2-24 to SP2-27, RIICO New Industrial Complex(Majrakath), Neemrana,Distt. Alwar,Rajasthan-301705, India Alwar Rajasthan India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Madaan, Ashish**
(33) Name of priority country	:NA	**2)Malik, Manish**
(86) International Application No	:NA	**3)Sharma, Pankaj**
Filing Date	:NA	**4)Fujimoto, Daisuke**
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
HEAT SINK The present invention relates to a heat sink (200). The heat sink (200) comprises a base plate (202) and a plurality of fins (206) extending vertically from the base plate (202). A central portion (204) of the base plate (202) is configured for contacting a heat source. Further, a plurality of indentations (208) are present on lateral surface of one or more of the plurality of fins (206). (To be published with Fig. 2)

No. of Pages : 12 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2024
(21) Application No.202411050266 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PEPTIDE BIO-THERAPEUTICS AS DECOY TO INHIBIT ENTRY OF HERPES SIMPLEX VIRUS

(51) International classification	:G16H0050200000, G16B0005000000, A61P0025000000, A61P0017020000, A61P0037020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Indian Council of Medical Research
Address of Applicant :V. Ramalingaswami Bhawan, P.O. Box No. 4911, Ansari Nagar, New Delhi – 110029, India New Delhi Delhi India
2)Manipal Academy of Higher Education
3)Council of Scientific and Industrial Research
(72)**Name of Inventor :**
1)HARIHARAPURA, Raghu Chandrashekar
2)RAHANGDALE, Rakesh Ravishankar
3)PASUPULETI, Mukesh
4)SHAIK, Fayaz Mohammad Abdul
5)BIRANGAL, Sumit Raosaheb

(57) Abstract :
The present disclosure generally relates to the field of biotechnology. The present disclosure specifically relates to an anti-HSV peptide sequence, comprising SEQ. ID NO. 1. The present disclosure also relates to an antiviral composition comprising: the anti-HSV peptide sequence and an antiviral drug, wherein the antiviral drug is selected from Acyclovir, Valacyclovir, Famciclovir, Penciclovir, Ganciclovir, Valganciclovir, Brivudine, Ribavirin or Vidarabine, and a combination thereof.

No. of Pages : 45 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2024
(21) Application No.202411050277 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A CONVERTIBLE DIRECT COOL (DC) REFRIGERATOR

(51) International classification	:F25D0017060000, F25D0017040000, F25D0029000000, F25D0011020000, F25D0021140000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LG ELECTRONICS INC.
Address of Applicant :20 Yeouido-dong, Yeongdeungpo-gu, Seoul 150-721, Republic of Korea Republic of Korea
(72)**Name of Inventor :**
1)NAIK Jatin Prakash
2)SINGH Amar

(57) Abstract :
A convertible direct cool (DC) refrigerator 100 controlled in one or more modes is disclosed. Further, a freezer compartment 102 provided at an upper portion of the convertible direct cool refrigerator 100. Further, the freezer compartment 102 includes an insulation layer on a base of the freezer compartment 102. Further, a refrigeration compartment 104 provided at a lower portion of the convertible direct cool refrigerator 100. Further, at least one fan 106 provided for blowing cool air from the freezer compartment 102 into the refrigeration compartment 104. Further, the at least one fan 106 blows cool air when the refrigerator in a one or more different modes. Further, a duct channel assembly 108 provided for passing the cool air from the at least one fan 106 to maintain the temperature in the one or more different modes. Fig. 1

No. of Pages : 16 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2024
(21) Application No.202411050286 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PLANAR FUEL ELECTRODE SUPPORTED SOEC OR R-SOEC AND PROCESS FOR ITS FABRICATION

(51) International classification	:C25B0001040000, H01M0008120000, C25B0009730000, H01M0008243200, C25B0015080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)COUNCIL OF SCIENTIFIC & INDUSTRIAL RESEARCH
Address of Applicant :Anusandhan Bhawan, 2 Rafi Ahmed Kidwai Marg, New Delhi 110001, India Delhi India
2)Carborundum Universal Limited
(72)**Name of Inventor :**
1)MUKHOPADHYAY, Jayanta
2)SHARMA, Abhijit Das
3)BISWAS, Debabrata
4)DAS, Suman
5)CHANDA, Barnasree
6)GUPTA, Goutam Kishore
7)GANGULY, Ritendu
8)Jabaseelan P
9)KUMAR, Prathap
10)MANDAL, Santanu

(57) Abstract :
The present invention relates to the process for fabricating a planar fuel electrode supported SOEC or R-SOEC using functional fuel electrode involving fewer process steps at lesser temperatures resulting in uniform and defect-free electrolyte layer. The invention further relates to a planar fuel electrode supported SOEC or R-SOEC using functional fuel electrode prepared by such a process, said cell relating to generation of hydrogen. The cells prepared by the invented process have better electrochemical properties. [FIGURE 2]

No. of Pages : 50 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2024
(21) Application No.202411050312 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A BASE UNIT OF A PEDESTAL FAN SYSTEM

(51) International classification	:F21Y0115100000, H01L0025070000, A43B0013140000, H01L0023492000, A43B0013100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Havells India Limited
Address of Applicant :QRG Towers, 2D, Sector-126, Expressway, Noida-201304, Uttar Pradesh, India Noida Uttar Pradesh India
(72)**Name of Inventor :**
1)BREJA, Tanishq
2)MISHRA, Rishabh
3)SINGH, Amanpreet

(57) Abstract :
Described herein is base unit [200] of pedestal fan system [100], comprising fan unit [102] including fan member [104] and motor member [106], stem unit [108] vertically extending from section between fan and motor member [104,106]. Base unit [200] detachably supports stem unit [108], thereby supporting fan unit [102]. Base unit [200] comprises base plate [202] defining stem connection portion [214] for supporting stem unit [108]. Base plate [202] further defining first half portion [204] and second half portion [206], separated by imaginary vertical plane passing through center of stem connection portion [214], bisecting base plate [202] into first and second half portions [204, 206], wherein imaginary plane is defined, such that second half portion [206] is within footprint of fan member [104], while first half portion [204] is within footprint of motor member [106], and wherein, first half portion [204] has greater mass than second half portion [206]. Refer Figure 3.

No. of Pages : 22 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :07/07/2024

(21) Application No.202411016656 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : AGONISM-ANTAGONISM IN ENDOSOMAL TLRS BY MODULATING CHEMICAL FEATURES IN 8-OXOPURINE: PROCESS FOR PREPARATION AND APPLICATION THEREOF

(51) International classification	:C07D471/04, A61K31/4745, A61K45/06
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Council of Scientific and Industrial Research
Address of Applicant :Anusandhan Bhawan, 2-Rafi Marg, New Delhi-110001 New Delhi Delhi India
(72)**Name of Inventor :**
1)ARINDAM TALUKDAR
2)DIPYAMAN GANGULY
3)DIPIKA SARKAR
4)SHRESTHA PATTANAYAK
5)UDDIPTA GHOSH DASTIDAR
6)PURBITA BANDOPADHYAY
7)BISHNU PRASAD SINHA
8)SHREYA ROY
9)JAFAR SARIF
10)RANIT D. ROZARIO
11)TRISHA GHOSH
12)RIMICA DAS

(57) Abstract :
Toll-like receptors (TLRs) are integral components of the innate immune system, serving as key players in the recognition and response to microbial pathogens. TLR7, TLR8 and TLR9 are located inside the cell within the endosomal-lysosomal compartments, subsequently specialized for detecting microbial nucleic acids after microbes get phagocytosed and reach the endosomal compartments. The biological importance of TLR agonists lies in their ability to serve as powerful tools for studying innate immune responses, developing vaccines, and potential therapeutic applications. Additionally, TLR agonists have been explored as immunotherapies, whereas antagonists of these TLRs could serve as novel pathogenic node in different autoimmune disease contexts. Thus, both agonists and antagonists of these endosomal TLRs have therapeutic significance in different clinical context. The previous studies in 8-oxoadenine class depicted that the C-6 position -NH2 group is extremely important for recognition of the agonistic active site and subsequent interferon (IFN) induction. The present invention explores ability of 8-oxopurine derivatives, which does not contain the essential C-6 amine group and was replaced with hydrogen. The replacement of C-6 amino with a hydrogen (H) in 8-oxopurine derivatives provided exciting insight into these endosomal TLR modulation. The ability to modulate the endosomal TLRs by 8-oxopurine derivatives in correlation/interrelation with various substitution at N-7, N-9 and C-2 with all the derivatives containing hydrogen at C-6 were reported. Structure 1

No. of Pages : 149 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202411050660 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A METHOD FOR FABRICATING CONTINUOUS FIBER REINFORCED CERAMIC MATRIX COMPOSITE AND A MATRIX COMPOSITE THEREOF

(51) International classification	:C04B0035800000, C04B0035830000, C04B0035573000, C04B0035565000, C04B0035626000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Chairman, Defence Research & Development Organisation (DRDO)
Address of Applicant :Ministry of Defence, Govt. of India, DRDO Bhawan, Rajaji Marg, New Delhi - 110011, India. New Delhi Delhi India
(72)**Name of Inventor :**
1)KUMAR, Suresh
2)MISRA, Manoj Kumar
3)DWIVEDI, Mayank

(57) Abstract :
The present disclosure relates a simpler and improved process for fabricating near-net shaped continuous fiber reinforced such as carbon fibers reinforced ceramic matrix like silicon carbide matrix composite articles of complex shape. The present invention also provides a continuous carbon fiber reinforced C/SiC composite with improved mechanical properties comprising the possible weight reduction of the system and stability against chemical attack in aerospace and propulsion systems. The process is useful for developing multi-directional fiber reinforced composites of large and thin structure with minimum or nil joining requirement to improve the machining efforts, process time and overall structural integrity cum strength.

No. of Pages : 29 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202411050661 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : NETWORK ON CHIP CONSTRUCTION THROUGH MULTI-INSTANCING

(51) International classification	:G06F0119120000, G06F0030390000, G06F0030300000, G06F0030327000, H04L0009400000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Baya Systems, Inc.
Address of Applicant :5201 Great America Parkway, Suite 100 Santa Clara, California, 95054 United States of America. California U.S.A.
(72)**Name of Inventor :**
1)HONNAHUGGI HARINATH VENKATA NAGA AMBICA PRASAD
2)NARAYANA SRI HARSHA GADE
3)ERIC NORIGE

(57) Abstract :
Apparatus and methods for constructing Network on Chips (NoCs) by algorithmically elaborating one or more of Network on Chips (NoCs) through a hierarchical topology composed of instantiations of sub-NoCs and leaf components, and one or more connectivity definitions. Designing NoCs using one or more instantiations of sub-NoCs reduces overheads during chip backend processes, such as for timing closure.

No. of Pages : 38 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202411050692 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A CURRENT REUSABLE CIRCUIT AND METHOD OF OPERATION THEREOF

(51) International classification	:H03B0005120000, H03B0027000000, H03L0007099000, H03K0003030000, H03L0007093000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)INDIAN INSTITUTE OF TECHNOLOGY ROPAR
Address of Applicant :INDIAN INSTITUTE OF TECHNOLOGY ROPAR, Birla Farms, Rupnagar - 140001, Punjab, India Rupnagar Punjab India
(72)**Name of Inventor :**
1)SAKARE, Mahendra
2)SHEIKH, Zahid Rashid
3)KAUR, Taranveer
4)NAGULAPALLI, Rajasekhar
5)SHRIMALI, Hitesh

(57) Abstract :
The present disclosure provides a current reusable circuit (100). The circuit (100) comprises a quadrature voltage-controlled oscillator (QVCO) (102) circuit configured to generate an output voltage swing (cp, cn). The circuit (100) further comprising a plurality of common mode logic (CML) dividers (104) vertically cascaded with the QVCO circuit (102), configured to operate as a frequency divider, and an operational amplifier (OPAMP) (106) configured to regulate a node potential (VT) of the QVCO circuit (102) and maintain an active load circuit (108) in a triode-biased region. The circuit (100) achieves improved power efficiency and better PSRR because of the inherent power supply regulation. This circuit (100) achieves an 187.4dB figure of merit (FOM). The proposed circuit achieves a phase noise of -110dBc/Hz.

No. of Pages : 26 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202411051025 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : WHEEL COVER FOR COVERING AN OPENING IN A WHEEL OF A VEHICLE

(51) International classification	:B60B0007000000, B62D0001060000, A46B0011000000, B60C0011160000, H04R0001080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Mercedes-Benz Group AG
Address of Applicant :Mercedesstraße 120, Stuttgart, 70372, Germany.
Stuttgart Germany
(72)**Name of Inventor :**
1)Vignesh Elamurugan
2)Hariprasad Ananda Chari

(57) Abstract :
A wheel cover (100) for covering an opening of a vehicle wheel (150) comprises a perforated cover (202) to be fitted to the opening of the wheel (150), and has perforations (204) to allow air to pass therethrough. A studded cover (208) having projections (210) corresponding to the perforations (204) of the perforated cover (202), and movably coupled to the perforated cover (202) for movement from a closed position and an open position when temperature of brake components exceeds a preset temperature value. In the closed position of the studded cover (208), the projections (210) of the studded cover (208) engage with the corresponding perforations (204) to close the perforations (204) to provide an aerodynamic profile to an outer surface of the wheel cover (100). In the open position of the studded cover (208), the perforations (204) let air to pass to cool brake components located within the wheel (150).

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202411051031 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A CLUTCH ACTUATION MECHANISM FOR A TRANSMISSION ASSEMBLY

(51) International classification	:F16D0025063800, F16D0048020000, F16D0065853000, F16D0065180000, F16D0121040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Mercedes-Benz Group AG
Address of Applicant :Mercedesstraße 120, Stuttgart, 70372, Germany.
Stuttgart Germany
(72)**Name of Inventor :**
1)Ganesha Neelappa
2)Harshal Vinayak Dhake

(57) Abstract :
A clutch actuation mechanism (200) for a transmission assembly comprises a piston cavity (202) provided in a housing (204) of the transmission assembly for receiving a hydraulic fluid, and includes a closed inner end (202-1) and an open outer end (202-2). A piston (206) is configured within the cavity (202) for linear movement toward the open outer end (202-2) under force from the hydraulic fluid actuate the clutch. An ejection spring (300) is disposed within the cavity (202) between the closed inner end (202-1) of the cavity (202) and an inner side (206-1) of the piston (206), which exert a biasing force on the piston (206) during pull-out operation, to facilitate self-ejection of the piston (206) from the cavity (202). Biasing force of the ejection spring is more than friction from the piston rings (212) but less than biasing force of a return spring (210).

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202411051037 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : INHALATION EXPOSURE CHAMBER FOR WHOLE BODY EXPOSURE OF SMALL TEST MODELS

(51) International classification	:H02J0007000000, A61D0007040000, C12M0001000000, H01L0021265000, C12Q0001000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Indian Institute of Technology Delhi
Address of Applicant :Hauz Khas, New Delhi - 110016, India. New Delhi Delhi India
2)All India Institute of Medical Sciences
(72)**Name of Inventor :**
1)DASGUPTA, Debabrata
2)PATIL, Asmita
3)KANDPAL, Abhishek
4)MISHRA, Chetan
5)ROY, Aditya
6)DONTHAM, Aditya
7)SARKAR, Swarnabha
8)RAY, Bahni
9)KUMAR, Mayank

(57) Abstract :
The present disclosure relates to an inhalation exposure chamber for whole body exposure of small test models. The inhalation chamber includes a diffuser section (1) positioned at the center of the chamber for uniform distribution of one or more chemical compositions, a main incubation unit (2) located below the diffuser section (1), wherein the incubation unit (2) is configured to house the small test models and expose the small test models to the one or more chemical compositions, an enclosing unit (3) surrounding the incubation unit (2) to collect and direct one or more exhaust gases outside the chamber and one or more detachable columns (4) fixed to the ground to support the incubation unit (2).

No. of Pages : 24 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :03/07/2024

(21) Application No.202411051055 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : A DIGITAL SYSTEM FOR GENERATING AN AMPLITUDE AND PHASE STABILIZED RF SAWTOOTH WAVEFORM

(51) International classification	:H04N0005232000, G06F0030340000, A61M0001260000, H04L0067120000, H03H0017060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)INDIAN INSTITUTE OF TECHNOLOGY DELHI
Address of Applicant :INDIAN INSTITUTE OF TECHNOLOGY DELHI, Hauz Khas, New Delhi – 110016, India New Delhi Delhi India
(72)**Name of Inventor :**
1)KAR, Subrat
2)SHARMA, Ashish
3)SAHU, Bhuban Kumar

(57) Abstract :
The proposed digitally controlled sawtooth waveform generator (100). The generator is configured to operate on SoC FPGA (6) with fast A/D (5) and D/A (7) capable of sampling at 125 MSamples/s. The MHB controller regulates frequencies to generate a sawtooth signal. The MHB controller consists of various signal processing algorithms like FIR filter, Direct Digital Synthesis (DDS) (15, 16, 17), IQ Demodulator (12) / Modulator (18), Digital-Down Conversion, and PID closed-loop control in the IQ domain. The SoC-FPGA (6) accepts commands (set-points, gains, reset switch) from the user over ethernet using a Graphical User Interface (GUI) designed in Python language. The MHB controller is having compact design, flexible and re-programmable.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2024
(21) Application No.202411050334 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR IMPROVING CALL CONNECT AND ANSWER RATES USING ADAPTIVE BRANDING

(51) International classification	:G06Q0030020000, H04M0003510000, H04M0003420000, G06Q0010060000, H04M0003436000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Assertion, Inc.
Address of Applicant :651 N Broad St, Suite 206, Middletown, Delaware, Zip code 19709, United State of America. Middletown, Delaware U.S.A.
(72)**Name of Inventor :**
1)SREEKANTH SUBRAHMANYA NEMANI
2)SATYAM LAD
3)SRINIVASAN NARAYANAN

(57) Abstract :
The present disclosure pertains to the field of adaptive branding, specifically the present disclosure relates to the method (100) for improving call connect and answer rates on outbound calls made by enterprises. The method (100) involves dynamically adjusting the branding of calls based on various parameters to optimize call performance and maximize engagement with recipients. When a first-time user is called, the adaptive branding server sends a branded call by modifying the calling number to one that is already branded at the telecom service provider. For subsequent calls or calls to repeat users, the server decides whether to send a branded or unbranded call based on multiple factors, including user behavior, demographic information, environmental conditions, brand reputation, and user scoring. The server may also use different calling numbers for unbranded calls; selecting numbers from a pool based on the geographical location of the user to enhance call connect rates.

No. of Pages : 17 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :01/07/2024

(21) Application No.202411050403 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : MOBILE PHONE HOLDING-BASED RESTING ASSISTIVE DEVICE

(51) International classification	:G06F0003041000, F25D0029000000, A61F0002300000, B33Y0030000000, G07F0013060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Chandigarh Group of Colleges
Address of Applicant :Landran Kharar Banur Highway, Sector 112, Sahibzada Ajit Singh Nagar, Landran, Mohali, Punjab-140307, India. Mohali Punjab India
(72)**Name of Inventor :**
1)Alok
2)Himanshu
3)Anmol Mehta
4)Manik

(57) Abstract :
An automated food label indicating device, comprising a body 1 positioned on fixed surface, a touch interactive display panel 2 accessed by a user for providing input regarding content including name and ingredients of food item stored in vessel, chamber 3 arranged inside body 1 is accessed by a robotic arm 4 to grip a paper tag stored in chamber 3, a platform 5 accommodates tag, multiple suction units 6 grip on accommodated tag, an artificial intelligence-based imaging unit 7 determine dimensions of tag, a motorized two-axis lead screw arrangement 8 integrated with a printing tool 9 by means of a telescopically operated link 10 for printing spelling of user-specified content on tag, a slot 11 carved on body 1 for positioning printed tag on a flap 12 arranged outside body 1, multiple motorized clippers 13 grip on tag, a telescopically operated bar 14 to orient flap 12 at side of vessel.

No. of Pages : 16 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2024
(21) Application No.202411050404 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MODULAR EYE LENSES STORAGE DEVICE

(51) International classification	:G10L0015220000, A61F0002160000, G06F0003160000, G02C0013000000, G01N0021950000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Chandigarh Group of Colleges
Address of Applicant :Landran Kharar Banur Highway, Sector 112, Sahibzada Ajit Singh Nagar, Landran, Mohali, Punjab-140307, India. Mohali Punjab India
(72)**Name of Inventor :**
1)Dr. Deepika Sharma
2)Dr. Rupinder Kaur
3)Dr. Shelly
4)Nitika Mehta

(57) Abstract :
A modular eye lenses storage device comprises of a frame 1 associated with the device for storing a pair of eye lenses, a plate 2 is arranged at mid portion of the frame 1 user for accommodating one of the user's eye lens, an artificial intelligence-based imaging unit 3 installed on the frame 1 for capturing and processing multiple images of the frame 1, a motorized hinge joint integrated on the flap to securely accommodated the lens, a container 4 arranged on the plate 2 with an electronically controlled nozzle 5 to dispense a lens cleaning solution, a microphone is integrated on the frame 1 for receiving voice command, a pair of cylindrical sections 6 arranged on ends of the plate 2 for storing a particular eyed lens, plurality of electronically controlled valves integrated on the cylindrical units to discharge the solution.

No. of Pages : 15 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2024
(21) Application No.202411050405 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AUTOMATED GADGET HOLDING DEVICE

(51) International classification	:G10L0015220000, E05B0047000000, B65G0023080000, H04M0003493000, G06F0003160000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Chandigarh Group of Colleges
Address of Applicant :Landran Kharar Banur Highway, Sector 112, Sahibzada Ajit Singh Nagar, Landran, Mohali, Punjab-140307, India. Mohali Punjab India
(72)**Name of Inventor :**
1)Dr. Dinesh Arora
2)Dr. Ruchi Singla
3)Dr. Parveen Singla
4)Sonia Jindal
5)Jaspreet Kaur

(57) Abstract :
An automated gadget holding device, comprising a C-shaped platform 1 affixed over a fuel tank of a two-wheeler by means of plurality of suction cups 2, an extendable plate 3 accessed by a user to position a gadget that is to be hold, an imaging unit 4 determines dimensions of gadget, a motorized roller 5 by means of a motorized sliding unit 7 to provide translation to gripper 6 for positioning in proximity to the roller, a strap 8 resulting in deploying of the strap 8 over the gadget, an electromagnetic lock 9 to get energized in view of affixing the strap 8 with the other end of the platform 1 and a microphone 10 to receive voice command of the user regrading reading of text written over screen of the gadget.

No. of Pages : 19 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202411050707 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : Development of HCV antigen-based early detection system

(51) International classification	:G01N0033576000, C12N0015115000, B01L0003000000, C07K0016100000, G01N0033569000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Indian Council of Medical Research
Address of Applicant :V. Ramalingaswami Bhawan, P.O. Box No. 4911, Ansari Nagar, New Delhi-110029, India New Delhi Delhi India
(72)**Name of Inventor :**
1)Sadhukhan Chandra Provash
2)Majumdar Moumita

(57) Abstract :
Development of HCV antigen-based early detection system The present application is directed to develop a detection system based on gold nanoparticles with chemically modified DNA aptamer using 2'F modification, which also increases its half-life. It relates to low-cost molecular diagnostic assays for hepatitis C patients especially from economically backward classes. It is indispensable to develop an efficient, low-cost detection system, which can detect HCV infection during the window period, before seroconversion.

No. of Pages : 27 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202411050714 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : "ELECTRONICALLY OPERATED AC VENTS WITH MEMORY FUNCTION"

(51) International classification	:B60H0001340000, F24F0013150000, B60H0001000000, F24F0013140000, H01L0025180000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)HYUNDAI MOTOR COMPANY
Address of Applicant :12, Heolleung-ro, Seocho-gu, Seoul 06797, Republic of Korea Republic of Korea
2)KIA CORPORATION
(72)**Name of Inventor :**
1)KONDAKAMARLA, Aslam Baba
2)BOBBILI, Venkat Reddy
3)PACHIPALA, Lakshmi Sahitya

(57) Abstract :
The present invention provides an electrically operated AC vent system for vehicles, comprising: a housing; one or more horizontal wings mounted at the outlet position of an air duct, vertically rotatable; a plurality of vertical wings rotatable in a left or right direction, an integrated control knob mounted to the horizontal wing for adjusting the direction of airflow through a single link manually; at least two stator motors for controlling for adjusting the direction of air flow electronically.

No. of Pages : 14 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202411050724 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ACRYLAMIDE COMPOUNDS FOR TREATMENT OF CANCER

(51) International classification	:A61K31/473, A61K31/517, A61P35/00, A61K45/06, C07C233/18, C07C231/06, C07C231/22
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ALL INDIA INSTITUTE OF MEDICAL SCIENCES, NEW DELHI
Address of Applicant :Ansari Nagar, Ansari Nagar East, New Delhi, Delhi 110029, India Delhi India
2)INDIAN INSTITUTE OF TECHNOLOGY DELHI
3)SHIV NADAR UNIVERSITY
4)UNIVERSITY OF OTTAWA
(72)**Name of Inventor :**
1)INAMPUDI, Krishna Kishore
2)KUMAR, Vikas
3)GHOLAP, Shivajirao Lahu
4)BANOO, Asara
5)SEHGAL, Deepak
6)GADDE, Suresh

(57) Abstract :
The present disclosure provides a compound of Formula I, its pharmaceutically acceptable salts, hydrates, solvates, tautomers, polymorphs, or pharmaceutically active derivatives thereof wherein, R1 and R2 are independently selected from 5 hydrogen, halogen, or C1-6 alkoxy, provided that at least one of R1 and R2 is hydrogen. The present disclosure further provides a process of preparing the compound of Formula I, a composition comprising compound of Formula I and method thereof.

No. of Pages : 62 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202411050750 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A COALESCER SYSTEM FOR SEPARATING WATER FROM A HYDROCARBON FEED STREAM AND A METHOD THEREOF

(51) International classification	:B01D0017040000, C10G0033020000, B01D0046000000, B01D0017020000, B01D0053260000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)HPCL-Mittal Energy Limited
Address of Applicant :HPCL-Mittal Energy Limited, Village Phullokhari, Taluka Talwandi Saboo, Bathinda, Punjab-151301, India Bathinda Punjab India
(72)**Name of Inventor :**
1)Vishwas Waliwadekar
2)Sadananda Panda
3)Anshuman Agarwal
4)Saravanan G
5)Dheeraj Sharma

(57) Abstract :
The present invention relates to a coalescer system for separating water from a hydrocarob feed stream and a method thereof. The coalescer system for separating water from hydrocarbon streams comprises a combination of corrugated plate and wire mesh coalescers installed in series. This unique configuration achieves outstanding water separation efficiency, with an average water droplet size downstream of the coalescer reduced to approximately 500 microns, and even droplets as small as 90 microns effectively removed. The enhanced coalescence increases water droplet settling velocity, reducing the required residence time in the settling compartment while maintaining a minimum separation efficiency of 99.5%. This efficient water separation effectively addresses the underdeposit corrosion issue caused by the carryover of ammonium bisulfide (NH4HS) and ammonium chloride (NH4Cl) salts alongside free water in the reactor effluent. The invention is particularly applicable in separator vessels handling feed mixtures of reactor effluent diesel hydrocarbon, wash water, and recycle gas.

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :03/07/2024

(21) Application No.202411050798 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : CONFIGURABLE TIME SCHEDULING FOR CHARGING AND DISCHARGING OF SUPER CHARGE CAPACITORS BANK IN AIRBORN

(51) International classification	:H04W0072120000, H02J0007000000, H01M0010440000, H02M0001320000, G06F0009480000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)HINDUSTAN AERONAUTICS LIMITED
Address of Applicant :HINDUSTAN AERONAUTICS LIMITED, KORWA, AMETHI-227412, UP, INDIA Uttar Pradesh India
(72)**Name of Inventor :**
1)MANISH TEJWANI
2)SHASHANK SHEKHAR MISHRA
3)AMAR SINGH ADHIKARI
4)RAJESH KUMAR SINGH
5)SHIV KUMAR SINGH

(57) Abstract :
Deployable FDR is presently preferred in comparison to Fixed FDR for its guided deployment after crash and easy searchability for post-crash investigation. The present invention relates to design of configurable time scheduling of charging and discharging circuit of Super Charge Capacitors (SCC) in airborne unit to provide regulated input supply to FDR along with deployment signal (high impulse current) to Release mechanism for deployment of Flight Data Recorder, away from aircraft in case of crash. During Engine Starts time, aircraft voltage fluctuates down to 10VDC and causing SCC(24) to draw very high inrush current causing of fluctuation of regulated power supply to FDR affecting the recording. A configurable automatic timer circuit upto 300 seconds (configurable) added in charging and discharging circuit of SCC (24) bank of airborne unit to overcome the said malfunctioning of FDR recording during initial charging of SCC (24) without inrush current.

No. of Pages : 8 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202411051087 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : OPTICAL FIBER CABLE AND METHOD FOR MANUFACTURE

(51) International classification	: G02B6/52	(71)**Name of Applicant :** **1)Sterlite Technologies Limited** Address of Applicant :15th and 16th Floor Capital Cyberscape, Sector – 59 Gurugram Haryana India 122102 Gurugram Haryana India
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	(72)**Name of Inventor :**
(86) International Application No	:NA	**1)Badri Gomatam**
Filing Date	:NA	**2)Rubin Thomas**
(87) International Publication No	: NA	**3)Jivesh Krishna**
(61) Patent of Addition to Application Number	:NA	**4)Sandeep Gaikwad**
Filing Date	:NA	**5)Arun Gupta**
(62) Divisional to Application Number	:NA	**6)Shubham Sachan**
Filing Date	:NA	**7)Sai Chadaram Kishore**

(57) Abstract :
The present invention provides an optical fiber cable (10) comprising: one or more optical fibers (12, 121, 122, 123, 124); and a sheath (14) surrounding the one or more optical fibers (12, 121, 122, 123, 124); the sheath (14) comprising a plurality of ribs (161, 162, 163, 164) and a plurality of grooves (181, 182, 183, 184) on an outer surface and extending along a length of the optical fiber cable (10); the one or more grooves (181, 182, 183, 184) has a protuberant profile (201, 202, 203, 204) at the outer surface of the sheath substantially in the middle of the one or more grooves (181, 182, 183, 184) at one or more cross-sections of the optical fiber cable (10). The invention further provides a method of manufacturing the optical fiber cable (10). FIGURE 1

No. of Pages : 20 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202411051100 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A System for Operating a Smart Wearable Device and a Method Thereof

(51) International classification	:G06F0001160000, G06F0003010000, G06F0001323400, H04W0004800000, G06F0001328700
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Kiran Kumar Kapila
Address of Applicant :A-11, Green Park, Hauz Khaz, S.O South-West Delhi, Delhi - 110016, India Delhi Delhi India
(72)**Name of Inventor :**
1)Raja Kumar Keshri

(57) Abstract :
ABSTRACT A System for Operating a Smart Wearable Device and a Method Thereof The present invention relates to a system (100) for operating a smart wearable device (10). The system (100) has one or more sensors (102) configured to procure information pertaining to one or more parameters. Further, the system (100) has a power control assembly (104) configured to control an activation of a power system in a vehicle (12). Furthermore, the system (100) has a control unit (106) communicatively coupled with the one or more sensors (102) and the power control assembly (104). The control unit (106) determines the one or more parameters based on the information received from the one or more sensors (102), compares the one or more parameters determined with a plurality of pre-determined set of conditions, and enable the vehicle operation by the power control assembly (104), when the one or more parameters determined correspond to the plurality of pre-determined set of conditions. Reference Figure 1A

No. of Pages : 38 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :03/07/2024

(21) Application No.202411051130 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : EqV-Volt: AN EQUITY-AWARE VAR-SUPPORTED VOLTAGE-BASED RESIDENTIAL ELECTRIC VEHICLE CHARGING CONTROL

(51) International classification	:B60L53/60, B60L55/00, H02J7/00, H02J3/32, H02J3/18
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)INDIAN INSTITUTE OF TECHNOLOGY DELHI
Address of Applicant :HAUZ KHAS, New Delhi, Delhi-110016, India New Delhi Delhi India
(72)**Name of Inventor :**
1)BIJAYA KETAN PANIGRAHI
2)ANKIT SINGHAL
3)POLESETTY AMRITANSH NAIDU

(57) Abstract :
The present invention discloses an equity-aware, VAR-supported, voltage-based local control, named EqV-Volt charging control using a bi-directional Electric Vehicle (EV) charger. In an embodiment, a method (500) and a system (104) to control charging of an EV (102) is disclosed. The method (500) comprises receiving, by an EV charging control engine (206), feedback parameters (210) from a distribution network (212). The feedback parameters (210) comprise a feedback voltage, feedback charging power, and a feedback Volt-Ampere Reactive (VAR) support. Further, the EV charging control engine (206) computes an EV charging power and a VAR support based on the feedback parameters (210). The VAR support maintains a voltage in an operating range of an EV charger for charging the EV (102). Furthermore, the EV charging control engine (206) supplies, through the distribution network (212), the EV charging power and the VAR support to the EV charger for charging the EV (102). FIG. 5

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202411051139 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CIPROFLOXACIN-BASED AUTOPHAGIC-TYPE ANTICANCER AGENTS

(51) International classification	:A61K31/496, A61K9/14, A61P31/04, A61P35/00, C07D215/56
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH, an Indian registered body incorporated under the Regn. of Soc. Act (Act XXI of 1860)
Address of Applicant :Anusandhan Bhawan, 2 Rafi Marg, New Delhi, 110001 Delhi India
(72)**Name of Inventor :**
1)Nilu Vijay Gone
2)Gangadhar Jessy Sanjayan

(57) Abstract :
The present invention relates to ciprofloxacin-based compounds and derivatives thereof. More particularly, the present invention relates to ciprofloxacin compounds/derivatives of Formula (I) and its pharmaceutically acceptable salt, isomer, and solvate form thereof as a promising autophagic-type anticancer agent(s). The invention also provides a process of preparation of said ciprofloxacin compounds/derivatives of Formula (I) and its pharmaceutically acceptable salt, isomer, and solvate form thereof. Formula (I)

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202411050406 A
(19) INDIA
(22) Date of filing of Application :01/07/2024
(43) Publication Date : 09/01/2026

(54) Title of the invention : AUTOMATED BRAKE SHOE SPRING INSTALLATION DEVICE

(51) International classification	:B25B0021000000, B64F0001200000, B25B0027300000, A61F0002900000, H03H0021000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Chandigarh Group of Colleges
Address of Applicant :Landran Kharar Banur Highway, Sector 112, Sahibzada Ajit Singh Nagar, Landran, Mohali, Punjab-140307, India. Mohali Punjab India
(72)**Name of Inventor :**
1)Dr. Amresh Kumar
2)Satwinder Singh
3)Aviraj Rohilla
4)Manish
5)Tilak

(57) Abstract :
An automated brake shoe spring installation device, comprising an elongated body 1 installed with a pair of motorized clippers 2 via a pair of links 3 that is to be engaged with a spring, a microphone 4 positioned on the body 1 for enabling a user to give voice commands, a motorized slider 5 configured on the body 1 in view of accurately expanding the spring, an artificial intelligence-based imaging unit 6 mounted on the body 1 for detecting exact location of adjuster lever and brake shoe of the drum, a laser projection unit 7 mounted on the body 1 for emitting a laser beam to guide the user in aligning the clippers 2 in proximity to the adjuster lever and brake shoe of the drum.

No. of Pages : 15 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2024
(21) Application No.202411050407 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MOBILE PHONE HOLDING-BASED RESTING ASSISTIVE DEVICE

(51) International classification	:A01K0001035000, H04M0001020000, F24S0030425000, B64G0001360000, H02S0020320000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Chandigarh Group of Colleges
Address of Applicant :Landran Kharar Banur Highway, Sector 112, Sahibzada Ajit Singh Nagar, Landran, Mohali, Punjab-140307, India. Mohali Punjab India
(72)**Name of Inventor :**
1)Dr. Ruchi Singla
2)Dr. Parveen Singla
3)Dr. Dinesh Arora
4)Sonia Jindal
5)Jaspreet Kaur

(57) Abstract :
A mobile phone holding-based resting assistive device, comprising an extendable platform 1 is positioned on a ground surface, a pair of L-shaped telescopically operated rods 3 for accommodating a mobile phone, an artificial intelligence-based imaging unit for detecting the user's height, an inflatable member 4 for inflating member 4 to provide comfort to user, plurality of ultrasonic sensors for detecting dimensions of mobile phone, plurality of telescopically operated links 5 to extend for gripping mobile phone, a sun sensor for detecting direction of sunlight, a pair of motorized hinges for tilting frame 2, a moisture sensor to detect moisture on ground surface, plurality of LED 7 for maintaining an optimum light intensity in surroundings.

No. of Pages : 18 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2024
(21) Application No.202411050408 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AUTOMATED FOOD FEEDING DEVICE

(51) International classification	:A01K0005020000, B65F0001140000, B60N0003100000, B65D0043020000, B60R0011000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Chandigarh Group of Colleges
Address of Applicant :Landran Kharar Banur Highway, Sector 112, Sahibzada Ajit Singh Nagar, Landran, Mohali, Punjab-140307, India. Mohali Punjab India
(72)**Name of Inventor :**
1)Shweta
2)Sumeet
3)Abhay Bakshi
4)Ashish Thakur

(57) Abstract :
An automated food feeding device comprises an inverted U-shaped frame 1 developed to be positioned on rim of a container, an artificial intelligence-based imaging unit 2 to determine dimensions of the of container, multiple motorized hinges 3 to tilt portions of the frame 1 for adhering the frame 1 over rim portion of the container, a vertical cylindrical member 5 dipped in food item stored in the container, multiple pop-out balls to translate the member 5 in an upward/downward direction for ensuring dipping of an appropriate length of the member 5 in the food item, a telescopically operated bar 6 to extend/retract for positioning end of the bar 6 on a fixed surface present in proximity to the container, and a suction unit 7, is to adhere on the surface for providing stability to the container on the surface.

No. of Pages : 18 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2024
(21) Application No.202411050409 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ADJUSTABLE PHOTOGRAPHY ASSISTIVE DEVICE FOR FOUR-WHEELERS

(51) International classification	:G10L0015220000, H04M0001050000, G03B0017020000, G06F0003160000, A61M0005315000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Chandigarh Group of Colleges
Address of Applicant :Landran Kharar Banur Highway, Sector 112, Sahibzada Ajit Singh Nagar, Landran, Mohali, Punjab-140307, India. Mohali Punjab India
(72)**Name of Inventor :**
1)Mandeep Kaur
2)Dr. Shweta Lamba
3)Dr. Deepika Sharma
4)Divya
5)Kuldeep

(57) Abstract :
An adjustable photography assistive device for four-wheelers comprises an elongated body 1 developed to be positioned on window rail of a four-wheeler, the body 1 is installed with an artificial intelligence-based imaging unit 2 determine dimensions of the window rail, a drawer arrangement integrated in the body 1 for adjusting the body 1 on the rail, a L-shaped rod 3 is arranged on the body 1 and integrated with a C-shaped clamp 4 for engaging the user's camera on the clamp, a ball and socket joint integrated in between the rod 3 and clamp 4 for adjusting angle of the clamp, a microphone is integrated on the body 1 for receiving voice command of the user, a motorized circular sliding unit 5 mounted with a motorized gripper 6 to grip and tilt portions of the rod 3 and clamp.

No. of Pages : 15 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :01/07/2024

(21) Application No.202411050410 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : ASSISTIVE AMBIENT LIGHT SET-UP DEVICE FOR VEHICLE DASHBOARDS

(51) International classification	:A61B0005000000, G01N0033543000, B60R0011020000, G11B0005265000, A61H0001020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Chandigarh Group of Colleges
Address of Applicant :Landran Kharar Banur Highway, Sector 112, Sahibzada Ajit Singh Nagar, Landran, Mohali, Punjab-140307, India. Mohali Punjab India
(72)**Name of Inventor :**
1)Dr. Parveen Singla
2)Sonia Jindal
3)Dr. Ruchi Singla
4)Dr. Dinesh Arora
5)Jaspreet Kaur

(57) Abstract :
An assistive ambient light set-up device for vehicle dashboards, comprising a platform 1 accessed by a user for positioning platform 1 to panel gaps present in dashboard of vehicle, an artificial intelligence enabled image capturing module 2 determines space of gap as well as alignment of platform 1, a pair of pneumatic pins 3 insert inside gaps for assisting user in placing light strips within gaps, an inflatable member gets inflated for maximizing gap to an optimal level for allowing user to place strip properly in gap, a telescopically operated pusher 4 extend and extension of pusher 4 leads to proper insertion of strip within gaps, and a suction unit 5 integrated at an apex portion of a hollow conduit to absorb liquid for avoiding any type of technical fault while application of strip.

No. of Pages : 14 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :03/07/2024

(21) Application No.202411050799 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : SELF LOCKING MECHANISM OF ROLL SELECTOR SWITCH FOR ROLL AXIS STABILISATION OF AN AIRCRAFT

(51) International classification	:G05D1/06, B64C9/32
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)HINDUSTAN AERONAUTICS LIMITED
Address of Applicant :HINDUSTAN AERONAUTICS LIMITED, KORWA, AMETHI-227412, UP, INDIA Uttar Pradesh India
(72)**Name of Inventor :**
1)VIBHU SINGH
2)ANUBHAV GARG
3)MANISH TEJWANI

(57) Abstract :
Stability Augmentation provides improved damping about all three axes of the aircraft. "Computer-Roll" is one the LRU which provides stability against the roll axis. The "Computer-Roll" works in conjunction with Rate Sensor and "Switch-Roll". "Switch-Roll" is used to select the Auto-stabilizer system in ROLL stabilization mode. The "Switch-Roll" consists of one magnetic hold-on switch to control the engage of the ROLL stabilization mode. User selects Roll switch in ON position for Roll mode, the switch shall remain engage and it provides the supply to "Computer-Roll" and spoiler's restrictor. The switch shall disengage when user selects the cut-out switch at aircraft control panel. The self locking mechanism for the operation of switch is defined in below figure which consists of Roll Switch (201), Plunger (202), spring (203) and magnetic coil (204). This patent covers about self locking mechanism via switch for Roll Axis (longitudinal axis) of a deep penetrating attack aircraft.

No. of Pages : 17 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202411050816 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : UNIVERSAL ROBOTIC SYSTEM AND METHOD FOR UNLOADING TRAILERS AND SHIPPING CONTAINERS

(51) International classification	:B25J0009160000, B66B0005220000, A61B0090000000, B25J0005000000, G01R0031280000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Rightbot Technologies Inc
Address of Applicant :251 Little Falls Drive, Wilmington, New Castle County, Delaware 19808, USA U.S.A.
(72)**Name of Inventor :**
1)Abhinav Warrier
2)Anurag Dutta
3)Akash Singh
4)Vivek Bhagat

(57) Abstract :
A robotic system includes a mobile base assembly and a lifting assembly. The lifting assembly includes wedge blocks, each of which is pivotably connected to a front edge of the mobile base assembly and pivotable along a hinge axis. During an operation of the robotic system, at least a portion of the wedge blocks may be slid under the boxes 10 to lift the boxes. FIG. 1

No. of Pages : 53 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202411050826 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AN AUTOMATIC SYSTEM FOR CONTROLLING THE ROTATION OF A DRUM ASSEMBLY OF A WASHING MACHINE

(51) International classification	:D06F0037220000, G11B0005530000, D06F0037040000, A61B0006040000, D06F0103260000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LG ELECTRONICS INC.
Address of Applicant :20 Yeouido-dong, Yeongdeungpo-gu, Seoul 150-721, Republic of Korea Republic of Korea
(72)**Name of Inventor :**
1)DAS Amal Kumar
2)MULLAPUDI Sivaji Ganesh

(57) Abstract :
An automatic system (200) for controlling the rotation of a drum assembly (104) of a washing machine (100) is provided. The automatic system (200) includes a motor (108) coupled below the drum assembly (104) and is configured to rotate the drum assembly (104) on the vertical axis of the drum assembly (104), a spring-based holder (214) coupled in tandem with the drum assembly (104) and is configured to stop the eccentric rotation of the drum assembly (104), and a mechanical switch (216) coupled above the spring-based holder (214) and is communicatively coupled with the motor (108) driving the drum assembly (104), wherein during the eccentric rotation of the drum assembly (104), the spring-based holder (214) toggles the electrical switch to prevent the eccentric rotation of the drum assembly (104). Figure 2a

No. of Pages : 29 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :03/07/2024

(21) Application No.202411050858 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : IOT AND MACHINE LEARNING BASED SYSTEM FOR PREDICTING VEHICLE INCOME AND RELATED METHODS

(51) International classification	:G06N0020000000, G06N0005000000, B60W0050000000, G06N0020200000, G06N0003080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)VECMOCON TECHNOLOGIES PVT LTD
Address of Applicant :D128-129, Pocket D, Okhla Phase I, Okhla Industrial Estate, New Delhi, 110020, INDIA Delhi India
(72)**Name of Inventor :**
1)Abhishek Singh
2)Gaurav Mehta
3)Parth Kamra
4)Purba devi
5)Subrata Manhji

(57) Abstract :
A computer-implemented method and system for predicting income generated from driving a vehicle using an IoT and machine learning-based system are disclosed. The method involves receiving data from various sources associated with the vehicle, such as survey data, GPS data, and BMS data. This data is processed to predict income, addressing issues like inaccurate predictions due to poor internet connectivity. The system also provides route profitability information, enabling users to plan trips by determining the distance that can be covered based on vehicle data, thus avoiding issues like battery charge loss and vehicle stoppage. FIG. 1

No. of Pages : 14 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :03/07/2024

(21) Application No.202411050859 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : IOT AND MACHINE LEARNING BASED SYSTEM FOR PREDICTING VEHICLE INCOME AND RELATED METHODS

(51) International classification	:G06N0020000000, G06N0005000000, B60W0050000000, G06N0020200000, G06N0003080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)VECMOCON TECHNOLOGIES PVT LTD
Address of Applicant :D128-129, Pocket D, Okhla Phase I, Okhla Industrial Estate, New Delhi, 110020, INDIA Delhi India
(72)**Name of Inventor :**
1)Abhishek Singh
2)Gaurav Mehta
3)Parth Kamra
4)Purba Devi
5)Subrata Manhji

(57) Abstract :
The invention relates to an IoT and machine learning-based system designed to predict income generated from driving a vehicle. The system includes a data module that processes data from various sources, such as battery management systems, surveys, and sonar data. A machine learning module analyzes this data to predict income for planned trips, while a user interface displays the predicted income and route profitability. The system dynamically updates predictions based on real-time data and stores historical trip data to improve future predictions. It is applicable to two, three, and four-wheeler vehicles and provides route profitability information and recommendations for optimizing income. FIG. 1

No. of Pages : 17 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :01/07/2024

(21) Application No.202411050411 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : WEARABLE INFANT CARRYING DEVICE

(51) International classification	:A61B0005000000, H01L0021670000, H04M0001050000, A45F0003100000, A45F0003140000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Chandigarh Group of Colleges
Address of Applicant :Landran Kharar Banur Highway, Sector 112, Sahibzada Ajit Singh Nagar, Landran, Mohali, Punjab-140307, India. Mohali Punjab India
(72)**Name of Inventor :**
1)Dr. Rupinder Kaur
2)Dr. Deepika Sharma
3)Dr. Shelly
4)Nitika Mehta

(57) Abstract :
A wearable infant carrying device, comprising a frame 1 having a strap 2 developed to be worn by a user on one of said user's shoulder, a pair of curved telescopically operated links are arranged on mid portion of said strap 2 for supporting a sac, an artificial intelligence-based imaging unit 5 installed on said frame 1 to determine body dimensions of said accommodated toddler, a pair of motorized clamping units 4 integrated on said strap 2 for acquiring a grip on legs of said accommodated toddler, a motorized slider integrated on said strap 2 to translate a telescopically operated bar 6 mounted on said slider in proximity to head portion of said accommodated toddler, a canopy 7 integrated on said bar 6 to deploy over said toddler's head portion.

No. of Pages : 16 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2024
(21) Application No.202411050412 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SECURED FOUR-WHEELERS UNLOCKING DEVICE

(51) International classification	:A44B0019580000, H04N0005907000, H04M0003360000, B64G0001640000, G02B0021360000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Chandigarh Group of Colleges
Address of Applicant :Landran Kharar Banur Highway, Sector 112, Sahibzada Ajit Singh Nagar, Landran, Mohali, Punjab-140307, India. Mohali Punjab India
(72)**Name of Inventor :**
1)Satwinder Singh
2)Dr. Amresh Kumar
3)Aviraj Rohilla
4)Manish
5)Tilak

(57) Abstract :
A secured four-wheelers unlocking device, comprising a frame 1 having a pair of curved panels 2 developed to be installed on lateral sides of a four-wheeler's roof, artificial intelligence-based imaging unit 3 for capturing images in vicinity of the frame 1 to determine dimensions of four-wheeler's roof, a drawer arrangement 4 extend/retract the panels 2 for establishing the panels 2 , motorized sliding unit 6 translate plate 5 towards door, extendable pins 7 get extended for inserting the pins 7 in peripheral portion of the door, primary inflatable layer 8 get inflated for maintaining an appropriate gapping in between the door and four-wheeler's body, extendable L-shaped flap 9 extend for inserting the flap 9 in the gapping, motorized first gripper 10 extend for inserting a ring 11 on locking knob of the door, multiple extendable links 13 acquire a grip on knob and motorized second gripper 12 for unlocking knob.

No. of Pages : 16 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202411050491 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR CONTROLLING ELECTRONIC DEVICE WITHIN MULTI-DEVICE ENVIRONMENT

(51) International classification	:H04B0007060000, G06K0009620000, H02J0050400000, G10L0015320000, H04W0004700000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Samsung Electronics Co., Ltd.
Address of Applicant :129, Samsung-ro, Yeongtong-gu, Suwon-si, Gyeonggi-do, 16677, Republic of Korea Republic of Korea
(72)**Name of Inventor :**
1)HAARIT, Mayank
2)JAIN, Maneesh
3)SHARMA, Sachin Dev
4)SINGH, Arun Kumar
5)KHANNA, Yuvraj

(57) Abstract :
Embodiments of the disclosure describe a method for controlling at least one electronic device (e.g., 100A, 100B,..,100N) within a multi-device environment. The method includes receiving Wi-Fi CSI data from each electronic device (e.g., 100A, 100B,..,100N) associated with the multi-device environment. The Wi-Fi CSI data may include at least a CSI signal and an ACF threshold. The method includes generating a plurality of clusters of the received Wi-Fi CSI data based on a ACF threshold-based dissimilarity learning mechanism and a threshold clustering mechanism with integration of a UCIE loss. The method includes determining a proximity of a user within the multi-device environment based on the plurality of generated clusters and the received Wi-Fi CSI data. The method includes controlling the at least one electronic device (e.g., 100A, 100B,..,100N) within the multi-device environment based on the determined proximity of the user.

No. of Pages : 59 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202411050495 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A HEATING UNIT FOR OPERATING WITH MULTIPLE HOME APPLIANCES

(51) International classification	:F25B0040000000, H04W0012080000, F25B0047020000, A23G0009220000, F25B0009000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LG ELECTRONICS INC.
Address of Applicant :20 Yeouido-dong, Yeongdeungpo-gu, Seoul 150-721, Republic of Korea Republic of Korea
(72)**Name of Inventor :**
1)SHUKLA Girish Kumar
2)SAXENA Ankit

(57) Abstract :
A heating unit (100) for operating multiple home appliances (108, 110) is provided. The heating unit includes at least one or more compressor (102) to compress a refrigerant, an expansion device (104) to facilitate the expansion of the liquid refrigerant by reducing its pressure, an evaporator (106) to facilitate the refrigerant's transition from liquid to vapor state by reducing its temperature, and at least two or more home appliances (108, 110) having a condenser that is coupled in between at least one or more compressor (102) and the expansion device (104) to allow the heat exchange between the hot refrigerant for one or more operations. Figure 1

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :03/07/2024

(21) Application No.202411050860 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : AUTOMATED SYSTEM AND METHOD FOR PREDICTING DRIVER INCOME AND BATTERY HEALTH USING SONAR, MACHINE LEARNING, AND IOT TECHNOLOGIES

(51) International classification	:G01R0031392000, G01R0031367000, H01L0031050000, G01R0031389000, G01S0007521000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)VECMOCON TECHNOLOGIES PVT LTD
Address of Applicant :D128-129, Pocket D, Okhla Phase I, Okhla Industrial Estate, New Delhi, 110020, INDIA Delhi India
(72)**Name of Inventor :**
1)Abhishek Singh
2)Gaurav Mehta
3)Parth Kamra
4)Purba devi
5)Subrata Manhji

(57) Abstract :
The invention relates to a computer-implemented method and system for predicting drivers' income and analyzing battery performance. It utilizes a tracking device based on Sound Navigation and Ranging (SONAR) technique and Internet of Things (IoT) technology to predict drivers' income. The system also includes a battery monitoring system to analyze battery health and employs machine learning modules for automated predictions. Data collection sensors are used to gather large volumes of data continuously, aiding in accurate income prediction. The method and system further analyze the state of health and charge of the battery with changes in the number of passengers and predict income from various vehicle types. Additionally, it identifies frequently traveled coordinates to assist drivers in route selection, ultimately enabling professional drivers and automobile companies to make informed decisions. FIG. 1

No. of Pages : 13 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202411050861 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : IOT BASED SYSTEM FOR PREDICTING INCOME FROM VEHICLE OPERATION AND RELATED METHODS

(51) International classification	:H04L0067510000, G06N0020000000, H04L0067120000, H05K0001110000, H04L0067630000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)VECMOCON TECHNOLOGIES PVT LTD
Address of Applicant :D128-129, Pocket D, Okhla Phase I, Okhla Industrial Estate, New Delhi, 110020, INDIA Delhi India
(72)**Name of Inventor :**
1)Abhishek Singh
2)Gaurav Mehta
3)Parth Kamra
4)Purba devi
5)Subrata Manhji

(57) Abstract :
This invention relates to a method and system for predicting income generated from driving a vehicle using an Internet of Things (IOT) based system. The method involves collecting data such as vehicle type, route information, and trip duration, and processing this data with a machine learning module trained on historical income data. The system predicts daily income with an accuracy rate of at least 90% and provides route guidance to help users select more profitable routes. The route guidance is dynamically updated based on real-time data changes, enabling users to potentially increase their income by at least 10%. FIG. 1

No. of Pages : 18 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202411050862 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : IOT AND MACHINE LEARNING BASED SYSTEM FOR PREDICTING DRIVER EARNINGS AND RELATED METHODS

(51) International classification	:G06N0020000000, G06N0005000000, B60W0050000000, G06N0020200000, G06N0003080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)VECMOCON TECHNOLOGIES PVT LTD
Address of Applicant :D128-129, Pocket D, Okhla Phase I, Okhla Industrial Estate, New Delhi, 110020, INDIA Delhi India
(72)**Name of Inventor :**
1)Abhishek Singh
2)Gaurav Mehta
3)Parth Kamra
4)Purba devi
5)Subrata Manhji

(57) Abstract :
A system and method for predicting driver earnings using IoT devices and a machine learning model are presented. The system includes an earning prediction system that provides real-time insights into income potential and detects passenger numbers. It features a sensor data collection module that processes data to predict income, with passenger detection sensors using sonar technology. The system addresses issues like uncertainty and vehicle maintenance, enhancing earnings and operational efficiency. It can be applied to various vehicles, offers route profitability information, real-time tracking, and personalized recommendations. The method involves collecting and processing sensor data, predicting earnings, and providing insights and alerts for maintenance issues. FIG. 1

No. of Pages : 16 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :03/07/2024

(21) Application No.202411050863 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : AUTOMATED SYSTEM AND METHOD USING IOT AND MACHINE LEARNING FOR FINANCIAL DECISION-MAKING IN TRANSPORTATION AND RELATED METHODS

(51) International classification	:G06Q0040000000, G06Q0040020000, G06Q0040040000, H02J0003280000, G06Q0010100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)VECMOCON TECHNOLOGIES PVT LTD
Address of Applicant :D128-129, Pocket D, Okhla Phase I, Okhla Industrial Estate, New Delhi, 110020, INDIA Delhi India
(72)**Name of Inventor :**
1)Abhishek Singh
2)Gaurav Mehta
3)Parth Kamra
4)Purba Devi
5)Subrata Manhji

(57) Abstract :
A computer-implemented method and system are designed to assist transportation stakeholders in making financially sound decisions. This is achieved by collecting real-time data related to driver income through IoT devices equipped with sensors and processing this data using machine learning algorithms to generate predictive insights. The automated system enables stakeholders, including professional drivers and automobile companies, to optimize work schedules, improve operational efficiency, and enhance service quality. The system is adaptable for various vehicle types and contributes to effective urban planning and infrastructure development.
FIG. 1

No. of Pages : 13 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202411051158 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MOUNTING OF EXTERNAL APPENDAGE ON AIRCRAFT FOR LOW AERODYNAMIC SIGNATURE

(51) International classification	:B64C1/22, B64C1/36, B64D47/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)HINDUSTAN AERONAUTICS LIMITED
Address of Applicant :TRANSPORT AIRCRAFT RESEARCH AND DESIGN CENTRE, POST OFFICE-CHAKERI, KANPUR-208008, UTTAR PRADESH, INDIA Uttar Pradesh India
(72)**Name of Inventor :**
1)JAINENDRA KUMAR
2)DR. AMBUJ SRIVASTAVA
3)RAVI KANT SINGH
4)RAVIKANT SONKAR

(57) Abstract :
Mounting of external appendage on aircraft for Low Aerodynamic Signature is related to mounting of Sensor(1) on external surface of aircraft. Location of the Sensor(1) on airframe needs to achieve predicted system performance with minimal detrimental change in aircraft performance and handling qualities. Location for installation of Sensor(1) with minimal effect on static pressure port and aerodynamic signature, was determined by iterative numerical fluid simulations. To make structurally feasible for determined location, Mounting-bracket(5) from outside and C-channel(6) from inside of Aircraft-skin(7) for three mounting points of Sensor(1) were used. Mounting bracket(5) is fabricated by Computerized numerically controlled manufacturing having Contour-flange(9) to blend with outer fuselage skin and Adapter-flange (10) as flat surface with optimum height to receive Adapter-plate(4) of Sensor(1) and make it flush mounting with Aircraft-skin(7). Transition zones of Mounting-bracket(5) are morphed suitably using Blends (11) and chamfers(12) at the edges to sustain an aerodynamic flow field.

No. of Pages : 15 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024

(21) Application No.202411051173 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : " OPTICAL FIBER HAVING A NON-CIRCULAR SHAPED MARKER"

(51) International classification	:G02B6/02, H01S3/067
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Sterlite Technologies Limited
Address of Applicant :15th & 16th Floor, Capital Cyberscape, Sector – 59, Gurugram, Haryana 122102 Gurugram Haryana India
(72)**Name of Inventor :**
1)Pramod Watekar
2)Nagaraju Subramanyam
3)Malleswra Rao Lanke
4)Sandeep Gaikwad

(57) Abstract :
Disclosed is an optical fiber (100). The optical fiber (100) has a plurality of cores (104), at least one cladding layer (106) surrounding the plurality of cores (104), and a marker (102) embedded in the at least one cladding layer (106). The marker (102) has a shape that indicates at least one of the sequential direction or directional orientation of the plurality of cores (104). FIG. 1B

No. of Pages : 28 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202411051179 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : Design and development of Surveillance Robot

(51) International classification	:H04N0007180000, B25J0009160000, G05D0001000000, B25J0019020000, B64C0039020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)arvind agarwal
Address of Applicant :patent application Rajasthan India
2)Dr Puja Agarwal
3)Arya College of Engineering
4)Dekho Infotech
(72)**Name of Inventor :**
1)arvind agarwal
2)Dr Puja Agarwal
3)Arya College of Engineering
4)Dekho Infotech

(57) Abstract :
The present invention relates to a surveillance robot capable of autonomous navigation, real-time video streaming, and environmental monitoring. The robot integrates advanced sensors, wireless communication, and intelligent algorithms to provide comprehensive surveillance and monitoring capabilities in various environments

No. of Pages : 6 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202411051198 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A WASHING MACHINE

(51) International classification	:D06F0039080000, D06F0037260000, D06F0037240000, D06F0037200000, D06F0039120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LG ELECTRONICS INC.
Address of Applicant :20 Yeouido-dong, Yeongdeungpo-gu, Seoul 150-721, Republic of Korea Republic of Korea
(72)**Name of Inventor :**
1)SHARMA Anil Kumar
2)AGRAWAL Ashutosh

(57) Abstract :
In an embodiment of the present invention a washing machine is provided. The washing machine includes a cabinet, a drum assembly (102) provided within the cabinet, a plurality of suspension rods (110) to support the drum assembly (102) within the cabinet, a plurality of brackets (108) extending from an outer circumferential surface of the drum assembly (102), and a plurality of connectors (208) to couple each suspension rod (110) with the plurality of brackets (108) at a determined Center of percussion (Cop) of the suspension rod to facilitate the coupling of the drum assembly (102) at the Cop of each suspension rod (110) for reducing the reaction force transmitted from the drum assembly (102) to cabinet of the washing machine (100). Fig. 1b

No. of Pages : 31 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202411051200 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : OPTICAL FIBER CABLE WITH STRANDED CORE

(51) International classification :G02B6/44
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)Sterlite Technologies Limited
Address of Applicant :15th and 16th Floor Capital Cyberscape, Sector – 59 Gurugram Haryana India 122102 Gurugram Haryana India
(72)**Name of Inventor :**
1)Sravan Kumar Peraka
2)Prasannakumar Pardeshi

(57) Abstract :
The present invention provides an optical fiber cable (10) comprising: a core (12); and a sheath (14) surrounding the core (12); the core (12) comprising a plurality of optical fiber bundles (161, 162, 163, ….) present in at least two concentric layers (181, 182, …); and the plurality of optical fiber bundles (161, 162, 163, ….) are held together by one or more core-binding elements (201, 202, ….) applied only an outermost surface (22) of the core (12).

No. of Pages : 21 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :02/07/2024

(21) Application No.202411050548 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : AGE RESISTANT LOW DENSITY PEROXIDE CURED EPDM RUBBER BASED INSULATION WITHOUT LIQUID EPDM AND ITS USE THEREOF IN COMPOSITE ROCKET MOTOR CASING

(51) International classification	:C08L 23/16, C08K 3/011, C08L 21/00, F02K 9/34
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CHAIRMAN, DEFENCE RESEARCH & DEVELOPMENT ORGANISATION (DRDO)
Address of Applicant :Ministry of Defence, Govt. of India, DRDO Bhawan, Rajaji Marg, New Delhi 110011, Delhi, India New Delhi Delhi India
(72)**Name of Inventor :**
1)ISAAC, Kingstone Lesley Jabez
2)DAS, Urmila
3)NAKKA, Sudarshan
4)NAIR, Sheena Rani Rajasekharan
5)BAHADURSHA, Venkata Paparao

(57) Abstract :
The present invention relates to a low density peroxide cured EPDM rubber based insulation suitable for use in large composite rocket motor casing (CRMC), which uses only conventional filler and without using liquid EPDM. The said insulation can be used in large CRMC cast with all types of propellants viz., Composite based Solid Propellant, double base solid propellant, NEPE based new generation propellant etc. meeting insulation requirements of large CRMCs, improved thermal properties while retaining the required mechanical properties, having longer shelf life, higher thermal stability and excellent interfacial bonding strength with various interfaces. It also relates to a process for preparing peroxide cured EPDM rubber based insulation.

No. of Pages : 25 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202411050602 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : Mutant strain of C. albicans SC5314 and its uses in therapeutics or vaccines against Candidiasis

(51) International classification	:A61K0039000000, A61P0031100000, C12Q0001689500, A61K0045060000, C12N0001360000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Indian Council of Medical Research
Address of Applicant :V. Ramalingaswami Bhawan, P.O. Box No. 4911, Ansari Nagar, New Delhi - 110029, India New Delhi Delhi India
(72)**Name of Inventor :**
1)IDICULA-THOMAS, Susan
2)CHAKRABORTY, Shuvechha
3)PONNAPPAN, Saravanan

(57) Abstract :
The present disclosure relates to a less virulent strain of C. albicans and its use to develop therapeutics or potential vaccine candidates against Candida. The present invention discloses a product which is a mutant strain of C. albicans SC5314 and method of preparation thereof. The present disclosure also relates to the development of a pharmaceutical composition comprising the mutant strain of C. albicans SC5314 as an active ingredient, useful for addressing problems associated with Candida albicans infections.

No. of Pages : 33 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202411050605 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ALCOHOL-FREE SANITIZER-CUM-AEROSOL SPRAYS FOR CROWDED AREAS

(51) International classification	:A61K0036185000, A61K0008920000, A61K0008670000, A61K0036886000, A61K0036540000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Indian Council of Medical Research
Address of Applicant :V. Ramalingaswami Bhawan, P.O. Box No. 4911, Ansari Nagar, New Delhi-110029, India New Delhi Delhi India
2)Vellore Institute of Technology
(72)**Name of Inventor :**
1)VUPPU, Suneetha

(57) Abstract :
The present invention discloses an alcohol-free sanitizer-cum-aerosol spray and process for preparing the said spray. Wherein the spray comprises lemon leaf oil, lemongrass oil, orange oil, rose oil, lotus oil, tulsi oil, karpuravalli oil, neem oil, pure camphor, cinnamon extract, hibiscus leaves extract, common purslane, mango leaves extract, jackfruit peel extract, aloe vera, cow-dung extract, cow urine, sandalwood extract, vitamin E, coconut oil and sterile water. The process includes preparing a phenolic acid free extract of camphor, hibiscus leaves, common purslane, mango leaves, jackfruit peel, aloe vera, cow-dung, cow urine, sandalwood and cinnamon. Then mixing the phenolic acid free extract with a mixture of oils to prepare a concentrate of alcohol-free sanitizer and diluting the concentrate of alcohol-free sanitizer with sterile water to make the volume up to 100mL and adding Vitamin E to prepare an alcohol-free sanitizer-cum-aerosol spray.

No. of Pages : 34 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202411050621 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : VISUAL SURVEILLANCE OF ONE OR MORE SUBJECTS FOR THREAT DETECTION BASED ON ARTIFICIAL INTELLIGENCE

(51) International classification	:H04N0007180000, G06F0003160000, G06N0020000000, G06T0007000000, G06F0003048200
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Chairman, Defence Research & Development Organisation (DRDO)
Address of Applicant :Ministry of Defence, Govt. of India, DRDO Bhawan, Rajaji Marg, New Delhi-110011, India New Delhi Delhi India
(72)**Name of Inventor :**
1)DHAVALE, Sunita Vikrant
2)KUMAR, Suresh

(57) Abstract :
The present subject matter discloses a method and a system (100) for visual surveillance of one or more subjects for threat detection based on artificial intelligence. The method includes obtaining a one or more visual feed from one or more visual capturing sources (116) and determining one or more visual markers (301) associated with one or more subjects using an artificial intelligence model. The method further includes determining threat scores based on the determined visual markers (301) and generating an alert notification on a user interface (115).

No. of Pages : 49 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :02/07/2024

(21) Application No.202411050623 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR IMPROVING ADHESION OF COPPER PLATING ON QUARTZ CYANATE ESTER RESIN COMPOSITE

(51) International classification	:C23C0018400000, C08G0073060000, H05K0003180000, C23C0018160000, H01Q0001420000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CHAIRMAN, DEFENCE RESEARCH & DEVELOPMENT ORGANISATION (DRDO)
Address of Applicant :Ministry of Defence, Govt of India, Room No. 348, B-Wing, DRDO Bhawan, Rajaji Marg, New Delhi Delhi India 110 011 New Delhi Delhi India
(72)**Name of Inventor :**
1)BANDLA VENKATA
2)INDUMATHI VIJEY
3)Biplab Dey
4)Akula Bhuvaneswari
5)Kiran Polamuri
6)Bandaru Hari Prasad

(57) Abstract :
The Cyanate ester resin composite materials are widely used as radome application due to high strength and high temperature resistance. Metallic plating like Copper or nickel are used for metallization for improving the electrical conductivity and EMI shielding of composite materials. Electroless copper plating is an auto-catalytic reaction through which the copper particles are plated on the surface of cyanate ester resin composite as a result the non-metallic component is getting the superficial metallic characteristics. A method has been established to get the better adhesion of copper coating on said composite material. This process consists of four steps. ie 1. Pre-treatment of the cyanate ester 2. Electroless plating, 3. Electrolytic Copper plating 4. Post passivation treatment.

No. of Pages : 16 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202411051287 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AN IMAGE PROCESSING METHOD AND A DEVICE THEREOF

(51) International classification	:G05D0001000000, G06T0007620000, A01D0034000000, G06T0003600000, H04N0019850000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)FEV Group GmbH
Address of Applicant :Neuenhofstrasse 181, Aachen Germany, 52078 Germany
(72)**Name of Inventor :**
1)Ithape, Avinash
2)Borawar, Amit

(57) Abstract :
Abstract The present invention relates to an image processing method and device thereof. The invention involves finding a minimum bounding box for objects in an image captured in an autonomous vehicle. The invention involves determining a boundary image of an object within a two-dimensional plane. A padded image is generated by adding zero bits to the outside of the boundary image. An intermediate bounding box for the padded image is generated such that the intermediate bounding box encapsulates a 360o rotation along the centroid of the boundary image. An array of areas of the boundary image at different angles α of rotation along the centroid is determined. The angle at which the area of the boundary image is minimum is found out. The boundary image is then rotated at the angle and a final bounding box is generated over the boundary image. Representative Fig. 4

No. of Pages : 25 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202411051295 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : OPTICAL FIBER ENCLOSURE WITH SCISSOR WALL

(51) International classification :G02B6/44
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)Sterlite Technologies Limited
Address of Applicant :15th and 16th Floor, Capital Cyberscape, Sector 59, Gurugram, Haryana, India 122102 Gurugram Haryana India
(72)**Name of Inventor :**
1)Ottavio Borrelli
2)Sebastiano Zuccarello

(57) Abstract :
The present disclosure provides an optical fiber enclosure (102). The optical fiber enclosure (102) includes at least two compartments (206, 208), wherein each compartment comprises at least one cable port (120, 122, 124, 126), wherein each compartment is configured to be accessed without disturbing relative alignment of optical fiber cables (602, 604) in other compartments of the optical fiber enclosure (102). Further, the optical fiber enclosure (102) includes at least one scissor wall (118) at an externally accessible surface of the optical fiber enclosure (102), wherein the at least one scissor wall (118) includes at least two segments (302, 304) configured to form at least one first set of cable ports (120, 122) at mating edges (318-332) in a closed configuration. FIG. 4

No. of Pages : 35 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202411051296 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : "MULTICORE OPTICAL FIBER WITH IMPROVED CROSSTALK"

(51) International classification :G02B6/02
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)Sterlite Technologies Limited
Address of Applicant :15th & 16th Floor, Capital Cyberscape Sector – 59 Gurugram Haryana India 122102 Gurugram Haryana India
(72)**Name of Inventor :**
1)Srinivas Munige
2)Apeksha Malviya
3)Ranjith Balakrishnan
4)Anand Pandey

(57) Abstract :
Disclosed is a multicore optical fiber (100, 200, 300, 400, 500, 600, 700, 800). The multicore optical fiber (100, 200, 300, 400, 500, 600, 700, 800) has a cladding region (102), one or more trench regions (104) in the cladding region (102). The cladding region (102) has at least one core region of one or more core regions (106) on both side of the one or more trench regions (104). Further, the one or more trench regions (104) is not adjacent to the at least one core region of the one or more core regions (106). FIG. 1

No. of Pages : 32 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202411051321 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : WEAR COMPENSATION STATOR FOR PROGRESSIVE CAVITY PUMP AND MECHANISM OF WORKING

(51) International classification	:F04C0002107000, F04C0015000000, F04C0013000000, G02F0001133900, B21D0037080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ROTO PUMPS LIMITED
Address of Applicant :B-14, PHASE II EXTENSION, NOIDA – 201305, INDIA NOIDA Uttar Pradesh India
(72)**Name of Inventor :**
1)HARISH CHANDRA GUPTA

(57) Abstract :
Wear compensation stator(100) for progressive cavity pump is disclosed, which utilizes three spacers of predefined length viz. 20mm long first spacers(101) of white color, pre-mounted over the stator, offering standard interference and require no tightening, 16mm long second spacers(102) of yellow color and 12mm long third spacers(103) of red color. As the stator wears out, the first spacers (101) are removed by unscrewing the nuts and second spacers, hex. Head screws with washers are inserted and tightened with nuts by applying equal torque. Similarly, when the stator wears out again, the yellow spacers are removed and third spacers (103), hex. Head screws and washers are inserted. In this manner, service life of stator is extended up to 3 times as repeated insertion of spacers upon stator wearing reduces the gap between the stator and rotor, maintain even interface between rotor and stator and improves volumetric efficiency by regulating spacer adjustments.

No. of Pages : 24 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202411051329 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : "METHOD AND APPARATUS FOR PROVIDING IN-VEHICLE SERVICE USING UNMANNED AERIAL VEHICLE"

(51) International classification	:B64C39/02, B64D47/08, G01S19/14, B64D1/02, G01C21/34, B64C39/02, B64D47/08, G01S19/14
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)HYUNDAI MOTOR COMPANY
Address of Applicant :12, Heolleung-ro, Seocho-gu, Seoul 06797, Republic of Korea Republic of Korea
2)KIA CORPORATION
(72)**Name of Inventor :**
1)SYED, Abbas Hasan Kaleemi

(57) Abstract :
An apparatus for providing in-vehicle service using an unmanned aerial vehicle may include a service request receiver configured to receive a service request for at least one of an in-vehicle item delivery service or a battery charging service a vehicle using a drone, a drone controller configured to move a drone for transporting the item or a battery charging pack to the vehicle in order to provide a service according to the request, and a vehicle controller configured to open an entrance passage leading to the vehicle interior or a battery charge terminal, when the drone arrives at the vehicle.

No. of Pages : 44 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :03/07/2024

(21) Application No.202411050864 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : AUTOMATED SYSTEM AND METHOD FOR FINANCIAL DECISION-MAKING USING SONAR, MACHINE LEARNING, AND IOT TECHNOLOGIES AND RELATED METHODS

(51) International classification	:G01S0007521000, G06Q0040000000, G01S0015660000, G06T0007120000, G01S0007539000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)VECMOCON TECHNOLOGIES PVT LTD
Address of Applicant :D128-129, Pocket D, Okhla Phase I, Okhla Industrial Estate, New Delhi, 110020, INDIA Delhi India
(72)**Name of Inventor :**
1)Abhishek Singh
2)Gaurav Mehta
3)Parth Kamra
4)Purba Devi
5)Subrata Manhji

(57) Abstract :
A computer-implemented method and system are designed to assist professional drivers and automobile companies in making financially sound decisions through income prediction. The system utilizes a SONAR-based data acquisition module, machine learning algorithms, and an IoT-enabled communication network to predict income from various types of vehicles. This prediction is based on real-time and historical vehicle data, allowing for informed financial decision-making. The system also provides personalized financial recommendations and comprehensive reports, ensuring data privacy and security through advanced encryption techniques. FIG. 1

No. of Pages : 13 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :03/07/2024

(21) Application No.202411050873 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : A Composition for Biobased Fluorescent Cardanol Polyol Dispersions and Films and a Process for the Preparation Thereof

(51) International classification	:C08G18/48, C08G18/32, C08G65/28, C08G18/02, C08K5/17, C08G63/668, C08L75/04, C09K11/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH, an Indian registered body incorporated under the Regn. of Soc. Act (Act XXI of 1860)
Address of Applicant :Delhi Delhi Delhi India
(72)**Name of Inventor :**
1)Ittara Suresh Kattimuttathu
2)Sunil Devikrishana Koonakkampully

(57) Abstract :
ABSTRACT A Composition for Biobased Fluorescent Cardanol Polyol based Dispersions and Films and a Process for the Preparation Thereof The present invention relates to a composition of cardanol polyol-modified aqueous polyurethane dispersions (PUD) and films exhibiting fluorescent properties and a method for preparation thereof. The PUD composition contains modified cardanol polyols like glycard or card triol and an isocyanate-to-hydroxyl (NCO:OH) in the ratio of 1:1, with a minimum 5% of biobased content, which provides tensile strength to the present composition. The polyurethane prepolymer is obtained by reacting a polyol, a diol, an acid, deionized water, amine, solvent, and diisocyanate. The PUD contains at least one polyol with molecular weight in the range of 500 g/mol. The PUD composition contains a cardanol-based polyol (glycard, card triol) in the range of 5–20 wt% with respect to the total weight of the composition. Further, the present invention enables the determination of fluorescent intensity ranging from 1.1 x106 to 2.39 x106 with glycard and 5.5x106 to 1.8x106 with card triol.

No. of Pages : 30 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202411050900 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COMPOSITION FOR MALE INFERTILITY

(51) International classification	:A61K31/122, A61K31/132, A61P15/08, A61P5/24, A61K31/047, A61K38/43, A23L1/30
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)JAGSONPAL PHARMACEUTICALS LTD.
Address of Applicant :Nimai Tower, 3rd Floor, Plot No. 412-415, Phase-IV, Udyog Vihar, Gurugram-122015, Haryana, India. Gurugram Haryana India
(72)**Name of Inventor :**
1)SINGH, Arvind
2)SINGHAL, Sanjay

(57) Abstract :
The present invention discloses a composition to improve the sperm quality and enhance human male fertility. The composition of the present invention is safe and addresses multiple male infertility conditions.

No. of Pages : 21 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202411050924 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR INTERACTIVE PARTICIPATION IN EVENT

(51) International classification	:G07F0017320000, G09B0005140000, G09B0007020000, G06Q0020320000, A63F0013480000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Crikverse FZCO
Address of Applicant :Dubai Silicon Oasis, DDP, Building A1, Dubai, United Arab Emirates U.A.E.
(72)**Name of Inventor :**
1)KAMATH, Sagar
2)AVASTHI, Amol
3)KALRA, Arun
4)JAYADEVAN, Deepak
5)HUNDEKAR, Soham

(57) Abstract :
A method 300 and a system 102 for assessing one or more occurrences are described. In one example, a video input may be obtained. The video input may correspond to an event. Thereafter, based on the obtained video input, a set of successive time-stamped input images may be extracted. Each of the extracted input images may include one or more entities. Furthermore, one or more entities may be extracted from each of the successive time-stamped input images. Thereafter, based on the extracted one or more entities, the set of successive input images may be extracted to determine one or more occurrences in the video input. Hereinafter, the determined one or more occurrences in the video input may be assessed. [[To be published with FIG. 3]]

No. of Pages : 34 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202411050929 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A KNOB ASSEMBLY FOR AN ELECTRICAL APPLIANCE

(51) International classification	:H05K5/06, H01H19/00, H01H19/06, H05K5/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LG ELECTRONICS INC.
Address of Applicant :20 Yeouido-dong, Yeongdeungpo-gu, Seoul 150-721, Republic of Korea Republic of Korea
(72)**Name of Inventor :**
1)KUMAR Dharmendra

(57) Abstract :
A knob assembly 100 for an electrical appliance is disclosed. A holder 102 includes at least one first coupling groove 114 on an inner surface along the axis A-A'. An adjustable head 104 includes at least one first coupling hook 124 formed at rear end along the axis A-A' on an outer surface to correspond to the at least one first coupling groove 114 on the inner surface of the holder 102. An adjustable head 104 includes at least one second coupling hook 202 formed at front end along the axis A-A' along the inner circumference surface. A guide 106 includes an extended protrusion 126 at rear end along the axis A-A' which includes at least one second coupling groove 204 having a plurality of tooth 206 which correspond to the at least one second coupling hook 202 to control adjustment of the knob assembly 100 in a vertical direction. Fig. 1b

No. of Pages : 27 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :03/07/2024

(21) Application No.202411050959 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : MULTIMATERIAL PRINTING PROCESS WITH MULTILAYERED FEATURES OF LTCC PACKAGES USING DIGITAL LIGHT PROJECTION BASED 3D PRINTER

(51) International classification	:B33Y0030000000, B29C0064135000, B33Y0010000000, B33Y0050020000, H05K0003460000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**

1)THE SECRETARY, MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY, GOVT. OF INDIA

Address of Applicant :Electronics Niketan, 6, CGO Complex, Opp. CBI Building, Lodhi Road, New Delhi -110003, India New Delhi Delhi India

2)THE DIRECTOR GENERAL, CENTRE FOR MATERIALS FOR ELECTRONICS TECHNOLOGY (C-MET)

(72)**Name of Inventor :**

1)GIRISH JAYANT PHATAK

2)VIJAYA DATTATRAYA GIRAMKAR

3)SHANY JOSEPH

4)SANKHA DIP DAS

5)PANKAJ KALIDAS JAGDALE

6)SWAPNIL SOPAN DOKE

7)JYOTI RAMCHANDRA KONDHALKAR

8)JESLY JOSEPH

9)BHARAT BHANUDAS KALE

(57) Abstract :

The present disclosure relates, in general, to the field of microfabrication of the electronic packages. Particularly, the embodiments of the present invention relate to the multi-material printing process with multi-layered features for low temperature co-fired ceramic (LTCC) packages using a digital light projection (DLP)-based three-dimensional (3D) printer. In DLP-based 3D printing, a projection coming from a DLP beamer is projected on a composite containing photopolymer further comprising of photo initiators, monomers, and blockers. The present disclosure is intended to help in setting up a DLP-based 3D printing process for LTCC multilayer package fabrication, which can expose and build an entire layer in a single step and thus help in achieving faster turnaround times at reduced cost. Correspondingly, multiple layers of conducting material (Ag, Ag-Pd) and LTCC material are printed. LTCC packages using dielectric composite comprising of LTCC material and resin demonstrated with via holes, channels, cavities, etc. to depict multilayer feature of 3D printing.

No. of Pages : 16 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :03/07/2024

(21) Application No.202411050961 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : Synthesizing Method and novel compositions for Enhancing Crop Resilience to Combined Drought and Salinity Stress Using Serendipita indica

(51) International classification	:C09K0008584000, C09J0009000000, C08G0061100000, H03K0019003000, C07C0201120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Amity University
Address of Applicant :Amity University Campus, Sector-125, Noida, Uttar Pradesh, India, 201313 Uttar Pradesh India
(72)**Name of Inventor :**
1)Swati Tripathi
2)Surbhi Dabral
3)Hafiza Jamal
4)Rajeev Nayan Bahuguna
5)Dr. Ajit Varma

(57) Abstract :
The present invention discloses a novel and sustainable method for enhancing plant growth and resilience under combined drought and salinity stress conditions using the beneficial endophytic fungus Serendipita indica. Furthermore, in this method, S. indica was propagated under optimized laboratory conditions to obtain purified spore suspensions. The fungus demonstrated significant tolerance to combined stresses when grown in vitro on potato dextrose media supplemented with polyethylene glycol (PEG) and sodium chloride (NaCl Growth assessments showed that S. indica-primed seedlings exhibited improved shoot and root development and better survival compared to non-inoculated controls under combined stress conditions. In overall, this invention provides a practical, scalable, and climate-resilient approach to enhance crop performance, offering a promising strategy for sustainable agriculture in stress-prone environments.

No. of Pages : 19 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202411050962 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A METHOD FOR SYNTHESIZING SM1.9GD0.1O3 NANORODS USING MICROEMULSION

(51) International classification	:B82Y0040000000, B82Y0030000000, B22F0009240000, C09K0011880000, C01B0019000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Amity University Haryana
Address of Applicant :Amity Education Valley Gurugram, Manesar, Panchgaon, Haryana 122412, India Haryana India
(72)**Name of Inventor :**
1)Anirban Das
2)Aseem
3)Preeti Gothwal
4)Ankur

(57) Abstract :
The present invention provides a method for synthesizing Sm1.9Gd0.1O3 nanorods using a microemulsion method. The process involves the use of cetyltrimethylammonium bromide (CTAB), hexanes, and isobutanol, with specific cation and anion solutions. The synthesized nanorods are characterized using PXRD, FE-SEM, and EDAX to confirm their phase and morphology. This method ensures uniform size and morphology of the nanoparticles, making them suitable for various applications in nanotechnology. Accompanied Drawings [Figures 1-2]

No. of Pages : 15 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202411050963 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A METHOD FOR MILK CLOTTING USING THERMOSTABLE PROTEASE FROM ZINGIBER OFFICINALE VAR. REJATHA. (Ginger)

(51) International classification	:A61K0036906800, G16B0020000000, A23C0019032000, C12N0009640000, G16B0030000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Amity University
Address of Applicant :Amity University Campus, Sector-125, Noida, Uttar Pradesh, India, 201313 Uttar Pradesh India
(72)**Name of Inventor :**
1)Nidhee Chaudhary

(57) Abstract :
The present invention discloses a novel method for milk clotting using a thermostable protease isolated from Zingiber officinale var. Rejatha (Ginger). The protease, purified to apparent homogeneity through rigorous biochemical methods, demonstrates significant milk clotting properties critical for cheese-making processes. The invention addresses current challenges in cheese production, including the limited availability and rising costs of traditional calf rennet, by offering a sustainable and effective alternative derived from plant sources. Structural characterization via amino acid sequencing and mass spectrometry confirms the protease's uniqueness and purity. In-silico studies elucidate its secondary and tertiary structures, affirming stability and functional integrity. Milk-clotting assays reveal the protease's efficacy across various coagulant concentrations, underscoring its versatility. Thermostability studies highlight its robust performance under diverse temperature conditions. This innovation represents a pivotal advancement in enzymatic technology for cheese production, catering to global demands while meeting dietary preferences and economic considerations. Accompanied Drawings [Figure 1-2]

No. of Pages : 23 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202411051418 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : IMPLEMENTING SPARSE DISTRIBUTED MEMORY

(51) International classification	:H01L0021660000, G06T0007000000, G06F0003048100, G11C0011412000, H04L0069220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)HEWLETT PACKARD ENTERPRISE DEVELOPMENT LP
Address of Applicant :1701 East Mossy Oaks Road Spring, Texas 77389, United States of America U.S.A.
(72)**Name of Inventor :**
1)NATARAJAN, Aishwarya
2)PEDRETTI, Giacomo
3)BHATTACHARYA, Suparna

(57) Abstract :
A device for implementing sparse distributed memory may include first circuitry having a plurality of cells arranged in first subsets. The first 5 circuitry may be configured to receive a first input vector for a write operation and calculate a similarity between the first subsets of the first circuitry and the first input vector. The device may include second circuitry coupled to the first circuitry and configured to output a first activation signal. The device may include third circuitry coupled to the second circuitry and having cells 10 arranged in second subsets. The third circuitry may be configured to receive the first activation signal and selectively activate one or more first selected subsets of the second subsets in response to the first activation signal by incrementing or decrementing corresponding values of the cells of the one or more first selected subsets based on the first input vector.

No. of Pages : 46 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202411051438 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : WINDSCREEN GUARD ASSEMBLY FOR A WORKING MACHINE

(51) International classification	:E02F0009160000, B62D0033060000, E02F0009080000, B62D0033077000, E02F0003960000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)J.C. BAMFORD EXCAVATORS LIMITED
Address of Applicant :Lakeside Works, Rocester, Uttoxeter, Staffordshire, ST14 5JP, United Kingdom U.K.
(72)**Name of Inventor :**
1)WALKE, Jaydeep
2)PATIL, Mahesh
3)JONES, Stuart

(57) Abstract :
A working machine (100) is disclosed. The working machine (100) includes a chassis, and an operator cabin (108) mounted to the chassis. The 5 operator cabin (108) includes a primary windscreen (110) and a secondary windscreen (112) adjacent to the primary windscreen (110). Further, the working machine (100) includes a primary grill segment (102) to cover the primary windscreen (110) and a secondary grill segment (104) to cover the secondary windscreen (112). The primary grill segment (102) is fixedly 10 mounted to the operator cabin (108) and the secondary grill segment (104) is pivotably mounted to the operator cabin (108) to uncover the secondary windscreen (112) in an open position and cover the secondary windscreen (112) in a closed position. 15

No. of Pages : 61 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202411051444 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SYNERGISTIC PESTICIDAL COMPOSITION

(51) International classification	: A01N37/50, A01N43/02, A01N43/40, A01N43/54, A01N43/653, A01N47/44	(71)**Name of Applicant :** **1)BEST AGROLIFE LIMITED** Address of Applicant :B-4, Bhagwan Dass Nagar, East Punjabi Bagh, West Delhi, New Delhi, Delhi,110026 India Delhi Delhi India (72)**Name of Inventor :** **1)Surendra Sai Nallamalli** **2)Vimal Kumar**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to a stable synergistic pesticidal composition for the protection of various crops such as paddy, chilli, groundnut, rice and plants against insects-pests and wide range of fungal diseases and process of preparation and use thereof.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202411051445 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : STABLE SYNERGISTIC PESTICIDAL COMPOSITION

(51) International classification	: A01N37/50, A01N43/02, A01N43/40, A01N43/54, A01N43/653, A01N47/44	(71)**Name of Applicant :** **1)BEST AGROLIFE LIMITED** Address of Applicant :B-4, Bhagwan Dass Nagar, East Punjabi Bagh, West Delhi, New Delhi, Delhi,110026, India Delhi Delhi India (72)**Name of Inventor :** **1)Surendra Sai Nallamalli** **2)Vimal Kumar**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to stable synergistic pesticidal composition for the protection of various crops and plants against pests including insects-pests and wide range of fungal diseases and process of preparation and use thereof.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202411051565 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A METHOD FOR DEVELOPING ADSORBENT FROM SUGARCANE BAGASSE FOR SUSTAINABLE COOLING AND ATMOSPHERIC WATER HARVESTING

(51) International classification	:B01J0020200000, A61P0017020000, C02F0001280000, A61P0001020000, B01J0020300000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)INDIAN INSTITUTE OF TECHNOLOGY DELHI
Address of Applicant :Hauz Khas, New Delhi-110016, India Hauz Khas Delhi India
(72)**Name of Inventor :**
1)TYAGI, Sudhir Kumar
2)CHAUHAN, Prathvi Raj
3)GOPALAKRISHNAN,Raveesh

(57) Abstract :
The present invention relates to a method (100) for developing an adsorbent from sugarcane bagasse comprising, sugarcane bagasse collection. Further, the collected sugarcane bagasse is washed to remove impurity. Further, the washed sugarcane bagasse is dried to remove moisture content. Further, the dried sugarcane bagasse is crushed to obtain sugarcane bagasse in powder form. Further, the powdered sugarcane bagasse is sieved for collecting particles of one or more size. Further, the collected particles are subjected to pyrolysis at one or more temperature and obtain a biochar. Further, the biochar is mixed with a chemical solution in one or more volumetric ratio. Further, activating carbon in mixture of the biochar with the chemical solution. Further, the activated carbon is analyzed for surface area by nitrogen (N2) adsorption and desorption.

No. of Pages : 25 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202411051583 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : READY TO DRINK ELECTROLYTE SOLUTION

(51) International classification	:A61P0003100000, A61K0045060000, A61P0035000000, A61K0009080000, A23L0002520000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Kenvue Brands LLC
Address of Applicant :Kenvue Brands LLC, of 1 Kenvue Way Summit, New Jersey 07901, United States of America, (Nationality: USA). U.S.A.
(72)**Name of Inventor :**
1)MEER, Tarique Ali
2)Gogia, Atul

(57) Abstract :
Ready to drink electrolyte solution The disclosure generally relates to ready to drink electrolyte solution. In particular the disclosure relates to a ready to drink electrolyte solution comprising isomaltulose, glucose, sodium ions, chromium ions and water; wherein the glucose concentration is greater than or equal to 0.9g/100ml, and wherein the theoretical glycemic index of the solution is equal to or less than 55. The disclosure also relates to a method of manufacturing said ready to drink electrolyte solution. The disclosure also relates to a method of rehydrating a patient suffering from cancer, diabetes, acute or chronic illness, or a gastrointestinal disorder by using said ready to drink electrolyte solution.

No. of Pages : 24 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202411051610 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AN AGGREGATION-INDUCED EMISSIVE SMALL MOLECULAR PROBE FOR LABEL-FREE DETECTION OF HUMAN C-REACTIVE PROTEIN

(51) International classification	:C09K0011060000, G01N0033543000, G01N0033680000, G01N0033500000, G01N0021770000	(71)**Name of Applicant :** **1)BITS BioCyTiH Foundation** Address of Applicant :6/B Opp. Care, Centre, BITS Pilani Pilani, Jhunjhunu Rajasthan India 333031 Jhunjhunu Rajasthan India **2)Birla Institute of Technology & Science (BITS), Pilani**
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Sushama Biswas**
(33) Name of priority country	:NA	**2)Syamantak Majumder**
(86) International Application No	:NA	**3)Inamur Rahaman Laskar**
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to compounds that act as an emissive probe. More particularly, the probes are molecular probes for C-reactive protein (CRP) detection. Additionally, the present invention provides a method of preparing the compounds and using said compounds for the label-free detection of C-reactive protein.

No. of Pages : 202 No. of Claims : 48

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202411051686 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A sensor for vitamin D detection and process for fabrication thereof

(51) International classification	:C12Q0001000000, A61K0008670000, A23L0033150000, G01N0033542000, A61K0031375000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Indian Council of Medical Research
Address of Applicant :V. Ramalingaswami Bhawan, P.O. Box No. 4911, Ansari Nagar, New Delhi - 110029, India New Delhi Delhi India
2)Vellore Institute of Technology (VIT), Vellore
(72)**Name of Inventor :**
1)TETALA, Kali Kishore Reddy
2)ULAGANAMBI, Megala

(57) Abstract :
The present invention relates to a sensor for detection of vitamin D. The present invention particularly relates to a non-antibody based sensor to detect vitamin D. The present invention more particularly relates to a protein based electrochemical sensor to detect vitamin D. The present invention further relates to a process for fabrication of a sensor for vitamin D detection. The present invention also relates to sensor for detection of vitamin D coated with a bi-ligand metallic organic framework (bi-ligand MOF). The present invention also relates to a process of synthesis of a bi-ligand metallic organic framework.

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :05/07/2024

(21) Application No.202411051694 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR AI-BASED FACIAL EXPRESSION EVALUATION AND ACCESS CONTROL IN SECURE ENVIRONMENTS

(51) International classification	:G06F0021320000, A61B0005000000, G06F0040300000, G06T0007730000, G06F0016953500
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SOCTEAMUP SEMICONDUCTORS PRIVATE LIMITED
Address of Applicant :CF-278, Golf Links-I, Gautam Buddha Nagar, Greater Noida, Uttar Pradesh - 201306, India. Greater Noida Uttar Pradesh India
(72)**Name of Inventor :**
1)SHARMA, Yogesh
2)SANGAL, Ankur

(57) Abstract :
Embodiments of the present disclosure relate to a system (100) and a method (300) of user access control. The system (100) receives facial image data of a user from a camera sensor (104-2). The system (100) evaluates one or more facial expressions of the user based on the received facial image data by implementing Convolutional Neural Network (CNN) and Recurrent Neural Network (RNN) models trained on facial action unit datasets and labeled emotional expression corpora. Further, the system (100) determines access of the user based on the determined one or more facial expressions by implementing anomaly detection models and supervised classification models trained on expression-risk mappings and historical behavioral threat profiles. The system (100) performs access control through facial recognition, expression analysis, and behavioral monitoring, with data from one or more sensors (104) and decision enforcement via a barrier actuator (108) and a cloud platform (110).

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202411051699 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A composition and a process for synthesis of a bioadhesive

(51) International classification	:A61K0009000000, A61P0001040000, A61L0015580000, A61L0024000000, A61L0024100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Indian Council of Medical Research
Address of Applicant :V. Ramalingaswami Bhawan, P.O. Box No. 4911, Ansari Nagar, New Delhi - 110029, India New Delhi Delhi India
2)Sathyabama Institute of Science and Technology
(72)**Name of Inventor :**
1)SHANMUGAM, Dilip Kumar
2)KALIARAJ, Gobi Saravanan

(57) Abstract :
The present invention generally relates to a biomimetic bioadhesive. In particular, the present invention relates to a composition for a bioadhesive. Further, the present invention relates to a process of synthesis of a bioadhesive.

No. of Pages : 35 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202411051741 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : POWDERED BIOSORBENT COMPOSITION FOR HEAVY METAL ADSORPTION

(51) International classification	:B01J29/70, B01J20/18, B01J29/06, C01B33/26, C02F1/28, C02F101/20	(71)**Name of Applicant :** **1)JECRC University** Address of Applicant :Plot No. IS-2036 to IS-2039, Ramchandrapura Industrial Area, Vidhani, Sitapura Extension, Jaipur-303905, India. Jaipur Rajasthan India (72)**Name of Inventor :** **1)Prof. Hardik Pathak**
(31) Priority Document No	:NA	**2)Dr. Jebi Sudan**
(32) Priority Date	:NA	**3)Himanshi Mangla**
(33) Name of priority country	:NA	**4)Dr. Saurabh Dave**
(86) International Application No	:NA	**5)Dr. Sajad Majeed Zargar**
Filing Date	:NA	**6)Dr. Inderpreet Kaur**
(87) International Publication No	: NA	**7)Prof. Manpreet Singh Manna**
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A powdered biosorbent composition for heavy metal adsorption, comprises (i) treated aluminum potassium sulphate in the range of 10-20% w/w, (ii) treated powdered eggshell in the range of 3-8% w/w, (iii) activated carbon in the range of 5-15% w/w, (iv) zeolite in the range of 20-30% w/w, (v) treated powdered marble in the range of 10-20% w/w, (vi) bentonite clay in the range of 5-15% w/w, (vii) treated dried water hyacinth in the range of 5-15% w/w and (viii) treated dried water thyme (Hydrilla verticilata) in the range of 5-15% w/w.

No. of Pages : 12 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202411051772 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : WEARABLE PERSONAL SAFETY DEVICE FOR PUBLIC PLACES

(51) International classification	:G08B0025010000, A61N0005060000, G08B0015000000, H04W0004020000, H04W0004800000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Jaipur Engineering College and Research Centre
Address of Applicant :Shri Ram Ki Nangal, Via Vatika, Tonk Road, Jaipur, Rajasthan-302022, India. Jaipur Rajasthan India
(72)**Name of Inventor :**
1)Anima Sharma
2)Yuti Sharma
3)Vinayak Mittal
4)Piyush Gautam
5)Neeraj Prakash Shrivastava

(57) Abstract :
A wearable personal safety device for public places, comprising a cylindrical body 1 developed to be worn by a user on user's wrist, an ultrasonic sensor determines dimensions of wrist, multiple artificial intelligence-based imaging units 2 detects presence of any suspicious person approaching user, an eye gaze detection sensor determines direction of person's eyes, multiple laser emitters 3 emits beam of laser light onto person's eyes for distracting person to provide opportunity for user to elope from location that is sent to multiple computing units of concerned security agency along with location fetched by a GPS module, if health parameters of user corresponds to grabbing of user by persons then a telescopically operated rod 4 gets in contact with person, a live wire 6 provide electric shock to person and laser emitter 3 guides user to run towards a crowded nearby crowded location.

No. of Pages : 22 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202411051773 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ADAPTABLE CHARGING SYSTEM FOR ELECTRICAL VEHICLE

(51) International classification	:B60L58/12, B60L1/00, B60L50/40
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Jaipur Engineering College and Research Centre
Address of Applicant :Shri Ram Ki Nangal, Via Vatika, Tonk Road, Jaipur, Rajasthan-302022, India. Jaipur Rajasthan India
(72)**Name of Inventor :**
1)Deepak Shankhala
2)Nayan jain

(57) Abstract :
An adaptable charging system for electrical vehicle 1, comprising an elongated plate 2 installed on seat of an electric vehicle 1 over which a user sits which leads to adaption in shape of a cushioned memory foam layer 3, an artificial intelligence-based imaging unit 4 determines body dimensions of user, two motorized sliding units 5 translates backrest 6 near user's back for establishing a backrest 6 for user, a piezoelectric material layer 7 converts weight of user into electrical energy that is stored in a super capacitor and then transferred into a battery of vehicle 1 via a first circuit, a regenerative shock absorber 8 configuring a generator coverts jerk experienced while riding vehicle 1, into electrical energy that is stored in battery via a second circuit, and a relay controls supply of electricity from first and second circuit.

No. of Pages : 18 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202411051797 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : VEHICLE PARKING MANAGEMENT SYSTEM AND METHOD

(51) International classification	:G08G0001140000, H04W0004800000, G07B0015020000, H04B0017318000, G06Q0030020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Maruti Suzuki India Ltd.
Address of Applicant :1, Nelson Mandela Road, Vasant Kunj, New Delhi – 110070, India New Delhi Delhi India
(72)**Name of Inventor :**
1)Jayakumar S
2)Utkarsh Mishra

(57) Abstract :
The present disclosure describes a technique for managing parking status of a vehicle comprises. In this technique, a processing unit (204) is configured to continuously receive realtime location of the vehicle during a parking time period. Sequentially, 5 the processing unit (204) configured to receive real-time ignition status signal of the vehicle based on the determination that distance between the received real-time location of the vehicle and the target parking location is within a threshold value. Sequentially, the processing unit (204) is configured to identify whether to determine signal strength associated with a telematic device 10 of the vehicle and determine that the real-time ignition status signal is received within a predefined time period. Finally, the processing unit (204) is configured to manage a parking status of the vehicle in the parking management system based on the identification and the ignition status. . 15 Fig. 1

No. of Pages : 33 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202411051807 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : Three-Dimensional Air Signature System

(51) International classification	:H04L0009320000, H01L0023000000, G06F0003010000, G06T0007246000, G06F0021310000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BIRLA INSTITUTE OF TECHNOLOGY AND SCIENCE, PILANI
Address of Applicant :Vidya Vihar, Pilani, Rajasthan - 333031, India Pilani Rajasthan India
(72)**Name of Inventor :**
1)Aritra Mukherjee
2)Abhijit Das
3)Maheswar Bora
4)Saurabh K Atreya

(57) Abstract :
The present invention discloses a 3-D air signature system and a method for tracking the 3-D air signature of a user. The user draws the signature for authentication in air with an air pen 102. The air pen 102 comprises different coloured balls attached at each end of the air pen 102. The signature capturing device 100 tracks the motion of the tip 106 and tail of the air pen by detecting the balls attached in the tip 106 and tail 104 of the air pen 102. Two cameras 108 are provided to capture the video of the motion of the air pen 108. A capture UI 118 processes and displays the air signature in a screen 110. The 3-D air signature system of the present invention tracks a combination of finger movement and wrist flex of the user as air signature. Figure 1.

No. of Pages : 31 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :06/07/2024

(21) Application No.202411051815 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : PRESSURE RELIEF DEVICE FOR TRANSFORMER

(51) International classification	:F16K17/04, F16K7/16, F16K37/00, H01F27/14
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)RAJSHI ENGINEERS
Address of Applicant :2, BHEL INDUSTRIAL AREA, KHAILAR, JHANSI, UP - 284120, INDIA Jhansi Uttar Pradesh India
(72)**Name of Inventor :**
1)DEEPAK LOYA

(57) Abstract :
The present invention provides a pressure relief device (100) for transformers comprising of a base flange (102) having an opening (104) and plurality of holes for rigidly mounted by bolts; a diaphragm (106) having a sealing relation thereto by means of a coaxially arranged compression spring (108); an elongated shaft (110) in coaxial relation with the diaphragm (106); a cover (112) to hold the whole assembly and fixed to the base flange (102) by means of plurality of bolts; and an external housing (200) comprising of a top (202), a bottom (204) with a guiding block (206) and means to accommodate switching elements/microswitches (210) and terminal strip (212) duly connected by wire for transmission of electrical signals, a guiding pin (208) and a flat plate (214), wherein the external housing (200) facilitates for replacing and expanding switching elements or microswitches (210) without effecting the pre-set pressure setting and calibration.

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/07/2024
(21) Application No.202411051821 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SYNTHESIS OF TRINITROMETHYL TETRAZOLES

(51) International classification	:C07D0257040000, A61P0023000000, A01C0001000000, C07D0231400000, C07D0231180000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CHAIRMAN, DEFENCE RESEARCH & DEVELOPMENT ORGANISATION (DRDO)
Address of Applicant :Ministry of Defence, Govt. of India, DRDO Bhawan, Rajaji Marg, New Delhi 110011, Delhi, India New Delhi Delhi India
2)INDIAN INSTITUTE OF TECHNOLOGY BOMBAY
(72)**Name of Inventor :**
1)NAMBOOTHIRI, Irishi N. Narayanan
2)KUMBHAKARNA, Neeraj Ratnakar
3)CHOWDHURY, Arindrajit Arabinda
4)MAITI, Jyotirmay
5)SHERAWAT, Rohit
6)KUMAR, Arvind

(57) Abstract :
The present invention relates to tetrazole-based chlorine-free and environment-friendly energetic compounds. The tetrazole-based chlorine-free and environment-friendly energetic compounds of present invention have been synthesized via simple and straightforward approaches in minimum number of steps. The said compounds exhibit high density, high positive oxygen balance and heat of formation, as well as excellent ballistic and detonation properties. The compounds have moderate impact sensitivity and kinetic stability. The present invention provides energetic compounds that is chlorine free, environment friendly, requires minimum reaction steps and exhibit very high density-specific impulse.

No. of Pages : 33 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :06/07/2024

(21) Application No.202411051824 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : AN EFFICIENT TWO STEP SYNTHESIS OF CHLORINE FREE, THERMALLY STABLE NITRAMINO TETRAZOLE

(51) International classification	:C08L0023140000, D21C0009100000, C06B0025340000, C09K0005040000, C06B0045100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**

1)CHAIRMAN, DEFENCE RESEARCH & DEVELOPMENT ORGANISATION (DRDO)

Address of Applicant :Ministry of Defence, Govt. of India, DRDO Bhawan, Rajaji Marg, New Delhi 110011, Delhi, India New Delhi Delhi India

2)INDIAN INSTITUTE OF TECHNOLOGY BOMBAY

(72)**Name of Inventor :**

1)NAMBOOTHIRI, Irishi N. Narayanan

2)KUMBHAKARNA, Neeraj Ratnakar

3)CHOWDHURY, Arindrajit Arabinda

4)MAITI, Jyotirmay

5)SHERAWAT, Rohit

6)KUMAR, Arvind

(57) Abstract :

The present invention relates to a tetrazole-based chlorine-free and environment-friendly energetic compound. The tetrazole-based chlorine-free and environment-friendly energetic compound of present invention has been synthesized via simple and straightforward approaches in minimum number of steps. The said compound exhibits high density, high positive oxygen balance and heat of formation, as well as excellent ballistic and detonation properties. The compound of the present invention has moderate impact sensitivity and kinetic stability. The present invention provides an energetic compound that is chlorine free, environment friendly, requires minimum reaction steps and exhibits very high density-specific impulse.

No. of Pages : 29 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/07/2024
(21) Application No.202411051834 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A SYSTEM AND A METHOD FOR CARBON DIOXIDE CAPTURE IN OXYGEN-BASED CALCINER

(51) International classification	:B01D0053620000, B01D0053960000, A61Q0019000000, F27B0007200000, B01D0053140000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)National Council for Cement and Building Materials
Address of Applicant :34 KM Stone, Delhi-Mathura Road (NH-2) Faridabad Haryana India 121004 Faridabad Haryana India
2)J K Cement Limited
(72)**Name of Inventor :**
1)Syed Rayees Ahmed
2)Anand Bohra
3)Vootla Naga Kumar
4)Kolli Pradeep Kumar Reddy
5)Suresh Kumar Shaw
6)Giasuddin Ahamed
7)Dhirendra Kumar Panda
8)Sanjeev Kumar Chaturvedi
9)Lok Pratap Singh
10)Sameer Bharadwaj
11)Tushar Goel

(57) Abstract :
The present disclosure relates to a system comprising oxygen-based calciner near the existing calciner to capture CO2 in cement plant. Also, the present disclosure relates to the method of capturing CO2 in oxygen-based calciner in cement plant. Figure 1

No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :29/06/2024

(21) Application No.202411050008 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : A SYSTEM AND A METHOD FOR THREE-DIMENSIONAL (3D) UNDERWATER IMAGING USING ACOUSTIC VECTOR SENSOR

(51) International classification	:B63G0008000000, G01S0015890000, H04N0005232000, H04B0010116000, G05D0001000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Indian Institute of Technology Delhi
Address of Applicant :Indian Institute of Technology Delhi, Hauz Khas, New Delhi-110016, India New Delhi Delhi India
(72)**Name of Inventor :**
1)KUMAR, Arun
2)AGGARWAL, Monika
3)YADAV, Shweta Kishan

(57) Abstract :
The present disclosure relates to a system (100) for three-dimensional (3D) underwater imaging. The system (100) may include a sensor unit (102) and a processing unit (110). The processing unit (110) may be communicatively coupled to at least one Acoustic Vector Sensor (AVS) (106) and an orientation sensor (108) of the sensor unit (102). The processing unit (110) may be configured to receive a plurality of inputs associated with the plurality of measured parameters and the measured orientation. Further, the processing unit (110) may be configured to determine a location and extent of the one or more objects (103) in water by processing the plurality of inputs and the measured orientation. Moreover, the processing unit (110) may be configured to construct a 3D image of the one or more objects (103), based on the determined location of the one or more objects (103) in water.

No. of Pages : 31 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/06/2024
(21) Application No.202411050084 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : “COLLAPSED BUILDING SEARCH ASSISTIVE ROBOT “

(51) International classification	:G08B0013196000, G05D0001020000, B25J0005000000, A61K0035583000, E04H0009020000	(71)**Name of Applicant :** **1)RESILIENCE INNOVATION KNOWLEDGE ACADEMY INDIA PVT. LTD.** Address of Applicant :108, K-3 MOHAN GARDEN, UTTAM NAGAR. New Delhi -110059. New Delhi Delhi India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)MR. RANIT CHATTERJEE**
(33) Name of priority country	:NA	**2)MR. RAJIB SHAW**
(86) International Application No	:NA	**3)MR. SUBIR KUMAR SAHA**
Filing Date	:NA	**4)MR. ASHUTOSH DUTT SHARMA**
(87) International Publication No	: NA	**5)MR. AKASH SONDHI**
(61) Patent of Addition to Application Number	:NA	**6)MR. SRIPAD MAHANKALI**
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention provides a collapsed building search assistive robot that is designed to enhance search and rescue operations in disaster-stricken environments. The said invention employs advanced locomotion mechanisms inspired by biological snakes, thermal imaging cameras, acoustic sensors, and seismic sensors. The robot is capable of detecting heat signatures, sounds, and vibrations indicative of human presence. A robust communication system ensures real-time transmission of video feeds and sensor data to rescue teams, facilitating informed decision-making. The robot is powered by a high-capacity rechargeable battery 103, with options for a tethered 104 power supply for extended missions. The control of the snake robot can be executed remotely through a user interface or autonomously via advanced navigation algorithms, including real-time mapping. Particularly, the said invention is useful in post-disaster scenarios such as earthquakes, building collapses, explosions, and fire incidents, significantly improving the efficiency and safety of search and rescue operations.

No. of Pages : 43 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/10/2024
(21) Application No.202414077637 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PLUG CONNECTOR WITH MOUNTING PROTECTION

(51) International classification :A61M0005315000, F16B0021180000, A61M0005310000, F16L0037140000, F16B0021070000
(31) Priority Document No :20 2024 103 613.1
(32) Priority Date :02/07/2024
(33) Name of priority country :Germany
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)VOSS Automotive GmbH
Address of Applicant :Leiersmühle 2-6 51688 Wipperfürth Germany Germany
(72)**Name of Inventor :**
1)Alexander Oberdörfer
2)Eugen Heinrichs

(57) Abstract :
The present invention relates to a connector (1) for connecting a first fluid line to a mating connector (2), having a base element (4) with a through channel (6) which is fluidically connected to an end of the base element (4) formed as a sleeve section (8). A clamp cage (12) is arranged in a receptacle channel (10) of the sleeve section (8), which can be inserted into the receptacle channel (10) of the sleeve section (8) in a mounting direction (M) and is held in a positive-locking manner axially to the mounting direction (M). Two retaining arms (18) of a retaining clip (20), which course parallel to one another, project into a through opening (16) of the clamp cage (12) in a rest state of the retaining arms (18) and are designed to be elastically expandable radially to the through opening (16) into a tension state. The retaining clip (20) is designed to be displaceable between an insertion position and a blocking position, wherein the retaining arms (18) are expandable into their tension state in the insertion position of the retaining clip (20) and are blocked against expansion into the tension state in the blocking position of the retaining clip (20). The retaining clip (20) has two bearing arms (22) which are elastic radially to the through opening (16), fix the clamp cage (12) in the receptacle channel (10) in a positive-locking manner and, in a rest state, project into the through opening (16) and are designed to be radially elastically expandable into a tension state. Fig. 1

No. of Pages : 74 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/07/2024
(21) Application No.202411051858 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A polymer-sand composite (PolySC)based prefab and process for preparation thereof

(51) International classification	:C08L 67/02, B29K 67/00, C04B 35/622	(71)**Name of Applicant :** **1)CHAIRMAN, DEFENCE RESEARCH & DEVELOPMENT ORGANISATION (DRDO)** Address of Applicant :Ministry of Defence, Govt. of India, Room No.348, B-Wing, DRDO Bhawan, Rajaji Marg, New Delhi, Delhi, India 110011 New Delhi Delhi India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Suresh Kumar Jangid**
(33) Name of priority country	:NA	**2)Lalit Awwal**
(86) International Application No	:NA	**3)Madan Kumawat**
Filing Date	:NA	**4)Alok Garg**
(87) International Publication No	: NA	**5)Jala Ram**
(61) Patent of Addition to Application Number	:NA	**6)Dr. Prashant Vasistha**
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to polymer-sand composite (PolySC) based prefab technology, more particularly it relates to a process for producing a polymer-sand composite. The present polymer-sand composite based on orthophthallic polyester resin using 100% desert sand as filler system with 0 – 1% of batch size additional glass fibre for making of prefab for military as well as civil applications and manufacturing technology thereof. Figure 1

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :04/07/2024

(21) Application No.202413051202 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : “METHOD FOR MANUFACTURING A MULTICORE OPTICAL FIBER”

(51) International classification	:G02B6/02, G02B6/44
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filed on	: :01/01/1900
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Sterlite Technologies Limited
Address of Applicant :15th & 16th Floor, Capital Cyberscape Sector – 59 Gurugram Haryana India 122102 Gurugram Haryana India
(72)**Name of Inventor :**
1)Ranjith Balakrishnan
2)Apeksha Malviya
3)Srinivas Munige
4)Anand Pandey
5)Saravanan Guru
6)Sanjit Singh Bhatia

(57) Abstract :
Disclosed is a method (600) for manufacturing a multicore optical fiber. The method (600) has steps of: providing a hollow cylindrical tube (106) defined by a cylinder diameter, inserting a plurality of core rods (102) in the plurality of core holes (108) and one or more marker rods (111) in the one or more marker holes (109) forming an intermediate preform assembly (100), vacuumizing the plurality of core holes (108) and the one or more marker holes (109), collapsing the plurality of core rods (102) and the one or more marker rods (111) with the hollow cylindrical tube (106) to form a multicore glass perform The plurality of core rods (102) and the one or more marker rods (1111) are collapsed in a negative pressure, and drawing the multicore glass perform to form the multicore optical fiber. FIG. 6 is selected.

No. of Pages : 33 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/12/2024
(21) Application No.202414103854 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : Battery System Power Distribution and Management Integrated Module, Battery Pack, and Vehicle

(51) International classification	:H02B1/04, B60L58/10, H02B1/18, H02B1/20, H02B1/24, H02B1/26, H02B1/50	(71)**Name of Applicant :** **1)ZHEJIANG LEAPENERGY TECHNOLOGY CO., LTD.** Address of Applicant :Room 220-116, Comprehensive Office Building,No.222,Lvyin Road, Qianjin Street, Qiantang District, Hangzhou, Zhejiang 310000, China China **2)ZHEJIANG LEAPMOTOR TECHNOLOGY CO., LTD**
(31) Priority Document No	:202410875132.2	(72)**Name of Inventor :**
(32) Priority Date	:01/07/2024	**1)XIA, Zhenqiang**
(33) Name of priority country	:China	**2)LI, Shuai**
(86) International Application No	:NA	**3)HUA, Xianwei**
Filing Date	:NA	**4)CHEN, Yuanjie**
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
Battery System Power Distribution and Management Integrated Module, Battery Pack, and Vehicle The present disclosure relates to the technical field of new energy vehicle, and in particular, to a battery system power distribution and management integrated module, a battery pack, and a vehicle. The battery system power distribution and management integrated module, comprising: a structural module, comprising a base and a copper bar; an electrical member module, comprising a quick-charging relay assembly, a main relay assembly, and a fuse, the quick-charging relay assembly, the main relay assembly, and the fuse being disposed on the base and being electrically connected to the copper bar; and a hardware circuit module, comprising a control board, a sampling unit, a pre-charging resistor, and a pre-charging relay, the control board being disposed on the base, the pre-charging resistor and the pre-charging relay being integrated on the control board, and the quick-charging relay assembly, the main relay assembly, and the fuse being electrically connected to the control board.

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2025
(21) Application No.202514005344 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FIXING DEVICE FOR BENDING PROCESSING OF SHAFT-SHAPED MEMBER

(51) International classification	:G02F0001133300, B25J0015000000, F16M0013020000, B23P0019000000, B25J0011000000
(31) Priority Document No	:10-2024-0086728
(32) Priority Date	:02/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)DAEWON APPLIED ENG. CO.
Address of Applicant :37 Gongdan 1-daero 196beon-gil, Siheung-si, Gyeonggi-do, 15090, Republic of Korea Republic of Korea
(72)**Name of Inventor :**
1)JUNG, Chan Gi

(57) Abstract :
The present invention relates to a fixing device for bending processing of a 5 shaft-shaped member, including a panel support member capable of sliding on an upper portion of a sliding rail, a fixed panel including a first opening having a semicircular shape, a tilting panel including a second opening having a semicircular shape symmetrical to the first opening and capable of tilting about a tilting shaft, a rotary plate having first and second rotary plates having semicircular cross-sectional 10 shapes that are detachably coupled to each other and inserted to be rotatable inside the first and second openings, a drive gear that engages with a driven gear on an outer peripheral surface of the rotary plate, a first actuator that provides a rotational driving force to the drive gear, a second actuator mounted on the tilting panel to tilt the tilting panel, and a third actuator that slides the panel support member. 15

No. of Pages : 51 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/10/2024
(21) Application No.202414078490 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : "POSITION DETECTION DEVICE OF CABLE AND ELECTRONIC MANUAL TRANSMISSION HAVING THE SAME"

(51) International classification	:F16H0059100000, B60K0020020000, F16H0059020000, G01R0001040000, F16H0059040000
(31) Priority Document No	:10-2024-0088303
(32) Priority Date	:04/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)HYUNDAI MOTOR COMPANY
Address of Applicant :12, Heolleung-ro, Seocho-gu, Seoul 06797, Republic of Korea Republic of Korea
2)KIA CORPORATION
(72)**Name of Inventor :**
1)SONG, Chang Hyeon
2)KIM, Eun Sik
3)PARK, Joon Young

(57) Abstract :
The present disclosure relates to a position detection device of a cable that can prevent damage or disconnection of a wire due to fluctuation of a guide pipe when a shift lever is operated, and an electronic manual transmission having the same. The position detection device of a cable may include: a socket having a hollow portion for the cable to pass therethrough; a guide pipe extending from the socket, and communicating with the hollow portion and having a through-hole through which the cable passes, formed therein; a rod coupled to the cable and moved together with the cable, positioned within the guide pipe, and having a transmission unit transmitting a movement position of the cable; a sensing module installed in the guide pipe, and detecting a position of the transmission unit to detect the movement of the cable; and a wire having one end connected to the sensing module, and extended by winding around the socket.

No. of Pages : 53 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/12/2024
(21) Application No.202414097509 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MOLDING APPARATUS AND MOLDING METHOD OF CURRENT COLLECTOR BUNDLE PORTION

(51) International classification	:B33Y0010000000, G03F0007000000, B33Y0050020000, B29C0064209000, B29C0064350000
(31) Priority Document No	:2024- 106087
(32) Priority Date	:01/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)KABUSHIKI KAISHA TOSHIBA
Address of Applicant :1-1, Shibaura 1-chome, Minato-ku, Tokyo, Japan Japan
(72)**Name of Inventor :**
1)Tomomichi Naka

(57) Abstract :
In an embodiment, there is provided a molding apparatus of molding a current collector bundle portion, where current collecting band portions are bundled at a projecting portion of a current collector, in an electrode group structure in which the current collector projects, and the molding apparatus includes a restraining jig and a binding jig. The restraining jig restrains the innermost peripheral sheet portion of the electrode group structure from the inner peripheral side by contacting with the electrode group structure from the inner peripheral side in the internal space of the electrode group structure. The binding jig is used for forming the current collector bundle portion and is inserted into the internal space while the innermost peripheral sheet portion is restrained by the restraining jig.

No. of Pages : 59 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/08/2024
(21) Application No.202417062251 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DISPLAY PANEL AND DISPLAY APPARATUS

(51) International classification :H10D 86/40
(31) Priority Document No :202410842372.2
(32) Priority Date :26/06/2024
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/103341
Filing Date :03/07/2024
(87) International Publication No :WO 2026/000464
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)WUHAN CHINA STAR OPTOELECTRONICS TECHNOLOGY CO., LTD.
Address of Applicant :Building C5, Biolake of Optics Valley, No.666 Gaoxin Avenue, East Lake High-tech Development Zone Wuhan, Hubei 430079 China
(72)**Name of Inventor :**
1)HE, Peng
2)ZHAO, Wenkai

(57) Abstract :
The present application provides a display panel and a display apparatus. The display panel comprises a driving circuit layer, a resistance reduction layer, and a light-emitting device. The driving circuit layer comprises a plurality of transistors. The resistance reduction layer is provided with a first electrode, a second electrode, and a first power line. The first electrode and the first power line are both electrically connected to the transistors. A first terminal of the light-emitting device is bound to the first electrode, and a second terminal thereof is bound to the second electrode. Voltage uniformity on the first power line is greater than 85%.

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/04/2025
(21) Application No.202514038659 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FAILURE RESISTANT HYDRAULIC STEERING SYSTEM

(51) International classification	:B62D0005060000, B62D0005090000, A61K0045060000, B63H0025300000, F16L0023160000
(31) Priority Document No	:24186747.2
(32) Priority Date	:05/07/2024
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Danfoss Power Solutions ApS
Address of Applicant :Nordborgvej 81, Nordborg 6430, Denmark Denmark
(72)**Name of Inventor :**
1)PETERSEN, Morten Hoeck

(57) Abstract :
The invention relates to a hydraulic steering system (1, 47, 54, 62) that comprises a hydraulic steering unit (3) and a plurality of directly connected hydraulic conduits (18, 22, 42, 61). The directly connected hydraulic conduits (18, 22, 42, 61) are directly connected to the hydraulic steering unit (3). At least one of the directly connected hydraulic conduits (18, 22, 42, 61) comprises a fluid branch connection (21, 23, 41) that diverges at least one of the directly connected hydraulic conduits (18, 22, 42, 61) to at least two indirectly connected hydraulic conduits (14, 15, 28, 29, 35, 36). The at least two indirectly connected hydraulic conduits (14, 15, 28, 29, 35, 36) comprise at least one fluid flow influencing means (19, 20, 26, 27, 37, 38, 43, 44, 45, 46, 48, 49, 50, 51), respectively.

No. of Pages : 25 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/08/2024
(21) Application No.202414061466 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : IMMERSION BATTERY DEVICE

(51) International classification	:H01M10/6567, H01M10/48, H01M10/613, H01M10/625, H01M10/6568, H01M50/24, H01M50/271, H01M50/284
(31) Priority Document No	:202421587867.7
(32) Priority Date	:05/07/2024
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)XIAOGAN CORNEX NEW ENERGY INNOVATION TECHNOLOGY CO., LTD.
Address of Applicant :NO.1, Cornex Avenue, Linkong Economic Zone, Xiaogan, Hubei 432099, China China
(72)**Name of Inventor :**
1)WANG, Xuechun

(57) Abstract :
The present invention provides an immersion battery device. The immersion battery device includes a battery case (1) and a battery module (2). The battery case (1) is provided with a first chamber (11) configured to accommodate a liquid cooling medium, and a liquid inlet (12) and a liquid outlet (13) both in communication with the first chamber (11). The battery module (2) is arranged in the first chamber (11), and the battery module (2) includes a fixing frame and a battery cell arranged in the fixing frame. Figure 1

No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/02/2025
(21) Application No.202514011590 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ELECTRICAL TESTING DEVICE, METHOD AND STORAGE MEDIUM

(51) International classification :G01R31/40, G01R1/00
(31) Priority Document No :202410897852.9
(32) Priority Date :05/07/2024
(33) Name of priority country :China
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)FULIAN PRECISION ELECTRONICS (TIANJIN) CO., LTD.
Address of Applicant :NO.36 North Street, West Zone, Economic Technological Development Area, Tianjin, China 300457 China
(72)**Name of Inventor :**
1)CHI-WEN CHEN
2)WEI-MING LEE

(57) Abstract :
The present application discloses an electrical testing device (1), an electrical testing method and a storage medium. The electrical testing device (1) includes a power supply (10), a capacitive load device (20) and a test device, wherein: the capacitive load device (20) is used to provide a capacitive load for the power supply (10); the test device is respectively connected to the capacitive load device (20) and the power supply (10), and is used to test the electrical information of the power supply (10) according to the capacitive load; wherein the capacitive load device (20) includes: a capacitor (22), connected to the test device, and used to provide a capacitive load for the power supply (10) by the test device; a switch (23), connected to the capacitor (22), and used to control the connection and disconnection of the capacitor (22) and the power supply (10); a microcontroller (24), connected to the switch (23), and used to control the connection and disconnection of the switch (23) according to the received level signal. The above device can improve the accuracy and speed of electrical testing. FIG.1

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/06/2025
(21) Application No.202514054354 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : VEHICLE FRONT STRUCTURE

(51) International classification	:B62D0025080000, B62D0025140000, B62D0021150000, B62D0025100000, B60S0001040000
(31) Priority Document No	:2024-108334
(32) Priority Date	:04/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SUZUKI MOTOR CORPORATION
Address of Applicant :300 Takatsuka-cho, Chuo-ku, Hamamatsu-shi, Shizuoka 432-8611 Japan
(72)**Name of Inventor :**
1)KOMURA Ryuichi
2)HOMMA Junichi

(57) Abstract :
[Problem to be Solved] To improve workability for an engine compartment at a vehicle front portion while ensuring vehicle body rigidity at the vehicle front portion. [Solution] A vehicle front structure 100 includes: a dash panel 10 provided at a vehicle front portion; a cowl top panel 12 that protrudes toward a vehicle upper side from an upper portion of the dash panel 10 and extends in a vehicle width direction; a cowl panel 20 that protrudes toward a vehicle front side from a lower portion of the cowl top panel 12 and extends in the vehicle width direction; and a first strut tower 32L and a second strut tower 32R that are coupled to each other via the cowl panel 20 and to which each of the suspensions are attached, and the cowl panel 20 is detachably fixed by bolt fastening to each of the lower portion of the cowl top panel 12 or the upper portion of the dash panel 10, an upper portion of the first strut tower 32L, and an upper portion of the second strut tower 32R. [Selected Drawing] Figure 1

No. of Pages : 46 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/06/2025
(21) Application No.202514055429 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : IMPROVING HEAD POSE PREDICTION USING HEAD ACCESSORY POSE

(51) International classification	:G06F0003010000, G06V0040160000, G01S0005020000, G02B0027000000, A61B0090000000
(31) Priority Document No	:18/760,697
(32) Priority Date	:01/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Distance Technologies Oy
Address of Applicant :John Stenbergin Ranta 2, 00530 Helsinki, Finland Finland
(72)**Name of Inventor :**
1)Thomas Carlsson
2)Mikko Strandborg

(57) Abstract :
A set of images of a user are captured during a given time period, by employing at least one tracking camera. In each image, at least one face landmark feature of a face of the user is detected, and a position of the at least one face landmark feature is determined. When it is detected in a given image that the user is wearing at least one head accessory (204), a pose of the at least one head accessory in the given image is determined. A pose of a head (202) of the user in the given image is then determined, based on the position of the at least one face landmark feature detected in the given image and the pose of the at least one head accessory in the given image. FIG. 2

No. of Pages : 44 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202411051012 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : NOVEL COMPOSITION FOR IRON DEFICIENCY AND TO BOOST METABOLIC HEALTH

(51) International classification	:A61P0003000000, A61K0033260000, A61P0007060000, A61K0031351000, A61K0009280000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)JAGSONPAL PHARMACEUTICALS LTD.
Address of Applicant :Nimai Tower, 3rd Floor, Plot No. 412-415, Phase-IV, Udyog Vihar, Gurugram-122015, Haryana, India. Gurugram Haryana India
(72)**Name of Inventor :**
1)SINGH, Arvind
2)SINGHAL, Sanjay

(57) Abstract :
The present invention relates to novel composition for iron deficiency and, metabolic disorders, and to boost overall metabolic health.

No. of Pages : 24 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202411051015 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COMPOSITIONS FOR MATERNAL AND FETAL HEALTH

(51) International classification	:A61P0003020000, A61P0001000000, A23L0033150000, H01L0029165000, A61P0003060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)JAGSONPAL PHARMACEUTICALS LTD.
Address of Applicant :Nimai Tower, 3rd Floor, Plot No. 412-415, Phase-IV, Udyog Vihar, Gurugram-122015, Haryana, India. Gurugram Haryana India
(72)**Name of Inventor :**
1)SINGH, Arvind
2)SINGHAL, Sanjay

(57) Abstract :
The present invention relates to compositions comprising vitamins and nutrients to support maternal and fetal health during pregnancy, while contributing to addressing specific challenges and enhancing overall well-being.

No. of Pages : 27 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/08/2024
(21) Application No.202417062825 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DISPLAY PANEL AND DISPLAY DEVICE

(51) International classification	:G09F 9/33, G09G 3/32
(31) Priority Document No	:202410832378.1
(32) Priority Date	:25/06/2024
(33) Name of priority country	:China
(86) International Application No	:PCT/CN2024/102493
Filing Date	:28/06/2024
(87) International Publication No	:WO 2026/000352
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)WUHAN CHINA STAR OPTOELECTRONICS TECHNOLOGY CO., LTD.
Address of Applicant :Building C5, Biolake of Optics Valley, No. 666 Gaoxin Avenue, East Lake High-tech Development Zone Wuhan, Hubei 430079 China
(72)**Name of Inventor :**
1)YANG, Yong
2)HU, Zemin
3)LIU, Fancheng
4)WANG, Chao
5)ZHA, Guowei

(57) Abstract :
A display panel (100) and a display device (400). The display panel (100) comprises a display portion (10) and driving portions (20); each display unit (110) in the display portion (10) comprises a first circuit portion (111) and a first light-transmitting portion (112); each driving unit (210) in each driving portion (20) comprises a second circuit portion (211) and a second light-transmitting portion (212) arranged on one side of the second circuit portion (211); and the ratio of the area of the first light-transmitting portion (112) to the area of the corresponding display unit (110) is equal to the ratio of the area of the second light-transmitting portion (212) to the area of the corresponding driving unit (210).

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/04/2025
(21) Application No.202514035188 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DISPLAY DEVICE

(51) International classification :H10K0059131000, G02F0001134500, H05K0001110000, H05K0001140000, H05K0001020000
(31) Priority Document No :10-2024-0086217
(32) Priority Date :01/07/2024
(33) Name of priority country :Republic of Korea
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SAMSUNG DISPLAY CO., LTD.
Address of Applicant :1, Samsung-ro, Giheung-gu, Yongin-si, Gyeonggi-do, -- -- -- Republic of Korea 17113 -- Republic of Korea
(72)**Name of Inventor :**
1)Hyong Do CHOI
2)Seung Hee LEE

(57) Abstract :
A display device includes a display panel. A first circuit board is connected to the display panel. A second circuit board is connected to the first 5 circuit board. A first pad is in a first pad area of the second circuit board. A first terminal is in a first terminal area of the first circuit board and overlaps with the first pad. The first pad includes first sub-pads in a first row of the first pad area and spaced apart from each other in a first direction. A second sub-pad is in a second row of the first pad area. The first terminal comprises first sub-terminals 10 overlapping with the first sub-pads and a second sub-terminal overlapping with the second sub-pad. The second sub-terminal is between adjacent first sub-pads and extends longitudinally in a second direction to overlap with the second sub-pad. Fig. 2

No. of Pages : 54 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/06/2025
(21) Application No.202514056630 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : HIERARCHICAL INTERFACES FOR SCREEN READER USERS

(51) International classification	:G06F0016901000, H04N0021845000, H04N0021854900, G06Q0010100000, G06F0016340000
(31) Priority Document No	:63/667,094
(32) Priority Date	:02/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)GDM Holding LLC
Address of Applicant :1600 Amphitheatre Parkway, Mountain View, California 94043, United States of America. U.S.A.
(72)**Name of Inventor :**
1)SHI, Lei
2)KRALJIC, Tanya
3)CHAUDHARY, Ashish
4)CLERON, Michael
5)GUAMÁN, Stephanie
6)LIU, Xieyang
7)VAISHNAV, Shilp

(57) Abstract :
Implementations are described herein for hierarchical interfaces for screen reader users (SRUs). In various implementations, a first subtree of leaf nodes of a hierarchical data structure may be populated with content extracted or otherwise derived from digital content item(s), which may or may not be responsive to a search query. Generative model(s) may be used to process the content of the first subtree of leaf nodes to generate a first summary of the content used to populate the first subtree of leaf nodes. A first branch node above the subtree of leaf nodes may be populated with the first summary. The generative model(s) may be used to process first summary and a second summary to generate second tier output that includes a third summary of the first and second summaries. A screen reader interface may be provided and may be operable to facilitate navigation of the hierarchical data structure.

No. of Pages : 39 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/06/2025
(21) Application No.202514057661 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SLIDER AND METHOD OF PRODUCING THE SAME, METHOD OF INSPECTION, AND INSPECTION DEVICE

(51) International classification	:G01R0001067000, G01R0031280000, G01R0031260000, G01N0021880000, G01R0001040000
(31) Priority Document No	:2024-109135
(32) Priority Date	:05/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)YKK CORPORATION
Address of Applicant :1, Kanda Izumi-cho, Chiyoda-ku, Tokyo 1018642 Japan Japan
(72)**Name of Inventor :**
1)TAKANI, Go

(57) Abstract :
A slider (1) for slide fastener is provided. The slider (1) includes: a slider body (2) including a pull-tab attachment portion (4), and a pull tab (3) pivotably mounted on the slider body (2), the pull tab (3) being in contact with the pull-tab attachment portion (4) at one or more locations and being 10 capable of maintaining its posture at any of an upright posture, a laid-down posture and an oblique posture between the upright posture and the laid - down posture based on a friction caused by said contact between the pull tab (3) and the pull-tab attachment portion (4). In a state where the slider body (2) is secured so as not to be displaced and the pull tab (3) is pivotable 15 relative to the slider body (2), a maximum value of a measured load that a pusher member receives from the pull tab (3) while the pusher member is moved to push the pull tab (3) from the upright posture toward the laiddown posture is less than 1.0 N.

No. of Pages : 36 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202411051216 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A TUNABLE LUMINAIRE ASSEMBLY

(51) International classification	:F21Y0115100000, F21K0009640000, F21Y0113130000, F21Y0105100000, F21K0009620000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Havells India Ltd.
Address of Applicant :QRG Towers, 2D, Sector-126, Expressway, Noida-201304, Uttar Pradesh, India Noida Uttar Pradesh India
(72)**Name of Inventor :**
1)VERMA, Atul
2)SHARMA, Shivam
3)GARG, Umesh

(57) Abstract :
A tunable luminaire assembly (100) is disclosed. The assembly (100) includes a housing (102), a diffuser plate (112) and an elongated slot (108). A knob (110) is engaged with the elongated slot (108) and linearly moved along the elongated slot (108). A light mixing chamber (116) is disposed within the housing and positioned between a pair of sliding rails (114). The light mixing chamber includes Light Emitting Diodes (LEDs). A sliding plate (118) slides with respect to the light mixing chamber based on a movement of the knob along the elongated slot (108). The sliding plate (118) includes a slotted section to receive at least one variable remote phosphor plate (120). The knob (110) is moved to align a portion of the at least one variable remote phosphor plate (120) with the light mixing chamber such that a light spectrum of an output light projected from the LEDs is tuned.

No. of Pages : 42 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/03/2025
(21) Application No.202514025804 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SYSTEM FOR MAXIMIZING PRODUCTION OF BIO-GAS AND MINIMIZING EMISSION OF PROCESS WASTES

(51) International classification	:C02F0011040000, C02F0003280000, C02F0101300000, C02F0003300000, C02F0001660000
(31) Priority Document No	:10-2024-0088038
(32) Priority Date	:04/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)NA, Min-Soo
Address of Applicant :23-8 (Moonho-dong), Namyangseo-ro 613beon-gil, Hwaseong-si, Gyeonggi-do, Korea Republic of Korea
(72)**Name of Inventor :**
1)NA, Min-Soo

(57) Abstract :
Provided is a system that recycles high-concentration organic food wastewater and organic sludge generated during the food waste treatment process within the process itself to increase bio-gas production and minimize process waste. The present invention provides a system for maximizing bio-gas production and minimizing process waste discharge by constructing key facilities, such as anaerobic digesters, dryers, and deodorizing boilers, in a two-stage configuration and integrating these facilities into an interconnected process. By implementing this system, dried materials generated in the dryers, as well as digested slurry and condensed wastewater generated during the treatment process, may be recycled and recovered within the process. As a result, energy costs may be reduced by increasing bio-gas production, by minimizing external discharge of process waste, outsourcing treatment costs may be reduced.

No. of Pages : 26 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/05/2025
(21) Application No.202514050940 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CURRENT DETECTION DEVICE, EARTH LEAKAGE CIRCUIT BREAKER, AND EARTH LEAKAGE RELAY

(51) International classification	:G01R0015180000, H01F0038300000, G01R0015200000, G01R0031520000, H02M0001000000
(31) Priority Document No	:2024-108468
(32) Priority Date	:04/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)FUJI ELECTRIC CO., LTD.
Address of Applicant :1-1, Tanabeshinden, Kawasaki-ku, Kawasaki-shi, Kanagawa 210-9530, Japan Japan
(72)**Name of Inventor :**
1)YAMAUCHI, Hojun
2)KURIBARA, Susumu
3)HISHINUMA, Kenji
4)YONEZAWA, Takahito

(57) Abstract :
A current detection device (1) includes a magnetic core (3) surrounding a conductor (2) through which a current to be detected flows, an excitation coil (4) wound around the magnetic core (3), an oscillator circuit (5) configured to generate a rectangular wave voltage by exciting the magnetic core (3), a current detection circuit (6) configured to detect the current to be detected based on a change in the rectangular wave voltage, and a compensation circuit (9, 11) configured to compensate for an offset error of the oscillator circuit (5) or the current detection circuit (6).

No. of Pages : 52 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/04/2025
(21) Application No.202517036976 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SECONDARY RAW MATERIALS OBTAINING METHOD FROM COMPOSITE MATERIALS STRUCTURES

(51) International classification	:B29B 17/00, B29B 17/04, B29B 7/66, B29B 9/02, B29B 9/14
(31) Priority Document No	:23382671.8
(32) Priority Date	:29/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068462 :01/07/2024
(87) International Publication No	:WO 2025/003515
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ENFINITY IBERIA S.L.U
Address of Applicant :PASEO DE LA CASTELLANA 141, 5ª PLANTA, 28046 Madrid Spain
(72)**Name of Inventor :**
1)SANZ CANTOS, Manuel

(57) Abstract :
Method for obtaining a second raw material from composite material waste, based on mechanical techniques that allow the structure of the composite material waste to be broken and to be able to reuse a first fibre-resin composite material, with or without a core material, in a formulation to obtain said secondary raw material.

No. of Pages : 12 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/05/2025
(21) Application No.202517042286 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MULTILAYER CERAMIC CAPACITOR

(51) International classification	:H01G0004300000, H01G0004120000, H01G0004232000, H01G0004012000, H01G0004224000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/JP2024/023884 :02/07/2024
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)MURATA MANUFACTURING CO., LTD.
Address of Applicant :10-1, HIGASHIKOTARI 1-CHOME, NAGAOKAKYO-SHI, KYOTO 6178555, JAPAN Japan
(72)**Name of Inventor :**
1)OYAMA DAISUKE
2)NAKAHIRO HISASHI

(57) Abstract :
Provided are multilayer ceramic capacitors that are each able to reduce or prevent the occurrence of cracks. A first external electrode 3A includes a first base electrode layer 31A of the first external electrode connected to first internal electrodes 15A and provided from a fifth surface F5 to a first surface F1, a second base electrode layer 32A of the first external electrode connected to the first internal electrode 15A and provided from a sixth surface F6 to the first surface F1, a first resin electrode layer 34A provided over the first base electrode layer 31A of the first external electrode, the first surface F1, and the second base electrode layer 32A of the first external electrode, and a first plated layer 36A provided on the first resin electrode layer 34A. The first surface F1 includes a first region 21 which is a region between a region where the first base electrode layer 31A of the first external electrode is provided and a region where the second base electrode layer 32A of the first external electrode is provided, and which is a region where the first resin electrode layer 34A is provided. The first region 21 overlaps, in the lamination direction T, with a middle portion of a multilayer body 2 in a second direction W.

No. of Pages : 58 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/07/2024
(21) Application No.202411051867 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : STABLE SYNERGISTIC PESTICIDAL COMPOSITION

(51) International classification	: A01N43/56, A01N37/50, A01N43/74, A01N51/00	(71)**Name of Applicant :** **1)KANIKA KHURANA** Address of Applicant :418/8, Julaha Chowk, salara mohalla, Rohtak, Haryana 124001, India Rohtak Haryana India (72)**Name of Inventor :** **1)KANIKA KHURANA**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No Filing Date	:NA :NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number Filing Date	:NA :NA	
(62) Divisional to Application Number Filing Date	:NA :NA	

(57) Abstract :
The present invention relates to synergistic pesticidal composition for the protection of various crops and plants against pests including insects-pests and fungal diseases

No. of Pages : 58 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/07/2024
(21) Application No.202411051970 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COUMARIN ANALOGUES FOR INHIBITING PANCREATIC LIPASE

(51) International classification	:C07D0311160000, A61P0001180000, C09B0057020000, C11D0003386000, A61K0031370000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BIRLA INSTITUTE OF TECHNOLOGY AND SCIENCE (BITS), PILANI
Address of Applicant :VIDYA VIHAR, PILANI, RAJASTHAN - 333031, INDIA Pilani Rajasthan India
(72)**Name of Inventor :**
1)Dr. Paul Atish Tulshiram
2)Yadav Nisha
3)Bommana Boiana Lavanya

(57) Abstract :
The present invention discloses novel coumarin analogues of Formula (I) for inhibiting pancreatic lipase. These analogues are based on coumarin amide warhead and more specifically coumarin-3-carboxamide analogues that demonstrates effective inhibition of the pancreatic lipase enzyme. Furthermore, this invention discusses a process for synthesizing coumarin analogues that are disclosed in the present application. Formula (I)

No. of Pages : 66 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/12/2024
(21) Application No.202414095229 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CONFLUENCE FIXTURE

(51) International classification :G02F0001133570, G02F0001134500, H01L0023522000, H01L0025070000, H01P0005103000
(31) Priority Document No :202410902099.8
(32) Priority Date :05/07/2024
(33) Name of priority country :China
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)FULIAN PRECISION ELECTRONICS (TIANJIN) CO., LTD.
Address of Applicant :NO.36 North Street, West Zone, Economic Technological Development Area, Tianjin, China 300457 China
(72)**Name of Inventor :**
1)WEI-MING LEE
2)CHI-WEN CHEN

(57) Abstract :
A confluence fixture (10) is provided used for converging and integrating wires, including a substrate (11), two side plates (12), a first conductive member (13), a second conductive member (14), and at least one third conductive member (15). The substrate (11) includes an input side (111) and an output side (112). The two side plates (12) are connected to the substrate (11) and enclose a first space with the substrate (11). The first conductive member (13), the second conductive member (14), and the third conductive member (15) are arranged in the first space at intervals, and the first conductive member (13), the second conductive member (14), and the third conductive member (15) are each provided with a plurality of first connectors (101) on the input side (111) and a plurality of second connectors (102) on the output side (112), and the first connectors (101) are electrically connected to the second connectors (102). FIG. 1

No. of Pages : 32 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/05/2025
(21) Application No.202514042990 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DISPLAY DEVICE AND ELECTRONIC DEVICE INCLUDING THE SAME

(51) International classification	:G06F0001160000, G02F0001133500, G06F0003041000, H10K0050110000, G02F0001133570
(31) Priority Document No	:10-2024-0088825
(32) Priority Date	:05/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Samsung Display Co., LTD.
Address of Applicant :1, Samsung-ro, Giheung-gu, Yongin-si, Gyeonggi-do, 17113, Republic of Korea Republic of Korea
(72)**Name of Inventor :**
1)Tae Chang KIM
2)Sung Guk AN
3)Min Seong BYEON

(57) Abstract :
A display device (10) includes: a display panel (400) including an emission material layer (EML) and a touch sensor layer (ISP) on the emission material layer (EML) and including a digitizer; and a panel support layer (700) under the display panel (400), wherein the panel support layer (700) includes: a first layer (701) including a first fiber extending in a first direction (DR1), a second layer (703) on the first layer (701) and including a second fiber extending in a second direction (DR2) different from the first direction (DR1), a third layer (705) on the second layer (703) and including the first fiber extending in the first direction (DR1), and a lower functional layer (707) including a magnetic metal powder (MMP).

No. of Pages : 68 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/12/2025
(21) Application No.202517127475 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ANTI-TRAILR2 ANTIGEN-BINDING PROTEINS AND USES THEREOF

(51) International classification :A61P 35/00, C07K 16/28
(31) Priority Document No :63/524095
(32) Priority Date :29/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035969
Filing Date :28/06/2024
(87) International Publication No :WO 2025/006846
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)ODYSSEY THERAPEUTICS, INC.
Address of Applicant :51 Sleeper Street Suite 800 Boston, MA 02210 U.S.A.
(72)**Name of Inventor :**
1)FRANCHI, Luigi
2)OPIPARI, Anthony, W.
3)PINHEIRO, Elaine, Maria
4)ABRAHAM, Robert, Thomas
5)PREISS, Laura
6)HUBER, Ferdinand
7)KÖNIG, Paul-Albert
8)DAKE, Tamara

(57) Abstract :
The present application provides antigen-binding proteins (e.g., antibodies such as single-domain antibodies) that specifically bind TNF-related apoptosis-inducing ligand receptor 2 (TRA5LR2). The application also provides fusion proteins and conjugates comprising the antigen-binding proteins, polynucleotides and recombinant vectors encoding the antigen-binding proteins, as well as host cellsand methods for preparing the antigen-binding proteins. The application further providespharmaceutical compositions comprising the antigen-binding proteins and methods for treating a disease or disorder using the antigen-binding proteins.

No. of Pages : 218 No. of Claims : 68

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/12/2025
(21) Application No.202517127480 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SBT APPLIED TO IBC AND INTRATMP

(51) International classification :H04N 19/105, H04N 19/119, H04N 19/12
(31) Priority Document No :23306082.1
(32) Priority Date :30/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/067589
Filing Date :24/06/2024
(87) International Publication No :WO 2025/003029
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)INTERDIGITAL CE PATENT HOLDINGS, SAS
Address of Applicant :3 rue du Colonel Moll 75017 Paris France
(72)**Name of Inventor :**
1)LE LEANNEC, Fabrice
2)RATH, Gagan Bihari
3)NASER, Karam
4)CHEN, Ya

(57) Abstract :
Systems, methods, and instrumentalities are disclosed for performing subblock transform (SBT) applied to inter block copy (IBC) and intra template matching prediction (TMP). SBT may be performed in combination with IBC and intra TMP. A coding unit predicted by IBC or intra TMP may benefit from performing SBT (e.g., splitting the coding block into a zero spatial sub-part and a non-zero coded sub-part).

No. of Pages : 41 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/12/2025

(21) Application No.202517127694 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COMMUNICATION METHOD AND RELATED APPARATUS

(51) International classification :H04W 72/232
(31) Priority Document No :202310804685.4
(32) Priority Date :30/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/102336
Filing Date :28/06/2024
(87) International Publication No :WO 2025/002342
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)BEIJING UNISOC COMMUNICATIONS TECHNOLOGY CO.,LTD.
Address of Applicant :Floor 18, Block B, Zhizhen Plaza, No. 7 Zhichun Road Haidian District, Beijing 100083 China
(72)**Name of Inventor :**
1)ZHOU, Huan

(57) Abstract :
The present application relates to the technical field of communications. Disclosed are a communication method and a related apparatus. The method comprises: a terminal device receiving downlink control information (DCI) from a network device, wherein the DCI can be used for simultaneously scheduling data transmission of N cells, N being an integer greater than 1; and the terminal device sending data according to the DCI. The method provided in the present application further enhances the design of DCI, facilitates an improvement in the data transmission efficiency, and has high applicability.

No. of Pages : 51 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/12/2025
(21) Application No.202517127749 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ELECTRONIC DEVICES WITH TUNABLE LENSES

(51) International classification	:G02B 27/01, G02B 27/00, G02B 3/12, G02B 17/08, G02B 27/09
(31) Priority Document No	:63/512870
(32) Priority Date	:10/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035851 :27/06/2024
(87) International Publication No	:WO 2025/014659
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)APPLE INC.
Address of Applicant :One Apple Park Way Cupertino, CA 95014 U.S.A.
(72)**Name of Inventor :**
1)PEDDER, James, E.
2)STAMENOV, Igor
3)ZHANG, Arthur, Y.

(57) Abstract :
An electronic device may include an optical module with a display and a tunable lens. During operation, the electronic device may gather data and adjust the tunable lens based on the gathered data. The optical module may include a non-adjustable lens element with convex curvature in addition to the tunable lens. The optical module may include a Fresnel lens element in addition to the tunable lens. The optical module may include a catadioptric lens in addition to the tunable lens. The optical module may include a catadioptric lens that includes the tunable lens. The optical module may have a birdbath architecture that includes the tunable lens. The optical module may include a waveguide and the tunable lens may be an adjustable positive bias lens and/or an adjustable negative bias lens.

No. of Pages : 39 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/12/2025
(21) Application No.202517127750 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MODULAR PET DETECTOR SYSTEM FOR RADIOTHERAPY SYSTEMS

(51) International classification :A61N 5/10, A61B 6/03, A61B 6/42
(31) Priority Document No :63/511098
(32) Priority Date :29/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035376
Filing Date :25/06/2024
(87) International Publication No :WO 2025/006443
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)REFLEXION MEDICAL, INC.
Address of Applicant :25821 Industrial Boulevard, Suite 200 Hayward, California 94545 U.S.A.
(72)**Name of Inventor :**
1)DUGONI, Jackson Rand
2)GADERLUND, Blake
3)HALE, Layton
4)KNAPP, William Roy
5)LAURENCE, JR., Thomas Leroy
6)PEARCE, William Jorge
7)ULLRICH, Max Magee

(57) Abstract :
Disclosed herein are variations of a modular positron emission tomography (PET) detector system. In some variations, the modular PET detector system is part of a radiotherapy system. The modular PET detector system comprises a rotatable ring and a PET cassette reversibly coupled to the rotatable ring. The rotatable ring may have a cooling circuit comprising a cooling conduit having a fluid therein. The PET cassette may be reversibly coupled to the rotatable ring such that the PET cassette is in thermal contact with the cooling circuit. The thermal contact or interface between the PET cassette and the cooling circuit promotes the transfer of heat without transferring any fluid between the cooling circuit and the PET cassette. The circuit board of the PET cassette may be aligned perpendicularly with respect to a photon detection surface, which may reduce forces on the cassette when the PET cassette is coupled to the rotatable ring.

No. of Pages : 27 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/12/2025
(21) Application No.202517127761 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CHEMICALLY DEGRADABLE AND FUNCTIONALLY MODIFIABLE POLYMERS AND HYDROGELS

(51) International classification	:C08G 12/40, C08K 5/00, C09K 8/035, C09K 8/512, C08K 5/3415
(31) Priority Document No	:63/523702
(32) Priority Date	:28/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035794 :27/06/2024
(87) International Publication No	:WO 2025/006732
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)DANA-FARBER CANCER INSTITUTE, INC.
Address of Applicant :450 Brookline Avenue Boston, Massachusetts 02215 U.S.A.
(72)**Name of Inventor :**
1)KIM, Justin
2)KIM, Thomas T.

(57) Abstract :
Disclosed are degradable covalent chemical crosslinkers. Also disclosed are methods of making and using the degradable covalent chemical crosslinkers.

No. of Pages : 48 No. of Claims : 44

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/12/2025
(21) Application No.202517127919 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : GAS FILTER ELEMENT, FILTER DEVICE AND METHOD OF USE

(51) International classification	:F01N 3/022, B01D 46/24, C04B 38/00
(31) Priority Document No	:63/530391
(32) Priority Date	:02/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035266 :24/06/2024
(87) International Publication No	:WO 2025/029404
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)PALL CORPORATION
Address of Applicant :25 Harbor Park Drive Port Washington, New York 11050 U.S.A.
(72)**Name of Inventor :**
1)REKCZIS, Keith

(57) Abstract :
A gas filter element comprising: a first end and a second end, having a plurality of inlet channels and a plurality of slotted outlet channels between the first end and the second end, wherein, in an alternating pattern, the plurality of inlet channels each have an inlet channel opening at the first end, and are closed at the second end, and the plurality of slotted outlet channels each have a slotted outlet channel opening at the second end, and are closed at the first end, each of the plurality of inlet channels being surrounded by 4 slotted outlet channels; each of the plurality of inlet channels and each of the plurality of plurality of slotted outlet channels having an inner cross-sectional area, each of the plurality of inlet channels having an inner cross-sectional area exceeding the inner cross-sectional area of each of the plurality of slotted outlet channels.

No. of Pages : 17 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/12/2025

(21) Application No.202517127489 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : INTRA TMP AND LIC COMBINATION

(51) International classification	:H04N 19/105, H04N 19/11, H04N 19/117, H04N 19/176, H04N 19/593
(31) Priority Document No	:23306084.7
(32) Priority Date	:30/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067605 :24/06/2024
(87) International Publication No	:WO 2025/003037
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)INTERDIGITAL CE PATENT HOLDINGS, SAS
Address of Applicant :3 rue du Colonel Moll 75017 Paris France
(72)**Name of Inventor :**
1)LE LEANNEC, Fabrice
2)NASER, Karam
3)RATH, Gagan Bihari
4)DUMAS, Thierry

(57) Abstract :
Systems, methods, and instrumentalities are disclosed for performing intra template matching prediction (TMP) and local illumination compensation (LIC) in combination. LIC may be used in combination with intra TMP. For example, using LIC (e.g., at the CU level) may be adaptively selected for an intra TMP predicted coding block. LIC may be considered (e.g., used) when performing an intra TMP prediction block search. LIC may be used on some (e.g., not all) intra TMP candidates. Whether to use LIC may be signaled. Performing LIC with intra TMP may be mutually exclusive from performing intra TMP with linear filter model (FLM) mode.

No. of Pages : 41 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/12/2025
(21) Application No.202517127490 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : UAV FLIGHT CONTROL OPERATIONS FOR PREDICTED TRAFFIC ENCOUNTER

(51) International classification	:G08G 5/59, G08G 5/55, G08G 5/34, G08G 5/80, G08G 5/57
(31) Priority Document No	:18/215013
(32) Priority Date	:27/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035831 :27/06/2024
(87) International Publication No	:WO 2025/170615
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)WING AVIATION LLC
Address of Applicant :3400 Hillview Avenue Building 4 Palo Alto, CA 94304 U.S.A.
(72)**Name of Inventor :**
1)JENKINS, Kevin
2)MOONEY, John, Gordon

(57) Abstract :
A method is disclosed. The method includes receiving an indication of presence of an aircraft in a vicinity of an uncrewed aerial vehicle (II AV) which is flying along a flight path. The method also includes decelerating, based on the received indication, the UAV to reduce a ground speed along the flight path. The method additionally includes descending, after reducing the ground, speed, the UAV to a hover position. The method further includes determining, while the UAV is in the hover position, whether to resume the flight path or to land the UAV based on a determination of continued presence of the aircraft in the vicinity of the UAV. The method also includes controlling the UAV based on the determination of whether to resume the flight path or to land the UAV.

No. of Pages : 38 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/12/2025
(21) Application No.202517127493 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR MANUFACTURING COMPOSITE CEMENT

(51) International classification	:C04B 28/04, C04B 14/10, C04B 20/10, C04B 20/00, C04B 7/02
(31) Priority Document No	:23181649.7
(32) Priority Date	:27/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067812 :25/06/2024
(87) International Publication No	:WO 2025/003136
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)HEIDELBERG MATERIALS AG
Address of Applicant :Berliner Strasse 6 69120 Heidelberg Germany
(72)**Name of Inventor :**
1)SCHADE, Tim
2)SKOCEK, Jan
3)BOLTE, Gerd
4)PATO, Nicolas
5)HANAFI, Ahmed
6)MULLER, Arnaud

(57) Abstract :
Composite cement comprising Portland cement, a calcium carbonate and a mechanochemically activated clay obtained by grinding a clay raw material which was mined from one or more natural clay deposits in a ball mill or roller mill at a temperature below 150 °C until the absorbance units of the OH peak at 3600 to 3700 cm-1 and the SiO2 peak at 900 to 1000 cm-1 in an FTIR spectrum decrease by at least 20 %, as well as method for manufacturing the composite cement by blending Portland cement, calcium carbonate and the mechanochemically activated clay.

No. of Pages : 21 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/12/2025

(21) Application No.202517127607 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ADAPTIVE IBC/INTRA TMP FILTERING

(51) International classification	:H04N 19/105, H04N 19/159, H04N 19/176, H04N 19/593, H04N 19/82
(31) Priority Document No	:23306105.0
(32) Priority Date	:30/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068099 :27/06/2024
(87) International Publication No	:WO 2025/003313
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)INTERDIGITAL CE PATENT HOLDINGS, SAS
Address of Applicant :3 rue du Colonel Moll 75017 Paris France
(72)**Name of Inventor :**
1)LE LEANNEC, Fabrice
2)NASER, Karam
3)RADOSAVLJEVIC, Milos
4)CHEN, Ya

(57) Abstract :
Systems, methods, and instrumentalities may be associated with adaptive IBC/Intra TMP filtering. A device (e.g., a video encoding and/or decoding device) may determine that prediction filtering is enabled for a coding block. The device may select a prediction filtering template region for performing prediction filter for the coding block. The device may determine a prediction filtering parameter for the coding block based on the selected prediction filtering template region. The device may process (e.g., encode and/or decode) the coding block based on the determined prediction filtering parameter.

No. of Pages : 42 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/12/2025
(21) Application No.202517127691 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COMMUNICATION METHOD AND APPARATUS

(51) International classification :H04W 52/02
(31) Priority Document No :202310809292.2
(32) Priority Date :30/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/101545
Filing Date :26/06/2024
(87) International Publication No :WO 2025/002163
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)HUAWEI TECHNOLOGIES CO., LTD.
Address of Applicant :Huawei Administration Building, Bantian, Longgang Shenzhen, Guangdong 518129 China
(72)**Name of Inventor :**
1)LIU, Chenchen
2)ZHOU, Zhengchun
3)QIAN, Bin
4)HUANG, Lei

(57) Abstract :
The present application provides a communication method and apparatus, which can be applied to a wireless personal area network system based on ultra-wideband, and comprise 802.15 series protocols, such as the 802.15.4a protocol, the 802.15.4z protocol or the 802.15.4ab protocol, and may also support next-generation Wi-Fi protocols of IEEE 802.11ax, such as 802.11be, Wi-Fi 7, or extremely high throughput, as well as 802.11b. The method comprises: a sending device sends a first signal to a receiving device, wherein the first signal is used for indicating N bits, and the value of each bit is determined by comparing the average energies within two pulse burst intervals; and on the basis of the first signal, the receiving device determines to wake up the receiving device. By using two pulse burst intervals to transmit one piece of bit information, the receiving device can correctly demodulate the first signal, thereby facilitating effective wake-up of the receiving device.

No. of Pages : 29 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/11/2024
(21) Application No.202417092765 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SEMICONDUCTOR STRUCTURE AND MANUFACTURING METHOD THEREFOR

(51) International classification :H01L 23/488
(31) Priority Document No :202311728460.1
(32) Priority Date :14/12/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/103671
Filing Date :04/07/2024
(87) International Publication No :WO 2025/123656
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)CXMT CORPORATION
Address of Applicant :No. 388, Xingye Avenue, Airport Industrial Park, Economic And Technological Development Area Hefei, Anhui 230601 China
(72)**Name of Inventor :**
1)WU, Shuangshuang
2)WANG, Chunyang
3)CHEN, Xiaolong
4)XU, Yuting
5)ZHANG, Hui
6)FU, You
7)LEE, Tzung-Han

(57) Abstract :
A semiconductor structure and a manufacturing method therefor. The semiconductor structure comprises: a first substrate and a semiconductor device located in the first substrate; a plurality of first conductive pads connected to the semiconductor device; a plurality of second conductive pads, at least one first conductive pad and at least one second conductive pad being electrically connected by means of a first conductive interconnection structure extending in a direction perpendicular to the first substrate; and a filling layer surrounding each first conductive pad, the first conductive interconnection structure and each second conductive pad, wherein the first conductive interconnection structure has a surface buried by the filling layer between adjacent second conductive pads. The semiconductor structure is at least beneficial to improving electrical performance.

No. of Pages : 29 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/05/2025
(21) Application No.202514051362 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CONTROL DEVICE OF VEHICLE

(51) International classification	:B60L0058200000, B60W0030180000, H01M0008048580, B60W0010260000, B60L0001000000
(31) Priority Document No	:2024-106949
(32) Priority Date	:02/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Suzuki Motor Corporation
Address of Applicant :300 Takatsuka-cho, Chuo-ku, Hamamatsu-shi, Shizuoka 432-8611, Japan Japan
(72)**Name of Inventor :**
1)SAEKI, Hideyuki

(57) Abstract :
To provide a control device of a vehicle that can avoid a power supply connection state that is contrary to the driver’s intention. Solution When a predetermined condition that an electrical connection of a terminal of a 12 V battery as a low-voltage battery is possibly disconnected is satisfied, an ECU intermittently operates a DC-DC converter (step S4). The predetermined condition includes a condition that a vehicle is stopped (YES in step S1), a condition that an engine hood is opened (YES in step S2), and a condition that a current at the terminal of the 12 V battery is less than a predetermined value (YES in step S3).

No. of Pages : 15 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/05/2025
(21) Application No.202514053060 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : VEHICLE CONTROL SYSTEM WITH IMPLEMENTABLE SAFETY MEASURE FOR WORKER

(51) International classification	:F21V0029670000, F01N0009000000, G06F0013400000, F02N0011100000, F01P0007040000
(31) Priority Document No	:2024-108801
(32) Priority Date	:05/07/2024
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Suzuki Motor Corporation
Address of Applicant :300 Takatsuka-cho, Chuo-ku, Hamamatsu-shi, Shizuoka 432-8611, Japan Hamamatsu-shi Japan
(72)**Name of Inventor :**
1)TSUNEMI, Tatsuya

(57) Abstract :
Control unit (ECU 8) issues drive instructions for a cooling fan (24) to operate in drive mode if a hood switch (30) detects that the hood (31) is open. If the outside low temperature is below a predetermined low threshold (YES in Step S1) while the vehicle (1) is stopped (YES in Step S3), the control unit (8) enables the cooling fan (24) to operate in drive mode (Step S4) regardless of the hood switch's detection (Step S2) as safety measure for the worker performing tasks with the hood (31) open.

No. of Pages : 19 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/06/2025
(21) Application No.202517054869 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ELECTRODE ASSEMBLY AND SECONDARY BATTERY COMPRISING SAME

(51) International classification	:H01M 10/0587, H01M 10/04, H01M 10/052, H01M 50/107
(31) Priority Document No	:10-2023-0088068
(32) Priority Date	:07/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009618 :07/07/2024
(87) International Publication No	:WO 2025/014206
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LG ENERGY SOLUTION, LTD.
Address of Applicant :Tower1 108, Yeoui-daero Yeongdeungpo-gu Seoul 07335 Republic of Korea
(72)**Name of Inventor :**
1)KIM, Jinsoo
2)PARK, Jungyeon

(57) Abstract :
The present invention relates to an electrode assembly and a secondary battery comprising same. Specifically, the present invention relates to an electrode assembly and a secondary battery, wherein a negative electrode in a core part of the electrode assembly in which the negative electrode, a separator, and a positive electrode are sequentially stacked and wound includes: a negative electrode coated portion including a negative electrode current collector and a negative electrode active material layer provided on at least one surface of the negative electrode current collector; and a negative electrode uncoated portion including a negative electrode current collector not provided with the negative electrode active material layer, the longitudinal length of the negative electrode coated portion extending from the longitudinal end of the positive electrode being adjusted to a specific range.

No. of Pages : 50 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025
(21) Application No.202517128449 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : LIPOSOMAL COMPOSITION AND METHODS FOR THE PRODUCTION AND USE THEREOF

(51) International classification :A61K9/127,A61K47/24,B01J13/02
(31) Priority Document No :2023115640
(32) Priority Date :15/06/2023
(33) Name of priority country :Russia
(86) International Application No :PCT/RU2024/050124
Filing Date :13/06/2024
(87) International Publication No :WO 2024/258315
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)"NL CONTINENT" LIMITED LIABILITY COMPANY
Address of Applicant :ul. Lomonosova, zd. 53/1 g. Novosibirsk, g.o. gorod Novosibirsk, Novosibirskaya oblast, 630005, Russia
(72)**Name of Inventor :**
1)KOROL, Svetlana Gennadevna

(57) Abstract :
The present group of inventions relates to the field of applied biotechnology and can be used in cosmetology and in the pharmaceutical and food industries, and in particular for producing specialized, functional and enriched food products. A liposomal composition is described which contains a composition of powdered biologically active substances, a phospholipid component, and a protective component. The thickness of the coating produced on the particles of the composition of powdered biologically active substances by the phospholipid component is equal to 5-20% of the linear dimensions of the particles of the composition of powdered biologically active substances, and the relative moisture content of the liposomal composition is not more than 10%.

No. of Pages : 26 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/06/2025
(21) Application No.202514055522 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CONSOLE STRUCTURE FOR VEHICLE

(51) International classification	:B60N0003100000, B28D0007000000, C23C0016440000, B23B0031117000, H01R0013520000
(31) Priority Document No	:2024-108206
(32) Priority Date	:04/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SUZUKI MOTOR CORPORATION
Address of Applicant :300 Takatsuka-cho, Chuo-ku, Hamamatsu-shi, Shizuoka 432-8611 Japan
(72)**Name of Inventor :**
1)KIMPARA Masanori
2)YAMAGUCHI Eiji

(57) Abstract :
[Problem to be Solved] To reduce splashing of liquid which has entered inside a console through a clearance between components from an upper surface, onto an electronic component inside the console. [Solution] A console structure 1 for a vehicle includes: a console main body portion 2 inside which an accommodating portion 3 that is open to the outside through openings in side surfaces is provided; a cup holder 4 that is disposed above the accommodating portion 3 and includes a holder main body 41 that is recessed downward relative to an upper surface 2a of the console main body portion 2; an electronic component 5 that is disposed between the accommodating portion 3 and the upper surface 2a, and a cover member 6 that covers at least a portion of the electronic component 5 from an upper side. The cup holder 4 includes an annular flange portion 42 that surrounds an upper end portion of the holder main body 41, and an upper wall 22a of the console main body portion 2 is provided with a holder fitting portion 7 to which the flange portion 42 is fitted. The electronic component 5 is located below a portion 7a of the holder fitting portion 7, and the cover member 6 is disposed between the portion 7a of the holder fitting portion 7 and the electronic component 5. [Selected Drawing] Figure 4

No. of Pages : 52 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/05/2025
(21) Application No.202517047455 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PRIVACY-PRESERVING ESTIMATION OF AGGREGATED METRICS

(51) International classification	:G06F 21/62, G06F 21/10
(31) Priority Document No	:63/525385
(32) Priority Date	:07/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036928 :05/07/2024
(87) International Publication No	:WO 2025/014820
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)GOOGLE LLC
Address of Applicant :1600 Amphitheatre Parkway Mountain View, California 94043 U.S.A.
(72)**Name of Inventor :**
1)SEALFON, Adam Benjamin Gelernter
2)MANURANGSI, Pasin
3)GHAZI, Badih
4)RAVIKUMAR, Shanmugasundaram
5)KAMATH, Pritish
6)PENG, Jiayu

(57) Abstract :
Methods, systems, and apparatus, including computer programs encoded on a computer storage medium, for estimating a privacy-persevering aggregated metric characterizing the set of entities. A computer-implemented system obtains input data specifying, for each of the set of entities, an entity-specific quantity of the respective entity. The system defines a series of ascending values representing possible values for the entity-specific quantities of the set of entities. The system repeatedly performing operations for (i) updating the threshold value and (ii) updating an estimated value for the aggregated metric depending on the updated threshold value and a privacy budget until (i) the threshold value reaches a maximum threshold value or (ii) a stopping condition is met.

No. of Pages : 25 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025
(21) Application No.202517128724 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PPDU FORMAT SUPPORTING VENDOR SPECIFIC PER-USER PARAMETERS

(51) International classification	:H04L 27/26, H04W 84/12
(31) Priority Document No	:63/512550
(32) Priority Date	:07/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035897 :27/06/2024
(87) International Publication No	:WO 2025/014664
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CISCO TECHNOLOGY, INC.
Address of Applicant :170 West Tasman Drive San Jose, California 95134 U.S.A.
(72)**Name of Inventor :**
1)HART, Brian D.

(57) Abstract :
A format for a Physical layer Protocol Data Unit (PPDU) that can be transmitted over a network is disclosed. The PPDU includes one or more bits signaling that vendor-specific (VS) per-user content is present in the PPDU. The PPDU also includes one or more bits signaling a VS language in which the VS per user content is presented. The PPDU further includes bits representing the VS per user content in the VS language. The VS per-user content is arranged in the PPDU to provide individualized VS information for respective users intended to receive the PPDU.

No. of Pages : 24 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025
(21) Application No.202517128733 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : WOUND CORE AND TRANSFORMER

(51) International classification	:H01F 27/245, H01F 1/147, H01F 27/25
(31) Priority Document No	:2023-184929
(32) Priority Date	:27/10/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/022908 :24/06/2024
(87) International Publication No	:WO 2025/088843
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)JFE STEEL CORPORATION
Address of Applicant :2-3, Uchisaiwai-cho 2-chome, Chiyoda-ku, Tokyo 1000011 Japan
(72)**Name of Inventor :**
1)ICHIHARA Yoshihisa
2)OMURA Takeshi
3)NAKAMURA Koji

(57) Abstract :
A wound core 10 is configured such that a grain-oriented electromagnetic steel sheet 11 is wound in the rolling direction. The wound core 10 has, in a cross section thereof parallel to the rolling direction at a bent portion of a corner part 12, KR of 1.05-1.6 as defined by the formula KR=Kin/Kout, where the average value of KAM values in the region between the outer peripheral side of the wound core 10 and the center of the plate thickness of the grain-oriented electromagnetic steel sheet 11 is defined as Kout, and the average value of KAM values in the region between the inner peripheral side of the wound core 10 and the center of the plate thickness of the grain-oriented electromagnetic steel sheet 11 is defined as Kin.

No. of Pages : 22 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/04/2025
(21) Application No.202514037811 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : LUGGAGE CASE WITH RAPIDLY INSTALLED STRUCTURE

(51) International classification :A45C0005140000, A45C0005040000, H04M0001020000, B32B0037120000, E04F0013160000
(31) Priority Document No :2024215589408
(32) Priority Date :03/07/2024
(33) Name of priority country :China
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)Zhejiang Yinzuo Cases And Bags Co., Ltd.
Address of Applicant :No. 399, Zhennan Road, Xindai Town, Pinghu City, Zhejiang, China China
(72)**Name of Inventor :**
1)Chen Wanglun

(57) Abstract :
The present invention provides a luggage case with a rapidly installed structure, including a first case body, a second case body, a first zipper, a first fastened frame, a first connecting ring, a second fastened frame, a second connecting ring, and a bent joint. The first fastened frame is connected to the first case body by providing a first clamping groove, the second fastened frame is connected to the second case body by providing a first clamping groove, and the first fastened frame and the second fastened frame are integrally formed through injection molding. The first connecting ring and the second connecting ring are respectively firmly bonded with second clamping grooves disposed in the first fastened frame and the second fastened frame, first extension ends are formed on the first connecting ring and the second connecting ring respectively, and two pull belts of the first zipper are respectively firmly connected to the two first extension ends. The bent joint is disposed in the middle of a side edge of the first case body and in the middle of a side edge of the second case body separately, so that the first case body is bendably connected relative to the second case body. In the luggage case with a rapidly installed structure provided in the present invention, the fastened rings and the fastened frames are disposed, so that the zipper is connected to the case body by firm bonding, and stability is ensured. The bent joint is disposed to be adapted to a shape of the fastened frame and plays roles of connection and limitation.

No. of Pages : 17 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/06/2025
(21) Application No.202517055816 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SLOT DIE COATER AND METHOD FOR MANUFACTURING ELECTRODE PLATE OF SECONDARY BATTERY BY USING SAME

(51) International classification	:B05C 5/02, H01M 4/04, B05C 11/10
(31) Priority Document No	:10-2023-0093003
(32) Priority Date	:18/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009228 :01/07/2024
(87) International Publication No	:WO 2025/018644
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LG ENERGY SOLUTION, LTD.
Address of Applicant :Tower1, 108, Yeoui-daero, Yeongdeungpo-Gu, Seoul 07335 Republic of Korea
(72)**Name of Inventor :**
1)BAE, Min-Woo

(57) Abstract :
A slot die coater for improving the profile of an edge portion of an electrode active-material layer is provided. The slot die coater according to the present invention comprises: a top die block, an intermediate die block and a bottom die block; an upper shim provided between the top die block and the intermediate die block so as to form an upper slot; and a lower shim provided between the intermediate die block and the bottom die block so as to form a lower slot, discharges a first coating liquid and applies same onto a substrate through an upper discharge port communicating with the upper slot thereto, and discharges a second coating liquid and applies same onto the substrate through a lower discharge port communicating with the lower slot, wherein the upper shim includes at least one first opening, the lower shim includes a second opening at a position corresponding to the first opening, and the second opening includes, at the front end thereof adjacent to the lower discharge port, a section that has a smaller width than the first opening.

No. of Pages : 39 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/12/2025
(21) Application No.202517129320 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD OF MANUFACTURE OF POROUS COATED METALLIC SUBSTRATE ASSEMBLIES

(51) International classification	:B22F 1/054, B01D 39/20
(31) Priority Document No	:63/468193
(32) Priority Date	:22/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/030603 :22/05/2024
(87) International Publication No	:WO 2024/243329
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)MOTT CORPORATION
Address of Applicant :84 Spring Lane Farmington, Connecticut 06032 U.S.A.
(72)**Name of Inventor :**
1)HILL, Alex

(57) Abstract :
Methods for the fabrication of strongly adherent ceramic (e.g., titanium oxide such as TiO2) coatings on porous metallic substrates includes forming a first coating comprising metal particles on a surface of the porous metallic substrate, followed by forming a second coating comprising ceramic particles on the first coating. A porous coated metallic substrate assembly formed by the method includes a first sinter-bonded coating layer on a surface of a porous metallic substrate, the first sinter-bonded coating layer comprising metal particles from a coating composition, and a second sinter-bonded coating layer on the first porous coating layer, the second sinter-bonded coating layer comprising metal oxide particles from a coating composition.

No. of Pages : 21 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/05/2025
(21) Application No.202517048190 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DISPLAY PANEL AND DISPLAY DEVICE

(51) International classification :H10K 59/12, H10K 59/40, H10K 59/82
(31) Priority Document No :202410750197.4
(32) Priority Date :11/06/2024
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/103840
Filing Date :05/07/2024
(87) International Publication No :WO 2025/255883
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)WUHAN CHINA STAR OPTOELECTRONICS SEMICONDUCTOR DISPLAY TECHNOLOGY CO., LTD.
Address of Applicant :305 Room, Building C5, Biolake of Optics Valley, No.666 Gaoxin Avenue, Wuhan East Lake High-tech Development Zone Wuhan, Hubei 430079 China
(72)**Name of Inventor :**
1)JIANG, Pan
2)FANG, Hong
3)HU, Jinwen

(57) Abstract :
Provided in the present application are a display panel and a display device. In the display panel, at least one of an interlayer insulating part and an isolation part comprises a groove arranged in a spacing region, such that the groove can release the film layer stress of at least one of the interlayer insulating part and the isolation part, and reduce the interfacial stress between the interlayer insulating part and the isolation part, thereby preventing delamination between the interlayer insulating part and the isolation part, and also preventing a delamination region from further expanding when the interlayer insulating part and the isolation part are subjected to delamination.

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/12/2025
(21) Application No.202517129102 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : VALVE UNIT AND METHOD FOR ELECTROLYTE FILLING OF BATTERY CELL POUCH HOUSING

(51) International classification	:H01M 50/178, B67C 3/28, H01M 50/183, H01M 50/609
(31) Priority Document No	:23182289.1
(32) Priority Date	:29/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068412 :29/06/2024
(87) International Publication No	:WO 2025/003504
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CELLFORCE GROUP GMBH
Address of Applicant :Mahdenstraße 6 72138 Kirchentellinsfurt Germany
(72)**Name of Inventor :**
1)GRÄF, Jürgen

(57) Abstract :
The invention relates to a valve unit (10), which is configured for electrolyte injection, comprising a fluid port (11) for connecting an electrolyte source and comprising a joining portion (12), wherein the joining portion (12) comprises at least two surfaces (21, 22) which are configured for connecting at least one layer of a battery cell housing (101), and comprising at least one fluid channel (13), wherein the at least one fluid channel (13) is protruding through the fluid port (11) and the joining portion (12), characterized in that the fluid channel (13) is repeatedly openable and closeable and the fluid port (11) comprises a locking portion (14) at its outer surface. Furthermore, the invention relates to a manufacturing state battery cell (110) and to a method (50).

No. of Pages : 17 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/12/2025
(21) Application No.202517129105 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : GAS FILTER ELEMENT, FILTER DEVICE AND METHOD OF USE

(51) International classification	:B01D 46/12, B01D 46/24, B01D 46/58, B01D 46/10, B01D 69/12
(31) Priority Document No	:63/530394
(32) Priority Date	:02/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035267 :24/06/2024
(87) International Publication No	:WO 2025/029405
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)PALL CORPORATION
Address of Applicant :25 Harbor Park Drive Port Washington, New York 11050 U.S.A.
(72)**Name of Inventor :**
1)REKCZIS, Keith
2)VERSCHNEIDER, Matthew J.

(57) Abstract :
Gas filter elements, devices, arrays, and systems including the gas filter elements are disclosed.

No. of Pages : 17 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/12/2025
(21) Application No.202517129141 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DISCHARGE STATE INSPECTION METHOD, DISCHARGE STATE INSPECTION DEVICE, AND DROPLET INSPECTION SYSTEM

(51) International classification	:B05C 11/00, G01G 17/04
(31) Priority Document No	:2023-088597
(32) Priority Date	:30/05/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/019632 :29/05/2024
(87) International Publication No	:WO 2024/248016
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)MUSASHI ENGINEERING, INC.
Address of Applicant :1-11-6, Iguchi, Mitaka-shi, Tokyo 1810011 Japan
(72)**Name of Inventor :**
1)IKUSHIMA, Kazumasa

(57) Abstract :
Problem: To provide a technology that makes it possible to simultaneously inspect droplet discharge amount and flight state. Solution: A discharge state inspection method, a discharge state inspection device, and a droplet inspection system involve an emission step for emitting droplets from a discharge device (10) toward a weighing scale (30), an event data acquisition step for acquiring event data for the droplets emitted from the discharge device (10) by means of an event sensor (20), a weighing step for acquiring weight value data for the droplets emitted at the emission step from the weighing scale (30), and an inspection step for inspecting the discharge amount of the discharge device (10) on the basis of the event data and the weight value data. At the inspection step, the discharge device (10) is also inspected for flight abnormalities on the basis of the event data.

No. of Pages : 20 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/12/2025
(21) Application No.202517129224 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : NOVEL ADENOVIRUS VACCINE THERAPY FOR THE TREATMENT OF RECURRENT RESPIRATORY PAPILLOMATOSIS

(51) International classification	:C07K 14/005, C12N 7/00, A61K 39/12, A61P 35/00, A61P 11/00
(31) Priority Document No	:63/468112
(32) Priority Date	:22/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/030607 :22/05/2024
(87) International Publication No	:WO 2024/243332
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)PRECIGEN, INC.
Address of Applicant :20358 Seneca Meadows Parkway Germantown, Maryland 20876 U.S.A.
(72)**Name of Inventor :**
1)BROUGH, Douglas E.
2)ETTYREDDY, Damodar R.
3)YANG, Qi
4)WANG, Chen

(57) Abstract :
Multi-antigenic human papilloma virus (HPV) molecular vaccine constructs for use and treatment of HPV-associated disorders and pathologies, such as HPV molecular vaccines targeting HPV6- and HPV11-associated recurrent respiratory papillomatosis (RRP).

No. of Pages : 332 No. of Claims : 59

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/12/2025
(21) Application No.202517129245 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : IDENTIFICATION OF NOVEL MARKERS FOR BREAST CANCER CTC CHARACTERIZATION

(51) International classification	:C12Q 1/6886, G01N 33/574
(31) Priority Document No	:63/468041
(32) Priority Date	:22/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/000289 :21/05/2024
(87) International Publication No	:WO 2024/241094
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SCREENCELL S.A.
Address of Applicant :62, rue de Wattignies 75012 Paris France
(72)**Name of Inventor :**
1)NASERIAN, Sina

(57) Abstract :
Provided herein are methods for identifying breast cancer in a subject, the methods comprising providing a biological sample from the subject and determining a differential level of at least one biomarker, wherein the differential level of the at least one biomarker compared to a healthy control or a reference value is indicative for the presence of breast cancer in the subject.

No. of Pages : 53 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025
(21) Application No.202517128781 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AIR BLOWING STRUCTURE AND INDOOR UNIT OF AIR CONDITIONER

(51) International classification :F24F 1/0011, F04D 17/04, F24F 1/0007
(31) Priority Document No :2023-108412
(32) Priority Date :30/06/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/023661
Filing Date :28/06/2024
(87) International Publication No :WO 2025/005295
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)DAIKIN INDUSTRIES, LTD.
Address of Applicant :Osaka Umeda Twin Towers South, 1-13-1, Umeda, Kita-ku, Osaka-shi, Osaka 5300001 Japan
(72)**Name of Inventor :**
1)TERAOKA Hironobu
2)YAMASAKI Takahiro
3)ISHIBASHI Tomohiro
4)CHEN Zuozhou
5)OTAGURO Ryusuke
6)MARUYAMA Kaname
7)KONISHI Hideaki
8)NAKAI Satoshi
9)MIURA Kensuke

(57) Abstract :
An air blowing structure (21) comprises: a cross flow fan (22); and a housing (30) provided with the cross flow fan (22). The housing (30) has a case part (31) having a suction port (39) through which air is sucked, and a first member (41). The first member (41) has a tongue part (44) that partitions a suction region (SR) in which air is sucked into the cross flow fan (22) and a blowout region (BR) from which air is blown out from the cross flow fan (22), and a blowout part (43) positioned closer to a blowout port (40) side than the tongue part (44). The tongue part (44) is composed of a non-porous material, a part of the blowout part (43) is composed of a porous material (51), and the porous material (51) is provided from an upper surface (43a) to a lower surface (43b) of the blowout part (43).

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025
(21) Application No.202517128815 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR REUSING A CYANIDE REFRACTORY PRODUCT

(51) International classification	:B09B 3/00, C04B 35/66, C22B 7/00, C01C 3/02, C01C 3/00
(31) Priority Document No	:FR2307006
(32) Priority Date	:30/06/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/EP2024/068396 :28/06/2024
(87) International Publication No	:WO 2025/003496
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SAINT-GOBAIN CENTRE DE RECHERCHES ET D'ETUDES EUROPEEN
Address of Applicant :« Tour Saint-Gobain » 12, place de l'Iris 92400 COURBEVOIE France
(72)**Name of Inventor :**
1)AVHAD, Mangesh Ramesh
2)CHAMPION, Thibault
3)PAUL, Nathalie

(57) Abstract :
The invention relates to a method for reusing a spent refractory product initially arranged, in a service position, within a thermal installation and contaminated with an alkaline cyanide compound, the method comprising the following successive steps: a) - extracting the spent refractory product from the service position, - reducing the particle size of the spent refractory product so as to obtain a particulate mixture; b) before the extraction and/or during the extraction, and/or between the extraction and the particle size reduction and/or during the particle size reduction of step a) and/or after step a), placing the particulate mixture in contact with a solution comprising a thiosulphate compound, or a "thiosulphate solution", so as to obtain a two-phase mixture; and e) separating the liquid phase from the two-phase mixture and using the particulate mixture to produce a new refractory product.

No. of Pages : 28 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025
(21) Application No.202517128898 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CYCLIN INHIBITORS

(51) International classification :C07D 413/14, A61P 35/00, C07D 401/14, C07D 401/12, A61K 31/454
(31) Priority Document No :63/467651
(32) Priority Date :19/05/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/029839
Filing Date :17/05/2024
(87) International Publication No :WO 2024/243010
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)CIRCLE PHARMA, INC.
Address of Applicant :169 Harbor Way South San Francisco, California 94080 U.S.A.
(72)**Name of Inventor :**
1)BOCKUS, Andrew T.
2)WALTON, Breena F.
3)KREATSOULAS, Constantine
4)AGGEN, James B.
5)SHAPIRO, Justin A.
6)DEMART, Megan
7)DUPPER, Nathan J.
8)LEUNG, Sik Fai Siegfried
9)BHATT, Chinmay
10)METOBO, Samuel
11)YANG, Kai
12)HO, Ming Hsun
13)SINGH, Rajinder
14)BAMBAL, Ramesh B.

(57) Abstract :
Disclosed herein are compounds of Formula (I), intermediates thereof, and methods for making the same : Formula (I). Also described herein are the use of such compounds and compositions for the treatment of diseases and disorders that are mediated, at least in part, by one or more cyclins, including cancer.

No. of Pages : 377 No. of Claims : 45

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/12/2025
(21) Application No.202517128952 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : LIGHT-TRANSMITTING ARTICLE AND METHOD FOR IMPROVING ALKALI RESISTANCE OF LIGHT-TRANSMITTING ARTICLE

(51) International classification	:G02B 1/115, B32B 7/023, B32B 9/00, B32B 27/00, G02B 1/14
(31) Priority Document No	:2023-112895
(32) Priority Date	:10/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/023571 :28/06/2024
(87) International Publication No	:WO 2025/013661
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SHIN-ETSU CHEMICAL CO., LTD.
Address of Applicant :4-1, Marunouchi 1-chome, Chiyoda-ku, Tokyo 1000005 Japan
(72)**Name of Inventor :**
1)UCHIDA Takashi

(57) Abstract :
Provided is a light-transmitting article comprising, on an outer surface of a base material, an antireflection layer that has a laminated structure of two or more materials with different refractive indexes, and comprising, on an outer surface of the antireflection layer, a protection layer composed of a material free of fluorine atoms. The variance in visible reflectance at the surface of the article due to the presence or absence of the protection layer is less than 0.5%, and the variance in visible reflectance at the surface of the article before and after the following alkali resistance test is less than 1.0%. With this light-transmitting article, the optical properties of the antireflection layer do not vary before and after formation of the protection layer, whereby an antireflection layer-equipped article (light-transmitting article) having a protection layer is achieved that exhibits excellent alkali resistance. [Alkali resistance test] A test article is immersed in a 0.4 mass% aqueous sodium hydroxide solution (test solution) at 55°C and removed from the test solution after three hours. Pure water is poured over the test article for one minute to remove any remaining test solution, and moisture on the surface of the test article is removed by blowing with dry air.

No. of Pages : 45 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/12/2025
(21) Application No.202517129434 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : KEY GENERATION METHOD AND DEVICE

(51) International classification :H04L 9/08
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/096686
Filing Date :26/05/2023
(87) International Publication No :WO 2024/243748
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)GUANGDONG OPPO MOBILE TELECOMMUNICATIONS CORP., LTD.
Address of Applicant :No.18, Haibin Road, Wusha, Chang'an Dongguan, Guangdong 523860 China
(72)**Name of Inventor :**
1)GAN, Lu
2)LI, Meng
3)WANG, Huiming
4)ZHAO, Feifei
5)XIONG, Lihui
6)SHI, Cong

(57) Abstract :
The present application relates to a key generation method, a device, a computer readable storage medium, a computer program product, and a computer program. The method comprises: a first device sends a plurality of signals to each second device among a plurality of second devices, wherein the radio frequency coefficients of the plurality of signals are calculated on the basis of the channel characteristics between each second device and the first device; and the first device generates a first group key on the basis of the related information of the plurality of signals, the first group key being used for the communication between the first device and the plurality of second devices.

No. of Pages : 64 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/12/2025
(21) Application No.202517129443 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A POWDER PAINT INJECTOR FILTER SYSTEM BASED ON THE VENTURI PRINCIPLE

(51) International classification	:B05B 7/14, B05B 15/40, B05B 1/34
(31) Priority Document No	:2023/006599
(32) Priority Date	:06/06/2023
(33) Name of priority country	:Turkey
(86) International Application No	:PCT/TR2024/050614
Filing Date	:06/06/2024
(87) International Publication No	:WO 2024/253626
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)SISTEM TEKNIK MAKINA SANAYI VE TICARET ANONIM SIRKETI
Address of Applicant :ITOB OSB 10010 Sk. No:10 35471 Menderes/Izmir Turkey
(72)**Name of Inventor :**
1)TÜRKÜN, Deniz
2)KAYA, Serdar
3)ÖZDEN, Asejan
4)HEPÇETINER, Arda

(57) Abstract :
The present invention relates to a powder paint injector (1) operating on the venturi principle, having a filter system (20) which passes air with its microporous part (25) but filters the powder paint (E1), and at the same time controls the direction of the air (A1, B1) in the powder paint injector (1) with a flexible seal (24) providing one-way air passage.

No. of Pages : 9 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/12/2025
(21) Application No.202517129444 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : INTEGRATED PROCESSES FOR UTILIZING SYNTHESIZED AND STORED METHANOL

(51) International classification	:C01B 3/32, C07C 29/151, C07C 31/04, C10G 2/00, C25B 1/04
(31) Priority Document No	:23182233.9
(32) Priority Date	:28/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/IB2024/056351 :28/06/2024
(87) International Publication No	:WO 2025/003997
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BP P.L.C.
Address of Applicant :1 St. James's Square London SW1Y 4PD U.K.
(72)**Name of Inventor :**
1)TAYLOR, Dave

(57) Abstract :
The present disclosure relates generally to integrated processes for the production, storage, and use of methanol. In one aspect, the present disclosure provides a process for producing a H2/CO stream, the process comprising for a first period of time, synthesizing methanol by hydrogenation of CO2, and decomposing a second feed stream including the methanol to form CO and H2; and for a second period of time, decomposing a third feed stream comprising stored methanol to form CO and H2. A synthesized methanol fraction of the second feed stream is substantially greater than a synthesized methanol fraction of the third feed stream.

No. of Pages : 42 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/12/2025
(21) Application No.202517129550 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DRIVING BOARD FOR CONTROLLING DISPLAY DEVICE INCLUDED IN MODULAR DISPLAY DEVICE AND CONTROL METHOD THEREFOR

(51) International classification	:G09G 3/32, G09G 3/20, G09F 9/302, G09F 9/33
(31) Priority Document No	:10-2023-0126546
(32) Priority Date	:21/09/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/008757 :25/06/2024
(87) International Publication No	:WO 2025/063437
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SAMSUNG ELECTRONICS CO., LTD.
Address of Applicant :129, Samsung-ro, Yeongtong-gu Suwon-si Gyeonggi-do 16677 Republic of Korea
(72)**Name of Inventor :**
1)YI, Sanghun
2)KIM, Sangwon
3)LEE, Dongjun

(57) Abstract :
The present disclosure provides a driving board included in a display device among a plurality of display devices constituting a modular display device, and a control method therefor. The driving board includes: a connector; one or more non-volatile memories; and a timing controller that acquires position data of the driving board on the basis of a signal input through the connector when the driving board is booted, compares the acquired position data with position data stored in the one or more non-volatile memories to identify whether the driving board has been newly installed in the display device, receives, through the connector, image quality data of the modular display device, stored in the remaining display devices among the plurality of display devices, when it is identified that the driving board has been newly installed in the display device, and stores the received image quality data in the one or more non-volatile memories.

No. of Pages : 28 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517129823 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ELECTRONIC DEVICE COMPRISING HINGE APPARATUS

(51) International classification	:G06F 1/16, H04M 1/02
(31) Priority Document No	:10-2023-0083958
(32) Priority Date	:29/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No	:PCT/KR2024/007536
Filing Date	:03/06/2024
(87) International Publication No	:WO 2025/005512
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)SAMSUNG ELECTRONICS CO., LTD.
Address of Applicant :129, Samsung-ro, Yeongtong-gu, Suwon-si, Gyeonggi-do 16677 Republic of Korea
(72)**Name of Inventor :**
1)CHO, Sunggun
2)CHOI, Jongmin
3)KIM, Jinwoo
4)RYU, Myungchul
5)PARK, Yeongmin
6)LEE, Dongik
7)JUNG, Iksu

(57) Abstract :
According to various embodiments, an electronic device may comprise: a first support plate (311) coupled to a hinge device (320, 320-1) in an area corresponding to a first housing (110); a second support plate (312) coupled to the hinge device (320, 320-1) in an area corresponding to a second housing (120); a first rotation member (3217) including a first protrusion (3217a) formed at a position spaced apart from a first rotation axis (X1); a second rotation member (3218) including a second protrusion (3218a) formed at a position spaced apart from a second rotation axis (X2); and a center plate (313) disposed between the first support plate (311) and the second support plate (312) and including a first engagement portion (3132a) interlocked with the first protrusion (3217a) and a second engagement portion (3132b) interlocked with the second protrusion (3217b), wherein the center plate (313) is moved through the engagement and interlocking of the first and second engagement portions (3132a, 3132b) with the first and second protrusions (3217a, 3217b), respectively, when a foldable housing moves from an unfolded position to a folded position.

No. of Pages : 84 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/03/2025
(21) Application No.202514024214 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : IMAGING SYSTEM

(51) International classification	:G02B13/00, G02B9/60
(31) Priority Document No	:202410886257.5
(32) Priority Date	:03/07/2024
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)ZHEJIANG SUNNY OPTICS CO., LTD.
Address of Applicant :No. 66-69 Fengle Road, Yangming Street, Yuyao City, Zhejiang 315000, China China
(72)**Name of Inventor :**
1)YAO, Zejie
2)WANG, Honghao
3)FENG, Mengyi
4)CHENG, Yifu
5)ZHANG, Shuang
6)FANG, Rongbo
7)WENREN, Jianke
8)DAI, Fujian

(57) Abstract :
Disclosed is an imaging system, including a lens group, including, in sequence from an object side to an image side along an optical axis, a first lens with positive refractive power, a second lens with negative refractive power, a third lens with negative refractive power, a fourth lens with positive refractive power, a fifth lens with negative refractive power, a sixth lens with positive refractive power and a seventh lens with negative refractive power; a spacer element group, including a second spacer element and a third spacer element; a center thickness CT4 of the fourth lens on the optical axis and an air interval T45 between the fourth lens and the fifth lens on the optical axis satisfy: 1CT4/T452; a center thickness CT2 of the second lens on the optical axis, a center thickness CT3 of the third lens on the optical axis and a thickness CP2 of the second spacer element along the optical axis satisfy: 0.5(CT2-CT3)/CP214; a center thickness CT4 of the fourth lens on the optical axis and a thickness CP3 of the third spacer element along the optical axis satisfy: 50CT4/CP354. (Fig. 1)

No. of Pages : 54 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/05/2025
(21) Application No.202514046268 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : VEHICLE INTAKE DEVICE

(51) International classification	:F02M0035100000, F02B0027020000, F02M0035120000, F02D0041220000, B60L0058330000
(31) Priority Document No	:2024-106948
(32) Priority Date	:02/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SUZUKI MOTOR CORPORATION
Address of Applicant :300 Takatsuka-cho, Chuo-ku, Hamamatsu-shi, Shizuoka Japan 432-8611 Japan
(72)**Name of Inventor :**
1)Masahiro SAKAUE
2)Atsumi MACHINO

(57) Abstract :
An air intake 62 has an enlarged portion 62A enlarged upward at a position in front of an upper wall 65 forming an upper surface of a duct body portion 61, and an intake duct 60 has an inclined wall portion 66 continuous to the enlarged portion 62A and the upper wall 65 and inclined so that a front side of a vehicle is located above a rear side of the vehicle. The intake duct 60 has a vertical wall portion 67 provided in an upper portion of the enlarged portion 62A in the inclined wall portion 66 to protrude upward.

No. of Pages : 26 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/12/2025
(21) Application No.202517127338 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FISH FEED WITH LOW CONTENT OF MAILLARD PRODUCTS

(51) International classification	:A23K 50/80, A23K 40/25, A23K 20/10, A23K 20/174
(31) Priority Document No	:20230742
(32) Priority Date	:30/06/2023
(33) Name of priority country	:Norway
(86) International Application No Filing Date	:PCT/NO2024/050151 :28/06/2024
(87) International Publication No	:WO 2025/005811
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)K-BIONUTRIENT AS
Address of Applicant :Leavegen 12 5392 Storebø Norway
(72)**Name of Inventor :**
1)KONRADSEN, Bernt Kyrre

(57) Abstract :
The present invention relates to a method for producing a fish feed by an extrusion process comprising the steps of preconditioning the feed composition to reach a pasting temperature, adjusting the pH to 5.0-6.5 by adding at least one acid, incorporating at least one AGE-inhibiting antioxidant, extruding, drying, and coating the feed; a fish feed produced according to the method; and use of the fish feed.

No. of Pages : 25 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130053 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : LOOP FILTER TRAINING IMPROVEMENT

(51) International classification	:H04N 19/117, H04N 19/176, H04N 19/46, H04N 19/82
(31) Priority Document No	:23306062.3
(32) Priority Date	:29/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066320 :13/06/2024
(87) International Publication No	:WO 2025/002821
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)INTERDIGITAL CE PATENT HOLDINGS, SAS
Address of Applicant :3 rue du Colonel Moll 75017 Paris France
(72)**Name of Inventor :**
1)GALPIN, Franck
2)BORDES, Philippe
3)DUMAS, Thierry
4)BOISSON, Guillaume

(57) Abstract :
A post-filter based on Neural Networks (NN) to replace one or several loop-filters or that can be added to the existing loop-filters, is provided. A convolutional neural network is added to, or replaces some of, the loop filters. In an embodiment, the neural network-based filter is applied to implement an Adaptive Loop Filter. A training phase generates a correction factor and scaling is implemented on the correction factor. Different filtering can be done on a per block, or per class, basis.

No. of Pages : 23 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130054 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COATED GRANULAR FERTILIZERS WITH IMPROVED QUALITY METRICS

(51) International classification	:C05G 5/12, C05G 5/10, C05B 7/00, C05B 19/00
(31) Priority Document No	:63/504120
(32) Priority Date	:24/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/031087 :24/05/2024
(87) International Publication No	:WO 2024/243549
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)THE MOSIAC COMPANY
Address of Applicant :101 East Kennedy Blvd Suite 2500 Tampa, FL 33602 U.S.A.
(72)**Name of Inventor :**
1)RINAS, Kimberly
2)MCLAUGHLIN, Michael
3)DEGRYSE, Jozefien
4)BAIRD, Roslyn
5)KABIRI, Shervin
6)RICHARDS, Addison
7)NELSON, Jesse

(57) Abstract :
An oil-based coating for fertilizer granules impregnated with an alpha olefin wax additive and related methods of applying the oil-based coating. The alpha olefin wax additive increases the viscosity of the oil-based coating and provides a substantial improvement to moisture resistance, thereby increasing the duration for which the coating is capable of controlling or inhibiting the formation of dust particulates from the fertilizer granules.

No. of Pages : 14 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130066 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A MECHANICAL POLYOLEFIN RECYCLING PROCESS

(51) International classification	:B29B 17/02, B29B 17/04, B29K 23/00, B29L 7/00, B29L 9/00
(31) Priority Document No	:23 175 444.1
(32) Priority Date	:25/05/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/064251 :23/05/2024
(87) International Publication No	:WO 2024/240883
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BOREALIS GMBH
Address of Applicant :Trabrennstrasse 6-8 1020 Vienna Austria
(72)**Name of Inventor :**
1)ALBUNIA, Alexandra Romina
2)DENIFL, Peter
3)DUSCHER, Bernadette

(57) Abstract :
The present invention relates to mechanical polyolefin recycling process, wherein flexible articles are sorted by at least the presence/ absence or identity of an external foreign material layer, with each of the resultant fractions of the recycling stream washed using conditions optimised for said stream, as well as to a mechanical polyolefin recycling apparatus configured for carrying out the mechanical polyolefin recycling process. The mechanical polyolefin recycling process comprises, in the given order, the steps of: a) providing a precursor polyolefin recycling stream (A) that contains polyolefin-containing pieces, wherein the precursor polyolefin recycling stream (A) contains at least 70 wt.-% of polyolefin- containing films; b) sorting the pieces of the precursor polyolefin recycling stream (A) in one or more sorting steps by means of one or more sorters to form two or more polyolefin recycling fractions (B), wherein the pieces of the precursor polyolefin recycling stream (A) are at least sorted by the presence/absence or identity of an external foreign material layer, wherein the foreign material is any non-polyolefin material; c) washing each of the two or more polyolefin recycling fractions (B) individually, wherein the washing conditions for each of the two or more polyolefin recycling fractions (B) may be the same or different, with the proviso that at least one of the washing conditions is different to at least one other washing condition in least one variable selected from the group consisting of washing temperature, washing duration, washing solution, thereby generating two or more washed polyolefin recycling fractions (C).

No. of Pages : 30 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130330 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHODS AND SYSTEMS FOR OPERATING CHEMICAL PLANTS

(51) International classification :G06Q 10/10, G05B 19/418
(31) Priority Document No :23176549.6
(32) Priority Date :31/05/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/IB2024/055152
Filing Date :28/05/2024
(87) International Publication No :WO 2024/246736
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)BASF SE
Address of Applicant :Carl-Bosch-Strasse 38 67056 Ludwigshafen am Rhein Germany
(72)**Name of Inventor :**
1)HERRMANN, Jan Philipp
2)BOGOJESKI, Mihail

(57) Abstract :
A method for operating a chemical plant (1) implemented to run a batch process (BP) for producing a chemical prod- uct, wherein the batch process (BP) includes a plurality of process steps (P1 – PN), the method comprises the steps of: receiving (S1) sensor data (SDQ) associated with at least one process step (PQ) of said batch process (BP); processing (S2) said sensor data (SDQ) according to a data driven model (DDCM) for generating a com pressed digital representation (SDQ') of the sensor data (SDQ); determining (S3) a quality measure indicative of a physicochemical quality of the chemical product to be produced by the plant (1) and/or a performance indicator of the batch process as a function of the digital representation (SDQ') of said received sensor data (SDQ); and generating (S4) plan operation data (CD) indicative for operating the chemical plant (1) as a func- tion of the determined quality measure. A system (1) for producing a chemical product comprises a control unit (3) and controllable plant units (6, 7, 10) associated to batch process steps (P1 - PN), wherein the control unit (3) is implemented to execute the method.

No. of Pages : 27 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130331 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AMINOACYLASE AND METHODS OF USE THEREOF

(51) International classification :C12N 9/80
(31) Priority Document No :23176331.9
(32) Priority Date :31/05/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/064721
Filing Date :29/05/2024
(87) International Publication No :WO 2024/246100
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)BASF SE
Address of Applicant :Carl-Bosch-Str. 38 67056 Ludwigshafen am Rhein Germany
(72)**Name of Inventor :**
1)SIEGERT, Petra
2)HAEGER, Gerrit
3)BONGAERTS, Johannes
4)SCHOERKEN, Ulrich
5)JOLMES, Tristan

(57) Abstract :
The present invention relates to an isolated polypeptide having aminoacylase activity and comprising an amino acid sequence having over its entire length at least 87 % sequence identity to the amino acid sequence set forth in SEQ ID NO: 1. The invention further relates to an isolated nucleic acid molecule comprising a nucleotide sequence encoding such an aminoacylase, to a plasmid vector comprising said nucleic acid molecule, to a recombinant host cell comprising the isolated nucleic acid molecule or the vector and to methods to produce said aminoacylase. The invention also covers the use of the aminoacylase according to the invention for the N-acylation of amino acids or salts thereof as well as methods to produce N-acyl amino acids or salts thereof using the aminoacylase. Furthermore, the invention relates to the obtained N-acyl amino acids, compositions comprising them and the use of the produced N-acyl amino acids in a cosmetic product, home care product or an industrial and/or institutional product.

No. of Pages : 34 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130332 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MONITORING OF A COMPLEX PROCESS HAVING AT LEAST TWO PROCESS STEPS

(51) International classification :G05B 19/418
(31) Priority Document No :23176490.3
(32) Priority Date :31/05/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/064689
Filing Date :29/05/2024
(87) International Publication No :WO 2024/246084
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)BASF SE
Address of Applicant :Carl-Bosch-Str. 38 67056 Ludwigshafen am Rhein Germany
(72)**Name of Inventor :**
1)KUTSCHERA, Michael
2)SHAFEI, Behrang
3)LIED, Fabian

(57) Abstract :
A computer-implemented method for monitoring a complex chemical process having at least two process steps, comprising: providing monitoring data by at least one monitoring process for each one of the at least two process steps; providing aggregation data by an aggregation layer by performing summarizations and/or combinations based on all of the provided monitoring data; providing instructive data based on the aggregation data.

No. of Pages : 17 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130333 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CATALYST MOLDING FOR HYDROGEN PEROXIDE ACTIVATION

(51) International classification	:B01J 29/89, C01B 15/029, B01J 21/06, B01J 37/02, C01B 15/023
(31) Priority Document No	:23176531.4
(32) Priority Date	:31/05/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/052763 :05/02/2024
(87) International Publication No	:WO 2024/245592
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BASF SE
Address of Applicant :Carl-Bosch-Strasse 38 67056 Ludwigshafen am Rhein Germany
(72)**Name of Inventor :**
1)PARVULESCU, Andrei-Nicolae
2)TRUKHAN, Natalia
3)DE BAERDEMAEKER, Trees Maria
4)TELES, Joaquim Henrique
5)MORMUL, Jaroslaw Michael
6)COPERET, Christophe
7)LAETSCH, Lukas

(57) Abstract :
The present invention relates to a catalyst molding for hydrogen peroxide activation, wherein the catalyst molding comprises a titanosilicate catalyst for hydrogen peroxide activation, said catalyst comprising Ti, Si, and O, wherein the catalyst comprised in the catalyst molding displays a water adsorption (W), a concentration (C) of bridging μ2?2-peroxo species per Ti in the H2O2-activated catalyst as determined by quantitative 17O NMR spectroscopy, and a specific activation factor (A) according to formula (I), wherein in accordance with formula (I), the activation factor is the multiplication product of the water adsorption and the concentration of bridging μ2?2-peroxo species per Ti in the H2O2-activated catalyst: A = W x C (I). The present invention further relates to a method for the preparation of a catalyst molding and a catalyst molding obtainable or obtained by said method. Yet further, the present invention relates to a process for the activation of hydrogen peroxide, and to the use of the inventive catalyst molding in a reaction involving one or more of C-O bond formation, C-C bond formation and C-C bond conversion.

No. of Pages : 67 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130075 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : BED

(51) International classification :A47C 19/04, A47C 19/12, A47C 31/00
(31) Priority Document No :10-2023-0075077
(32) Priority Date :12/06/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/006111
Filing Date :07/05/2024
(87) International Publication No :WO 2024/258058
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)COWAY CO., LTD.
Address of Applicant :136-23, Yugumagoksa-ro, Yugu-eup Gongju-si Chungcheongnam-do 32508 Republic of Korea
(72)**Name of Inventor :**
1)OH, Yong Taek
2)KANG, Sang Woo
3)YOON, Byung Soo

(57) Abstract :
According to one aspect of the present invention, provided is a bed comprising: a main frame; a bed frame comprising a sub-frame provided to be rotatable relatively to the main frame such that the sub-frame is placed in a first state in which a central portion of the sub-frame is disposed above the main frame to overlap the main frame or in a second state in which the central portion is disposed further forward than in the first state; a main link rotatably connected to the main frame and the sub-frame and rotated in the front-rear direction with respect to the main frame when the sub-frame is rotated such that the sub-frame is placed in any one of the second state and the first state; and a sub-link connected to the main frame and the sub-frame so as to be rotatable in front of the main link, and rotated in the front-rear direction with respect to the main frame when the sub-frame is rotated such that the sub-frame is placed in any one of the second state and the first state.

No. of Pages : 18 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130102 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : HEATER

(51) International classification :F24H 1/00, F24H 1/12, F24H 9/1818, H05B 3/04, H05B 3/20
(31) Priority Document No :10 2023 114 425.1
(32) Priority Date :01/06/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/064674
Filing Date :28/05/2024
(87) International Publication No :WO 2024/246072
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)DBK DAVID + BAADER GMBH
Address of Applicant :Nordring 26 76761 Rülzheim Germany
(72)**Name of Inventor :**
1)KÖHLER, Gregor
2)FISCHER, Simon
3)LOHR, Jürgen

(57) Abstract :
The invention relates to a heater (2; 1002; 2002) comprising a fluid chamber housing (38; 1038; 2038) with an outer wall which is designed to enclose a fluid chamber (64; 1064; 2064) in a fluid-tight manner apart from at least one fluid connection (22, 24, 2022, 2024) of the fluid chamber housing (38; 1038; 2038), and comprising at least one heating element (40, 42) which is designed to be able to heat a fluid flowing through the fluid chamber (64; 1064; 2064) or contained therein. The fluid chamber housing (38; 1038; 2038) has a turbulator (52) arranged inside the outer wall, which is designed to be in contact with a fluid to be heated and which integrally connects two opposing sections of the outer wall to one another.

No. of Pages : 40 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130107 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COMMUNICATION METHOD, APPARATUS, AND SYSTEM

(51) International classification	:H04W 76/14, H04W 88/04
(31) Priority Document No	:202310814810.X
(32) Priority Date	:04/07/2023
(33) Name of priority country	:China
(86) International Application No	:PCT/CN2024/097299
Filing Date	:04/06/2024
(87) International Publication No	:WO 2025/007692
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)HUAWEI TECHNOLOGIES CO., LTD.
Address of Applicant :Huawei Administration Building, Bantian, Longgang District Shenzhen, Guangdong 518129 China
(72)**Name of Inventor :**
1)YAO, Chuting
2)XU, Haibo
3)WANG, Rui

(57) Abstract :
The present application relates to a communication method, apparatus, and system. A first terminal device sends first information to a network device, the first information being used for indicating an identifier of at least one second terminal device corresponding to the first terminal device, and the identifier of the at least one second terminal device being used for the network device to configure or configuring the first terminal device to perform multi-path communication on the basis of a non-3GPP communication interface between the first terminal device and the at least one second terminal device. By means reporting by the first terminal device, the network device can obtain the identifier of the second terminal device communicating with the first terminal device by means of a non-3 GPP connection, so that the network device can configure the first terminal device and the foregoing second terminal device to implement UE aggregation so as to improve the throughput of the first terminal device.

No. of Pages : 56 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130112 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ENCODING/DECODING METHOD, COMMUNICATION APPARATUS, AND STORAGE MEDIUM

(51) International classification :H04L 1/00
(31) Priority Document No :202310583794.8
(32) Priority Date :22/05/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/076003
Filing Date :05/02/2024
(87) International Publication No :WO 2024/239718
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)ZTE CORPORATION
Address of Applicant :ZTE Plaza, Keji Road South, Hi-Tech Industrial Park, Nanshan Shenzhen, Guangdong 518057 China
(72)**Name of Inventor :**
1)MU, Lin
2)LI, Liguang
3)XU, Jin
4)LIANG, Chulong
5)ZHAO, Wei
6)YU, Guanghui
7)FU, Qiang
8)KANG, Jian

(57) Abstract :
Provided in embodiments of the present application are an encoding/decoding method, a communication apparatus, and a storage medium, which relate to the technical field of communications and are used for reducing the complexity of convolutional encoding. The encoding method specifically comprises: firstly acquiring an information bit sequence; then generating a polynomial according to T component codes to perform convolutional encoding on the information bit sequence to obtain an encoded bit sequence, T being an integer greater than 1; and sending all or some of the bits in the encoded bit sequence.

No. of Pages : 70 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/12/2025
(21) Application No.202517127920 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : P53-Y220C SELECTIVE SMALL-MOLECULAR REACTIVATOR COMPOUND, PHARMACEUTICAL COMPOSITION AND USE THEREOF

(51) International classification	:A61P 35/00, A61P 35/02, C07D 413/14, A61K 31/506, A61K 31/4439
(31) Priority Document No	:202310767412.7
(32) Priority Date	:27/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/101613 :26/06/2024
(87) International Publication No	:WO 2025/002177
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CHANGCHUN GENESCIENCE PHARMACEUTICAL CO., LTD.
Address of Applicant :1718 Yueda Road, Changchun High-Tech Dev. Zone Changchun, Jilin 130012 China
(72)**Name of Inventor :**
1)GENG, Kaijun
2)LU, Biao
3)YANG, Fanglong
4)WANG, Siqin
5)JIN, Lei

(57) Abstract :
Provided in the present invention are compounds shown as formula (I) and racemates, stereoisomers, tautomers, nitrogen oxides, solvates, polymorphs, metabolites, esters, prodrugs or pharmaceutically acceptable salts thereof, which have good p53-Y220C mutant activation effect, can be used for treating tumor diseases containing p53-Y220C mutant proteins, and can be used for preparing drugs for such disorders or diseases.

No. of Pages : 382 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130676 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COMMUNICATION METHOD, AND DEVICE

(51) International classification :H04W 72/04
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/098088
Filing Date :02/06/2023
(87) International Publication No :WO 2024/244007
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)GUANGDONG OPPO MOBILE TELECOMMUNICATIONS CORP., LTD.
Address of Applicant :No.18, Haibin Road, Wusha, Chang'an Dongguan, Guangdong 523860 China
(72)**Name of Inventor :**
1)XU, Yang
2)GUO, Boren

(57) Abstract :
The present application relates to a communication method, a device, a computer-readable storage medium, a computer program product and a computer program. The method comprises: a terminal device sending a first identifier, wherein the first identifier is used for indicating information related to the terminal device; the information related to the terminal device comprises at least one of the following: information of a user using the terminal device, information of an application run by the terminal device, and information of a service run by the terminal device; and the first identifier is used for determining configuration information associated with the first identifier.

No. of Pages : 54 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130678 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : END-TO-END NEUTRAL HOST NETWORK-AS-A-SERVICE

(51) International classification :H04L 45/12
(31) Priority Document No :18/206245
(32) Priority Date :06/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/032535
Filing Date :05/06/2024
(87) International Publication No :WO 2024/254141
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)CISCO TECHNOLOGY, INC.
Address of Applicant :170 West Tasman Drive San Jose, CA 95134-1706 U.S.A.
(72)**Name of Inventor :**
1)NAINAR, Nagendra, Kumar
2)PIGNATARO, Carlos, M.
3)SHERIFF, Akram, Ismail
4)SAINI, Vinay
5)VISWAMBHARAN, Rajesh, Indira

(57) Abstract :
Techniques for determining an optimal connection path by a NHNaaS are described. The techniques may include receiving a registration from an IPS that includes service ISP service parameters, and storing the registration in a NaaS database. A request to connect to a remote service from a user device, including user parameters required is received. ISPs having respective service parameters compatible with the user parameters are identified in the NaaS database. Multiple paths offered by the service providers between the user device and the remote service are determined. Network performance data for each path is received from a network monitoring service. Using the network performance data, an optimal path for establishing the connection is identified. A request to instantiate a tunnel between the user device and remote service is transmitted to the service providers along the optimal path and the tunnel information is transmitted to the user device.

No. of Pages : 14 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130680 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : EARPHONE

(51) International classification	:H04R 1/10
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:PCT/CN2024/095605
Filing Date	:27/05/2024
(87) International Publication No	:WO 2025/245678
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)SHENZHEN SHOKZ CO., LTD.
Address of Applicant :Floors 1-4, Factory Building 26, Shancheng Industrial Park, Langxin Community, Shiyan Street, Bao'an District Shenzhen, Guangdong 518108 China
(72)**Name of Inventor :**
1)LIANG, Jianing
2)ZHANG, Lei
3)QI, Xin

(57) Abstract :
The present application relates to the technical field of electronic devices, and specifically relates to an earphone. The earphone comprises a first speaker and a second speaker, wherein the frequency band of sound output by the first speaker is at least partially lower than that of sound output by the second speaker; the first speaker comprises a first diaphragm and a first magnetic circuit system for driving the first diaphragm to produce sound; the second speaker comprises a second diaphragm and a second magnetic circuit system for driving the second diaphragm to produce sound; the projection of the first magnetic circuit system in the vibration direction of the first diaphragm at least partially overlaps with the second magnetic circuit system; and the second magnetic circuit system and the first magnetic circuit system are arranged to be mutually exclusive.

No. of Pages : 46 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130691 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHODS AND SYSTEMS FOR DETECTING AN ORIENTATION OF A CASSETTE

(51) International classification	:G01N 35/00, G01N 35/04, G01N 15/00, C12M 1/34
(31) Priority Document No	:63/509141
(32) Priority Date	:20/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034553 :18/06/2024
(87) International Publication No	:WO 2024/263603
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)RAPID MICRO BIOSYSTEMS, INC.
Address of Applicant :1001 Pawtucket Blvd West Suite 280 Lowell, Massachusetts 01854 U.S.A.
(72)**Name of Inventor :**
1)WILT, Michael
2)SILVESTRE, Celso
3)HOWE, Kyle
4)TIA, Peter

(57) Abstract :
Exemplary embodiments pertain to an automated sample processing system that includes a cassette having a superior component and an inferior component, where the superior component and the inferior component have a sufficient delta in opacity that is detectable by a sensor. An emitter is configured to emit a signal, where the signal passes laterally through one component of the cassette (or is diffused by it) and is configured to be received by a sensor. The sensor is configured to communicate the signal processing logic that is configured to interpret the signal and indicate the orientation of the cassette. Also disclosed is a method of detecting the orientation of a cassette in the automated sample processing system.

No. of Pages : 24 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/05/2025
(21) Application No.202517049761 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : WAVELET-BASED VIDEO ENCODING AND DECODING

(51) International classification	:H04N 19/107, H04N 19/126, H04N 19/18, H04N 19/169, H04N 19/645
(31) Priority Document No	:63/513393
(32) Priority Date	:13/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/EP2024/068635 :02/07/2024
(87) International Publication No	:WO 2025/012034
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)FRAUNHOFER-GESELLSCHAFT ZUR FÖRDERUNG DER ANGEWANDTEN FORSCHUNG E.V.
Address of Applicant :Hansastraße 27c 80686 München Germany
(72)**Name of Inventor :**
1)RICHTER, Thomas
2)FÖßEL, Siegfried
3)HEPPNER, Wolfgang
4)SCHERL, Christian
5)MINUTH, Christian
6)AHMED, Bilal
7)BHASKAR, Nisha

(57) Abstract :
Disclosed is an encoder for encoding a video sequence comprising consecutive frames into a bit stream, a method for encoding a video sequence comprising consecutive frames into a bit stream, a decoder for decoding a bit stream in order to reconstruct a video sequence comprising consecutive frames and a method for decoding a bit stream in order to reconstruct a video sequence comprising consecutive frames.

No. of Pages : 36 No. of Claims : 31

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/12/2025
(21) Application No.202517128115 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : GRAIN-ORIENTED ELECTRICAL STEEL SHEET

(51) International classification	:C22C 38/00, C21D 8/12, C22C 38/60, H01F 1/147
(31) Priority Document No	:2023-106556
(32) Priority Date	:29/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/023281 :27/06/2024
(87) International Publication No	:WO 2025/005166
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NIPPON STEEL CORPORATION
Address of Applicant :6-1, Marunouchi 2-chome, Chiyoda-ku, Tokyo 1008071 Japan
(72)**Name of Inventor :**
1)NAKAMURA Shuichi
2)TAKAHASHI Fumiaki
3)ARAI Satoshi
4)MIZOKAMI Masato

(57) Abstract :
In this grain-oriented electrical steel sheet, the average value avefL of an angle deviation f determined at 1,000 measurement points or less at 1 mm intervals along the rolling direction L is 4.0° or less; and particle sizes DL10 representing 10% of particle sizes DL determined along the rolling direction L, which have been arranged in descending order, in terms of the count from large to small are (100–15×avefL) mm or less.

No. of Pages : 72 No. of Claims : 1

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/12/2025
(21) Application No.202517128121 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DECARBURIZED ANNEALED STEEL SHEET FOR GRAIN-ORIENTED ELECTROMAGNETIC STEEL SHEET

(51) International classification	:C22C 38/00, C21D 8/12, C22C 38/60
(31) Priority Document No	:2023-106859
(32) Priority Date	:29/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/023278 :27/06/2024
(87) International Publication No	:WO 2025/005165
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NIPPON STEEL CORPORATION
Address of Applicant :6-1, Marunouchi 2-chome, Chiyoda-ku, Tokyo 1008071 Japan
(72)**Name of Inventor :**
1)NAKAMURA Shuichi
2)HIROTA Yoshiaki
3)ATSUMI Haruhiko

(57) Abstract :
In this decarburized annealed steel sheet for a grain-oriented electromagnetic steel sheet, the area ratio of divided sub-section group I, for which the value of FC ÷ aveFC is 1.3 or more, is 0.05-50% relative to the area of a divided section that is at least 100 mm × 100 mm on the sheet surface, and the value obtained by dividing the area ratio of Goss-oriented grains contained within the divided sub-section group I relative to the area of the divided sub-section group I by the area ratio of Goss-oriented grains contained within the divided section relative to the area of the divided section is 1.3 or more.

No. of Pages : 71 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/12/2025
(21) Application No.202517128151 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : IMAGE GENERATION USING ENHANCED PROMPTS FOR ARTIFICIAL INTELLIGENCE MODELS

(51) International classification	:G06N 20/00, G06N 5/04, G06N 3/08, G06N 5/02, G06N 3/04
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/US2024/034315 :17/06/2024
(87) International Publication No	:WO 2025/264203
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)GOOGLE LLC
Address of Applicant :1600 Amphitheatre Parkway Mountain View, California 94043 U.S.A.
(72)**Name of Inventor :**
1)GONG, Haifeng
2)LI, Xiaohang
3)YANG, Feng

(57) Abstract :
Methods, systems, and apparatus, including computer programs encoded on a computer storage medium, for generating enhanced prompts and digital components using the enhanced prompts. In one aspect, a method includes generating, by an AI system, a first prompt that includes a first request for one or more models to generate a structured description for a subject of a new digital component to be generated and initial data for use by the one or more models to generate the structured description. The system generates a second prompt that includes a second request for the one or more models to generate a content output. The system generates a third prompt that includes a third request for the one or more models to generate the new digital component based on the content output, and obtains the digital component output by the one or more models.

No. of Pages : 51 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130972 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : TPU WITH CYCLIC ADDITIVES

(51) International classification	:C08G 18/22, C08G 18/24, C08G 18/32, C08G 18/42, C08G 18/48
(31) Priority Document No	:23176677.5
(32) Priority Date	:01/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065086 :31/05/2024
(87) International Publication No	:WO 2024/246322
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BASF SE
Address of Applicant :Carl-Bosch-Strasse 38 67056 Ludwigshafen am Rhein Germany
(72)**Name of Inventor :**
1)SCHAEFER, Frank
2)POESELT, Elmar

(57) Abstract :
The present invention relates to a composition comprising at least a thermoplastic polyurethane being the reaction product of at least one diisocyanate (11), at least one polyol (P1), and at least one chain extender (C1), and at least one component (CA1) with a molecular weight Mn in the range of from 50 to 500 g/mol, determined by GPC according to DIN 55672-1 (2016-03-01), using DMF as the flow agent and PMMA as the standard, wherein the polyol (P1) comprises functional groups (F1) selected from ether groups and ester groups in the polymer backbone and the component (CA1) comprises functional groups (F2) selected from ether groups and ester groups. Furthermore, the present invention is directed to a Process for preparing a composition comprising a thermoplastic polyurethane and at least one component (CA1) according to the present invention and the use of a composition according to the present invention for the production of shaped bodies, coatings, hoses, films, nonwoven articles or fibers, foamed parts, particle foams, added manufacturing filaments, 3D printing, injection molding parts for the use in industrial applications, consumer goods including sports, automotive, agriculture, construction applications.

No. of Pages : 36 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130335 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AGROCHEMICAL COMPOSITION COMPRISING A COMBINATION OF HERBICIDE ACTIVE INGREDIENTS

(51) International classification	:A01N 25/04, A01N 25/30, A01P 13/00, A01N 25/22, A01N 43/40
(31) Priority Document No	:23176495.2
(32) Priority Date	:31/05/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/IL2024/050526 :29/05/2024
(87) International Publication No	:WO 2024/246899
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ADAMA AGAN LTD.
Address of Applicant :P.O. Box 262 Northern Industrial Zone 7710201 Ashdod Israel
(72)**Name of Inventor :**
1)HEVRONI, Liron
2)SHELLY, Hadar
3)GUTARTS, Maria
4)SILBERT, Gilad

(57) Abstract :
A suspension concentrate composition for agricultural applications, a process for preparation thereof and methods for controlling weeds, pests and/or diseases in plants. The suspension concentrate agrochemical composition contains the combination of at least one active ingredient dissolved in water and another active ingredient which is dispersed in the aqueous medium. The suspension concentrate agrochemical composition also contains a polyanionic block copolymer.

No. of Pages : 50 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130340 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CREEL COMPRISING TUBES FOR SUPPLYING WARP BEAMING MACHINE

(51) International classification	:D02H 7/00, B65H 49/18, B65H 57/12
(31) Priority Document No	:63/505262
(32) Priority Date	:31/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/031990 :31/05/2024
(87) International Publication No	:WO 2024/249852
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SHAW INDUSTRIES GROUP, INC.
Address of Applicant :616 East Walnut Avenue Dalton, GA 30720 U.S.A.
(72)**Name of Inventor :**
1)MOORE, Wesley, P.

(57) Abstract :
A system includes a warp beaming machine and a creel having a plurality of positions each configured to support a respective fiber package thereon. The creel has a first longitudinal end facing the beaming machine. The system further includes a plurality of tubes, each tube of the plurality of tubes having a respective first end that is configured to receive fiber from a respective position of the plurality of positions toward the first longitudinal end of the creel.

No. of Pages : 11 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :22/12/2025

(21) Application No.202517130383 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : INFORMATION TRANSMISSION METHOD AND APPARATUS, TERMINAL, NETWORK DEVICE, AND READABLE STORAGE MEDIUM

(51) International classification	:H04W 36/00, H04W 36/08, H04W 36/30, H04W 36/24, H04W 36/32
(31) Priority Document No	:202310586212.1
(32) Priority Date	:23/05/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/087813 :15/04/2024
(87) International Publication No	:WO 2024/239828
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**

1)CHINA MOBILE COMMUNICATION CO., LTD RESEARCH INSTITUTE

Address of Applicant :32 Xuanwumen West Street Xicheng District, Beijing 100053 China

2)CHINA MOBILE COMMUNICATIONS GROUP CO., LTD.

(72)**Name of Inventor :**

1)XIE, Fang

(57) Abstract :

The present disclosure relates to the technical field of communications. Disclosed are an information transmission method and apparatus, a terminal, a network device, and a readable storage medium. The method is applied to a terminal, and comprises: sending first information to a network device. The first information is used for indicating information related to conditional handover (CHO) and/or a first operation. The first operation is conditional primary secondary cell addition (CPA) and/or conditional primary secondary cell change (CPC). By means of the described solution, first information used for indicating information related to CHO and/or a first operation is sent to a network device, thereby assisting the network device in the configuration optimization of the CHO and/or the first operation, and reasonably configuring events corresponding to the CHO and the CPA/CPC, thus improving communication reliability.

No. of Pages : 32 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130385 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ACOUSTIC OUTPUT DEVICE

(51) International classification :H04R 9/06
(31) Priority Document No :202311427342.7
(32) Priority Date :27/10/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2023/138879
Filing Date :14/12/2023
(87) International Publication No :WO 2025/086430
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHENZHEN SHOKZ CO., LTD.
Address of Applicant :Floors 1-4, Factory Building 26, Shancheng Industrial Park, Shiyan Street, Bao'an District Shenzhen, Guangdong 518108 China
(72)**Name of Inventor :**
1)ZHU, Guangyuan
2)ZHANG, Lei
3)QI, Xin

(57) Abstract :
Embodiments of the present description provide an acoustic output device, comprising: a shell; a bone conduction vibrator, configured to generate bone conduction sound waves and transmit same to the cochlea by means of the shell so as to generate sound; an air conduction vibrator, configured to generate air conduction sound waves, wherein the air conduction sound waves are transmitted to the ear by means of sound guide holes on the shell; and a signal processing module, configured to respectively provide a first audio signal and a second audio signal for the bone conduction vibrator and the air conduction vibrator, wherein the first audio signal and the second audio signal have a frequency division point, the first audio signal and the second audio signal respectively comprise components with frequencies above and below the frequency division point, the bone conduction vibrator has a first resonance peak at a first resonance frequency, the air conduction vibrator has a second resonance peak at a second resonance frequency, and the frequency division point is greater than the first resonance frequency and the second resonance frequency.

No. of Pages : 50 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130396 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PROTON EXCHANGE MEMBRANE AND CATALYST-COATED PROTON EXCHANGE MEMBRANE

(51) International classification	:C25B 13/08, C25B 13/02, C25B 11/097
(31) Priority Document No	:63/509806
(32) Priority Date	:23/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034261 :17/06/2024
(87) International Publication No	:WO 2024/263501
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)UOP LLC
Address of Applicant :25 East Algonquin Road P.O. Box 5017 Des Plaines, Illinois 60017-5017 U.S.A.
(72)**Name of Inventor :**
1)SHANG, Zhihao
2)YANG, Shurong
3)VAN DER VLIET, Dennis F.
4)LIU, Chunqing

(57) Abstract :
Proton exchange membranes are described. The proton exchange membranes comprise a reinforced membrane, a continuous nonporous hydrogen recombination catalyst coating layer comprising a mixture of hydrogen recombination catalyst and a proton conducting ionomer, and a continuous nonporous cross-linked polyelectrolyte multilayer coating comprising alternating layers of a polycation polymer and a polyanion polymer. Catalyst coated membranes incorporating the proton exchange membranes and methods of making the proton exchange membranes are also described.

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025

(21) Application No.202517130113 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD AND APPARATUS FOR GENERATING PATTERN, AND METHOD AND APPARATUS FOR DECODING PATTERN

(51) International classification :H04N 9/31
(31) Priority Document No :10-2023-0078857
(32) Priority Date :20/06/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/008163
Filing Date :13/06/2024
(87) International Publication No :WO 2024/262873
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SAMSUNG ELECTRONICS CO., LTD.
Address of Applicant :129, Samsung-ro, Yeongtong-gu, Suwon-si, Gyeonggi-do 16677 Republic of Korea
(72)**Name of Inventor :**
1)BYUN, Junghyun
2)KIM, Yeonghyeon
3)KEUM, Changmin
4)KIM, Myungho
5)BAE, Jungkweon

(57) Abstract :
This method comprises the steps of : generating a pattern; and projecting the pattern. A plurality of elements are arranged in the pattern. The method further comprises a step for selecting the color of each element of the plurality of elements, from a color candidate group comprising a plurality of colors having a uniform difference therebetween. The color of each element of the plurality of elements is different from the color of a neighboring element adjacent to the element. A plurality of color sequences corresponding to a plurality of sub-arrays are different from each other. The plurality of sub-arrays comprise at least one element among the plurality of elements. The distance between color sequence pairs of the plurality of color sequences in the pattern (100) is greater than or equal to a predetermined first threshold.

No. of Pages : 50 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130117 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR GENERATING INTELLIGENT VIRTUAL REPRESENTATIONS OF ARCHITECTURE, ENGINEERING, AND CONSTRUCTION (AEC) CONSTRUCTS

(51) International classification	:G06F 16/901, G06F 30/20, G06Q 50/18
(31) Priority Document No	:63/468590
(32) Priority Date	:24/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/030726 :23/05/2024
(87) International Publication No	:WO 2024/243390
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SLATE TECHNOLOGIES INC.
Address of Applicant :6600 Koll Center Pkwy, Suite 150 Pleasanton, California 94566 U.S.A.
(72)**Name of Inventor :**
1)KUMAR, Senthil Manickavasagam

(57) Abstract :
A system for generating virtual representations of architecture, engineering, and construction (AEC) smart constructs is disclosed. The system includes a controller that determines user intent based on an analysis of a user input and further determines project objective constraints based on an evaluation of project objectives. Knowledge units are computed based on a plurality of nodes and a plurality of interdependencies of a computational graph. The plurality of nodes corresponds to the user intent, and the plurality of interdependencies is established based on the project objectives. Based on the knowledge units, computational simulations for the user intent are performed. Further, virtual representations of the AEC smart constructs in a digital environment are generated based on the computational simulations. The computational simulations meet a defined criteria associated with the project objectives.

No. of Pages : 71 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130139 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SPACER FABRIC, INJECTION-MOLDED COMPOSITE, AND METHOD FOR PRODUCING AN INJECTION-MOLDED COMPOSITE

(51) International classification :D04B 21/06, D04B 21/16, D04B 21/20
(31) Priority Document No :10 2023 116 646.8
(32) Priority Date :23/06/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/066912
Filing Date :18/06/2024
(87) International Publication No :WO 2024/260961
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)MÜLLER TEXTIL GMBH
Address of Applicant :Industriegelände 8 51674 Wiehl-Drabenderhöhe Germany
(72)**Name of Inventor :**
1)MÜLLER, Stefan
2)SCHMIDT, Sven
3)WEIS, Joachim

(57) Abstract :
The invention relates to a spacer fabric (1), in particular for forming an injection-molded composite, comprising: a first knitted-fabric layer (3) formed by at least a first thread system (F1) and a second thread system (F2) having a different pattern; a second knitted-fabric layer (4); and spacer threads (5) connecting the knitted-fabric layers (3, 4), wherein the first thread system (F1) has a loop-forming pattern. According to the invention, the ratio of the weights per unit area of the first knitted-fabric layer (3) and the second knitted-fabric layer (4) is at least 2:1, and the threads of the second thread system (F2) do not form loops and each extend as a partial weft over at least four wales.

No. of Pages : 31 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130150 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CHILDCARE ASSISTANCE SYSTEM

(51) International classification	:G06Q 50/22, G06Q 50/10, G08C 15/00, G08C 17/02
(31) Priority Document No	:2023-085416
(32) Priority Date	:24/05/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/018986 :23/05/2024
(87) International Publication No	:WO 2024/242167
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)KAO CORPORATION
Address of Applicant :14-10, Nihonbashi Kayabacho 1-chome, Chuo-ku, Tokyo 1038210 Japan
(72)**Name of Inventor :**
1)TSUGE, Kyoko
2)FUKUDA, Yuko

(57) Abstract :
A childcare assistance system (1A) includes an information processing device (21) and one or more sensors (4). A first sensor (41) is attached to either the inner side of a garment worn by an infant (30) or the outer surface of an absorbent article, the first sensor (41) measuring at least one of in-garment temperature data and in-garment humidity data on the inner side of the garment or on the outer surface of the absorbent article. The information processing device (21) determines the comfort level of the infant (30) by using at least one of the in-garment temperature data in a first period and the in-garment humidity data in the first period, as well as using comfort level determination conditions for the infant (30) that are defined on the basis of the in-garment temperature data or the in-garment humidity data acquired before the first period.

No. of Pages : 102 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130756 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : REACTOR AND METHOD FOR DEPOSITING ATOMIC LAYERS AND FOR FABRICATING FRESNEL ZONE PLATES

(51) International classification	:C23C 16/455, C23C 16/458, C23C 16/44, C23C 16/46, G21K 7/00
(31) Priority Document No	:23178911.6
(32) Priority Date	:13/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066095 :11/06/2024
(87) International Publication No	:WO 2024/256396
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)PVA TECHNOLOGY HUB GMBH
Address of Applicant :Im Westpark 17 35435 Wettenberg Germany
(72)**Name of Inventor :**
1)ZSCHECH, Ehrenfried
2)RICHTER, Matthias
3)FESER, Michael

(57) Abstract :
The present invention relates to a reactor and to a method for depositing one or more atomic layers of at least one material onto a substrate. The reactor comprises a reaction chamber accommodating a showerhead, a base stage and at least one substrate holder. The showerhead comprises at least one gas outlet that is configured for providing a gas stream of the at least material or of at least one component of the at least one material. The base stage is rotatable around a base stage rotation axis. The at least one substrate holder is arranged on the base stage and configured for rotating the substrate around a substrate rotation axis. In particular, the substrate holder is configured for rotating the substrate around a substrate rotation axis in such a way that the base stage rotation axis and the substrate rotation axis are inclined with respect to each other. The present invention also relates to an X-ray microscope for producing a magnified image of an object using X-rays.

No. of Pages : 29 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130758 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AFFINE BLOCK VECTOR MODEL FOR INTRA BLOCK COPY

(51) International classification	:H04N 19/105, H04N 19/11, H04N 19/139, H04N 19/159, H04N 19/176
(31) Priority Document No	:23306025.0
(32) Priority Date	:27/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066741 :17/06/2024
(87) International Publication No	:WO 2025/002871
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)INTERDIGITAL CE PATENT HOLDINGS, SAS
Address of Applicant :3 rue du Colonel Moll 75017 Paris France
(72)**Name of Inventor :**
1)LE LEANNEC, Fabrice
2)GALPIN, Franck
3)ROBERT, Antoine
4)NASER, Karam

(57) Abstract :
Systems, methods, and instrumentalities are disclosed herein for video encoding and/or video decoding using an intra block copy (IBC) mode. In examples, a device (e.g., a decoder) may obtain an IBC mode indication in video data. The device may determine that a current block is associated with an IBC mode based on the indication. Based on the determination, the device may obtain one or more (e.g., multiple) control point block vectors (CPBVs) associated with the current block. The device may decode the current block based on the CPBVs. In examples, a device (e.g., an encoder) may obtain a current block associated with a video content. The device may determine whether the current block is associated with an affine IBC mode. Based on a determination, the device may obtain one or more (e.g., multiple) CPBVs associated with the current block. The device may encode the current block based on the CPBVs.

No. of Pages : 49 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130759 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : EARPHONE

(51) International classification :H04R 1/10
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2024/095603
Filing Date :27/05/2024
(87) International Publication No :WO 2025/245677
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHENZHEN SHOKZ CO., LTD.
Address of Applicant :Floors 1-4, Factory Building 26, Shancheng Industrial Park, Langxin Community, Shiyan Street, Bao'an District Shenzhen, Guangdong 518108 China
(72)**Name of Inventor :**
1)LIANG, Jianing
2)WANG, Zhen
3)ZHANG, Lei
4)QI, Xin

(57) Abstract :
The present application relates to an earphone, and particularly relates to the technical field of electronic devices. A first speaker is provided with a first diaphragm; the first speaker matches a driver housing to form a first front cavity and a first rear cavity, which are located on the two sides of the first diaphragm; the driver housing is provided with a first sound output hole configured to be in communication with the first front cavity; the first front cavity has a first resonant frequency; the first rear cavity has a second resonant frequency; a second speaker has a third resonant frequency; and both the difference between the third resonant frequency and the first resonant frequency and the difference between the third resonant frequency and the second resonant frequency are not smaller than 2000 Hz.

No. of Pages : 47 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130771 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SEPARATOR, ELECTROCHEMICAL APPARATUS, AND ELECTRONIC DEVICE

(51) International classification	:H01M 50/457, H01M 50/491, H01M 10/0525
(31) Priority Document No	:202310581239.1
(32) Priority Date	:23/05/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/091477 :07/05/2024
(87) International Publication No	:WO 2024/239955
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NINGDE AMPEREX TECHNOLOGY LIMITED
Address of Applicant :No.1 Xingang Road, Zhangwan Town, Jiaocheng District Ningde, Fujian 352100 China
(72)**Name of Inventor :**
1)XIONG, Changchuan
2)WEI, Zengbin
3)FENG, Bo

(57) Abstract :
A separator, an electrochemical apparatus, and an electronic device. The separator comprises a separator substrate, a first coating, and a second coating; the separator substrate comprises a first surface and a second surface arranged opposite to each other; the first surface faces a cathode, and the second surface faces an anode; the first coating is arranged on the first surface, and the second coating is arranged on the second surface; the first coating is a dense solid filler coating, and the porosity of the first coating is denoted as D1, which satisfies: 10% = D1 30%; the second coating is a high-porosity solid filler coating, and the porosity of the second coating is denoted as D2, which satisfies: 30% = D2 = 60%. Two coatings having different performance parameters are arranged on the two sides of the separator, so that the cycle performance, the low-temperature discharge performance and the heat resistance of the battery are improved.

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130973 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD AND DEVICE FOR OBTAINING ACRYLIC ACID

(51) International classification :C07C 51/43, C07C 57/04
(31) Priority Document No :23177030.6
(32) Priority Date :02/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/065228
Filing Date :03/06/2024
(87) International Publication No :WO 2024/246367
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)BASF SE
Address of Applicant :Carl-Bosch-Strasse 38 67056 Ludwigshafen am Rhein Germany
(72)**Name of Inventor :**
1)BECKER, Stefan Wendelin
2)HAMMON, Ulrich
3)ASKANI, Rainer
4)SCHULZ, Lukas
5)CRAUWELS, Filip
6)ALENCAR DE OLIVEIRA, Raphael

(57) Abstract :
The present invention relates to a method for obtaining acrylic acid from a reaction gas. The method comprises quenching the reaction gas with a quenching fluid in a first section (2), wherein a fluid flow containing acrylic acid and a gas flow containing acrylic acid are obtained, and cooling the gas flow by bringing the gas flow into contact with an aqueous fluid in a second section (3), in that the aqueous fluid is collected and removed at the bottom end and is indirectly cooled, and at least a portion of the cooled aqueous fluid is fed back to the second section (3). In the process, according to the invention, the aqueous fluid is cooled in a plurality of successive heat exchangers (8-1 to 8-4), wherein a first portion of the aqueous fluid downstream of the last heat exchanger (8-4) is fed back to the second section (3) above the removal position, and a second portion of the aqueous fluid is discharged downstream of a first heat exchanger (8-1) and upstream of the last heat changer (8-4) and fed back to the second section (3). The invention also relates to a corresponding device for obtaining acrylic acid from a reaction gas.

No. of Pages : 21 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130977 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD OF REGAINING REPRODUCTIVE FUNCTION

(51) International classification	:A61K 31/7048, A61K 31/198, A61P 15/00
(31) Priority Document No	:63/509450
(32) Priority Date	:21/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/JP2024/022317 :19/06/2024
(87) International Publication No	:WO 2024/262556
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ALPS PHARMACEUTICAL IND. CO., LTD.
Address of Applicant :10-50 Furukawa-cho Mukai-machi Nichome, Hida-shi, Gifu 5094241 Japan
(72)**Name of Inventor :**
1)TANAKA Hiromitsu
2)YAMAGUCHI Naoto

(57) Abstract :
A method for preventing or restoring age-related loss of reproductive function in a mammal by contacting reproductive cells of the mammal with a composition that contains a flavonoid glycoside, e.g., rutin, and L-arginine. Also provided are methods for preventing or restoring age-related loss of reproductive function, for preventing or restoring age-related decline of fertility, and for reducing the risk of age-related loss of reproductive function by administering the composition to a mammal. Further disclosed is use of the composition for preventing or restoring age-related decline of fertility in a mammal.

No. of Pages : 10 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130985 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SPRAY SYSTEM DIAGNOSIS DEVICE

(51) International classification	:B21B 45/02, B21B 37/74, B21B 37/76
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/JP2024/020408 :04/06/2024
(87) International Publication No	:WO 2025/253515
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)TMEIC CORPORATION
Address of Applicant :3-1-1, Kyobashi, Chuo-ku, Tokyo 1040031 Japan
(72)**Name of Inventor :**
1)KIYOFUJI, Ryota

(57) Abstract :
In the present invention, a result collection unit collects actual values including an inlet-side temperature actual value and an outlet-side temperature actual value of a cooling device and an speed actual value of a rolled material, and collects the open/close state of a fill valve of each spray system. A predicted value calculation unit calculates an outlet-side temperature predicted value of the cooling device for each representative point by using the actual value of each representative point. An error change amount calculation unit calculates an error between the outlet-side temperature actual value and the outlet-side temperature predicted value of each representative point, selects two representative points from the plurality of representative points, and calculates the amount of change in the error between the two representative points. A unit-error change amount holding unit specifies, as a state-change spray system, a spray system in which the open/close state of the fill valve has changed between the two representative points, calculates a unit error change amount that is a change amount of each state-change spray system, and holds the unit error change amount for each open/close state of the fill valve of each state-change spray system. A failure diagnosis unit diagnoses a failure of the spray system on the basis of the unit error change amount held for each open/close state of the fill valve.

No. of Pages : 15 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130992 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR MANUFACTURING ORIENTED ELECTROMAGNETIC STEEL SHEET, AND INDUCTION HEATING DEVICE

(51) International classification	:C21D 9/46, C21D 8/12, C22C 38/00, C22C 38/60, H01F 1/147
(31) Priority Document No	:2023-107233
(32) Priority Date	:29/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/022725 :24/06/2024
(87) International Publication No	:WO 2025/005024
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)JFE STEEL CORPORATION
Address of Applicant :2-3, Uchisaiwai-cho 2-chome, Chiyoda-ku, Tokyo 1000011 Japan
(72)**Name of Inventor :**
1)SHIMOYAMA Yusuke
2)SHINGAKI Yukihiro
3)TERASHIMA Takashi

(57) Abstract :
Proposed is a method for manufacturing an oriented electromagnetic steel sheet that has excellent electromagnetic characteristics uniform in the sheet width direction. An oriented electromagnetic steel sheet is manufactured by: hot-rolling a steel material to produce a hot-rolled sheet, cold-rolling the hot-rolled sheet to produce a cold-rolled sheet of a final sheet thickness; subjecting the cold-rolled sheet to decarburizing annealing which also serves as primary recrystallization annealing; and thereafter performing finishing annealing to induce secondary recrystallization. In the decarburizing annealing, the average speed of temperature rise T (°C/s) between 500°C and 700°C in a temperature rise process is set to at least 250°C/s, and the time for decreasing the speed of temperature rise to 150°C/s or below between 500°C and 700°C is varied in accordance with the value of x/w for positions in the sheet width direction (where x (mm) is the distance from the center of the sheet width and w (mm) is one-half of the sheet width). Provided is an induction heating device for use in the decarburizing annealing in the proposed method.

No. of Pages : 37 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130445 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PACKAGING MATERIAL CONVEYANCE SYSTEM HAVING AIR DUCTS

(51) International classification :B65G 51/02
(31) Priority Document No :63/523611
(32) Priority Date :27/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035924
Filing Date :27/06/2024
(87) International Publication No :WO 2025/006814
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)PREGIS LLC
Address of Applicant :227 W Monroe Street, Suite 4100 Chicago, IL 60606 U.S.A.
(72)**Name of Inventor :**
1)BERKVENS, Anthonius, Johannes Maria
2)JANSSEN, Maikel, Henri Marie
3)GEURTS, Jan, Pieter Jozef

(57) Abstract :
A packaging material conveyance system (100) is configured to convey protective packaging articles including pads made of paper dunnage from a protective packaging machine to a receptacle. A main duct (130) receives the articles output by the protective packaging machine and transports the articles to the receptacle. The articles are conveyed by an airflow generated by a blower(150) that propels the articles through the main duct, and are deposited into the receptacle after being released through an outlet. The outlet may be associated with a diverter that forms part of the main duct in a closed position, and is configured to release the articles into the receptacle in an open position.

No. of Pages : 29 No. of Claims : 60

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130477 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : WIRELESS COMMUNICATION METHOD, TERMINAL DEVICE, AND NETWORK DEVICE

(51) International classification :H04W 68/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/097241
Filing Date :30/05/2023
(87) International Publication No :WO 2024/243822
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)GUANGDONG OPPO MOBILE TELECOMMUNICATIONS CORP., LTD.
Address of Applicant :No. 18, Haibin Road Wusha, Chang'an Dongguan, Guangdong 523860 China
(72)**Name of Inventor :**
1)DU, Zhongda

(57) Abstract :
Provided are a wireless communication method, a terminal device, and a network device. The method comprises: a terminal device uses a first communication module to receive a first paging message sent by a network device, the first paging message being used for determining whether to wake up a second communication module in the terminal device; the communication capability of the first communication module is different from that of the second communication module. That is, the introduction of the first paging message allows the terminal device to determine which communication module to use to communicate with the network device, which is beneficial in increasing the possibility of communication between different communication modules in the terminal device and the network device, thereby preventing waste.

No. of Pages : 24 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130513 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : GAS FILTER ELEMENT, FILTER DEVICE AND METHOD OF USE

(51) International classification :B01D 46/24, B01D 29/52
(31) Priority Document No :63/530397
(32) Priority Date :02/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035269
Filing Date :24/06/2024
(87) International Publication No :WO 2025/029406
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)PALL CORPORATION
Address of Applicant :25 Harbor Park Drive Port Washington, New York 11050 U.S.A.
(72)**Name of Inventor :**
1)REKCZIS, Keith
2)VERSCHNEIDER, Matthew J.

(57) Abstract :
A gas filter element comprising: a first end and a second end, having a plurality of inlet channels and a plurality of outlet channels between the first end and the second end, wherein, in an alternating pattern, the plurality of inlet channels each have an inlet channel opening at the first end, and are closed at the second end, and the plurality of outlet channels each have an outlet channel closed at the first end, and an opening at the second end; each of the plurality of inlet channels being surrounded by outlet channels, each inlet channel surrounded by outlet channels forming an individual channel unit; the plurality of inlet channels and the plurality of outlet channels in each individual channel unit having common porous walls.

No. of Pages : 17 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130515 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DISPLAY DRIVING CIRCUIT, DISPLAY DRIVING METHOD AND DISPLAY PANEL

(51) International classification :G09G 3/3225
(31) Priority Document No :202310668130.1
(32) Priority Date :07/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/087996
Filing Date :16/04/2024
(87) International Publication No :WO 2024/250840
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)HKC CORPORATION LIMITED
Address of Applicant :7F of Factory Building 6, 5F-7F, 1-3F of Factory Building 1, Huike Industrial Park, No.1 Industrial 2nd Road, Shilong Community, Shiyan Street, Baoan District Shenzhen, Guangdong 518000 China
(72)**Name of Inventor :**
1)PU, Yang
2)YE, Lidan

(57) Abstract :
A display driving circuit (100), a display driving method and a display panel. The display driving circuit (100) comprises a first transistor (110), a storage unit (120), a first light-emitting control unit (150), a compensation unit (140), a data writing unit (130) and a second light-emitting control unit (160), wherein the storage unit (120) is connected to a first node (A) and a second node (B); the first light-emitting control unit (150) is connected to a first light-emitting control line (350), a voltage drain drain high-voltage end (370) and the first node (A); the compensation unit (140) is connected to the second node (B), a third node (C), a fourth node (D), a first scan line (310) and a reference voltage line; the data writing unit (130) is connected to the first scan line (310), a data line (330) and the third node (C); the second light-emitting control unit (160) is connected to a second light-emitting control line (360), the fourth node (D), and an anode of a display light-emitting unit (200); and a cathode of the display light-emitting unit (200) is connected to a voltage drain drain low-voltage end (380). A threshold voltage (Vth) and a voltage drain drain (Vdd) are compensated by the compensation unit (140), such that the influence of the threshold voltage (Vth) and the voltage drain drain (Vdd) on a driving current is eliminated, and thus the problem of uneven display of the display panel is improved.

No. of Pages : 20 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025
(21) Application No.202517128570 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : RECYCLABLE WIRELESS CONSTRUCTIONS

(51) International classification	:C09J 5/00, C09J 7/22, C09J 7/38, G06K 19/00, G09F 3/03
(31) Priority Document No	:63/511448
(32) Priority Date	:30/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/056233 :26/06/2024
(87) International Publication No	:WO 2025/003922
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)AVERY DENNISON RETAIL INFORMATION SERVICES LLC
Address of Applicant :8080 Norton Parkway Mentor, Ohio 44060 U.S.A.
(72)**Name of Inventor :**
1)BARTHOLOMEW, Eric
2)DE BACKER, Mathieu
3)VALTONEN, Antti
4)VITIKKALA, Kati
5)ASSAEL, Noam
6)KELL, Kelly P.
7)NYARKO, Alex
8)LOFTON, Jennifer

(57) Abstract :
Recyclable wireless constructions, and methods of making, and methods of using the recyclable constructions are disclosed.

No. of Pages : 31 No. of Claims : 54

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025

(21) Application No.202517128646 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : RECYCLABLE WIRELESS CONSTRUCTIONS

(51) International classification	:C09J 5/00, C09J 7/22, C09J 7/38, G06K 19/00, G09F 3/03
(31) Priority Document No	:63/511453
(32) Priority Date	:30/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/056235 :26/06/2024
(87) International Publication No	:WO 2025/003924
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)AVERY DENNISON RETAIL INFORMATION SERVICES LLC
Address of Applicant :8080 Norton Parkway Mentor, Ohio 44060 U.S.A.
(72)**Name of Inventor :**
1)BARTHOLOMEW, Eric
2)DE BACKER, Mathieu
3)VALTONEN, Antti
4)VITIKKALA, Kati
5)ASSAEL, Noam
6)KELL, Kelly P.
7)NYARKO, Alex
8)LOFTON, Jennifer

(57) Abstract :
Recyclable wireless constructions, and methods of making, and methods of using the recyclable constructions are disclosed.

No. of Pages : 31 No. of Claims : 39

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025
(21) Application No.202517128715 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AUTOMATED EVALUATION OF SYNTHESIZED SPEECH USING CROSS-MODAL AND CROSS-LINGUAL TRANSFER OF LANGUAGE ENCODING

(51) International classification :G10L 25/69
(31) Priority Document No :18/334876
(32) Priority Date :14/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/023863
Filing Date :10/04/2024
(87) International Publication No :WO 2024/258481
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)GOOGLE LLC
Address of Applicant :1600 Amphitheatre Parkway Mountain View, California 94043 U.S.A.
(72)**Name of Inventor :**
1)SELLAM, Thibault
2)BAPNA, Ankur
3)CAMP, Joshua
4)MACKINNON, Diana
5)PARIKH, Ankur
6)RIESA, Jason

(57) Abstract :
A method for evaluating synthesized speech, including receiving a speech sample in a first language; and determining a rating of the speech sample based on an encoding of the speech sample by an artificial intelligence encoding model, the rating of the speech sample corresponding to a naturalness of the speech sample, wherein the encoding of the speech sample is based on a first training stage of the encoding model using a first set of training data and a second training stage of the encoding model using a second set of training data, the first set of training data includes unlabeled speech audio, unlabeled text, and paired speech audio and text data in the first language and at least one additional language, and the second set of training data includes rated speech audio.

No. of Pages : 37 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131464 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : APPARATUS, METHOD, AND COMPUTER PROGRAM FOR FORWARDING E2 COMMUNICATION IN A NETWORK

(51) International classification	:H04L 41/16, H04L 41/12, H04L 61/45
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/US2023/026433 :28/06/2023
(87) International Publication No	:WO 2025/005913
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)RAKUTEN SYMPHONY, INC.
Address of Applicant :1-14-1 Tamagawa Setagaya-ku, Tokyo 158-0094 Japan
(72)**Name of Inventor :**
1)KALISWAMY, Prabhu
2)RAMIYA, Raghavendran

(57) Abstract :
Provided are apparatus, method, and device capable of forwarding E2 communication a network. According to embodiments, the apparatus may include: at least one memory storage storing computer-executable instructions; and at least one processor communicatively coupled to the at least one memory storage, wherein the at least one processor may be configured to execute the instructions to: obtain a mapping between a first IP address of an instance of E2 Termination deployed at the Near-RT RIC and at least one second IP address of at least one E2 node associated with the instance of E2 Termination; receive a data from an E2 node; determine whether to directly transmit the data to the instance of E2 Termination based on the mapping.

No. of Pages : 40 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131474 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : LUBRICATION/COOLING SYSTEM FOR AN AIRCRAFT, AND HYDRAULIC ENCLOSURE

(51) International classification	:F02C 7/14, F01D 25/18, F02K 5/00, F01D 15/10, F01D 25/20
(31) Priority Document No	:FR2306874
(32) Priority Date	:29/06/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/FR2024/050839 :26/06/2024
(87) International Publication No	:WO 2025/003607
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SAFRAN HELICOPTER ENGINES
Address of Applicant :Avenue Joseph Szydlowski 64510 BORDES France
(72)**Name of Inventor :**
1)DEBAT, Alexandre Paul Raimond
2)ROBERT, Olivier
3)VIVE, Loïs Pierre Denis
4)APOSTIN, Lucie Stéphanie

(57) Abstract :
Disclosed is a lubrication/cooling system (100) for an aircraft, comprising: a first circuit (20), a second circuit (30), a third circuit (40) for circulating a lubricating and/or cooling fluid (13), a first pump (50) and a second pump (60) for circulating the lubricating and/or cooling fluid (13), a first tank (70) and a second tank (80), and a first heat exchanger (90), wherein the first tank (70) and the second tank (80) are fluidically connected. Also disclosed are a hydraulic enclosure for such a system (100) as well as a turbine engine and an aircraft comprising such a system and/or such an enclosure.

No. of Pages : 12 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025

(21) Application No.202517131479 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CLING FILM

(51) International classification :B32B27/08,B32B27/32
(31) Priority Document No :102023000013446
(32) Priority Date :28/06/2023
(33) Name of priority country :Italy
(86) International Application No :PCT/US2024/024196
Filing Date :12/04/2024
(87) International Publication No :WO 2025/006033
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)DOW GLOBAL TECHNOLOGIES LLC
Address of Applicant :2211 H.h Dow Way Midland, MI 48674 U.S.A.
2)ROHM AND HAAS COMPANY
(72)**Name of Inventor :**
1)COLOMBO, Veronica
2)PALOMO, Jesus, Nieto
3)MARIANI, Alessandro

(57) Abstract :
The present disclosure provides a film. In an embodiment, the film includes a core structure having a first side and an opposing second side. The core structure includes a release layer. The release layer is composed of an ethylene-based polymer on the first side. A cling layer is on the second side of the core structure. The cling layer includes an acrylic polymer. The film has a cling force from 300 g to 1100 g at 100% stretch.

No. of Pages : 19 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130772 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ELECTROCHEMICAL DEVICE AND ELECTRONIC DEVICE

(51) International classification :H01M 50/531, H01M 50/572, H01M 10/04
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/101367
Filing Date :20/06/2023
(87) International Publication No :WO 2024/259583
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)NINGDE AMPEREX TECHNOLOGY LIMITED
Address of Applicant :No. 1 Xingang Road, Zhangwan Town Jiaocheng District Ningde, Fujian 352100 China
(72)**Name of Inventor :**
1)JIANG, Nan

(57) Abstract :
An electrochemical device and an electronic device. The electrochemical device comprises a housing, an electrode assembly, a first conductive plate, a first layer, and a second layer. The housing comprises a first wall and a side wall. The electrode assembly is of a winding structure and comprises a first electrode sheet. The first conductive plate comprises a first conductive area and a second conductive area which are connected to the first electrode sheet and the first wall, respectively. The second conductive area extends in a second direction, and comprises a first end portion connected to the first conductive area and a second end portion opposite to the first end portion. In a first direction, the first layer is disposed between the electrode assembly and the second conductive area. When viewed from the first direction, the first layer comprises a first edge bending and extending along the edge of the electrode assembly and a second edge connected to the first edge, the second edge overlaps the electrode assembly, and is further away from the edge of the electrode assembly than the first edge to form a notch. When viewed from the first direction, the second end portion overlaps the first layer, and a first area of the second layer overlaps the first layer. The present application can improve the reliability and the service life.

No. of Pages : 37 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130773 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ELECTROCHEMICAL APPARATUS AND ELECTRIC DEVICE

(51) International classification :H01M 50/172
(31) Priority Document No :202310744977.3
(32) Priority Date :21/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/093100
Filing Date :14/05/2024
(87) International Publication No :WO 2024/260154
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)NINGDE AMPEREX TECHNOLOGY LIMITED
Address of Applicant :No. 1 Xingang Road, Zhangwan Town, Jiaocheng District Ningde, Fujian 352100 China
(72)**Name of Inventor :**
1)YANG, Jianhui
2)LOU, Jiaxin
3)ZHANG, Guowen

(57) Abstract :
Provided in the present application are an electrochemical apparatus and an electric device. The electrochemical apparatus comprises a housing and an electrode lead-out assembly, wherein a first through hole is provided in a wall part of the housing, and the electrode lead-out assembly comprises an electrode terminal, a connecting piece and at least one seal; the connecting piece is a metal piece; the connecting piece is connected to the wall part; a second through hole is provided in the connecting piece; the electrode terminal is arranged to pass through the second through hole; and the seal is arranged between the connecting piece and the electrode terminal. The difficulty of processing the electrode lead-out assembly can be reduced, the universality of the electrode lead-out assembly is improved, and the sealing effect of the electrochemical apparatus is improved.

No. of Pages : 31 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130785 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DEVICE FOR DETERMINING AND/OR MONITORING AT LEAST ONE PROCESS VARIABLE

(51) International classification	:G01D 21/00, G01F 1/00, G01K 1/00, G01L 1/00
(31) Priority Document No	:10 2023 114 029.9
(32) Priority Date	:26/05/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/064424 :24/05/2024
(87) International Publication No	:WO 2024/245952
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ENDRESS+HAUSER FLOWTEC AG
Address of Applicant :Kägenstrasse 7 4153 Reinach Switzerland
(72)**Name of Inventor :**
1)HOROBA, Guido

(57) Abstract :
The invention relates to a device (100) for determining and/or monitoring at least one process variable, comprising a housing region which does not contact media and has an electrically insulating shaped part (5). The shaped part (5) has an elongate, in particular at least partly cylindrical, guide (52) in which a tubular element (4) containing sensor element connection lines (2a, 2b, 2c) is arranged, in particular pressed thereinto.

No. of Pages : 12 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130788 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD AND ELECTRONIC DEVICE FOR MEASURING HEARTBEATS, AND STORAGE MEDIUM

(51) International classification :A61B 5/024, A61B 5/0245, A61B 5/00
(31) Priority Document No :10-2023-0095510
(32) Priority Date :21/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/095077
Filing Date :05/02/2024
(87) International Publication No :WO 2025/023798
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SAMSUNG ELECTRONICS CO., LTD.
Address of Applicant :129, Samsung-ro, Yeongtong-gu, Suwon-si, Gyeonggi-do 16677 Republic of Korea
(72)**Name of Inventor :**
1)LEE, Jisoo
2)KIM, Hyogil

(57) Abstract :
An electronic device and a method for measuring heartbeats, and a storage medium are provided. The method for measuring heartbeats may comprise: determining whether there is valid ECG data measured within a preset time if an ECG measurement function is executed; determining whether a PPG measurement function is being executed in a wearable device if there is valid ECG data; and outputting a guide for guiding the execution of the PPG measurement function if the PPG measurement function is not being executed.

No. of Pages : 30 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130151 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CORRECTING ERRONEOUS UAV POSITIONING INFORMATION USING SEMANTICALLY SEGMENTED IMAGES

(51) International classification :G08G 5/00, B64C 39/02
(31) Priority Document No :18/341660
(32) Priority Date :26/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2023/082478
Filing Date :05/12/2023
(87) International Publication No :WO 2025/005981
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)WING AVIATION LLC
Address of Applicant :3400 Hillview Avenue, Building 4 Palo Alto, California 94304 U.S.A.
(72)**Name of Inventor :**
1)SHOEB, Ali
2)JOURDAN, Damien
3)GABOR, Jeremie

(57) Abstract :
In some embodiments, a method for autonomous navigation of an unmanned aerial vehicle (UAV) is provided. The UAV determines a tracked position using at least one positioning sensor of the UAV. The UAV captures an image using a camera of the UAV. The UAV determines a visual position confidence area using the captured image. The UAV checks the tracked position using the visual position confidence area to determine whether the tracked position is accurate. In response to determining that the tracked position is not accurate, the UAV causes a corrective action based on the visual position confidence area to be taken.

No. of Pages : 23 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130187 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : HEATER

(51) International classification	:F24H 1/00, B60H 1/22, F24H 1/12, F24H 9/1818, H05B 3/04
(31) Priority Document No	:10 2023 114 454.5
(32) Priority Date	:01/06/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/064677 :28/05/2024
(87) International Publication No	:WO 2024/246075
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)DBK DAVID + BAADER GMBH
Address of Applicant :Nordring 26 76761 Rülzheim Germany
(72)**Name of Inventor :**
1)FISCHER, Simon
2)SCHÖNEICH, Sebastian
3)KÖHLER, Gregor

(57) Abstract :
The disclosure relates to a heater (2; 1002; 2002) having a fluid chamber housing (38; 1038; 2038), which has an outer wall designed to enclose in a fluid-tight manner a fluid chamber (64; 1064; 2064) except for at least one fluid port (22, 24; 2022, 2024) of the fluid chamber housing (38; 1038; 2038), and having at least one first heating element (40) and at least one second heating element (42), which are arranged on two opposite sides of the fluid chamber (64; 1064; 2064) and designed to be able to heat a fluid that flows through the fluid chamber (64; 1064; 2064) or is held therein. The first heating element (40) has an output region (108; 1108) in which the first heating element (40) delivers heat and which has individually controllable heating zones (110, 112, 114). The second heating element (42) has an output region (122) in which the second heating element (42) delivers heat. The output region (122) of the second heating element (42) has individually controllable heating zones (124, 126, 128) that are each located opposite a corresponding heating zone (110, 112, 114) of the first heating element (40).

No. of Pages : 41 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025

(21) Application No.202517130195 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ENHANCED COORDINATED SPATIAL REUSE TRANSMISSION TO SUPPORT LOW LATENCY DATA

(51) International classification :H04W52/16,H04W52/14,H04L5/00
(31) Priority Document No :63/512036
(32) Priority Date :05/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036183
Filing Date :28/06/2024
(87) International Publication No :WO 2025/010203
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)NEWRACOM, INC.
Address of Applicant :505 Technology Dr., Ste 100 Irvine, California 92618 U.S.A.
(72)**Name of Inventor :**
1)NOH, Si-Chan
2)LEE, Joonsoo

(57) Abstract :
A new enhanced Multi-User (MU) Request-to-Send (RTS) Transmit Opportunity Sharing (TXS) frame and solutions for handling unavailable resource units (RUs) at a shared access point (AP) side. A sharing AP can allocate a portion of its RUs and TXOP to shared APs, facilitating C-TDMA coordination and reducing resource waste. The disclosed solutions focus on efficiently handling unavailable RUs at the shared AP side during the allocated TXOP sharing time. When a shared AP cannot fully utilize the allocated RUs due to interference, it can return the interfered RUs to the sharing AP or assign them to another shared AP. By dynamically managing and reallocating interfered RUs, the disclosed solutions optimize resource utilization, minimize waste, and increase overall system throughput in high-density wireless networks.

No. of Pages : 31 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130197 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PSYCHOACTIVE MEDICINES AND THEIR USE FOR TREATING PSYCHIATRIC AND NEUROLOGICAL CONDITIONS AND DISORDERS

(51) International classification	:C07D 317/46, A61K 31/36, A61P 21/00, A61P 19/00, A61P 25/24
(31) Priority Document No	:63/471412
(32) Priority Date	:06/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032615 :05/06/2024
(87) International Publication No	:WO 2024/254190
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)TRANSCEND THERAPEUTICS, INC.
Address of Applicant :80 5th Avenue, Floor 18 New York, New York 10011 U.S.A.
(72)**Name of Inventor :**
1)MANDELL, Blake
2)STOGNIEW, Martin
3)SCHMIDT, Jennifer Louise
4)SEELIG, Markus

(57) Abstract :
The invention relates to psychoactive medicines including methylone, 2C-B, MBDB, their respective salts, metabolites, isomers, enantiomers, solvates, isotopologues and isotopomers, polymorphs, prodrugs and analogs (2C-series and cathinones); their preparation, formulations, intermediates, routes of administration, dosing and schedule for medical uses for psychiatric and neurological conditions and disorders.

No. of Pages : 157 No. of Claims : 150

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130198 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PREVIEW ONE-SHOT AUTOFOCUS FOR BACKLIT SCENES

(51) International classification	:H04N 23/54, G03B 13/36, H04N 23/67, H04N 23/71, H04N 23/73
(31) Priority Document No	:63/522022
(32) Priority Date	:20/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034733 :20/06/2024
(87) International Publication No	:WO 2024/263717
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)GOOGLE LLC
Address of Applicant :1600 Amphitheatre Parkway Mountain View, CA 94043 U.S.A.
(72)**Name of Inventor :**
1)RAMESWARI RAJAGOPAL, Navinprashath
2)CHAN, Leung, Chun
3)HWANG, Sung, Hyun
4)LIU, Hsuan, Ming
5)MALIK, Gaurav
6)VELARDE, Ruben, Manuel
7)LOU, Ying, Chen
8)HUNG, Szepo, Robert

(57) Abstract :
A method includes executing a process of refining auto-exposure settings for an image sensor. The method also includes determining an autofocus confidence level based on at least one image captured by the image sensor while executing the process of refining the auto-exposure settings for the image sensor. The method further includes, based on the autofocus confidence level, interrupting the process of refining the auto-exposure settings to capture an image with greater exposure than the at least one image. The method additionally includes determining autofocus settings based on the image captured with greater exposure than the at least one image. The method further also includes configuring the image sensor based on the autofocus settings.

No. of Pages : 22 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/12/2025
(21) Application No.202517129273 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MACHINE AND METHOD FOR COATING ARTICLES WITH AN ADHESIVE SHEET

(51) International classification	:B29C 63/00, B29C 63/02, B65B 11/28, H01M 50/202, H01M 50/227
(31) Priority Document No	:102023000012960
(32) Priority Date	:22/06/2023
(33) Name of priority country	:Italy
(86) International Application No Filing Date	:PCT/IB2024/056060 :21/06/2024
(87) International Publication No	:WO 2024/261702
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)G.D S.P.A.
Address of Applicant :Via Battindarno 91 40133 Bologna Italy
(72)**Name of Inventor :**
1)VILLA, Stefano
2)FORTINI, Massimo

(57) Abstract :
A machine for covering articles with an adhesive sheet comprises a feed unit (20) for feeding a web (N) having an adhesive layer (S1) on a carrying layer (S2), a peeling device (70) configured to detach individual adhesive sheets (F) from the carrying layer (S2), a transfer conveyor (10a) for advancing a succession of articles (A), and a covering conveyor (R) configured to receive and hold each adhesive sheet (F) by its non-adhesive side and to apply it to an article (A). The covering conveyor (R) is disclosed as having pockets (101), over each of which an adhesive sheet (F) can be held, such that insertion of the articles (A) into the pockets (101) will initiate its folding around the article. The article (A) may be a battery for the automotive sector, and may have a rectangular parallelepiped shape.

No. of Pages : 31 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/12/2025
(21) Application No.202517129274 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : TWO-COMPONENT AQUEOUS COATING COMPOSITION FOR WOOD BASED SUBSTRATES AND ARTICLE MADE THEREFROM

(51) International classification :C08G18/08,C08G18/10,C08G18/72
(31) Priority Document No :202310769041.6
(32) Priority Date :27/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/101611
Filing Date :26/06/2024
(87) International Publication No :WO 2025/002176
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHERWIN-WILLIAMS (GUANGDONG) NEW MATERIAL CO., LTD.
Address of Applicant :Shunde High-Tech Industrial Development Zone, Foshan, Guangdong 528306 China
(72)**Name of Inventor :**
1)CHE, Yu
2)FAN, Guijun
3)LU, Zhenlin
4)HU, Tingyu

(57) Abstract :
The present disclosure relates to a two-component aqueous coating composition for wood based substrates and an article made therefrom. The aqueous coating composition includes (i) a primary agent, said primary agent including a) an aqueous polyurethane dispersion (PUD), b) an aqueous acrylic modified polyurethane (PUA), c) an aqueous liquid carrier, and d) additional additives; and ii) a curing agent composition, said curing agent composition including a hydrophilic modified aliphatic polyisocyanate, wherein a mass ratio of said primary agent to said curing agent composition is in the range of 100: 5 to 100: 20. The two-component aqueous coating composition of the present disclosure has a longer pot life, and a superior constructability and the coating formed therefrom has a particular excellent gloss stability.

No. of Pages : 24 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131576 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PROCESSES FOR THE PREPARATION OF CITRAL AND INTERRELATED PRODUCTS

(51) International classification	:C07C 29/38, C07C 29/56, C07C 29/76, C07C 41/28, C07C 41/50
(31) Priority Document No	:23177047.0
(32) Priority Date	:02/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065012 :31/05/2024
(87) International Publication No	:WO 2024/246272
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BASF SE
Address of Applicant :Carl-Bosch-Strasse 38 67056 Ludwigshafen am Rhein Germany
(72)**Name of Inventor :**
1)KAMASZ, Martin
2)KELLER, Andreas
3)HEYDRICH, Gunnar
4)BRUNNER, Bernhard
5)WAGNER, Rupert
6)DUYCKAERTS, Nicolas
7)WALSDORFF, Christian
8)DINGES, Volker Gerhard
9)COLLINS, Lee Russell

(57) Abstract :
The present invention relates to processes for preparing 3-methyl-2-butenal (prenal), for preparing 3-methyl-2-buten-1-ol (prenol), for preparing diprenyl acetate of prenal as well as for preparing 3,7-dimethyl-octa-2,6-dienal (citral), wherein the aldehyde contents in one or more reactant streams are maintained to be below thresholds. Furthermore, the present invention relates to obtainable product streams of prenal, prenol, diprenyl acetate of prenal as well as citral.

No. of Pages : 71 No. of Claims : 37

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131592 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DUAL PRE-CLEANER AIR FILTER DESIGN

(51) International classification	:F02M 35/022, B01D 45/16
(31) Priority Document No	:18/203440
(32) Priority Date	:30/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/024835 :17/04/2024
(87) International Publication No	:WO 2024/248966
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CATERPILLAR INC.
Address of Applicant :100 NE Adams Street Peoria, Illinois 61629-6450 U.S.A.
(72)**Name of Inventor :**
1)SPENGLER, Philip C.
2)EADIE, Corey C.

(57) Abstract :
An air cleaner may include a container body having a first end and a second end and defining an air flow chamber and a dust flow chamber each defining separate internal cavities within the container body. The air cleaner may also include an intake arranged at the first end of the container body and comprising a wall system for receiving air from outside the container body through an inlet in the side of the container body. The intake may include a dust flow path in fluid communication with and in general alignment with the inlet and extending from the inlet to a dust opening leading to the dust flow chamber. The intake may also include an airflow path abruptly and angularly diverging from the dust flow path at a point downstream of the inlet and extending from the dust flow path to an air opening leading to the air flow chamber.

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131593 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SOLID FORMS OF A MACROCYCLIC FARNESYLTRANSFERASE INHIBITOR AND FORMULATIONS THEREOF, AND METHODS OF PREPARING AND USING THE MACROCYCLIC COMPOUND AND ITS SOLID FORMS

(51) International classification	:C07D 491/08, C07D 215/18, C07D 295/192, C07D 401/06, A61K 31/4748
(31) Priority Document No	:PCT/CN2023/097389
(32) Priority Date	:31/05/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/096480 :30/05/2024
(87) International Publication No	:WO 2024/245364
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)KURA ONCOLOGY, INC.
Address of Applicant :4930 Directors Place, Suite 500 San Diego, California 92121 U.S.A.
(72)**Name of Inventor :**
1)BAKALE, Roger Paul
2)LIU, Kenneth K.
3)SHAN, Yun
4)SUN, Xiufeng
5)ANDRES, Patricia
6)CHEN, Song
7)LU, Yue
8)SONG, Licheng
9)FERRER, Catalina
10)NEVES, Ana Rita

(57) Abstract :
The present disclosure relates to solid forms of Compound 1, or a pharmaceutically acceptable form thereof, a pharmaceutically acceptable salt of Compound 1, or pharmaceutically acceptable solvate thereof, pharmaceutical compositions comprising the same, methods of preparing the same, and methods of treating cancer dependent on a farnesylated protein, using the same.

No. of Pages : 136 No. of Claims : 49

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517131002 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : LEARNING SYSTEM AND LEARNING METHOD FOR PREDICTION MODEL

(51) International classification :G06N 20/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/JP2024/020243
Filing Date :03/06/2024
(87) International Publication No :WO 2025/253454
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)TMEIC CORPORATION
Address of Applicant :3-1-1, Kyobashi, Chuo-ku, Tokyo 1040031 Japan
(72)**Name of Inventor :**
1)TAKAGI, Sanga

(57) Abstract :
The present disclosure relates to a learning system that sequentially learns a prediction model for a manufacturing device which has different product requirements. This learning system comprises: at least one processor; and a storage device that retains, as learning data, a parameter which uses a probability distribution to express a learning value calculated on the basis of data acquired during manufacturing and the timing at which the parameter was updated last. The at least one processor uses a prediction model corrected on the basis of the learning data to calculate a set value for controlling a manufacturing device, acquires a manufacturing performance value corresponding to a prediction value of the prediction model, computes a parameter expressing a performance value probability distribution on the basis of at least one acquired performance value, updates the learning data, and stores the learning data in a storage device.

No. of Pages : 19 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517131010 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SYSTEM FOR SCREENING ITEMS OF BAGGAGE FOR THREAT ITEMS

(51) International classification :G01G 19/52, G01N 23/04, G01V 5/20
(31) Priority Document No :2309338.8
(32) Priority Date :21/06/2023
(33) Name of priority country :U.K.
(86) International Application No :PCT/EP2024/065063
Filing Date :31/05/2024
(87) International Publication No :WO 2024/260706
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SPECTROHM, INC.
Address of Applicant :7921 Jones Branch Drive Suite 200 McLean, VA 22102 U.S.A.
(72)**Name of Inventor :**
1)CRICK, Daniel Robert
2)PEARSON, Jonathan
3)POLLOCK, Samuel
4)QUANTRILL, Marcus
5)WINTER, Laura Jane

(57) Abstract :
A system for screening items of baggage for threat items The system comprises: a weight sensor, configured to collect data indicative of the weight of an item of baggage and objects within when the item of baggage is in contact with at least a part of the weight sensor; a sensor array, configured to collect data indicative of the item of baggage and objects within the item of baggage; and a processor, configured to receive the data indicative of the weight of the item of baggage and objects within, and the data indicative the item of baggage and objects within the item of baggage collected by the sensor array, and derive a risk estimation from the received data.

No. of Pages : 29 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131082 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ANTIBODY-DRUG CONJUGATE AND USE THEREOF

(51) International classification :A61K 47/68, C07K 16/28, A61K 39/395, A61K 31/4745, A61P 35/00
(31) Priority Document No :202310780680.2
(32) Priority Date :29/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/102249
Filing Date :28/06/2024
(87) International Publication No :WO 2025/002310
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)CSPC MEGALITH BIOPHARMACEUTICAL CO., LTD.
Address of Applicant :519, Cangsheng Road, High-Tech Development Zone, Shijiazhuang, Hebei 050025 China
(72)**Name of Inventor :**
1)GAO, Xiao
2)PAN, Fujun
3)HUI, Xiwu
4)ZHAO, Lu
5)FAN, Lixue
6)DAN, Mo
7)WU, Yufen
8)SUN, Xiongfei
9)WANG, Mingxiao
10)YAO, Bing

(57) Abstract :
Provided are an antibody-drug conjugate and the use thereof, in particular an antibody-drug conjugate targeting B7H3. Also provided are an antibody targeting B7H3 and the use thereof.

No. of Pages : 95 No. of Claims : 33

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131108 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A METHOD AND AN APPARATUS FOR THE RECOVERY OF PROCESSING WASTE FROM THE TANNING AND LEATHER INDUSTRY

(51) International classification :C14B 13/00, C08L 89/06, C14C 3/00, D01C 3/00
(31) Priority Document No :102023000011073
(32) Priority Date :31/05/2023
(33) Name of priority country :Italy
(86) International Application No :PCT/IB2024/055276
Filing Date :30/05/2024
(87) International Publication No :WO 2024/246809
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)GRUB S.R.L.
Address of Applicant :Via Orio, 18 I-24126 Bergamo (BG) Italy
(72)**Name of Inventor :**
1)MICHELACCI, Francesco

(57) Abstract :
There are described methods and apparatuses for the regeneration of processing waste from the leather manufacturing industry. Specifically, the present invention refers to apparatuses and methods for the recovery, from hide and leather waste, of fibers which are made fit for spinning and for being used in textile processes.

No. of Pages : 15 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131117 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHODS AND DEVICES FOR IMAGE ACQUISITION

(51) International classification :H04N 23/23
(31) Priority Document No :202310462435.7
(32) Priority Date :25/04/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2023/103746
Filing Date :29/06/2023
(87) International Publication No :WO 2024/221588
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)ZHEJIANG DAHUA TECHNOLOGY CO., LTD.
Address of Applicant :No. 1187 Binan Road, Binjiang District Hangzhou, Zhejiang 310053 China
(72)**Name of Inventor :**
1)DONG, Fengjiao
2)DING, Naiying
3)DING, Hongxing
4)XU, Yinhui
5)XU, Liang
6)FAN, Fengxi
7)HE, Wenxing
8)JI, Tengfei
9)HUANG, Jinfu

(57) Abstract :
The present disclosure provides a method and a device for image acquisition. The method includes: in response to a first acquisition instruction, obtaining at least one image of interior of a vehicle through a filter under a condition of irradiation of an infrared xenon lamp, wherein the filter includes an infrared band-pass characteristic.

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131158 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR CONTROLLING FEED TO AN ALUMINIUM ELECTROLYSIS CELL

(51) International classification :C25C 3/20
(31) Priority Document No :2023116100
(32) Priority Date :20/06/2023
(33) Name of priority country :Russia
(86) International Application No :PCT/RU2024/050130
Filing Date :19/06/2024
(87) International Publication No :WO 2024/263058
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)OBSHCHESTVO S OGRANICHENNOY OTVETSTVENNOST'YU "OBEDINENNAYA KOMPANIYA RUSAL INZHENERNO-TEKHNOLOGICHESKIY TSENTR"
Address of Applicant :ul. Pogranichnikov, 37, str. 1 g. Krasnoyarsk, 660111 Russia
(72)**Name of Inventor :**
1)PUZANOV, Il'ya Ivanovich
2)GUBIN, Anatolij Anatol'evich

(57) Abstract :
The invention relates to the field of non-ferrous metallurgy, and more particularly to the electrolytic production of aluminium, and can be used in automatic raw material feed systems to reduce the risks of insufficient raw material being introduced into a melt as a result of the adhesion of cooled electrolyte to a crust breaker. Proposed is a method for controlling the feed to an aluminium electrolysis cell, involving an automatic raw material feed system capable of distributing the requisite amount of raw material for an individual electrolysis cell in a metered fashion, taking into account the actual state of said cell by continuously measuring the distribution of current across the anodes. The technical result of the invention is that of reducing the risks of insufficient raw material being introduced into the melt as a result of the adhesion of cooled electrolyte to a crust breaker, and ensuring more efficient distribution of the alumina feed to a cell, thereby permitting a reduction in production costs, with a reduction in net costs, by making it possible to avoid excess consumption of raw material and to increase the yield of primary aluminium accordingly.

No. of Pages : 12 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517129824 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PROCESSES FOR MAKING IRAK4 INHIBITORS

(51) International classification :C07D 487/04, C07D 471/04, C07D 413/14, C07D 401/14, C07D 401/12
(31) Priority Document No :63/511558
(32) Priority Date :30/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036103
Filing Date :28/06/2024
(87) International Publication No :WO 2025/006946
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)GILEAD SCIENCES, INC.
Address of Applicant :333 Lakeside Drive Foster City, California 94404 U.S.A.
(72)**Name of Inventor :**
1)AMMANN, Stephen, E.
2)ANGELES, Angie, R.
3)CHIN, Matthew, R.
4)COTTELL, Jeromy, J.
5)DOXSEE, Ian, J.
6)FUNG, Peter, C.
7)HOANG, Brittanie, T.
8)LAU, Stephen
9)MUNDAL, Devon, A.
10)NEVILLE, Sean, T.
11)REICHWEIN, John
12)RUEDEN, Erik
13)YOUNG, May, G.
14)YU, Chia-Yun

(57) Abstract :
The present disclosure relates generally to processes for preparing compounds that are inhibitors of the kinase IRAK4 and the synthetic intermediates prepared thereby.

No. of Pages : 59 No. of Claims : 39

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130001 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DEVICE FOR DEGASSING MOLTEN METAL

(51) International classification	:F27D 27/00, C22B 9/05, F27D 3/00
(31) Priority Document No	:2308713.3
(32) Priority Date	:11/06/2023
(33) Name of priority country	:U.K.
(86) International Application No	:PCT/EP2024/064393
Filing Date	:24/05/2024
(87) International Publication No	:WO 2024/256149
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)FOSECO INTERNATIONAL LIMITED
Address of Applicant :165 Fleet Street London EC4A 2AE U.K.
(72)**Name of Inventor :**
1)JAGLA, Stephan
2)EBHARDT, Heinrich
3)ANZA ORTIZ DE APODACA, Inigo
4)PATIL, Nikhil
5)GÖNEN, Tarik

(57) Abstract :
A device for degassing molten metal comprising: a hollow shaft for a gas stream; a rotor (10) comprising roof and base sections (30) separated by a void and being connected to said shaft, the roof section (20) comprising an opening (60) for gas from the shaft; 3 to 8 supports (40), each radiating outwards and connected to the roof and base sections 20); a manifold section (50) for distributing gas through a mixing zone inlet (70); a mixing zone (90) contiguous to the mixing zone inlet (70), wherein the roof and base sections (20, 30) and adjacent supports (40) each extend radially outwards from the manifold section (50) to form the mixing zone (90); and a cut-out section (80) located between a rotational volume envelope of the rotor and the periphery of the rotor, wherein the cut-out section (80) is between 25% and 75% of said rotational volume.

No. of Pages : 26 No. of Claims : 33

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130003 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DESENSITIZED FERTILIZER COMPOSITIONS AND METHODS OF MAKING SAME

(51) International classification :C05G 3/90, C05B 19/00, C05C 3/00
(31) Priority Document No :63/468625
(32) Priority Date :24/05/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/030967
Filing Date :24/05/2024
(87) International Publication No :WO 2024/243498
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)DEFUSE TECHNOLOGIES, LLC
Address of Applicant :4116 Abingdon Lane Mountain Brook, AL 35243 U.S.A.
(72)**Name of Inventor :**
1)HOLT, Timothy, Gene
2)COCHRAN, Keith, D.
3)SPOTSWOOD, Matthew, J.
4)PURSELL, James, Taylor, Jr.

(57) Abstract :
The present disclosure provides desensitized fertilizer compositions that are resistant to detonation. The desensitized fertilizer compositions of the present disclosure are formed, under heat, from a reaction product of a base fertilizer material, such as ammonium nitrate, and a phosphate-based additive, such as ammonium polyphosphate. The resulting compositions include monoammonium phosphate (MAP), diammonium phosphate (DAP), and polyphosphate crystals distributed throughout the crystalline fertilizer material. The presence of the distributed MAP and DAP crystals is believed to stabilize the base fertilizer material and reduce or eliminate the detonation potential of the fertilizer material.

No. of Pages : 45 No. of Claims : 51

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132457 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : BLOOD GLUCOSE MEASUREMENT BASED ON RAMAN SPECTROSCOPY

(51) International classification	:A61B 5/145, A61B 5/00, A61B 5/1455, G01N 21/65, G01N 33/49
(31) Priority Document No	:10-2023-0069417
(32) Priority Date	:30/05/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/IB2024/055242 :30/05/2024
(87) International Publication No	:WO 2024/246790
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)APOLLON INC.
Address of Applicant :#408, 14 Magokjungang 8-ro Gangseo-gu Seoul 07801 Republic of Korea
(72)**Name of Inventor :**
1)JUE, Miyeon
2)KIM, Young Kyu
3)HONG, Aram

(57) Abstract :
Blood glucose level measurement includes a light source configured to irradiate light to a subject; a monochrome part configured to separate wavelength components of the light that is reflected and scattered from the subject; a light receiver configured to receive the light transmitted via the monochrome part and to generate electrical signals based on the received light; and a processor configured to extract information on the blood glucose level of the subject based on a frequency shift of the light due to the Raman effect.

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132461 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DRIVING CIRCUIT FOR BRUSHLESS ELECTRIC MOTOR, CONTROL METHOD AND APPARATUS THEREFOR, AND DEVICE

(51) International classification	:H02P 6/08, H02P 25/03, H02K 3/46
(31) Priority Document No	:202310785391.1
(32) Priority Date	:29/06/2023
(33) Name of priority country	:China
(86) International Application No	:PCT/CN2024/092620
Filing Date	:11/05/2024
(87) International Publication No	:WO 2025/001547
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)XUXIN TECHNOLOGY (SHENZHEN) GROUP CO., LTD
Address of Applicant :Room 705, Yaohua Creation Building, No. 6023 Shennan Avenue, Tian An Community, Sha Tou Street, Futian District Shenzhen, Guangdong 518042 China
(72)**Name of Inventor :**
1)ZHANG, Ping
2)WU, Sin Hin
3)SUN, Xinglin
4)ZHOU, Huizhu
5)SUN, Yelin
6)LUO, Lanying

(57) Abstract :
The present disclosure relates to the technical field of electric motor driving. Provided are a driving circuit for a brushless electric motor, a control method and apparatus therefor, and a device. The brushless electric motor comprises: a stator iron core, which comprises Z tooth groups arranged at intervals in a circumferential direction; a rotor, wherein the number of poles of a magnetic ring is P; and wires of X phases, which are wound around the tooth groups to form coils, wherein X=2, Z=P×X, and in wires of the same phase, the winding directions of coils on two adjacent tooth groups in the circumferential direction of the tooth groups are opposite, and the tooth groups are spaced apart by X-1 tooth groups. The driving circuit comprises: X full-bridge circuits, wherein each full-bridge circuit comprises two half-bridge circuits connected in parallel between an input end and a grounding end of the driving circuit, each half-bridge circuit comprises two switches connected by means of a node, the two half-bridge circuits comprise first and second half-bridge circuits, a node of a first half-bridge circuit in an i-th full-bridge circuit is connected to a first end of a wire of an i-th phase, and a node of a second half-bridge circuit in the i-th full-bridge circuit is connected to a second end of the wire of the i-th phase.

No. of Pages : 25 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/12/2025

(21) Application No.202517129050 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FILTRATION APPARATUS AND METHOD OF CONTROLLING FILTRATION APPARATUS

(51) International classification :B01D 33/067
(31) Priority Document No :2350607-4
(32) Priority Date :22/05/2023
(33) Name of priority country :Sweden
(86) International Application No :PCT/EP2024/059708
Filing Date :10/04/2024
(87) International Publication No :WO 2024/240411
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)RENASYS AS
Address of Applicant :Øyrane 12 6800 FØRDE Norway
(72)**Name of Inventor :**
1)MELHUS, Trond
2)MALMIN, Arne

(57) Abstract :
A filtration apparatus (10a; 10b) for filtering liquid (76), the filtration apparatus (10a; 10b) comprising a stationary base structure (12); a drum (14) comprising a central drum axis (16) and being rotatable inside and relative to the base structure (12) about the drum axis (16), the drum (14) defining an interior volume (18) for receiving liquid (76) from an upstream section (20) and comprising at least one filter element (42) for filtering liquid (76) passing from the interior volume (18) to a downstream tank (24) downstream of the drum (14); and a plurality of sealing elements (44) arranged to seal radially between the drum (14) and the base structure (12) with respect to the drum axis (16) in each rotational position of the drum (14) with respect to the drum axis (16). A method of controlling a filtration apparatus (10a; 10b) is also provided.

No. of Pages : 24 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025

(21) Application No.202517132215 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ROLLER BLIND HAVING TENSIONING DEVICES

(51) International classification :E04F 10/06
(31) Priority Document No :202321393325.1
(32) Priority Date :02/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2023/132983
Filing Date :21/11/2023
(87) International Publication No :WO 2024/244324
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHANGHAI QING FAN INTELLECTUAL SUNSHADE TECHNOLOGY CO., LTD
Address of Applicant :Floor 2-1, Building 7, No. 508, Xiangche Road, Chedun Town Songjiang District, Shanghai 201611 China
(72)**Name of Inventor :**
1)KONG, Haibing

(57) Abstract :
Disclosed in present utility model is a roller blind having tensioning devices, comprising a power source, a tube, a fabric, length-limiting positioning members and tensioning devices. The length-limiting positioning members are used for limiting the unrolling length of the fabric and each comprise a positioning roller; the tensioning devices each comprise a transmission member and a transmission wheel assembly; each transmission wheel assembly comprises a transmission wheel; each transmission member is annular and surrounds the transmission wheel and the positioning roller; the power source is in transmission connection to the tube, and the tube is connected to the transmission members by means of the transmission wheel assemblies, so that the transmission members can rotate along with the tube; and the tube is further connected to the transmission members by means of the fabric. According to the present utility model, the fabric can be kept tensioned, flat and not drooping in an unrolling process, and the present utility model can be widely applied to various scenarios in which a roller blind is mounted on a top surface, an inclined surface and a vertical surface and downward rolling of the roller blind is required.

No. of Pages : 39 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025

(21) Application No.202517132219 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CONDENSED AZINES AS TYK2 INHIBITORS AND USES THEREOF

(51) International classification :C07D491/12,A61P25/00,A61P35/00
(31) Priority Document No :63/504693
(32) Priority Date :26/05/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/IB2024/000251
Filing Date :23/05/2024
(87) International Publication No :WO 2024/246599
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SUDO BIOSCIENCES LIMITED
Address of Applicant :3rd Floor 1 Ashley Road Altrincham Cheshire WA14 2DT U.K.
(72)**Name of Inventor :**
1)PANDEY, Anjali

(57) Abstract :
Described herein are compounds that are TYK2 inhibitors, methods of making such compounds, pharmaceutical compositions and medicaments comprising such compounds, and methods of using such compounds in the treatment of conditions, diseases, or disorders that would benefit from modulation of TYK2 activity. Formula (I).

No. of Pages : 82 No. of Claims : 75

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132225 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CHANNEL STATE INFORMATION DETERMINATION METHOD AND APPARATUS

(51) International classification :H04B7/0413
(31) Priority Document No :202310798320.5
(32) Priority Date :30/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/102074
Filing Date :27/06/2024
(87) International Publication No :WO 2025/002278
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)HUAWEI TECHNOLOGIES CO., LTD.
Address of Applicant :Huawei Administration Building, Bantian, Longgang District Shenzhen, Guangdong 518129 China
(72)**Name of Inventor :**
1)YE, Chencheng
2)YUAN, Yiling
3)WANG, Xiaohan
4)JIN, Huangping

(57) Abstract :
A channel state information (CSI) determination method and apparatus, relating to the field of wireless communications. In the method, a network device transmits at least two reference signals comprising a first reference signal and a second reference signal, and receives first information, wherein the first information is used for indicating that part or all of CSI corresponding to the second reference signal is determined on the basis of the first reference signal, and the transmission period of the first reference signal is less than the transmission period of the second reference signal. Use of the described design can enable a network device to efficiently acquire CSI.

No. of Pages : 39 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132242 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHODS OF CROSSLINKING A MOISTURE CURABLE POLYMERIC COMPOSITION

(51) International classification :C08K3/32,C08K5/3492,C08K5/52
(31) Priority Document No :63/523931
(32) Priority Date :29/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035505
Filing Date :26/06/2024
(87) International Publication No :WO 2025/006521
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)DOW GLOBAL TECHNOLOGIES LLC
Address of Applicant :2211 H.H. Dow Way Midland, Michigan 48674 U.S.A.
(72)**Name of Inventor :**
1)CHAUDHARY, Bharat I.
2)TAPPER, Richard I.

(57) Abstract :
A method of crosslinking a moisture curable polymeric composition includes the steps of: creating a moisture curable polymeric composition of a silane functionalized polyolefin and an intumescent flame-retardant mixture, wherein the intumescent flame-retardant mixture includes piperazine pyrophosphate and from 15 wt% to 55 wt% of a phosphoric acid compound based on the total weight of the intumescent flame-retardant mixture. The method also includes a step of catalyzing a moisture-induced crosslinking reaction of the silane functionalized polyolefin using the intumescent flame-retardant mixture to form a moisture cured polymeric composition.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132256 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SUPPORT STRUCTURE FOR SUPPORTING FLEXIBLE DISPLAY, AND ELECTRONIC DEVICE COMPRISING SAME

(51) International classification :G06F 1/16, G09F 9/30
(31) Priority Document No :10-2023-0071403
(32) Priority Date :02/06/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/007325
Filing Date :29/05/2024
(87) International Publication No :WO 2024/248479
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SAMSUNG ELECTRONICS CO., LTD.
Address of Applicant :129, Samsung-ro Yeongtong-gu, Suwon-si Gyeonggi-do 16677 Republic of Korea
(72)**Name of Inventor :**
1)CHOI, Junyoung
2)AHN, Jaeuk
3)YOON, Yeonggyu
4)KANG, Youngmin
5)SHIN, Moonchul
6)CHO, Joongyeon
7)YOON, Byounguk

(57) Abstract :
This electronic device comprises: a first housing (201); a second housing (202) that can move with respect to the first housing; and a first display area (A1) and a second display area (A2) extending from the first display area. The second display area can be rolled-in/rolled-out together with the second housing. A plurality of bars (214) are arranged under the second display area, and a plate (218) is disposed between the second display area and the plurality of bars so as to support at least a portion of the second display area. The plate includes first pattern areas (410) and second pattern areas (420) that are alternately arranged. The shape of the second pattern areas is different from the shape of the first pattern areas. The first pattern areas are arranged to not face the plurality of bars, and each of the second pattern areas is arranged to face a bar.

No. of Pages : 52 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :26/12/2025

(21) Application No.202517132258 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : BRUSHLESS MOTOR, MANUFACTURING METHOD THEREFOR AND APPARATUS

(51) International classification	:H02K 3/46, H02K 3/52, H02K 29/00
(31) Priority Document No	:202310792324.2
(32) Priority Date	:29/06/2023
(33) Name of priority country	:China
(86) International Application No	:PCT/CN2024/092621
Filing Date	:11/05/2024
(87) International Publication No	:WO 2025/001548
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)XUXIN TECHNOLOGY (SHENZHEN) GROUP CO., LTD
Address of Applicant :Room 705, Yaohua Creation Building, No. 6023 Shennan Avenue, Tian An Community, Sha Tou Street, Futian District Shenzhen, Guangdong 518042 China
(72)**Name of Inventor :**
1)ZHANG, Ping
2)WU, Sin Hin
3)SUN, Xinglin
4)ZHOU, Huizhu
5)SUN, Yelin
6)LUO, Lanying

(57) Abstract :
The present disclosure relates to a brushless motor, a manufacturing method therefor and an apparatus. The brushless motor comprises: at least one stator core (1), each stator core (1) comprising a plurality of tooth groups (11) which are spaced apart in a circumferential direction thereof, and the total number of the tooth groups (11) being Z; a rotor (2), which can rotate relative to the stator core (1), the rotor (2) comprising a magnetic ring (21) having a pole number of P, and P being an even number; and at least two-phase wires (3), which are wound around the tooth groups (11) to form coils (31) on the tooth groups (11), the total number of phases of the wires (3) being X, each phase wire (3) having an independent first end and second end, for the same phase wire, the number of tooth groups (11) spaced between coils (31) on two adjacent tooth groups (11) being X-1, winding directions of the coils (31) on the two adjacent tooth groups (11) in the circumferential direction of the tooth groups (11) being opposite, and Z=P*X.

No. of Pages : 21 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132262 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SIMPLIFIED USER INTERFACES

(51) International classification	:G06F 3/0484, G06F 3/04812, G06F 3/04817
(31) Priority Document No	:63/515550
(32) Priority Date	:25/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032647 :05/06/2024
(87) International Publication No	:WO 2025/024055
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)GOOGLE LLC
Address of Applicant :1600 Amphitheatre Parkway Mountain view, California 94043 U.S.A.
(72)**Name of Inventor :**
1)ZHANG, Qian
2)XIA, Bingying
3)WANG, Lingeng

(57) Abstract :
A computing device may output in a first user interface mode a first user interface including a plurality of selectable user interface elements positioned at a respective location and each of which corresponds to an action. The computing device may transition from operating in the first user interface mode to operating in a second user interface mode. While operating in the second user interface mode, the computing device may output a second user interface including a unitary selectable user interface element that replaces the plurality of selectable user interface elements. The computing device may detect a first user input selecting the unitary selectable user interface element and display a menu of the actions corresponding to the plurality of selectable user interface elements. The computing device may detect a second user input selecting one of the actions from the menu of the actions and perform the selected action.

No. of Pages : 29 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132271 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : HANDLING EXCESSIVE SERVICE BASED INTERFACE SIGNALLING IN A CORE NETWORK

(51) International classification :H04L 41/14, H04L 43/0876, H04L 43/16
(31) Priority Document No :20230100649
(32) Priority Date :03/08/2023
(33) Name of priority country :Greece
(86) International Application No :PCT/EP2023/073150
Filing Date :23/08/2023
(87) International Publication No :WO 2024/114964
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)LENOVO (SINGAPORE) PTE. LTD.
Address of Applicant :151, Lorong Chuan #02-01 New Tech Park Singapore 556741 Singapore
(72)**Name of Inventor :**
1)KARAMPATSIS, Dimitrios
2)PATEROMICHELAKIS, Emmanouil
3)SAMDANIS, Konstantinos

(57) Abstract :
Various aspects of the present disclosure relate to a network node configured to receive an analytics request relating to SBI signalling exchanges for each of a first set of NFs. The processor is further configured to subscribe via an OAM service to receive first information on a volume of SBI exchanges for each of the NFs, derive for each of the first set of NFs a threshold volume of SBI signalling exchanges based on the first information, subscribe to a MDAS to receive fault information for a second set of NFs, upon receiving fault information from the MDAS for one of the second set of NFs, monitor via said OAM service a volume of SBI signalling exchanges for one of the first set of NFs to determine whether or not the associated threshold is reached, and provide an analytic output in response.

No. of Pages : 27 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130568 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ANTIBODIES TARGETING XCL1 AND METHODS OF USING THE SAME

(51) International classification :A61P 29/00, C07K 16/24
(31) Priority Document No :63/504051
(32) Priority Date :24/05/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/030924
Filing Date :24/05/2024
(87) International Publication No :WO 2024/243479
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)ELI LILLY AND COMPANY
Address of Applicant :Lilly Corporate Center Indianapolis, Indiana 46285 U.S.A.
(72)**Name of Inventor :**
1)BEASLEY, Stephanie Lynn
2)GREALISH, Patrick Francis
3)LI, Jingxing
4)PAAVOLA, Chad D.
5)POORBAUGH, Joshua Dade
6)RENSCHLER, Matthew Alan
7)TANG, Ying
8)WORTINGER, Mark Andrew

(57) Abstract :
The present invention provides compounds and methods targeting human lymphotactins, including therapeutic antibodies, pharmaceutical compositions and methods of use thereof, useful in the field of immune-mediated diseases including ulcerative colitis, vitiligo, multiple sclerosis, alopecia areata, psoriasis, type 1 diabetes, and asthma.

No. of Pages : 33 No. of Claims : 50

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130587 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COLD-PRESSED SOLID AGGLOMERATE FOR THE PRODUCTION OF IRON-NICKEL ALLOYS, MANUFACTURING PROCESS OF THE SAME, AND, PRODUCTION PROCESS OF AN IRON-NICKEL ALLOY

(51) International classification :C22B 1/24, C22B 1/242, C22B 1/245, C22B 1/14
(31) Priority Document No :1020230116507
(32) Priority Date :13/06/2023
(33) Name of priority country :Brazil
(86) International Application No :PCT/BR2024/050194
Filing Date :13/05/2024
(87) International Publication No :WO 2024/254658
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)TECNORED DESENVOLVIMENTO TECNOLOGICO S.A.
Address of Applicant :Avenida Doutor Francisco Lessa Júnior, 2373, salas 01 a 06 Residencial Campos Maia 12422-281 Pindamonhangaba, SP Brazil
(72)**Name of Inventor :**
1)POTTER, Stephen Michael
2)DE OLIVEIRA, Ronald, Lopes
3)GONÇALVES, Guilherme Francisco
4)CAMPOS, Alex Milton, Albergaria
5)DANELUSSI, Otavio, Ribeiro

(57) Abstract :
The present invention relates to a cold-pressed solid agglomerate for producing iron-nickel alloys, the manufacturing process thereof, and a process for producing iron-nickel alloys. The present invention features a cold-pressed solid agglomerate with the following mass proportions: 80 to 95% by mass of laterite ore; 3 to 10% by mass of at least one binder; and 2 to 10% by mass of a carbon source. The agglomerate manufacturing process comprises the steps of (i) mixing the laterite ore with at least one binder and a carbon source; and (ii) cold pressing the mixture to form the agglomerate. The process of producing an iron-nickel alloy comprises the steps of (i) mixing the laterite ore with at least one binder and a carbon source; (ii) cold pressing the mixture to form an agglomerate; (iii) pre-reducing the solid agglomerate in a furnace with a controlled atmosphere; and (iv) melting the pre-reduced solid agglomerate in a furnace with a controlled atmosphere.

No. of Pages : 14 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130595 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ELECTRONIC DEVICE COMPRISING PLURALITY OF ANTENNA ELEMENTS AND CONTROL METHOD THEREFOR

(51) International classification	:H01Q 1/24, H01Q 1/38, G01S 3/46, G01S 5/02, G01S 5/04
(31) Priority Document No	:10-2023-0082713
(32) Priority Date	:27/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/003811 :27/03/2024
(87) International Publication No	:WO 2025/005399
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SAMSUNG ELECTRONICS CO., LTD.
Address of Applicant :129 Samsung-ro Yeongtong-gu, Suwon-si Gyeonggi-do 16677 Republic of Korea
(72)**Name of Inventor :**
1)JEON, Seunggil

(57) Abstract :
An electronic device may comprise: a substrate including a first side facing a first direction and a second side facing a second direction opposite to the first direction; and a plurality of antenna elements connected to the substrate. In an embodiment, the plurality of antenna elements may comprise: a first antenna element disposed on the first side of the substrate; a second antenna element disposed on the first side of the substrate and spaced apart from the first antenna element by a first separation distance with respect to a third direction, which is a direction orthogonal to the first direction; and a third antenna element disposed to be spaced apart from the first antenna element by a second separation distance greater than the first separation distance, with respect to the third direction, and spaced apart from the second antenna element to be electrically separated therefrom. Various other embodiments are possible.

No. of Pages : 48 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130596 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : UL GRANT ALLOCATION ON A PRIMARY PATH FOR PRE-SCHEDULING

(51) International classification	:H04L 5/00, H04W 72/21, H04W 92/04
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/US2023/026713 :30/06/2023
(87) International Publication No	:WO 2025/005926
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)RAKUTEN SYMPHONY, INC.
Address of Applicant :1-14-1 Tamagawa Setagaya-ku, Tokyo 158-0094 Japan
(72)**Name of Inventor :**
1)KAMBLE, Vihang Gangaram
2)CHANDRASHEKAR, Subramanya
3)YALAMALLI, Vijayakumar
4)SHIVASWAMY, Praveen Kumar Alur

(57) Abstract :
A first network node comprises program code including: first receiving code configured to cause at least one of said at least one processor to receive, from a second network node, a UE context modification request; first transmitting code configured to cause at least one of said at least one processor to transmit, to the second network node in response to receiving the context modification request, a context modification response; allocating code configured to cause at least one of said at least one processor to, in response to the UE context modification request, allocate one or more pre-configured grants to the UE, and second receiving code configured to cause at least one of said at least one processor to receive, from the UE in response to the one or more pre-configured grants, first uplink data, before sending a scheduling request to the base station and receiving corresponding UL scheduling grants.

No. of Pages : 29 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131484 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MULTILAYER FILMS INCLUDING PROPYLENE-BASED COPOLYMERS

(51) International classification :B32B27/08,B32B27/32,C08J5/18
(31) Priority Document No :23382665.0
(32) Priority Date :28/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/US2024/035532
Filing Date :26/06/2024
(87) International Publication No :WO 2025/006543
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)DOW GLOBAL TECHNOLOGIES LLC
Address of Applicant :2211 H.H. Dow Way Midland, Michigan 48674 U.S.A.
(72)**Name of Inventor :**
1)YEE, Wu Aik
2)NIETO PALOMO, Jesús
3)WANG, Zheng Jie

(57) Abstract :
According to one or more embodiments described herein, a multilayer film may include a first layer that may include a first polyethylene-based polymer, a core that may include a first core layer that may include a first polyolefin, and a second layer that may include a second polyethylene-based polymer. The core may be positioned between the first layer and the second layer. A thickness of the first core layer may be less than 10% of the total thickness of the multilayer film. The first polyolefin may include from 4 wt.% to 12 wt.% of ethylene and from 75 wt.% to 96 wt.% of propylene based on the total weight of the first polyolefin. The first polyethylene-based polymer and the second polyethylene-based polymer may have the same composition or different compositions. The multilayer film may be machine direction oriented with a draw ratio of at least 4:1

No. of Pages : 27 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131486 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SINGLE REACTOR-MADE BIMODAL HIGH-DENSITY POLYETHYLENE COPOLYMER AND METHODS AND ARTICLES

(51) International classification :C08F210/16,C08F4/6592,C08F4/64
(31) Priority Document No :63/522729
(32) Priority Date :23/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/034777
Filing Date :20/06/2024
(87) International Publication No :WO 2024/263748
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)UNIVATION TECHNOLOGIES, LLC
Address of Applicant :5555 San Felipe, Suite 700 Houston, Texas 77056 U.S.A.
(72)**Name of Inventor :**
1)MEHTA, Rujul M.
2)MURE, Cliff R.
3)HE, Chuan C.
4)SZUL, John F.

(57) Abstract :
A single reactor-made bimodal high-density polyethylene copolymer as described and claimed, a method of making the copolymer, a formulation comprising the copolymer and an antioxidant, a method of making a manufactured article from the copolymer or formulation; the manufactured article made thereby, and use of the manufactured article.

No. of Pages : 37 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131488 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MULTILAYER FILMS INCLUDING ETHYLENE-BASED COPOLYMERS

(51) International classification :B32B27/08,B32B27/30,B32B27/32
(31) Priority Document No :23382661.9
(32) Priority Date :28/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/US2024/035531
Filing Date :26/06/2024
(87) International Publication No :WO 2025/006542
(61) Patent of Addition to Application Number:NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)DOW GLOBAL TECHNOLOGIES LLC
Address of Applicant :2211 H.H. Dow Way Midland, Michigan 48674 U.S.A.
(72)**Name of Inventor :**
1)YEE, Wu Aik
2)NIETO PALOMO, Jesús
3)WANG, Zheng Jie

(57) Abstract :
According to one or more embodiments described herein, a multilayer film may include a first layer that may include a first polyethylene-based polymer, a core that may include a first core layer that may include a second polyethylene-based polymer, and a second layer that may include a third polyethylene-based polymer. The thickness of the first core layer may be less than 10% of the total thickness of the multilayer film. The second polyethylene-based polymer may be an ethylene-based copolymer selected from the group consisting of ethylene/butyl acrylate copolymer, ethylene/ethyl acrylate copolymer, ethylene/methyl acrylate copolymer, and ethylene/vinyl acetate copolymer. The core may be positioned between the first layer and the second layer. The first polyethylene-based polymer and the third polyethylene-based polymer may have the same composition or different compositions. The multilayer film may be machine direction oriented with a draw ratio of at least 4:1.

No. of Pages : 24 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131492 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : BLOW MOLDED ARTICLES

(51) International classification :C08F 210/14
(31) Priority Document No :63/510777
(32) Priority Date :28/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035424
Filing Date :25/06/2024
(87) International Publication No :WO 2025/006475
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)DOW GLOBAL TECHNOLOGIES LLC
Address of Applicant :2211 H.H. Dow Way Midland, Michigan 48674 U.S.A.
(72)**Name of Inventor :**
1)LIN, Yijian
2)HAMAD, Fawzi G.
3)DEAVENPORT, Joseph L.
4)ROSEN, Mari S.
5)FONTAINE, Philip P.
6)ZHANG, Lanhe
7)BALDING, Paul
8)FAN, Jingwei

(57) Abstract :
A blow molded article comprising an ethylene/alpha-olefin interpolymer is disclosed. The ethylene/alpha-olefin interpolymer has a density of from 0.920g/cc to 0.950 g/cc, a melt index (I2) of from 0.5 g/10 minutes to 10.0 g/10 minutes, a comonomer distribution breadth index (CDBI) greater than 55%. The ethylene alpha-olefin also has a CDFLS × LCBf × 100 of greater than 0.5 wherein the CDFLS and the LCBf are measured as described below. A blown molded article formed through blow molding an ethylene/alpha-olefin interpolymer having a density of from 0.920 g/cc to 0.950 g/cc, a melt index (I2) of from 0.5 g/10 minutes to 10.0g/10 minutes, a comonomer distribution breadth index (CDBI) greater than or equal to 55%, and a CDFLS × LCBf × 100 value greater than 0.5, wherein the CDFLS is calculated by measuring an area fraction of a molecular weight distribution obtained from absolute molecular weight distribution and the LCBf is measured as described below, into a bottle is also disclosed.

No. of Pages : 36 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131494 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ELECTRONIC LOCKING DIFFERENTIAL

(51) International classification :F16H 48/20, F16H 48/34
(31) Priority Document No :202311037170
(32) Priority Date :30/05/2023
(33) Name of priority country :India
(86) International Application No :PCT/IB2024/055313
Filing Date :30/05/2024
(87) International Publication No :WO 2024/246836
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)EATON INTELLIGENT POWER LIMITED
Address of Applicant :30 Pembroke Road Dublin, D04 Y0C2 Ireland
(72)**Name of Inventor :**
1)PALASKAR, Ram
2)AGGARWAL, Mohit
3)EDLER, Andrew N.
4)FOX, Matthew G.
5)SHINDE, Milind Sadashiv

(57) Abstract :
A locking differential transitions between a locking configuration and an non- locking configuration via an axially movable locking arrangement. The locking arrangement includes pins maintaining a constant distance between a locking collar and a positioning collar. The positioning collar is coupled, directly or indirectly, to a ferrous frame for unitary axial motion. Energizing an electro-magnet attracts the frame so that the entire locking arrangement is pulled to the locking configuration. A spring biases the locking arrangement back to the non-locking configuration when energization ceases.

No. of Pages : 13 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132276 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ROLL

(51) International classification	:B08B 1/14, B08B 1/00, B08B 1/40, B08B 5/04
(31) Priority Document No	:2023-098610
(32) Priority Date	:15/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/021512 :13/06/2024
(87) International Publication No	:WO 2024/257831
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)KOWA INC.
Address of Applicant :22, Hirawariichi, Nishiimajuku, Ama-shi Aichi 4901193 Japan
(72)**Name of Inventor :**
1)HATTORI Shigehisa
2)MIYAZAKI Takurou
3)KIMURA Yoshitaka

(57) Abstract :
[Problem] Provided is a roll with which it is possible to enhance a dam effect and a suction/discharge effect while maintaining a suction effect by a suction device, and to reduce a manufacturing cost. [Solution] A roll 10 has a roll part 1 and a pedestal 2. The pedestal 2 has: a body 5 having a fluid hole 3 arranged only at an end part and formed on an outer circumferential surface, and a hollow shape part 5a including a body fluid base tube passage 4 communicating with the fluid hole 3; and a joint body 6 provided in connection with an end part of the body 5 and causing the body fluid base tube passage 4 and a suction device 11a to communicate with each other. The roll part 1 has a plurality of roll pieces 7 layered on the pedestal 2. The roll pieces 7 have notch parts 7a formed on the inner circumferential side. The notch parts 7a are layered at positions continuous along the longitudinal direction of the pedestal 2, whereby a fluid capillary passage 8 is formed between the roll part 1 and the pedestal 2. The fluid capillary passage 8 extends to a position communicating with the fluid hole 3.

No. of Pages : 16 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132285 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FLAME RETARDANT POLYMERIC COMPOSITIONS

(51) International classification	:C08K 3/32, C08K 5/3492, C08K 5/52, H01B 3/44, H01B 7/295
(31) Priority Document No	:63/523931
(32) Priority Date	:29/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035504 :26/06/2024
(87) International Publication No	:WO 2025/006520
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)DOW GLOBAL TECHNOLOGIES LLC
Address of Applicant :2211 H.H. Dow Way Midland, Michigan 48674 U.S.A.
(72)**Name of Inventor :**
1)CHAUDHARY, Bharat I.
2)TAPPER, Richard, I.

(57) Abstract :
A moisture curable polymeric composition includes 10 wt% to 99 wt% of a silane-functionalized polyolefin based on the total weight of the moisture curable polymeric composition and 1 wt% to 90 wt% of an intumescent flame-retardant mixture based on the total weight of the moisture curable polymeric composition. The intumescent flame-retardant mixture comprises piperazine pyrophosphate and from 15 wt% to 55 wt% of a phosphoric acid compound based on the total weight of the intumescent flame-retardant mixture.

No. of Pages : 33 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132286 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : NICKEL-GALLIUM CATALYSTS FOR REVERSE WATER-GAS SHIFT AND INTEGRATED FISCHER-TROPSCH PROCESSES

(51) International classification	:B01J 23/08, B01J 23/755, B01J 37/00, B01J 32/00, C01B 32/40
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/103835 :29/06/2023
(87) International Publication No	:WO 2025/000343
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BP P.L.C.
Address of Applicant :1 St. James's Square Greater London SW1Y 4PD U.K.
(72)**Name of Inventor :**
1)GUO, Meiling
2)DOSCKOCIL, Eric
3)PATERSON, Alexander James

(57) Abstract :
The present disclosure relates generally to reverse water-gas shift processes, integrated Fischer-Tropsch processes, and a supported reverse water-gas shift catalyst for conducting these processes. The catalysts described herein include a support; nickel, present in an amount in the range of 0.05 to 20 wt%of the catalyst, based on the total weight of the catalyst; and gallium, present in an amount in the range of 0.5 to 20 wt%of the catalyst, based on the total weight of the catalyst.

No. of Pages : 77 No. of Claims : 43

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132288 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : INJECTOR FOR INJECTING A GASEOUS MEDIUM

(51) International classification	:F02M 21/02, F16K 25/00
(31) Priority Document No	:10 2023 206 011.6
(32) Priority Date	:26/06/2023
(33) Name of priority country	:Germany
(86) International Application No	:PCT/EP2024/060241
Filing Date	:16/04/2024
(87) International Publication No	:WO 2025/002618
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)ROBERT BOSCH GMBH
Address of Applicant :Postfach 30 02 20 70442 Stuttgart Germany
(72)**Name of Inventor :**
1)LIPPISCH, Michael
2)BUROCK, Torsten
3)BUETTNER, Thomas
4)TUERKER, Oezguer
5)AROLD, Markus

(57) Abstract :
The present invention relates to an injector (1) for injecting a gaseous medium, in particular a gaseous fuel, preferably hydrogen, into a combustion chamber (20) of an internal combustion engine. The injector (1) comprises, inter alia, an axially movable valve-closing element (5) for opening and closing at least one opening at a sealing seat (7), an actuator (21) for actuating the valve-closing element (5), and a flow-influencing geometry (10) arranged downstream of the sealing seat (7) in terms of flow. According to the invention, the flow-influencing geometry (10) is designed in such a manner that, at a maximum needle stroke (lh) of the valve-closing element (5), the following relationship applies: 5 x lh = s = 1.5 x lh, wherein (s) is the distance between the radially outer contour of the valve-closing element (5) at the downstream edge region thereof and the annular line lying axially in a projection therebelow on a portion (12), tapering in the flow direction, of the flow-influencing geometry (10), in order to generate a virtually loss-free flow downstream of the valve-closing element (5).

No. of Pages : 15 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130800 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : TOOL HOLDER HAVING COUPLING HOLE AND LOCKING THROUGH BORE, AND ROTARY CUTTING TOOL PROVIDED WITH TOOL HOLDER

(51) International classification :B23B 51/00
(31) Priority Document No :18/325732
(32) Priority Date :30/05/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/IL2024/050420
Filing Date :02/05/2024
(87) International Publication No :WO 2024/246885
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)ISCAR LTD.
Address of Applicant :P.O. Box 11 2495900 Tefen Israel
(72)**Name of Inventor :**
1)SHITRIT, Shim'on

(57) Abstract :
A cutting head (22) has driven surfaces and includes a head coupling pin that protrudes rearwardly from a head rear surface. The head coupling pin includes a pin recess recessed in the pin peripheral surface. A tool holder (24), elongated along a holder longitudinal axis (D), has driving members and a holder coupling hole (96) recessed in a holder base surface. A fastening member (26) is disposed in a holder through bore (102) that extends from the holder base surface to a holder peripheral surface. The holder through bore (102) is located entirely on one side of a longitudinal plane containing the holder longitudinal axis (D). When a cutting tool (20) which includes the cutting head (22) and tool holder (24) is in a fastened position, the head coupling pin is removably retained within the holder coupling hole (96) upon engagement with the fastening member (26).

No. of Pages : 20 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130801 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : TOPOISOMERASE INHIBITORS, METHODS OF MAKING, AND METHODS OF USE THEREOF

(51) International classification :C07D491/22,A61P35/00,A61K31/4375
(31) Priority Document No :63/469110
(32) Priority Date :26/05/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/023548
Filing Date :08/04/2024
(87) International Publication No :WO 2024/248944
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)NJ BIO, INC.
Address of Applicant :350 Carter Road Princeton, New Jersey 08540 U.S.A.
(72)**Name of Inventor :**
1)JAIN, Nareshkumar
2)MURKLI, Steven
3)PANTH, Nabin
4)BHUJADE, Arti
5)VARTAK, Richa
6)SPARTA, Zachary

(57) Abstract :
Disclosed are topoisomerase inhibitor compounds as cytotoxic agents and further as payloads for antibody-drug conjugates. Also disclosed are methods of making and use of the compounds in the treatment of proliferative diseases.

No. of Pages : 85 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130804 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : HOST-TO-DEVICE INTERFACE CIRCUITRY TESTING

(51) International classification :G11C 29/12, G06F 3/06
(31) Priority Document No :18/343377
(32) Priority Date :28/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/033357
Filing Date :11/06/2024
(87) International Publication No :WO 2025/006164
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)ADVANCED MICRO DEVICES, INC.
Address of Applicant :2485 Augustine Drive Santa Clara, California 95054 U.S.A.
(72)**Name of Inventor :**
1)PATEL, Nehal

(57) Abstract :
Some implementations provide systems methods and devices for integrated circuit self-test. The integrated circuit includes interface circuitry configured to read test data and to write the test data into memory of the integrated circuit. The integrated circuit also includes test circuitry configured to test the interface circuitry based on the test data written into memory of the integrated circuit. Some implementations provide an integrated circuit configured for storing and reading data. The integrated circuit includes circuitry configured to write or read a first portion of data to or from a first memory via BIST circuitry of the first memory until a first BIST counter saturates. The integrated circuit also includes circuitry configured to write or read a second portion of the data to or from a second memory via BIST circuitry of the second memory until a second BIST counter saturates.

No. of Pages : 23 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130805 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD AND DEVICE FOR COMMUNICATING IN WIRELESS COMMUNICATION SYSTEM

(51) International classification	:H04M 3/42, H04W 4/16, H04M 3/436, H04M 7/00, H04M 1/72403
(31) Priority Document No	:10-2023-0071005
(32) Priority Date	:01/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/007486 :31/05/2024
(87) International Publication No	:WO 2024/248538
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SAMSUNG ELECTRONICS CO., LTD.
Address of Applicant :129, Samsung-ro, Yeongtong-gu, Suwon-si, Gyeonggi-do 16677 Republic of Korea
(72)**Name of Inventor :**
1)NGUYEN, Van Hai
2)NGUYEN, Van Khanh

(57) Abstract :
The present disclosure relates to a method and a device for performing communication by a first electronic device in a wireless communication system. The method for performing communication may include: a step of receiving a privacy call request message including information on a first privacy level from a second electronic device; a step of identifying whether a privacy setting corresponding to the first privacy level is supported; and a step of performing a call with the second electronic device on the basis of the privacy setting when the privacy setting is supported.

No. of Pages : 61 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130834 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR CONTROL OF A MEDIUM VOLTAGE DIRECT CURRENT SOLAR PLANT

(51) International classification	:H02J 1/10, H02J 3/38, H02J 3/36, H02J 7/34
(31) Priority Document No	:63/510515
(32) Priority Date	:27/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035595 :26/06/2024
(87) International Publication No	:WO 2025/006589
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)GE GRID SOLUTIONS LLC
Address of Applicant :4200 Wildwood Parkway Atlanta, Georgia 30339 U.S.A.
(72)**Name of Inventor :**
1)HAWES, Nathaniel Benedict
2)SCHELENZ, Owen
3)PANT, Siddharth

(57) Abstract :
A solar power generation system is provided. The solar power generation system includes a direct current (DC) to DC converter electrically coupled to a medium voltage DC (MVDC) bus and configured to convert LVDC to MVDC power, determine a voltage of the MVDC bus, and, in response to the determined voltage exceeding a threshold output voltage, transmit the MVDC power via the MVDC bus at a DC power level less than a rated DC output power level of the DC to DC converter. The solar power generation system further includes an inverter configured to convert the MVDC power to medium voltage AC (MVAC) power, determine the voltage of the received MVDC power, and, in response to the determined voltage being less than a threshold input voltage, transmit the MVAC power at an AC power level less than a rated AC output power level of the inverter.

No. of Pages : 18 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/12/2025
(21) Application No.202517131742 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PREDICTION DEVICE, ENCODING DEVICE, DECODING DEVICE, AND PROGRAM

(51) International classification	:H04N 19/11, H04N 19/136, H04N 19/176
(31) Priority Document No	:2023-107237
(32) Priority Date	:29/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/023600 :28/06/2024
(87) International Publication No	:WO 2025/005269
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NIPPON HOSO KYOKAI
Address of Applicant :2-1, Jinnan 2-chome, Shibuya-ku, Tokyo 1508001 Japan
(72)**Name of Inventor :**
1)NEMOTO, Shimpei
2)KUSAKABE, Yuichi
3)IWAMURA, Shunsuke
4)ICHIGAYA, Atsuro

(57) Abstract :
This prediction device comprises: an evaluation means for applying a prescribed encoding tool to a target block for prediction, and calculating an evaluation value for each of candidate prediction modes by an algorithm common to the encoding side and the decoding side by using an adjacent decoded region located adjacent to the target block; and a determination means for determining, from among the candidate prediction modes, at least one prediction mode to be used for prediction, according to the evaluation values. The candidate prediction modes include additional prediction modes that are added to basic prediction modes when applying the prescribed encoding tool. The evaluation means controls the number of the additional prediction modes that are added between the basic prediction modes according to at least one of the size and shape of the target block.

No. of Pages : 33 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/12/2025
(21) Application No.202517131744 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : INTRA PREDICTION DEVICE, ENCODING DEVICE, DECODING DEVICE, AND PROGRAM

(51) International classification	:H04N 19/11, H04N 19/136, H04N 19/176
(31) Priority Document No	:2023-107062
(32) Priority Date	:29/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/023601 :28/06/2024
(87) International Publication No	:WO 2025/005270
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NIPPON HOSO KYOKAI
Address of Applicant :2-1, Jinnan 2-chome, Shibuya-ku, Tokyo 1508001 Japan
(72)**Name of Inventor :**
1)NEMOTO, Shimpei
2)IWAMURA, Shunsuke
3)ICHIGAYA, Atsuro

(57) Abstract :
This intra prediction device, which performs intra prediction in units of blocks obtained by dividing an image, comprises: a region specification means for specifying a decoded region around a target block for intra prediction as a prediction trial region, and specifying a decoded region adjacent to the prediction trial region as a reference region; a cost calculation means for calculating a cost using a cost function by performing prediction trial for predicting the prediction trial region from the reference region for each intra prediction mode; and a prediction mode determination means for determining at least one intra prediction mode to be used for intra prediction according to the cost. The prediction trial region includes a plurality of sub-regions classified according to a relative positional relationship with the target block. The cost calculation means performs weighting for each sub-region when calculating the cost of each intra prediction mode.

No. of Pages : 27 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517131940 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR PROCESSING VOICE SIGNAL AND ELECTRONIC DEVICE PERFORMING SAME

(51) International classification	:G10L 15/22, G06F 3/16, G10L 15/30, G10L 21/0208, H04M 1/72412
(31) Priority Document No	:10-2023-0082836
(32) Priority Date	:27/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/008105 :13/06/2024
(87) International Publication No	:WO 2025/005553
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SAMSUNG ELECTRONICS CO., LTD.
Address of Applicant :129 Samsung-ro Yeongtong-gu, Suwon-si Gyeonggi-do 16677 Republic of Korea
(72)**Name of Inventor :**
1)PARK, Suneung
2)SEO, Hyunju
3)KIM, Sanghee
4)HWANG, Inchul

(57) Abstract :
Disclosed are a method for processing a voice signal and an electronic device performing same. The electronic device, according to various embodiments, may comprise: a processor; and a memory electrically connected to the processor and storing instructions executed by the processor. The processor, when the instructions are executed by the processor, may enable the electronic device to receive a voice signal from a user. The processor may enable the electronic device to determine an optimal device for processing the voice signal, among a plurality of external electronic devices communicatively connected to the electronic device. The processor may enable the electronic device to transmit a request for processing the voice signal to the optimal device so as to process the voice signal. The processor may enable the electronic device to perform an operation according to the result of processing the voice signal received from the optimal device.

No. of Pages : 48 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025

(21) Application No.202517131943 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD OF APPLYING A WEATHER-PROOFING ASPHALT MEMBRANE COMPOSITION TO A WOODEN RAILROAD TIE

(51) International classification	:E01B 31/20, E01B 31/28, E01B 3/08, E01B 3/10
(31) Priority Document No	:63/508004
(32) Priority Date	:14/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033565 :12/06/2024
(87) International Publication No	:WO 2024/258940
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)HERITAGE RESEARCH GROUP, LLC
Address of Applicant :6320 Intech Way Indianapolis, IN 46278 U.S.A.
(72)**Name of Inventor :**
1)EXLINE, Marvin, Keller
2)BAKEIS, Steven, Michael

(57) Abstract :
A method of applying a weather-proofing asphalt membrane composition to a wooden railroad tie having cracks and... or air voids on its surface, the method comprising: applying the composition onto the surface of the wooden railroad tic, wherein application of the composition penetrates at least some of the cracks and/or air voids that exist on the surface, and allowing the composition to cool; wherein the composition comprises an asphalt binder and at least one additive. The asphalt membrane composition is formulated to reduce the water permeability of the tie, and protect the tie from degradation due to moisture, UV radiation, and extreme temperatures, thus prolonging the usable lifespan of the wooden railroad tie.

No. of Pages : 17 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131205 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COMPOUNDS FOR THE DEGRADATION OF EGFR KINASE

(51) International classification :C07D 487/22, C07D 498/22, A61P 35/00, A61K 31/439
(31) Priority Document No :PCT/CN2023/097387
(32) Priority Date :31/05/2023
(33) Name of priority country :China
(86) International Application No :PCT/IB2024/055315
Filing Date :30/05/2024
(87) International Publication No :WO 2024/246838
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)BEONE MEDICINES I GMBH
Address of Applicant :Aeschengraben 27 4051 Basel Switzerland
(72)**Name of Inventor :**
1)LEI, Bailin
2)ZHAO, Yizhou
3)QI, Xinzhu
4)LIU, Guanjun
5)WANG, Zhiwei
6)LIU, Huaqing

(57) Abstract :
Disclosed herein are novel bifunctional compounds formed by conjugating EGFR inhibitor moieties with E3 ligase ligand moieties, methods of preparation, and uses thereof.

No. of Pages : 241 No. of Claims : 78

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131207 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COPOLYMER, COMPOSITION AND USE THEREOF

(51) International classification :C08F 230/08, C08F 226/10, C08F 220/06, C08F 220/56, C08F 220/28
(31) Priority Document No :202310652456.5
(32) Priority Date :02/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/096498
Filing Date :30/05/2024
(87) International Publication No :WO 2024/245366
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)BEIJING MAPU NEW MATERIALS CO., LTD.
Address of Applicant :Room 3077, Floor 3, No. 1-2, The Northeast Corner Of Xiaoying Bridge, Qinghe Haidian District, Beijing 100192 China
(72)**Name of Inventor :**
1)JIANG, Lingfei
2)LI, Jiaoli
3)KONG, Xiangjing

(57) Abstract :
The present application relates to a copolymer, a composition comprising the copolymer, and a product treated with same. The copolymer comprises a repeating unit generated by a monomer I, a repeating unit generated by a monomer II and a repeating unit generated by a monomer III. The copolymer or composition comprising the copolymer can treat a plurality of articles in sizing, coating or soaking environments having a wider pH value range (acidic, neutral and alkaline), especially being alkaline, and impart oil-repellent and water-repellent functions to the articles.

No. of Pages : 37 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131228 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DEVICE FOR PERCUTANEOUS CRYOLIPOLYSIS, KIT FOR PERCUTANEOUS CRYOLIPOLYSIS AND USE OF SUCH A DEVICE OR KIT FOR PERCUTANEOUS CRYOLIPOLYSIS

(51) International classification	:A61B 18/02, A61B 18/00
(31) Priority Document No	:23182920.1
(32) Priority Date	:30/06/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/067868
Filing Date	:25/06/2024
(87) International Publication No	:WO 2025/003171
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)MERZ AESTHETICS GMBH
Address of Applicant :Eckenheimer Landstraße 100 60318 Frankfurt am Main Germany
(72)**Name of Inventor :**
1)WINTER, Carolin

(57) Abstract :
The present invention relates to a device for percutaneous cryolipolysis, to a kit for percutaneous cryolipolysis and to the use of such a device or kit for percutaneous cryolipolysis, wherein the device comprises a main body, to which a cryo fluid source is couplable, and a cryo needle assembly (11), being coupled or couplable to the main body, wherein the cryo needle assembly (11) comprises at least one cryo needle (12). The at least one cryo needle (12) is configured to penetrate the skin (D1, D2) of a human or an animal at least partially. The device is configured to cause a cooling of at least one cryo needle (12) at least in a cryo needle cooling area (P1), when a cryo fluid source and the cryo needle assembly (11) are coupled to the main body, by using cryo fluid (G) from the cryo fluid source, and to form a subcutaneous (F) tissue cooling zone (CZ) adjacent to the cryo needle cooling area (P1) of the cooled cryo needle (12), when the cooled cryo needle (12) is penetrating the skin (D1, D2) of a human or an animal at least partially, wherein the device is configured to cool subcutaneous (F) fat cells (A, A1, A2) located in the tissue cooling zone (CZ) such that at least for some of the fat cells (A, A1, A2) located in the tissue cooling zone (CZ) apoptosis (A1) and/or necrosis (A2) is initiated.

No. of Pages : 42 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131245 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DETERMINING AUTHENTICATION STATUS INFORMATION OF AN O-RAN RADIO UNIT

(51) International classification	:H04W 12/06, H04W 12/084, H04L 41/342, H04W 72/29, H04W 24/02
(31) Priority Document No	:PCT/US2023/026301
(32) Priority Date	:27/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2023/036334 :31/10/2023
(87) International Publication No	:WO 2025/005949
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)RAKUTEN SYMPHONY, INC.
Address of Applicant :1-14-1 Tamagawa Setagaya-ku, Tokyo 158-0094 Japan
(72)**Name of Inventor :**
1)CHINTAN SHAH, Paromita
2)BYKAMPADI, Nagendra Shridhar
3)ADHARAPURAPU, Krishna Pramod

(57) Abstract :
Provided are features for determining authentication status information of an Open Radio Access Network (O-RAN) Radio Unit (O-RU). According to embodiments, an O-RU controller may be configured to: obtain a Media Access Control (MAC) address of an O-RU; determine, based on the MAC address of the O-RU, an authentication status of the O-RU; based on determining that the O-RU has been authenticated, establish a channel binding with the O-RU; and based on determining that the O-RU has not been authenticated, isolate the O-RU from further communications with the O-RU controller.

No. of Pages : 110 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131249 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHODS OF DETECTION FOR ENGINEERED CELLS

(51) International classification :G01N 33/53, A61K 35/17, C07K 14/715
(31) Priority Document No :63/509070
(32) Priority Date :20/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/034723
Filing Date :20/06/2024
(87) International Publication No :WO 2024/263710
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)ALLOGENE THERAPEUTICS, INC.
Address of Applicant :210 E. Grand Avenue South San Francisco, California 94080 U.S.A.
(72)**Name of Inventor :**
1)XIE, Fei
2)LIN, Regina Junhui

(57) Abstract :
Provided herein are approaches to detect the expression of different bicistronically expressed polypeptides, e.g., chimeric cytokine receptors, that have been engineered into immune cell populations, e.g., CAR T cell populations. In one aspect, the present disclosure provides in vitro methods of detecting a bicistronically expressed polypeptide in a chimeric antigen receptor (CAR) T cell.

No. of Pages : 126 No. of Claims : 38

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130622 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DENTAL HANDPIECE CONTROL SYSTEM

(51) International classification :A61C 1/02, A61C 1/05
(31) Priority Document No :2023-121222
(32) Priority Date :26/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/020203
Filing Date :03/06/2024
(87) International Publication No :WO 2025/022822
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)YOSHIDA INSTITUTE OF TECHNOLOGY CO., LTD.
Address of Applicant :3-6, Koutoubashi 1-chome, Sumida-ku, Tokyo 1300022 Japan
(72)**Name of Inventor :**
1)TAKEMOTO Terumi

(57) Abstract :
A dental handpiece control system (2) comprises: a gas supply flow path (60) for supplying a compressed gas from a compressed gas source (50) to turbine blades (24) provided to a dental handpiece (20); an exhaust flow path (70) for discharging the compressed gas that rotates the turbine blades (24); an exhaust pressure detection unit (110) for detecting exhaust pressure, which is the pressure of the compressed gas in the exhaust flow path (70); a target exhaust pressure setting unit for setting a target exhaust pressure; and a gas supply pressure control unit for controlling gas supply pressure, which is the pressure of the compressed gas supplied to the turbine blades (24). The gas supply pressure control unit controls the gas supply pressure so that the exhaust pressure detected by the exhaust pressure detection unit (110) matches the target exhaust pressure.

No. of Pages : 25 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130623 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : INFORMATION PROCESSING DEVICE, INFORMATION PROCESSING METHOD, AND PROGRAM

(51) International classification :G16H 15/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/JP2023/024252
Filing Date :29/06/2023
(87) International Publication No :WO 2025/004284
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)NEC CORPORATION
Address of Applicant :7-1, Shiba 5-chome, Minato-ku, Tokyo 1088001 Japan
(72)**Name of Inventor :**
1)UNO, Yutaka

(57) Abstract :
This information processing device comprises a generation means for generating medical information from input data by using a first language model, and an acquisition means for acquiring a medical document generated by a second language model for which the medical information serves as at least a part of an input.

No. of Pages : 42 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130636 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A LENS STACK FOR CREATING TUNABLE ASTIGMATISM

(51) International classification :G02B 3/14, G02B 27/01
(31) Priority Document No :23182353.5
(32) Priority Date :29/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/067953
Filing Date :26/06/2024
(87) International Publication No :WO 2025/003224
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)POLIGHT ASA
Address of Applicant :Kjelleveien 21A 3125 Tønsberg Norway
(72)**Name of Inventor :**
1)TALLARON, Nicolas
2)KILPINEN, Janne Tapani
3)GILLET, Alain
4)CRAEN, Pierre

(57) Abstract :
A lens stack for creating tunable astigmatism comprising one or more cylindrically tunable lenses.

No. of Pages : 13 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130637 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : HEAVY VEHICLE BRAKE ASSEMBLY

(51) International classification :B60T 17/22, F16D 66/02
(31) Priority Document No :23179290.4
(32) Priority Date :14/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/066627
Filing Date :14/06/2024
(87) International Publication No :WO 2024/256667
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)MERITOR HEAVY VEHICLE BRAKING SYSTEMS (UK) LIMITED
Address of Applicant :Grange Road Cwmbran Gwent NP44 3XU U.K.
(72)**Name of Inventor :**
1)CLEARY, Sean
2)THOMAS, Paul A.
3)WATKINS, Rhys
4)DUGGAN, Simon
5)JENKINS, Daniel
6)VENUGOPALA, Gopala K.

(57) Abstract :
A heavy-vehicle brake assembly is provided. The brake assembly includes: a braking element including friction material having an engaging face, the braking element configured to be actuated in a braking operation so that the engaging face of the friction material engages a braking surface to slow a heavy-vehicle; and a wear sensor assembly. The wear sensor assembly comprises: an ultrasonic sensor for emitting and detecting high-frequency sound waves; and a sacrificial member having an engaging face arranged to face the braking surface, wherein the sacrificial member is arranged such that sound waves emitted by the ultrasonic sensor pass through the sacrificial member; wherein the engaging face of the sacrificial member is flush with the engaging face of the friction material of the braking element and the sacrificial member is configured to actuate together with the braking element during the braking operation so that the engaging face of the sacrificial member also engages the braking surface.

No. of Pages : 19 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025

(21) Application No.202517130654 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : WIRELESS COMMUNICATION METHOD AND COMMUNICATION DEVICE

(51) International classification :H04W 52/02
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/097260
Filing Date :30/05/2023
(87) International Publication No :WO 2024/243825
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)GUANGDONG OPPO MOBILE TELECOMMUNICATIONS CORP., LTD.
Address of Applicant :No.18, Haibin Road, Wusha, Chang'an Dongguan, Guangdong 523860 China
(72)**Name of Inventor :**
1)DU, Zhongda

(57) Abstract :
Provided are a wireless communication method and a communication device. The method comprises: a first device receiving or sending first information, wherein the first information is used for instructing the first device to perform communication on the basis of a target communication module among a plurality of communication modules, and the plurality of communication modules correspond to different communication capabilities and/or power consumption. Provided in the embodiments of the present application is the wireless communication method. In the method, a first device can determine, on the basis of first information, a target communication module used between the first device and a second device. That is, the introduction of the first information enables the first device to communicate with the second device on the basis of communication modules having different power consumption (e.g., a low-capability communication module). Compared with a solution whereby the first device can only communicate with the second device on the basis of an eMBB communication module, a reduction in the power consumption of the first device can be facilitated.

No. of Pages : 32 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132290 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ELECTROSTATIC CHUCK

(51) International classification	:H01L 21/683, H01L 21/31, H01L 21/3065
(31) Priority Document No	:2023-108894
(32) Priority Date	:30/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/022511 :21/06/2024
(87) International Publication No	:WO 2025/004980
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)TOMOEGAWA CORPORATION
Address of Applicant :2-1-3 Kyobashi, Chuo-ku, Tokyo 1048335 Japan
(72)**Name of Inventor :**
1)MORIUCHI Hideki

(57) Abstract :
An electrostatic chuck (1) comprises: a substrate (2) that is for attracting thereto an attraction object; a base that supports the substrate (2); and an adhesive layer (4) that bonds the substrate (2) to the base (3). The adhesive layer (4) has a first adhesive layer (4a) positioned at the center side of the substrate (2), and a second adhesive layer (4b) positioned at a side closer to the end of the substrate (2), as compared to the first adhesive layer (4a). A plasma protective layer (5) is provided at a side closer to the end of the substrate (2), as compared to the second adhesive layer (4b). The plasma protective layer (5) is bonded to the second adhesive layer (4b). The Young's modulus of the second adhesive layer (4b) at 100°C is 1 MPa or more, and the Young's modulus at 25°C is 1000 MPa or less.

No. of Pages : 21 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132292 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SPIROMACROCYCLIC OREXIN 2 RECEPTOR AGONISTS

(51) International classification :C07D 498/10, C07D 498/20, A61P 25/00
(31) Priority Document No :23176747.6
(32) Priority Date :01/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/065036
Filing Date :31/05/2024
(87) International Publication No :WO 2024/246285
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)H. LUNDBECK A/S
Address of Applicant :Ottiliavej 9 2500 Valby Denmark
(72)**Name of Inventor :**
1)JUHL, Karsten
2)ASCIC, Erhad
3)YU, Wanwan
4)ANDERSEN, Thomas, Leegaard
5)MIKKELSEN, Gitte, Kobberøe
6)HANSEN, Anders, Højgaard
7)LINDOVSKÁ, Petra
8)PLANAS PADRÓS, Ferran
9)ARNOLD, Andreas, Michael
10)KERÄNEN, Henrik, Juhani
11)BÆK, Michael

(57) Abstract :
The present invention relates to novel spiro-macrocyclic compounds of general formula (I) which are Orexin 2 receptor agonists.

No. of Pages : 280 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132299 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : W/O EMULSION COMPOSITIONS CONTAINING A HYDROPHOBICALLY-MODIFIED PULLULAN COMPOUND AND AN AQUEOUS PHASE FILM FORMER

(51) International classification	:A61Q 1/02, A61K 8/06, A61K 8/31, A61K 8/58, A61K 8/73
(31) Priority Document No	:18/345499
(32) Priority Date	:30/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035974 :28/06/2024
(87) International Publication No	:WO 2025/006850
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)L'OREAL
Address of Applicant :14, rue Royale 75008 Paris France
(72)**Name of Inventor :**
1)ZARKET, Brady
2)YANG, Yixin

(57) Abstract :
The invention relates to water-in-oil (W/O) emulsion compositions, preferably for making up skin, including at least one hydrophobically-modified pullulan compound and at least one aqueous phase film former, as well as to methods including such emulsion compositions in application.

No. of Pages : 45 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132305 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CLUSTER-WIDE ROOT SECRET KEY FOR DISTRIBUTED NODE CLUSTERS

(51) International classification	:H04L 9/40, H04L 9/32
(31) Priority Document No	:18/344394
(32) Priority Date	:29/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/034567
Filing Date	:19/06/2024
(87) International Publication No	:WO 2025/006279
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)MICROSOFT TECHNOLOGY LICENSING, LLC
Address of Applicant :One Microsoft Way Redmond, Washington 98052-6399 U.S.A.
(72)**Name of Inventor :**
1)DEWAN, Prashant
2)PINTILIE, Andreea Mihaela
3)CAWSTON, Mark Andrew
4)ALEKSIEV, Kaloyan Aleksandro

(57) Abstract :
Systems and methods are provided for implementing a cluster-wide root secret ("CWRS") key for distributed node clusters. In a multi-node cluster, a leader node has a leader node security system that generates the CWRS key, which is a common secret key for all workloads (e.g., containers or VMs) in the multi-node cluster. The leader node security system encrypts the generated CWRS key using a public key and/or a bootstrap key received from a non-leader node that requests the CWRS key. In examples, the leader node security system signs the encrypted CWRS key using its private key for subsequent verification, by the requesting non-leader node, that the CWRS key was generated by the leader node security system. The CWRS thus encrypted can be securely sent to the requesting non-leader node for subsequent encryption or decryption of secret data by the security system of the non-leader node.

No. of Pages : 18 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132313 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PROCESS FOR HYDROLYTICALLY DEPOLYMERIZING A POLYAMIDE

(51) International classification	:C07D 201/12, C08J 11/14
(31) Priority Document No	:PCT/CN2023/098586
(32) Priority Date	:06/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/EP2024/065380 :05/06/2024
(87) International Publication No	:WO 2024/251758
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BASF SE
Address of Applicant :Carl-Bosch-Strasse 38 67056 Ludwigshafen am Rhein Germany
(72)**Name of Inventor :**
1)BLEI, Stefan
2)EL-TOUFAILI, Faissal-Ali
3)BEY, Oliver
4)RAVIKUMAR, Vikram Raghavendhar
5)VANDER STRAETEN, Bart
6)SCHREIBER, Michael
7)LIU, Bao
8)DIENES, Christian

(57) Abstract :
A process for hydrolytically depolymerizing a polyamide 6 comprised in a solid material M, the process comprising providing the solid material M; melting in a melting unit UM the solid material M, obtaining a liquid stream SM having a temperature TSM at a pressure pSM; providing a liquid aqueous stream SW having a temperature TSW at a pressure pSW; admixing in a pre-reaction unit UPR the stream SM with the stream SW, obtaining a liquid reaction feed stream SF having a temperature TSF at a pressure pSF; feeding the stream SF into a chemical reaction unit UR; subjecting the stream SF in the reaction unit UR to polyamide 6 depolymerization conditions comprising a polyamide 6 depolymerization temperature TD at a polyamide 6 depolymerization pressure pD, obtaining in UR an aqueous depolymerization mixture comprising e-caprolactam dissolved in water; removing an aqueous liquid reactor exit stream SR from UR, the stream SR comprising e-caprolactam dissolved in water; wherein 0.8 = TSF/TD = 1.05 and 0.9 = pSF/pD = 1.05.

No. of Pages : 32 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :24/12/2025

(21) Application No.202517131514 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : VISUAL CONTENT ENERGY REDUCTION BASED ON ATTENUATION MAP USING INTERACTIVE GREEN MPEG METADATA

(51) International classification	:H04N 19/164, H04N 19/156, H04N 19/46, H04N 19/70, H04N 21/443
(31) Priority Document No	:23306070.6
(32) Priority Date	:29/06/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/066367
Filing Date	:13/06/2024
(87) International Publication No	:WO 2025/002827
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)INTERDIGITAL CE PATENT HOLDINGS, SAS
Address of Applicant :3 rue du Colonel Moll 75017 Paris France
(72)**Name of Inventor :**
1)AUMONT, Franck
2)LE MEUR, Olivier
3)DEMARTY, Claire-Helene
4)REINHARD, Erik
5)BLONDE, Laurent

(57) Abstract :
An interactive exchange of messages between a receiver and a transmitter allows the use of an attenuation map for reducing the energy consumption by modifying the pixel values of the image. Parameters related to the attenuation map are provided by the receiver through a display power reduction request message. Parameters comprise at least an energy reduction rate or a quality reduction rate and may also comprise parameters describing the receiver capabilities. In response to this message, the transmitter generates an attenuation map accordingly and provides it to the receiver, with an encoded image and a second set of parameters. Encoding and decoding methods and devices are described.

No. of Pages : 51 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131518 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHODS FOR IMPROVING PLANT RESPONSE TO PESTS AND PATHOGENS

(51) International classification	:A01N 63/20, A61K 35/74, A01N 37/44, C12N 15/82
(31) Priority Document No	:63/504299
(32) Priority Date	:25/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/031017 :24/05/2024
(87) International Publication No	:WO 2024/243521
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NEWLEAF SYMBIOTICS, INC.
Address of Applicant :1005 N. Warson Road BRDG Park St. Louis, Missouri 63132 U.S.A.
(72)**Name of Inventor :**
1)BREAKFIELD, Natalie
2)JACK, Allison

(57) Abstract :
Methods for increasing a plant response to pests and/or pathogens by increasing the plant's production of one or plant defense compounds derived from anthranilate. Also provided are methods for identifying and selecting microbial strains that can be used in plant treatments to increase a plant response to attack by pests and/or pathogens.

No. of Pages : 67 No. of Claims : 65

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131520 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PLANT-BASED PROTEIN COATINGS

(51) International classification :D21H 19/50
(31) Priority Document No :LU504629
(32) Priority Date :29/06/2023
(33) Name of priority country :Luxembourg
(86) International Application No :PCT/EP2024/068388
Filing Date :28/06/2024
(87) International Publication No :WO 2025/003489
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)XAMPLA LTD.
Address of Applicant :25 Cambridge Science Park Rd Cambridge CB4 0FW U.K.
(72)**Name of Inventor :**
1)HARDING, Brett Phillip
2)THOMPSON, Scott
3)JARRATT, James
4)KAMADA, Ayaka
5)BURMESTER, Sabina Silvia Hanel
6)NELSON, James
7)MCMULLIN, Nicholas

(57) Abstract :
The invention relates to a method of coating a substrate, to the coated substrate thus obtained, to a kit for coating a substrate and to the use of the coated substrate for making an item.

No. of Pages : 46 No. of Claims : 54

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131523 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DISPENSER

(51) International classification	:A47K 10/42, A47K 10/44
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/EP2023/066318 :16/06/2023
(87) International Publication No	:WO 2024/256026
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ESSITY HYGIENE AND HEALTH AKTIEBOLAG
Address of Applicant :405 03 GÖTEBORG Sweden
(72)**Name of Inventor :**
1)CORATOLO, Anthony
2)LANGMAID, Michael N.

(57) Abstract :
Disclosed is a dispenser (1) comprising a paper towel source comprising at least two webs including a first elongate web and a second elongate web. The first elongate web is divided into paper towels defined between longitudinally separated perforations extending across the first web. The second elongate web is divided into paper towels defined between longitudinally separated perforations extending across the second web. The perforations of the first elongate web are offset to the perforations of the second web in a longitudinal dimension of the first web. The dispenser (1) further comprises a housing (2) for accommodating the paper towel source. The housing (2) comprises a front surface (8) and side surfaces (3, 4), which respectively extend from the front surface (8) towards a back of the dispenser (1) and a dispensing opening (5) for dispensing the paper towels. The dispenser (1) further comprises an actuator to be actuated by a user, and a dispensing mechanism (12) accommodated in the housing (2) for feeding the paper towels through the dispensing opening (5). The dispensing mechanism (12) comprises two rotatable rollers (10, 11) forming a nip, wherein the first and second elongate webs pass through the nip, and wherein at least one of the rollers is a driven roller (11). Additionally, the dispenser comprises a controller, which is configured to, upon actuation of the actuator, drive the driven roller (11) by a predetermined amount of rotation for feeding the paper towel towards the dispensing opening (5).

No. of Pages : 49 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131528 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CIRCULARITY SYSTEMS AND METHODS FOR VESSEL SEALERS

(51) International classification	:A61B 18/14, A61B 34/00
(31) Priority Document No	:18/326594
(32) Priority Date	:31/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/IB2024/055283
Filing Date	:30/05/2024
(87) International Publication No	:WO 2024/246813
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)CILAG GMBH INTERNATIONAL
Address of Applicant :Gubelstrasse 34 6300 Zug Switzerland
(72)**Name of Inventor :**
1)HIBNER, John A.
2)DAVISON, Mark A.
3)REMM, Thomas B.
4)ZABOTKIN, Konstantin

(57) Abstract :
A method of replacing a consumable of a surgical tool includes securing the surgical tool, which includes a drive housing, an elongate shaft extending distally from the drive housing, an end effector arranged at a distal end of the shaft, and a wrist interposing the distal end of the shaft and the end effector. The method further includes moving the elongate shaft proximally and thereby exposing internal portions of the wrist and the end effector, moving the end effector distally to separate the end effector from the wrist, disconnecting the end effector from proximal portions of the surgical tool, replacing the consumable of the surgical tool, reconnecting the end effector to the proximal portions of the surgical tool, moving the end effector proximally to re-attach the end effector to the wrist, and moving the shaft distally to occlude the internal portions of the wrist and the end effector.

No. of Pages : 39 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025

(21) Application No.202517132026 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SMALL CALIBRE ELECTRIC BULLET

(51) International classification :F41B 15/04
(31) Priority Document No :2023116038
(32) Priority Date :19/06/2023
(33) Name of priority country :Russia
(86) International Application No :PCT/RU2024/000140
Filing Date :19/04/2024
(87) International Publication No :WO 2024/263050
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)GABLIYA, Yuriy Aleksandrovich
Address of Applicant :Skatertnyj per., 21, kv. 4 Moscow, 121069 Russia
2)LADYAGIN, Yuriy Olegovich
(72)**Name of Inventor :**
1)LADYAGIN, Yuriy Olegovich

(57) Abstract :
A small calibre electric bullet comprises a housing with rifling projections or a driving band, an electric power source, a switch that is activated when the electric bullet strikes a target, a stunning voltage generator, anchoring electrodes for anchoring the electric bullet on the target, and security electrodes. The switch is in the form of a contact element that is movable in relation to the housing and is situated on the front end of the housing of the electric bullet, between the anchoring electrodes, wherein the switch is galvanically connected to a first power contact of the stunning voltage generator. Situated on the outer surface of the housing of the electric bullet is a contact-shield electrode that is galvanically connected to one terminal of the electric power source, the other terminal of the electric power source being galvanically connected to a second power contact of the generator. The technical result is that of fulfilling the intended purpose of the invention.

No. of Pages : 13 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132039 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : BROADLY NEUTRALIZING ANTIBODIES TARGETING THE CD4 BINDING SITE ON HIV ENV

(51) International classification	:C07K 16/10, A61P 31/18, A61K 39/00
(31) Priority Document No	:23178486.9
(32) Priority Date	:09/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065842 :09/06/2024
(87) International Publication No	:WO 2024/252014
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)UNIVERSITÄT ZU KÖLN
Address of Applicant :Albertus-Magnus-Platz 50923 Köln Germany
(72)**Name of Inventor :**
1)KLEIN, Florian
2)GIESELMANN, Lutz

(57) Abstract :
The present disclosure relates to monoclonal human antibodies or binding fragments thereof which are directed against the CD4 binding site of the human immunodeficiency virus HIV-1, a pharmaceutical composition comprising such monoclonal human antibodies or binding fragments thereof, a kit comprising such antibodies or binding fragments thereof, and the monoclonal antibodies or binding fragments thereof and the pharmaceutical composition and the kit for use as a medicament, and in the treatment or prevention of a disease caused by the human immunodeficiency virus HIV-1.

No. of Pages : 24 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132057 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CONTAINER WITH BARRIER COMPOSITION

(51) International classification	:C08L 23/06, B65D 1/02, C08K 5/098, C08L 23/08, B65D 65/40
(31) Priority Document No	:63/524058
(32) Priority Date	:29/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035047 :21/06/2024
(87) International Publication No	:WO 2025/006345
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)DOW GLOBAL TECHNOLOGIES LLC
Address of Applicant :2211 H.H. Dow Way Midland, MI 48674 U.S.A.
(72)**Name of Inventor :**
1)SINGH, Anurima
2)LIN, Yinjian
3)FAN, Jingwei
4)KARJALA, Teresa P.
5)SUGDEN, John L.
6)DEAVENPORT, Joseph L.

(57) Abstract :
The present disclosure provides a container. In an embodiment, the container includes a sidewall. The sidewall is composed of a barrier composition. The barrier composition is composed of (i) a low density polyethylene (LDPE), and (ii) a nucleator. The sidewall has an oxygen transmission rate from 100 cc-mil/100 in2/day to less than 400 cc-mil/100 in2/day.

No. of Pages : 20 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132077 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CAP WITH BARRIER COMPOSITION

(51) International classification	:B65D 39/00, C08K 5/098, C08L 23/06, C08K 5/00
(31) Priority Document No	:63/524068
(32) Priority Date	:29/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035037 :21/06/2024
(87) International Publication No	:WO 2025/006343
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)DOW GLOBAL TECHNOLOGIES LLC
Address of Applicant :2211 H.h. Dow Way Midland, MI 48674 U.S.A.
(72)**Name of Inventor :**
1)SINGH, Anurima
2)COLOMBO, Veronica
3)ANSARI, Mubashir, Qamar
4)ZENG, Yongchao
5)FAN, Jingwei
6)KARJALA, Teresa, P.

(57) Abstract :
The present disclosure provides an article. In an embodiment the article is a cap and the cap includes a top portion and an annular sidewall extending from the top portion. The sidewall is composed of a barrier composition. The barrier composition includes (i) a low density polyethylene (LORE), and (ii) a nucleator. The sidewall has a water vapor transmission rate from 0.3 gm-mil/100 in2/24 hr to less than or equal to 0.88 gm-mil/100 in2/24 hr.

No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132081 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SEAT-BELT STRAP

(51) International classification :D03D 1/00, D03D 13/00, B60R 22/12
(31) Priority Document No :10 2023 117 051.1
(32) Priority Date :28/06/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/065150
Filing Date :03/06/2024
(87) International Publication No :WO 2025/002722
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)AUTOLIV DEVELOPMENT AB
Address of Applicant :Wallentinsvägen 22 44783 Vargarda Sweden
(72)**Name of Inventor :**
1)POOL, Anita
2)VAN HELVOORT, Chris
3)WELZ, Willi
4)MUELLER, Kai-Stephan

(57) Abstract :
The invention relates to a seat-belt strap (10) for a seat-belt system of a motor vehicle, the seat-belt strap comprising a woven fabric (11) consisting of warp threads (12) and weft threads (13). The seat-belt strap (10) has, at least in some portions, a 3/3 twill weave with an off-set of two warp threads (12) with each weft thread (13).

No. of Pages : 5 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132112 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : INFORMATION TRANSMITTING METHOD, INFORMATION RECEIVING METHOD, COMMUNICATION NODE, AND STORAGE MEDIUM

(51) International classification :H04Q11/00
(31) Priority Document No :202310617343.1
(32) Priority Date :29/05/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/087185
Filing Date :11/04/2024
(87) International Publication No :WO 2024/244709
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)ZTE CORPORATION
Address of Applicant :ZTE Plaza, Keji Road South, Hi-Tech Industrial Park, Nanshan Shenzhen, Guangdong 518057 China
(72)**Name of Inventor :**
1)WEI, Shengjing
2)WANG, Peng
3)JIANG, Yi
4)ZHANG, Weiliang

(57) Abstract :
The present application discloses an information transmitting method, an information receiving method, a communication node, and a storage medium. The transmitting method comprises: a first communication node transmits wavelength indication information to a second communication node, the wavelength indication information being used for indicating a wavelength that should be used when the second communication nodes transmits information to the first communication node.

No. of Pages : 33 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/12/2025
(21) Application No.202517132490 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : APPARATUS AND METHOD FOR ISOLATING NUCLEIC ACID

(51) International classification	:B01L 3/00, C12N 15/10
(31) Priority Document No	:10-2023-0081163
(32) Priority Date	:23/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2023/008918 :27/06/2023
(87) International Publication No	:WO 2024/262682
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)GENESYSTEM CO., LTD.
Address of Applicant :200-9 Techno 2-ro, Yuseong-gu, Daejeon 34028 Republic of Korea
(72)**Name of Inventor :**
1)PARK, Jae Hyung
2)KIM, Dong Hyun
3)BAE, Dong Nyuk
4)PARK, Jin Hee
5)LEE, Do Bu
6)PARK, Jun Hee
7)PARK, Chan
8)CHOI, Ok Ran
9)SEO, Yu Jin

(57) Abstract :
The present invention relates to an apparatus and method for isolating a nucleic acid. The apparatus for isolating a nucleic acid includes: a body formed to allow a biological sample to pass therethrough from the upper end to the lower end thereof; and an absorption layer provided inside the body and absorbing an inhibitor which is contained in the sample and inhibits PCR, wherein when the sample passes through the body, the inhibitor is absorbed into the absorption layer and a nucleic acid is discharged through the lower part of the body.

No. of Pages : 14 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/12/2025
(21) Application No.202517132589 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD AND APPARATUS USED IN NODE FOR WIRELESS COMMUNICATION

(51) International classification :H04L 5/00
(31) Priority Document No :202310798122.9
(32) Priority Date :30/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/100843
Filing Date :24/06/2024
(87) International Publication No :WO 2025/002023
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHANGHAI LANGBO COMMUNICATION TECHNOLOGY COMPANY LIMITED
Address of Applicant :Room A2117, Building B, No. 555, Dongchuan Road Minhang District, Shanghai 200240 China
(72)**Name of Inventor :**
1)HU, Yang
2)ZHANG, Xiaobo

(57) Abstract :
Disclosed in the present application are a method and apparatus used in a node for wireless communication. The method comprises: a first receiver receiving first RRC signaling and a first information block, wherein at least one symbol is indicated by the first RRC signaling as a downlink symbol; the first receiver receiving first signaling; and a first transmitter at least sending a first signal on a first PUCCH, wherein a first symbol set comprises symbols that are occupied by the first signal in time domain; the minimum PRB index of the first signal depends on the first signaling, and whether the first symbol set comprises a first-type symbol; and whether the at least one symbol, which is indicated by the first RRC signaling as the downlink symbol, is the first-type symbol depends on the first information block.

No. of Pages : 57 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/12/2025
(21) Application No.202517132592 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CHIP COMPLEX WITH EMBEDDED INTERPOSER

(51) International classification	:H01L 25/065, H01L 21/683, H01L 25/18, H01L 23/538, H01L 23/00
(31) Priority Document No	:63/470099
(32) Priority Date	:31/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/031439 :29/05/2024
(87) International Publication No	:WO 2024/249494
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ADVANCED MICRO DEVICES, INC.
Address of Applicant :2485 Augustine Drive Santa Clara, California 95054 U.S.A.
(72)**Name of Inventor :**
1)KULKARNI, Deepak Vasant
2)SWAMINATHAN, Raja
3)PANDYA, Mihir
4)WANG, Liwei
5)NAFFZIGER, Samuel

(57) Abstract :
A chip complex is provided that includes at least a first IC die present in a first common tier, a passive interposer, and a plurality of IC dies present in a second common tier. The passive interposer includes an interconnect formed in a back end of the line (BEOL) region. The first IC die present in the first common tier are hybrid bonded to a top side of the passive interposer. The plurality of IC dies present in the second common tier are also hybrid bonded to a bottom side of the passive interposer.

No. of Pages : 32 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/12/2025
(21) Application No.202517132603 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ORAL CARE COMPOSITIONS

(51) International classification :A61K 8/19, A61K 8/34, A61Q 11/00
(31) Priority Document No :63/524013
(32) Priority Date :29/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035624
Filing Date :26/06/2024
(87) International Publication No :WO 2025/006611
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)COLGATE-PALMOLIVE COMPANY
Address of Applicant :300 Park Avenue New York, New York 10022 U.S.A.
(72)**Name of Inventor :**
1)NOSS, Michael
2)SIMON, Eric
3)MYERS, Carl
4)ZOELLNER, Brandon
5)LEITE, Sergio
6)POTNIS, Shashank

(57) Abstract :
Oral care compositions for improving oral health and/or desensitizing teeth are disclosed herein. In accordance with an aspect, provided is an oral care composition having from about 2 to about 10 wt.% of a potassium source comprising potassium nitrate, potassium citrate, potassium oxalate, and a combination thereof; an abrasive comprising calcium carbonate, calcium bicarbonate or a combination thereof; a fluoride source; and a polyol, wherein all weight percentages are based on the total weight of the oral care composition. The oral care composition may be substantially free of or free of silica abrasives.

No. of Pages : 24 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/12/2025
(21) Application No.202517132606 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AMVR INTERACTIONS WITH FILTERED PREDICTION

(51) International classification	:H04N 19/176, H04N 19/52, H04N 19/523, H04N 19/70
(31) Priority Document No	:23306080.5
(32) Priority Date	:30/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065973 :10/06/2024
(87) International Publication No	:WO 2025/002778
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)INTERDIGITAL CE PATENT HOLDINGS, SAS
Address of Applicant :3 rue du Colonel Moll 75017 Paris France
(72)**Name of Inventor :**
1)URBAN, Fabrice
2)LE LEANNEC, Fabrice
3)CHEN, Ya
4)NASER, Karam

(57) Abstract :
Systems, methods, and instrumentalities are disclosed for performing video coding using adaptive motion vector resolution (AMVR) interactions with filtered prediction. Motion accuracy may be adapted when prediction filtering is used. AMVR and prediction filtering may be adapted based on their interaction. Adaptive motion vector resolution (AMVR) may be determined to be enabled for a video block. AMVR precision may be determined to be associated with the video block based at least in part on a prediction filtering enablement status for the video block. The video block may be decoded based on the determination. Based on prediction filtering being enabled for the video block, an AMVR precision indication may be determined to be skipped in video data for the video block. Based on prediction filtering being enabled for the video block, AMVR precision for the video block may be a predetermined value.

No. of Pages : 42 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130835 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : EXPANSION VALVE AND AIR-CONDITIONING SYSTEM COMPRISING SAME

(51) International classification	:F16K 47/02, F16K 1/36, F16K 1/42, F16K 1/32, F25B 41/31
(31) Priority Document No	:202321282996.0
(32) Priority Date	:24/05/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/095007 :23/05/2024
(87) International Publication No	:WO 2024/240232
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ZHEJIANG DUNAN ARTIFICIAL ENVIRONMENT CO., LTD.
Address of Applicant :Diankou Industrial Area, Zhuji Shaoxing, Zhejiang 311835 China
(72)**Name of Inventor :**
1)HE, Yuchen
2)XU, Guanjun
3)JIANG, Chao
4)WEI, Zhihuan
5)KANG, Zhijun

(57) Abstract :
An expansion valve and an air-conditioning system comprising same. The expansion valve comprises a valve body (1) and a valve needle (2). The expansion valve further comprises: a guide sleeve (3) disposed in the valve body (1), wherein the guide sleeve (3) is internally provided with a first mounting cavity (31) and a second mounting cavity (32) which are communicated with each other, and at least a portion of the valve needle (2) is disposed in the first mounting cavity (31) and moves in the extension direction of the first mounting cavity (31); and a noise reduction assembly (400) comprising a noise reduction block group (100), wherein the noise reduction block group (100) comprises multiple noise reduction channels (101) and at least one first pass-through flow channel (102), and the noise reduction assembly (400) is disposed in the second mounting cavity (32). The problem in the prior art of a poor noise reduction effect of expansion valves is solved.

No. of Pages : 20 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130842 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SECURE COMMUNICATION METHOD AND APPARATUS

(51) International classification :H04L9/08,H04W12/033
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/100811
Filing Date :16/06/2023
(87) International Publication No :WO 2024/254871
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)HUAWEI TECHNOLOGIES CO., LTD.
Address of Applicant :Huawei Administration Building, Bantian, Longgang District Shenzhen, Guangdong 518129 China
(72)**Name of Inventor :**
1)WANG, Wenhui
2)SUN, Li
3)LIU, Peng
4)YANG, Lu
5)WU, Jianjun

(57) Abstract :
The present application relates to the technical field of wireless communications. Provided are a secure communication method and apparatus, which are used for synchronizing random seeds of a receiving end and a sending end. The method comprises: a terminal device receiving downlink control information, which is used for indicating whether k-th data transmitted by means of an iHARQ process is newly transmitted data; and if the k-th data is newly transmitted data, updating a random seed, wherein the updated random seed is used for secure processing of the k-th data. On the basis of the solution, a network device indicates, to a terminal device and by means of downlink control information, whether scheduled k-th data is newly transmitted data, and when the k-th data is newly transmitted data, the terminal device can update a random seed to realize random-seed synchronization with the network device, thereby improving the security of data transmission, and making a key-free transmission method more feasible in a protocol framework of a cellular network.

No. of Pages : 39 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130843 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COMMUNICATION METHOD AND APPARATUS

(51) International classification :H04W28/24
(31) Priority Document No :202310709389.6
(32) Priority Date :14/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/098207
Filing Date :07/06/2024
(87) International Publication No :WO 2024/255711
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)HUAWEI TECHNOLOGIES CO., LTD.
Address of Applicant :Huawei Administration Building, Bantian, Longgang District Shenzhen, Guangdong 518129 China
(72)**Name of Inventor :**
1)LI, Kuikui
2)ZENG, Qinghai

(57) Abstract :
The present application relates to the field of wireless communications, and discloses a communication method and apparatus, capable of determining a suitable quality of service profile. The method comprises: acquiring a plurality of pieces of candidate quality-of-service configuration information; in a case that a function of actively adjusting quality-of-service configuration information is started, determining target quality-of-service configuration information according to a current network status and the loads of terminals corresponding to one or more of the plurality of pieces of candidate quality-of-service configuration information; and sending first information used for indicating the target quality-of-service configuration information.

No. of Pages : 108 No. of Claims : 43

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130846 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FLEXIBLE DISPLAY AND ELECTRONIC DEVICE COMPRISING SAME

(51) International classification	:H10K 59/80, H10K 77/10, G09F 9/30, G06F 1/16, G02B 1/14
(31) Priority Document No	:10-2023-0099043
(32) Priority Date	:28/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/007632 :04/06/2024
(87) International Publication No	:WO 2025/028772
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SAMSUNG ELECTRONICS CO., LTD.
Address of Applicant :129, Samsung-ro Yeongtong-gu Suwon-si Gyeonggi-do 16677 Republic of Korea
(72)**Name of Inventor :**
1)CHO, Hyunmoon
2)KIM, Ingi
3)LIM, Kiyul
4)PARK, Jinhyun
5)LEE, Hojung

(57) Abstract :
A flexible display including a flexible region and a non-flexible region according to one embodiment may comprise: a glass member; a first coating part disposed to surround at least a portion of the surface, including the sides, of the glass member; a second coating part disposed to surround at least a portion of the surface, including the sides, of the first coating part and having a modulus value different from that of the first coating part; and a display panel disposed below the glass member.

No. of Pages : 76 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130661 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DISC FILTER CONTROL SYSTEMS AND METHODS

(51) International classification	:B01D 33/21, B01D 33/80
(31) Priority Document No	:63/472051
(32) Priority Date	:09/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032584 :05/06/2024
(87) International Publication No	:WO 2024/254172
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)KADANT BLACK CLAWSON LLC
Address of Applicant :1425 Kingsview Drive Lebanon, Ohio 45036 U.S.A.
(72)**Name of Inventor :**
1)DIONNE, Hugues
2)PARENTEAU, Daniel

(57) Abstract :
A disc filter system and method for dewatering a fiber suspension is disclosed. The disc filter system includes a disc filter and a control system. The disc filter comprises an inlet for introducing the fiber suspension into the vessel, a rotor shaft and a variable speed drive operatively coupled to the rotor shaft, and at least one filter element coupled to the rotor shaft wherein the at least one filter element rotates with the rotor shaft. The control system measures a torque on the variable speed drive and causes the variable speed drive to adjust the rotational speed of the rotor shaft from a first rotational speed to a second rotational speed based on the torque on the variable speed drive.

No. of Pages : 36 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130663 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : EARPHONE

(51) International classification :H04R 1/10
(31) Priority Document No :202311701969.7
(32) Priority Date :11/12/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/079711
Filing Date :01/03/2024
(87) International Publication No :WO 2025/123502
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHENZHEN SHOKZ CO., LTD.
Address of Applicant :Floors 1-4, Factory Building 26, Shancheng Industrial Park, Langxin Community, Shiyan Street, Bao'an District Shenzhen,Guangdong 518108 China
(72)**Name of Inventor :**
1)ZHANG, Lei
2)CUI, Chaojie
3)ZHONG, Lei
4)XU, Jiang
5)YUAN, Weijie
6)WANG, Lei

(57) Abstract :
The present application discloses an earphone. The earphone comprises a sound production part, an abutting part, and an ear hook. The ear hook is connected to the sound production part and the abutting part. During wearing, the sound production part and the abutting part clamp on two sides of the helix of a user, and the sound production part is located in an auricular concha cavity. The sound production part comprises a first housing and a sound production assembly; the first housing is used for forming a first accommodating cavity; and the sound production assembly is arranged in the first accommodating cavity. A sound outlet hole is formed in the first housing; sound produced by the sound production assembly is outputted through the sound outlet hole; and the sound outlet hole is elongated and has a first end and a second end which are spaced apart in the length direction of the sound outlet hole. During wearing, the first end faces the ear canal, and the distance between the outer wall surface of the first housing and the inner wall surface of the auricular concha cavity at the second end is less than the distance between the outer wall surface of the first housing and the inner wall surface of the auricular concha cavity at the first end. In this way, the present application allows for high sound quality of the earphone.

No. of Pages : 67 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130673 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : POSITIONING METHODS, ARCHITECTURES, APPARATUSES AND SYSTEMS FOR LEARNING-BASED NETWORK-USER EQUIPMENT BEAM ALIGNMENT

(51) International classification	:H04B 7/06, G06N 3/08
(31) Priority Document No	:23181773.5
(32) Priority Date	:27/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/US2024/035598 :26/06/2024
(87) International Publication No	:WO 2025/006591
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)INTERDIGITAL PATENT HOLDINGS, INC.
Address of Applicant :200 Bellevue Parkway, Suite 300 Wilmington, Delaware 19809 U.S.A.
(72)**Name of Inventor :**
1)TANDLER, Daniel
2)GAUGER, Marc
3)DORNER, Sebastian
4)TEN BRINK, Stephan
5)TAN, Ahmet Serdar
6)MOURAD, Alain
7)SHOJAEIFARD, Arman

(57) Abstract :
In an embodiment, a method, implemented in a WTRU to perform beam alignment, comprises: receiving information indicating beam measurements period, and a recursive AIML model, and initial beam alignment parameters; and comprising information indicating configuration on reference signals, RS, resources for beam measurements. Recurrently, during the beam measurement period, the method comprises: determining, by the recursive AIML model, a data-driven sensing vector to adjust WTRU spatial filter parameters based on previous beam alignment parameters and previous beam measurements; and performing beam measurement on RS, to generate current beam alignment parameters. The method comprises determining a combining vector for adjustment of WTRU spatial filter parameter and a network beam forming vector based on the recurrently determined sensing vectors; transmitting, to the network, information indicating the network beamforming vector; and receiving data from the network using the adjusted WTRU spatial filter parameter.

No. of Pages : 45 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130674 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SYNTAX COST REDUCTION FOR ADAPTIVE LOOP FILTERS

(51) International classification	:H04N 19/117, H04N 19/13, H04N 19/196, H04N 19/70, H04N 19/82
(31) Priority Document No	:23306024.3
(32) Priority Date	:27/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066148 :12/06/2024
(87) International Publication No	:WO 2025/002801
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)INTERDIGITAL CE PATENT HOLDINGS, SAS
Address of Applicant :3 rue du Colonel Moll 75017 Paris France
(72)**Name of Inventor :**
1)GALPIN, Franck
2)BOISSON, Guillaume
3)BORDES, Philippe
4)LEFEBVRE, Frederic

(57) Abstract :
Systems, devices, and methods are described herein for reducing syntax cost associated with adaptive loop filters. An example method may involve identifying a filter comprising a coefficient. The method may involve determining an encoding procedure based on context information associated with at least one of: a location of the coefficient associated with the filter or a size of the filter. The method may involve encoding the coefficient using the determined encoding procedure. The method may involve including, in video data, the encoded coefficient.

No. of Pages : 38 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132314 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PROCESS FOR HYDROLYTICALLY DEPOLYMERIZING A POLYAMIDE

(51) International classification	:C08G 69/14, C08G 69/16, C08J 11/14, C07D 201/12, C08L 77/02
(31) Priority Document No	:23177597.4
(32) Priority Date	:06/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065383 :05/06/2024
(87) International Publication No	:WO 2024/251760
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BASF SE
Address of Applicant :Carl-Bosch-Strasse 38 67056 Ludwigshafen am Rhein Germany
(72)**Name of Inventor :**
1)BLEI, Stefan
2)EL-TOUFAILI, Faissal-Ali
3)RAVIKUMAR, Vikram Raghavendhar
4)LARYEA, Esther Matyka

(57) Abstract :
A process for hydrolytically depolymerizing polyamide comprised in a chemical feedstock F, wherein the process comprises providing the chemical feedstock F, providing a liquid aqueous stream Sw, preparing a mixture comprising the feedstock F and the liquid aqueous stream Sw and subjecting said mixture to polyamide 6 depolymerisation conditions in a chemical reaction unit UR, obtaining an aqueous stream SE leaving UR, the stream SE comprising e-caprolactam, wherein the mixture to be subjected to polyamide 6 depolymerisation conditions comprises the polyamide 6 and further comprises polyethylene terephthalate and polyamide 6.6 at a mass ratio rs = (mPA6.6 + mPET) / mPA6 with 0.01 = rs = 2.5.

No. of Pages : 23 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132315 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : TRANSPARENT POLYAMIDE

(51) International classification	:C08G 69/00, C08L 77/00, C08G 69/26, C08G 69/36, C08L 77/06
(31) Priority Document No	:23177837.4
(32) Priority Date	:06/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065151 :03/06/2024
(87) International Publication No	:WO 2024/251637
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BASF SE
Address of Applicant :Carl-Bosch-Strasse 38 67056 Ludwigshafen am Rhein Germany
(72)**Name of Inventor :**
1)JUNG, Philipp Maximilian

(57) Abstract :
Herein a specific polymer, polymer composition and method for producing a polymer or polymer composition is described.

No. of Pages : 29 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025

(21) Application No.202517132316 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SYNTHESIS OF GLUFOSINATE USING AN AMIDASE-BASED PROCESS

(51) International classification	:C07F 9/30, A01N 57/20, C12N 9/80, C12P 41/00, A01P 13/00
(31) Priority Document No	:23179058.5
(32) Priority Date	:13/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066028 :11/06/2024
(87) International Publication No	:WO 2024/256370
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BASF SE
Address of Applicant :Carl-Bosch-Str. 38 67056 Ludwigshafen am Rhein Germany
(72)**Name of Inventor :**
1)ZIMMERMANN, Gunther
2)POTT, Moritz Stefan

(57) Abstract :
The present invention relates to a method of preparing glufosinate, comprising the steps of hydrolysing an N-carbamoyl glufosinate amide with an Amidase enzyme to form an N- carbamoyl amino acid compound followed by cleaving off the carbamoyl moiety of said N- carbamoyl amino acid compound.

No. of Pages : 36 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132317 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : IMPROVED TEMPERATURE-STABLE SOFT-MAGNETIC POWDER

(51) International classification	:H01F 1/24, H01F 3/08, H01F 41/02
(31) Priority Document No	:23177358.1
(32) Priority Date	:05/06/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/064723
Filing Date	:29/05/2024
(87) International Publication No	:WO 2024/251579
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)BASF SE
Address of Applicant :Carl-Bosch-Strasse 38 67056 Ludwigshafen am Rhein Germany
(72)**Name of Inventor :**
1)DEHNHARDT-FEHST, Natalie
2)JOKSIMOVIC, Rastko
3)LOEFFLER, Daniel

(57) Abstract :
A soft magnetic powder coated with a silicon coating, wherein the silicon coating has a formula (I) SixByO2x+1.5y (I) wherein, x= 0.5 – 1.5, y= 1.0 – 1.5, and the soft magnetic powder coated with a silicon coating is obtained subsequent to a heat treatment at a temperature in the range from 350 to 700 °C, and has a mean particle size D50 between 0.5 and 250 µm.

No. of Pages : 20 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025

(21) Application No.202517132318 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A HEATING PANEL

(51) International classification :H05B 3/28
(31) Priority Document No :23178475.2
(32) Priority Date :09/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/065727
Filing Date :07/06/2024
(87) International Publication No :WO 2024/251944
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)BASF SE
Address of Applicant :Carl-Bosch-Strasse 38 67056 Ludwigshafen am Rhein Germany
2)LINDE GMBH
3)SABIC GLOBAL TECHNOLOGIES B.V.
(72)**Name of Inventor :**
1)KOLIOS, Grigorios
2)HAUNERT, Andrea
3)PRITZKOW, Walter E.C.
4)LAIB, Heinrich
5)SENTKO, Matthias Martin

(57) Abstract :
A heating panel (112) comprising at least one layered structure (128) is disclosed. The layered structure (128) comprises at least one heating conductor (118) embedded in a first supporting structure of Oxide Ceramic Matrix Composite (OCMC) (116). The heating panel (112) has a nor- malized shell thickness SnOrm=s/Deq from 0.0001 to 0.01, with s being a thickness of the panel and Deq=4 A/U with A being a surface area of the heating panel and U being a perimeter of the surface area.

No. of Pages : 28 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132319 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CATALYST FOR EPOXIDATION OF PROPYLENE

(51) International classification	:B01J 29/89, B01J 35/37, B01J 35/40, B01J 35/50, B01J 35/61
(31) Priority Document No	:23176534.8
(32) Priority Date	:31/05/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/052769 :05/02/2024
(87) International Publication No	:WO 2024/245593
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BASF SE
Address of Applicant :Carl-Bosch-Strasse 38 67056 Ludwigshafen am Rhein Germany
(72)**Name of Inventor :**
1)DE BAERDEMAEKER, Trees Maria
2)PARVULESCU, Andrei-Nicolae
3)KOSTUR, Milan
4)TELES, Joaquim Henrique
5)MORMUL, Jaroslaw Michael
6)WIEME, Joris
7)POTH, Nikolaus
8)WATERS, Gerrit

(57) Abstract :
The present invention relates to a catalyst molding comprising a zeolitic material having frame-work type MFI, wherein the catalyst molding has a specific average crush strength, and wherein the catalyst molding has a specific aspect ratio. Further, the present invention relates to a reactor comprising a plurality of said catalyst moldings. Yet further, the present invention relates to a process for preparing said catalyst molding, and a catalyst molding obtained or obtainable by said process. Yet further, the present invention relates to a process for the activation of hydrogen peroxide, to a use of said catalyst molding, as a catalyst and/or catalyst component, or of said reactor, in a reaction involving one or more of C-O bond formation, C-C bond formation and C-C bond conversion. Yet further, the present invention relates to a process for preparing an olefin oxide.

No. of Pages : 72 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131285 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : LOW PENETRATION SUNSCREEN COMPOSITIONS

(51) International classification	:A61K 8/27, A61K 8/29, A61K 8/35, A61K 8/37, A61K 8/41
(31) Priority Document No	:63/471362
(32) Priority Date	:06/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/030473 :22/05/2024
(87) International Publication No	:WO 2024/253837
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)KENVUE BRANDS LLC
Address of Applicant :1 Kenvue Way Summit, NJ 07901 U.S.A.
(72)**Name of Inventor :**
1)BARBOSA, Livea Fujita
2)DALY, Susan
3)GEHLEN, Indaiá Lara
4)SEGOVIA-BORRAY, Ricardo
5)SEMPRINI, Maria Carolina
6)SATAKE, Cinthia
7)MENDES DE OLIVEIRA, Camilla Floriano
8)ROMANHOLE, Rodrigo Collina

(57) Abstract :
The present invention provides a sunscreen composition comprising: (a) diethylamino hydroxybenzoyl hexyl benzoate; (b) bis-ethylhexyloxyphenol methoxyphenyl triazine; (c) ethylhexyl triazone; and (d) methylene bis-benzotriazolyl tetramethylbutylphenol; wherein the sunscreen composition is substantially free of UV absorbers having a molecular mass of 380 Daltons or less.

No. of Pages : 40 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131312 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR MANAGING ACCESS CONTROL FOR A PLURALITY OF DIGITAL TWINS INTERACTING IN A COMPUTER SIMULATED ENVIRONMENT OVER A DISTRIBUTED NETWORK

(51) International classification	:G06F 21/33, H04L 9/00, H04L 9/40, H04W 12/084
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/EP2023/065801 :13/06/2023
(87) International Publication No	:WO 2024/255990
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SIEMENS AKTIENGESELLSCHAFT
Address of Applicant :Werner-von-Siemens-Str. 1 80333 München Germany
(72)**Name of Inventor :**
1)RAJ, Arun
2)THIYAGARAJAN, Rajaram

(57) Abstract :
The present invention provides a system (100), apparatus (110) and method (400) for method for managing access control for digital twins (104-1 to 104-N) interacting in computer simulated environment over a distributed network. The method comprises receiving, by processing unit (302) request from a user (608) for accessing digital twins (102-1 to 102-N) corresponding to one or more assets in the computer simulated environment; identifying, entities (104-1 to 104-N) corresponding to digital twins for which access is requested by user based on unique identifier token associated with one digital twins; sending, an approval request to the identified entities of the digital twins; and generating authorization token upon approval of request from the entities associated with the digital twins, wherein authorization token comprises one or more operating parameters for digital twin as identified from associated unique identifier token of digital twin.

No. of Pages : 34 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131314 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ELECTRONIC APPARATUS INCLUDING WATERPROOFING STRUCTURE

(51) International classification	:G06F 1/16, C09J 7/00, C09J 9/00, H05K 5/06
(31) Priority Document No	:10-2023-0084903
(32) Priority Date	:30/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/007682 :05/06/2024
(87) International Publication No	:WO 2025/005522
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SAMSUNG ELECTRONICS CO., LTD.
Address of Applicant :129, Samsung-ro, Yeongtong-gu, Suwon-si, Gyeonggi-do 16677 Republic of Korea
(72)**Name of Inventor :**
1)CHO, Sunggun
2)KIM, Gyeongtae
3)BAIK, Jinwook
4)YOON, Byounguk

(57) Abstract :
According to various embodiments, an electronic apparatus comprises: a first housing including a first support member; a second housing including a second support member; a hinge device connecting the first housing and the second housing so as to be rotatable relative to each other; a wiring member that passes through through-holes formed in each of the first support member and the second support member and electrically connects the first housing to the second housing; a waterproofing cover that seals the through-holes and includes a filling hole; a waterproofing member disposed between the waterproofing cover and the through-holes; and a waterproofing filled member that is filled through the filling hole. The through-holes may each include first inclined surface that is at least partially formed, the wiring member may be attached to the first inclined surfaces through the waterproofing member and the waterproofing cover, and the waterproofing filled member may cover an edge of the wiring member.

No. of Pages : 36 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131326 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FUSION POLYPEPTIDE AJ007 AND USE THEREOF

(51) International classification	:A61P 27/02, C07K 19/00, C07K 1/06, A61K 38/16, A61K 38/39
(31) Priority Document No	:202310763131.4
(32) Priority Date	:26/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/099701 :18/06/2024
(87) International Publication No	:WO 2025/001907
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NANJING ANJI BIOTECHNOLOGY CO., LTD
Address of Applicant :Floor 6, Building A7, Hongfeng Technology Park Economic-Technological Development Area Nanjing, Jiangsu 210000 China
(72)**Name of Inventor :**
1)XU, Hanmei
2)CHEN, Shujian

(57) Abstract :
A fusion polypeptide AJ007 and a use thereof. The fusion polypeptide AJ007 is formed by linking a TAT cell-penetrating peptide to the front end of a polypeptide HM-1 molecule inhibiting neovascularization. The fusion polypeptide AJ007 is prepared into eye drops by means of a specific prescription, and when wet age-related macular degeneration is prevented or treated, the eye drop administration manner can effectively avoid various serious side effects caused by intravitreal injection in clinic and poor patient tolerance, has the advantage of non-invasive treatment, shows an extremely good efficacy in improving abnormal hyperplasia of choroid neovascularization in a laser-induced mouse wAMD model, and has good clinical treatment potential.

No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131372 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD OF PROVIDING A PROCESS GAS FOR A CVD REACTOR AND CORRESPONDING APPARATUS

(51) International classification	:C23C 16/448, C23C 16/455, F17C 13/04
(31) Priority Document No	:10 2023 117 058.9
(32) Priority Date	:28/06/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/066879 :18/06/2024
(87) International Publication No	:WO 2025/002900
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)AIXTRON SE
Address of Applicant :Dornkaulstr. 2 52134 Herzogenrath Germany
(72)**Name of Inventor :**
1)LAUFFER, Peter Sebald

(57) Abstract :
The invention relates to an arrangement for provision of a process gas for a CVD reactor, having a first carrier gas feed with a first mass flow regulator having a small flow range and a second carrier gas feed with a second mass flow regulator having a large flow range, each of which is fed by a carrier gas source, wherein the carrier gas feed opens out in an evaporation device for evaporation of a solid or liquid starting material, from which there originates a process gas feed to the CVD reactor, wherein, disposed downstream of the second mass flow regulator in the second carrier gas feed with the second mass flow regulator, there is a valve arrangement that has an inlet and a first outlet having flow connection to the evaporation device and having a second outlet having flow connection to a bypass conduit that does not open into the evaporation device, wherein, by switching of the valve arrangement, the mass flow of carrier gas regulated by the mass flow regulator electively flows through or past the evaporation device, and to a method of operating such an arrangement.

No. of Pages : 16 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/12/2025
(21) Application No.202517132608 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : TEMPORAL PREDICTION FOR PARTITIONING PARAMETERS

(51) International classification	:H04N 19/119, H04N 19/176, H04N 19/96, H04N 19/159, H04N 19/70
(31) Priority Document No	:23306114.2
(32) Priority Date	:30/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065700 :07/06/2024
(87) International Publication No	:WO 2025/002757
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)INTERDIGITAL CE PATENT HOLDINGS, SAS
Address of Applicant :3 rue du Colonel Moll 75017 Paris France
(72)**Name of Inventor :**
1)CHEN, Ya
2)LE LEANNEC, Fabrice
3)NASER, Karam
4)RADOSAVLJEVIC, Milos

(57) Abstract :
Video coding may be performed using enhanced temporal prediction for partitioning parameters. Coding information (e.g., motion vector difference (MVD) of the current coding unit (CU)) and/or more temporal areas from previously coded frames may be used. For example a device for video decoding and/or encoding may obtain a plurality of collocated pictures of a current picture. The current picture may include a current video block. The device may identify, for the current video block, a plurality of collocated coding blocks in the plurality of collocated pictures. The device may predict a partition parameter associated with the current video block based on partition information associated with the plurality of collocated coding blocks. The device may decode and/or encode the current video block based on the predicted partition parameter.

No. of Pages : 47 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/12/2025
(21) Application No.202517132640 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : INTRA-SUB PARTITIONING COMBINATION WITH SPATIAL GEOMETRIC PARTITIONING MODE

(51) International classification	:H04N 19/119, H04N 19/147, H04N 19/176, H04N 19/593
(31) Priority Document No	:23306089.6
(32) Priority Date	:30/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068386 :28/06/2024
(87) International Publication No	:WO 2025/003487
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)INTERDIGITAL CE PATENT HOLDINGS, SAS
Address of Applicant :3 rue du Colonel Moll 75017 Paris France
(72)**Name of Inventor :**
1)NASER, Karam
2)CHEN, Ya
3)REUZE, Kevin
4)DUMAS, Thierry

(57) Abstract :
A device may determine, for a video block, a split direction associated with spatial geometric partitioning mode (SGPM), obtain a sub-partition for the video block using intra-sub partitioning (ISP), modify a split line associated with the sub-partition based on a template associated with the sub-partition, and decode the subpartition of the video block based on the modified split line. The device may obtain the template associated with the sub-partition based on neighboring samples of the sub-partition. The device may increase or decrease the slope of the split line using a predefined range to modify the split line. The device may obtain an SGPM index and determine, based on SGPM index, the split direction associated with SGPM and intra prediction modes associated with SGPM. The split line associated with the sub-partition may be modified further based on the intra prediction modes.

No. of Pages : 37 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/12/2025
(21) Application No.202517132660 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR CONFIGURING REFERENCE SIGNAL, APPARATUS, AND STORAGE MEDIUM

(51) International classification :H04L 5/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/099234
Filing Date :08/06/2023
(87) International Publication No :WO 2024/250246
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)BEIJING XIAOMI MOBILE SOFTWARE CO., LTD.
Address of Applicant :No.018, Floor 8, Building 6, Yard 33, Middle Xierqi Road Haidian District, Beijing 100085 China
(72)**Name of Inventor :**
1)CHI, Liangang
2)DUAN, Gaoming

(57) Abstract :
The present disclosure provides a method for configuring a reference signal, an apparatus, and a storage medium. The method comprises: sending at least one set of configuration information to a terminal, wherein the configuration information is used for configuring a reference signal in an orthogonal time frequency space (OTFS) system. The method for configuring a reference signal provided in the present disclosure can be used to configure a reference signal in an MIMO-OTFS system, so as to implement transmission and measurement of the reference signal in the MIMO-OTFS system, thereby ensuring successful execution of related measurement (such as measurement of channel quality) in the MIMO-OTFS system.

No. of Pages : 36 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/12/2025
(21) Application No.202517132661 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SYSTEMS AND METHODS TO PROVIDE CONTACTLESS CARDS FOR TRANSACTIONS

(51) International classification	:H04W 12/30, G06Q 20/32, G06Q 20/40
(31) Priority Document No	:63/524601
(32) Priority Date	:30/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036242 :28/06/2024
(87) International Publication No	:WO 2025/007050
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CAPITAL ONE SERVICES, LLC
Address of Applicant :1680 Capital One Drive McLean, Virginia 22102 U.S.A.
(72)**Name of Inventor :**
1)KOSHY, Bob Uni
2)RAHMAN, Narmeen
3)HUANG, Marianne
4)ABDULLAH, Edward Michael

(57) Abstract :
Systems and methods to provide contactless cards for transactions are disclosed. In an exemplary transaction provisioning system, an authentication server receives, from a backend server, a session creation request for provisioning a contactless card and transmits, to the backend server, a session creation response and a session token. The authentication server receives, from the backend server, an authentication process function request that includes encrypted data associated with the contactless card, decrypts the encrypted data to yield a decrypted authentication code, and compares the decrypted authentication code to an expected authentication code. After an unsuccessful comparison, the authentication server transmits, to the backend server, a notification indicating an unsuccessful authentication to the backend server. After a successful comparison, the authentication server transmits, to the backend server a session identifier associated with the session creation request and a funding primary account number.

No. of Pages : 81 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131530 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : STAPLED PEPTIDES AND METHODS THEREOF

(51) International classification	:A61K 38/12, C07K 7/56, A61K 45/06, C07K 14/47, A61P 35/00
(31) Priority Document No	:63/471492
(32) Priority Date	:06/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032319 :03/06/2024
(87) International Publication No	:WO 2024/254017
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)PARABILIS MEDICINES, INC.
Address of Applicant :30 Acorn Park Drive CAMBRIDGE, Massachusetts 02140 U.S.A.
(72)**Name of Inventor :**
1)ORFORD, Keith William
2)YU, Lihua
3)MARTINOT, Theodore Anael
4)HUROV, Jonathan Barry
5)SI, Yaguang
6)HAN, Xinwei

(57) Abstract :
Among other things, the present disclosure provides technologies including I-66 formulations, compositions, methods, etc. for treating various cancers.

No. of Pages : 137 No. of Claims : 83

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025

(21) Application No.202517131532 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : UNINTERRUPTIBLE POWER SUPPLY DEVICE

(51) International classification :H02J 9/06
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/JP2024/020500
Filing Date :05/06/2024
(87) International Publication No :WO 2025/253534
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)TMEIC CORPORATION
Address of Applicant :3-1-1 Kyobashi, Chuo-ku, Tokyo 1040031 Japan
(72)**Name of Inventor :**
1)MURATA, Ryo
2)SANADA, Kazunori

(57) Abstract :
This uninterruptible power supply device comprises a converter (1), a bidirectional chopper (2), an inverter (3), a control device (5), and a reference voltage generation circuit (50). The converter (1) converts AC power supplied from a first AC power supply (6) into DC power and supplies the DC power to DC bus bars (Lp, Ln). The bidirectional chopper (2) is connected between a power storage device (B1) and the DC bus bars (Lp, Ln) and supplies DC power from the power storage device (B1) to the DC bus bars (Lp, Ln) during power failure of the first AC power supply (6). The inverter (3) converts the DC power received from the DC bus bars (Lp, Ln) into AC power and supplies the AC power to a load (8). The control device (5) controls any of the converter (1), the bidirectional chopper (2), and the inverter (3) according to a power supply mode of the uninterruptible power supply device so that the DC voltage of the DC bus bars (Lp, Ln) becomes a reference voltage. The reference voltage generation circuit (50) generates the reference voltage so as to satisfy the DC voltage required by each of the converter (1), the bidirectional chopper (2), and the inverter (3).

No. of Pages : 28 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131533 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : BRAKE CARRIER AND METHOD FOR MANUFACTURING BRAKE CARRIER

(51) International classification	:F16D 65/02, B22C 9/02, B22C 9/08, B22C 9/10, B22C 9/24
(31) Priority Document No	:2023-112165
(32) Priority Date	:07/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/018555 :20/05/2024
(87) International Publication No	:WO 2025/013425
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ASTEMO, LTD.
Address of Applicant :2-1, Otemachi 2-chome, Chiyoda-ku, Tokyo 1000004 Japan
2)NANYO CO., LTD.
(72)**Name of Inventor :**
1)OSADA Takahito
2)KONO Hirotaka
3)NISHINO Yusuke
4)NOGUCHI Shoichi
5)KHOONPET Narong

(57) Abstract :
Provided is a brake carrier that movably supports a caliper which applies a braking force to a vehicle, the brake carrier comprising: a first fixed part fixed to a non-rotating part of the vehicle; a second fixed part fixed to a non-rotating part of the vehicle and separated from the first fixed part with a maximum distance between mutual opposite ends thereof being a predetermined distance; a first arm part extending from the first fixed part; a second arm part extending from the second fixed part, with a maximum distance from the first arm part between mutual opposite ends thereof being smaller than the predetermined distance; a slide pin storage part which extends from the first arm part and in which a slide pin of the caliper is movably stored; a hot water mark provided on a surface of the slide pin storage part along a movement axis direction of the slide pin; a first parting line provided on a surface of the first fixed part along the movement axis direction; and a second parting line provided on a surface along the movement axis direction so as to be in contact with a part of the hot water mark.

No. of Pages : 55 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131534 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ASCAROSIDES AND HERBICIDAL COMBINATIONS AND METHODS FOR USE

(51) International classification	:C07H 15/207, A01N 37/02, A01N 43/02, A01P 13/02
(31) Priority Document No	:63/511172
(32) Priority Date	:29/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036051 :28/06/2024
(87) International Publication No	:WO 2025/006909
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ASCRIBE BIOSCIENCE INC.
Address of Applicant :95 Brown Road, Suite 202 Ithaca, NY 14850 U.S.A.
(72)**Name of Inventor :**
1)WILMOTH, Gabriel
2)HIDALGO, Edison
3)MANOHAR, Murli

(57) Abstract :
Combinations of agents for preventing, treating, or controlling unwanted plants and methods of their use are provided. The combinations comprise at least one ascaroside (or a derivative or analog of an ascaroside) with at least one herbicide. The ascaroside can be combined with at least one herbicide to lessen the phytotoxic effects of the herbicide on the treated crop while simultaneously killing unwanted plants in the applied area. The ascarosides and herbicides may be provided in the same composition or may be applied together (i.e., substantially simultaneously) or sequentially.

No. of Pages : 64 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131535 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SURGE PRESSURE ABSORBING DEVICE, HYDRAULIC DEVICE FOR SURGE PRESSURE ABSORBING DEVICE, MOLDING MACHINE, AND HYDRAULIC CYLINDER

(51) International classification :B22D 17/32, B29C 45/57
(31) Priority Document No :2023-092943
(32) Priority Date :06/06/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/020451
Filing Date :05/06/2024
(87) International Publication No :WO 2024/253114
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHIBAURA MACHINE CO., LTD.
Address of Applicant :2-2, Uchisaiwai-cho 2-chome, Chiyoda-ku, Tokyo 1000011 Japan
2)RYOBI LIMITED
(72)**Name of Inventor :**
1)TSUJI, Makoto
2)TOYOSHIMA, Toshiaki
3)NAKANO, Toshiaki
4)MATSUZAWA, Shugo
5)IZAWA, Ryusuke

(57) Abstract :
A surge pressure absorbing device 2 includes a check valve 51 connected to a hydraulic cylinder 43. In the cylinder 43, a rod 49 is fixed to an advancing/retreating member 41 capable of advancing into a mold 101 and retreating to the opposite side. A piston 47 is fixed to the rod 49. A cylinder member 45 accommodates the piston 47. The inside of the cylinder member 45 is partitioned by the piston 47 into a rod side chamber 45r in which the rod 49 is positioned and a head side chamber 45h on the opposite side. The check valve 51 permits flow from the head side chamber 45h to the rod side chamber 45r and inhibits flow in the opposite direction during a process in which the advancing/retreating member 41 retreats due to the pressure of molten metal 109 in the mold 101 and the piston 47 moves from the rod side chamber 45r side toward the head side chamber 45h side.

No. of Pages : 88 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130888 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHODS OF CONTROLLING HYDROFORMYLATION PROCESSES

(51) International classification	:C07C 45/50, C07C 47/02
(31) Priority Document No	:63/510161
(32) Priority Date	:26/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/022627 :02/04/2024
(87) International Publication No	:WO 2025/006020
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)DOW TECHNOLOGY INVESTMENTS LLC
Address of Applicant :2211 H.H. Dow Way Midland, Michigan 48674 U.S.A.
(72)**Name of Inventor :**
1)FELSTED II, William N.
2)BRAMMER, Michael A.

(57) Abstract :
A method of optimizing the production rate of a hydroformylation process for producing a mixture of normal (N) and iso (I) aldehydes is described. The process involves contacting an olefin with carbon monoxide, hydrogen and a catalyst comprising (A) a transition metal, (B) a monophosphine, and (C) a tetraphosphine having a particular structure.The hydroformylation production rate is increased incrementally by taking at least three of the following actions in order. 1.) Establishing the optimized H2/CO partial pressure ratio limited to greater than 0.4:1 to less than 2.5:1. 2.) Increasing the partial pressure of syngas at the optimized ratio established in Step 1 limited to a CO partial pressure of 30 psi in at least one reaction zone. 3.) Increasing the partial pressure of olefin in at least one reaction zone limited up to 2% of the olefin feed in the first reaction zone is lost via the purge vent stream of the last reaction zone or the alkane purge stream of an optional olefin recovery process. 4.) Lowering the concentration of monophosphine within the reaction fluid to a lower limit of about 1.5 wt. %. 5.) Increasing the temperature within at least one reaction zone to a limit of about 98 °C. and 6.) Increasing the concentration of transition metal within the reaction fluid up but not to exceed 1200 ppmw in the reaction zone.

No. of Pages : 35 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025

(21) Application No.202517130889 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DEVICE AND METHOD FOR PROVIDING ACCESS TO A NETWORK

(51) International classification	:H04L 12/14, H04M 15/00, H04W 4/24, H04W 88/04, H04W 4/80
(31) Priority Document No	:23306018.5
(32) Priority Date	:26/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068005 :26/06/2024
(87) International Publication No	:WO 2025/003260
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)DOTDOT
Address of Applicant :9 avenue Paul Verlaine 38100 Grenoble France
(72)**Name of Inventor :**
1)BUREAU, Christophe

(57) Abstract :
Methods and devices for data transfer over a communication network are disclosed. The methods are implemented in a system comprising: - a first device (102) comprising an interface (203, 204) configured to provide a wireless connection to a second communication device; and a wireless access point for providing a wireless network; the second device (101) comprising a communication interface configured to provide a shared connection to a communication network to the first device, wherein the shared connection is adapted to enable data transfer over the communication network; - a third communication device (103) comprising a communication interface to connect to the wireless network of the access point of the first device. The methods allow the third device to access the shared connection through the first device. The first device is connected to the shared connection. The third device does thus not need to obtain the credentials for directly connecting to the shared connection. The methods allow a person owning a data plan to give or sell data allowances in an anonymous manner.

No. of Pages : 33 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :23/12/2025

(21) Application No.202517130893 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : A METHOD AND SYSTEM FOR OBTAINING A PURIFIED TEXTILE MATERIAL FROM A MIXED TEXTILE STREAM, SUCH AS A STREAM OF SINGULATED GARMENT

(51) International classification	:B29B 17/02, B29B 17/04, B29L 31/00, G01N 21/31, G01N 21/359
(31) Priority Document No	:23180979.9
(32) Priority Date	:22/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066658 :14/06/2024
(87) International Publication No	:WO 2024/260883
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)TOMRA SORTING GMBH
Address of Applicant :Otto-Hahn-Strasse 2-6 56218 Mülheim-Kärlich Germany
(72)**Name of Inventor :**
1)PRIESTERS, Hans Jürgen
2)SZÉKELY, István László

(57) Abstract :
The present disclosure relates to a method (100) for obtaining a purified textile material (10) from a mixed textile stream (MS). The method comprises discriminating (110a) a first type of textile material using a near infrared spectroscopy system. Diverting (110b) said first type of textile material into a first textile material fraction (2). Discriminating (111a) said first type of textile material in the first textile material fraction. Diverting (111b) said first type of textile material into a cleaned first textile material fraction (3). Reducing (120) a material item size of material in the cleaned first textile material fraction. Subsequent to reducing (120) the material item size, discriminating (130a) material different from the first type of textile material. Diverting (130b) said material thereby obtaining the purified textile material. The present disclosure further relates to a system (1) for obtaining a purified textile material from a mixed textile stream.

No. of Pages : 29 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132115 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COMPRESSED AIR/ELECTRICITY DRIVE TRAIN, TRANSFORMATION KIT AND VEHICLE FITTED WITH SUCH A DRIVE TRAIN

(51) International classification	:B60L 50/15, B60K 3/02, B60K 6/12, B60K 6/46, B60L 50/40
(31) Priority Document No	:FR2306372
(32) Priority Date	:20/06/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/EP2024/067228 :20/06/2024
(87) International Publication No	:WO 2024/261123
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)VILLENEUVE, Pierre
Address of Applicant :3901 Rue Saint-Denis Montréal, QC H2W 2M4 Québec Canada
(72)**Name of Inventor :**
1)VILLENEUVE, Pierre

(57) Abstract :
The invention relates to a powerful air/electricity hybrid drive train with a high efficiency and range compatible with the standard use of a vehicle, regardless of the driving phase (starting the engine or uphill driving, stabilised driving, and braking or downhill driving). According to the invention, the drive train (100) comprises a compressed air tank (110) connected to a compressed-air piston engine (120) engaged with an electric generator (130) connected to an electrical storage relay (160) having a capacity of between 0.2 and 2.2 watt-hours per kilo of vehicle to be fitted therewith (Wh/kg of vehicle), the electrical storage relay being connected to the electric motor (140) engaged with the drive member (151, 152).

No. of Pages : 27 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132118 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : NUCLEIC ACID PREPARATION

(51) International classification	:C12N 15/10, C12Q 1/6806
(31) Priority Document No	:2310075.3
(32) Priority Date	:30/06/2023
(33) Name of priority country	:U.K.
(86) International Application No	:PCT/EP2024/068402
Filing Date	:28/06/2024
(87) International Publication No	:WO 2025/003501
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)LIFE TECHNOLOGIES AS
Address of Applicant :Box 114 0309 Smestad Norway
(72)**Name of Inventor :**
1)KIM LINDSTRÖM, Hannah
2)HENJES, Frauke Margarete
3)PETROVIC, Voin

(57) Abstract :
Provided herein is an aqueous nucleic acid purification buffer comprising a polar aprotic solvent. Also provided is use of such a purification buffer to precipitate a nucleic acid from solution to a solid support, thereby providing a nucleic acid bound solid support. A method of processing a nucleic acid is also provided, comprising exposing a sample comprising the nucleic acid to an aqueous medium comprising a polar aprotic solvent in the presence of a solid support; and precipitating the nucleic acid to the solid support, thereby providing a nucleic acid bound solid support. Further provided are kits and compositions comprising such an aqueous nucleic acid purification buffer, as well as related nucleic acid analysis apparatus, and use of said kits.

No. of Pages : 45 No. of Claims : 34

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132120 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DERIVATION OF CODING PARAMETERS

(51) International classification	:H04N 19/109, H04N 19/146, H04N 19/176
(31) Priority Document No	:23306100.1
(32) Priority Date	:30/06/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/066553
Filing Date	:14/06/2024
(87) International Publication No	:WO 2025/002849
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)INTERDIGITAL CE PATENT HOLDINGS, SAS
Address of Applicant :3 rue du Colonel Moll 75017 Paris France
(72)**Name of Inventor :**
1)ROBERT, Antoine
2)LE LEANNEC, Fabrice
3)NASER, Karam
4)REUZE, Kevin

(57) Abstract :
Disclosed herein are systems, methods, and instrumentalities associated with video coding (e.g., encoding or decoding). A video coding device such as a video encoding device or a video decoding device may determine a first matching cost (e.g., template matching or bilateral matching) associated with a coding unit (CU) based on a default value of a coding parameter or without the coding parameter, and further determine a second matching cost associated with the CU based on a candidate value of the coding parameter. The video coding device may derive a value of the coding parameter based at least on the first matching cost and the second matching cost, and code (e.g., encode or decode) the CU based on the derived value of the coding parameter.

No. of Pages : 32 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025

(21) Application No.202517132137 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : LIQUID CONDITIONING COMPOSITIONS COMPRISING CHITOSAN

(51) International classification	:C11D 1/62, C11D 3/00, C11D 3/22, C11D 3/50
(31) Priority Document No	:63/510937
(32) Priority Date	:29/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032679 :06/06/2024
(87) International Publication No	:WO 2025/006147
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)THE PROCTER & GAMBLE COMPANY
Address of Applicant :One Procter & Gamble Plaza Cincinnati, Ohio 45202 U.S.A.
(72)**Name of Inventor :**
1)KEIJZER, Olav, Pieter Dora Tony
2)ORLANDINI, Laura
3)SAVEYN, Pieter, Jan Maria
4)LEBRON, Ariel
5)SUN, Yiping
6)GUIDA, Vincenzo
7)SMETS, Johan
8)ELBOUSAKSAKI, Rachide

(57) Abstract :
A liquid conditioning composition that includes from 2% to 8%, by weight of the composition, of an alkyl ester quaternary ammonium softening active, from 0.0001% to about 0.025%, by weight of the composition, of chitosan, and from 0.01 to about 5%, by weight of the composition, of free perfume oil, wherein the composition has a viscosity of about 80 to about 300 cPs. Method of treating a surface comprising the step of contacting the surface, preferably a fabric, more preferably a fabric comprising cotton fibers, with the liquid conditioning composition, optionally in the presence of water. Use of the liquid conditioning composition to soften a fabric.

No. of Pages : 36 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132138 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COMPOUNDS FOR TREATING FIBROTIC DISEASES

(51) International classification	:C07D 211/06, C07D 401/04, C07D 409/04, C07D 413/04, A61P 11/00
(31) Priority Document No	:63/470603
(32) Priority Date	:02/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032008 :31/05/2024
(87) International Publication No	:WO 2024/249867
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)META-IMMUNE INC.
Address of Applicant :#708 FMTC Bldg. 82 Begot 2-ro, Siheung-si Gyeonggi-do 15011 Republic of Korea
(72)**Name of Inventor :**
1)JEONG, Nakcheol
2)LEE, Misun
3)KIM, Jung-hee
4)PRASIT, Petpiboon

(57) Abstract :
This disclosure provides compounds and pharmaceutically acceptable salts thereof, that inhibit lysophosphatidic acid receptor 1 (LPA1). These compounds are useful, e.g., for treating a disease associated with LPA1 activity. This disclosure also provides compositions containing the same as well as methods of using and making the same.

No. of Pages : 132 No. of Claims : 44

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025

(21) Application No.202517132320 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : STABILIZED CLEANING COMPOSITIONS COMPRISING EDDS AND ENZYMES AND THEIR USE

(51) International classification	:C11D 1/22, C11D 1/29, C11D 3/04, C11D 3/33, C11D 3/386
(31) Priority Document No	:23178977.7
(32) Priority Date	:13/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/064794 :29/05/2024
(87) International Publication No	:WO 2024/256175
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BASF SE
Address of Applicant :Carl-Bosch-Strasse 38 67056 Ludwigshafen am Rhein Germany
(72)**Name of Inventor :**
1)CAPRACOTTA, Michael
2)MILLER, Peter A.
3)REINOSO GARCIA, Marta
4)ESPER, Claudia

(57) Abstract :
This invention deals with liquid cleaning composition comprising (i) ethylenediamine-N,N'- disuccinic acid (EDDS), (ii) at least one enzyme selected from the group consisting of amylase and protease, (iii) at least one anionic surfactant, (iv) calcium (Ca2+) and (v) water to enhance the long- term stability of the enzyme(s), their manufacture and uses, for example in laundry or dishwashing.

No. of Pages : 43 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132321 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PROCESS FOR HYDROLYTICALLY DEPOLYMERIZING A POLYAMIDE

(51) International classification	:C07D 201/12, C08G 69/16, C08J 11/14, C08G 69/14, C08L 77/02
(31) Priority Document No	:23177610.5
(32) Priority Date	:06/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065382 :05/06/2024
(87) International Publication No	:WO 2024/251759
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BASF SE
Address of Applicant :Carl-Bosch-Strasse 38 67056 Ludwigshafen am Rhein Germany
(72)**Name of Inventor :**
1)BLEI, Stefan
2)EL-TOUFAILI, Faissal-Ali
3)RAVIKUMAR, Vikram Raghavendhar
4)GAUER, Jochen

(57) Abstract :
A process for hydrolytically depolymerizing polyamide 6 prepared from e-caprolactam, the process comprising (i) providing a chemical feedstock F comprising the polyamide 6 and further comprising at least one further organic polymeric compound; (ii) providing a liquid aqueous stream Sw; (iii) admixing the feedstock F with the stream Sw and subjecting the obtained mixture to polyamide 6 depolymerization conditions in a reaction unit UR, obtaining an aqueous stream SE comprising e-caprolactam and one or more decomposition products of one or more of the at least one further organic polymeric compound; (iv) generating an aqueous stream SR comprising at least part of the water and at least part of at least one of the one or more decomposition products comprised in the stream S, said stream SR; (v) feeding at least part of the aqueous stream SR back to the chemical reaction unit UR.

No. of Pages : 24 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132322 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : LYSINE BASED POLYMER COMPRISING COMPOSITION FOR USE IN CHEMICAL PRETREATMENT OF METALLIC SUBSTRATES

(51) International classification :C23C 22/34
(31) Priority Document No :23178823.3
(32) Priority Date :13/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/066201
Filing Date :12/06/2024
(87) International Publication No :WO 2024/256447
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)CHEMETALL GMBH
Address of Applicant :Trakehner Str. 3 60487 Frankfurt Germany
(72)**Name of Inventor :**
1)DONG, Xu
2)KOLBERG, Thomas
3)KRAUSSE, Nico

(57) Abstract :
The present invention relates to a method of chemical pretreatment comprising at least step 1), i.e., contacting at least one metallic surface of at least one substrate at least in portion with an aqueous acidic composition AC being suitable to form a coating film at least in portion onto said surface, wherein AC comprises, besides water, at least constituents a1) and a2), i.e., at least one of zirconium, titanium and hafnium cations as constituent(s) a1), and at least one lysine homopolymer and/or copolymer, which bears amide bonds, as constituent(s) a2), to a chemically pretreated substrate obtainable by this method, to the aqueous composition AC as such, to a concentrate usable for its preparation, to a use of composition AC for providing or improving corrosion protection and/or adhesion, to a method of coating an aforementioned chemically pretreated substrate, and to a coated substrate obtainable by said method.

No. of Pages : 38 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132324 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FLAME RETARDANT POLYMERIC COMPOSITIONS

(51) International classification	:C08K 3/32, C08K 5/3492, C08K 5/52, H01B 3/44, H01B 7/295
(31) Priority Document No	:63/523931
(32) Priority Date	:29/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035502 :26/06/2024
(87) International Publication No	:WO 2025/006519
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)DOW GLOBAL TECHNOLOGIES LLC
Address of Applicant :2211 H.H. Dow Way Midland, Michigan 48674 U.S.A.
(72)**Name of Inventor :**
1)CHAUDHARY, Bharat, I.
2)LIM, Chongsoo
3)COGEN, Jeffrey, M.
4)TAPPER, Richard, I.

(57) Abstract :
A polymeric composition includes 15 wt% to 95 wt% of a non-polar ethylene-based polymer based on the total weight of the polymeric composition; 0 wt% to 35 wt% of a polar ethylene-based polymer based on the total weight of the polymeric composition; and 5 wt% to 50 wt% of an intumescent flame-retardant mixture based on the total weight of the polymeric composition. The intumescent flame-retardant mixture includes piperazine pyrophosphate and from 15 wt% to 55 wt% of a phosphoric acid compound based on the total weight of the intumescent flame-retardant mixture.

No. of Pages : 24 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132325 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR SORTING SEEDS

(51) International classification :G01N 21/3563
(31) Priority Document No :2023-089036
(32) Priority Date :30/05/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/019621
Filing Date :29/05/2024
(87) International Publication No :WO 2024/248014
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)KYUSHU UNIVERSITY, NATIONAL UNIVERSITY CORPORATION
Address of Applicant :744, Motooka, Nishi-ku, Fukuoka-shi, Fukuoka 8190395 Japan
(72)**Name of Inventor :**
1)MATSUDA, Osamu

(57) Abstract :
The present invention provides a method for sorting plant seeds having a desired trait, the method including the following first to seventh steps: (First step) A step for extracting some seeds from a seed group. (Second step) A step for constructing a data set with respect to the extracted seeds, the step for constructing a data set including the following (a) to (c): (a) beaming light onto the extracted seeds and acquiring spectral data and/or spectral data derived therefrom; (b) subjecting the seeds for which spectral data has been acquired to quality inspection with respect to the desired trait, and determining the advance quality rate of the extracted seeds, the advance quality rate being defined by the following formula: [Advance quality rate (%)] = [number of seeds having desired trait from among seeds subjected to quality evaluation] / [number of seeds subjected to quality evaluation] × 100; (c) associating the spectral data for each seed and the result of the quality inspection. (Third step) A step for applying multivariate discriminant analysis to the data set constructed in the second step and thereby deriving candidates for a good/poor discrimination model for calculating a discrimination score for the desired trait in each seed. (Fourth step) A step for selecting a discrimination model from the candidates for a good/poor discrimination model derived in the third step, the step including selecting as a good/poor discrimination model a candidate that satisfies the criterion that the conformity rate exceeds the advance quality rate under a standard sorting condition, where the recovery rate and the conformity rate are defined by the following formulae, and a sorting condition that the advance quality rate and the recovery rate have the same value is defined as the "standard sorting condition": [Recovery rate (%)] = [Number of seeds selected on the basis of discrimination score from among seeds subjected to quality evaluation] / [number of seeds subjected to quality evaluation] × 100 [Conformity rate (%)] = [Number of seeds with desired trait from among seeds subjected to quality evaluation and selected on the basis of discrimination score] / [number of seeds selected on the basis of discrimination score from among seeds subjected to quality evaluation] × 100 (Fifth step) A step for beaming light onto the remaining seeds not extracted from the seed group in the first step and/or other seeds obtained under essentially the same conditions as those for said seeds and acquiring spectral data, and applying the discrimination model selected in the fourth step to the spectral data to determine the discrimination score for each seed. (Sixth step) A step for determining a threshold for the discrimination score on the basis of the discrimination scores determined in the fifth step. (Seventh step) A step for comparing the discrimination scores of the respective seeds determined in the fifth step with the threshold for the discrimination score determined in the sixth step, and thereby recovering seeds predicted to have the desired trait.

No. of Pages : 49 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131398 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : BAIT COMPOSITIONS

(51) International classification	:A01N 25/00, A01N 43/56, A01P 7/04
(31) Priority Document No	:63/523509
(32) Priority Date	:27/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035604 :26/06/2024
(87) International Publication No	:WO 2025/006595
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)FMC CORPORATION
Address of Applicant :2929 Walnut Street Philadelphia, Pennsylvania 19104 U.S.A.
2)FMC IP TECHNOLOGY GMBH
(72)**Name of Inventor :**
1)WANG, Guozhi
2)ANNAN, Isaac Billy
3)GRAVOUIL, Magali
4)GUTSCHE, Oliver Walter
5)KENNEDY, Robert
6)TEIXEIRA, Luis

(57) Abstract :
Described herein are bait compositions. Also described herein are methods of making bait compositions. Also described herein are methods for controlling pests with the bait compositions.

No. of Pages : 65 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131403 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FLOW RATE CONTROL SYSTEM AND FLOW RATE CONTROL METHOD

(51) International classification	:G05D 7/06, G01F 1/00, G01F 1/34, G01F 15/04
(31) Priority Document No	:2023-100700
(32) Priority Date	:20/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/022215 :19/06/2024
(87) International Publication No	:WO 2024/262534
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NIPPON LIGHT METAL COMPANY, LTD.
Address of Applicant :1-1-13, Shimbashi, Minato-ku, Tokyo 1058681 Japan
(72)**Name of Inventor :**
1)YAMADA, Kazuma
2)TAKASHIMA, Yuji
3)YAMAMOTO, Hiroyuki

(57) Abstract :
This flow rate control system 1 comprises: a gas pipe 10 through which gas flows; a blower 11 which is disposed in the gas pipe 10 and adjusts the flow rate of the gas; a pressure sensor 13 which detects an actual static pressure, that is, the actual static pressure of the gas flowing through the gas pipe 10; a temperature sensor 12 which detects an actual temperature, that is, the actual temperature of the gas flowing through the gas pipe 10; and a control device 20 which controls the blower 11. The control device 20: stores in advance a reference speed, a reference static pressure, a reference temperature, and a reference density predetermined for the gas; calculates the actual flow rate, that is, the actual flow rate of the gas flowing through the gas pipe 10, by using the actual static pressure, the actual temperature, the reference density, the reference speed, the reference static pressure, and the reference temperature; and determines an operation amount of the blower 11 so that the actual flow rate is equal to a target flow rate.

No. of Pages : 65 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131421 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CHEMICALLY STRENGTHENED GLASS-BASED ARTICLES

(51) International classification	:C03C 3/083, C03C 3/091, C03C 3/097, C03C 10/00, C03C 21/00
(31) Priority Document No	:63/522024
(32) Priority Date	:20/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034574 :19/06/2024
(87) International Publication No	:WO 2024/263617
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CORNING INCORPORATED
Address of Applicant :1 Riverfront Plaza Corning, New York 14831 U.S.A.
(72)**Name of Inventor :**
1)DECKER, Jeffrey Alan
2)GUO, Zhenhua
3)ORAM, Pascale
4)ROUSSEV, Rostislav Vatchev

(57) Abstract :
A lithium aluminosilicate glass-based article includes greater than or equal to 55.0 mol% and less than or equal to 75.0 mol% SiO2, greater than or equal to 1.0 mol% and less than or equal to 18.0 mol% AI2O3, and greater than or equal to 9.0 mol% and less than or equal to 25.0 mol% Li2O. The glass-based article has a thickness less than 0.74 mm, a fracture toughness of the mid- plane composition of the glass-base article is greater than or equal to 0.75 MPavm, and a depth of compression that is greater than or equal to 0.14t, where t is the thickness of the glass-based article. The glass-based article is designed to have a single guided mode in the prism coupling spectrum at a wavelength between 360 nm and 405 nm for at least one of the transverse-magnetic or transverse-electric polarization.

No. of Pages : 41 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131435 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PROCESSOR WITH VIRTUALIZABLE SIGNAL MONITORS

(51) International classification :G06F 9/455, G06F 9/54
(31) Priority Document No :18/216310
(32) Priority Date :29/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/025141
Filing Date :18/04/2024
(87) International Publication No :WO 2025/006040
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)ADVANCED MICRO DEVICES, INC.
Address of Applicant :2485 Augustine Drive Santa clara, California 95054 U.S.A.
(72)**Name of Inventor :**
1)WYSE, Mark Unruh
2)GUTIERREZ, Anthony Thomas
3)ZEKANY, Stephen Alexander
4)BLINZER, Paul

(57) Abstract :
A processing unit (e.g., a CPU) [102] executes multiple processes, such as multiple virtual machines [103, 104], wherein each process employs virtual signals [106, 108] and virtual signal monitors [107, 109] to support signaling between the process and one or more accelerators. A hardware signal manager (HSM) [110] assigns each virtual signal to a physical signal [115, 118] of the system and assigns each virtual signal monitor to a physical signal monitor [114, 117]. Based on a process' interactions (e.g., signal operations) with a virtual signal monitor, the HSM executes corresponding interactions at the assigned physical signal monitor. The HSM thus virtualizes the physical signal monitors for the executing processes.

No. of Pages : 16 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131445 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FIREPROOF ELECTRICAL JUNCTION BOX (EMBODIMENTS)

(51) International classification	:A62C 3/16, A62C 35/00, A62D 1/00
(31) Priority Document No	:2023115992
(32) Priority Date	:19/06/2023
(33) Name of priority country	:Russia
(86) International Application No Filing Date	:PCT/RU2024/000173 :30/05/2024
(87) International Publication No	:WO 2024/263051
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)GABLIYA, Yuriy Aleksandrovich
Address of Applicant :Skatertny per., d. 21, kv. 4 g. Moscow, 121069 Russia
(72)**Name of Inventor :**
1)KAPLUN, Evgenii Sergeevich
2)MOST, Rami

(57) Abstract :
The invention relates to electrical equipment, and more particularly to electrical junction boxes having in the structure thereof a fire extinguishant for preventing combustion. The technical problem addressed by the claimed solutions is that of broadening the functional capabilities of electrical junction boxes. The technical result of the claimed invention consists in making it possible to completely suppress combustion inside an electrical junction box without the use of external fire-extinguishing means. This technical result is achieved in a fireproof electrical junction box comprising a polymer housing with inner projections that form a cavity for holding a fire extinguishant designed to be capable of exiting into the space of the housing to be protected, said fire extinguishant consisting of an aerosol-forming composition (AFC) or a mixture of an AFC and a microencapsulated agent. The technical result is also achieved in a fireproof electrical junction box comprising a polymer housing with a thermal cord disposed therein that is filled with a fire extinguishant designed to be capable of exiting into the space of the housing to be protected, said fire extinguishant consisting of an aerosol-forming composition (AFC) or a mixture of an AFC and a microencapsulated agent.

No. of Pages : 10 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130894 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR SELECTIVE ENGAGEMENT WITH READERS IN MULTI-READER ENVIRONMENT

(51) International classification	:G07C 9/00, G07C 9/20
(31) Priority Document No	:202311038691
(32) Priority Date	:06/06/2023
(33) Name of priority country	:India
(86) International Application No	:PCT/US2024/026138
Filing Date	:25/04/2024
(87) International Publication No	:WO 2024/253770
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)ASSA ABLOY AB
Address of Applicant :P.O. Box 70340 107 23 Stockholm Sweden
(72)**Name of Inventor :**
1)ZUPCIC, Almir
2)BELIN, Ronny
3)MANOHARAN, Sivarajan
4)KRISHNAN, Gopinath
5)GANESAN, Jeyamuruga
6)BELT, Steve

(57) Abstract :
Systems and techniques may be used for selective engagement with a secure reader, for example in a multi-reader environment. An example technique may include detecting one or more secure access readers of a secure access system that are proximate to a mobile device, and identifying a list of predetermined secure access readers. The detected one or more secure access readers proximate to the mobile device may be compared to the list of predetermined secure access readers to identify a listed proximate secure access reader. The example technique may include, in response to identifying the listed proximate secure access reader, engaging, via the mobile device, with the listed proximate secure access reader.

No. of Pages : 25 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130897 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ACCESS POINT, TERMINAL, AND COMMUNICATION METHOD

(51) International classification	:H04W 72/0446, H04W 48/10, H04W 72/56, H04W 84/12
(31) Priority Document No	:2023-110803
(32) Priority Date	:05/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/022299 :19/06/2024
(87) International Publication No	:WO 2025/009396
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)PANASONIC INTELLECTUAL PROPERTY CORPORATION OF AMERICA
Address of Applicant :2050 W 190th Street Suite 450, Torrance, California 90504 U.S.A.
(72)**Name of Inventor :**
1)MINOTANI, Jun
2)Takashi iwai
3)Tomofumi TAKATA
4)Yoshio URABE
5)Hiroyuki MOTOZUKA

(57) Abstract :
This access point comprises: a control circuit for determining first information related to setting of a priority transmission period of a first network to which the access point belongs; and a transmission circuit for transmitting the first information to a device in a second network to which the access point does not belong.

No. of Pages : 55 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130899 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COMPOSTABLE ADHESIVE COMPOSITION AND LAMINATE

(51) International classification	:C08G 18/73, B32B 27/40, C09J 175/06, C08G 18/10, C08G 18/42
(31) Priority Document No	:63/523422
(32) Priority Date	:27/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/023823 :10/04/2024
(87) International Publication No	:WO 2025/006027
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)DOW GLOBAL TECHNOLOGIES LLC
Address of Applicant :2211 H.H. Dow Way Midland, MI 48674 U.S.A.
2)ROHM AND HAAS COMPANY
(72)**Name of Inventor :**
1)GUO, Yinzhong
2)WU, Jie
3)LI PI SHAN, Colin
4)LI, Wenwen
5)MIYAKE, Kevin, K.
6)XIONG, Jie
7)STULTZ, Conner
8)CHAI, Yunzhou
9)THELUSMOND, Jean-Rene

(57) Abstract :
The present disclosure provides a composition. In an embodiment, an adhesive composition is provided. The adhesive composition includes a reaction product composed of (A) a polyester polyol component comprising (i) a dicaboxylic acid, (ii) a CB-CS diol, (iii) a glycol; and (B) an aliphatic isocyanate. The present disclosure also provides a laminate with a first substrate and a second substrate and the present adhesive composition located between the first substrate and the second substrate.

No. of Pages : 26 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130916 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : LIPID NANOPARTICLE FORMULATIONS AND COMPOSITIONS

(51) International classification	:A61K 9/00, A61K 9/127, A61K 31/7105, A61K 47/18, A61K 47/69
(31) Priority Document No	:63/505424
(32) Priority Date	:31/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032141 :31/05/2024
(87) International Publication No	:WO 2024/249954
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CAPSTAN THERAPEUTICS, INC.
Address of Applicant :1 N. Waukegan Road, North Chicago, IL 60064 U.S.A.
(72)**Name of Inventor :**
1)KARMALI, Priya Prakash
2)TANIS, Steven
3)BAO, Yanjie

(57) Abstract :
Disclosed are compositions of lipid nanoparticles (LNP) comprising an ionizable cationic lipid, a phospholipid, a sterol, and a PEG-lipid (non-functionalized and optionally functionalized). The functionalized PEG-lipid can be conjugated with a binding moiety to create a targeted LNP (tLNP). The disclosed tLNP preferentially deliver a nucleic acid molecule or other negatively charged payload to cells expressing a cell surface antigen recognized by the binding moiety of the tLNP, and are better tolerated, as compared to LNPs and tLNPs comprising ionizable cationic lipids found in marketed pharmaceuticals comprising LNPs.

No. of Pages : 162 No. of Claims : 54

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130917 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COMPOSITIONS AND METHODS FOR EXPRESSION OF IL-1RA AND IL-18BP

(51) International classification	:C12N 15/62, C12N 15/86, A61K 48/00, C07K 14/005
(31) Priority Document No	:63/504564
(32) Priority Date	:26/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/030802 :23/05/2024
(87) International Publication No	:WO 2024/249263
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)REPLICATE BIOSCIENCE, INC.
Address of Applicant :11558 Sorrento Valley Road, Suite 6 San Diego, California 92121 U.S.A.
(72)**Name of Inventor :**
1)MIYAKE-STONER, Shigeki Joseph
2)ALIAHMAD, Parinaz
3)GOODMAN, Thomas
4)WANG, Nathaniel Stephen,

(57) Abstract :
The present disclosure relates to modified viral genomes or self-replicating RNAs (srRNAs) and pharmaceutical compositions containing the same, as well as the use of such nucleic acid molecules and compositions for production of desired products in cell cultures or in a living body. Also provided are methods for modulating a pharmacodynamic effect in a subject in need thereof, as well as methods for preventing and/or treating various health conditions and diseases.

No. of Pages : 82 No. of Claims : 59

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130936 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MEDIUM VOLTAGE DIRECT CURRENT SOLAR PLANT ARCHITECTURE

(51) International classification	:H02J 1/10, H02J 3/38, H02J 7/35
(31) Priority Document No	:63/510520
(32) Priority Date	:27/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/035605
Filing Date	:26/06/2024
(87) International Publication No	:WO 2025/006596
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)GE GRID SOLUTIONS LLC
Address of Applicant :4200 Wildwood Parkway Atlanta, Georgia 30339 U.S.A.
(72)**Name of Inventor :**
1)HAWES, Nathaniel Benedict
2)SCHELENZ, Owen
3)PANT, Siddharth

(57) Abstract :
A solar power generation system is provided. The solar power generation system includes a plurality of photovoltaic (PV) arrays configured to generate low voltage direct current (LVDC) power, a plurality of DC to DC converters, each of the plurality of DC to DC converters configured to convert the LVDC power to medium voltage DC (MVDC) power, a plurality of branch MVDC busses, a main MVDC bus configured to receive MVDC power from each of the plurality of branch MVDC busses, at least one inverter configured to receive MVDC power from the main MVDC bus and convert the MVDC power to medium voltage alternating current (MVAC) power, and a distribution transformer configured to receive MVAC power from the at least one inverter and convert the MVAC power to high voltage AC power.

No. of Pages : 10 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131543 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : TREATMENT SOLUTION, METHOD FOR TREATING OBJECT, AND METHOD FOR PRODUCING SEMICONDUCTOR DEVICE

(51) International classification :H01L 21/304
(31) Priority Document No :2023-106088
(32) Priority Date :28/06/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/023037
Filing Date :25/06/2024
(87) International Publication No :WO 2025/005092
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)FUJIFILM CORPORATION
Address of Applicant :26-30, Nishiazabu 2-chome, Minato-ku, Tokyo 1068620 Japan
(72)**Name of Inventor :**
1)MIZUTANI Atsushi
2)SHIGENOI Yuta
3)MIURA Daiyo

(57) Abstract :
The present invention provides a treatment solution that, when the treatment solution is applied to an object having a copper surface which has been subjected to chemical-mechanical polishing treatment, causes little corrosion of copper and is excellent in ability to remove an organic residue on the copper surface. The present invention also provides a method for treating an object using the treatment solution, and a method for producing a semiconductor device using the treatment solution. A treatment solution according to the present invention comprises an anionic polymer, a phosphonic acid compound, and hydroxyl-group-containing carboxylic acid, wherein the mass ratio of the phosphonic acid compound content to the anionic polymer content is 0.1-1000, and the pH is 0.1-7.0. The treatment solution is used in a semiconductor production process.

No. of Pages : 43 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131551 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CURRENT COLLECTOR AND ROAD VEHICLE EQUIPPED WITH SUCH A CURRENT COLLECTOR

(51) International classification	:B60L 5/26, B60L 5/28, B60L 5/32, B60L 5/36
(31) Priority Document No	:10 2023 206 226.7
(32) Priority Date	:30/06/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/058919 :02/04/2024
(87) International Publication No	:WO 2025/002608
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SIEMENS MOBILITY GMBH
Address of Applicant :Krauss-Maffei-Straße 2 80997 München Germany
(72)**Name of Inventor :**
1)BLASE, Bastian
2)BÜHS, Florian

(57) Abstract :
The invention relates to a current collector (2) for a road vehicle (1) for supplying electric energy from an overhead line system (3). The current collector comprises an articulated supporting rod system (8) which can be aligned and which has two mutually spaced contact rockers (12, 13). A respective contact strip (14) is mounted on each contact rocker (12, 13) in order to electrically contact the contact wire (5) paired with the respective pole. A rocker bridge (22) which connects the contact rockers (12, 13) and comprises at least one bridge bracket (23) prevents a contact wire (5) which runs between the contact rockers (12, 13) from running laterally below one of the contact strips (14) by supporting the contact wire (5) on the at least one bridge bracket (23). A contact wire detector (26) is provided in order to detect a contact wire (5) resting on the rocker bridge (22). According to the invention, the bridge bracket (23) is movably supported on each of the contact rockers (12, 13) at a support point (24, 25) and can be deflected out of a rest position when the contact wire (5) is resting on the rocker bridge. The contact wire detector (26) has at least one sensor unit (27) which is arranged on one of the support points (24, 25) and which is designed to detect a deflection (S) of the bridge bracket (23) at the support point (24, 25).

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131560 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ROBUST ATOM INTERFEROMETER

(51) International classification	:G01D 3/036, G01C 19/00, G01P 15/08, G21K 1/00
(31) Priority Document No	:PCT/AU2023/050659
(32) Priority Date	:19/07/2023
(33) Name of priority country	:Australia
(86) International Application No Filing Date	:PCT/AU2024/050237 :18/03/2024
(87) International Publication No	:WO 2025/015365
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Q-CTRL PTY LTD
Address of Applicant :Level 1 34 Burton Street Kirribilli, New South Wales 2061 Australia
(72)**Name of Inventor :**
1)SAYWELL, Jack
2)ANDERSON, Russell
3)SZIGETI, Stuart

(57) Abstract :
This disclosure relates to an inertial sensor for measuring an inertial quantity along a sensing axis. The sensor comprises an atom interferometer comprising a pulse generator to generate one or more pulsed light beams, defined by a respective pulse duration to place atoms into a superposition, and re-combine the atoms to measure an interference of the atoms and calculate the inertial quantity based on the measured interference. The sensor further comprises an auxiliary acceleration sensor configured to measure acceleration transverse to one or more of the pulsed light beams; and a control system configured to calculate a transversal offset of the atoms relative to the pulsed light beams caused by the measured acceleration transverse to the one or more of the light beams, increase the pulse durations, and adjust the pulse timings to compensate for a reduced beam intensity applied to the atoms as a result of the transversal offset.

No. of Pages : 29 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131565 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ADHESIVE COMPOSITION

(51) International classification	:C09J 133/06, B32B 21/08, B32B 27/30
(31) Priority Document No	:63/523706
(32) Priority Date	:28/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/023860 :10/04/2024
(87) International Publication No	:WO 2025/006029
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)DOW GLOBAL TECHNOLOGIES LLC
Address of Applicant :2211 H. H. Dow Way Midland, MI 48674 U.S.A.
(72)**Name of Inventor :**
1)WU, Jie
2)HU, Yushan
3)GUO, Yinzhong

(57) Abstract :
The present disclosure provides a composition. In an embodiment, the composition is an adhesive composition. The adhesive composition includes an acrylic emulsion, a tackifier, and a rheology modifier. The present adhesive composition can be an adhesive layer disposed between a first substrate and a second substrate in a laminate structure, the first substrate and the second substrate selected from roof substrate and/or roofing membrane.

No. of Pages : 18 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202518130221 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COMMODITY EXCHANGE SYSTEM, COMMODITY EXCHANGE METHOD, AND COMMODITY EXCHANGE PROGRAM

(51) International classification :G06Q 30/06
(31) Priority Document No :2019-158273
(32) Priority Date :30/08/2019
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2020/032698
Filing Date :28/08/2020
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :202217013995
Filed on :15/03/2022

(71)**Name of Applicant :**
1)Nerai Corporation
Address of Applicant :2-16, Honmachi 3-chome, Sabae-shi, Fukui 9160026
(JP) Japan
2)Connectfree Corporation
3)TATE, Kristopher Andrew
(72)**Name of Inventor :**
1)TATE, Kristopher Andrew

(57) Abstract :
Provided is a platform which also enables a direct commodity exchange between a producer and a purchaser. Provided is a commodity exchange system for performing a commodity exchange between the purchaser and a supplier. The commodity exchange system 5 includes: a first receiving means which receives, from the purchaser, a purchase request including a desired purchase price of a specific commodity; a second receiving means which receives a sales request including a desired sales price of the specific commodity from the supplier; and a determination means which, after a delivery cost for delivering the specific commodity from the supplier to the purchaser is reflected, determines whether the purchase 10 request matches the sales request.

No. of Pages : 45 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025

(21) Application No.202518130341 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : IMAGE DECODING METHOD AND DEVICE FOR SAME

(51) International classification	:H04N 19/60, H04N 19/70, H04N 19/186, H04N 19/176, H04N 19/44
(31) Priority Document No	:62/959,760
(32) Priority Date	:10/01/2020
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/KR2020/015323 :04/11/2020
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202217045501 :09/08/2022

(71)**Name of Applicant :**
1)LG ELECTRONICS INC.
Address of Applicant :128, Yeoui-daero, Yeongdeungpo-gu, Seoul 07336, Republic of Korea Republic of Korea
(72)**Name of Inventor :**
1)CHOI, Jungah
2)YOO, Sunmi
3)LIM, Jaehyun
4)CHOI, Jangwon
5)KIM, Seunghwan

(57) Abstract :
An image decoding method performed by a decoding device according to the present document is characterized by comprising the steps of: acquiring image information including 5 a Block-based Delta Pulse Code Modulation (BDPCM) available flag; and generating a reconstructed picture on the basis of the image information, wherein the BDPCM available flag relates to whether BDPCM is available for chroma and luma blocks.

No. of Pages : 132 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202518130612 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : OPTICAL WAVEGUIDE

(51) International classification	:G02B 27/00, G02B 27/01
(31) Priority Document No	:1911982.5
(32) Priority Date	:21/08/2019
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/GB2020/051994 :20/08/2020
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202217009071 :21/02/2022

(71)**Name of Applicant :**
1)Snap, Inc.
Address of Applicant :3000 31st Street, Santa Monica, CA 90405, USA U.S.A.
(72)**Name of Inventor :**
1)MASON, Stephen

(57) Abstract :
An optical waveguide for a head up display, the optical waveguide (100) having an input end, an output region, and a central axis that is substantially parallel to a direction of propagation of light in the optical waveguide, the optical waveguide comprising: a single input region (110) at the input end; a beam splitter (120); a symmetrical diffraction grating (130) consisting of a first grating portion (130a) and a second grating portion (130b), the first grating portion (130a) including grooves or lines in a first direction and the second grating portion (130b) including grooves or lines in a second direction, the first grating portion (130a) having a first periodicity along the first direction and the second grating portion (130b) having a second periodicity along the second direction, the second grating portion (130b) substantially symmetrical to the first grating portion (130a) along the central axis of symmetry, light received at the first grating portion (130a) from the beam splitter (120) is configured to be diffracted by the first grating portion (130a) towards the central axis of symmetry; light received at the second grating portion (130a) from the beam splitter (120) is configured to be diffracted by the second grating portion (130b) towards the central axis of symmetry; and light received at the first grating portion (130a) from the second grating portion (130b) is configured to be diffracted out of the optical waveguide (100, 200) at the output region and light received at the second grating portion (130b) from the first grating portion (130a) is configured to be diffracted out of the optical waveguide at the output region.

No. of Pages : 18 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202518130660 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : IMAGE PROCESSING DEVICE, BIT STREAM GENERATION METHOD, COEFFICIENT DATA GENERATION METHOD, AND QUANTIZATION COEFFICIENT GENERATION METHOD

(51) International classification :H04N 19/70
(31) Priority Document No :2019-223601
(32) Priority Date :11/12/2019
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2020/044151
Filing Date :27/11/2020
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :202217025547
Filed on :02/05/2022

(71)**Name of Applicant :**
1)SONY GROUP CORPORATION
Address of Applicant :1-7-1, Konan, Minato-ku, Tokyo 1080075, Japan Japan
(72)**Name of Inventor :**
1)TSUKUBA Takeshi

(57) Abstract :
The present disclosure relates to an image processing device, a bit stream generation method, a coefficient data generation method, and a quantization coefficient generation method capable of suppressing a reduction in encoding efficiency. In encoding an image, a transform skip flag that is flag information indicating, for each component, whether or not to skip transform processing of transforming a residual between an image and a predicted image of the image into coefficient data is generated, the transform skip flag generated is encoded, coded data of the transform skip flag is generated, and a bit stream including the generated coded data of the transform skip flag is generated. The present disclosure can be applied to, for example, an image processing device, an image encoding device, an image decoding device, a transmission device, a reception device, a transmission-reception device, an information processing device, an imaging device, a reproduction device, a bit stream generation method, a coefficient data generation method, a quantization coefficient generation method, or the like.

No. of Pages : 151 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132139 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SUBSTITUTED OXAZOLONE COMPOUND FOR DECREASING LEVELS OF IKZF1-4 PROTEINS

(51) International classification :A61P35/00,A61K31/4412,C07D413/14
(31) Priority Document No :63/505181
(32) Priority Date :31/05/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/031532
Filing Date :30/05/2024
(87) International Publication No :WO 2024/249540
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)BRISTOL-MYERS SQUIBB COMPANY
Address of Applicant :Route 206 and Province Line Road Princeton, New Jersey 08543 U.S.A.
(72)**Name of Inventor :**
1)PENMETSA, Suresh Babu Vishwa Krishna
2)NAIR, Satheesh Kesavan
3)SHIMPUKADE, Bharat Dinkar
4)KANTHETI, Durgarao
5)PURANDARE, Ashok Vinayak
6)CHERNEY, Emily Charlotte
7)BALOG, James Aaron
8)QIN, Lan-Ying
9)RUAN, Zheming

(57) Abstract :
Disclosed is a compound of Formula (I) or stereoisomers, tautomers, or salts thereof. Also disclosed are methods of using such compound to decrease the levels of IKZF1-4 proteins; and pharmaceutical compositions comprising the compound. The compound is useful in the treatment of viral infections and proliferative disorders, such as cancer.

No. of Pages : 83 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132140 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A METHOD OF LAUNDERING FABRIC

(51) International classification :C11D1/83,C11D3/20
(31) Priority Document No :23182159.6
(32) Priority Date :28/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/US2024/033776
Filing Date :13/06/2024
(87) International Publication No :WO 2025/006199
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)THE PROCTER & GAMBLE COMPANY
Address of Applicant :One Procter & Gamble Plaza Cincinnati, Ohio 45202 U.S.A.
(72)**Name of Inventor :**
1)BROOKER, Alan Thomas
2)HEATHCOTE, Lindsey
3)KORZYCKA, Karolina, Anna
4)MOON, Andrew, Philip

(57) Abstract :
The present invention relates to a method of laundering fabric. The method subjects the fabric to be laundered to an acidic washing step. Following the acidic washing step, the fabric is removed from the acidic wash bath and subjected to a total abrasive force of from 1.5 kg to 10kg. The fabric is then rinsed with water.

No. of Pages : 18 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025

(21) Application No.202517132141 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A METHOD OF LAUNDERING FABRIC

(51) International classification	:C11D 1/83, C11D 3/20, C11D 3/08, C11D 3/10
(31) Priority Document No	:23182160.4
(32) Priority Date	:28/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/US2024/033774 :13/06/2024
(87) International Publication No	:WO 2025/006198
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)THE PROCTER & GAMBLE COMPANY
Address of Applicant :One Procter & Gamble Plaza Cincinnati, Ohio 45202 U.S.A.
(72)**Name of Inventor :**
1)BROOKER, Alan, Thomas
2)HEATHCOTE, Lindsey
3)KORZYCKA, Karolina, Anna
4)SWABEY, Kerry, Louise

(57) Abstract :
The present invention relates to a method of laundering fabric. The fabric to be laundered is subjected to a first acidic soaking step, followed by an alkaline washing step.

No. of Pages : 21 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132149 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DEVICE AND METHOD FOR ACCELERATING PHYSICS-BASED SIMULATIONS USING ARTIFICIAL INTELLIGENCE

(51) International classification	:G06F 30/27, G06N 3/08, G06F 9/38
(31) Priority Document No	:18/344544
(32) Priority Date	:29/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033874 :13/06/2024
(87) International Publication No	:WO 2025/006205
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ADVANCED MICRO DEVICES, INC.
Address of Applicant :2485 Augustine Drive Santa Clara, California 95054 U.S.A.
(72)**Name of Inventor :**
1)WHITE, Laurent S.
2)NWANKWO, Darian Osahar
3)HORA, Gurpreet Singh

(57) Abstract :
Method and devices are provided for performing a physics-based simulation. A processing devices comprises memory and a processor. The processor is configured to perform a physics-based simulation by executing a portion of the physics-based simulation, training a neural network model based on results from executing the first portion of the physics-based simulation, performing inference processing based on the results of the training of the neural network model and providing a prediction, based on the inference processing, as an input back to the physics-based simulation.

No. of Pages : 13 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132161 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DRIVING METHOD, APPARATUS AND CIRCUIT FOR BRUSHLESS MOTOR, AND DEVICE

(51) International classification :H02P 6/08
(31) Priority Document No :202310779757.4
(32) Priority Date :29/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/092618
Filing Date :11/05/2024
(87) International Publication No :WO 2025/001545
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)XUXIN TECHNOLOGY (SHENZHEN) GROUP CO., LTD
Address of Applicant :Room 705, Yaohua Creation Building, No. 6023 Shennan Avenue, Tian An Community, Sha Tou Street, Futian District Shenzhen, Guangdong 518042 China
(72)**Name of Inventor :**
1)ZHANG, Ping
2)WU, Sin Hin
3)SUN, Xinglin
4)ZHOU, Huizhu
5)SUN, Yelin
6)LUO, Lanying

(57) Abstract :
The present disclosure relates to the technical field of motor driving, and provides a driving method, apparatus and circuit for a brushless motor, and a device. The brushless motor comprises: a stator core, comprising Z tooth sets arranged at intervals in the circumferential direction; a rotor, comprising a magnetic ring with a pole number of P; and X-phase wires wound on the tooth sets to form coils, wherein X=2, and Z=P*X. In wires of the same phase, coils on two adjacent tooth sets have opposite winding directions in the circumferential directions of the tooth sets and are spaced apart by X-1 tooth sets. The driving method comprises: by means of respectively independent first ends and second ends of N-phase wires, providing N driving signals having a periodic change to the N-phase wires, wherein 2=N=X, waveforms of each driving signal in a period comprise a waveform having an intensity greater than 0 and a waveform having an intensity less than 0, and within a time period when the intensity of any one driving signal is not 0 in the period, the intensity of other driving signals among the N driving signals is 0. Therefore, driving control of the brushless motor can be simplified.

No. of Pages : 25 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132163 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ELECTRICAL COUPLER FOR RESISTIVELY HEATED REACTOR SYSTEMS

(51) International classification	:B01D 53/94, B01J 35/56, F01N 3/28, H05B 3/42
(31) Priority Document No	:63/524468
(32) Priority Date	:30/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036096 :28/06/2024
(87) International Publication No	:WO 2025/006941
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LYDIAN LABS, INC.
Address of Applicant :750 Main St. Cambridge, Massachusetts 02139 U.S.A.
(72)**Name of Inventor :**
1)ZUGIC, Branko
2)RODDEN, Joseph
3)AMENDOLA, Theo
4)MODEST, Zachary
5)BENJAMIN, Joseph

(57) Abstract :
An electrical coupler for a resistively heated reactor system including an electrical conductor having a first end and a second end, defining a thickness therebetween, each of the first end and the second end having a first interface in the first end and a second interface in the second end and, at least one opening extending from the first end to the second end, the at least one opening configured to allow a fluid to flow through the electrical coupler.

No. of Pages : 44 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :26/12/2025

(21) Application No.202517132342 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : AN ATTENDING DEVICE FOR A RING SPINNING MACHINE FOR PRODUCING YARN, A RING SPINNING MACHINE WITH AN ATTENDING DEVICE, AND A METHOD OF USING THE ATTENDING DEVICE TO DETECT THE WORKING STATE AT A WORKSTATION OF THE RING SPINNING MACHINE

(51) International classification	:D01H 13/00, D01H 13/14, D01H 13/32, D01H 15/013
(31) Priority Document No	:PV 2023-220
(32) Priority Date	:31/05/2023
(33) Name of priority country	:Czech Republic
(86) International Application No Filing Date	:PCT/EP2024/064871 :30/05/2024
(87) International Publication No	:WO 2024/246185
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)RIETER AG
Address of Applicant :Klosterstrasse 20 8406 Winterthur Switzerland
(72)**Name of Inventor :**
1)KUBES, Vitezslav

(57) Abstract :
The present invention relates to an attending device for a ring spinning machine for producing yarn which comprises a supporting structure in which are arranged means (11) for mounting the attending device (1) on the machine displaceable along at least one row of workstations (2) and for moving it along the row of workstations (2) of the machine, service means (SM) for performing service operations at the workstations (2) of the machine and a power supply system and a control system (CS). At least one non-contact sensor (12) of the profile of the surface of the rotating element is mounted in the supporting structure, wherein the non-contact sensor (12) has a sensing area (SA) which is directed outside the ground plan of the attending device (1) and the non-contact sensor (12) is adapted to transmit the data about the sensed profile or is coupled to means for transmitting the data about the sensed profile or can be coupled to means for transmitting the data about the sensed profile.

No. of Pages : 19 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132343 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AN ATTENDING DEVICE FOR A RING OR AIR-JET SPINNING MACHINE FOR PRODUCING YARN, A RING OR AIR-JET SPINNING MACHINE FOR PRODUCING YARN AND A METHOD OF USING THIS ATTENDING DEVICE

(51) International classification	:D01H 13/00, D01H 13/32
(31) Priority Document No	:PV 2023-219
(32) Priority Date	:30/05/2023
(33) Name of priority country	:Czech Republic
(86) International Application No Filing Date	:PCT/EP2024/064869 :30/05/2024
(87) International Publication No	:WO 2024/246183
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)RIETER AG
Address of Applicant :Klosterstrasse 20 8406 Winterthur Switzerland
(72)**Name of Inventor :**
1)KUBES, Vitezslav

(57) Abstract :
The invention relates to an attending device for a ring or air-jet spinning machine, which comprises a frame on which are mounted means (11) allowing displaceable mounting on the spinning machine means for moving along a row of workstations (2) of the machine service means (SM) for performing attending operations at the workstations (2) and which further comprises a power supply system and a control system (CS). At least one temperature sensor (18) and/or at least one humidity sensor (19) and/or at least one common air temperature and humidity sensor (190) is/are mounted in the frame of the attending device (1). This sensor/these sensors being adapted for data transmission. In addition, the invention relates to a ring or air-jet spinning machine for producing yarn on which such an attending device is located and a method of using the attending device on the ring or air-jet spinning machine.

No. of Pages : 28 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132344 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ATTENDING DEVICE FOR A TEXTILE SPINNING MACHINE FOR PRODUCING YARN, A RING OR AIR-JET SPINNING MACHINE COMPRISING THIS ATTENDING DEVICE AND A METHOD OF PROTECTING THE INTERIOR SPACE OF THE ATTENDING DEVICE FROM THE DEPOSITION OF IMPURITIES

(51) International classification	:D01H 11/00, D01H 13/00, D01H 15/013
(31) Priority Document No	:PV 2023-223
(32) Priority Date	:01/06/2023
(33) Name of priority country	:Czech Republic
(86) International Application No Filing Date	:PCT/EP2024/064870 :30/05/2024
(87) International Publication No	:WO 2024/246184
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)RIETER AG
Address of Applicant :Klosterstrasse 20 8406 Winterthur Switzerland
(72)**Name of Inventor :**
1)KUBES, Vitezslav

(57) Abstract :
The disclosed invention shows an attending device for a textile spinning machine comprising a supporting structure, and a front side (12) which is adapted to be arranged against the row of workstations of the textile spinning machine. In the supporting structure at least one flat air stream (1310) generator (13) is arranged, which has at least one outlet (131) of the flat air stream (1310) and at least one outlet (131) is directed to generate the flat air stream (1310) along the front side (12) of the attending device (1), wherein the flat air stream (1310) generator (13) is coupled to a control and power supply system (CS) of the attending device (1). Further the invention discloses a ring or air-jet spinning machine comprising such attending device and a method of protecting the interior space of the attending device from the deposition of impurities.

No. of Pages : 13 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :26/12/2025

(21) Application No.202517132399 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR CHANGING ARTIFICIAL INTELLIGENCE MODEL IN WIRELESS COMMUNICATION SYSTEM, AND DEVICE THEREFOR

(51) International classification	:H04W 24/02, H04W 24/10, H04W 72/232, H04B 7/06, H04B 17/318
(31) Priority Document No	:10-2023-0082427
(32) Priority Date	:27/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/095696 :12/04/2024
(87) International Publication No	:WO 2025/005772
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SAMSUNG ELECTRONICS CO., LTD.
Address of Applicant :129, Samsung-ro Yeongtong-gu Suwon-si Gyeonggi-do 16677 Republic of Korea

(72)**Name of Inventor :**
1)BAIK, Jungsuk
2)KIM, Suhwook
3)SONG, Sooeun
4)YI, Jaehong
5)LEE, Changsung
6)JANG, Hyeondeok

(57) Abstract :
The present disclosure relates to a 5G or 6G communication system for providing a higher data transmission rate than the previous 4G communication system, such as LTE. The operation method of a terminal in a wireless communication system includes the operations of receiving, from a base station, configuration information that includes criteria information for changing an AI model according to a channel state, and identifying whether the criteria is satisfied on the basis of the measurement information of the terminal and criteria information. The AI model is used to obtain DCI prediction information for at least one prediction unit, and the DCI prediction information indicates whether DCI is present in the corresponding prediction unit.

No. of Pages : 71 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025

(21) Application No.202518130806 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A METHOD OF OPERATING A BASE STATION

(51) International classification	:H04L 5/00, H04W 72/12, H04W 24/10
(31) Priority Document No	:12/752,572
(32) Priority Date	:01/04/2010
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/EP2011/054988 :31/03/2011
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:201918019418 :15/05/2019

(71)**Name of Applicant :**
1)Wireless Future Technologies Inc.
Address of Applicant :1891 Robertson Road, Suite 100, Ottawa, Ontario K2H 5B7, Canada Canada
(72)**Name of Inventor :**
1)LUNTTILA, TIMO ERKKI
2)TIIROLA, ESA TAPANI
3)PAJUKOSKI, KARI PEKKA
4)HOOLI, KARI JUHANI

(57) Abstract :
A method, an apparatus, and a computer readable medium can be provided for periodic channel state information signaling that employs carrier aggregation. The method can include determining, in an apparatus, channel state information. The channel state information includes channel state information of a plurality of component carriers. The method can also include reporting, by the apparatus, the channel state information including a plurality of reports in an aggregated form.

No. of Pages : 21 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202518130906 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : USER EQUIPMENT USED FOR WIRELESS COMMUNICATIONS, AND METHOD AND APPARATUS IN BASE STATION

(51) International classification	:H04B 7/0408, H04B 7/0413, H04B 7/04
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2017/099540 :29/08/2017
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202017010124 :09/03/2020

(71)**Name of Applicant :**
1)SHANGHAI LANGBO COMMUNICATION TECHNOLOGY COMPANY LIMITED
Address of Applicant :Room A2117, Building B, No.555, East Chuan Road, Minhang District Shanghai 200240 (CN) China
(72)**Name of Inventor :**
1)ZHANG, Xiaobo

(57) Abstract :
Disclosed are user equipment (201, 450) used for wireless communications, and a method and apparatus in a base station (203, 410). The user equipment (201, 450) receives first information and second information, and receives a first wireless signal at a first time interval. The first information and the second information are respectively used for determining a first parameter and a second parameter, and the first parameter and the second parameter are respectively used for reception related to multiple antennas. The second parameter is used for receiving a second wireless signal. If a time domain resource occupied by the second wireless signal comprises the first time interval, the second parameter is used for receiving the first wireless signal; otherwise the first parameter is used for receiving the first wireless signal. The present application can resolve beam scheduling conflicts and increase the flexibility of beam scheduling

No. of Pages : 43 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202518130915 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : IMAGE CODING METHOD BASED ON TRANSFORM, AND DEVICE THEREFOR

(51) International classification	:H04N 19/60, H04N 19/18, H04N 19/122, H04N 19/70, H04N 19/129
(31) Priority Document No	:62/933,972
(32) Priority Date	:11/11/2019
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/KR2020/015587 :09/11/2020
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202217028926 :19/05/2022

(71)**Name of Applicant :**
1)LG ELECTRONICS INC.
Address of Applicant :128, Yeoui-daero, Yeongdeungpo-gu, Seoul 07336, Republic of Korea Republic of Korea
(72)**Name of Inventor :**
1)KOO, Moonmo
2)KIM, Seunghwan
3)SALEHIFAR, Mehdi
4)LIM, Jaehyun

(57) Abstract :
An image decoding method according to the present document comprises a step of applying an inverse primary transform to a transform coefficient so as to derive residual samples for a current block, wherein: the inverse primary transform is performed on the basis of an MTS index received from a bitstream; the MTS index is parsed on the basis of an effective coefficient not existing in a second area that excludes the left top first area of the current block; and the first area is a left top 16X16 area of the current block.

No. of Pages : 111 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025

(21) Application No.202518131516 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CONFIGURING COLOR CONTROL FOR LIGHTING DEVICES

(51) International classification :H05B 45/20
(31) Priority Document No :62/879,030
(32) Priority Date :26/07/2019
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2020/043647
Filing Date :26/07/2020
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :202117060980
Filed on :27/12/2021

(71)**Name of Applicant :**
1)Lutron Technology Company LLC
Address of Applicant :7200 Suter Road Coopersburg, Pennsylvania 18036-1299, United States of America U.S.A.
(72)**Name of Inventor :**
1)CHATURVEDI, Prashant
2)BARNES, Bryan R.
3)GREEN, Christopher M.

(57) Abstract :
In an auto vibrancy mode, a vibrancy value for a lighting load may be automatically determined based on a selected color setting for the lighting load. The automatically determined vibrancy value may also be configured to emit light from the lighting load at or above a target CRI value for the selected color setting. The selected color setting may be a CCT value on the black-body curve (201) or an x-y chromaticity value. If the selected color setting is CCT value on the black-body curve (201), the automatically determined vibrancy value may be a pre-defined vibrancy value that is configured to emit light from the lighting load at or above the target CRI value for the selected CCT value. If the selected color setting is an x-y chromaticity value, the automatically determined vibrancy value may be based on the distance between the selected x-y chromaticity value and the black-body curve.

No. of Pages : 141 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202518132148 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR ADAPTING TO CHANGING RESOURCE LIMITATIONS

(51) International classification :G06N 3/04, G06N 3/063, G06N 3/08
(31) Priority Document No :20305274.1
(32) Priority Date :17/03/2020
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2021/056303
Filing Date :12/03/2021
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :202217055143
Filed on :26/09/2022

(71)**Name of Applicant :**
1)INTERDIGITAL CE PATENT HOLDINGS
Address of Applicant :3 rue du Colonel Moll 75017 Paris, France France
(72)**Name of Inventor :**
1)SCHNITZLER, François
2)LAMBERT, Anne
3)LE BOLZER, Françoise

(57) Abstract :
In general, at least one example of an embodiment can involve determining a constraint associated with processing a sequence of data, adapting a neural network based on the constraint, wherein adapting the neural network comprises modifying, based on the constraint, a characteristic of a decision function included in the neural network; and enabling processing of at least a first portion of the sequence of data utilizing the adapted neural network and in accordance with the constraint.

No. of Pages : 46 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130938 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ELECTRONIC DEVICE COMPRISING HEAT DISSIPATION STRUCTURE

(51) International classification	:H05K 7/20, H04M 1/02, H01L 23/373
(31) Priority Document No	:10-2023-0071137
(32) Priority Date	:01/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/006664 :16/05/2024
(87) International Publication No	:WO 2024/248372
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SAMSUNG ELECTRONICS CO., LTD.
Address of Applicant :129, Samsung-ro, Yeongtong-gu Suwon-si Gyeonggi-do 16677 Republic of Korea
(72)**Name of Inventor :**
1)AHN, Joseph
2)LEE, Youngchul
3)KIM, Taehyeong
4)KIM, Bonghwan
5)PARK, Min
6)PARK, Jongkil
7)YUN, Hajoong
8)JEONG, Hui

(57) Abstract :
An electronic device according to one embodiment of the present disclosure, comprises: a housing including a first surface and a second surface that faces away from the first surface; a support member accommodated in the housing between the first surface and the second surface, the support member including an accommodating recess or an accommodating hole formed at a first depth from one of both faces and a seating recess provided in at least a portion of the circumference of the accommodating recess or the accommodating hole on any one surface of the support member; and a heat dissipation member including a chamber portion, which is at least partially accommodated in the accommodating recess or the accommodating hole, and at least one flange portion, which extends from at least a portion of the edge of the chamber portion so as to be welded to the bottom surface of the seating recess, wherein the seating recess is recessed at a second depth that is less than the first depth from any one surface of the support member. Other various embodiments are possible.

No. of Pages : 66 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130944 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A SYSTEM FOR MANAGING A POWER GRID

(51) International classification	:H02J 3/12, H02J 13/00, G01D 4/00, H04L 67/12, H04Q 9/00
(31) Priority Document No	:2309771.0
(32) Priority Date	:28/06/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/US2024/035799 :27/06/2024
(87) International Publication No	:WO 2025/006734
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LANDIS+GYR TECHNOLOGY, INC.
Address of Applicant :30000 Mill Creek Avenue Suite 100 Alpharetta, Georgia 30022 U.S.A.
(72)**Name of Inventor :**
1)DAVIS, Ian Jackson

(57) Abstract :
A system comprises a plurality of devices connected to one or more circuits in a power distribution grid; a head end system (HES) configured to communicate with the plurality of devices; a controller configured to receive data from the plurality of devices and to communicate with the HES via one or more HES application programming interfaces, APIs, wherein the controller is configured to request and receive, via the one or more HES APIs, device information relating to the plurality of devices, and wherein the controller is configured to manage one or more services relating to the one or more circuits in the power distribution grid based on the device information.

No. of Pages : 20 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130945 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : OPA1 ANTISENSE OLIGOMERS FOR TREATMENT OF CONDITIONS AND DISEASES

(51) International classification	:C12N 15/113, A61P 27/02, A61K 31/7125, C12N 5/079
(31) Priority Document No	:63/505333
(32) Priority Date	:31/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032131 :31/05/2024
(87) International Publication No	:WO 2024/249949
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)STOKE THERAPEUTICS, INC.
Address of Applicant :45 Wiggins Avenue Bedford, Massachusetts 01730 U.S.A.
(72)**Name of Inventor :**
1)AZNAREZ, Isabel
2)VENKATESH, Aditya
3)RAVIPATY, Shobha
4)MEENA, Meena
5)PETERS, David Grant

(57) Abstract :
Alternative splicing events in genes can lead to nonproductive mRNA transcripts which in turn can lead to aberrant protein expression, and therapeutic agents which can target the alternative splicing events in genes can modulate the expression level of functional proteins in patients and/or inhibit aberrant protein expression. Such therapeutic agents can be used to treat a condition or disease caused by protein deficiency and/or mitochondrial function deficit.

No. of Pages : 274 No. of Claims : 48

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130946 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PLANT-BASED PROTEIN COATINGS

(51) International classification :D21H 19/50
(31) Priority Document No :LU504629
(32) Priority Date :29/06/2023
(33) Name of priority country :Luxembourg
(86) International Application No :PCT/EP2024/068390
Filing Date :28/06/2024
(87) International Publication No :WO 2025/003490
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)XAMPLA LTD.
Address of Applicant :25 Cambridge Science Park Rd Cambridge CB4 0FW U.K.
(72)**Name of Inventor :**
1)HARDING, Brett Phillip
2)THOMPSON, Scott
3)JARRATT, James
4)KAMADA, Ayaka
5)BURMESTER, Sabina Silvia Hanel
6)RODRIGUEZ GARCIA, Marc

(57) Abstract :
The invention relates to a method of coating a substrate, to the coated substrate thus obtained, to a kit for coating a substrate and to the use of the coated substrate for making an item.

No. of Pages : 61 No. of Claims : 54

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130963 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : INTEGRATED PROCESS FOR CO-PRODUCING PHOSPHORUS PENTAFLUORIDE (PF5) AND FLUOROSULFONIC ACID (HSO3F)

(51) International classification	:C01B 25/10, C01B 17/46
(31) Priority Document No	:63/525047
(32) Priority Date	:05/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036032 :28/06/2024
(87) International Publication No	:WO 2025/010192
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SOLSTICE ADVANCED MATERIALS US, INC.
Address of Applicant :115 Tabor Road Morris Plains, New Jersey 07950 U.S.A.
(72)**Name of Inventor :**
1)WANG, Haiyou
2)POINTNER, Bernard
3)YU, Xinrui
4)MAHDAVI-SHAKIB, Akbar

(57) Abstract :
An integrated process for co-producing phosphorus pentafluoride (PFs) and fluorosulfonic acid (HSOsF) in high yield and purity via a single reaction step is provided. The method includes reacting a first reagent comprising an aqueous solution of hexafluorophosphoric acid (HPFG) and hydrofluoric acid (HF) with a second reagent comprising fuming sulfuric acid (H2SO4*SO3) and recovering a product mixture comprising phosphorus pentafluoride (PFs) and fluorosulfonic acid (HSO3F).

No. of Pages : 24 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130966 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ORIENTED FILMS INCLUDING POLYETHYLENE

(51) International classification	:B32B 7/02, B32B 27/08, B32B 27/30, B32B 27/32
(31) Priority Document No	:23382649.4
(32) Priority Date	:26/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/US2024/025093 :18/04/2024
(87) International Publication No	:WO 2025/006038
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)DOW GLOBAL TECHNOLOGIES LLC
Address of Applicant :2211 H.H. Dow Way Midland, Michigan 48674 U.S.A.
(72)**Name of Inventor :**
1)HILL, Martin Keith
2)SHARMA, Rahul

(57) Abstract :
Provided are oriented films and a process for making oriented films. The process for making the oriented film according to embodiments disclosed herein includes providing a low density polyethylene and an ethylene based copolymer, extruding the low density polyethylene in a first outer layer and the ethylene copolymer in an inner layer to form a multilayer film, and orienting the film to obtain a specific thickness in the first outer layer. The resulting oriented film can provide desirable properties such as heat seal initiation temperature and recyclability, among others.

No. of Pages : 19 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130214 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DROPLET DELIVERY DEVICE IMPLEMENTING AI

(51) International classification :A24F 47/00, G16H 20/13
(31) Priority Document No :63/523194
(32) Priority Date :26/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035647
Filing Date :26/06/2024
(87) International Publication No :WO 2025/006626
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)PNEUMA RESPIRATORY, INC.
Address of Applicant :870 State Farm Rd., Suite 103-B Boone, North Carolina 28607 U.S.A.
(72)**Name of Inventor :**
1)HUNTER, Charles Eric
2)RAPP, Greg
3)MILLER, Jeffrey
4)MODLIN, Caley

(57) Abstract :
A droplet delivery device implementing artificial intelligence (AI) to provide drug reduction therapy, such as nicotine, specifically adapted to a user.

No. of Pages : 10 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025

(21) Application No.202517130215 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CESIUM-CONTAINING SUPPORTED PALLADIUM CATALYST AND ITS USE IN SELECTIVE HYDROGENATION

(51) International classification :B01J23/58,B01J23/66,B01J35/30
(31) Priority Document No :63/472615
(32) Priority Date :13/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/EP2024/065490
Filing Date :05/06/2024
(87) International Publication No :WO 2024/256239
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)CLARIANT INTERNATIONAL LTD
Address of Applicant :Rothausstr. 61 4132 Muttenz Switzerland
(72)**Name of Inventor :**
1)CAO, Shuo
2)SUN, Mingyong

(57) Abstract :
The present disclosure relates generally to a catalyst composition including a porous support; and, disposed on the support: palladium, present in an amount of at least 0.005 wt%, e.g., in the range of 0.005 wt% to 0.2 wt%, based on the weight of the catalyst composition; and cesium, present in an amount of at least 0.01 wt%, e.g., in the range of 0.01 wt% to 2 wt% based on the weight of the catalyst composition. Such materials can advantageously also include a metallic modifier such as silver. The materials are useful in selective hydrogenation of alkynes in olefin streams, e.g., in front-end hydrogenations.

No. of Pages : 41 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130217 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MIXED REFRIGERANT COMPOSITION AND HEAT PUMP INCLUDING SAME

(51) International classification :C09K5/04,F25B30/00
(31) Priority Document No :10-2023-0067697
(32) Priority Date :25/05/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/006841
Filing Date :21/05/2024
(87) International Publication No :WO 2024/242437
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SK INNOVATION CO., LTD.
Address of Applicant :(Seorin-dong) 26, Jong-ro, Jongno-Gu Seoul 03188 Republic of Korea
2)SK ENMOVE CO., LTD.
(72)**Name of Inventor :**
1)KANG, Bong Ho
2)KIM, Hye Ri
3)NOH, Ji Seong
4)LEE, Jae Min
5)WOO, Sang Gu

(57) Abstract :
A mixed refrigerant composition according to exemplary embodiments comprises trifluoroiodomethane, (R-13I1), 1,1-difluoroethane (R-152a), and difluoromethane (R-32), wherein the content of trifluoroiodomethane (R -13I1) may be 20 wt% to 60 wt% relative to the total weight of the mixed refrigerant composition. Accordingly, the environmental pollution due to the mixed refrigerant composition can be suppressed, and the cooling performance of the mixed refrigerant composition can be enhanced.

No. of Pages : 27 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130232 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PITCH-BASED COMPOSITE POWDERS CONTAINING SILICON AND METHODS FOR PRODUCTION AND USE THEREOF

(51) International classification	:C01B 32/205, H01M 4/13, H01M 4/36, H01M 4/38, H01M 4/587
(31) Priority Document No	:63/508389
(32) Priority Date	:15/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033905 :13/06/2024
(87) International Publication No	:WO 2024/259167
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)EXXONMOBIL TECHNOLOGY AND ENGINEERING COMPANY
Address of Applicant :22777 Springwoods Village Parkway Spring, TX 77389 U.S.A.
(72)**Name of Inventor :**
1)ANANTHA NARAYANA IYER, Krishnan
2)SLIM, Ali H.
3)LING, Shiun
4)WANG, Li
5)LI, Liang
6)GONG, Caiguo

(57) Abstract :
Composite powders may be formed by blending silicon particles with petroleum pitch under grinding conditions. The composite powders may comprise up to about 50 wt.% silicon particles, based on total mass of the composite powder, and about 15 wt.% to about 95 wt.% petroleum pitch, based on total mass of the composite powder, and, optionally, up to 80 wt.% graphite particles. The silicon particles are dispersed in a matrix comprising the petroleum pitch and the petroleum pitch comprises a plurality of pitch particles. The composite powders may be subsequently converted to a carbon matrix comprising amorphous carbon by heating the petroleum pitch at a temperature of about 700°C to about 1800°C in an environment comprising about 0.1 mol% oxygen or below.

No. of Pages : 24 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130234 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DOUBLE-STRANDED SIRNA, CONJUGATE THEREOF AND USE THEREOF

(51) International classification	:C12N 15/113, A61K 31/713, A61P 3/06, A61P 9/00, A61P 9/10
(31) Priority Document No	:202310598735.8
(32) Priority Date	:24/05/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/094986 :23/05/2024
(87) International Publication No	:WO 2024/240230
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CMS RESEARCH & DEVELOPMENT PTE. LTD.
Address of Applicant :1 Coleman Street, The Adelphi #08-01, Singapore 179803 Singapore
(72)**Name of Inventor :**
1)HU, Yanbin
2)HE, Huijun
3)LU, Jianyu
4)HE, Haiying
5)CHEN, Shuhui

(57) Abstract :
The present invention discloses a series of double-stranded siRNAs for inhibiting LPA expression, a conjugate thereof and the use thereof.

No. of Pages : 95 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025

(21) Application No.202517130235 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : TREATMENT OF PSORIASIS

(51) International classification	:A61K 9/00, A61K 9/06, A61K 31/573, A61K 31/60, A61K 47/06
(31) Priority Document No	:2023/05965
(32) Priority Date	:06/06/2023
(33) Name of priority country	:South Africa
(86) International Application No Filing Date	:PCT/IB2024/055328 :31/05/2024
(87) International Publication No	:WO 2024/252238
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)TRADOVA (PTY) LTD
Address of Applicant :Cluster 12, Hyde Park House 15 Melville Road, Hyde Park Johannesburg 2196 Gauteng South Africa
(72)**Name of Inventor :**
1)HASSEN, Rafeek

(57) Abstract :
This invention relates to a topical formulation comprising as active ingredients, one or more Class 6 Low Potency corticosteroid(s), an emulsifying ointment BP, honey, one or more natural oil(s), and optionally salicylic acid, to a method of producing such topical formulation, and to a method of treatment of psoriasis or the symptoms thereof in a subject with the application of the topical formulation of the invention to a subject in need thereof.

No. of Pages : 14 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130243 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR PREDICTING THE TIME POINT OF CULTURE CONVERSION IN INDIVIDUALS

(51) International classification :C12Q 1/6883
(31) Priority Document No :23175551.3
(32) Priority Date :26/05/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/064476
Filing Date :27/05/2024
(87) International Publication No :WO 2024/245984
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)FORSCHUNGSZENTRUM BORSTEL LEIBNIZ LUNGENZENTRUM
Address of Applicant :Parkallee 1-40 23845 Borstel Germany
(72)**Name of Inventor :**
1)REIMANN, Maja
2)LANGE, Christoph
3)HEYCKENDORF, Jan

(57) Abstract :
The present invention relates in a first aspect to a method for predicting the time point of culture conversion in individuals afflicted with mycobacterial infection comprising the steps of determining the expression level of genes in a sample obtained from said individuals, based thereon calculating a signature on the expression level of said genes followed by the calculation of the time point of culture conversion in said individuals. Moreover, the present invention relates to a computer-implemented method for predicting the time point of culture conversion computing the data of measured expression level of genes and based thereon predicting the time point of culture conversion. Moreover, the use of a test kit or kit of parts for determining the time point of culture conversion in an individual afflicted with mycobacterial infection is described whereby said kit comprises primers and/or probes for determining the expression level of the specified genes as well as instructions on how to use the same the method according to the present invention. Finally, the in vitro use of the genes as identified herein for predicting the time point of culture conversion in an individual is mentioned.

No. of Pages : 18 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130245 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PRODUCTION OF HIGH PURITY ALUMINA AND/OR SMELTER-GRADE ALUMINA

(51) International classification :C22B21/00,C01F7/306,C01F7/62
(31) Priority Document No :2023901781
(32) Priority Date :06/06/2023
(33) Name of priority country :Australia
(86) International Application No :PCT/AU2024/050580
Filing Date :31/05/2024
(87) International Publication No :WO 2024/250058
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)ANDROMEDA TECHNOLOGIES HOLDINGS PTY LTD
Address of Applicant :Level 10, 431 King William Street Adelaide, South Australia 5000 Australia
(72)**Name of Inventor :**
1)HARRIS, Bryn

(57) Abstract :
A method is described for the recovery of high-grade alumina products (HPA and/or SGA) from an aluminous material feedstock, such as from kaolinite or halloysite. The process comprises leaching the calcined material in recycled 18 % hydrochloric acid, removal of anionic impurities such as iron and zinc via ion exchange, a novel removal step for magnesium and calcium, pyrohydrolysing the resultant solution, and washing followed by calcining of the crude alumina solids. Optionally, a final purification step is introduced via caustic leaching of the washed solids, followed by hydrolysis to gibbsite.

No. of Pages : 16 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025

(21) Application No.202517130247 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : RADIOLABELED COMPOUND FOR USE IN A METHOD OF TREATING CARBONIC ANHYDRASE IX POSITIVE DISEASES

(51) International classification	:A61K 51/08, A61P 35/00, C07B 59/00, A61K 103/30, A61K 103/00
(31) Priority Document No	:23180304.0
(32) Priority Date	:20/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067154 :19/06/2024
(87) International Publication No	:WO 2024/261089
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)DEBIOPHARM INTERNATIONAL S.A.
Address of Applicant :Forum "après-demain" Chemin Messidor 5-7 1006 Lausanne Switzerland
(72)**Name of Inventor :**
1)GALETIC, Ivana
2)ATTINGER, Antoine
3)MASSIERE, Frédéric
4)TACHMANOVA, Libuse

(57) Abstract :
The present invention relates to a radiolabeled compound for use in targeted radionuclide therapy. In particular, the present invention relates to a radiolabeled compound for use in a method of treating carbonic anhydrase IX (CAIX) positive diseases, which leads to improved delivery and therapeutic efficacy (antitumor activity).

No. of Pages : 103 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130263 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHODS FOR OPTIMIZATION OF VIRTUAL USER INTERFACES IN A THREE-DIMENSIONAL ENVIRONMENT

(51) International classification	:G06F 3/01, G06F 3/0481, G06F 3/04815, G06F 3/0488, G06T 15/00
(31) Priority Document No	:63/503934
(32) Priority Date	:23/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/030661 :22/05/2024
(87) International Publication No	:WO 2024/243368
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)APPLE INC.
Address of Applicant :One Apple Park Way Cupertino, California 95014 U.S.A.
(72)**Name of Inventor :**
1)DESSERO, James M.
2)BREYMANN, Michael A.
3)PLEC, Matthew G.
4)DUNKLEY, Michael A.
5)BAKER, Ryan W.
6)MOORMAN, Jonathan
7)RUBENFIELD, Daniel J.
8)HAWORTH, Alexander J.
9)GERMER, Austin C.
10)DOLLAR, Peter
11)ALLEN, Jeffrey S.
12)AMADIO, Adam L.
13)HENDERSON, Nicholas W.
14)OWEN, James J.
15)CHECA OLORIZ, Jose Antonio
16)DYE, Alan C.
17)ESTANY RODRIGUEZ, Miquel
18)HYLAK, Benjamin
19)BROUGHTON, Lee S.
20)MCKENZIE, Christopher D.
21)PRICE, Danielle M.
22)WANG, Hana Z.
23)SORRENTINO, William A., III

(57) Abstract :
In some embodiments, a computer system changes a level of detail with which a respective environment is being displayed. In some embodiments, a computer system applies a neutralization adjustment to generate a representation of the physical environment. In some embodiments, a computer system displays a user interface object in a three-dimensional environment with a three-dimensional stereoscopic effect. In some embodiments, a computer system facilitates light blending. In some embodiments, a computer system transitions between three-dimensional environments using visual effects. In some embodiments, a computer system detects a movement in a viewpoint of a user while displaying a portal to a virtual environment, and either maintains or ceases display of the portal based on the amount of movement and/or a direction in which the portal opens. In some embodiments, a computer system outputs a different sound effect when initiating display of different virtual three-dimensional environments.

No. of Pages : 340 No. of Claims : 45

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130267 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COMBUSTION FACILITY, POWER GENERATION FACILITY, AND METHOD FOR OPERATING COMBUSTION FACILITY

(51) International classification	:F23C 5/32, F23C 1/10, F23D 11/38, F23D 17/00, F23J 7/00
(31) Priority Document No	:2023-106450
(32) Priority Date	:28/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/020685 :06/06/2024
(87) International Publication No	:WO 2025/004739
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)MITSUBISHI HEAVY INDUSTRIES, LTD.
Address of Applicant :2-3, Marunouchi 3-Chome, Chiyoda-ku, Tokyo 1008332 Japan
(72)**Name of Inventor :**
1)TOMINAGA, Yukihiro
2)TAKAYAMA, Akimasa
3)TOMIZAWA, Naoki
4)MINE, Toshihiko
5)URAKATA, Yuichiro
6)TSUCHIYA, Yuta
7)AMARI, Takeshi

(57) Abstract :
Provided is a boiler in which an ammonia fuel burner (110) has an atomizer (111) that guides ammonia fuel toward a furnace along a second axis (X2) and injects the ammonia fuel from a tip (111a), and the injection amount of ammonia fuel injected from the tip (111a) to one side closer to the center of the furnace than the second axis (X2) is greater than the injection amount of ammonia fuel injected from a plurality of second injection holes (111a2) to the other side closer to the wall surface of the furnace than the second axis (X2).

No. of Pages : 45 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130269 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FOREIGN OBJECT DETECTION DEVICE FOR CLOTHING AND ACCESSORIES, AND FOREIGN OBJECT DETECTION SYSTEM

(51) International classification	:G01N 23/04, G06T 7/00
(31) Priority Document No	:2023-085240
(32) Priority Date	:24/05/2023
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2024/023547
Filing Date	:28/06/2024
(87) International Publication No	:WO 2024/242205
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)KUWAHARA CO., LTD.
Address of Applicant :4 Kita-Kayano, Kaimei-aza, Ichinomiya-city, Aichi 4940001 Japan
(72)**Name of Inventor :**
1)AZUMA Tatsunori
2)ATOKAWA Yoshihide
3)YUI Kazuhiro
4)MURASE Tomohiko

(57) Abstract :
A foreign object detection unit (14) utilizes an AI inspection model file (16) stored in a file storage unit (25) to detect foreign objects on the basis of first imaging data from a first sensor (6b, 6c) or second imaging data from a second sensor (6d, 6e). The present invention includes an input means (9) operated by a worker when the foreign object detection unit (14) overlooks a foreign object or overdetects a foreign object, and foreign object information memory (17) that stores information concerning foreign objects that are overlooked or overdetected on the basis of signals from the input means (9). The AI inspection model file (16) is an initial model file generated on the basis of standard foreign object sample image data, or a basic model file obtained by updating the initial model file on the basis of the information stored by the foreign object information memory (17), the first imaging data, and the second imaging data.

No. of Pages : 36 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130274 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR CONTROLLING A COMPRESSOR DISPLAY FOR INFLATING AND REPAIRING TIRES AND RELATED COMPRESSOR

(51) International classification :B29C 73/16
(31) Priority Document No :102023000011901
(32) Priority Date :09/06/2023
(33) Name of priority country :Italy
(86) International Application No :PCT/IB2024/055677
Filing Date :10/06/2024
(87) International Publication No :WO 2024/252378
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)TEK GROUP SAGL
Address of Applicant :Via Al Chioso 10 6900 LUGANO Switzerland
(72)**Name of Inventor :**
1)MARINI, Maurizio
2)BUZZONI, Alessandro

(57) Abstract :
A handheld portable compressor for inflating tires of a motorized land vehicle comprising an electronic control unit programmed to provide visual and/or acoustic indications of the compressor's operating state, e.g., inflation or sealant liquid injection, based on a pressure sensor.

No. of Pages : 15 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130282 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CHANNEL STATE ADJUSTMENT METHOD, AND TERMINAL DEVICE AND NETWORK DEVICE

(51) International classification	:H04W 24/02, H04W 24/08, H04W 24/06, H04W 24/10, H04W 24/04
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/097623 :31/05/2023
(87) International Publication No	:WO 2024/243910
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)GUANGDONG OPPO MOBILE TELECOMMUNICATIONS CORP., LTD.
Address of Applicant :No.18,Haibin Road,Wusha,Chang'an Dongguan, Guangdong 523860 China
(72)**Name of Inventor :**
1)WU, Hao
2)YOU, Xin
3)LIN, Xue

(57) Abstract :
The present application relates to a channel state adjustment method, and a terminal device, a network device, a chip, a computer-readable storage medium, a computer program product and a computer program. The method comprises: when predicted RLF information meets a first condition, a terminal device executing first processing, wherein the predicted RLF information is obtained by means of using a first model to process associated RLF data which is related to the current moment, which first model is obtained by means of performing training on the basis of associated RLF data which is related to a first RLF event; and the first processing is used for adjusting the channel state of the terminal device. The present application can effectively reduce the number of RLF events, thereby shortening a service interruption time caused by an RLF.

No. of Pages : 27 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130284 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD AND APPARATUS USED IN NODE FOR WIRELESS COMMUNICATION

(51) International classification	:H04W 72/12, H04W 72/14, H04W 72/04, H04L 5/00, H04L 1/18
(31) Priority Document No	:202310595451.3
(32) Priority Date	:24/05/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/093603 :16/05/2024
(87) International Publication No	:WO 2024/240044
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SHANGHAI LANGBO COMMUNICATION TECHNOLOGY COMPANY LIMITED
Address of Applicant :Room A2117, Building B, No.555, Dongchuan Road Minhang District, Shanghai 200240 China
(72)**Name of Inventor :**
1)HU, Yang
2)ZHANG, Xiaobo

(57) Abstract :
Disclosed in the present application are a method and apparatus used in a node for wireless communication. A first receiver receives first RRC signaling and a first information block; the first receiver receives a first PDSCH, the receiving of the first PDSCH being used for acquiring a first RAR uplink grant; and a first transmitter sends a plurality of repetitions of a first PUSCH in N time slots, wherein the first RAR uplink grant is used for scheduling the first PUSCH; the first RAR uplink grant is used to indicate N; N is a positive integer greater than 1; the N time slots are first N first-type time slots starting from a reference time slot; in the first N first-type time slots starting from the reference time slot, one repetition of the first PUSCH only comprises symbols other than a first type symbol; whether at least one symbol indicated by the first RRC signaling to be a downlink symbol is a first type symbol depends on the first information block.

No. of Pages : 38 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130285 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : BATTERY DIAGNOSIS APPARATUS, BATTERY DIAGNOSIS METHOD, AND BATTERY DIAGNOSIS SYSTEM

(51) International classification	:G01R 31/392, G01R 31/396, G01R 31/367, G01R 29/02, G01R 29/027
(31) Priority Document No	:10-2023-0096958
(32) Priority Date	:25/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/008073 :12/06/2024
(87) International Publication No	:WO 2025/023496
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LG ENERGY SOLUTION, LTD.
Address of Applicant :Tower 1, 108, Yeoui-daero Yeongdeungpo-gu Seoul 07335 Republic of Korea
(72)**Name of Inventor :**
1)JEON, Young Hwan

(57) Abstract :
According to some embodiments disclosed in the present document, a battery diagnosis apparatus comprises: a sensor configured to measure time-based first battery data from a battery to be diagnosed; and a controller configured to generate preprocessed data by preprocessing the first battery data, generate frequency-based second battery data on the basis of the preprocessed data, and diagnose whether the battery to be diagnosed is abnormal on the basis of statistical data related to the second battery data.

No. of Pages : 26 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130304 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CATALYSTS FOR REVERSE WATER-GAS SHIFT AND INTEGRATED FISCHER-TROPSCH PROCESSES

(51) International classification	:C10G 2/00, B01J 23/10, B01J 35/10, B01J 23/83, B01J 23/63
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/104014 :29/06/2023
(87) International Publication No	:WO 2025/000372
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BP P.L.C.
Address of Applicant :1 St. James's Square Greater London SW1Y 4PD U.K.
(72)**Name of Inventor :**
1)GUO, Meiling
2)DOSCKOCIL, Eric
3)PATERSON, Alexander James

(57) Abstract :
The present disclosure relates generally to reverse water-gas shift processes, integrated Fischer-Tropsch processes, and a supported reverse water-gas shift catalyst for conducting these processes. The catalysts described herein include a support that is a cerium oxide support, a titanium oxide support, aluminum oxide support, a zirconium oxide support, or a mixed oxide support comprising a mixture of two or more of cerium oxide, titanium oxide, aluminum oxide, and zirconium oxide; a promoter metal selected from at least one of gallium, indium, lanthanum, titanium, niobium, vanadium, and zirconium, present in an amount in the range of 0.5 to 20 wt%of the catalyst, based on the total weight of the catalyst; and optionally, at least one of platinum, palladium, or gold, present in an amount in the range of 0.05 to 10 wt%of the catalyst, based on the total weight of the catalyst.

No. of Pages : 93 No. of Claims : 59

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132400 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MOLDED POLYCHLOROTRIFLUOROETHYLENE OBJECT AND PRODUCTION METHOD THEREFOR

(51) International classification :B29C 43/58, B29C 43/34
(31) Priority Document No :2023-105271
(32) Priority Date :27/06/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/023061
Filing Date :25/06/2024
(87) International Publication No :WO 2025/005096
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)DAIKIN INDUSTRIES, LTD.
Address of Applicant :Osaka Umeda Twin Towers South, 1-13-1, Umeda, Kita-ku, Osaka-Shi, Osaka 5300001 Japan
(72)**Name of Inventor :**
1)IMAMURA, Hitoshi
2)YAMAZAKI, Keiko
3)HAMADA, Hiroyuki
4)FUNAOKA, Misato
5)MUKAI, Eri
6)FUJISAWA, Manabu

(57) Abstract :
Provided is a molded object including polychlorotrifluoroethylene, wherein the polychlorotrifluoroethylene has a melting point of 211-216°C. The molded object has a projected area of 1,000 mm2 or greater. The molded object has a thickness of 25-50 mm. The molded object has a crystallinity of 65% or less.

No. of Pages : 20 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025

(21) Application No.202518132158 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A SEPARATOR FOR ALKALINE WATER ELECTROLYSIS

(51) International classification	:C25B 13/08, C25B 13/02, C25B 1/04, C25B 9/19, C08J 5/22
(31) Priority Document No	:20183855.4
(32) Priority Date	:03/07/2020
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2021/067795 :29/06/2021
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202317005842 :30/01/2023

(71)**Name of Applicant :**
1)AGFA- GEVAERT NV
Address of Applicant :IP DEPARTMENT 3622, SEPTESTRAAT 27, 2640 MORTSEL, BELGIUM Belgium
(72)**Name of Inventor :**
1)MUES, WILLEM
2)VERWAEST, HANNE
3)TUDISCO, CRISTINA

(57) Abstract :
A method of manufacturing a separator for alkaline water electrolysis (1) is disclosed. The method comprising the steps of applying a dope solution including a polymer resin, hydrophilic inorganic particles and N-butyl-2-pyrrolidone (NBP) on both sides of a porous support (10) and performing phase inversion on the applied dope solutions thereby forming a first (20b) and a second (30b) porous layer on one and the other side of the support. The porous support has a thickness (d1) of 20 to 150 µm and the thickness of the separator (d2) is from 100 to 250 µm.

No. of Pages : 25 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202518132345 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SUBSTITUTED PYRIDOTRIAZINE COMPOUNDS AND USES THEREOF

(51) International classification	:C07D 471/18, A61P 31/18
(31) Priority Document No	:63/139,237
(32) Priority Date	:19/01/2021
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2022/012773 :18/01/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202317048328 :19/07/2023

(71)**Name of Applicant :**
1)GILEAD SCIENCES, INC.
Address of Applicant :333 Lakeside Drive Foster City, California 94404 US U.S.A.
(72)**Name of Inventor :**
1)CHU, Hang
2)GONZALEZ BUENROSTRO, Ana Z.
3)GUO, Hongyan
4)HAN, Xiaochun
5)HURTLEY, Anna E.
6)JIANG, Lan
7)LI, Jiayao
8)LIN, David W.
9)MITCHELL, Michael L.
10)NADUTHAMBI, Devan
11)SCHWARZWALDER, Gregg M.
12)SZEWCZYK, Suzanne M.
13)VON BARGEN, Matthew J
14)WU, Qiaoyin
15)YANG, Hong
16)ZHANG, Jennifer R

(57) Abstract :
The present disclosure relates generally to certain tricyclic compounds, pharmaceutical compositions comprising said compounds, and methods of making said compounds and pharmaceutical compositions. The compounds of the disclosure are useful in treating or preventing human immunodeficiency virus (HIV) infection.

No. of Pages : 328 No. of Claims : 71

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130967 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PROTEIN-COATED LDH NANOPARTICLES AS NANOCARRIERS IN PLANTS

(51) International classification :C12N 15/88, C12N 9/36, C12N 15/82
(31) Priority Document No :2023901657
(32) Priority Date :26/05/2023
(33) Name of priority country :Australia
(86) International Application No :PCT/AU2024/050554
Filing Date :27/05/2024
(87) International Publication No :WO 2024/243627
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)THE UNIVERSITY OF QUEENSLAND
Address of Applicant :The University of Queensland St Lucia, Queensland 4072 Australia
(72)**Name of Inventor :**
1)XU, Wang
2)XU, Zhi Ping
3)MITTER, Neena
4)CARROLL, Bernard
5)YONG, Jiaxi

(57) Abstract :
The present disclosure relates generally to a composition comprising nucleic acids adsorbed onto layered double hydroxide (LDH) nanoparticles coated in positively-charged protein, and methods of using same to introduce the adsorbed nucleic acids to plants and plant tissues. For example, the LDH nanoparticles of the disclosure may be used to deliver nucleic acids of interest to plants or parts thereof for a range of purposes, including, but not limited to, protecting a plant against pests and diseases, plant trait manipulation, and/or plant gene editing. The present disclosure also relates generally to the use of lysozyme to enhance uptake and internalisation of LDH nanoparticles by plants and plant tissues. For example, the disclosure relates to methods of enhancing uptake and internalisation of LDH nanoparticles by plants and plant tissues by pre-treating the plant or plant tissue with lysozyme prior to incubating the plant or plant tissue with the LDH nanoparticles. The present disclosure also relates to methods for preparing said compositions.

No. of Pages : 62 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130971 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FILTRATION SYSTEM WITH ONLINE FILTER MAINTENANCE CAPABILITY

(51) International classification	:B01D 46/04, B01D 46/44, B01D 46/58, B01D 46/71, B01D 46/90
(31) Priority Document No	:63/472018
(32) Priority Date	:09/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033166 :08/06/2024
(87) International Publication No	:WO 2024/254570
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)DONALDSON COMPANY, INC.
Address of Applicant :1400 West 94th Street Bloomington, Minnesota 55431 U.S.A.
(72)**Name of Inventor :**
1)RONNEAU, Olivier
2)CAPAERT, Thierry
3)VAN GELDER, Wim

(57) Abstract :
Embodiments herein relate to filtration systems, such as air filtration systems. In an embodiment, a filtration system can be included having a control circuit and a filter house, wherein the filter house can be divided into segregated air flow sections. The segregated air flow sections can include a first operating section, at least one further operating section, and at least one backup section. The control circuit can operate the filter system in a first and second operation mode. The first operation mode includes an air flow control system directing air flow through the first operating section and the at least one further operating section and blocking air flow through the backup section. The second operation mode includes blocking air flow through one of the first operating section and the at least one further operating section and maintaining air flow through the other operating section and the backup section.

No. of Pages : 34 No. of Claims : 60

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130306 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MANUFACTURING METHODS FOR GASTRIC RESIDENCE SYSTEMS

(51) International classification :A61B 5/00, A61K 47/69
(31) Priority Document No :63/506039
(32) Priority Date :02/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/032126
Filing Date :31/05/2024
(87) International Publication No :WO 2024/249946
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)NORTIVA BIO, INC.
Address of Applicant :20 Maguire Road Lexington, Massachusetts 02421 U.S.A.
(72)**Name of Inventor :**
1)SIMSES, Craig
2)KANASTY, Rosemary
3)GRANT, Tyler
4)MANDELKERN, Carmi
5)MONTEZCO, Juan Jaramillo
6)HOLAR, Sonia

(57) Abstract :
A gastric residence system comprises one or more retention members comprising: at least one drug eluting component; and at least one laser linker component laser welded to the at least one drug eluting component.

No. of Pages : 108 No. of Claims : 94

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130309 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : INTEGRATED PROCESS FOR METHANE PRODUCTION AND DRY METHANE REFORMING

(51) International classification	:C01B 3/38, C07C 9/04, C01B 32/40, C01B 3/48, C07C 1/04
(31) Priority Document No	:23182234.7
(32) Priority Date	:28/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/IB2024/056348 :28/06/2024
(87) International Publication No	:WO 2025/003995
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BP P.L.C.
Address of Applicant :1 St. James's Square London SW1Y 4PD U.K.
(72)**Name of Inventor :**
1)PATERSON, Alexander James

(57) Abstract :
The present disclosure relates generally to integrated processes for the production of methane and its use in dry methane reforming. In one aspect, the present disclosure provides process for producing a stream containing hydrogen and carbon monoxide, the process comprising: providing a methane synthesis feed stream comprising hydrogen and carbon dioxide; contacting the methane synthesis feed stream with a methane synthesis catalyst (e.g., in a methane synthesis reactor) to form a methane synthesis product stream comprising methane and water; providing a dry methane reformation feed stream comprising carbon dioxide and at least a portion of the methane of the methane synthesis product stream; contacting the dry methane reformation feed stream with a dry methane reformation catalyst (e.g., in a dry methane reformation reactor) to produce a dry methane reformer product stream comprising carbon monoxide and hydrogen.

No. of Pages : 33 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130310 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR ADJUSTING A FUEL CELL SYSTEM

(51) International classification	:H01M 8/04089, H01M 8/04228, H01M 8/04223, H01M 8/04303, H01M 8/04537
(31) Priority Document No	:10 2023 205 877.4
(32) Priority Date	:22/06/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/067338 :20/06/2024
(87) International Publication No	:WO 2024/261182
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ROBERT BOSCH GMBH
Address of Applicant :Postfach 30 02 20 70442 Stuttgart Germany
(72)**Name of Inventor :**
1)BREITINGER, Jonas
2)MOELLER, Leonie Sophie

(57) Abstract :
The presented invention relates to a method (100) for adjusting a fuel cell system (200). The presented method (100) comprises: - initiating (101) a switch-off procedure for switching off a fuel cell stack (201) of the fuel cell system (200), by closing cathode shut-off valves (213) of the fuel cell system (200), - adjusting (103) an electric current output by a fuel cell stack (201) of the fuel cell system (200) by means of a computing unit (211) such that a voltage present at the fuel cell stack (201) approaches a specified switchover value (305), - short-circuiting (105) the fuel cell stack (201) by means of a switch-off resistor (209) as soon as the voltage present at the fuel cell stack (201) falls below the switchover value (305), wherein, for the case in which the voltage present at the fuel cell stack (201) rises again after having dropped to a reference value which is greater than the switchover value (305), the fuel cell stack (201) is short-circuited by means of the switch-off resistor (209) and the switchover value (305) is increased for a subsequent switch-off procedure.

No. of Pages : 9 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132167 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SAMPLING MODULE FOR A BIOPROCESS PURIFICATION SYSTEM

(51) International classification	:G01N 1/20, G01N 1/26, G01N 35/10
(31) Priority Document No	:2309879.1
(32) Priority Date	:29/06/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/EP2024/068080 :27/06/2024
(87) International Publication No	:WO 2025/003308
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CYTIVA SWEDEN AB
Address of Applicant :Björkgatan 30 751 84 Uppsala Sweden
(72)**Name of Inventor :**
1)FRIGÅRD, Tuomo
2)SALOMONSSON, Inger
3)ROCH, Patricia
4)ESTMER NILSSON, Camilla
5)FRANCOIS, Tim
6)ROSENGREN, Lars

(57) Abstract :
A sampling module 130 for sampling a product stream of a bioprocess purification system 100, 110, and a method for controlling a sampling module 130 are disclosed. The sampling module 130 comprises a controllable sampling valve unit 170 and a fluid coupling network 180, the sampling module 130 being configured to be fluidly couplable to a bioprocess purification system 100, 110 and a bioanalytical system 120, the sampling module 130 being controllable to sample a product stream of the bioprocess purification system 100, 110, wherein the sampling module 130 is configured to: obtain a fluid sample, wherein the fluid sample is obtained by providing a fluid path from the bioprocess purification system 100, 110 to the fluid coupling network 180 via the controllable sampling valve unit 170, and provide the fluid sample, wherein the fluid sample is provided to the bioanalytical system 120 by providing a fluid path from the fluid coupling network 180 to the bioanalytical system 120, wherein the sampling module 130 is a closed system such that the fluid sample is prevented from contact with the environment surrounding the sampling module 130.

No. of Pages : 26 No. of Claims : 33

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132169 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DRIVING METHOD AND APPARATUS FOR BRUSHLESS ELECTRIC MOTOR, AND DEVICE

(51) International classification :H02P 6/08
(31) Priority Document No :202310779758.9
(32) Priority Date :29/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/092619
Filing Date :11/05/2024
(87) International Publication No :WO 2025/001546
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)XUXIN TECHNOLOGY (SHENZHEN) GROUP CO., LTD
Address of Applicant :Room 705, Yaohua Creation Building, No. 6023 Shennan Avenue, Tian An Community, Sha Tou Street, Futian District Shenzhen, Guangdong 518042 China
(72)**Name of Inventor :**
1)ZHANG, Ping
2)WU, Sin Hin
3)SUN, Xinglin
4)ZHOU, Huizhu
5)SUN, Yelin
6)LUO, Lanying

(57) Abstract :
The present disclosure relates to the technical field of driving of electric motors. Provided are a driving method and apparatus for a brushless electric motor, and a device. The brushless electric motor comprises: a stator core, which comprises Z tooth groups spaced apart from each other in a first circumferential direction; a rotor, which comprises a magnetic ring having P poles, P being an even number; and X phase conductors, which are wound on the tooth groups to form coils, where X=2, and Z=P×X, wherein in the same phase conductor, the coils on two adjacent tooth groups have opposite winding directions in a second circumferential direction of the tooth groups, and are spaced apart by X-1 tooth groups. The driving method comprises: by means of first ends and second ends, which are independent of each other, of N phase conductors, providing N periodically changing drive signals for the N phase conductors, wherein the waveform of each drive signal in one period comprises a first waveform, the intensity of which is greater than 0, and a second waveform, the intensity of which is less than 0, where 1=N=X. In this way, by means of a simple control mode, a brushless electric motor can be driven to provide a relatively large torque.

No. of Pages : 25 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131575 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CONFIGURABLE DIGITAL TWINS OF CHEMICAL PRODUCTS

(51) International classification	:G06Q 10/00, G06Q 10/063, G06Q 50/04
(31) Priority Document No	:23177298.9
(32) Priority Date	:05/06/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/064321
Filing Date	:24/05/2024
(87) International Publication No	:WO 2024/251538
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)BASF SE
Address of Applicant :Carl-Bosch-Strasse 38 67056 Ludwigshafen am Rhein Germany
(72)**Name of Inventor :**
1)DIKMANN, Thorsten
2)MOHR, Daniel
3)SMIETANKA, Jadwiga

(57) Abstract :
The present disclosure relates to an apparatus for generating a digital twin template associated with a product or a product class and a respective computer-implemented method and computer program element, an apparatus and system for generating a digital twin of a physical entity of a product and a respective computer-implemented method and computer program element, methods for providing a product associated with such a digital twin and respective apparatuses and a respective computer program element, a use of the digital twin, a product associated with such a digital twin, such a digital twin, and a computer-implemented method and apparatus for generating a digital access element associated with such a digital twin and a respective computer program element.

No. of Pages : 82 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131446 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : STUN CURRENT GENERATOR FOR SMALL-CALIBRE ELECTRIC BULLETS

(51) International classification	:F41B 15/04, H03K 3/53
(31) Priority Document No	:2023114471
(32) Priority Date	:01/06/2023
(33) Name of priority country	:Russia
(86) International Application No Filing Date	:PCT/RU2024/000138 :19/04/2024
(87) International Publication No	:WO 2024/248661
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)GABLIYA, Yuriy Aleksandrovich
Address of Applicant :Skatertnyj per., d. 21, kv. 4 g. Moscow, 121069 Russia
2)LADYAGIN, Yuriy Olegovich
(72)**Name of Inventor :**
1)LADYAGIN, Yuriy Olegovich

(57) Abstract :
A stun current generator for small-calibre electric bullets contains an electrical power source, an activation switch, a voltage converter, a voltage multiplier, an electronic switch, output electrodes, and a clock generator with a solid-state output switch. The voltage converter converts low voltage from the electrical power source into a stepped-up AC voltage. The voltage multiplier for multiplying the output voltage of the converter has an additional output reservoir capacitor, the discharge of which to the output electrodes of the generator is controlled by the clock generator with a solid-state output switch. The technical result is that of providing more efficient and economical consumption of current from the electrical power source, effective immobilization of a biological target with a body mass of not less than 70-80 kg, and the possibility of stunning a target either with two output electrodes of the generator, or with one of the output electrodes and conductive wires from the electrical power source.

No. of Pages : 11 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202421050461 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DATA PROCESSING SYSTEM AND METHOD FOR DATA SECURITY ENHANCEMENT

(51) International classification	:H04N0001440000, G06F0021620000, G06F0008650000, H04L0009060000, H04L0067100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)INTERNATIONAL BUSINESS MACHINES CORPORATION
Address of Applicant :New Orchard Road, Armonk, New York 10504, United States of America U.S.A.
(72)**Name of Inventor :**
1)Shashank Patil
2)Ramadas Menon
3)Karan Kaushal

(57) Abstract :
DATA PROCESSING SYSTEM AND METHOD FOR DATA SECURITY ENHANCEMENT ABSTRACT A data processing system for data security enhancement, the data processing system includes a processor configured to identify a plurality of tenants in a multitenant software-as-a-service (SaaS) environment, where the data processing system is configured to operate in the multitenant SaaS environment. The processor is configured to generate a unique encoding scheme for each tenant identified in the multitenant SaaS environment and encode each tenant's data structure using the generated unique encoding scheme. The processor is configured to store each tenants' data in form of the encoded data structure in a database where encoded data structure of a first tenant of the plurality of tenants is indecipherable to a second tenant of the plurality of tenants and encoded data structure of the second tenant is indecipherable to the first tenant. The data processing system efficiently enhances the data security of each tenant's data in the multitenant SaaS environment. FIG. 1

No. of Pages : 32 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202421050673 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AN APPARATUS OF SINGLE SUBSTRATE MULTI-ELECTRON BEAM LITHOGRAPHY ARRAY AND A METHOD OF FABRICATION THEREOF

(51) International classification	:H01J0037317000, B82Y0040000000, B82Y0010000000, H01J0001304000, H01S0005026000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Advanced Nano Fabrication Technologies (ANFT) Private Limited
Address of Applicant :Sf A 202 Solitaire Park, Nr Divya Bhaskar, makarba, Jivraj Park, Ahmedabad, Gujarat, India Ahmedabad Gujarat India
(72)**Name of Inventor :**
1)Angshuman Roy

(57) Abstract :
ABSTRACT AN APPARATUS OF SINGLE SUBSTRATE MULTI-ELECTRON BEAM LITHOGRAPHY ARRAY AND A METHOD OF FABRICATION THEREOF The present invention relates to a monolithically fabricated multi-electron beam lithography apparatus(100) integrated on a single substrate(101). The apparatus(100) comprises an array of field emission electron emitters(102), each formed with a nanoscale tip(102a) and coated with a work function lowering material(102b), electrically connected through an on-chip control architecture(103) for independent biasing and switching. A dielectric support structure(106) comprising dielectric support pillars(106a) provides mechanical and electrical isolation. An anode aperture array(108), aligned coaxially with the emitter tips(102a), is supported above the emitters and enables beam collimation. An electron optics array(110) incorporating coaxially stacked Einzel lenses(112) is formed above the anode, focusing emitted beamlets without requiring individual lens tuning. A built-in deflector array(109) provides beam steering. This integrated design enables high-throughput, maskless multi-electron-beam patterning at high resolution, improving upon prior multi-beam tools by increasing beam current and resolution, and reducing complexity. The invention is applicable to advanced semiconductor lithography and nanoscale direct-write applications.

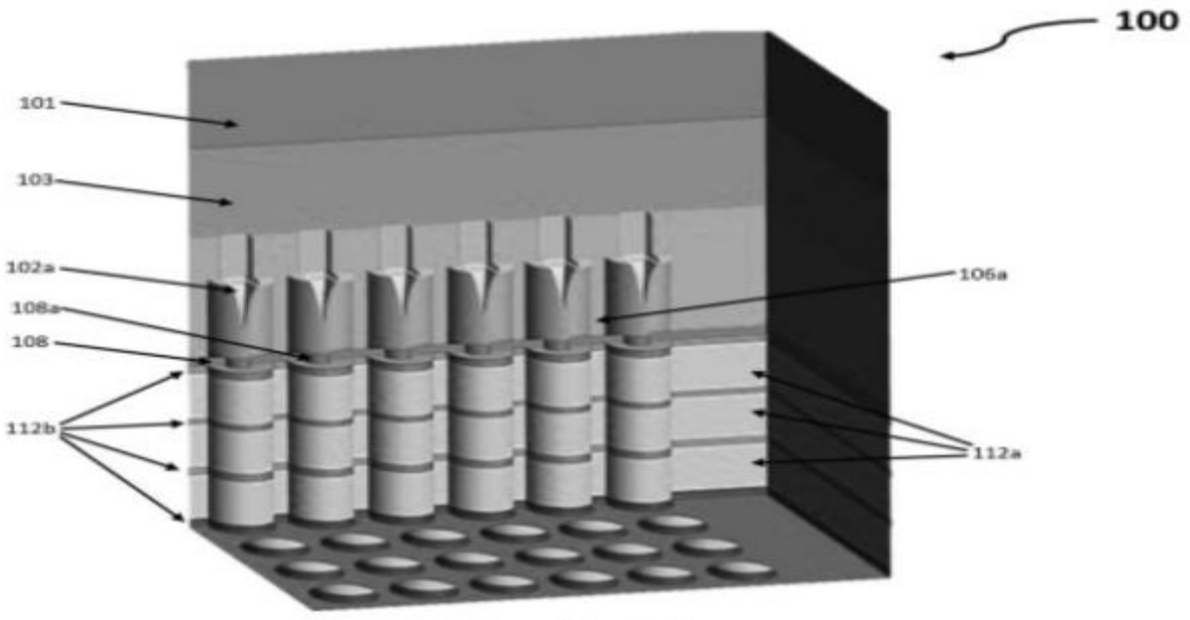


Figure 2

No. of Pages : 41 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202421050712 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A HEIGHT ADJUSTMENT DEVICE OF A SEAT BELT FOR A VEHICLE

(51) International classification	:B60R0022200000, B60G0017020000, B60R0011000000, B62D0005040000, B62K0025040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Mahindra Electric Automobile Limited
Address of Applicant :Mahindra Tower, Pandurang Budhkar Marg, Nr. Doordarshan Kendra, Worli, Mumbai - 400018, Mumbai City, Maharashtra, India Mumbai Maharashtra India
(72)**Name of Inventor :**
1)PARTHA SARATHY
2)D KINGSLY
3)PRABHUDATTA PRADHAN
4)PHANI KUMAR KAKANI
5)K CHANDRUNATH

(57) Abstract :
A height adjustment device (100) of a seat belt for a vehicle includes a pair of rail (102) attached to a B-pillar of the vehicle. The height adjustment device (100) also includes a slider (104) having a pair of rib (106) sliding within the corresponding rails (102). The rails (102) include at least two first zones (Z1) having a plurality of guide webs (108) disposed on an upper surface and a lower surface of the ribs (106). The rails (102) also include at least one second zone (Z2) including a plurality of slits (110) dividing the rib (106) into small independent segments and having the plurality of guide webs (108) alternatively disposed on an upper surface and a lower surface of the independent segments. The guide webs (108) slidably engage with the rails (102) to provide an interference fit condition, thereby, eliminating a rattling noise during vibration of the vehicle. Reference figure: FIG. 1

No. of Pages : 13 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202421051165 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A BOOKING PLATFORM WITH BARGAINING FACILITY AND ITS METHOD THEREOF

(51) International classification	:G06Q0010020000, G06Q0030060000, G06Q0040040000, G06N0020000000, C11D0001750000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Zubin Aibara
Address of Applicant :309, Auto commerce House, Gamdevi, Nana Chowk, Mumbai, Maharashtra, India Mumbai Maharashtra India
(72)**Name of Inventor :**
1)Zubin Aibara

(57) Abstract :
ABSTRACT A booking platform with bargaining facility and its method thereof [0058] The present invention is a booking platform that provides an option for the user to bargain their desired price and negotiate in real-time comprising a front end interface that pops a bargain dialog box for the user to ask for a bargain and provide a marked price against the requested bargain, a back end interface comprising comprises a markup management tier, a monitor and buy tier, a hold and buy tier, a travel policy tier, a special deal tier, a monitor tier and other system management tier, multiple APIs including listing API, processing API, payment API, communication API and a database. A method of bargaining by the user in the booking platform comprising the steps of data collection, data cleaning and indexing, calculation of listed price and bargain price using machine learning API, booking within a bargain window of 180 sec, ticketing by payment API and final communication. (to be published with FIG. 4)

No. of Pages : 27 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202421051171 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A DUMB-PROOF DEFIBRILLATOR TRAINER SYSTEM

(51) International classification	:A61N0001390000, A61N0001040000, G16H0020300000, B01D0053220000, G06F0021310000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ANIRUDDHA ATRE
Address of Applicant :House No. SRUSHTI LANE NO.2, SHAHU COLONY Street KARVENAGAR City PUNE State MAHARASHTRA Country INDIA Pin Code 411052 Pune Maharashtra India
2)ASHISH GAWADE
(72)**Name of Inventor :**
1)ANIRUDDHA ATRE
2)ASHISH GAWADE

(57) Abstract :
ABSTRACT A DUMB-PROOF DEFIBRILLATOR TRAINER SYSTEM A dumb-proof defibrillator trainer system (100) is disclosed, comprising an ECG reader (12) configured to receive analog signals from bio-signal sources and digital ECG waveform data from a database to generate a reference waveform. A waveform conversion and scaling module (14) includes an ADC (16), a scaling engine (18) for dynamic amplitude mapping to display coordinates, and a segmenter (20) for clinically significant interval partitioning. A selector (22) chooses a target waveform for comparison. A comparator subsystem (26) executes waveform morphing via a pointwise compensation algorithm (26a) and/or a derivative-integral deviation algorithm (26b) based on slope and curvature. A signal embedding module (28) introduces real-world artifacts. A defibrillator simulation interface (30) mimics clinical UI without high-voltage circuitry. The system enables acquisition, segmentation, transformation, artifact injection, and safe simulated defibrillation, transforming the reference waveform to match the target morphology while preserving training accuracy and eliminating shock risk. FIGURE 1

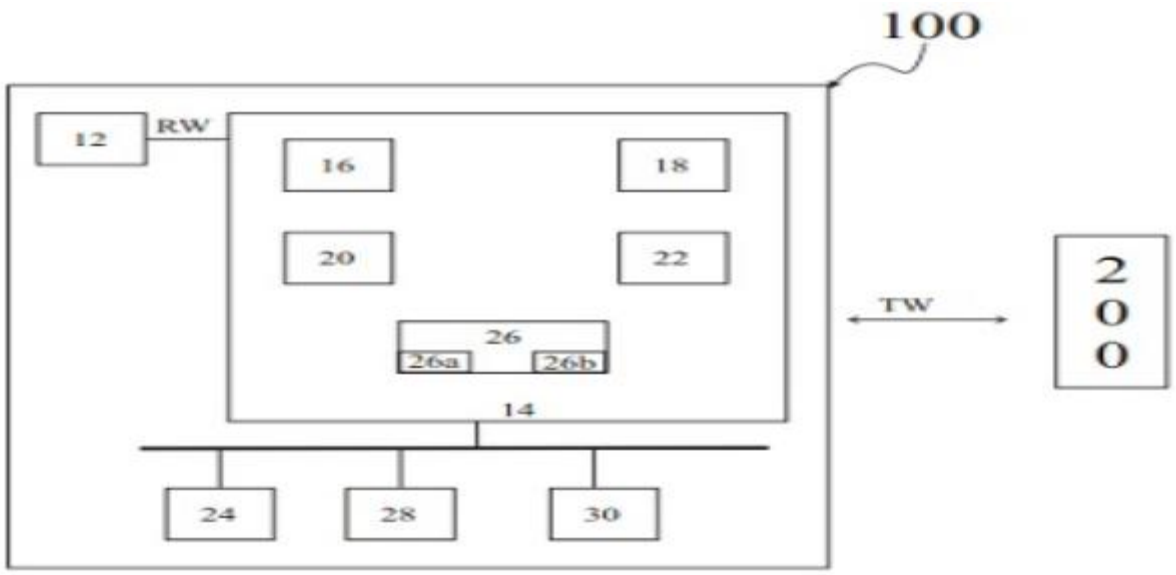


FIGURE 1

No. of Pages : 35 No. of Claims : 31

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202421051231 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SMART CHESS BOARD

(51) International classification	:A63F0003000000, A63F0003020000, G06F0003010000, G06F0003035400, A63F0009240000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CHAND, Siddh
Address of Applicant :302, Manju Castle Church Road Vile Parle West, Mumbai 400056 Mumbai Maharashtra India
(72)**Name of Inventor :**
1)CHAND, Siddh

(57) Abstract :
ABSTRACT SMART CHESS BOARD A smart chessboard system is disclosed, featuring a physical board with an array of squares, each containing a board magnet beneath its surface. Chess pieces incorporate magnets at their bases, allowing magnetic interaction with the board. A position detection unit tracks the real-time location of each piece. A head magnet, mounted on a two-axis mechanism, is selectively energized to repel a targeted chess piece, lifting it above the board. The processing unit controls this system to move pieces by combining repulsion and attraction forces from the head and board magnets. The method includes detecting piece positions, calculating target moves, lifting and guiding pieces to new positions using controlled magnetic forces, and deactivating the magnets to place the piece precisely. This setup enables automated, contactless movement of chess pieces, ensuring accurate and dynamic gameplay. [FIG. 3]

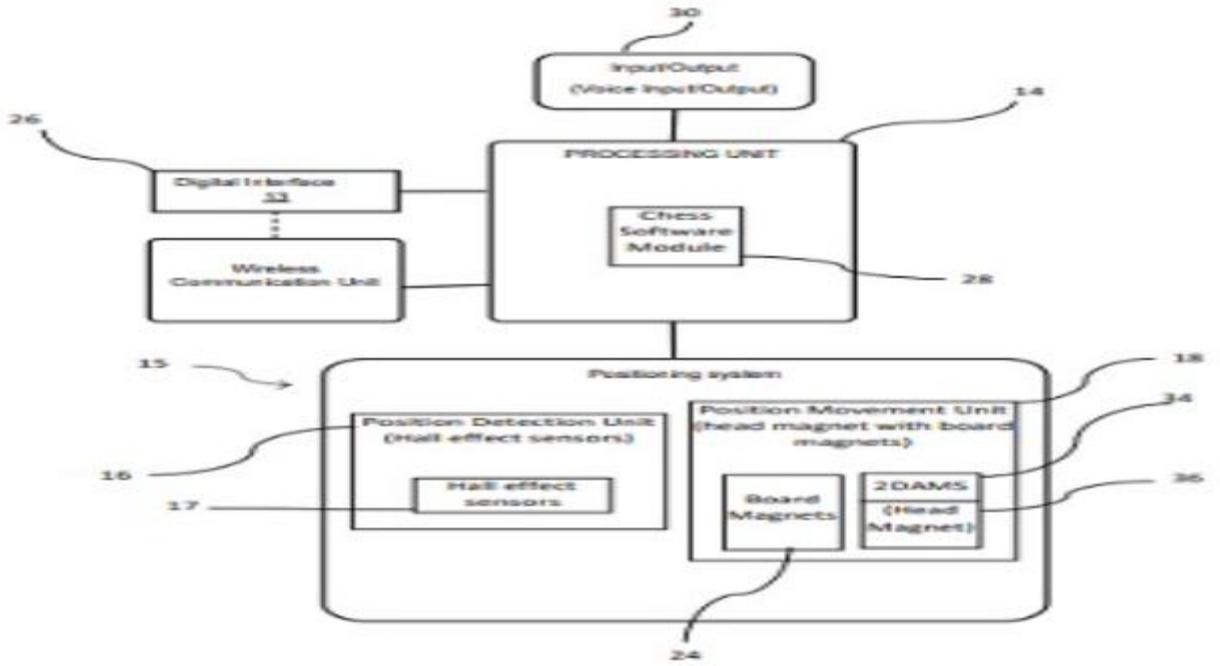


FIG. 3

No. of Pages : 27 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :04/07/2024

(21) Application No.202421051234 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : TRIPOT

(51) International classification	:E02B0003040000, C12M0001340000, C12M0001020000, G01D0004000000, C12M0001000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Dharmveer Yogiraj Bharti
Address of Applicant :Krushnakunj , beside Narayana school , papvinash road , bus stand no 2 , renapur naka latur , 413512 Maharashtra India
2)Abhishek Shrikrishna Giri
(72)**Name of Inventor :**
1)Abhishek Shrikrishna Giri

(57) Abstract :
An object of the present subject matters is to provide a structure for reducing soil erosion at coastline and hilly areas According to this invention, a structure is provided with three legs at the bottom are placed at different angles from each other and one of the legs is placed perpendicular (90°) to the pot (on the top) which is used to grow the plants, the plants which are grown are best defense for the coastline and hilly areas.

No. of Pages : 28 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202421050869 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : REGENERATION OF MOLECULAR FILTERS

(51) International classification	:F01N0009000000, C02F0001620000, F01N0003025000, C01G0053000000, C02F0001720000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Exposome Pvt. Ltd.
Address of Applicant :RATNA JYOT INDUSTRIAL ESTATE, AMBE MATA CHOWK, VILE PARLE (WEST), MUMBAI 400056, MAHARASHTRA, INDIA Mumbai Maharashtra India
(72)**Name of Inventor :**
1)Prerna Goradia
2)Puja Kishan Kale

(57) Abstract :
ABSTRACT REGENERATION OF MOLECULAR FILTERS A non-thermal method for regenerating an alkali metal permanganate impregnated molecular filter comprising: washing a spent molecular filter comprising oxidized products selected from manganate (MnO_4^{2-}), manganese dioxide (MnO_2), and sulfate and nitrate salts using distilled water; contacting said washed and wet molecular filter with a solution comprising: (i) an alkali metal hydroxide, and (ii) an alkali metal persulfate, to promote in-situ oxidation of Mn(IV) or Mn(VI) species to Mn(VII), thereby obtaining a treated molecular filter; and drying the treated molecular filter to yield a regenerated molecular filter characterized by the reformation of permanganate ions.

No. of Pages : 28 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202421050909 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR PERFORMING STATISTICAL ANALYSIS

(51) International classification	:G06F0017180000, G06N0007000000, G06Q0010100000, G06F0011360000, G06K0009620000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LTI Mindtree Ltd.
Address of Applicant :Saki Vihar Road, Powai, Mumbai Maharashtra India 400001 Mumbai Maharashtra India
(72)**Name of Inventor :**
1)Balaji Somasundaram
2)Manasi Kerkar
3)Aakash Jain

(57) Abstract :
A method and system is disclosed for facilitating statistical analysis. A data reception module 210 receives input data corresponding to a project and an outlier analysis on the received data is performed by an outlier analysis module 212 which utilizes outlier detection techniques. A baseline analysis module 214 establishes reference points for the input data by utilizing baseline analysis techniques, and a distribution fit analysis is further performed to assess the goodness-of-fit of a plurality of probability distributions to the input data and determine suitability of each probability distribution based on at least one statistical measures comprising the P value, and significance threshold, to select a probability distribution. Based on the established reference points, a what-if analysis module 216 enables simulation of various scenarios and assessment of potential outcomes, and provide intuitive visualization and interpretation of analysis results via a user interface 218.

No. of Pages : 39 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202421050967 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ANTIOXIDANT AND ANTIMICROBIAL RICH NUTRIENT COMPOSITION JELLY FROM WASTE PEEL OF ORANGE AND PREPARATION METHOD THEREOF

(51) International classification	:A61K0036752000, A23L0033105000, A23L0021100000, C09D0005280000, B01J0023890000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Amity University Madhya Pradesh
Address of Applicant :Maharajpura, Gwalior, Madhya Pradesh 474005 Madhya Pradesh India
(72)**Name of Inventor :**
1)Raghvendra Kumar Mishra
2)Anamika
3)Vinay Dwivedi
4)Surendra Singh Parihar

(57) Abstract :
The present invention relates to an antioxidant and antimicrobial-rich nutrient composition jelly from the waste peel of an orange and a preparation method thereof. The present invention relates to the development of antioxidant and antimicrobial-rich orange jelly exclusively from orange peel extracts. This unique jelly formulation integrates bioactive compounds and natural sugars extracted from the peel itself. By utilizing pectin extracted from orange peel, the jelly is formed without the addition of any extra sugars or compounds. Not only does this orange jelly boast a superior taste compared to commercial varieties, but it also offers notable health benefits, making it a wholesome choice for consumption. Accompanied Drawings [Figure 1-2]

No. of Pages : 15 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202421050987 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A SYSTEM FOR WIRELESS CHARGER WITH CONTROLLED AND OVERCHARGE PROTECTION CAPACITY AND METHOD THEREOF

(51) International classification	:H02J50/10, H02J7/00, H02J50/80
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Preeyarika Innovations Private Limited
Address of Applicant :1101, Floor-11, Plot-4/404, Jaywant Tower, Pandit Madan Mohan Malviya Marg, Mumbai, Maharashtra, 400034, India Mumbai Maharashtra India
(72)**Name of Inventor :**
1)Niharika Gupta

(57) Abstract :
A SYSTEM FOR WIRELESS CHARGER WITH CONTROLLED AND OVERCHARGE PROTECTION CAPACITY AND METHOD THEREOF The present invention discloses a system for wireless charger with controlled and overcharge protection capacity and method thereof. The system includes a body, a primary coil, a wireless power transmitter, a communication module and an overcharge protection module. The body includes a charging sheet. The user device is placed at a top part of the charging seat. The primary coil formed on the body is configured to generate an induced electromotive force to wirelessly transmit a data signal and a power signal from a serial resonator converter to the user device. The wireless power transmitter is arranged to wirelessly transfer power to the user device placed on the charging seat. The communication module is configured to transmit the wireless signal between the wireless charger and the user device. The overcharge protection module is configured to monitor charging status of the user device. (To be published with figure 2)

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :05/07/2024

(21) Application No.202421051585 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : DETENT MECHANISM FOR CONTROLLING AN ACTUATION OF HANDLE LEVER FOR SEAT ASSEMBLY

(51) International classification	:A01D0034740000, A47L0009320000, F16H0063380000, H04N0021442000, B60N0002420000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**

1)Magna Seating Engineering India (a Division of Magna Automotive India Private Limited)

Address of Applicant :Registered Office at "1st Floor, Kapil Zenith, Sr.N.55, Hissa No.-1, Bavdhan Khurd, Tal.: Mulshi, Dist.: Pune 411021, India and Divisional Office at Om Chambers, 701, T-29/31, Bhosari Industrial Estate, Bhosari, Pune 411026, Maharashtra, India Maharashtra India

(72)**Name of Inventor :**

1)Firoz Siddiqui

2)Aditya Bhalekar

3)Naveen Chandavar

4)Someswar Pani

(57) Abstract :

An embodiment herein relates to a detent mechanism or assembly for controlling actuation of an actuating assembly which actuates a reclining mechanism and a height adjustment mechanism. The detent mechanism or assembly for centering/positioning the sliding fasteners or pins during the lift or down of the handle lever. The detent mechanism for arresting the forward and rearward movement of the handle lever. The pro??ile of detent mechanism or assembly helps user to understand that the last position has been achieved and the handle can't move back due to the slight notch. Figure 1

No. of Pages : 31 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202421051636 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A STEERING COLUMN ASSEMBLY

(51) International classification :B62D0001190000, B62D0001184000, B62D0001160000, B62D0015020000, B62D0001181000
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)Deere & Company
Address of Applicant :One John Deere Place, Moline, Illinois, 61265 USA U.S.A.
(72)**Name of Inventor :**
1)SATAVALEKAR, DEVIDAS D.
2)SINGH, KHAGESH PRATA
3)THAKARE, RUPESH

(57) Abstract :
The present invention provides a steering column assembly (10) mounted on a vehicle. The steering column assembly (10) has a steering column (12), at least one filler element (14, 16) and at least one fastener (18). The steering column (12) is configured to be disposed within an opening (2) in the vehicle. The filler elements (14, 16) are disposed between the steering column (12) and the opening (2). The fastener (18) is configured to couple the filler elements (14, 16) to the steering column (12). The steering column assembly (10) realizes a common modular interface by utilizing the filler elements (14, 16) and at least one fastener (18) to optimize lower cost of vehicle. FIGURE 1

No. of Pages : 12 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202421051648 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A NEUTRAL SWITCH ASSEMBLY IN VEHICLES

(51) International classification	:H01H23/04, H01R13/447, H01H9/02, H01H23/06, H01H9/04
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Chheda Electricals and Electronics Pvt. Ltd
Address of Applicant :Gat No 2032, Village Palshi, Taluka Khandala, Satara, 412801,Maharashtra, India Satara Maharashtra India
(72)**Name of Inventor :**
1)Mr. Vijay Chheda
2)Mr. Sandeep Kulkarni
3)Mr. Narendra Suryawanshi

(57) Abstract :
The present invention describes a neutral switch assembly (100) in vehicles. The assembly comprises of wire harness (110), button/ harness holder (120), soldered cover (130), insert molding (140), o ring (150), spring (160), plunger (170), plunger cover (180) and outer body (190). The harness holder (120) guides cable of the wire harness (110) without twisting the wire harness (110) and it sustains all the pull out force applied to the wire harness (110). The proximal end of the wire harness (110) is positively soldered to form the soldered cover (130) that keeps positive contact and also keeps the wire harness (110) in position. The button also helps to guide the soldering assembly in molding process that leads to less rejection in the molding process. It also eases the process of assembly of the neutral assembly. The positive soldering of the contact helps to keep the wire at position.

No. of Pages : 17 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202421051651 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SUSPENSION SYSTEM FOR A TRAILER VEHICLE

(51) International classification	:B60T0007200000, B60D0001620000, B60Q0001300000, B60G0017052000, H05B0047200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ZF FRIEDRICHSHAFEN AG
Address of Applicant :Löwentaler Strasse 20, 88046 Friedrichshafen, Germany Germany
(72)**Name of Inventor :**
1)Alphonse Sahaya Grinspan
2)Ambujan Lojanan
3)Natesan Saravanan

(57) Abstract :
ABSTRACT SUSPENSIONSYSTEM FOR A TRAILER VEHICLE The present invention discloses a suspension system (13)for a vehicle with a trailer frame, comprises of: a right-hand side assembly (14a) having a first ride air spring (15a), a first hanger bracket assembly (16a), a first shock absorber assembly (17a) comprising a first shock absorber (18a), a first stabilizerlink assembly (20a), and a first frame locating bracket assembly (19a) connected to the first ride air spring (15a); a left-hand side assembly (14b) having a second ride air spring (15b), a second hanger bracket assembly (16b), a second shock absorber assembly (17b) comprising a second shock absorber (18b), a second stabilizer-link assembly (20b) comprising a stabilizer-link (21) connected to the second hanger bracket assembly (16b) and the second shock absorber assembly (17b), and a second frame locating bracket assembly (19b); and a V-link assembly (22), wherein the V-link assembly (22) comprises a V-link (22a) ; and a hanger-to-hanger beam (23) connected to the right-hand side assembly (14a) and the left-hand side assembly (14b). FIG. 3 (a) (b)

No. of Pages : 33 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202421050728 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A COATING COMPOSITION AND METHOD THEREOF

(51) International classification	:C09D0163000000, C09D0007400000, C09D0175040000, C09D0005160000, G03F0007200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ASIAN PAINTS LTD.
Address of Applicant :Research & Technology Center, Asian Paints Limited, C3-B1, TTC MIDC, Pawane Village, Turbhe, Navi Mumbai – 400703, India Maharashtra India
(72)**Name of Inventor :**
1)KADINJI, Jisha Gangadharan
2)MEWADA, Hemant Kishorbhai
3)PARMAR, Randhirsinh

(57) Abstract :
ABSTRACT A COATING COMPOSITION AND METHOD THEREOF The present disclosure provides a coating composition comprising at least 80 % by weight of a pigment-extender dispersion; an alkyd emulsion; and a dendrimerbinder. The present 5 disclosure also provides a method of preparing of the composition. The present disclosure further provides an article comprising a substrate coated with at least one layer of the coating composition.

No. of Pages : 30 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202421051707 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AN INTEGRATED HANGER BRACKET ASSEMBLY

(51) International classification	:B62D0061120000, B60G0009000000, B60G0005047000, B60G0007000000, B60G0009020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ZF FRIEDRICHSHAFEN AG
Address of Applicant :Löwentaler Straße 20 88046 Friedrichshafen Germany Germany
(72)**Name of Inventor :**
1)Alphonse Sahaya Grinspan
2)Ambujan Lojanan
3)Natesan Saravanan

(57) Abstract :
An integrated hanger bracket assembly (BA) for trailer lift axle suspension (A) according to present invention comprises a first hanger bracket (1) connected to a second hanger bracket (2) by means of a cross connecting member (4). Each of the first and second hanger brackets (1, 2) comprises a box section bracket (5) and a rod holding bracket (6) connected to the box section bracket (5). The box section bracket (5) is a hollow box section bracket. The cross connecting member (4), the hollow box section bracket (5) and the rod holding bracket (6) are composed of a plurality of sheet metal plates. Further, the cross connecting member (4) comprises a center bracket (15) and coupling link holding block (3).

No. of Pages : 30 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202421051712 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SUSPENSION SYSTEM FOR A VEHICLE WITH A TRAILER FRAME

(51) International classification	:B60G9/00, B60G11/27, B60G11/46, B60G11/28, B60G11/26	(71)**Name of Applicant :** **1)ZF FRIEDRICHSHAFEN AG** Address of Applicant :Löwentaler Strasse 20, 88046 Friedrichshafen, Germany Germany (72)**Name of Inventor :** **1)Alphonse Sahaya Grinspan** **2)Ambujan Lojanan** **3)Natesan Saravanan**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
ABSTRACT SUSPENSION SYSTEM FOR A VEHICLE WITH A TRAILER FRAME Embodiments herein a suspension system (12) for a vehicle with a trailer frame. The suspension system (12), a right-hand side assembly (13a), a left-hand side assembly (13b), a V-link assembly (20a) comprising a V-link (20b) connected to the right-hand side assembly (13a) the left-hand side assembly (13b), and a V-link bracket (20b), and a stabilizer assembly (21) having a first stabilizer shackle assembly (34a) connected to the first hanger bracket assembly (17a) and a second stabilizer shackle assembly (34b) connected to the second hanger bracket assembly (17b), and a stabilizer (23) connected to the first stabilizer shackle assembly (34a) and the second stabilizer shackle assembly (34b). The V-link (20b), the first reaction rod bracket assembly (18a), and the second reaction rod bracket assembly (18b) together form a parallelogram linkage in the suspension system (12). FIG. 3

No. of Pages : 41 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202421051763 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD AND SYSTEM OF CHUNKING CODE BY RETAINING LOGICAL FLOW ACROSS CODE CHUNKS

(51) International classification	:H04L0067060000, H04L0045000000, H03M0013000000, G06F0008410000, H04L0001080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Tata Consultancy Services Limited
Address of Applicant :Nirmal Building, 9th Floor, Nariman Point Mumbai Maharashtra India 400021 Mumbai Maharashtra India
(72)**Name of Inventor :**
1)KODAVATIKANTI, Kumar Srinivasa Maruthi Aditya
2)LOKERAO, Muralidhar Rao
3)GHOSH, Santanu

(57) Abstract :
ABSTRACT METHOD AND SYSTEM OF CHUNKING CODE BY RETAINING LOGICAL FLOW ACROSS CODE CHUNKS Existing code chunking approaches fail to capture logical workflow in the code being chunked, so when smaller units obtained by means of chunking are later combined after processing the smaller blocks, they logical workflow maybe missing. To address this challenge, embodiments disclosed herein provide a method and system of chunking code by retaining logical flow across code chunks. The system, while chunking a source code received as input, analyzes the code to extract context and semantic relationship across a plurality of logical chunks of the source code, which is then used to form a Directed Acrylic Graph (DAG), wherein the information on the extracted context and semantic relationship in the DAG represents source legacy transformations in the source code based on which the system chunks the source code to generate a plurality of sub-codes. The sub-codes capture the logical flow, and maybe used for various applications. [To be published with FIG. 2]

No. of Pages : 19 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202421051088 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AN AIR REFRIGERATION SYSTEM AND METHOD OF A VEHICLE

(51) International classification	:F04D0025060000, F25B0009000000, F04D0029580000, F25J0001000000, F02C0006160000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)TATA MOTORS PASSENGER VEHICLES LIMITED
Address of Applicant :Floor 3, 4, Plot-18, Nanavati Mahalaya, Mudhana Shetty Marg, BSE, Fort, Mumbai, Mumbai City, Maharashtra, 400001 Mumbai Maharashtra India
(72)**Name of Inventor :**
1)Mudaliar Devarajan
2)Yashwant Mohite
3)Pravin Ghate
4)Anil Kumar Chigullapalli
5)G V S Sastry
6)Vikas Jondhale

(57) Abstract :
ABSTRACT AN AIR REFRIGERATION SYSTEM AND METHOD OF A VEHICLE An air refrigeration system and method of a vehicle. The system (100) includes a turbo compressor (101) to receive and compress the ambient air. A first heat 5 exchanger (103) connected to the turbo compressor (101), the first heat exchanger (103) is configured to lower a temperature of the compressed air. A turbo expander (104) connected to outlet of the first heat exchanger (103), the compressed air is configured to expand in the turbo expander (104) such that, temperature of the air exiting the turbo expander (104) is further lowered. The second heat exchanger (107) coupled to the turbo expander (104) and the expanded air from the turbo expander (104) interacts with the air supplied by a blower (108) of the air refrigerant system. The second heat exchanger (107) and a third heat exchanger (109) coupled to the turbo compressor (101) outlet to receive hot compressed air from the turbo compressor (101). The system also includes an electronic control unit (115) communicatively coupled to outlet of the turbo compressor (101) and the turbo expander (104) to selectively route the compressed air from turbo compressor (101) and expanded air from turbo expander (104) by, regulating a first valve (102) and a second valve (106) of the vehicle. FIG. 1

No. of Pages : 27 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2024
(21) Application No.202421052102 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ACCELERATED NON-BURSTING PRESSURE COOKER.

(51) International classification	:A47J0027080000, A47J0027090000, A47J0027092000, A23F0003140000, G01R0033561000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SHINGADE SUNIL G.
Address of Applicant :AT- TALEGAON (DE), TQ- SHIRUR, ANANTPAL, DIST- LATUR, MAHARASHTRA-413 544, INDIA. Maharashtra India
2)MANE SATISH M.
(72)**Name of Inventor :**
1)SHINGADE SUNIL G.
2)MANE SATISH M.

(57) Abstract :
ABSTRACT OF THE INVENTION: The invention provides the novel designing of the cooker in which heating process gets accelerate and cooking can be carried out at the faster rate.

No. of Pages : 6 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2024
(21) Application No.202421052112 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SYSTEM FOR OPTIMIZING ELEVATOR OPERATIONS AND RELATED METHODS

(51) International classification	:G06Q0010060000, G06Q0010080000, G06Q0030020000, G06Q0050280000, G06Q0010100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)KANAD INNOVATIONS PRIVATE LIMITED
Address of Applicant :Sangle complex, Dapur, Sinnar, Nashik-422606, Maharashtra, India Nashik Maharashtra India
(72)**Name of Inventor :**
1)Priyanka S Sangale

(57) Abstract :
The system manages operations of multiple transport units. It includes transport units assigned to service individuals, sensing devices on each unit capturing live data of an area inside and outside the unit, and a processing unit. The processing unit receives the live data, identifies a count of individuals present inside and outside each unit, determines a transport unit assignment based on the count and a load capacity of each unit, generates an instruction signal indicating the assignment, and transmits the signal to the assigned unit. The system can also indicate insufficient space in the units, update the count of individuals, assign a unit equipped to provide special assistance, generate an alert for an object left inside a unit, receive a user command indicating a target location, display a load status and a maximum load capacity for each unit, and predict a future count of individuals.

No. of Pages : 24 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2024
(21) Application No.202421052172 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : INDUSTRIALLY VIABLE PROCESS FOR HIGHLY PURE RIFAMPICIN

(51) International classification	:H04L0001000000, A61K0031496000, H04W0084040000, H04W0048120000, H01L0021304000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LUPIN LIMITED
Address of Applicant :Kalpataru Inspire, 3rd Floor, Off Western Express Highway, Santacruz (East), Mumbai – 400 055, Maharashtra, India Mumbai Maharashtra India
(72)**Name of Inventor :**
1)MOHANTY, Sandeep
2)CHILLARA, Sureshbabu
3)SALUNKHE, Deepak
4)KASAR, Nitin
5)GODASE, Uday

(57) Abstract :
ABSTRACT INDUSTRIALLY VIABLE PROCESS FOR HIGHLY PURE RIFAMPICIN The present invention relates to an industrially viable process for the preparation of high-purity rifampicin substantially free of impurities, specifically various genotoxic impurities and nitrosamine impurities.

No. of Pages : 15 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2024
(21) Application No.202421052208 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A SYSTEM AND METHOD FOR DETECTING PIRACY IN VIDEO CONTENT

(51) International classification	:H04N0005850000, H04N0021835800, G11B0020000000, H04N0021426000, H04N0005913000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)MALAVIYA, Nitaben Ashvin Bhai
Address of Applicant :E-501, Krishna Residency, Ram Katha Road, Katargam, Surat - 395004, Gujarat, India. Surat Gujarat India
(72)**Name of Inventor :**
1)MALAVIYA, Pratham Ashwin Bhai

(57) Abstract :
The present disclosure relates to a system for embedding show-specific identification data into multimedia content is disclosed. The system includes a processor (202) configured to receive a request from a distributor for multimedia content, and generate an imperceptible identifier associated with metadata corresponding to a playback environment. The metadata is selected from a geographic location, screen identifier, playback timing, content identifier, or any combination thereof. The imperceptible identifier comprises a marker, symbol, signature, pattern, distortion, code, or any combination thereof, and is embedded across a substantial portion of video frames. The system delivers the embedded content to the requesting distributor and monitors publicly accessible digital platforms using an artificial intelligence engine (222) coupled to the processor (202) to detect unauthorized copies. The system analyzes detected copies frame-by-frame to extract the identifier and generates a report identifying the source of unauthorized distribution.

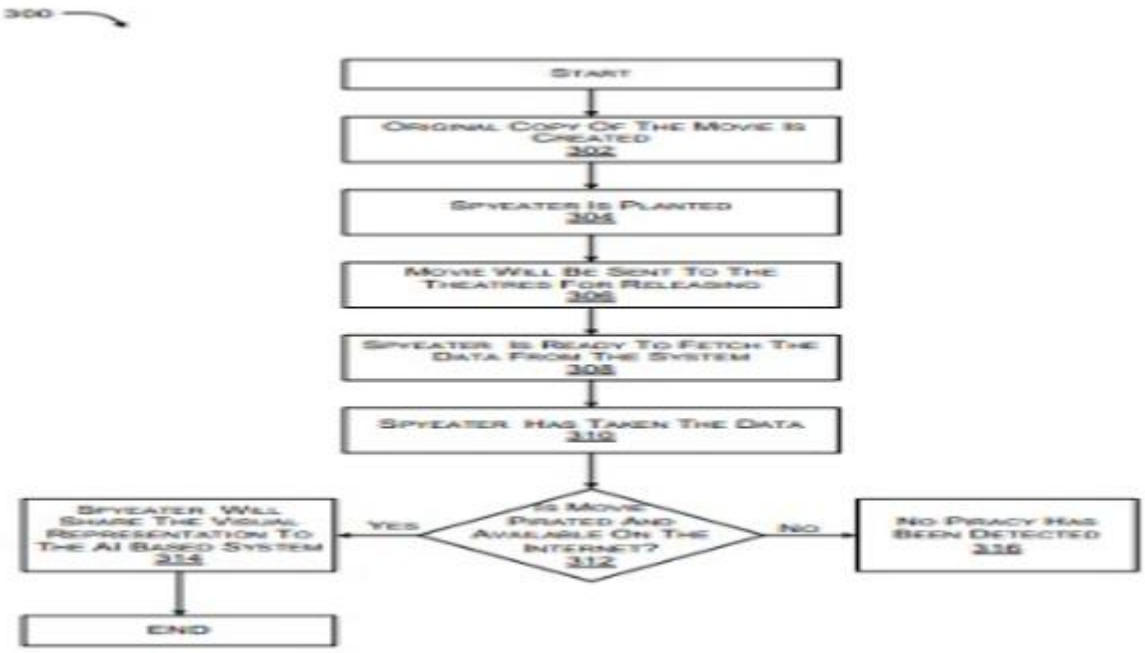


FIG. 3

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202421051785 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : "AN ORAL FORMULATION COMPRISING PHLORETIN AND METHOD OF PREPARATION THEREOF"

(51) International classification	:A61K0009200000, A61K0008350000, A61P0003100000, A61K0031120000, A61K0009080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Sadhana S. Sathaye
Address of Applicant :Institute of Chemical Technology, Nathalal Parekh Marg, Matunga, Mumbai Mumbai Maharashtra India
2)Niyamat M. Chimthanawala
(72)**Name of Inventor :**
1)Sadhana S. Sathaye
2)Niyamat M. Chimthanawala

(57) Abstract :
"AN ORAL FORMULATION COMPRISING PHLORETIN AND METHOD OF PREPARATION THEREOF" 11. The present invention relates to an oral formulation comprising phloretin along with other pharmaceutically acceptable inert excipients. The pharmaceutically acceptable inert excipient is selected from a group consisting of a polymer, permeation enhancer, adsorbent carrier, binder, diluent, disintegrant, glidant, lubricant, colourant, flavorant, antioxidant, preservative or a combination thereof. The invention further describes the method of preparation of an oral formulation comprising phloretin.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :06/07/2024

(21) Application No.202421051826 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : ADVANCED SENSOR PLATFORM FOR SELECTIVE HEAVY METAL ION DETECTION USING SYNTHESIZED FLUORESCENCE NANOMATERIAL

(51) International classification	:G01N0021640000, G01N0033000000, G01N0033180000, C02F0101200000, B82Y0015000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)RUNGTA COLLEGE OF ENGINEERING AND TECHNOLOGY
Address of Applicant :Rungta Educational Campus, Kurud Rd, Kohka, Bhilai, Chhattisgarh 490024 Chattisgarh India
(72)**Name of Inventor :**
1)Dr. Dinesh Kumar Chelike
2)Dr. Prachi P Nimje
3)Shaesta Jabeen

(57) Abstract :
This invention describes the development of a sensor platform that utilizes synthesized fluorescence nanomaterials functionalised with DNA or RNA aptamers to detect heavy metal ions in environmental and biomedical samples. These nanomaterials exhibit enhanced fluorescence properties, allowing for sensitive and selective detection of specific heavy metal ions such as lead, mercury, cadmium, or arsenic. A biocompatible coating ensures safe application in biomedical settings, while optical detection methods, including spectroscopy and fluorescence microscopy, measure the fluorescence emission of the nanomaterials. The detected fluorescence signal is analyzed to quantify heavy metal ion concentrations, facilitating accurate monitoring of environmental pollution levels or biomedical toxicity. This platform offers a rapid, reliable, and versatile solution for environmental monitoring and public health protection, contributing to efforts in ecological conservation and ensuring regulatory compliance with stringent standards.

No. of Pages : 25 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/07/2024
(21) Application No.202421051827 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CURVE INDICATOR SYSTEM WITH INTELLIGENT LIGHT SENSORS AND WARNING UNITS FOR ROAD SAFETY

(51) International classification	:B60Q0009000000, G06F0003010000, G08G0001096700, G08G0001160000, G07C0005080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)RUNGTA COLLEGE OF ENGINEERING AND TECHNOLOGY
Address of Applicant :Rungta Educational Campus, Kurud Rd, Kohka, Bhilai, Chhattisgarh 490024 Chattisgarh India
(72)**Name of Inventor :**
1)Dr.Jayant Damodar Supe
2)Mr.Prakash Kumar Dewangan
3)Dr Mithilesh Singh
4)Prof.Meghal Dewangan

(57) Abstract :
This invention describes a Solar-Powered Curve Indicator System with Intelligent Light Sensors represents a comprehensive approach to road safety, integrating advanced technologies for enhanced hazard detection and driver awareness. This system incorporates intelligent light sensors to monitor ambient light levels and visibility conditions, warning light units equipped with bright LEDs for visual alerts, and haptic feedback road markings to provide tactile cues to drivers. Solar panels and vibration-based energy harvesting modules ensure continuous operation, while a central control unit coordinates the system's functions and processes sensor data. With adaptive lighting functionality and AI-driven anomaly detection, this system offers dynamic warning signals tailored to environmental conditions and vehicle speed. Overall, the system provides timely and effective warnings to drivers approaching hazardous curves, contributing to improved road safety and accident prevention.

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/07/2024
(21) Application No.202421051828 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AI-DEVICE WITH PREDICTIVE TOXICOLOGY-DRIVEN DRUG FORMULATION FOR ACCURATE DRUG SAFETY ASSESSMENT

(51) International classification	:G06Q0010060000, G16B0020200000, G16B0020400000, G06Q0050260000, A61M0015000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Rungta College of Pharmaceutical Sciences and Research
Address of Applicant :KOHKA, Kurud, Bhilai, Chhattisgarh 490024 Chattisgarh India
(72)**Name of Inventor :**
1)Dr. Sanjay Kumar Gupta
2)Dr. Akanksha Jain
3)Alka Patel
4)Rashi Banchhor

(57) Abstract :
AI-Device With Predictive Toxicology-Driven Drug Formulation For Accurate Drug Safety Assessment This invention describes an AI-driven predictive toxicology device designed to enhance the drug development process by integrating advanced machine learning algorithms for toxicity prediction. The device analyzes extensive datasets of chemical structures, biological activities, and toxicological data, enabling precise assessments of risks such as cardiotoxicity, hepatotoxicity, and genotoxicity. It empowers chemists to refine molecular structures, balancing safety and efficacy to optimize drug candidates. The system integrates early in the drug development cycle, reducing timelines and costs by prioritizing safer compounds. It employs rigorous validation and cross-validation processes to ensure accuracy, surpassing conventional in silico methods. By uncovering hidden patterns indicative of toxicity risks, the device accelerates therapeutic innovation, safeguards patient health, and optimizes resource utilization. This technology aims to revolutionize predictive toxicology, ensuring improved healthcare outcomes and enabling safer, more efficient drug development.

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/07/2024
(21) Application No.202421051829 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AI-POWERED MEDICATION SAFETY DEVICE FOR PREDICTING MEDICATION INTERACTIONS WITH REAL-TIME PHARMACOGENOMIC INTEGRATION.

(51) International classification	:G06N0003040000, G16H0070400000, G16H0020170000, A61M0005142000, G02B0007360000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Rungta College of Pharmaceutical Sciences and Research
Address of Applicant :KOHKA, Kurud, Bhilai, Chhattisgarh 490024 Chattisgarh India
(72)**Name of Inventor :**
1)Dr. Sanjay Kumar Gupta
2)Dr. Parag Jain
3)Rashi Banchhor
4)Alka Patel

(57) Abstract :
AI-Powered Medication Safety Device For Predicting Medication Interactions With Real- Time Pharmacogenomic Integration. This invention describes an AI-Powered Medication Safety Device revolutionizes drug safety protocols by predicting and mitigating adverse drug interactions (ADIs) with real-time pharmacogenomic integration. Utilizing advanced machine learning algorithms, the system analyzes drug structures, chemical properties, and interaction patterns, providing precise, real-time insights for informed prescription decisions. Features include dynamic learning mechanisms for continuous accuracy improvement, interactive visualization tools for healthcare providers, and cross-platform integration via open API architecture. It incorporates modules for adverse drug reaction (ADR) prediction using historical data and provides access to global drug databases for comprehensive coverage. Voice-activated queries, powered by Natural Language Processing (NLP), enable hands-free operation, while blockchain ensures secure and private data sharing. Additionally, the system fosters patient engagement through educational summaries of drug interactions and streamlines pharmacovigilance reporting to regulatory bodies. This innovative solution enhances patient safety, optimizes healthcare workflows, and sets new standards in medication safety technology.

No. of Pages : 24 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/07/2024
(21) Application No.202421051971 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A WIRELESS CHARGING UNIT WITH AUTHENTICATION SYSTEM AND METHOD THEREOF

(51) International classification	:H02J0007000000, H02J0050100000, H02J0050900000, H02J0050800000, H02J0007020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Preeyarika Innovations Private Limited
Address of Applicant :1101, Floor-11, Plot-4/404, Jaywant Tower, Pandit Madan Mohan Malviya Marg, Mumbai, Maharashtra, 400034, India Mumbai Maharashtra India
(72)**Name of Inventor :**
1)Niharika Gupta

(57) Abstract :
A WIRELESS CHARGING UNIT WITH AUTHENTICATION SYSTEM AND METHOD THEREOF The present invention discloses a wireless charging unit with authentication system and method thereof. The system includes a near-field cordless charging pad, a plurality of coil, a battery, an authenticating unit, a transmitter and a controller. The plurality of coil of each coil set includes at least two electrically conductive coils positioned on opposing sides of the perimeter of the charging pad of the wireless charging unit. The battery coupled to the near-field cordless charging pad. The authenticating unit is configured to confirm the authenticity of an electronic device and connection of the electronic device to the wireless charger. The transmitter is coupled to the pad and powered by the first battery, wherein the transmitter has a plurality of coils configured to transmit power and charging the electronic device. The controller is configured to manage the power transmitting capacity. (To be published with figure 1)

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :08/07/2024

(21) Application No.202421051981 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : A NOVEL PROCESS FOR DETERMINING THERAPEUTIC POTENTIAL OF PROPOLIS AGAINST ANTITUBERCULOSIS DRUGS INDUCED PATHOPHYSIOLOGY

(51) International classification	:A61K0035644000, A61K0008980000, A61K0031167000, A61P0029000000, A61B0005000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Piyush shukla
Address of Applicant :Department of Rural Technology Guru Ghasidas University Chattisgarh India
2)Satendra Kumar Nirala
3)Piyush Shukla
4)Monika Bhadauria
5)Nisha Sahu
6)Manish shukla
7)Yasmin bano
(72)**Name of Inventor :**
1)Piyush shukla
2)Satendra Kumar Nirala
3)Piyush Shukla
4)Monika Bhadauria
5)Nisha Sahu
6)Manish shukla
7)Yasmin bano

(57) Abstract :
Propolis is easily available as bioactive natural product that is collected by honeybees (Apis mellifera) from plant sources, which are progressively popular because of prospective role in human wellbeing. Propolis is widely used as a folk medicine to treat innumerable maladies. It also has hepatoprotective effect against hepatitis galactosamine, tert-butyl hydroperoxide , paracetamol and carbon tetrachloride. Synergism between propolis and antibiotics and with chelators against light metal has also been reported.

No. of Pages : 6 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2024
(21) Application No.202421052050 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR EXPLAINING DECISION-MAKING PROCESS OF MODEL DETECTING ATRIAL FIBRILLATION IN ELECTROCARDIOGRAM WAVES

(51) International classification	:A61B0005361000, H04M0003420000, G06Q0010060000, A61B0005000000, A61B0005316000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Tata Consultancy Services Limited
Address of Applicant :Nirmal Building, 9th Floor, Nariman Point, Mumbai 400021, Maharashtra, India Mumbai Maharashtra India
(72)**Name of Inventor :**
1)DEB, Trisrota
2)SAHU, Ishan
3)UKIL, Arijit
4)PAL, Arpan
5)GARAIN, Utpal
6)SAHA, Saptarshi
7)SAHOO, Pratyush Kumar
8)MANDANA, Kayapanda Muthana

(57) Abstract :
ABSTRACT METHOD AND SYSTEM FOR EXPLAINING DECISION-MAKING PROCESS OF MODEL DETECTING ATRIAL FIBRILLATION IN ELECTROCARDIOGRAM WAVES Current approaches for atrial fibrillation (AF) detection use deep learning models which remain opaque. In particular, they lack in providing explanation of why this particular decision (around existence of AF) has been made, thereby making it unacceptable to clinical domain experts. Present disclosure provides method and system for explaining decision-making process of deep learning models used for detecting AF in ECG waves. The system receives ECG signal which is converted into two-dimensional (2D) representation which further helps in classification of diagnosis condition from ECG signal using classifier model. Thereafter, system generates class activation maps (CAM) to find attention scores and finally uses these attention scores, to identify top R-R intervals where classifier model is placing greater emphasis. Further, system converts ECG image into ECG signal which also converts CAM into attention wave. Finally, system uses ECG signal and attention wave to generate clinical expert like explanations for class label prediction. [To be published with FIG. 4]

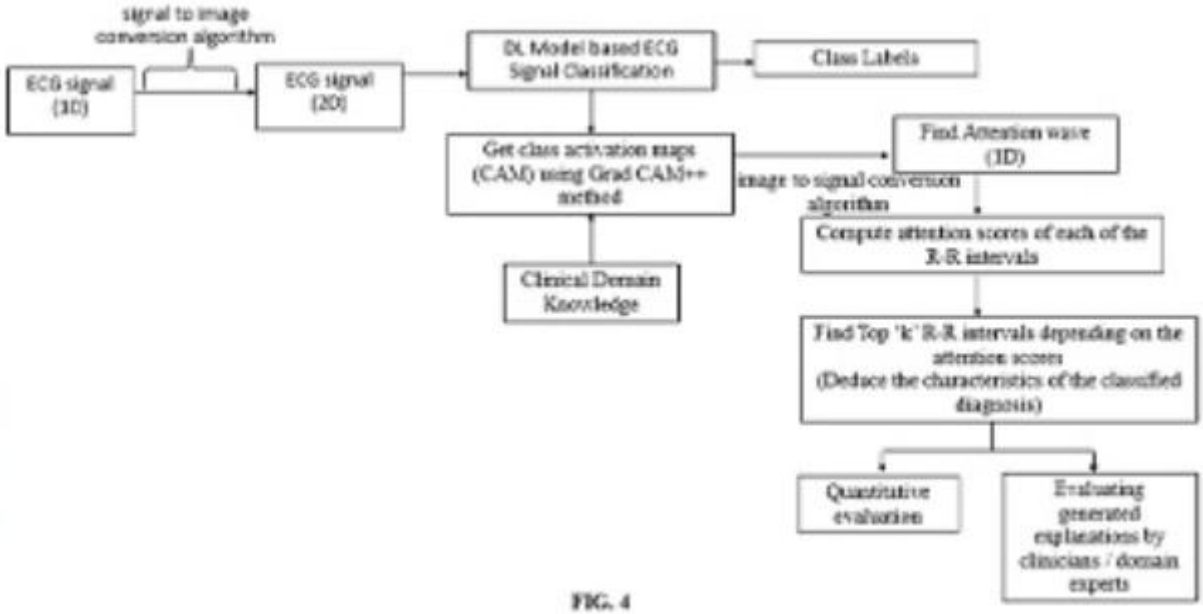


FIG. 4

No. of Pages : 36 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/06/2024
(21) Application No.202321088455 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A HOUSING FOR A ONE-WAY SWITCH ASSEMBLY

(51) International classification	:H01H23/00, H01H23/24, H01H23/04, H01H23/16
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Panasonic Life Solutions India Private Limited
Address of Applicant :3rd Floor, B wing I- Think Techno Campus Pokhran, Road No 2 Thane (West), Thane, Maharashtra 400607, India Thane Maharashtra India
(72)**Name of Inventor :**
1)PRAJAPATI, Jay Pravin
2)PANCHAL, Bhavin Dilipkumar

(57) Abstract :
The present disclosure relates to a housing (102) for a one-way switch assembly (100). The housing (102) may include a first opening (302), a second opening (304), and a plurality of guide members (306). The first opening (302) may be adapted to accommodate a first electrical pillar (110) of the one-way switch assembly (100). The second opening (304) may be adjacent to the first opening (302) and adapted to accommodate a second electrical pillar (112) of the one-way switch assembly (100). The plurality of guide members (306) may be formed around each of the first opening (302) and the second opening (304). The plurality of guide members (306) may be adapted to facilitate the mounting of the first electrical pillar (110) and the second electrical pillar (112) in the first opening (302) and the second opening (304), respectively.

No. of Pages : 22 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :23/06/2024

(21) Application No.202321088456 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : A TWO-WAY SWITCH ASSEMBLY

(51) International classification	:H01H23/00, H01H23/02, H01H23/00, H01H23/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Panasonic Life Solutions India Private Limited
Address of Applicant :3rd Floor, B wing I- Think Techno Campus Pokhran, Road No 2 Thane (West), Thane, Maharashtra 400607, India Thane Maharashtra India

(72)**Name of Inventor :**
1)PRAJAPATI, Jay Pravin
2)PANCHAL, Bhavin Dilipkumar

(57) Abstract :
A two-way switch assembly (100), that has a housing unit (104), and a rocker (304) is disclosed. The housing unit (104) includes a base (212), a pair of side walls (204), and a pair of supporting members (202). The base (212) includes three cavities (216) to receive three electrical pillars of the two-way switch assembly (100). The pair of side walls (204) extends upwardly from the base (212). The pair of supporting members (202) extends vertically from the base (212) and is disposed in proximity to the pair of side walls (204). The rocker (304) is attached to the pair of side walls (204) and adapted to be pivotally movable with respect to the housing unit (104). Further, at least a portion (302) of the rocker (304) abuts the pair of supporting members (202), when the rocker (304) is pivotally moved to operate the two-way switch assembly (100).

No. of Pages : 18 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/06/2024
(21) Application No.202321088457 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A HOUSING FOR A TWO-WAY SWITCH ASSEMBLY

(51) International classification	:H01H23/00, H01H23/04, H01H23/16, H01H23/00, H01H23/04, H01H23/16	(71)**Name of Applicant :** **1)Panasonic Life Solutions India Private Limited** Address of Applicant :3rd Floor, B wing I- Think Techno Campus Pokhran, Road No 2 Thane (West), Thane, Maharashtra 400607, India Thane Maharashtra India (72)**Name of Inventor :** **1)PRAJAPATI, Jay Pravin** **2)PANCHAL, Bhavin Dilipkumar**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No Filing Date	:NA :NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number Filing Date	:NA :NA	
(62) Divisional to Application Number Filing Date	:NA :NA	

(57) Abstract :
The present disclosure relates to a housing (102) for a two-way switch assembly (100). The housing (102) may include a first opening (202), a second opening (204), and a third opening (206). The first opening (202) may be adapted to accommodate a first electrical pillar (110) of the two-way switch assembly (100). The second opening (204) may be adjacent to the first opening (202) and adapted to accommodate a second electrical pillar (112) of the two-way switch assembly (100). The third opening (206) may be adjacent to the first opening (202) and the second opening (204), and adapted to accommodate a third electrical pillar (114) of the two-way switch assembly (100). The plurality of guide members (208) may be adapted to facilitate the mounting of the first electrical pillar (110), the second electrical pillar (112), and the third electrical pillar (114).

No. of Pages : 22 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/06/2025
(21) Application No.202524056750 A
(43) Publication Date : 09/01/2026

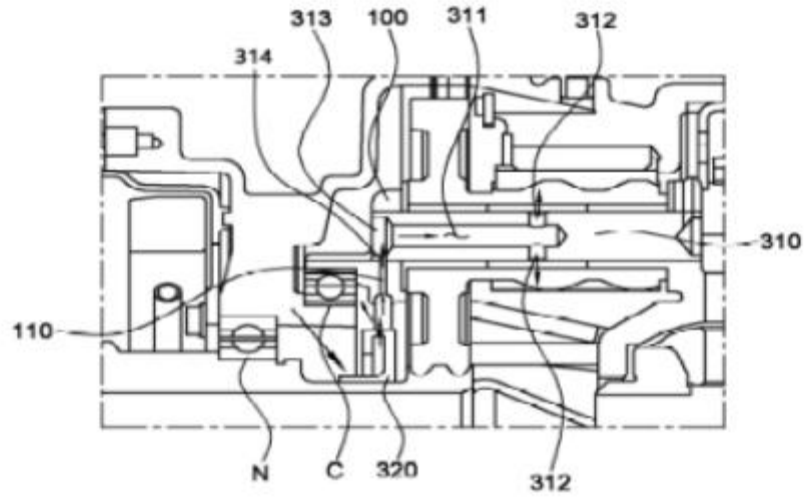
(54) Title of the invention : LUBRICANT SUPPLY SYSTEM

(51) International classification	:F16H0057040000, F16C0033660000, F04C0029020000, F16C0019160000, F01M0009100000
(31) Priority Document No	:KR 10-2024-0087607
(32) Priority Date	:03/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)HYUNDAI MOBIS CO., LTD.
Address of Applicant :203, Teheran-ro, Gangnam-gu, Seoul 06141, Republic of Korea Republic of Korea
(72)**Name of Inventor :**
1)KIM, Dae Wook
2)KIM, Sang Woo

(57) Abstract :
ABSTRACT LUBRICANT SUPPLY SYSTEM The present disclosure relates to a lubricant supply system, and more specifically, to a lubricant supply system applied to a motor for a vehicle. According to the lubricant supply system of the present disclosure, by including the flow path along which lubricant is supplied to the shaft, the oil spreader coupled to the shaft, and the carrier that receives oil dispersed from the oil spreader and inserting the pin that stores and supplies lubricant into the carrier, it is possible to minimize forced lubrication compared to conventional ones and allow oil to be smoothly supplied to a needle bearing and a carrier bearing even during high-speed rotation using a centrifugal force and wind power generated naturally by an on-axis rotors.

FIG. 3



No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2024
(21) Application No.202421052226 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A STABLE PROLONGED RELEASE TABLETS OF SODIUM VALPROATE AND VALPROIC ACID

(51) International classification	:A61K0009200000, A61K0009000000, C08G0018630000, C08G0018810000, A61K0009160000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)WOCKHARDT LIMITED
Address of Applicant :D-4, M. I. D. C INDUSTRIAL AREA, CHIKALTHANA, AURANGABAD – 431006, MAHARASHTRA, INDIA Aurangabad Maharashtra India
(72)**Name of Inventor :**
1)Sritharan Seetharaman
2)Sunil Mhase
3)Nitishkumar Jena
4)Amol Dube
5)Rajeshkumar Jajjar

(57) Abstract :
Abstract A stable pharmaceutical composition in the form of orally administrable prolonged release tablet comprising sodium valproate and valprioic acid with no granulating solvent is disclosed, further comprising low viscosity polymer, high viscosity polymer, binder, adsorbent and glidant. A process for the preparation of said orally administrable prolonged release tablet is also disclosed.

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/02/2025
(21) Application No.202524012206 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : HEALTH DIAGNOSTIC SYSTEM

(51) International classification	:G05B0023020000, G06N0020000000, G05B0019406000, G06F0011070000, G01M0013045000
(31) Priority Document No	:18/763292
(32) Priority Date	:03/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Deere & Company
Address of Applicant :One John Deere Place, Moline, Illinois, 61265 USA U.S.A.
(72)**Name of Inventor :**
1)RITTER, CURTIS P.
2)GOSWAMI, NIHAL GIR
3)SHINDE, ARJUN

(57) Abstract :
A diagnostic system and technique for a machine (e.g. an industrial machine) to detect, identify, and resolve faults and issues with the machine, including connectivity and/or issues with a communications system. An on-board diagnostic system provides monitoring of machine components and/or the machine's communications system. The on-board system provides faster (e.g. real-time) and more accurate diagnostics and troubleshooting of machine issues. Captured data is communicated to a remote system for further analysis based on machine learning.

No. of Pages : 46 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/03/2025
(21) Application No.202524022621 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : HEALTH DIAGNOSTIC TOOL FOR A TELEMATICS DEVICE

(51) International classification :G05B0023020000, G05B0019406000, E02F0009260000, G06N0020000000, G07C0005080000
(31) Priority Document No :18/763280
(32) Priority Date :03/07/2024
(33) Name of priority country :U.S.A.
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)Deere & Company
Address of Applicant :One John Deere Place, Moline, Illinois, 61265 USA U.S.A.
(72)**Name of Inventor :**
1)RITTER, CURTIS P.
2)GOSWAMI, NIHAL GIR
3)SHINDE, ARJUN

(57) Abstract :
A diagnostic system and technique for a machine (e.g. an industrial machine) to detect, identify, and resolve faults and issues with the machine, including connectivity and/or issues with a communications system. An on-board diagnostic system provides monitoring of machine components and/or the machine's communications system. The on-board system provides faster (e.g. real-time) and more accurate diagnostics and troubleshooting of machine issues.

No. of Pages : 46 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/06/2025
(21) Application No.202524059924 A
(43) Publication Date : 09/01/2026

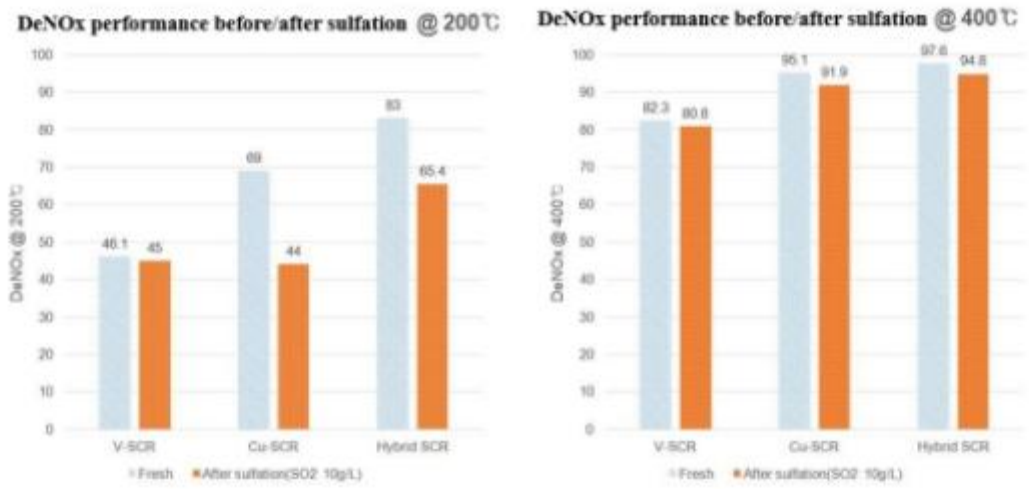
(54) Title of the invention : CATALYST COMPOSITION FOR REDUCING YELLOW PLUMES IN EXHAUST GAS FROM STATIONARY SOURCES

(51) International classification	:B01D53/94, B01D53/86, B01J23/22, F01N3/10
(31) Priority Document No	:10-2024-0087943
(32) Priority Date	:04/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)HEESUNG CATALYSTS CORPORATION
Address of Applicant :#507-1Da, 91, Somanggongwon-ro Siheung-si Gyeonggi-do, Republic of Korea Republic of Korea
(72)**Name of Inventor :**
1)JEON, Jun hong
2)KIM, Yong Sul
3)LEE, Kwi Yeon
4)HAN, Jae Uk
5)LEE, Tae Woo
6)SONG, Jin Woo

(57) Abstract :
ABSTRACT CATALYST COMPOSITION FOR REDUCING YELLOW PLUMESIN EXHAUST GAS FROM STATIONARY SOURCES Proposed are a catalyst composition for suppressing yellow plume generation caused by nitrogen dioxide resulting from incomplete combustion of stationary sources, a method for preparingthe same, and a treatment method for reducing yellow plumes. By applying a yellow plume reduction catalyst composed of a first component of vanadium/titanium dioxide and a second component of copper/zeolite, it is possible to improve the NO2 absorption performance by about 4 times and increase the low-temperature DeNOx performance by about 40%p, compared to V-SCR. FIG. 3

FIG. 3



No. of Pages : 20 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/06/2025
(21) Application No.202524060176 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : INDOOR AIR CLEANING SYSTEM WITH NETWORKING MECHANISM

(51) International classification	:G01N0033000000, F24F0011300000, F24F0110500000, F24F0011640000, F24F0110640000
(31) Priority Document No	:TW113125380
(32) Priority Date	:05/07/2024
(33) Name of priority country	:Taiwan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Microjet Technology Co., Ltd.
Address of Applicant :No. 28, R&D 2nd Rd., Science-Based Industrial Park, Hsinchu, Taiwan, R.O.C. Taiwan
(72)**Name of Inventor :**
1)Hao-Jan Mou
2)Chin-Chuan Wu
3)Chi-Feng Huang

(57) Abstract :
ABSTRACT OF THE DISCLOSURE INDOOR AIR CLEANING SYSTEM WITH NETWORKING MECHANISM An indoor air cleaning system with a networking mechanism is disclosed and applied in an indoor field (A) for detecting and cleaning air pollution completely. A real-time air quality monitoring in the indoor field (A) is achieved by arranging plural gas detectors (A), at least one gas molecule control hardware device (2), at least one air conditioning device (3) and a networked cloud computing service device (4) in the indoor field (A) and forming an intelligent linked system by the arranged gas detectors (1) in an outdoor filed and the indoor field (A). Meanwhile, the air pollution in the indoor field (A) is also detected and intelligently compared with an ambient air quality status, and an air guiding volume of an air guiding fan (21) is instantly controlled according to the air quality. Whereby an energy saving benefit of the effective controlling operation of the purification device is achieved.

No. of Pages : 81 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2025
(21) Application No.202524063214 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : LOGISTICS SYSTEM AND METHOD FOR AUTOMATING LOADING AND DISCHARGING USING TRANSFER ROBOTS

(51) International classification	:B65G0001137000, B65G0001040000, G06Q0010087000, G06Q0010080000, H01L0021687000
(31) Priority Document No	:KR 10-2024-0087261
(32) Priority Date	:03/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CJ LOGISTICS CORPORATION
Address of Applicant :7, Jong-ro 5-gil, Jongno-gu, Seoul 03157, Republic of Korea Republic of Korea
(72)**Name of Inventor :**
1)LEE, Hyun Ho
2)JANG, Mun Seok
3)KIM, Jin Hyeong

(57) Abstract :
ABSTRACT LOGISTICS SYSTEM AND METHOD FOR AUTOMATING LOADING AND DISCHARGING USING TRANSFER ROBOTS An embodiment of the present disclosure relates to a logistics system configured to automate loading and discharging using a transfer robot. The logistics system may include a transfer robot configured to perform loading or discharging on a rack and move to a set position, and a loading/discharging device arranged at one side of a conveyor and including a mechanical part configured to discharge an item loaded on the rack onto the conveyor or load an item fed to the conveyor on the rack by moving the item. In addition, various embodiments may be performed.

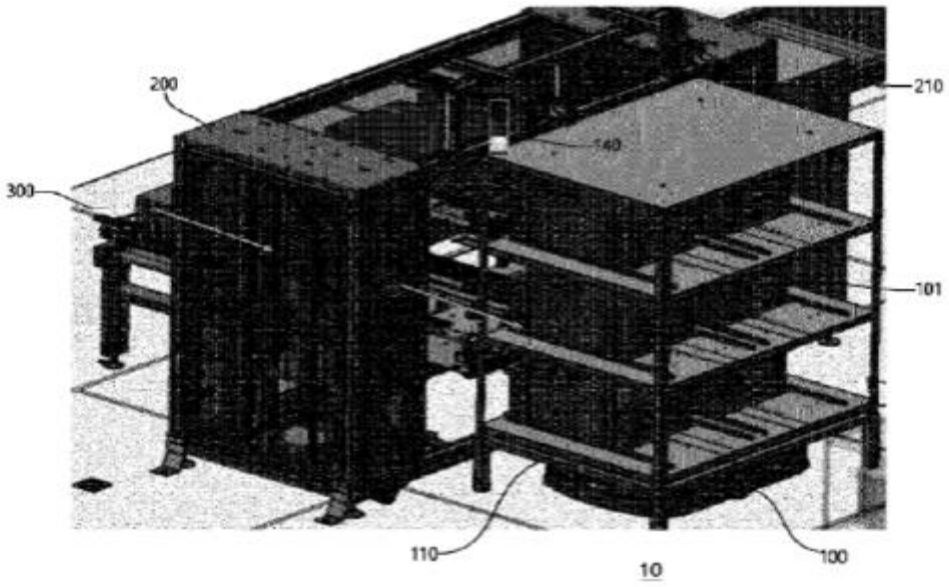


Fig. 1

No. of Pages : 33 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202421051668 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SUSPENSION SYSTEM FOR A VEHICLE WITH A FRAME

(51) International classification	:B60G0009000000, B60G0017052000, B60G0011270000, B60G0011460000, B60G0011280000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ZF FRIEDRICHSHAFEN AG
Address of Applicant :Löwentaler Straße 20 88046 Friedrichshafen Germany Germany
(72)**Name of Inventor :**
1)Dr. Sahaya Grinspan Alphonse
2)Ambujan Lojanan
3)Natesan Saravanan

(57) Abstract :
ABSTRACT SUSPENSION SYSTEM FOR A VEHICLE WITH A FRAME Embodiments herein a suspension system (10) for a vehicle with a frame. The suspension system (10) comprises ride air springs (13a and 13b) mounted on the vehicle using a first ride air spring bracket assembly (14a), hanger bracket assembly's (15a and 15b) connected to reaction rod bracket assembly (16a and 16b), and frame locating bracket (17a and 17b). Further, the suspension system (10) include a lift spring assembly (19) and a V-link bracket assembly (21) connected to the right-hand side assembly (11a) the left-hand side assembly (11b). During an operation of the vehicle, the first ride air spring (13a) and the second ride air spring (13b) are inflated by compressed air and the lift air spring (20) is deflated. FIG. 2

No. of Pages : 38 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202421051682 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : POLYURETHANE PREPOLYMER BINDER AND A COATING COMPOSITION MADE THEREFROM

(51) International classification	:C09D0175040000, A61K0009240000, C09D0007400000, H01L0029660000, C09D0005140000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ASIAN PAINTS LIMITED
Address of Applicant :R & T Centre Plot No. C3-B/1, TTC Ind. Area, MIDC Pawne, Thane-Belapur Road, Turbhe, Navi Mumbai- 400703, Maharashtra, India Navi Mumbai Maharashtra India
(72)**Name of Inventor :**
1)ALLAUDDIN SHAIK
2)MUHSIN MUKKANNAN
3)ANANDKUMAR SHIVARKAR
4)SATYAWAN DHEMBARE

(57) Abstract :
ABSTRACT POLYURETHANE PREPOLYMER BINDER AND A COATING COMPOSITION MADE THEREFROM The present disclosure relates to a polyurethane prepolymer binder and a coating composition made therefrom. The polyurethane prepolymer binder is characterized by having %NCO value in the range of 1.2% to 7%, a viscosity in the range of 360 centipoise to 15000 centipoise, Gardner color scale in the range of 1 to 2 and a solid content in the range of 40% to 75%. The coating composition comprising the polyurethane prepolymer binder of the present disclosure is moisture curable, UV stable, high end waterproofing performance and has an enhanced mechanical properties such as tensile strength, % elongation.

No. of Pages : 48 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :04/07/2024

(21) Application No.202421051363 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR TESTING THE INTEGRITY OF A LIQUID PROCESSING DEVICE FOR STERILIZING LIQUIDS AND LIQUID PROCESSING DEVICE

(51) International classification	:C02F0001320000, H01L0021670000, C02F0001280000, C02F0009000000, A61J0003000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Glatt Systems Pvt. Ltd.
Address of Applicant :GAT No 321/2, 322/1, 324/1 & 324/2 Pune Ahmednagar Road, Village Kondhapuri, Taluka Shirur District Pune 412209 India. PUNE Maharashtra India

(72)**Name of Inventor :**
1)GANDHI, Prachi
2)WAGH, Lalith
3)BHIDE, Rajiv
4)NOWAK, Mirko

(57) Abstract :
The invention relates to a method for testing the integrity of a liquid processing device (1) for sterilizing liquids (2), in particular liquids which cannot be sterilized in their final container, and to a liquid processing device (1). (Figure 1)

No. of Pages : 52 No. of Claims : 40

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202421051384 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR DYNAMICALLY CREATING AN APPLICATION TO ASSIST USERS IN PERFORMING TASKS

(51) International classification	:G06F0009451000, G06F0009480000, G06F0009500000, G06Q0010100000, G06F0003048100
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LTI Mindtree Ltd.
Address of Applicant :Saki Vihar Road, Powai, Mumbai Maharashtra India 400001 Mumbai Maharashtra India
(72)**Name of Inventor :**
1)Ramesh Revuru
2)Yusufzai Khan

(57) Abstract :
The present invention discloses a task execution system (106) and a method for dynamically creating an application for performing a task as per a user's request. The system includes a discovery module (210) for discovering existing solutions that are capable of performing the task. Upon determining, by a determination module (212), that none of the discovered existing solutions performs the task, an integration module (214) dynamically combines two or more existing solutions to create an application that can perform the task. Combining two more solutions involves defining an input, a process, an output, and an appropriate status for the application, and also involves creating a sequence for the two or more solutions within the application. An execution module (216) then executes the application to perform the task. The task execution system (106) continuously refines the application based on performance metrics, user feedback, and changing conditions to generate predictive analytics-driven suggestions.

No. of Pages : 42 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202421051386 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : UNSUPERVISED MODELING OF A DEEP NEURAL NETWORK FOR ANALYZING AGE-RELATED IMPACTS ON ELECTROCARDIOGRAMS

(51) International classification	:G06N0003080000, G06N0003040000, A61B0005000000, G06K0009620000, G06T0007000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Tata Consultancy Services Limited
Address of Applicant :Nirmal Building, 9th Floor, Nariman Point Mumbai Maharashtra India 400021 Mumbai Maharashtra India
(72)**Name of Inventor :**
1)SHARMA, Varsha
2)GHOSE, Avik

(57) Abstract :
ABSTRACT UNSUPERVISED MODELING OF A DEEP NEURAL NETWORK FOR ANALYZING AGE-RELATED IMPACTS ON ELECTROCARDIOGRAMS This disclosure relates generally to a method and system for analyzing an effect of age-related variations on the electrocardiogram (ECG). State-of-the-art methods have delved into supervised deep-learning approaches based on regression that does not reflect the relation between a chronological age (CA) and a biological age (BA) of the subject. The disclosed method involves an unsupervised learning approach with a three-step training strategy combining model training and deep ECG features clustering with a controlled initialization. A deep learning model is trained to obtain an age-informed convolutional autoencoder network by identifying one or more errors while processing the reconstructed ECG. Combining the CA and ECG, the trained deep learning model reveals the BA of the heart as a contributing biomarker for estimating the overall BA of the body. [To be published with FIG. 2]

No. of Pages : 38 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202441050430 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : NEAR-EYE DISPLAY WAVEGUIDE USING REFLECTIVE PRISM AND HOLOGRAPHIC GRATING

(51) International classification	:G02B27/01
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Manas Shetty
Address of Applicant :No 37, Jyothi Nivas Apartments, 2nd cross, Govind Rao Street, Kumara Park West Karnataka India
(72)**Name of Inventor :**
1)Manas Shetty

(57) Abstract :
The present invention introduces a near-eye display waveguide for smart glasses that uses a reflective prism for in-coupling and a holographic grating for out-coupling light. This design enhances light efficiency by reducing losses typically associated with holographic in-coupling, improves image quality, and simplifies manufacturing processes. The waveguide supports both 1D and 2D pupil expansion, offering flexibility and high performance for AR applications.

No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :02/07/2024

(21) Application No.202441050445 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : WH FIBRE SEEDLING POT

(51) International classification	:A01G9/10, A01G9/06
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)K SHIJINA PADMANABHAN
Address of Applicant :DEPARTMENT OF CIVIL ENGINEERING, CMR INSTITUTE OF TECHNOLOGY, 132, AECS LAYOUT, IT PARK ROAD, KUNDALAHALLI, BENGALURU, KARNATAKA, INDIA-560037. Karnataka India
2)CMR INSTITUTE OF TECHNOLOGY
(72)**Name of Inventor :**
1)K SHIJINA PADMANABHAN

(57) Abstract :
Water Hyacinth (WH)rahJ invasive aquatic plant, poses significant environmental challenges, including disrupting water ecosystems and hindering water flow. This is a proposal for an alternative to traditional plastic pots for seed starting and transplanting. Made from fibrous material i.e. fibres of Water Hyacinth treated with natural glue offers benefits for both the gardener and the environment. This addresses the critical need for sustainable practices of gardening by leveraging the natural properties of these fibres, which are biodegradable, nutrient-rich and environmentally benign. This will reduce reliance on traditional plastic seedling trays and also contribute positively to soil health as they decompose.

No. of Pages : 6 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202441050474 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : Polymorphic forms of RAD1901-2HCL

(51) International classification	:A61K0009200000, A61K0031137000, C07C0213100000, C07D0401060000, A61P0035000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Hetero Labs Limited
Address of Applicant :Hetero Corporate 7-2-A2, Industrial Estate, Sanath Nagar, Hyderabad – 500018, Telangana, India. Hyderabad Telangana India
(72)**Name of Inventor :**
1)PARTHASARADHI REDDY, Bandi
2)RATHNAKAR REDDY, Kura
3)VAMSI KRISHNA, Bandi
4)RAMACHANDRA, Puranik
5)SATEESH REDDY, Kusuma
6)SATHISH KUMAR, Burra

(57) Abstract :
TITLE: “Polymorphic forms of RAD1901-2HCL” The present invention relates to polymorphic forms of RAD1901-2HCL and their process for preparation, represented by following structural formula

No. of Pages : 17 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202441050497 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : WATER METERING SYSTEM AND METHOD IMPLEMENTED IN THEWATER SYSTEM

(51) International classification	:G01D4/00, G01F15/075
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)WEGOT UTILITY SOLUTIONS PRIVATE LIMITED
Address of Applicant :Plot no 45, Raju Nagar, 2nd Street, Okkiyam Thoraipakkam, Chennai 600097 Tamil Nadu Tamil Nadu India
(72)**Name of Inventor :**
1)S. Vijay Krishna

(57) Abstract :
WATER METERING SYSTEM AND METHOD IMPLEMENTED IN THE WATER SYSTEM ABSTRACT A water metering system (100) comprising a plurality of water meters (102), a signal wire (202) for connecting the plurality of water meters (102) in series with a master node (110), and the master node (110). A first meter controller (104A) is configured to activate a first SSR (108A), assign a unique identifier (ID) to the first water meter (102A), transmit an assignment signal to the master node (110) indicating an assignment of the unique ID of the first water meter (102A), deactivate the first SSR (108A), and transmit a deactivation signal to a second meter controller (104B). The master node (110) receives the assignment signal, stores the assigned unique ID of the first water meter (102A), generates a next unique ID, and transmits the next unique ID to the second water meter (102B), allowing for sequential dynamic ID assignment to each of the plurality of water meters (102). FIG. 1

No. of Pages : 33 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202441050544 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MODULAR BATTERY HOLDING ASSEMBLY FOR AN ELECTRIC VEHICLE

(51) International classification	:H01M0050200000, B60L0053800000, B60K0001040000, B60L0050640000, H01M0010613000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)GREAVES ELECTRIC MOBILITY LIMITED
Address of Applicant :Plot No. 72, Ranipet Industrial Park, Ranipet, Vellore 632403, Tamil Nadu, India. India
(72)**Name of Inventor :**
1)KS Priyathan
2)Vinayak Rajebhosale
3)Udai Pandya
4)Joshi Ashok Kumar
5)Srinivasan D
6)Ram Rajappa
7)Lohith G L

(57) Abstract :
MODULAR BATTERY HOLDING ASSEMBLY FOR AN ELECTRIC VEHICLE The invention relates to a modular battery holding assembly for electric vehicles (102), designed to enhance operational efficiency, safety, and durability. The assembly comprises a cradle (304) that supports a battery holding structure (306), a tilting mechanism (400) for ergonomic battery replacement, and a locking mechanism (402 & 404) enhanced with a safety interlock system to ensure secure operation. The interlock prevents vehicle ignition unless the battery structure is properly locked. The tilting mechanism (400) enables the structure to tilt at specific angles, simplifying battery swapping and reducing operator effort. A robust protection structure (202A, 202B) shields batteries (302) from physical impacts and environmental hazards, ensuring safety during operation. Mounting brackets provide flexibility for installation in various vehicle locations, including behind the driver's cabin, along the chassis, or beneath the driver's seat. The modular design allows integration into diverse vehicle configurations, offering a versatile solution for both passenger and commercial applications while addressing critical challenges in battery management. Fig. 3

No. of Pages : 33 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202441050551 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : EFFICIENT RESOURCE MANAGEMENT FOR ROLE-BASED TRAFFIC SEGMENTATION IN AN OVERLAY NETWORK

(51) International classification	:H04L0045000000, H04L0047248300, H04L0047193000, H04L0069220000, H04L0043026000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Hewlett Packard Enterprise Development LP
Address of Applicant :1701 East Mossy Oaks Road, Spring, Texas 77389, United States of America U.S.A.
(72)**Name of Inventor :**
1)Nandy, Tathagata
2)Devarajan, Venkatavaradhan
3)Sekuri, Yamini Krishna

(57) Abstract :
A first network device in a network is provided. During operation, the first network device can send a first packet of a first data flow to a second network device in the network. Here, a source of the first data flow can be associated with a first role and a destination of the first data flow can be associated with a second role. The first network device can receive, from the second network device, a control packet indicating that the second role is precluded from receiving traffic from the first role. The first network device can then identify the first data flow based on information in a payload of the control packet and remove an entry from a flow data structure maintained in the forwarding hardware of the first network device. The entry can include identifying information of the first data flow.

No. of Pages : 39 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :02/07/2024

(21) Application No.202441050569 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : AUTOTRACK ATTENDANCE SYSTEM USING MACHINE LEARNING

(51) International classification	:G06Q0010100000, G07C0001100000, G06Q0050200000, G06N0020000000, G07C0009250000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Dr.SENTHIL KUMAR.A
Address of Applicant :DEPARTMENT OF ELECTRONICS AND COMMUNICATION ENGINEERING, SRI SHAKTHI INSTITUTE OF ENGINEERING AND TECHNOLOGY, L&T BYPASS ROAD, COIMBATORE, TAMILNADU, INDIA-641062. Tamil Nadu India
2)VARUN.A
3)VETRIVEL.K
4)YUKENDRAN.M
(72)**Name of Inventor :**
1)Dr.SENTHIL KUMAR.A
2)VARUN.A
3)VETRIVEL.K
4)YUKENDRAN.M

(57) Abstract :
AutoTrack Attendance is a cutting-edge solution revolutionizing attendance tracking processes across diverse environments. Leveraging Python programming language and advanced libraries such as OpenCV, Tensor Flow, and Flask, this system seamlessly integrates facial recognition technology to accurately identify individuals and record their attendance. By capturing real-time images, delecting faces, and deploying deep learning models for face recognition, AutoTrack Attendance eliminates the need for manual attendance marking, significantly reducing errors and saving valuable time. Administrators benefit from a user-friendly web-based interface, developed using Python web frameworks, allowing convenient management of enrollment data, viewing of attendance records, and configuration of system settings. This interface enhances accessibility and usability, ensuring efficient utilization of the system's capabilities. AutoTrack Attendance offers scalability, efficiency, and unparalleled accuracy, making it an indispensable tool for educational institutions, workplaces, and events seeking to streamline attendance monitoring processes. With its robust features and seamless integration of cutting-edge technologies, AutoTrack Attendance sets a new standard for automated attendance tracking solutions, promising enhanced productivity and accountability in attendance management.

No. of Pages : 7 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :02/07/2024

(21) Application No.202441050577 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR ESTABLISHING COORDINATION BETWEEN A PLURALITY OF ACCESS POINTS IN WIRELESS NETWORK

(51) International classification	:H04W0052020000, H01M0004020000, H04L0045000000, H04W0008000000, H04W0048200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Samsung Electronics Co., Ltd.
Address of Applicant :129, Samsung-ro, Yeongtong-gu, Suwon-si, Gyeonggi-do, 16677, Republic of Korea Republic of Korea
(72)**Name of Inventor :**
1)CHATURVEDI, Abhishek
2)SRINIVASA GOPALAN, Karthik
3)EKKUNDI, Manasi

(57) Abstract :
A method for establishing coordination between a plurality of Access Points (APs) in a wireless network. The method includes initiating a Multi-AP Coordination for AP Power Saving (MAPC for AP PS) scheme, for the plurality of APs, based on one or more trigger parameters associated with a primary AP. The method includes receiving one or more broadcast frames from each of a plurality of secondary APs among the plurality of APs. The one or more broadcast frames comprise capability information corresponding to the secondary AP. The method includes identifying one or more neighbour APs from the plurality of secondary APs based on the received capability information. The method includes performing one or more negotiation operations with the one or more identified neighbour APs to establish coordination between the primary AP and the one or more identified neighbour APs for coordinated data communication in the MAPC for AP PS scheme.

No. of Pages : 50 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :02/07/2024

(21) Application No.202441050578 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : APPARATUS FOR CHESS BOARD VARIANT USING CELLULAR AUTOMATA

(51) International classification	:A63F0003020000, A63F0003000000, G11B0020100000, H04N0001405000, G06F0011360000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)PREETHI SHEBA HEPSIBA
Address of Applicant :CMR INSTITUTE OF TECHNOLOGY, AECS LAYOUT, BENGALURU, KARNATAKA, INDIA-560037. Karnataka India
2)CMRIT INSTITUTE OF TECHNOLOGY
(72)**Name of Inventor :**
1)PREETHI SHEBA HEPSIBA

(57) Abstract :
A classical chessboard if played with 64 squares of alternating colors. Several variants to classical chess exist that involve additional features for the pieces upon capture. The chessboard to accommodate more players has been expanded and rules modified. The cellular automata based chessboard produces a variant of the chessboard. The board is designed to produce different variants which generally do not include all the 64 squares. Cellular automata are based on Conway's game of life that produces various patterns based on simple rules. A standard set of variants is generated and stored in the embedded software that allows users to choose among the variants. The chess board variant also has an educative feature where the user may also experiment with a seed value and step through various generations to get a particular pattern.

No. of Pages : 11 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202441050671 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : LINERLESS RAIL FASTENING ASSEMBLY

(51) International classification	:E01B0009300000, E01B0009680000, A43B0023080000, E01B0009340000, E01B0009280000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)PATIL RAIL INFRASTRUCTURE PRIVATE LIMITED
Address of Applicant :The Safe Legend, 3rd & 4th Floor, 6-3-1239/B/111, Renuka Enclave, Raj Bhavan Road, Somajiguda, Hyderabad -500082, Telangana, India. Hyderabad Telangana India
(72)**Name of Inventor :**
1)SATISH CHANDRA AYLA
2)MANISH YADAV

(57) Abstract :
Exemplary embodiments of the present disclosure are directed towards a rail fastening assembly comprising a rail pad, a rail foot positioned on the rail pad between a pair of side post insulators. The pair of the side post insulators comprises trapezoidal tooth configured to integrate with the rail pad. The fastening clip configured with multiple bends. The fastening clip comprises a center leg and a toe, the center leg configured to seated inside an orifice of a sleeper insert, and the toe of the fastening clip is secured with a toe cap. The multiple bends configured to allow the fastening clip to rest on the sleeper insert and the toe of the fastening clip to rest on the rail foot through the toe cap, thereby providing enhanced insulation and reducing the risk of corrosion on the rail foot. FIG. 1 & FIG. 2.

No. of Pages : 20 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202441050679 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : "OPTIMIZING CELL RESELECTION IN NON-TERRESTRIAL NETWORK (NTN)-TERRESTRIAL NETWORK (TN) OVERLAPPING AREA"

(51) International classification	:H04W0048200000, H04W0048160000, H01L0027108000, H04B0007185000, G06K0007000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)SAMSUNG ELECTRONICS CO., LTD.
Address of Applicant :129, Samsung-ro, Yeongtong-gu, Suwon-si, Gyeonggi-do, Republic of Korea - Republic of Korea
(72)**Name of Inventor :**
1)Nishant
2)Vivek Murugaiyan
3)Kailash Kumar Jha
4)Amit Anandrao Dange

(57) Abstract :
"OPTIMIZING CELL RESELECTION IN NON-TERRESTRIAL NETWORK (NTN)-TERRESTRIAL NETWORK (TN) OVERLAPPING AREA" Embodiments disclosed herein describe a method for optimizing cell selection in an NTN-TN overlapping area within a telecommunication network. The method includes receiving, by a UE (601), TN area information of one or more neighboring TN areas when the UE is camped on an NTN cell. The TN area information comprises a TN coverage area ID, reference location, distance radius of neighboring TN areas, and frequency information associated with the TN area ID of neighboring TN cells. The method further includes storing the TN area information, determining at least one neighboring TN cell associated with a frequency to perform cell reselection measurements based on the frequency information, and deciding whether to perform cell reselection measurements based on the TN area information, user preference, and current requirements of the UE. The method also includes performing cell reselection measurements of at least one determined neighboring TN cell or skipping the measurements for one or more neighboring TN cells. Fig. 12

No. of Pages : 56 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202441050685 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : WHEEL ASSEMBLY

(51) International classification	:B60B9/00, B60B9/10, B60B9/14, B60B23/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)TVS MOTOR COMPANY LIMITED
Address of Applicant :"Chaitanya", No.12 Khader Nawaz Khan Road, Nungambakkam, Chennai 600 006, Tamil Nadu, India. Chennai Tamil Nadu India
(72)**Name of Inventor :**
1)DEEPAK PEDDOJU
2)MANOJ POTDAR
3)MAVILAMANAYIL HARIKRISHNAN
4)SANDEEP KUMAR
5)KRISHNAKUMAR VIJAYAKUMAR

(57) Abstract :
The present invention relates to a wheel assembly (100). The wheel assembly (100) includes a wheel mount (102) capable of being mounted to an axle. Further, the wheel assembly (100) includes a flexible ring member (104) disposed concentrically on the wheel mount (102) and a wheel barrel (106) mounted concentrically on the flexible ring member (104). The flexible ring member (104) acts as a cushioning agent and absorbs the impact and restructures into the wheel shape, when the impact is absent. Reference Figure 1

No. of Pages : 25 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :02/07/2024

(21) Application No.202441050686 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : A VEHICLE

(51) International classification	:B60R11/00, B62D25/08, B60K1/04, B62D21/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)TVS MOTOR COMPANY LIMITED
Address of Applicant :"Chaitanya", No.12 Khader Nawaz Khan Road, Nungambakkam, Chennai 600 006, Tamil Nadu, India Chennai Tamil Nadu India

(72)**Name of Inventor :**
1)YUVARAJ SHANMUGAM
2)MANIKANDAN GUNASEKARAN
3)SIVALINGAM DINAKAR
4)THATAVARTHI PRAKASAM SURESH
5)DATTA RAJARAM SAGARE

(57) Abstract :
The present invention relates to a vehicle (10). The vehicle (10) comprises a main frame assembly (12) and a rear frame assembly (14). The rear frame assembly (12) extends rearwardly from a portion of the main frame assembly (12) along a longitudinal axis (L-L) of the vehicle (10). The rear frame assembly (12) is adapted to support a loading deck (20) of the vehicle (10). The vehicle further comprises a box (100). The box (100) is mounted at a pre-defined location on the rear frame assembly (14) of the vehicle (10). The box (100) comprises at least a first compartment (102) for holding a first set of components and a second compartment (104) for holding a second set of components. The first set of components and the second set of components are selected from at least one of: electrical components and electronic components. Reference Figure 5

No. of Pages : 27 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :02/07/2024

(21) Application No.202441050711 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : A TRANSMISSION ASSEMBLY AND A VEHICLE

(51) International classification	:F16H0057027000, F01M0013040000, B60K0015035000, F01M0013020000, G02F0001151600
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)TVS MOTOR COMPANY LIMITED
Address of Applicant :TVS Motor Company Limited, “Chaitanya”, No.12 Khader Nawaz Khan Road, Nungambakkam, Chennai, 600 006 Chennai Tamil Nadu India
(72)**Name of Inventor :**
1)ARUMUGAM KARTHICK
2)GUTTI GNANAKOTAIAH
3)MYSORE KRISHNAMURTH Y AJAYKUMAR
4)VIGNESH VIJAYAKUMAR

(57) Abstract :
A TRANSMISSION ASSEMBLY AND A VEHICLE The present subject matter relates generally to a vehicle and a transmission assembly (100) thereof. The transmission assembly (100) comprises a first chamber (201), a second chamber (202), and a breather circuit (303). The first chamber (201) comprises a first breather chamber (301), disposed in an upper portion of the first chamber (201). The upper portion is configured to mount the transmission assembly (100) on the vehicle. The second chamber (202) comprises a second breather chamber (302). The breather circuit (303) is formed inside first housing member (101) and is configured to connect the second breather chamber (302) to the first breather chamber (301).

No. of Pages : 28 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202441050747 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : “SYSTEM AND METHOD FOR PROVIDING SPATIAL MAP”

(51) International classification	:H04S0007000000, H01S0003000000, G06F0016290000, A61L0027360000, H01S0005000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SAMSUNG ELECTRONICS CO., LTD
Address of Applicant :129, Samsung-ro Yeongtong-gu, Suwon-si, Gyeonggi-do - Republic of Korea Republic of Korea
(72)**Name of Inventor :**
1)Narendranath Durga Tangudu
2)Sapan Pramodkumar Shah
3)Arunprasath Ramamoorthy
4)Vijay Sangameshwara
5)Basavaraj Jayawant Pattan

(57) Abstract :
“SYSTEM AND METHOD FOR PROVIDING SPATIAL MAP” Embodiments provide a method and a system for augmenting spatial maps with a Vertical Application Layer (VAL) specific user and VAL specific UE information in wireless communication. The method includes receiving, by an enabler server, a create or update spatial map request message from application server to create or update spatial map. The create or update spatial map request message comprises an area of interest information, an indication to include VAL UEs or VAL users information in the spatial map to be created or updated, a list of VAL services. The enabler server fetches and identifies VAL UEs or VAL users that are available in the area of interest and includes the identified VAL UEs or VAL users and related VAL services information in the spatial map and transmits create or update spatial map response message to the application server. FIG. 5

No. of Pages : 33 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202441050756 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR AN AMBULATORY PERITONEAL DIALYSIS CYCLER APPARATUS

(51) International classification	:A61M0001280000, A61M0001160000, H04W0076100000, H04W0004900000, G01N0027300000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)GOWRISHANKAR WUPPULURU
Address of Applicant :NEW 24, SIMHACHALAM APTS, GROUND FLOOR, APPAKANNU ST, ROYAPETAH, CHENNAI 600014, TAMIL NADU CHENNAI Tamil Nadu India
2)VIKRAM VISVANATHAN
(72)**Name of Inventor :**
1)GOWRISHANKAR WUPPULURU
2)VIKRAM VISVANATHAN

(57) Abstract :
ABSTRACT SYSTEM AND METHOD FOR AN AMBULATORY PERITONEAL DIALYSIS CYCLER APPARATUS The various embodiments of the present invention provide a system and method for a portable ambulatory peritoneal dialysis cycler apparatus. The system comprises a one-time safe connection mechanism that minimizes the incidence of infection through touch. The system is designed to work when placed in both horizontal and vertical orientations. The system also includes a peritoneal dialysis cycler along with fluid bags and drain bags. The system is configured to manage power independently, and all the control aspects and tasks of the peritoneal dialysis process are automatically controlled through a computing device connected to the system. The peritoneal dialysis processes that are automated to be controlled through a computing device include scheduling, a plurality of CCPD settings, providing alerts, heating of fill fluid, starting-stopping of the process and tracking and digitally storing a plurality of data. FIG.1

No. of Pages : 32 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024

(21) Application No.202441050768 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PROCESS FOR PREPARATION OF XANOMELINE AND ITS INTERMEDIATES

	:	(71)**Name of Applicant :**
(51) International classification	A61K31/433, A61P25/28	**1)Dr. Reddy's Laboratories Limited** Address of Applicant :House No. 8-2-337 Street Road No. 3, Banjara Hills City Hyderabad State Telangana Country India Pin Code 500034 Hyderabad Telangana India
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	(72)**Name of Inventor :**
(86) International Application No	:NA	**1)Devendar Rao Paditala**
Filing Date	:NA	**2)Suman Suthoju**
(87) International Publication No	: NA	**3)Padmaraju Devireddy**
(61) Patent of Addition to Application Number	:NA	**4)Srikar P**
Filing Date	:NA	**5)Srinivasa Rao Talasila**
(62) Divisional to Application Number	:NA	**6)Pavan Kumar Bathini**
Filing Date	:NA	**7)Mukesh Kumar Madhra**

(57) Abstract :
ABSTRACT PROCESS FOR PREPARATION OF XANOMELINE AND ITS INTERMEDIATES The present application relates to an improved process for the preparation of a key intermediate (III) of Xanomeline. The present application also related to the application of said key intermediate for the preparation of Xanomeline or its pharmaceutically acceptable salt thereof.

No. of Pages : 23 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202441050769 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A STORAGE ASSEMBLY FOR A SADDLE-TYPE VEHICLE

(51) International classification	:B60R0007040000, B60R0007020000, B60R0007060000, B60R0007080000, B60N0003100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)TVS MOTOR COMPANY LIMITED
Address of Applicant :"Chaitanya" No.12 Khader Nawaz Khan Road, Nungambakkam Chennai Tamil Nadu - 600006 India Chennai Tamil Nadu India
(72)**Name of Inventor :**
1)RUPESH ARAVINDAKSHAN
2)SENTHILNATHAN SUBBIAH
3)SYED AMJAD
4)SANDEEP KUMAR
5)MANOJ POTDAR
6)DEEPAK PEDDOJU
7)MAVILAMANAYIL HARIKRISHNAN
8)KRISHNAKUMAR VIJAYAKUMAR

(57) Abstract :
ABSTRACT A STORAGE ASSEMBLY FOR A SADDLE-TYPE VEHICLE The present invention relates to a storage assembly (100) for a saddle-type vehicle (10). The storage assembly (100) includes a storage compartment (110) having a storage space (S) for storing one or more articles (A). A lid (120) is pivotally attached to the storage compartment (110), and is operable between an open position and a closed position to allow access to and secure the storage compartment (110). An actuator mechanism (130) is operably attached to each of the lid (120) and the storage compartment (110). The actuator mechanism (130) is configured to actuate the lid (120) to open or close the lid (120) based on an input received from a user. The storage assembly (100) provides easily accessible and a convenient storage for storing and retrieval of articles and securely holds articles, preventing their loss or damage. Reference Figure 1(a)

No. of Pages : 24 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202441050811 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ABHINAVA VIDYA INNOVATIVE EDTECH SOLUTION FOR TELUGU-SPEAKING STUDENTS

(51) International classification	:G06Q0050200000, G09B0007000000, G09B0005000000, G09B0005060000, G09B0007020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Kuthuri Narasimha Raju
Address of Applicant :Director-CIIE Koneru Lakshmaiah Education Foundation Green Fields Vaddeswaram Andhra Pradesh India
2)Koneru Lakshmaiah Education Foundation
(72)**Name of Inventor :**
1)Dr. R. Pradeep Kumar Patnaik
2)Dr. Irrinki Mohana Krishna
3)C Raghava
4)Varsha
5)Sowmya Y
6)V Rushi
7)M Naga Lakshmi
8)Jeevan
9)Buddhu

(57) Abstract :
ABHINAVA VIDYA INNOVATIVE EDTECH SOLUTION FOR TELUGU-SPEAKING STUDENTS Abhinava Vidya represents a groundbreaking EdTech platform designed to revolutionize English education for Telugu-speaking students in the states of Andhra Pradesh and Telangana, India. Recognizing the limitations of traditional educational methods in addressing the unique cultural and linguistic needs of Telugu-speaking learners, Abhinava Vidya introduces an innovative approach that integrates cultural relevance, gamification, and personalized learning. The global demand for English fluency necessitates effective educational solutions that transcend language barriers while respecting cultural identities. Abhinava Vidya bridges this gap by offering a comprehensive suite of educational tutorials and lectures delivered entirely in Telugu. By embedding cultural references, stories, and historical context within educational content, the platform enhances comprehension and engagement among students, fostering a deeper connection to the material. Key features include a gamified learning environment that motivates students through points, badges, and leaderboards, thereby promoting active participation and achievement. Additionally, an AI-driven system analyzes user interactions to personalize learning paths and recommendations, catering to individual learning styles and preferences. Abhinava Vidya operates on a hybrid subscription model, ensuring free access to foundational educational resources while offering premium subscriptions for enhanced features and personalized learning experiences. This inclusive approach aims to reduce educational disparities and empower underprivileged students to excel academically. Beyond academic enrichment, Abhinava Vidya nurtures a supportive community through an integrated online forum where students can collaborate, discuss, and share knowledge in a secure environment. This communal engagement not only reinforces learning outcomes but also cultivates a sense of belonging and cultural pride among users. Abhinava Vidya emerges as a pioneering solution that leverages technology to address the educational needs of Telugu-speaking students, paving the way for inclusive and culturally responsive English language education in India's dynamic educational landscape.

No. of Pages : 16 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202441050833 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FLOW GUARD: SUSTAINABLE SOLUTIONS FOR CANAL CONSERVATION AND DRAINAGE MANAGEMENT

(51) International classification	:G06Q0050260000, E02B0005080000, C02F0103000000, B65F0001140000, C02F0003340000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Kuthuri Narasimha Raju
Address of Applicant :Director-CIIE Koneru Lakshmaiah Education Foundation Green Fields Vaddeswaram Andhra Pradesh India
2)Koneru Lakshmaiah Education Foundation
(72)**Name of Inventor :**
1)ANIL KUMAR
2)KARISHMA
3)SRILAKSHMI
4)BHANDHAVI
5)RAKSHITHA
6)SHIVA KUMAR
7)BHANU TEJA
8)PAVAN
9)SATYANARAYANA
10)DR. ASHWIN RAUT

(57) Abstract :
FLOW GUARD: SUSTAINABLE SOLUTIONS FOR CANAL CONSERVATION AND DRAINAGE MANAGEMENT The invention pertains to a novel solution aimed at addressing the challenges of canal wastage and drain overflow in urban environments. Central to this innovation is a specialized garbage collecting machine designed for efficient debris removal from canals and drainage systems. Equipped with conveyor belts, nets, and rotating brushes, the machine navigates water bodies to collect floating and submerged debris, which is then stored in a hopper for proper disposal or recycling. Integrated with real-time monitoring sensors and predictive analytics, the invention enables proactive management of water flow and flood prevention. By promoting environmental sustainability and public health through effective waste management, the invention offers scalable and replicable solutions applicable across diverse urban landscapes.

No. of Pages : 12 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202441050857 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MULTI-BLADE ROTARY SYSTEM

(51) International classification	:F03D0007020000, A23N0004140000, B26D0007060000, A61K0036220000, A22C0025200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ICAR-DIRECTORATE OF CASHEW RESEARCH
Address of Applicant :Mottethadka, Darbe P.O., Dakshina Kannada Puttur Karnataka India
2)ICAR-CENTRAL INSTITUTE OF AGRICULTURAL ENGINEERING
(72)**Name of Inventor :**
1)Dr. Balasubramanian Dhakshina Murthy
2)Dr. Ravindra Naik

(57) Abstract :
The present invention relates to a multi-blade rotary system (100). In particular, the multi-blade rotary system (100) for efficient slicing of cashew apples, offering a streamlined process from feeding to slicing and collection. The multi-blade rotary system (100) comprises a vibratory feed hopper (102), a support frame (104), an additional electric motor (106), a singulation unit (108). A conveyor belt (110) configured to transport the cashew apples to a rotary disc slicer (116) equipped with plurality of disc blades (118) mounted on a central shaft (114). A power transmission system (120) facilitates the rotary disc's (116) movement, while a feed regulator (122) ensures proper alignment for slicing. The sliced cashew apples are ejected using a mechanism driven by the power transmission system (120) and removed from the plurality of blades (118). A slice outlet (132) collects the sliced cashew apples, draining excess juice through a perforated base (134).

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202441050897 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PRODUCING ECTOINE USING GENETIC ENGINEERING

(51) International classification	:A61K0008490000, C12P0017120000, A61K0031505000, H04W0052160000, C22C0001000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)COSMOS BIO PRIVATE LIMITED
Address of Applicant :Venkateshwara Nilaya, Ayyappaswami Layout, Hosadurga, Chitradurga Dist 577527, Karnataka India Chitradurga Karnataka India
(72)**Name of Inventor :**
1)Bharat Kumar Somireddy Venkata

(57) Abstract :
The present disclosure introduces a method for producing ectoine, utilizing agricultural waste, specifically molasses, as the primary carbon source. Specifically, the disclosure provides a sustainable method that improves the yield and quality of ectoine for industrial applications, providing a cost-effective alternative to traditional methods.

No. of Pages : 25 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202441050922 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DOUBLE SLIDING DEVICE FOR IMPROVED AIR FORCE FOR SELF DISCHARGE CLEANING SYSTEM IN TEXTILE OVERHEAD TRAVELLING CLEANER

(51) International classification	:H04M0001020000, F16K0051020000, F16K0003180000, H01R0013453000, H01H0003120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LAKSHMI PRECISION TECHNOLOGIES LIMITED
Address of Applicant :D.No, 7/62, S.F.No: 163/2, Arasur, Coimbatore 641 407, Tamil Nadu, India Coimbatore Tamil Nadu India
(72)**Name of Inventor :**
1)KRISHNAN, Jayakumar
2)CHERRUKARAI NARAYANAN, Jayapragasan
3)SHANMUGAM, Guruprasath

(57) Abstract :
A modular device for cleaning filter mesh fitted inside a vacuum chamber of an overhead travel cleaner, comprising: a. a pair of sliding mechanism slidingly covering at least a pair of openings positioned in both lateral sides of said vacuum chamber; b. a pair of lever assembly operatively connected with said pair of sliding mechanism in both lateral sides of said vacuum chamber; and c. a pair of air inlet in both lateral sides of said air-intake trunk adjacent to said pair of sliding mechanism; wherein said pair of lever assembly is adapted to operate a vertical slider door to close a front opening positioned at front side of the vacuum chamber such that the vertical slider door closes said front opening when said sliding mechanism slides horizontally to open said pair of openings positioned in both lateral sides of said vacuum chamber. FIG. 1

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202441050923 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : HERBAL OIL FORMULATION AND PROCESS FOR PREPARING HERBAL OIL FOR BODY HEALING

(51) International classification	:A61K0036906800, A61K0036870000, A61K0036810000, A61K0036906600, A61K0036670000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Posaan Naturals LLP
Address of Applicant :H No. 5-24/1/401, Sai Green Woods Apartment, Manikonda Garden Colony, Manikonda, K.V Rangareddy, Telangana 500089, India. K.V Rangareddy Telangana India
(72)**Name of Inventor :**
1)Nitin Shrivastava

(57) Abstract :
HERBAL OIL FORMULATION AND PROCESS FOR PREPARING HERBAL OIL FOR BODY HEALING The present invention discloses a herbal oil formulation for body healing. The formulation includes Curcuma Longa, Trachyspermumammi, Piper nigrum, Myristica fragrans, Syzygium aromalicum, Trionella Foenum Graecum, Amomum Subulatum, Cinnamomum Verum, Curuma amada, Ferula assa-foetida, Cinnamomum Camphor (Kapoor), Halete (Lahori namak), Rock stone of Potash alum (fitkari), Cissus guardrangularis, Lesser galanda, Withania somnifera (Ashwgandha), Zingiber officinale (Dry Ginger), Calotropis gigantea (Aak), Datura Stramonlum, Datura Stramonlum, Babui seeds, Rocks of Naspasar and castor oil Ricinus communis (Castor oil). The disclosure also provides a novel process of preparing the herbal oil formulation of the present invention.

No. of Pages : 23 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202441050958 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PHARMACEUTICAL COMPOSITION OF MIRABEGRON AND ANTI-TUBERCULOSIS DRUGS

(51) International classification	:A61K0031426000, C07D0277400000, C12R0001340000, G01N0033500000, H04M0003300000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CENTRE FOR DNA FINGERPRINTING AND DIAGNOSTICS (CDFD)
Address of Applicant :Centre for DNA Fingerprinting and Diagnostics (CDFD), Inner Ring Road, Uppal, Hyderabad – 500039, Telangana State, India Hyderabad Telangana India
(72)**Name of Inventor :**
1)SANGITA MUKHOPADHYAY
2)AKSHAY GM

(57) Abstract :
ABSTRACT PHARMACEUTICAL COMPOSITION OF MIRABEGRON AND ANTI-TUBERCULOSIS DRUGS The present disclosure relates to a pharmaceutical composition comprising mirabegron and anti-tuberculosis drugs and method of preparation thereof. The method comprises: comprises: purifying a recombinant ESAT-6 protein; infecting THP-1 macrophages with Mycobacterium smegmatis and assessing intracellular growth of the bacilli; direct killing of Mycobacterium smegmatis by YTS cells (NK cell line); testing of Mirabegron to rescue the natural killer (NK) cytotoxic defects caused by ESAT-6 either as standalone drug or in combination with first-line anti-tubercular drugs such as Isoniazid or Rifampicin; and assay for cytotoxicity of Mirabegron to YTS cells by using 3-(4,5-dimethylthiazol-2-yl)-5-(3-carboxymethoxyphenyl)-2-(4-sulfophenyl)-2H-tetrazolium (MTS) reagent.

No. of Pages : 30 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :03/07/2024

(21) Application No.202441050982 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR CONTROLLING A VEHICLE ON ANY GRADIENT

(51) International classification	:G05D0001020000, G06F0003041000, B60W0030180000, B60T0007120000, F16H0061020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LECTRIX TECHNOLOGIES PRIVATE LIMITED
Address of Applicant :No. 67f, Bommasandra Link Road, Bommasandra Industrial Area, Bengaluru, Karnataka 560099 Bangalore Karnataka India
(72)**Name of Inventor :**
1)Amey Pednekar
2)Sanyam Khosla
3)Chinmay Changde

(57) Abstract :
SYSTEM AND METHOD FOR CONTROLLING A VEHICLE ON ANY GRADIENT The present disclosure provides a system and a method for controlling vehicles on any gradient. The system 100 and method 500 include a control unit 104 to perform many tasks. The control unit 104 includes a detection unit 112 to detect a type of gradient and acquires a vehicle state. Further, the control unit 104 automatically activates a hill hold mode by checking one or more activation conditions and also automatically deactivates the hill hold mode either when the user applies a throttle or the one or more activation conditions are not satisfied. FIG.1&5

No. of Pages : 37 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202441051009 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CHIRAL LC-MS/MS METHOD FOR THE QUANTIFICATION OFIMEGLIMIN ENANTIOMERS

(51) International classification	:A61K0031530000, A61K0045060000, G01N0033680000, G01N0030860000, G01N0030880000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)JSS College of Pharmacy, Ooty -JSS Academy of Higher Education & Research, Mysuru
Address of Applicant :"Rocklands", Post Box No.: 20, Ooty - 643 001, The Nilgiris, Tamil Nadu, India oOTY Tamil Nadu India
(72)**Name of Inventor :**
1)BYRAN, Gowramma
2)RAMALINGAM, Sangamithra
3)SUBRAMANIA, Nainar Meyyanathan
4)BASUVAN, Babu
5)RAJAGOPAL, Kalirajan

(57) Abstract :
The present invention discloses a robust method for the separation and quantification of the (+) and (-) enantiomers of Imeglimin. Particularly, the present invention relates to a direct chiral reverse phase LC-MS/MS method with good sensitivity and reproducibility.

No. of Pages : 19 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202441051040 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FRONT-LOADING DRIVE CADDY AND LOCKING CHANNEL

(51) International classification	:G06F0001180000, H04L0009400000, H01L0023532000, G11B0033080000, G11B0005550000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ZOHO CORPORATION PRIVATE LIMITED
Address of Applicant :ESTANCIA IT PARK, PLOT NO. 140 & 151, GST ROAD, VALLANCHERRY VILLAGE, CHENGALPATTU TALUK, KANCHIPURAM DISTRICT, TAMIL NADU- 603202, INDIA
KANCHIPURAM DISTRICT Tamil Nadu India
(72)**Name of Inventor :**
1)DEVESH LAXMICHAND KHADGI
2)MANGESH DEVIDAS SADAFALE
3)YASH MANOJ KADU
4)NIKHIL RAGHUNATH MOTE
5)ANIMESH ANIL ADMANE

(57) Abstract :
A storage drive caddy has a unitary body having flexible feature defining a resiliently deformable region configured to permit displacement. Fixed to the flexible feature are a latch to lock in a locking channel and a handle to move the latch. First and second guiding sides connect to the drive via one or more screwless integrated mounting pins. Optionally symmetric side plates and one or more center wall plates are fixed with guides forming channels to house one or more columns of drive caddies. Modifications to channel widths and optional stopping mechanisms provide unidirectional caddy insertion. Conductive side and center wall plates attached to conductive top and bottom plates, along with conductive elements attached to each caddy, abutted from top plate to bottom plate, provide electromagnetic interference protection. [Figure 1J]

No. of Pages : 33 No. of Claims : 35

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202441051041 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : BATTERY SWAPPING SYSTEM AND METHOD FOR SWAPPING BATTERIES IN ELECTRIC VEHICLES

(51) International classification	:B60S5/06, B60L53/80, B60L53/66
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)SWAPP DESIGN PRIVATE LIMITED
Address of Applicant :B310, SSVR URBAN FLORA, KAITHOTA, WHITEFIELD, BENGALURU 560066, KARNATAKA, INDIA BENGALURU Karnataka India
(72)**Name of Inventor :**
1)Buddhabrata Chakravorty
2)Pathi Mohan Rao
3)Nachiket R Morye

(57) Abstract :
BATTERY SWAPPING SYSTEM AND METHOD FOR SWAPPING BATTERIES IN ELECTRIC VEHICLES ABSTRACT A battery swapping system (102) for electric vehicles comprising battery storage structure (202) having plurality of battery holding stacks (204), wherein each battery holding stack from plurality of battery holding stacks (204) is configured to hold any of plurality of battery modules (402), battery transfer unit (206) configured to exchange at least one battery module between electric vehicles and battery holding stack positioned at predetermined base position (602) of battery storage structure (202), and battery swapping system is communicatively coupled to server (104) configured to coordinate autonomous operations between battery transfer unit (206), plurality of battery holding stacks (204), and electric vehicles through distributed communication architecture. FIG. 2

No. of Pages : 72 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202441051135 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : REAL TIME STATE OF HEALTH AND STATE OF CHARGE ESTIMATION OF BATTERY

(51) International classification	:G01R0031392000, H01M0010052500, G01R0031367000, H01M0010420000, B60L0058120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Avinash Pawashe R
Address of Applicant :H.No. – 423, Ambewadi road, Kalmeshwar nagar, Hindalga, Belgavi, Karnataka - 591108 Belgavi Karnataka India
(72)**Name of Inventor :**
1)Avinash Pawashe R

(57) Abstract :
ABSTRACT: The invention relates to a system and method for real-time estimation of the state of health (SoH) and state of charge (SoC) of batteries, particularly focusing on Lithium-ion batteries. The method involves continuous monitoring of the voltage and current of each battery cell or pack at one-second intervals using a Battery Management System (BMS).

No. of Pages : 12 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :04/07/2024

(21) Application No.202441051168 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : RECHARGEABLE ELECTRIC CAR

(51) International classification	:B60L50/60, H02J7/00, H02J7/14
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NISANTH NB
Address of Applicant :GRACE VILLA KOKOTHAMANGALAM MUNDELA.P.O Kerala India
(72)**Name of Inventor :**
1)NISANTH NB

(57) Abstract :
Abstract The rechargeable electric car consists of rechargeable system which can be recharged manually,mechanically or elecrtrically,an electric generator and an electric motor.The rechargeable system can be used to work the electric generator and thus produce electricity.This can be used to work the electric motor ,enabling it to run.A fully powered electric battery can be kept as a source of reserve energy. This system can be used in all vehicles and for all purposes. It can be used as a source for producing electricity and for storing electricity and mechanical energy. This can be used in miniature forms and all other forms. This can be used for fying electric aircrafts.The modification of wings in to flappable wings will help it take off and land without runway,fly and in case of hybrid aircraft use it for safe landing and flying. .

No. of Pages : 3 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202441051169 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : RADIATION MONITORING DRONE SYSTEM

(51) International classification	:B64C0039020000, G05D0001100000, G01T0007000000, G05D0001000000, A61B0006000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)DRONIX TECHNOLOGIES PRIVATE LIMITED
Address of Applicant :NO.7, KRJ BUILDING, 3RD FLOOR, WELDERS STREET, MOUNT ROAD, CHENNAI – 600002, TAMIL NADU, INDIA Chennai Tamil Nadu India
(72)**Name of Inventor :**
1)A Pragadish
2)S Muthukaruppan

(57) Abstract :
Radiation monitoring drone system (100). The drone system (100) comprising of four drone arms (110) with a length of 300mm extruding from the drone frame (120) acting as a cantilever providing moment and propeller clearance wherein the length of the arm determines the optimal moment generated for the drone (100). A motor mount (130) holds the motor and arm together wherein the motor mount is integrated in the drone arm (110) at the cantilever end of the drone arm. A radiation sensor unit (140) for acquiring radiation data wherein the sensor unit (140). A radiation sensor integration module (150) to acquire and convert raw sensor data into curated sensor values which can be a middleware OS to integrate sensor and flight controller together and acquire data directly from flight controller itself. A canopy to protect Drone's internal components wherein the canopy is a symmetrical design with a swept cut slope provides aerodynamic stability to the drone in heavy-wind conditions which is configured on top of the drone frame (120).

No. of Pages : 18 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202441051170 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AVALANCHE VICTIM DETECTOR DRONE SYSTEM

(51) International classification	:B64C0039020000, G05D0001100000, A63B0029020000, A61N0001362000, H04N0007180000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)DRONIX TECHNOLOGIES PRIVATE LIMITED
Address of Applicant :NO.7, KRJ BUILDING, 3RD FLOOR, WELDERS STREET, MOUNT ROAD, CHENNAI – 600002, TAMIL NADU, INDIA Chennai Tamil Nadu India
(72)**Name of Inventor :**
1)A Pragadish
2)S Muthukaruppan

(57) Abstract :
Avalanche victim detector drone system (100). An Avalanche Victim Detector sensor unit (110) to pick up distress signals from the victim's transceiver wherein the sensor unit (110) is in such a way that, it is much closer to the ground which helps in detecting the distress signal much accurately wherein the sensor unit (110) is fixed on a platform which is closer to the end of the landing gear rod to maximize the accuracy of the sensor to pick up distress signals. A FPV camera (120) configured to record the information displayed on the AVD sensor screen (110) wherein the placement of the camera (120) is placed above the AVD sensor unit (110) to reduce the probability of losing critical information thereby record critical information displayed by the AVD senor display (110) and to reflect them in the ground station.

No. of Pages : 21 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202441051175 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A BATTERY PACK AND METHOD FOR ASSEMBLING A BATTERY PACK

(51) International classification	:H01M10/613, H01M10/6551, H01M10/6552, H01M10/6553, H01M10/6556, H01M10/6568, H01M10/6569, H01M50/503
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)DREAMFLY INNOVATIONS PRIVATE LIMITED
Address of Applicant :Dreamfly Innovations Private Limited, 91 Spring board, Gopala Krishna Complex, 45/3, Residency Road, Mg Road, Shanthala Nagar, Ashok Nagar, Bengaluru, Karnataka 560025 Bengaluru Karnataka India
(72)**Name of Inventor :**
1)Dr. Saurabh Markandeya
2)Kajal Shah

(57) Abstract :
ABSTRACT A BATTERY PACK AND METHOD FOR ASSEMBLING A BATTERY PACK The present disclosure relates to a battery pack (100) and method (300) assembling a battery pack (100). The battery pack (100) includes a plurality of battery cells (102) coupled to each other. The battery pack (100) further includes a plurality of busbars (104) coupled to the plurality of battery cells. The battery pack (100) further includes a thermal sheet (106) including multiple layers. The thermal sheet (106) is adapted to be spaced between each of the plurality of battery cells (102) such that the one or more battery cells of the plurality of battery cells (102) are wrapped utilizing the thermal sheet (106). Further, the thermal sheet (106) is adapted to house the plurality of battery cells (102). The thermal sheet (106) is adapted to absorb, transport and dissipate heat generated from the plurality of battery cells (102). Ref. Fig. 1

No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :04/07/2024

(21) Application No.202441051176 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : FREIGHT DISTRIBUTION SYSTEM AND TRUCKING DISTRIBUTION SYSTEM FOR INTEGRATED MULTIMODAL TRANSPORTATION LOGISTICS

(51) International classification	:G06Q0010080000, G06Q0010060000, G06Q0010040000, G06Q0010020000, G06Q0050280000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SRINIVAS RAJU CHAKRAVARAM
Address of Applicant :Flat No. 101, Kakatiya Homes, Nallagandla HUDA Layout, Serilingampally, Hyderabad – 500019, Telangana, India Hyderabad Telangana India

(72)**Name of Inventor :**
1)SRINIVAS RAJU CHAKRAVARAM

(57) Abstract :
ABSTRACT: Title: Freight Distribution System and Trucking Distribution System for Integrated Multimodal Transportation Logistics The present invention discloses freight distribution system and trucking distribution system for integrated multimodal transportation logistics. Using APIs and internet protocols, it offers real-time data processing, enabling continuous updates on shipment status and location. The booking engine facilitates instant service booking, optimizing operations. Leveraging historical and real-time data, the predictive analytics module forecasts trends and disruptions, aiding route optimization. Security and compliance are ensured through encryption protocols and compliance checks. An eco-friendly routing module minimizes environmental impact by suggesting optimal routes. With a user-friendly interface and robust database management system, stakeholders efficiently manage logistics operations. The FDS represents a comprehensive and sustainable solution for modern freight distribution. Figure of Abstract: Figure 7

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202441051182 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHODS AND SYSTEMS OF CHARGING AND DISCHARGING BATTERY PACKS USING MODEL PREDICTIVE CONTROL

(51) International classification	:H02J7/00, H01M10/44, H01M10/48
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LOG9 Materials Scientific Private Limited
Address of Applicant :9, Bellary Road, Off Jakkur Main Road, next to Aditya Birla Nuvo Ltd, Jakkur Layout, Byatarayanapura Bengaluru- 560092 Bengaluru Karnataka India
(72)**Name of Inventor :**
1)Aastha Dak
2)Sudeepta Das
3)Riswin Mangarathayyil Habeebulla
4)Ankush Raina

(57) Abstract :
This disclosure relates to a method (500) and system (120) for charging or discharging a battery pack (110). The method (500) includes receiving data associated with the battery pack (110) at an instant of time and determining a predicted current for the battery pack (110) at a subsequent instant of time using an MPC method. The data includes a first current of the battery pack (110). To determine the predicted current, the method (500) includes determining a first parameter and a second parameter of a cost function of the MPC method; computing a predicted change in current from the cost function; and adding the predicted change in current to the first current to determine the predicted current at the subsequent instant of time. The method further includes instructing the battery pack (110) to use a second current equal to the predicted current to charge or discharge the battery pack (110).

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202441051183 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AN IMPROVED PROCESS FOR THE PREPARATION OF TIRZEPATIDE BY USING HYBRID APPROACH

(51) International classification	:C10G0002000000, H02H0009020000, A61P0035000000, A61P0007040000, A61P0009000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Neuland Laboratories Limited
Address of Applicant :Neuland Laboratories Limited, 11th Floor (5th Level), Phoenix IVY Building, Plot No. 573A-III, Road No. 82, Jubilee Hills, Hyderabad, India. Hyderabad Telangana India
(72)**Name of Inventor :**
1)Dr. Gandavadi Sunil Kumar
2)Mr. Parumanchala Shaik Shavali
3)Mr. Telakala Hema Sundara Rao
4)Mr. Pabbathi Ramesh Reddy

(57) Abstract :
An improved process for the preparation of Tirzepatide or a pharmaceutically acceptable salt thereof, by using a hybrid approach having the chemical structure of Formula I. comprising condensation of Fmoc-T(tBu)-F-T(tBu)-S(tBu)-D(OtBu)-Y(tBu)-S(tBu)-I-Aib-L-D(OtBu)-K(Boc)-I-A-Q(Trt)-K(Linker)-OH (Fragment II) with H-A-F-V-Q(Trt)-W(Boc)-L-I-A-G-G-P-S(tBu)-S(tBu)-G-A-P-P-P-S(tBu)-NH2 (Fragment III) in the presence of coupling agent and solvent to obtain H-T(tBu)-F-T(tBu)-S(tBu)-D(OtBu)-Y(tBu)-S(tBu)-I-Aib-L-D(OtBu)-K(Boc)-I-A-Q(Trt)-K(Linker)-A-F-V-Q(Trt)-W(Boc)-L-I-A-G-G-P-S(tBu)-S(tBu)-G-A-P-P-P-S(tBu)-NH2 compound of Formula II, which is on coupling with Fmoc-Y(tBu)-Aib-E(OtBu)-G-OH (Fragment I) to obtain Tirzepatide. The present invention also provides novel fragments I, II & III and their processes for preparation, which are useful in the manufacturing of Tirzepatide or a pharmaceutically acceptable salt thereof.

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202441051254 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : "SYNTHESIS AND CHARACTERIZATION OF NATURAL LONG FIBER REINFORCEMENT POLYMER (NLFRP)"

(51) International classification	:C08J 5/04, C08J 5/24, C08G 18/76, C08G 59/50
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Dr Nataraj K R
Address of Applicant :S R Innovative Technologies, # 18, 1st Cross, 80 Feet road, NGEF Layout,12th Block ,2nd stage, Nagarabhavi Karnataka India
2)Dr. Vidyashankar S,
3)Dr. Pradeep Kumar Kushwaha,
4)Ramprasad C,
(72)**Name of Inventor :**
1)Dr Nataraj K R
2)Dr. Vidyashankar S,
3)Dr. Pradeep Kumar Kushwaha,
4)Ramprasad C,

(57) Abstract :
Most commonly used matrix materials are polymeric. In general, the mechanical properties of polymers are inadequate for many structural purposes. In particular, their strength and stiffness are low compared to metals and ceramics. These difficulties are overcome by reinforcing other materials with polymers. The processing of polymer matrix composites need not involve high pressure and doesn't require high temperature. Also equipment's required for manufacturing polymer matrix composites are simpler. For this reason, polymer matrix composites developed rapidly and soon became popular for structural applications.

No. of Pages : 6 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202441051272 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR SYNCHRONIZING CAMERA FEED OF TWO OR MORE CAMERAS

(51) International classification	:G06K0009620000, H04N0005232000, G06T0007246000, H04N0005225000, G06T0007730000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Samsung Electronics Co., Ltd.
Address of Applicant :129, Samsung-ro, Yeongtong-gu, Suwon-si, Gyeonggi-do, 16677, Republic of Korea Suwon-si Republic of Korea
(72)**Name of Inventor :**
1)SENGUPTA, Sarthak
2)SAHA, Sujoy
3)JAIN, Rajat Kumar
4)JOSHI, Rajas Jayant
5)SRIDHAR, Srikanth
6)FELIX, Jersha

(57) Abstract :
Disclosed herein are systems (501) and methods (900) for synchronizing camera feed of two or more cameras of a head-mounted device (HMD) device (500). Initially, an actual first image frame captured using a first camera and an actual second image frame captured using a second camera are received at a current timestamp. Further, an expected second image frame from the second camera at the current timestamp is predicted and one or more significant features are determined in the expected second image frame and the actual second image frame. Further, transformation parameters associated with the one or more significant features are determined. Finally, each feature in the actual second image frame is transformed by applying the estimated transformation parameters such that the transformed actual second image frame is synchronized with the actual first image frame.

No. of Pages : 41 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202441051288 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AN INTEGRATED SYSTEM FOR MANAGING WATER LEVEL IN SUBWAY FOR ACCIDENT PREVENTION

(51) International classification	:G06K0009620000, G01M0003160000, A01G0027000000, G01M0003040000, F24F0013220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)M.KUMARASAMY COLLEGE OF ENGINEERING
Address of Applicant :The Principal, M.Kumarasamy College of Engineering, Thalavapalayam, Karur, Tamil Nadu, India - 639113 Tamil Nadu India
(72)**Name of Inventor :**
1)Mr.T.Siva kumar
2)SWATHI R
3)Swetha K
4)Varshini S

(57) Abstract :
ABSTRACT AN INTEGRATED SYSTEM FOR MANAGING WATER LEVEL IN SUBWAY FOR ACCIDENT PREVENTION The present invention discloses an integrated system (10) for managing water level in subway to prevent the accidents due to excess water. The integrated system comprises a plurality of moisture and humidity sensors operatively positioned at the individual subway for continuously monitoring the water levels when the detection of rainfall. The energy generating module (20) is having the plurality of piezo electric modules for converting the pressure energy into electricity. The overflow management module comprises a pump/motor assembly which is configured to drain the excess water from the subway upon detection of the stagnant or excess water. The automatic door system (30) is positioned at various entrances of the subway, wherein the door system is configured to prevent the people/vehicle access through the subway when the detection of excess water. The plurality of wire type leakage detecting sensors configured to identify/detect the presence of water leakage after passing the excess water through the pump assembly. The said wire type leakage sensor is detecting the leakage of water in between after passing the water through the pump assembly and before reaching the destination point. The present invention (10) will reduce the accidents by means of excess water in subways in an effective manner. Fig 1

No. of Pages : 19 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202441051289 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A ROAD STUD DEVICE FOR GENERATING ELECTRICITY USING VEHICLE MOVEMENT

(51) International classification	:E01F0009553000, E01F0009559000, F03G0007080000, F03D0009250000, H02K0007180000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)M.KUMARASAMY COLLEGE OF ENGINEERING
Address of Applicant :The Principal, M.Kumarasamy College of Engineering, Thalavapalayam, Karur, Tamil Nadu, India - 639113 Tamil Nadu India
(72)**Name of Inventor :**
1)Mrs N Nalini
2)DEEPAN G
3)GOBIKA P
4)KANEESHKUMAR J

(57) Abstract :
ABSTRACT A ROAD STUD DEVICE FOR GENERATING ELECTRICITY USING VEHICLE MOVEMENT The present invention discloses a road stud device (10) for generating electricity by means of air flow due to vehicle movement. The road stud device comprises at least four solid side surfaces for placing the device inside the roads' flat surface. The road stud top is having a hemisphere surface for protecting the said device from the damages due to vehicle movement. The plurality of curved turbine blades housed inside the road stud. The curved turbine blades (15) are rotatably coupled with the shaft and bearings, for creating the rotary motion. The magnetic levitation technology (20) is configured to suspend and propel the turbine rotor without physical contact with the surface. The magnetic levitation technology converts mechanical energy from the rotating turbine blades into electrical energy. The coils of wire and magnets are inducing the electrical current through the electromagnetic induction. The plurality of holes (25) provided on both sides of the road stud which is configured to allow the wind flow into the said blades for creating the rotational motion. The net layer (30) is configured to control the filling of dusts/wastes due to vehicle movement over the road stud for increasing the rotational efficiency. Fig 1

No. of Pages : 18 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202441051290 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A FOOD QUALITY CHECKING SYSTEM

(51) International classification	:G06K0007100000, G01N0033020000, G06K0019070000, H04W0084120000, G06Q0010060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)M.KUMARASAMY COLLEGE OF ENGINEERING
Address of Applicant :The Principal, M.Kumarasamy College of Engineering, Thalavapalayam, Karur, Tamil Nadu, India - 639113 Tamil Nadu India
(72)**Name of Inventor :**
1)Dr. K. Karthikeyan
2)Dr.S.Jegadeesan
3)Mr.P.S.Praveen Anandh

(57) Abstract :
ABSTRACT A FOOD QUALITY CHECKING SYSTEM The present invention discloses a food quality checking system (10) for detecting the food quality using the non-invasive microwave sensor without opening the food packs. The system comprises a battery and microprocessor. The microprocessor (20) is configured to control and coordinate the operation of parts/components based on the predefined instructions. The digital to analog converter is configured to convert the digital signals from the microprocessor into analog signals required by the signal generator. The RFID reader gun (30) is configured to send an interrogating signal towards the food pack and receive the backscattered signal, for checking the food quality. The RFID tag can be communicated with the RFID reader gun. The tag is configured to receive the interrogating signal from the reader gun and transmit the identification data stored in the Alien Higgs 3 chip back to the reader gun. The microwave sensor is positioned behind the chip which is configured to transmit modulated microwave signals into the food sample and measures the existing signal. The display unit (50) is located at the top side of the reader gun for showing the measured results instantly to the user. The present invention will help to ensure the quality of packed foods in an effective manner. Fig 1

No. of Pages : 20 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202441051291 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A RETRACTABLE LADDER SYSTEM FOR LOAD CARRYING VEHICLE

(51) International classification	:E06C0001380000, H01Q0001240000, E06C0001120000, E06C0007180000, B60R0003000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)M.KUMARASAMY COLLEGE OF ENGINEERING
Address of Applicant :The Principal, M.Kumarasamy College of Engineering, Thalavapalayam, Karur, Tamil Nadu, India - 639113 Tamil Nadu India
(72)**Name of Inventor :**
1)Dr.M.Mohan Prasad
2)Mr.N.Athish
3)Mr.M.Barani Karthik

(57) Abstract :
ABSTRACT A RETRACTABLE LADDER SYSTEM FOR LOAD CARRYING VEHICLE The present invention discloses a retractable ladder system (20) for load carrying vehicles for easily loading/unloading the goods. The retractable ladder system comprises a pull-out ladder frame, a first step, a second step, a first connecting piece, a first handrail, a first synchronizing component and a chassis. The said chassis comprises plurality of layers, wherein the plurality of layers configured for housing the retractable ladder system at its inner sides in longitudinal direction. The set of guide rails (30) positioned in between the layers for providing the movement to the ladder assembly when the operating conditions. The set of ladder frames (35) moveably positioned with the set of guide rails for facilitating the movement in to and fro directions based on the need of the user. The plurality of stepping rods (40) permanently coupled with the ladder frame for providing the stepping options to the user for loading/unloading of goods. The said plurality of stepping rods houses the plurality of limiting mounts for controlling the linear and angular movement, of the ladder frame and stepping rods. Fig 1

No. of Pages : 17 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :04/07/2024

(21) Application No.202441051370 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : APPARATUS FOR PROVIDING DYNAMIC DATA PRESERVATION IN A STORAGE DEVICE AND OPERATING METHOD THEREOF

(51) International classification	:G06F0003060000, G06F0012020000, G11C0016260000, G11C0029420000, G06F0011100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SAMSUNG ELECTRONICS CO., LTD.
Address of Applicant :129, Samsung-ro, Yeongtong-gu, Suwon-si, Gyeonggi-do 443-742, Republic of Korea Republic of Korea
(72)**Name of Inventor :**
1)Rakesh Balakrishnan
2)Akarsh Pasumarthi
3)Ajay Avinash Kate

(57) Abstract :
APPARATUS FOR PROVIDING DYNAMIC DATA PRESERVATION IN A STORAGE DEVICE AND OPERATING METHOD THEREOF An apparatus provides dynamic data preservation in a storage device, in which the apparatus includes control module configured to monitor a fill ratio of the storage device, compare the fill ratio with a predefined preservation fill ratio of the storage device to determine whether the fill ratio exceeds the predefined preservation fill ratio, dynamically configure a dynamic data preservation (DDP) threshold value of the storage device based on the fill ratio of the storage device when the fill ratio exceeds the predefined preservation fill ratio, and identify important data among data stored in high performance buffer (HPB) blocks of the storage device and migrate remaining data which are not identified as important data to low perfor-mance buffer (LPB) blocks of the storage device based on the configured DDP threshold value during idle time of the storage device. FIG.1

No. of Pages : 35 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202441051376 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : “FIXED WIRELESS ACCESS-ASSISTED BEAM SQUINT COMPENSATION IN CELLULAR SYSTEMS”

(51) International classification	:H04B0007060000, H04B0007040800, G16H0010600000, H04R0003000000, H04R0001400000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SAMSUNG ELECTRONICS CO., LTD.
Address of Applicant :129, Samsung-ro Yeongtong-gu, Suwon-si, Gyeonggi-do - Republic of Korea Republic of Korea
(72)**Name of Inventor :**
1)Pranay Bhardwaj
2)Mohammed Saquib Noorulhuda Khan
3)Ashok Kumar Reddy Chavva

(57) Abstract :
“FIXED WIRELESS ACCESS-ASSISTED BEAM SQUINT COMPENSATION IN CELLULAR SYSTEMS” The present invention relates to fixed wireless access-assisted beam squint compensation in cellular system. The method includes receiving, by CPE (403), RF signals from a plurality of UE (405) in the FWA-assisted cellular system. Further, the method includes determining compensation vector over different frequency sub-bands associated with the at least one UE (405) over which the CPE (403) is preparing the RF signals to be transmitted. Further, the method includes steering beam of the CPE (403) in direction towards network apparatus (401) by performing beam squint compensation in uplink based on the compensation vector on the different frequency sub-bands. Further, the method includes transmitting the RF signals received from the plurality of UEs (405) to the network apparatus (401) over the different frequency sub-bands. FIG. 9

No. of Pages : 29 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202441051381 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A STRAP-TYPE DOOR HANDLE FOR A VEHICLE AND A METHOD THEREFOR

(51) International classification	:B60N3/02, B60J5/04, B60J5/00, E05B85/10
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Mahindra Electric Automobile Limited
Address of Applicant :Plot No.41/1, Mahindra World City, Anjur P.O., Chengalpattu – 603004, Tamil Nadu, India Tamil Nadu India
(72)**Name of Inventor :**
1)Elavarasan
2)Mohit Kumar
3)Dinesh Kumar
4)Rohan Kamat

(57) Abstract :
The present invention relates to a reinforced strap for strap-type door handle for a vehicle. The strap-type handle (100) includes a tubular body (10) and a reinforcement plate (20) positioned inside the tubular body (10) thereby providing flexibility during handle operation. The reinforced strap-type handle (100) solves problems like sagging, shape retention, abrasion resistance, weathering resistance, permanent set on the strap, and slippery properties of the strap. Reference Figure : FIG. 1A

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202441051385 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD AND SYSTEM OF ESTABLISHING BLUETOOTH LOW ENERGY CONNECTION BY USING OFFSET NEGOTIATION TECHNIQUE

(51) International classification	:H04W0004800000, H04W0088060000, H04W0036000000, H04W0076110000, H04W0084200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Samsung Electronics Co., Ltd.
Address of Applicant :129, Samsung-ro, Yeongtong-gu, Suwon-si, Gyeonggi-do, 16677, Republic of Korea Republic of Korea
(72)**Name of Inventor :**
1)RUDRAPPA, Manjunath Subhedar

(57) Abstract :
A method of avoiding data packet collisions includes initiating, by a first electronic device, a Hands-Free-Profile (HFP) call event between the first electronic device and a third electronic device through a second electronic device, wherein the second electronic device and the third electronic device communicate using an extended Synchronous Connection-Oriented (eSCO) communication link during one or more pre-defined eSCO time intervals, establishing, by the first electronic device, a Bluetooth Low Energy (BLE) communication link with the second electronic device while the HFP call event is active, and in response to the establishing of the BLE communication link, configuring, by the first electronic device, one or more BLE time intervals to exchange one or more BLE data packets between the first and second electronic devices. The BLE time intervals are distinct from the eSCO time intervals to avoid the data packet collisions.

No. of Pages : 59 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202441051420 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR GENERATING SIGN BOARD AND SYSTEM

(51) International classification	:G06F0003048420, G09F0007180000, G09F0013040000, G06F0030394000, H05K0003000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)3M INNOVATIVE PROPERTIES COMPANY
Address of Applicant :3M Center, P O Box 33427, Saint Paul MN 55133-3427, USA U.S.A.
(72)**Name of Inventor :**
1)PRAMOD PRASANNA BHASKAR
2)MOHSINKHAN ALINAPARAMBIL UMMER

(57) Abstract :
A method for generating a sign board is provided. The method includes receiving one or more design parameters. The one or more design parameters include a board type of the sign board, a design guideline corresponding to the sign board, a road category of a road corresponding to the sign board, a design speed of the road corresponding to the sign board, one or more languages, and one or more destination names. The method further includes determining one or more signage elements based on the one or more design parameters. The method further includes arranging the one or more signage elements based on the one or more design parameters. The method further includes generating the sign board including the one or more signage elements arranged based on the one or more design parameters. FIGURE 1

No. of Pages : 35 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202441051436 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : Methods and systems for performing site selection for a retail establishment

(51) International classification	:G06Q0030020000, G06Q0010060000, G06Q0010040000, G07G0001000000, G06Q0020380000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SPIRO MOBILITY HOLDCO DMCC
Address of Applicant :Unit No. 2501F -2506F, JBC-2 CLUSTER V, JLT, DUBAI, U.A.E U.A.E.
(72)**Name of Inventor :**
1)Yogesh Suresh Dipankar
2)Ajinkya Patil
3)Wasim Tamboli
4)Nihal Meshram

(57) Abstract :
ABSTRACT Methods and systems for performing site selection for a retail establishment Embodiments disclosed herein relate to managing one or more retail establishments, and more particularly to selecting a suitable site for a retail establishment. Embodiments herein disclose methods and systems for selecting a suitable site for a retail establishment using an Analytical Hierarchy Process (AHP), wherein AHP uses multiple data sources (such as, but not limited to, population data, road network, petrol stations, shopping malls, parking, transport, building, land use, Point of Interests (POIs), vehicle telematics, and so on) and prioritizing key needs for locating a site near a specific area by weighing factors (such as, but not limited to, environmental criteria, site attributes, road access, population density, and so on). FIG. 1

No. of Pages : 45 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202441051437 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : Methods and systems for determining the default probability for users in a battery swapping network

(51) International classification	:G06Q0040020000, G06Q0030020000, G06N0020000000, B60L0053800000, B60S0005060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SPIRO MOBILITY HOLDCO DMCC
Address of Applicant :Unit No. 2501F -2506F, JBC-2 CLUSTER V, JLT, DUBAI, U.A.E U.A.E.
(72)**Name of Inventor :**
1)Yogesh Suresh Dipankar
2)Tushar Aswale
3)Vipul Singh
4)Rohit Mande

(57) Abstract :
ABSTRACT Methods and systems for determining the default probability for users in a battery swapping network Embodiments herein disclose methods and systems for determining the probability of default (i.e., the probability that a user will default financially) of the user in a battery swapping network by leveraging a machine learning model that uses diverse data sources, such as, but not limited to, customer data, vehicle Internet of Things (IoT) data, wallet transaction data, demographic data, driving patter(s), and so on, thereby enhancing risk management and improving decision-making in lending and credit management. FIG. 2

No. of Pages : 34 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202441051439 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A SOLAR UMBRELLA AND METHOD THEREOF

(51) International classification	:H01L0031054000, G06F0008600000, G01S0017100000, H01L0031048000, H01L0031050000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)STELLANTIS AUTO SAS
Address of Applicant :2-10 Boulevard de l'Europe, Poissy, France, 78300 France
(72)**Name of Inventor :**
1)Manikanta R.

(57) Abstract :
The present invention discloses a solar umbrella (106) mounted on a vehicle (108). The solar umbrella (106) comprises an energy generation unit (202) to generate electrical energy, a light directing unit (204) positioned near the energy generation unit (202) to direct and concentrate light onto the energy generation unit (202), and a thermal management unit (206) attached to the energy generation unit (202) to dissipate excess heat from the energy generation unit (202). An electronic control unit (ECU) (212) enables bidirectional data communication between the solar umbrella (106) and a telematics control unit (TCU) in the vehicle (108) and receives at least one deployment instruction. Additionally, a deployment unit (208) deploys and retracts the solar umbrella unit (106) based on the at least one deployment instruction.
To be published with: Figures 1 and 2

No. of Pages : 25 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202441051464 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR VERIFYING A DESIGN RULE VIOLATION REPORT

(51) International classification	:G06F0030398000, G06F0030330000, G06F0011360000, G06F0009540000, G06F0011220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)PAWANEKAR, Sameer Sadashiv
Address of Applicant :H106, Habitat Splendour, Gopalan, Near CMRIT, Bangalore - 560037, Karnataka, India Bangalore Karnataka India
(72)**Name of Inventor :**
1)PAWANEKAR, Sameer Sadashiv

(57) Abstract :
A method (100) and system (200) for verifying a Design Rule Violation report generated by a Design Rule checker under test is disclosed. The method (100) includes receiving and reading (102) a reference Design Rule Violation file and the Design Rule checker under test. The method includes constructing (104) an R-tree using a plurality of first geometric elements present in the reference Design Rule Violation file and a plurality of second geometric elements present in the Design Rule checker under test. The method includes generating (108) a comparison report by comparing each of the plurality of first geometric elements present in the reference Design Rule Violation file with each of the plurality of second geometric elements present in the Design Rule Violations file generated from the Design Rule checker under test, based on the assigned properties (106).

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202441051473 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : STEM ASSEMBLY FOR A VEHICLE AND METHOD OF ASSEMBLING THEREOF

(51) International classification	:F02F0007000000, B62K0021120000, B62D0025080000, B60L0003120000, B60L0050160000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)TVS MOTOR COMPANY LIMITED
Address of Applicant :"Chaitanya" No.12 Khader Nawaz Khan Road, Nungambakkam Chennai Tamil Nadu - 600006 India Chennai Tamil Nadu India
(72)**Name of Inventor :**
1)Zvonimir Sucic
2)Kunal Momaya
3)Nilesh Bothra

(57) Abstract :
ABSTRACT STEM ASSEMBLY FOR A VEHICLE AND METHOD OF ASSEMBLING THEREOF Present disclosure relates to a stem assembly (100) for a vehicle (102). The stem assembly (100) comprises of an upper block (104) and a lower block (106). The lower block (106) is adapted to be pivotally connected to the upper block (104). The lower block (106) comprises one or more first openings (114) and one or more second openings (116). The one or more first openings (114) and the one or more second openings (116) are adapted to receive and route one or more cables through a headtube (112) to one or more vehicle components. The stem assembly (100) reduces overall part count in the vehicle (102). Reference Figure 1

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202441051530 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR DETECTING ROTATION OF A ROTATING OBJECT

(51) International classification	:G06N0020000000, G02B0023240000, G01P0013040000, F24C0003120000, G06F0003048450
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Ather Energy Limited
Address of Applicant :3rd Floor, Tower D, IBC Knowledge Park, #4/1, Bannerghatta Main Road, Bengaluru - 560029, Karnataka, India. Bengaluru India
(72)**Name of Inventor :**
1)PRAKASH, Pronnoy

(57) Abstract :
A system (100) and a method (500) for detecting rotation of a rotating object (102) are disclosed. The system (100) includes a toner ring (104) configured with two or more predefined patterns (200). The toner ring (104) is axially aligned with the rotating object (102) to rotate along the rotating object (102). The system (100) includes a sensor (106) configured to detect the two or more predefined patterns (200) to generate signal pulses during each rotation cycle of the toner ring (104) and a control unit (108) configured to determine one or more parameters of the toner ring (104) associated with the rotating object (102) based on the signal pulses.

No. of Pages : 31 No. of Claims : 34

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202441051535 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : HARVESTING HOPE: FARM TO DOOR

(51) International classification	:G06Q0030060000, G06Q0050020000, G06Q0030020000, G06Q0010060000, G06Q0010080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Kuthuri Narasimha Raju
Address of Applicant :Director-CIIE Koneru Lakshmaiah Education Foundation Green Fields Vaddeswaram Andhra Pradesh India
2)Koneru Lakshmaiah Education Foundation
(72)**Name of Inventor :**
1)CHENNUPALLI. LAXMI VARSHITHA
2)MOHAMMAD ABDUL AHAD SHARIF
3)PATAN RAJIYA
4)JONNALA. GAYATHRI
5)KAZA DEEPAK SAI
6)KROSURU. SHIVANI SRI
7)ADDAGADDA. DHANUSH
8)JAKKA. DEEKSHITHA
9)SHAIK. TANJEEM
10)MONDI. AVINASH
11)PERUMALLA. JYOTHI SRI
12)DR. R. SHANKAR
13)MS. K. SIREESHA

(57) Abstract :
HARVESTING HOPE: FARM TO DOOR The delivery app for agricultural products represents a technological innovation aimed at revolutionizing the agricultural supply chain. This mobile application facilitates direct transactions between farmers and consumers, eliminating intermediaries to enhance farmer profitability and consumer access to fresh produce. Key features include a user-friendly interface for farmers to list products and consumers to place orders, supported by a pricing mechanism that ensures fair pricing aligned with real-time market rates. The app integrates real-time weather forecasts to assist farmers in optimizing crop management practices. By promoting transparency, reducing food wastage, and fostering sustainable farming practices, the app contributes to economic empowerment for farmers and supports agricultural sector growth. Overall, the "Harvesting Hope: Farm to Door" app bridges the gap between producers and consumers, facilitating a direct and efficient marketplace for agricultural products.

No. of Pages : 14 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202441051550 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PASTA MAKING USE OF AMARNATH LEAVES

(51) International classification	:A23L7/109, A23L7/113, A23L33/105, A61K36/21
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Gowrishankar L
Address of Applicant :60/259 Royal theatre II street, Bhavani, Erode, Tamil Nadu, India, Pin code 638301 Tamil Nadu India
2)Sriram chellam T
3)Sneha R G
(72)**Name of Inventor :**
1)Gowrishankar L
2)Sriram chellam T
3)Sri Dharshini B
4)Aiswireyaah K M
5)Nagarathinam M
6)Hari Prasath E
7)Sneha R G

(57) Abstract :
5. ABSTRACT OF THE INVENTION This invention introduces a novel culinary product— Amaranth Pasta— a gluten-free alternative crafted from nutrient-dense amaranth flour. The pasta exhibits a unique combination of texture, taste, and health benefits, appealing to those with dietary restrictions and health-conscious consumers. The process involves milling amaranth seeds into a fine flour, blending it with water, and extruding the mixture into various pasta shapes. The resulting product not only caters to the rising demand for gluten-free options but also stands out for its rich protein content, essential amino acids, and dietary fiber. This abstract highlights the potential o f Amaranth Pasta as a versatile and nutritious addition to the culinary landscape.

No. of Pages : 8 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202441051575 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : INTEGRATED FUEL CELL SYSTEM INCLUDING INDEPENDENTLY CONTROLLABLE COLUMNS

(51) International classification	:H01M8/24, H02J/06, H01M8/04955, H01M8/04858
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BLOOM ENERGY CORPORATION
Address of Applicant :4353 North First Street, San Jose, California 95134, United States of America U.S.A.
(72)**Name of Inventor :**
1)Prasad PMSVVSV
2)Samuel JUDAY
3)Ranganathan GURUNATHAN
4)Carl COTTULI
5)Michael PETRUCHA
6)K.R. SRIDHAR
7)Razvan PANATI
8)Deepak SHUKLA
9)Yongsheng YANG
10)Kishore SHAKALYA
11)Joseph TAVI

(57) Abstract :
A system includes a plurality of columns of fuel cells located in a hotbox, a direct current (DC) bus, a plurality of DC/DC converters, each DC/DC converter being electrically connected to a respective column of fuel cells and to the DC bus, and a controller configured for independently controlling the columns of fuel cells. The controller is configured to activate a first column of fuel cells by activating fuel flow to the first column of fuel cells and activating a first DC/DC converter of the plurality of DC/DC converters electrically connected to the first column of fuel cells while a second column of fuel cells is already active.

No. of Pages : 12 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202441051597 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COMPOSITION FOR LOWERING THE GLYCEMIC INDEX OF THE FOOD

(51) International classification	:A23L0033105000, A61K0031353000, A23L0033125000, A61K0009280000, A61K0031704800
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Dr. Reddy's Laboratories Limited
Address of Applicant :8-2-337 Road No. 3, Banjara Hills, Hyderabad Telangana India Hyderabad Telangana India
(72)**Name of Inventor :**
1)BHOITE Rachana
2)IMMADISETTI Praneeth
3)PARAMBIL Jaseem Kodakkattu

(57) Abstract :
COMPOSITION FOR LOWERING THE GLYCEMIC INDEX OF THE FOOD ABSTRACT The present application relates to a nutraceutical composition for oral administration. Particularly, the application relates to a nutraceutical composition comprising one or more fiber source(s) and micronutrients, which is useful to manage postprandial sugar spikes. More particularly, the application relates to a nutraceutical composition comprising one or more fiber source(s) and micronutrients which can be consumed directly or as an adjunct to the food items in order to lower the glycemic index of the food, which in turn may help to manage or reduce the sugar spikes in the subject.

No. of Pages : 42 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202441051638 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : TRANSFORMING SPACES WITH INTERIOR DESIGN

(51) International classification	:G06Q0010100000, G06Q0010060000, G06K0009000000, G06F0003042000, A61M0021000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Kuthuri Narasimha Raju
Address of Applicant :Director-CIIE Koneru Lakshmaiah Education Foundation Green Fields Vaddeswaram Andhra Pradesh India
2)Koneru Lakshmaiah Education Foundation
(72)**Name of Inventor :**
1)NASRIN PATHAN
2)SHIVA RAM REDDY
3)SUBHASH REDDY
4)PREAM SAI
5)SRAVANI B
6)SRINIVAS REDDY
7)YESUDASU
8)AKHILESH
9)DR. ASHWIN RAUT
10)ATUL BHATTAD

(57) Abstract :
TRANSFORMING SPACES WITH INTERIOR DESIGN The present invention relates to innovations in interior design aimed at transforming workspaces into efficient, comfortable, and sustainable environments. Integrating ergonomic principles, advanced technologies, and aesthetic considerations, the invention enhances productivity and well-being within the workspace. Key features include ergonomic workstations with adjustable components, smart lighting systems for energy efficiency and user well-being, and automated climate control systems utilizing IoT sensors. Additionally, the invention incorporates biophilic design elements, modular furniture systems for flexibility, and interactive collaboration tools. Energy-efficient materials and smart glass technology further contribute to environmental sustainability. By creating personalized and adaptable workspaces, the invention fosters a positive work culture and enhances organizational productivity.

No. of Pages : 12 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :05/07/2024

(21) Application No.202441051649 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : PARTIALLY REPLACED OLIVINE SAND FOR MSAND FOR SUSTAINABLE CONSTRUCTION

(51) International classification	:C04B0035200000, H01M0004580000, C01F0005240000, C04B0035660000, C04B0035043000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Venkatanarayanan P S
Address of Applicant :891 / S.L.C-13, NORTH HOUSING UNIT, SELVAPURAM, Tamil Nadu India
2)G.S. ANUREKHA
3)K.DHARANI SHREE
(72)**Name of Inventor :**
1)Venkatanarayanan P S
2)G.S. ANUREKHA
3)K.DHARANI SHREE

(57) Abstract :
ABSTRACT The use of Olivine Sand in Construction industry in the form that Replacement of M Sand to Olivine Sand turns out to be the search of a very Appropriate building materials for the sustainable future. This concrete material focuses on varying the proportions of M sand and olivine sand (60:40, 50:50, 40:60) in this concrete and evaluating its strength characteristics. The forsterite rich magnesium silicate minerals have high magnesia and high melting point. The High density of olivine very attractive for variety of applications and the size of the olivine has different variant. The solution Reacts with the olivine and Msand to form a gel which binds the fine aggregate and coarse aggregate. Ambient temperature curing method is adopted here. The Compressive strength, split tensile strength and flexural strength tests are performed at 28th day. The test results revealed. The Olivine gemstones are called peridot and chrysolite. Olivine rock is usually harder than surrounding rock and stands out as distinct ridges in the terrain. These ridges are often dry with little soil. The Nominal Specific gravity of Olivine sand is 3.2 to 3.4 and the bulk density is 1.45 to 1.75 g/cm3. Olivine is named for its typically olive-green color, thought to be a result of traces of nickel, though it may alter to a reddish color from the oxidation of iron. Olivine occurs in both mafic and ultramafic igneous rocks and as a primary mineral in certain metamorphic rocks. Keywords Olivine sand, High magnesia, Compressive strength, Split tensile strength, Flexural strength tests.

No. of Pages : 11 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202441051720 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : EQUIPMENT FOR DIRECT SUBSURFACE DELIVERY OF WATER IN DRIP IRRIGATION.

(51) International classification	:A01G0025020000, A01G0025060000, A01G0029000000, A01G0025160000, A01G0027000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)A Nasirullakhan
Address of Applicant :65, Uppukara Street, Cholapuram Tamil Nadu India
(72)**Name of Inventor :**
1)N Safiyyullah

(57) Abstract :
Drip irrigation is one of the method for cultivation with minimum quantity of water supply. However, the loss of water from surface evaporation is one of the main concern in regular drip cultivation method. The apparatus reduces water loss due surface evaporation. This system consists of regular drip irrigation system but modified at end point delivering component where water delivery is done underground through a delivering head. The delivery head can also be utilized for monitoring of the supply of water unlike other underground dripping system where monitoring is not possible. The Delivering Head will consist of a bottle-like structure where neck of bottle will be used install the dripper head and the transparent side window allows the farmer to view the dripping level. The mid part of bottle has sand layer with mesh on both side or suitable material which act like barrier between soil and dripping kit to avoid clogging of dripper with soil during heavy rains. End of bottle shall be buried under the ground where water can be delivered directly to the potential area around the root and the moisture retention can be maintained with minimal supply of water. The end of bottle or the mid separation layer may also be modified to contain additional layer of fertilizer to deliver the suitable manure as prolonged delivery of fertilizer.

No. of Pages : 11 No. of Claims : 1

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202441051724 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : LOW-LEVEL MEMORY MANAGEMENT OF COMPUTED ENTITIES

(51) International classification	:G06F0008410000, G06F0012020000, G06F0008300000, G06F0009500000, G06F0012080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ZOHO CORPORATION PRIVATE LIMITED
Address of Applicant :ESTANCIA IT PARK, PLOT NO. 140 & 151, GST ROAD, VALLANCHERRY VILLAGE, CHENGALPATTU TALUK, KANCHIPURAM DISTRICT, TAMIL NADU- 603202, INDIA
KANCHIPURAM DISTRICT Tamil Nadu India
(72)**Name of Inventor :**
1)SAROJA PARAMESWARAN
2)VASANTHAN N
3)AKSHHAYAA S
4)SRIDHAR VEMBU

(57) Abstract :
A compiler comprises a low-level memory management (LLMM) module that locates computed entities within source code. Each computed entity is analyzed, and resource costs associated with each computed entity are calculated. A memory model is selected for each computed entity, based on memory use, computational complexity, and other factors. User-defined memory model assignment is supported. The compiler auto-generates instructions for allocating memory for, computing, and deallocating memory for each computed entity. The instructions generated for each computed entity will vary based on its assigned memory model. A variety of embodiments are disclosed for auto-generating these instructions during compile time at differing phases of compilation. In all of those, with the resultant executable code, memory is allocated and freed at runtime automatically and accurately without the intervention in source code by a programmer. [Figure 1A]

No. of Pages : 90 No. of Claims : 43

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202441051726 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD OF PREPARING FLUX COMPOSITION FOR APPLYING ON WELDING REGION AND FLUX COMPOSITION THEREOF

(51) International classification	:B23K0035360000, B23K0035362000, B82Y0030000000, B01J0035000000, H01M0008102700
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Cochin University of Science and Technology (CUSAT)
Address of Applicant :The Registrar, Cochin University of Science and Technology (CUSAT), Cochin University P.O., Cochin – 682022, Kerala, India Cochin Kerala India
(72)**Name of Inventor :**
1)BIJUKUMAR, Vysakh Kadayath
2)MATHIAZHAGAN, Andy

(57) Abstract :
The present invention relates to a method (100) of preparing a flux composition for applying on a welding region (W) and a flux composition thereof. The said method (100) includes, mixing (110) ceric oxide (CeO2) in a first predetermined weight % with titanium dioxide (TiO2) in a second predetermined weight %, for forming a mixture, adding (120) a solvent to the mixture to form a matrix, and applying (130) the matrix to the welding region (W), for evaporating the solvent, thereby drying the matrix to form the flux composition. The method and product as disclosed herein enables higher depth of weld penetration (P) and reduced width of the weld penetration (P), thereby ensuring strong weld joint.

No. of Pages : 14 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :06/07/2024

(21) Application No.202441051820 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : PROCESS FOR THE PREPARATION OF HIGHLY PURE CLOMIPHENE CITRATE SUBSTANTIALLY FREE OF IMPURITIES

(51) International classification	:C07C217/14, C07C213/08
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)SYMED LABS LIMITED
Address of Applicant :SYMED LABS LIMITED Plot No. 290, Srivalli's Corporate, Road No. 6, Kakatiya Hills, Madhapur, Hyderabad-500 081, Telangana, India Hyderabad Telangana India
(72)**Name of Inventor :**
1)HARI BABU BODEPUDI
2)PRAMOD KUMAR
3)A.V.V. SRINIVASA RAO
4)JANAKI RAMA RAO RAVI
5)SUMAN KANCHARLA

(57) Abstract :
Disclosed herein are novel, commercially viable and industrially advantageous processes for the preparation of highly pure Clomiphene citrate substantially free of impurities and its intermediates

No. of Pages : 47 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :06/07/2024

(21) Application No.202441051833 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : SOLARIZE AFRICA

(51) International classification	:H02S30/00, H02S40/38, H02S40/10, H02S10/40, H02J3/38
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Kuthuri Narasimha Raju
Address of Applicant :Director-CIIE Koneru Lakshmaiah Education Foundation Green Fields Vaddeswaram Andhra Pradesh India
2)Koneru Lakshmaiah Education Foundation
(72)**Name of Inventor :**
1)Dr. KUTHURI NARASIMHA RAJU
2)N MAHAVEER SINGH
3)T. MANIKANTA
4)S. SUJITHA
5)S. SHRUTHI
6)D. SRI BALA
7)K. LAKSHMIDHAR
8)B. SHANMUKHA
9)J. PAVANI
10)SK. MANSOOR
11)N. KARTHIKEYA
12)DALAA RAFEA

(57) Abstract :
SOLARIZE AFRICA The invention presents a novel approach to harnessing solar energy in rural African communities. This invention addresses the challenges of limited access to reliable power sources by utilizing innovative solar energy capture and storage solutions. The system features four umbrella-shaped solar panels designed to capture energy from all directions, maximizing efficiency. An automatic cleaning mechanism removes dust accumulation, ensuring optimal panel performance. Mobility is enhanced with wheels, allowing for easy relocation. The dual battery system ensures continuous power supply, with one battery for immediate use and the other for future needs. Additionally, a solar plantation located 30 km away from the village serves as a backup power source during extended outages or climate-induced shortages. The system's ability to fold into a compact, box-like shape when not in use further enhances its practicality and durability. The invention aims to provide a sustainable, efficient, and adaptable solar energy solution tailored to the unique needs of rural African communities, ensuring long-lasting energy security.

No. of Pages : 12 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/07/2024
(21) Application No.202441051842 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AI-ENHANCED CCTV SECURITY SYSTEM FOR REAL-TIME THREAT DETECTION AND RESPONSE

(51) International classification	:H04N0007180000, G08B0013196000, G06F0021550000, G08B0013240000, G08B0025000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Kuthuri Narasimha Raju
Address of Applicant :Director-CIIE Koneru Lakshmaiah Education Foundation Green Fields Vaddeswaram Andhra Pradesh India
2)Koneru Lakshmaiah Education Foundation
(72)**Name of Inventor :**
1)MEGHANA. V
2)LIKITH SAI RAM REDDY
3)KOWSHIK. K
4)YASWANTH. M
5)PRADEEP. S
6)DINESH. S
7)NAVYA. K
8)DR. PRASHANT KUMAR SHUKLA
9)ATUL BHATTAD

(57) Abstract :
AI-ENHANCED CCTV SECURITY SYSTEM FOR REAL-TIME THREAT DETECTION AND RESPONSE The CCTV-enabled AI security system represents a significant evolution in security surveillance technology, merging the capabilities of closed-circuit television (CCTV) with advanced artificial intelligence (AI) algorithms. This integration enables the system to operate proactively by analyzing real-time video streams for enhanced threat detection and response. Central to the system's functionality are sophisticated AI algorithms deployed within central processing units (CPUs) connected to CCTV cameras. These algorithms facilitate multiple critical tasks, including: utilizing computer vision techniques, the system identifies and categorizes objects within the surveillance area, distinguishing between normal and potentially threatening entities. AI-driven behavioral analysis monitors activities within the monitored space, identifying suspicious patterns or anomalies that may indicate security risks. Enhanced facial recognition capabilities enable the system to identify known individuals, facilitating access control measures and enhancing tracking capabilities where necessary. Real-time processing of video data is pivotal, ensuring that potential security threats are promptly identified and communicated to appropriate personnel or systems for action. This capability is further bolstered by the system's seamless integration with existing security infrastructure, including access control systems and alarm mechanisms. Importantly, the CCTV-enabled AI security system adheres rigorously to privacy regulations and ethical considerations. Measures are implemented to protect the integrity and confidentiality of surveillance data, ensuring lawful and responsible use. In summary, the CCTV-enabled AI security system represents a paradigm shift in security surveillance, leveraging AI's capabilities to enhance situational awareness, optimize incident response, and safeguard assets and individuals across diverse environments.

No. of Pages : 16 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/07/2024
(21) Application No.202441051849 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FAKE PROFILE DETECTION SYSTEM

(51) International classification	:G06N0003080000, G06Q0030000000, G06N0020000000, G06Q0050000000, G06N0020200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Kuthuri Narasimha Raju
Address of Applicant :Director-CIIE Koneru Lakshmaiah Education Foundation Green Fields Vaddeswaram Andhra Pradesh India
2)Koneru Lakshmaiah Education Foundation
(72)**Name of Inventor :**
1)M. Harshita
2)D. Varun Chowdary
3)Y. Deepak Sai Sachin Chowdary
4)K. Sai Harshith
5)M. Purna Jaya Dikshitha
6)Ch. Rushitha
7)J. Bhavya Sree
8)T. Mohanth
9)Dr. G. Suresh Kumar

(57) Abstract :
FAKE PROFILE DETECTION SYSTEM The present invention provides a comprehensive system and method for detecting and managing fake profiles on social media platforms. The system employs advanced machine learning algorithms and data analytics to analyze various attributes and behaviors of user profiles, enabling accurate differentiation between genuine and fake accounts. Key features include real-time monitoring, adaptive learning from new data, and multi-dimensional analysis of text, images, and user interactions. The system is scalable to handle large user bases and designed to be adaptable to evolving fraudulent tactics. An intuitive user interface allows administrators to manage detection settings and review flagged profiles. This invention enhances the security and integrity of online platforms by effectively identifying and mitigating the risks associated with fake profiles.

No. of Pages : 15 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :06/07/2024

(21) Application No.202441051862 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : ELECTRICITY GENERATION BY ROTATION OF GYM WHEEL USING DC MOTOR

(51) International classification	:H02K11/33, A63B22/08, H02J7/10, H02J7/32, H02K11/215
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Kuthuri Narasimha Raju
Address of Applicant :Director-CIIE Koneru Lakshmaiah Education Foundation Green Fields Vaddeswaram Andhra Pradesh India
2)Koneru Lakshmaiah Education Foundation
(72)**Name of Inventor :**
1)MENDU AMITH VISWAS
2)MARAM POOJITHA
3)MADDULA KRISHNA VAMSI
4)ALLAM SAI KEERTHAN
5)DHANEKULA DHANUNJAYA CHOWDARY
6)PEDDAPELLI VAMSHI
7)TALAKOLA BHAVANA
8)ROMPICHARLA MARUTHI BALA SESHA SAI
9)DR. PRASHANT KUMAR SHUKLA
10)ATUL BHATTAD

(57) Abstract :
ELECTRICITY GENERATION BY ROTATION OF GYM WHEEL USING DC MOTOR The present invention relates to a system for generating electricity through the rotation of a gym wheel utilizing a DC motor. This innovative approach aims to harness the mechanical energy produced during exercise and convert it into electrical energy efficiently. The system integrates seamlessly with existing gym equipment, such as stationary bikes or other rotary-based workout machines, without compromising their primary function or user experience. The core component of the invention is a DC motor connected to the gym wheel. As the user engages in exercise, the rotation of the wheel drives the DC motor, generating electricity. This electricity can be immediately used to power electronic devices, charge batteries, or supply energy to the gym equipment's onboard systems, such as display monitors and control panels. The invention includes a power management system to regulate and optimize the energy output, ensuring consistent performance and safety. This energy harvesting system offers a sustainable solution to reduce the carbon footprint of fitness activities by converting human kinetic energy into usable electrical power. It provides an eco-friendly alternative to traditional electricity sources, promoting green energy practices within fitness centers and home gyms. Additionally, it encourages users to engage in physical activity by providing tangible benefits beyond personal fitness, contributing to broader environmental sustainability goals. In summary, this invention presents a practical and effective means of generating electricity from the mechanical energy produced by gym wheel rotations, fostering the integration of renewable energy solutions into everyday fitness routines.

No. of Pages : 14 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/07/2024
(21) Application No.202441051864 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DR NM'S COMMUNITY SALT

(51) International classification	:A61K0008730000, A61K0033060000, A61K0009080000, A23L0027400000, A61K0031194000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)DR. VENKATRAM MURUGESAN
Address of Applicant :OLD NO: 88, NEW NO: 22, FOURTH CROSS STREET, BOOMIANPET, PUDUCHERRY PUDUCHERRY PUDUCHERRY INDIA 605 005 Puducherry Pondicherry India
(72)**Name of Inventor :**
1)DR. NATESAN MURUGESAN

(57) Abstract :
TITLE: DR NM'S COMMUNITY SALT APPLICANT: DR. VENKATRAM MURUGESAN ABSTRACT The present invention discloses a Dr NM's Community Salt having optimal composition for physiological requirements and preventing Non-Communicable Diseases. The Dr NM's Community Salt of the present invention comprises of characterized combination of Sodium salt, Potassium salt, Magnesium salt, Calcium salt, Iodine and Lemon salt. The present invention also discloses a process of preparation of Dr NM's Community Salt having optimal composition for physiological requirements and preventing Non-Communicable Diseases. The process of the present invention comprises of mixing characterized combination of Sodium salt, Potassium salt, Magnesium salt, Calcium salt, Iodine and Lemon salt.

No. of Pages : 15 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/07/2024
(21) Application No.202441051891 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : GRAVITY BASED SPIRAL ROTATIONAL ENERGY

(51) International classification	:H02K0053000000, H02J0003380000, F03G0007100000, G06Q0050260000, F23G0007000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ANGALARAJU
Address of Applicant :57 Herohalli Vishwaneedam Post Magadi main road Bangalore 560091 Karnataka India
(72)**Name of Inventor :**
1)ANGALARAJU

(57) Abstract :
ELECTRICITY PRODUCTION TYPES AND PRESENT PROBLEMS IN ELECTRICITY PRODUCTION. THERE ARE MANY TYPES OF ELECTRICITY PRODUCTION RENEWABLE AND NON-RENEWABLE ENERGY SOURCE :- NON-RENEWABLE ENERGY SOURCE In India power is generated from conventional source (Thermal, Nuclear & Hydro, ect). RENEWABLE SOURCE:- Wind, Solar, Biomass ect.. However, Major production of electricity in India is achieved through coal a thermal power plant which is around 75% of the total power generation. PRESENT PROBLEMS IN ELECTRICITY PRODUCTIONS :- The environmental problem directly related to energy production and consumption include Air pollution, Climate change, Water pollution, Thermal pollution, and Soil waste disposal. The emission of Air pollutants from fossil fuel combustion is the major cause of urban Air pollution.So I have invented a permanent solution for all this problems associated with Electricity production. The concept is GRAVITY BASED SPIRAL ROTATIONAL ENERGY.

No. of Pages : 9 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/07/2024

(21) Application No.202441051903 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : Low-Cost Advanced Automated X-ray Inspection System

(51) International classification :G01N23/18
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)MQS Technologies
Address of Applicant :KK House, Plot No. B-35/1, Industrial Estate, Sanathnagar, Hyderabad-500018, Telangana, India Telangana India
(72)**Name of Inventor :**
1)Dr. Srinivasa Rao Kollu
2)Eragadindla Ramachandra Rao
3)Perepogu Vivek Solomon
4)Kasturi Shashank
5)Digambar Chandrakant Raskar

(57) Abstract :
The present invention relates to a system and method for fully automated x-ray inspection of light alloy wheel rims from two-wheelers and four-wheelers. This advanced system provides continuous and automated inspection, leveraging a sophisticated inline conveyor system and AI-driven image analysis to enhance accuracy and efficiency for real-time analysis. The system comprises an inline conveyor mechanism that utilizes gravity to move wheel rims and a unique support system that holds both two-wheeler and four-wheeler rims on adjustable conveyor chains. These chains ensure stability and proper positioning outside the direct path of the x-ray beam inspection device, eliminating the need for costly mechanical moving means and significantly increasing inspection speed. The core components include an x-ray source and high-resolution imaging sensors (digital detectors) positioned to irradiate the wheel rims and capture detailed x-ray images. Integration with an AI engine allows for real-time analysis, enhancing defect detection accuracy and reducing inspection cycle times. The AI-driven image analysis identifies defects and initiates rejection of flawed rims, contributing to zero-defect process lines and improved quality control. Key objectives of the invention include enabling quick and accurate real-time inspection, enhancing defect detection through AI integration, ensuring comprehensive x-ray coverage, and reducing manual intervention to increase production line efficiency. The system's adaptability allows it to handle different wheel rim sizes, making it suitable for various production environments. By improving stability and precise positioning through advanced support elements, the invention ensures high-quality x-ray imaging and contributes to achieving zero- defect manufacturing, enhancing overall product quality and customer satisfaction. Figure 1

No. of Pages : 38 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/07/2024
(21) Application No.202441051937 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR PRODUCING BIODEGRADABLE TISSUE PAPER FROM FALLEN LEAVES AND RESULTANT PRODUCT

(51) International classification	:B31F0001070000, D21H0027300000, D21H0027000000, B32B0029000000, D21H0017280000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Kesavamoorthy R.
Address of Applicant :23, South Car Street, Sivakasi. Tamil Nadu India
2)Yashica G
(72)**Name of Inventor :**
1)Yashica G
2)Prakshi Lakhchaura
3)Safa Mariyah
4)Sannah Sharma
5)Dr. Kesavamoorthy R.

(57) Abstract :
The present invention relates to the production of eco-friendly tissue paper made from fallen leaves. This innovative approach utilizes leaves collected from deciduous trees, which are then cleaned, sorted, pulped, and processed into biodegradable tissue paper. The method leverages the natural cycle of trees shedding leaves, providing a sustainable raw material without the need for deforestation. The resulting tissue paper exhibits properties similar to conventional tissue paper in terms of softness, absorbency, and disposability. This invention offers a practical and environmentally friendly solution to meet the growing demand for sustainable paper products, reducing landfill waste and promoting the conservation of natural resources.

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2024
(21) Application No.202441051961 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : TELESCOPIC POLE CHAINSAW FOR EASY COCONUT PLUCKING

(51) International classification	:A23N0005030000, B27B0017000000, G06Q0010060000, A61P0011000000, G06N0003080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)VENKATESH NAIK
Address of Applicant :Assistant Professor, Department of Mechanical Engineering, CMR Institute of Technology, 132 AECS LAYOUT Karnataka India
2)CMR Institute of Technology
(72)**Name of Inventor :**
1)VENKATESH NAIK

(57) Abstract :
The present invention relates to a telescopic pole-mounted chainsaw designed for easy and efficient plucking of coconuts. The device features a lightweight, high-efficiency electric motorized chainsaw attached to an extendable carbon fiber pole. The chainsaw is controlled from the ground, significantly reducing physical effort and enhancing safety. The invention includes a secure attachment mechanism, integrated controls, and a reliable power supply, providing a convenient and effective solution for coconut harvesting. The invention can be utilized by small-scale farmers and individuals involved in coconut cultivation. It is particularly beneficial for those who cannot afford expensive mechanical solutions and are currently relying on manual methods for harvesting coconuts. The electric chainsaw enhances efficiency, safety, and productivity, contributing to better yield and reduced labor costs in coconut farming.

No. of Pages : 5 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :08/07/2024

(21) Application No.202441051962 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : “A GAS BURNER FOR IMPROVING COMBUSTION EFFICIENCY

(51) International classification	:F23D0014700000, F23D0014580000, F23D0014060000, G06Q0030000000, F23D0014140000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)OM SHAKTI ENGINEERING & KITCHEN EQUIPMENT
Address of Applicant :9/7 4TH MAIN, 6TH CROSS INDUSTRIAL TOWN , 6TH BLOCK RAJAJI NAGR, BANGALORE, KARNATAKA Bangalore Karnataka India

(72)**Name of Inventor :**
1)PRAVEEN KUMAR.P
2)Ashwini .P

(57) Abstract :
The present invention discloses a gas burner (100) for improving combustion efficiency is disclosed. The gas burner (100) includes a housing (102) having an upper chamber (110) and a lower chamber (112). The gas burner (100) further includes a first perforated plate (104) separating the upper chamber (110) and the lower chamber (112) and is arranged within the housing (102). The gas burner (100) further includes a silicon carbide filter (106) positioned within the upper chamber (110). The gas burner (100) further includes a second perforated plate (108) having a bulge (120) attached on top of the upper chamber (110).

No. of Pages : 24 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2024
(21) Application No.202441051978 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AN IMPROVED PROCESS FOR THE PREPARATION OF ENSIFENTRINE

(51) International classification	:A23L0033125000, A23L0033100000, A23L0033190000, B01J0029900000, C08F0220260000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Klio Pharma Private Limited
Address of Applicant :Klio Pharma Private Limited Plot No: 75, ALEAP Industrial Area, Kukatpally, Hyderabad Hyderabad Telangana India
(72)**Name of Inventor :**
1)Mr. Vinay Thimmineni
2)Dr. Venkata Suryanarayana Chennupalli
3)Mr. Narayana Swamy Kommula
4)Mr. Pilla Vijay venkata manikanta

(57) Abstract :
The present invention relates to an improved process for the preparation of Ensifentrine compound of Formula 1 with higher yields and better purity. .

No. of Pages : 22 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2024
(21) Application No.202441052001 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR MANAGING A PLURALITY OF MATERIALS FOR PRODUCTION OF CONCRETE

(51) International classification	:G06Q0010080000, G06F0030000000, G06F0003048170, B29C0064386000, B28C0009040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)AJAX ENGINEERING LIMITED
Address of Applicant :No. 253/1, 11th Main Road, 3rd Phase, Pena Industrial Area, Bangalore 560058 Bangalore India
(72)**Name of Inventor :**
1)Krishnaswamy Vijay

(57) Abstract :
ABSTRACT A SYSTEM AND METHOD FOR MANAGING A PLURALITY OF MATERIALS FOR PRODUCTION OF CONCRETE The system for managing a plurality of materials for production of concrete, is disclosed. The system includes a storage unit configured to store one or more recipes to produce concrete by mixing a plurality of materials. The one or more recipes includes at least one of, data pertaining to a predefined order of each material required to be mixed in a concrete mixer. Further, the recipes include the data pertaining to weight of each material of the plurality of materials that is required to be mixed in the concrete mixer to produce the concrete. The system further includes a controller configured to retrieve using one or more detection unit a pre-assigned material ID for each material when a collection unit of a loading arm is at a proximal distance from the stock of the plurality of materials in response to receiving inputs from the user via the user equipment. The controller is further configured to identify each material from the stock of the plurality of materials based on receiving the retrieved pre-assigned material ID for each of the material from the one or more detection units. The controller is further configured to detect the material, at the collection unit of the loading arm which is identified from the relevant stock of the plurality of materials. The controller is further configured to send the detected material ID to weighing unit to weigh the collected material. Further transfer the weighed collected material to a mixing unit for mixing the collected plurality of materials to produce concrete. Ref: FIG. 2

No. of Pages : 26 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2024
(21) Application No.202441052014 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PROCESS FOR SYNTHESIZING CARBON COATED SODIUM VANADIUM PHOSPHATE AND PRODUCT THEREOF

(51) International classification	:C01B25/45, C01B32/05, H01M4/58, H01M4/62, H01M10/054
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)International Advanced Research Centre for Powder Metallurgy and New Materials (ARCI)
Address of Applicant :International Advanced Research Centre for Powder Metallurgy and New Materials (ARCI), Balapur Post, Hyderabad - 500005, Telangana, India. Hyderabad Telangana India
(72)**Name of Inventor :**
1)BIJOY KUMAR DAS
2)S. ANANDAN
3)R. VIJAY
4)TATA NARASINGA RAO

(57) Abstract :
A process for synthesizing carbon coated sodium vanadium phosphate and product thereof is provided. The process involves producing in-situ carbon coated sodium vanadium phosphate (Na3V2(PO4)3) via additive-assisted high energy milling. The process offers significant advantages, including reduced synthesis time, energy efficiency, scalability, and cost-effectiveness. The resultant in-situ carbon coated sodium vanadium phosphate exhibits uniform particle size and improved conductivity and stability, making it suitable for various energy storage applications, such as sodium-ion batteries, sodium-ion symmetric cells, and hybrid supercapacitors. The process provides a commercially viable route for producing high-performance electrode materials with superior cycling stability and specific energy.

No. of Pages : 33 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2024
(21) Application No.202441052143 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AUTOMATICALLY CONTROLLING AN EXHAUST BRAKE OF A VEHICLE

(51) International classification	:F02D0009060000, B60W0010060000, B60W0010080000, B60K0006445000, B60W0010198000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ASHOK LEYLAND LIMITED
Address of Applicant :No. 1, Sardar Patel Road, Guindy, Chennai 600 032, India Tamil Nadu India
(72)**Name of Inventor :**
1)Sivashankar S
2)Sahaya Surendira Babu P
3)Ramkumar D.V.
4)Murali Sarvothaman
5)Narayana Reddy J
6)Deepak Kumar R

(57) Abstract :
Embodiments herein provide method and ECU for automatically activating an exhaust brake (4) of a vehicle (1). The method includes receiving an engine speed of the vehicle (1) when the vehicle (1) is going downhill, determining a rate of change in the engine speed of the vehicle (1), and receiving a plurality of downhill parameters associated with the vehicle (1). Further, the method includes determining whether the rate of change in the engine speed of the vehicle (1) exceeds an acceleration threshold configured for the engine speed and activating the exhaust brake (4) based on the plurality of downhill parameters, when the rate of change in the engine speed of the vehicle (1) exceeds the acceleration threshold configured for the engine speed. FIGURE 1

No. of Pages : 24 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2024
(21) Application No.202441052246 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : Methods and systems for performing battery binding

(51) International classification	:B60L53/80, B60S5/06, B60L58/12, H02J7/00, G06Q50/06	(71)**Name of Applicant :** **1)SPIRO MOBILITY HOLDCO DMCC** Address of Applicant :Unit No. 2501F -2506F, JBC-2 CLUSTER V, JLT, DUBAI, U.A.E U.A.E. (72)**Name of Inventor :** **1)VISHAKHA BHASIN** **2)ROHIT PANDITA** **3)Yogesh Suresh Dipankar** **4)SAMIR KUMAR MISHRA**
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
ABSTRACT Methods and systems for performing battery binding Embodiments herein disclose methods and systems for binding batteries to a vehicle (where the battery is being used) and user (i.e., the individual/organization who is operating the vehicle and/or the owner of the vehicle) in battery swapping stations. Embodiments herein disclose methods and systems for ensuring that the user does not have any violation associated with the user and/or the vehicle, before enabling the user to swap depleted batteries for fully charged batteries. FIG. 4

No. of Pages : 23 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2024
(21) Application No.202441052293 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ELECTROCHEMICAL CELL, METHOD AND SYSTEM FOR CONTROLLING ELECTROCHEMICAL REACTION RATE OF ELECTROCHEMICAL CELL

(51) International classification	:H01M0008120000, H01L0027118000, H01L0027020000, H01M0008024700, G01R0031367000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)OPENWATER.IN PRIVATE LIMITED
Address of Applicant :No. 445, 9th Main, 2nd Cross, Jeevan Bheema Nagar, HAL 3rd Stage, Bengaluru 560075 (Urban), Pin 560075 Bengaluru Karnataka India
(72)**Name of Inventor :**
1)Sanjiv Sambandan

(57) Abstract :
Please see the attached

No. of Pages : 42 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2024
(21) Application No.202441052311 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A SADDLE TYPE VEHICLE

(51) International classification	:H01L0029780000, B62K0019460000, B62K0011040000, B01D0053940000, A61G0005040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)TVS MOTOR COMPANY LIMITED
Address of Applicant :"Chaitanya" No.12 Khader Nawaz Khan Road, Nungambakkam Chennai Tamil Nadu - 600006 India Chennai Tamil Nadu India
(72)**Name of Inventor :**
1)VENKADESH MURUGESAN
2)SORNAPPAN BANU SHARMANATH
3)SIDDAPURA NAGARAJU PRASHANTH

(57) Abstract :
ABSTRACT A Saddle Type Vehicle The present invention relates to a saddle type vehicle (10). The saddle type vehicle (10) has a frame assembly (20). The saddle type vehicle (10) further has a seat assembly (46) and an electronic device (100). The seat assembly (46) is connected to the frame assembly (20). The electronic device (100) is configured to be disposed in a predefined zone (Z) of the saddle type vehicle (10). The predefined zone (Z) corresponds to a region between a central axis (AA') of a head tube (22) of the frame assembly (20) and a vertical axis (BB'). The vertical axis (BB') is provided at a first predetermined distance from the central axis (AA') and passing through the seat assembly (46) of the saddle type vehicle (10). Reference Figure 7A

No. of Pages : 34 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2025
(21) Application No.202544002824 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : NOVEL MANUFACTURING METHOD FOR LOBEGLITAZONE

(51) International classification :A61P0035000000, A61K0031506000, A61P0003100000, C07D0417120000, A61P0003080000
(31) Priority Document No :10-2024-0089192
(32) Priority Date :05/07/2024
(33) Name of priority country :Republic of Korea
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHIN POONG PHARMACEUTICAL CO., LTD.
Address of Applicant :7, Wonsi-ro, Danwon-gu, Ansan-si, Gyeonggi-do 15610, Republic of Korea Republic of Korea
(72)**Name of Inventor :**
1)SHIN, Dong Jin
2)PARK, Jin Hun
3)JO, Jun Ho
4)HWANG, Ji Won
5)NO, Jae Eun
6)LEE, Dong Won
7)JU, Chung

(57) Abstract :
The present invention relates to a novel manufacturing method for lobeglitazone, a thiazolidinedione derivative. Specifically, the present invention relates to a manufacturing method for lobeglitazone comprising the steps of synthesizing intermediates; coupling each intermediate; and crystallization. By using the method of the present invention, it is possible to produce high-purity lobeglitazone without the need for column chromatography, thanks to the synthesis of solid-state intermediates. This method offers a production process suitable for large-scale industrial manufacturing. Additionally, when the method of the present invention is used, it is possible to achieve consistent crystallization and minimize the occurrence of impurities in the production of lobeglitazone sulfate. [Representative Figure] Fig. 1

No. of Pages : 84 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :10/04/2025

(21) Application No.202544035204 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR AUTOMATIC POST CREATION IN SOCIAL MEDIA PLATFORMS IN A TIERED SOFTWARE FRAMEWORK

(51) International classification	:G06F0040300000, G06N0003080000, G06Q0050000000, H04L0051520000, H04L0051020000
(31) Priority Document No	:18/762,873
(32) Priority Date	:03/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)HighLevel Inc.
Address of Applicant :400 North Saint Paul St., Suite 920, Dallas, TX 75201, USA U.S.A.
(72)**Name of Inventor :**
1)Shivani Gera
2)Nilasish Pal
3)Ashutosh Anand
4)Shaun Clark
5)Robin Alex
6)Varun Vairavan

(57) Abstract :
ABSTRACT SYSTEMS AND METHODS FOR AUTOMATIC POST CREATION IN SOCIAL MEDIA PLATFORMS IN A TIERED SOFTWARE FRAMEWORK Embodiments of a method automatic post creation in a community provisioned in a tier of a tiered software framework are disclosed. The method is executed by a software bot, and comprises monitoring interactions between community members in the community; analyzing the interactions using an artificial intelligence (AI) model to identify a sentiment trend in the interactions, the analyzing being performed in another tier of the tiered software framework; responsive to identifying the sentiment trend, automatically composing a post comprising at least text generated from a semantic analysis of the interactions, the post being in a tone corresponding to the sentiment trend; and automatically publishing the post in the community.

No. of Pages : 62 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/06/2025
(21) Application No.202544055767 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FIXING DEVICE AND IMAGE FORMING APPARATUS

(51) International classification	:G03G0015200000, B65H0009000000, H02G0003040000, F16G0001100000, A61F0002010000
(31) Priority Document No	:2024-107345
(32) Priority Date	:03/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CANON KABUSHIKI KAISHA
Address of Applicant :30-2, Shimomaruko 3-chome, Ohta-ku, Tokyo 146-8501, Japan Japan
(72)**Name of Inventor :**
1)Yusuke Yamaguchi
2)Ryo Yashiro
3)Shigeaki Takada
4)Akihiro Maeda
5)Madoka Watanabe

(57) Abstract :
A fixing device including: a rotatable endless belt member including a first surface that abuts on the recording material and a second surface opposite the first surface and to which a lubricant is applied; a nip forming member provided inside the belt member; a pressure rotating body configured to form a fixing nip portion that nips and conveys the recording material together with the belt member by pressurizing the nip forming member via the belt member; a rotatable rotating member including a third surface that abuts on the second surface of the belt member; and a lubricant regulating member configured to abut on the third surface of the rotating member and provided at a position straddling each of at least both ends of the belt member in a width direction perpendicular to the conveying direction of the recording material, and inclined downstream in a rotation direction of the rotating member toward the central portion in the width direction of the belt member. [Figure 4]

No. of Pages : 41 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/06/2025
(21) Application No.202544058665 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : POINT-OF-SALE TERMINAL, CHECKOUT SYSTEM, AND STORAGE MEDIUM

(51) International classification	:G06Q0020200000, G07G0001000000, G06Q0030060100, H04N0007180000, G06V0020520000
(31) Priority Document No	:2024-107532
(32) Priority Date	:03/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Toshiba Tec Kabushiki Kaisha
Address of Applicant :1-11-1, Osaki, Shinagawa-ku, Tokyo 141-8562 Japan Japan
(72)**Name of Inventor :**
1)Takuya Muto

(57) Abstract :
“POINT-OF-SALE TERMINAL, CHECKOUT SYSTEM, AND STORAGE MEDIUM” A point-of-sale terminal includes a table, a weight sensor, a camera, a memory storing commodity information each indicating a commodity and a weight range and a preset image thereof, and a processor configured to: determine whether an operation for registering a first commodity is input, upon determining that the operation is input, search the memory for first commodity information corresponding to the first commodity, determine whether a weight measured by the sensor increases, upon determining that the weight increases, determine whether an increase in the weight is within a first range indicated by the first commodity information, and upon determining that the increase is not within the range, determine whether an image captured by the camera shows the first commodity based on a first preset image indicated by the first commodity information, and upon determining that the image shows the first commodity, register the first commodity. [Figure 5]

No. of Pages : 45 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/06/2025
(21) Application No.202544060209 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : HANDLE LOCKING DEVICE

(51) International classification	:B05B0011100000, H02J0007000000, A63B0071060000, B60G0007000000, H01H0050540000
(31) Priority Document No	:2024-107403
(32) Priority Date	:03/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Minebea AccessSolutions Inc.
Address of Applicant :3700, Aza Wadayama, Shimonaka, Sadowara-cho, Miyazaki-shi, Miyazaki 880-0293 Japan Japan
(72)**Name of Inventor :**
1)NIWAT Samrerng
2)DANGDENSRI Pichitchai

(57) Abstract :
A handle locking device 1 includes an operating member (cylinder lock 3) that is rotated by a user possessing an authorized key 2; an inner joint 4 that rotates integrally with the operating member; a contact holder 5 that rotates integrally with the inner joint 4; a switch unit 6 held by the contact holder 5; and a body 7 forming an interior space 8 that accommodates the operating member, the inner joint 4, the contact holder 5, and the switch unit 6 arranged in this order from one side to the other side in an axial direction. The body 7 includes a joint support portion 7a. The inner joint 4 is fitted into and rotatably supported by the joint support portion 7a. The body 7 has a drainage hole 7c on the one side in the axial direction with respect to the joint support portion 7a, the drainage hole 7c allowing the interior space 8 to communicate with the outside of the body 7. (FIG. 3)

No. of Pages : 20 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/06/2025
(21) Application No.202544060995 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR MOUNTING AT LEAST TWO FUNCTIONAL ELEMENTS ON A CAMSHAFT TUBE OF A CAMSHAFT AND APPARATUS FOR THERMALLY JOINING FUNCTIONAL ELEMENTS ON A CAMSHAFT TUBE OF A CAMSHAFT

(51) International classification	:F01L0001047000, B23P0011020000, F16H0053020000, B23K0001000000, F01L0001053000
(31) Priority Document No	:10 2024 118 800.6
(32) Priority Date	:02/07/2024
(33) Name of priority country	:Germany
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)MAHLE INTERNATIONAL GmbH
Address of Applicant :Pragstrasse 26-46, 70376, Stuttgart, Germany Germany
(72)**Name of Inventor :**
1)HENTSCHEL, Tilo
2)STEINMETZ, Christoph
3)HIMSTEDT, Justus
4)SCHNEIDER, Falk
5)MENONNA, Antonio
6)STEICHELE, Stefan

(57) Abstract :
The invention relates to a method for mounting at least two functional elements (1, 1a, 1b) on a camshaft tube (2) of a camshaft (3) by means of a 5 thermal joining method. What is essential to the invention is - that a first functional element (1, 1a) is heated and pushed onto the camshaft tube (2) in the correct position and held until it is fastened on the camshaft tube (2) by means of a thermal joint seat, - that at least a part of a region (4, 4a) of the camshaft tube (2) pushed through the first functional element (1, 1a) is cooled by means of a cooling device (5), - that a second functional element (1, 1b) is heated and pushed onto the camshaft tube (2) in the correct position over the cooled region (4, 4a) and held until it is fastened on the camshaft tube (2) by means of a thermal joint seat. (Figure 2)

No. of Pages : 24 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/06/2025
(21) Application No.202544061421 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : BUFFER PAD AND LEVER

(51) International classification	:F16H0007080000, F16F0009320000, H01M0010625000, H04W0028020000, H04N0019423000
(31) Priority Document No	:2024-109173
(32) Priority Date	:05/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)TSUBAKIMOTO CHAIN CO.
Address of Applicant :3-3-3, Nakanoshima, Kita-ku, Osaka-shi, Osaka 530-0005 Japan Japan
(72)**Name of Inventor :**
1)WATANABE Yuta
2)SHIMIZU Shoichiro

(57) Abstract :
[Problem] To provide a buffer pad and a lever that can suppress noise and vibration that occur when a plunger cannot follow the lever swing. [Solution] A buffer pad 2 is provided at a location on a base member 11 of a lever 1 where a plunger of a chain tensioner abuts against the base member, the buffer pad 2 having a thermoplastic molded body made of a thermoplastic elastomer in at least a part thereof. [Figure 2]

No. of Pages : 29 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/06/2025
(21) Application No.202544061464 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ASSEMBLY FOR STERILE CONNECTING VIALS

(51) International classification :G05B0019418000, B67D0007020000, A61M0005500000, G01N0029440000, B65D0001020000
(31) Priority Document No :EP24185869.5
(32) Priority Date :02/07/2024
(33) Name of priority country :EPO
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)MILTENYI BIOTEC B.V. & CO. KG
Address of Applicant :Friedrich-Ebert-Str. 68, 51429 Bergisch Gladbach, Germany Germany
(72)**Name of Inventor :**
1)MILTENYI Stefan
2)HEILIG Manuel
3)PANNEN Carlo

(57) Abstract :
The invention is directed to an assembly (10) for aseptic flow of a liquid out of a container (20) comprising a container (20) holding the liquid and an adapter (30) configured to mechanically engage with the container (20)

No. of Pages : 20 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/06/2025
(21) Application No.202544062155 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : BUSBAR UNIT, MODULE CONNECTING ARRANGEMENT AND COUPLING ARRANGEMENT

(51) International classification	:H02K0003520000, H02K0003500000, H02G0005060000, H02K0005220000, H01R0025140000
(31) Priority Document No	:202410890319X
(32) Priority Date	:03/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)TE Connectivity Solutions GmbH
Address of Applicant :Mühlenstrasse 26, 8200 Schaffhausen, Switzerland Switzerland
2)Tyco Electronics (Shanghai) Co., Ltd.
(72)**Name of Inventor :**
1)BALLES, Wolfgang
2)SAENGER, Walter
3)YANG, Yuchen
4)ZHOU, Xiao (Nichee)
5)LI, Ziwei (Vivi)
6)CHEN, Hao

(57) Abstract :
The invention relates to a busbar unit (100) comprising a busbar body (101) and a connecting device (103) for connect-ing the busbar body (101) to a module connecting element and/or to a further busbar unit (303), wherein the connecting device (103) has a connecting body (107) which projects from a connecting end (105) of the busbar body (101) and has a first coupling end (109) and a second coupling end (111) op-posite the first coupling end (109), wherein the connecting device (103) is formed on the connecting end (105) of the busbar body (101) via the first coupling end (109), wherein the connecting body (107) comprises a coupling unit (113) at the second coupling end (111) for coupling the connecting de-vice (103) to the module connecting element and/or the fur-ther busbar unit (303), wherein a coupling position (P) of the connecting device (103) is defined via the coupling unit (113), and wherein the coupling position (P) of the connect-ing device (103) can be variably aligned relative to the bus-bar body (101) of the busbar unit (100) with respect to a di-rection of translation (T) and/or an axis of rotation (R). The invention also relates to a module connecting arrangement (200) with a busbar unit (100) and a coupling arrangement (300) for connecting busbar units (100). Figure 1

No. of Pages : 54 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/06/2025
(21) Application No.202544062182 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : WIRE CLAMPING ASSEMBLY AND CONNECTOR ARRANGEMENT

(51) International classification	:H01R0004480000, H01R0013520000, A61B0017290000, H01R0013506000, E21B0043119000
(31) Priority Document No	:24186339.8
(32) Priority Date	:03/07/2024
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)TE Connectivity Nederland B.V.
Address of Applicant :Brabantlaan 2 A, 5216, TV's-Hertogenbosch, Netherlands Netherlands
2)TE Connectivity India Private Limited
3)TE Connectivity Solutions GmbH
4)ERNI Deutschland GmbH
(72)**Name of Inventor :**
1)ABOULKASSEM, Mohamed
2)KRISHNAN, Adarsh
3)LANGE, Ludwig
4)KRISTMANN, Fabian
5)RAMESH, Ankith
6)SETTRU, Gururaj (deceased)

(57) Abstract :
A wire clamping assembly (1) for automatically contacting an electrical conductor (2) upon insertion of the electrical conductor (2) into the wire clamping assembly (1) is described. The wire clamping assembly (1) comprises a clamping spring (4), a trigger (6), and a latch (8), wherein the latch (8) engages the clamping spring (4) in a preloaded position (44) of the clamping spring (4); wherein the trigger (6) is coupled to the latch (8) and configured to disengage the latch (8) when the trigger (6) is operated, thereby releasing the clamping spring (4), the released clamping spring (4) being configured to clamp the inserted electrical conductor (2) in a clamping position (50) of the clamping spring (4); wherein the trigger (6) is configured to be operated by the electrical conductor (2) upon insertion of the electrical conductor (2) into the wire clamping assembly (1); and wherein the trigger (6) and the clamping spring (4) are two separate elements. Further, a connector arrangement (130) is described comprising a plurality of said wire clamping assemblies (1), wherein the con-nector arrangement (130) further comprises an outer housing (112), the outer hous-ing (112) comprising a plurality of receiving receptacles (116), wherein each wire clamping assembly (1) of the plurality of wire clamping assemblies (1) is configured to be received in a receiving receptacle (116) of the plurality of receiving receptacles (116) and is electrically insulated from all other wire clamping assemblies (1) of the plurality of wire clamping as-semblies (1). (Figure 4)

No. of Pages : 35 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/06/2025
(21) Application No.202544062183 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COMMUNICATION APPARATUS AND CONTROL METHOD

(51) International classification	:H04W0084120000, H04W0008000000, H04W0076150000, H04W0076140000, C23C0016040000
(31) Priority Document No	:2024-107640
(32) Priority Date	:03/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CANON KABUSHIKI KAISHA
Address of Applicant :30-2, Shimomaruko 3-chome, Ohta-ku, Tokyo 146-8501, Japan Japan
(72)**Name of Inventor :**
1)Yuki Yoshikawa

(57) Abstract :
A communication apparatus that executes a wireless communication method compliant with a Wi-Fi Direct standard detects an existence of an other communication apparatus using a first detection method using a Probe Request frame and a second detection method using a Service Discovery Frame; and establishes a connection with the detected other communication apparatus using a first establishing process associated with the first detection method or a second establishing process associated with the second detection method, wherein, in a case where the first establishing process supports a first security method and the second establishing process supports a second security method, the first detection method is executed based on the first security method being set in the communication apparatus, and the second detection method is executed based on the second security method being set in the communication apparatus. [Figure 8]

No. of Pages : 90 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/06/2025
(21) Application No.202544062186 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PRINTING APPARATUS, AND CONTROL METHOD THEREOF

(51) International classification	:B41J0011000000, B41J0013000000, B41J0011700000, G06F0003042000, B41J0011660000
(31) Priority Document No	:2024-107637
(32) Priority Date	:03/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CANON KABUSHIKI KAISHA
Address of Applicant :30-2, Shimomaruko 3-chome, Ohta-ku, Tokyo 146-8501, Japan Japan
(72)**Name of Inventor :**
1)Koki Murata

(57) Abstract :
A printing apparatus, comprising a printing unit, a conveyance unit and a position detection unit, the position detection unit including a light emitting unit configured to emit light to a conveyance path of a print medium, a first light receiving unit configured to detect reflected light from the conveyance path, and a second light receiving unit configured to detect reflected light from the conveyance path, the first and the second light receiving units being arranged side by side with other in a direction crossing a conveyance direction of a print medium, and a position of a print medium in a direction crossing the conveyance direction is specified based on a difference signal between signals of the first and the second light receiving units. FIG.2

No. of Pages : 27 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2025
(21) Application No.202544062839 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : POWER SWITCHING DEVICE WITH SELF DIAGNOSTIC CAPABILITY

(51) International classification	:H04L0045000000, G05B0015020000, H01Q0001220000, G01R0031327000, A61B0005110000
(31) Priority Document No	:18/764,437
(32) Priority Date	:05/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)TE Connectivity Solutions GmbH
Address of Applicant :Mühlenstrasse 26, 8200 Schaffhausen, Switzerland Switzerland
(72)**Name of Inventor :**
1)PRIEST, Marcus

(57) Abstract :
A power switch for use in an electrical system, a power switch electrical control system and a method of monitoring the operation of an electrical control system of a power switch. The power switch includes a housing. A controller is positioned in the housing. At least one sensor is positioned in the housing and is provided in electrical communication with the controller. The at least one sensor collects data in real time from inside the housing. The collected data is sent to the controller in real time and analyzed to determine if the operation of the power switch is within designated safety ranges. Figure 1

No. of Pages : 15 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2025
(21) Application No.202544062854 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CONTACTOR WITH ANTI-LEVITATION MECHANISM

(51) International classification	:H01H0050540000, H01H0001200000, H01H0050020000, A61F0002300000, E05B0047000000
(31) Priority Document No	:18/764,423
(32) Priority Date	:05/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)TE Connectivity Solutions GmbH
Address of Applicant :Mühlenstrasse 26, 8200 Schaffhausen, Switzerland Switzerland
(72)**Name of Inventor :**
1)PRIEST, Marcus

(57) Abstract :
A contactor assembly having a housing defining an interior compartment. Current carrying contacts are disposed in the interior compartment of the housing. A coupling member is positioned in the interior compartment of the housing, the coupling member has conductive areas for engaging the current carrying contacts. A contact bridge extends from a first end of the coupling member to a second of the coupling member. The contact bridge has a wedge engaging opening extending therethrough. A contact bridge engaging wedge is positioned in the wedge engaging opening. An actuator assembly extends through the wedge engaging opening to spread the contact bridge engaging wedge. The actuator assembly moves the coupling member between a closed position in which the conductive areas of the coupling member engage the current carrying contacts and an open position in which the conductive areas of the coupling member are disengaged from the current carrying contacts. Figure 2

No. of Pages : 22 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2025
(21) Application No.202544063061 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : BUSBAR UNIT AND ENERGY STORAGE DEVICE

(51) International classification	:H02K0003520000, H01M0050507000, G06F0001160000, H02K0003500000, H01M0050244000
(31) Priority Document No	:2024108752289
(32) Priority Date	:02/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Shenzhen Hithium Energy Storage Technology Co., Ltd.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District, Shenzhen,Guangdong ,China Shenzhen China
2)Xiamen Hithium Energy Storage Technology Co., Ltd.
(72)**Name of Inventor :**
1)Yaqiang Ma

(57) Abstract :
ABSTRACT BUSBAR UNIT AND ENERGY STORAGE DEVICE The disclosure relates to the technical field of energy storage equipment, in particular to a busbar unit and an energy storage device. A busbar unit includes: a busbar member, provided with a first through hole extending through the busbar member along a first direction; a pressing member, movably disposed on the busbar member along the first direction and located on a side of the busbar member along the first direction, wherein a clamping gap is defined between the busbar member and the pressing member along the first direction, and the pressing member is provided with a first threaded hole opposite to the first through hole along the first direction; and a tightening member, including a first screw and a first nut connected to the first screw, wherein the first screw is movably inserted through the first through hole along the first direction and threadably engaged with the first threaded hole, and the first nut is positioned on a side of the busbar member facing away from the pressing member. The busbar unit provided in the disclosure can reduce the operational difficulty of fixing wiring harnesses in two rows on the busbar member while also saving space.

No. of Pages : 29 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2025
(21) Application No.202544063093 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : RECYCLING METHOD OF CARTRIDGE AND CARTRIDGE

(51) International classification	:B41J0002045000, B41J0002175000, B41J0002140000, A24F0047000000, H01L0021020000
(31) Priority Document No	:2024-108479
(32) Priority Date	:04/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CANON KABUSHIKI KAISHA
Address of Applicant :30-2, Shimomaruko 3-chome, Ohta-ku, Tokyo 146-8501, Japan Japan
(72)**Name of Inventor :**
1)SAITO Takaaki

(57) Abstract :
An object of the present disclosure is to provide a recycling method of a cartridge (120) that has the potential to contribute to the achievement of a sustainable society, such as a decarbonized society/circular society. The recycling method of the cartridge (120) includes: performing electrical evaluation to evaluate an electrical characteristic of a printing element substrate (123) by supplying electric power to the printing element substrate (123) from a wiring substrate; performing outer appearance evaluation to evaluate an outer appearance of the cartridge (120) based on the number of ejection ports (301) having a problem out of multiple ejection ports (301); and determining whether to recycle the cartridge (120) based on a result of the electrical evaluation and a result of the outer appearance evaluation. [Figure 6]

No. of Pages : 47 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2025
(21) Application No.202544063408 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FUEL CELL SYSTEM INCLUDING VALVED ANODE TAILGAS OXIDIZER CONDUIT ASSEMBLY

(51) International classification	:H01M0008040140, H01M0008040890, H01M0008120000, H01M0008066200, H01M0008247500
(31) Priority Document No	:63/668,515
(32) Priority Date	:08/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BLOOM ENERGY CORPORATION
Address of Applicant :4353 North First Street, San Jose, CA 95134, United States of America. U.S.A.
(72)**Name of Inventor :**
1)Ralion HERZOG
2)Siddharth PATEL
3)David WEINGAERTNER
4)Karen J. LEE
5)Jayakumar KRISHNADASS
6)Michael PETRUCHA
7)Kyle KEKELIS

(57) Abstract :
A fuel cell system includes a hotbox, a stack of fuel cells located in the hotbox and configured to generate power and an anode exhaust, an anode tail gas oxidizer (ATO) located in the hotbox and configured to oxidize a portion of the anode exhaust, a recycling conduit located outside of the hotbox and configured to receive the anode exhaust output from the hotbox, a fuel conduit assembly configured to provide fuel to the stack, and an ATO conduit assembly concentrically surrounding the fuel conduit assembly and configured to receive a first portion of the anode exhaust diverted from the recycling conduit and to provide the first portion of the anode exhaust to the ATO. Figure 3B

No. of Pages : 43 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/05/2025
(21) Application No.202547049724 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FASTENER FOR NON-FOAM CUSHION

(51) International classification	:B60N 2/58, A47C 31/02, B60R 13/02, B68G 7/12
(31) Priority Document No	:18/750517
(32) Priority Date	:21/06/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/050226 :07/10/2024
(87) International Publication No	:WO 2025/264244
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LEAR CORPORATION
Address of Applicant :21557 Telegraph Road Southfield, Michigan 48033 U.S.A.
(72)**Name of Inventor :**
1)HALE, David
2)JOHNSON, Christopher D.
3)HALLOCK, Joshua

(57) Abstract :
Fasteners to couple foamless cushions of intertwined or entangled polymeric filaments to non-cushion components and methods thereof. In a first embodiment, a fastener comprises a retainer portion that anchors the fastener in a mesh member cushion comprised of a plurality of bound or bonded polymeric filaments and a protruding portion that extends through the polymeric filaments of the cushion to another fastener. The retainer portion may have a larger dimension, area, or cross-section area than the retainer portion such that it is inhibited from penetrating through the polymeric filaments.

No. of Pages : 21 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/06/2025
(21) Application No.202547059148 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COIL COMPONENT AND ELECTRICALLY OPERATED VALVE

(51) International classification :H01F 27/28, F16K 31/04
(31) Priority Document No :202421494029.5
(32) Priority Date :26/06/2024
(33) Name of priority country :China
(86) International Application No :PCT/CN2025/083852
Filing Date :20/03/2025
(87) International Publication No :WO 2026/001120
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)ZHEJIANG DUNAN ARTIFICIAL ENVIRONMENT CO., LTD.
Address of Applicant :Diankou Industrial Area, Zhuji Shaoxing, Zhejiang 311835 China
(72)**Name of Inventor :**
1)ZHANG, Jiyou
2)CHEN, Yonghao
3)XU, Guanjun
4)SI, Bingchen

(57) Abstract :
The present application provides a coil component and an electrically operated valve. The coil component comprises: a stator assembly, wherein an inner hole allowing for a valve body to pass through is formed in the stator assembly, and the direction in which the axis of the inner hole faces a valve port of the valve body is a first direction; a wire structure, wherein a plurality of pins in the stator assembly are electrically connected to one end of the wire structure; and a fixing structure, encapsulating a part of the wire structure, wherein the direction in which the wire structure within the fixing structure extends away from the pins along the length of the wire structure is a second direction, and the included angle between the first direction and the second direction is ?, wherein 0°?270°. In the solution, the included angle ? between the direction in which the axis of the inner hole faces the valve port of the valve body and the direction in which the wire structure within the fixing structure extends away from the pins along the length of the wire structure is set to be greater than 0° and less than 270°. In this way, when the wire structure needs to be leaded upwards to connect to a control board during the mounting of the coil component, the bending angle required by the wire is reduced, thereby shortening the length of the wire and reducing the risk of damage to the wire caused by large-angle bending.

No. of Pages : 15 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/08/2025
(21) Application No.202547077424 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PACKAGE COMPRISING DUMMY SILICON STRUCTURE LOCATED BETWEEN INTEGRATED DEVICES

(51) International classification	:H01L 23/16, H01L 23/31, H01L 23/538, H01L 25/065
(31) Priority Document No	:18/748011
(32) Priority Date	:19/06/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2025/033541 :13/06/2025
(87) International Publication No	:WO 2025/264494
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :ATTN: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)SONG, Yanmei
2)STONE, William

(57) Abstract :
A package comprising a package interposer, a first integrated device coupled to the package interposer, a second integrated device coupled to the package interposer, a dummy silicon structure located laterally between the first integrated device and the second integrated device, and a second encapsulation layer coupled to the package interposer, wherein the encapsulation layer at least partially encapsulates the first integrated device, the second integrated device and the dummy silicon structure. The package interposer comprises a first metallization portion; a second metallization portion; a first passive device located between the first metallization portion and the second metallization portion; and a first encapsulation layer located between the first metallization portion and the second metallization portion.

No. of Pages : 50 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/11/2025
(21) Application No.202547112338 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : HETEROGENOUS MATERIAL MIXING/DISPENSING DEVICE

(51) International classification :B01L 3/00
(31) Priority Document No :10-2023-0051008
(32) Priority Date :18/04/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/095512
Filing Date :14/03/2024
(87) International Publication No :WO 2024/219923
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)BODITECH MED INC.
Address of Applicant :43, Geodudanji 1-gil, Dongnae-myeon, Chuncheon-si, Gangwon-do 24398 Republic of Korea
(72)**Name of Inventor :**
1)KIM, Byeong Chul
2)PARK, Sang Hyun

(57) Abstract :
The present invention relates to a heterogenous material mixing/dispensing device comprising: a tube member comprising a soft tube body, the inside of which is filled with a first material, and the entrance of which is blocked by a first blocking means, and a perforation member protruding from the bottom of the inside of the tube body in the axial direction by a predetermined length; a nozzle member comprising a chamber portion, the inside of which is filled with a second material, and one end of which is blocked by a second sealing membrane, and a nozzle portion extending from the other end of the chamber portion in the axial direction so as to communicate with the inside of the chamber portion, the nozzle member being capable of selectively opening the exit of the nozzle portion; and a sample collector member capable of collecting a predetermined amount of liquid subject sample by means of the capillary action and being inserted into the tube body. If the sample collector member is inserted into the tube body, and if the chamber portion is coupled to the entrance of the tube body, the perforation member penetrates and perforates the second sealing membrane such that the second material can flow into the tube body, thereby mixing the first material, the second material, and the subject sample, and the mixed liquid can be dispensed by opening the nozzle portion.

No. of Pages : 20 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/11/2025
(21) Application No.202547112684 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : APPARATUS AND METHOD FOR PREPARING A MIXTURE IN A CAPSULE

(51) International classification :A47J 31/40
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/EP2023/063393
Filing Date :17/05/2023
(87) International Publication No :WO 2024/235474
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)NOOTRIE AG
Address of Applicant :Tardisstrasse 225, 7205 Zizers Switzerland
(72)**Name of Inventor :**
1)SANTANA-SIEGENTHALER, Cédric
2)HÜPPI, Marcel Wilhelm

(57) Abstract :
Apparatus (100) for preparing a mixture of a nutrition concentrate and an aqueous liquid in a capsule (200) comprising a capsule holder (101) configured to receive the capsule (200), the capsule (200) comprising a cavity (202), a membrane (202) sealing the cavity (202), and an agitator (203). The apparatus (100) comprises an injection needle (1) configured to pierce the membrane (202) and to inject the aqueous liquid into the cavity (201) of the capsule (200) and a venting needle (2) configured to further pierce the membrane (202) and to inject the liquid into the cavity (201) of the capsule (200). In addition, the apparatus (100) comprises a drive (3) configured to engage with the agitator (203) for mixing the liquid with the nutrition concentrate in the cavity (201) in a mixing cycle, and a control unit (4) configured to control the liquid supply (31) and the drive (3).

No. of Pages : 23 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/11/2025
(21) Application No.202547112685 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DIRECTION-DEVIATING BACKSCATTER RADIO

(51) International classification :H01Q 3/26, H01Q 15/06
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/EP2023/060024
Filing Date :18/04/2023
(87) International Publication No :WO 2024/217672
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)TELEFONAKTIEBOLAGET LM ERICSSON (PUBL)
Address of Applicant :164 83 Stockholm Sweden
(72)**Name of Inventor :**
1)HE, Shousheng
2)LOPEZ, Miguel

(57) Abstract :
A method and backscatter radio are disclosed. According to one aspect, a backscatter radio includes a Rotman lens having a plurality of array ports and a plurality of beam ports, each beam port being associated with a configurable impedance mismatch. The backscatter radio also includes a beam selection network configured to configure an impedance mismatch at least at a first beam port of the plurality of beam ports to steer a reflection of a beam from array ports of the plurality of array ports from a first direction to a second direction.

No. of Pages : 21 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/11/2025
(21) Application No.202547112686 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR ANALYSING THE CABIN AIR FILTER OF A MOTOR VEHICLE

(51) International classification	:B60H 3/06, B60H 1/00
(31) Priority Document No	:FR2303937
(32) Priority Date	:19/04/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/FR2024/050319 :18/03/2024
(87) International Publication No	:WO 2024/218443
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)STELLANTIS AUTO SAS
Address of Applicant :2-10 Boulevard de l'Europe 78300 Poissy France
(72)**Name of Inventor :**
1)DUMUR, Denis
2)GUIDEZ, Frederic

(57) Abstract :
The invention relates to a method for analysing the cabin air filter of a motor vehicle, comprising the steps of: determining, upon detecting the installation of a new cabin air filter (E1), at least one operating point of this cabin air filter (100); comparing the operating point(s) associated with the filter with the characteristic curves in the new condition for all approved cabin air filter items (200); and associating the filter, when the operating point(s) match one of the characteristic curves in the new condition, with the filter item that matches this characteristic curve in the new condition (300); the method also comprising a step of generating an alert (600), implemented when the operating point(s) do not match any of the characteristic curves in the new condition for all approved cabin air filter items.

No. of Pages : 11 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/11/2025
(21) Application No.202547112687 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PHARMACEUTICAL COMPOSITION COMPRISING ANTIBODY-DRUG CONJUGATE

(51) International classification	:A61K 47/68, C07K 16/28, C07K 16/32, A61K 31/4745, A61K 9/19
(31) Priority Document No	:202310548571.8
(32) Priority Date	:16/05/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/093528 :16/05/2024
(87) International Publication No	:WO 2024/235274
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CSPC MEGALITH BIOPHARMACEUTICAL CO., LTD.
Address of Applicant :519, Cangsheng Road, High-Tech Development Zone Shijiazhuang, Hebei 050025 China
(72)**Name of Inventor :**
1)HAN, Weiqiang
2)XIE, Ru
3)WANG, Xuming
4)SU, Li
5)ZHANG, Na
6)WANG, Shanshan
7)TIAN, Fangyuan
8)SUN, Xiongfei
9)HUI, Xiwu
10)YAO, Bing

(57) Abstract :
A pharmaceutical composition comprising an antibody-drug conjugate, a preparation method therefor and a use thereof. Specifically, provided are a pharmaceutical composition comprising an antibody-drug conjugate represented by formula I, which is an injection, a preparation method therefor, and a use thereof in the preparation for a drug for treating proliferative diseases.

No. of Pages : 92 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/11/2025
(21) Application No.202547112688 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : POSITIVE ELECTRODE ACTIVE MATERIAL AND SECONDARY BATTERY

(51) International classification	:H01M 4/36, H01M 4/13, H01M 4/505, H01M 4/525, H01M 4/62
(31) Priority Document No	:2023-073823
(32) Priority Date	:27/04/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/016042 :24/04/2024
(87) International Publication No	:WO 2024/225308
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)PANASONIC INTELLECTUAL PROPERTY MANAGEMENT CO., LTD.
Address of Applicant :22-6, Moto-machi, Kadoma-shi, Osaka 5710057 Japan
(72)**Name of Inventor : NA**
Address of Inventor : NA

(57) Abstract :
Provided is a positive electrode active material capable of suppressing decrease in the adhesion force between a positive electrode collector and a positive electrode mixture layer and decrease in a battery capacity. The positive electrode active material having pores is characterized in that: in a pore diameter distribution obtained by analyzing a nitrogen adsorption isotherm by the BJH method, a pore diameter is 30 nm or more and a pore volume has a peak of 0.003 cm3/g or more; and in a pore diameter distribution obtained by analyzing a nitrogen desorption isotherm by the BJH method, the pore volume of a peak in a region having a pore diameter of 5 nm or less is twice or more of the pore volume of a peak in a region having a pore diameter of more than 5 nm in a desorption side pore diameter distribution.

No. of Pages : 20 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/11/2025
(21) Application No.202547112689 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CUTTING-TYPE DRY RICE WASHING DEVICE

(51) International classification :B02B 3/06, B02B 7/00, B02C 4/06
(31) Priority Document No :10-2023-0063555
(32) Priority Date :17/05/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/001509
Filing Date :01/02/2024
(87) International Publication No :WO 2024/237426
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SENONGTECH LTD.
Address of Applicant :E9dong 702ho(Gaesin-dong, Chungbuk National University Industrial Technology Research park), 1, Chungdae-ro, Seowon-gu Cheongju-si, Chungcheongbuk-do 28644 Republic of Korea
(72)**Name of Inventor :**
1)YANG, Jae Seung

(57) Abstract :
A cutting-type dry rice washing device according to the present invention is a cutting-type dry rice washing device including: a hopper (220) into which white rice is input; a conveying screw (260) for conveying, from the hopper (220), white rice input thereto; a wash-free rice processing unit (280) for finely cutting a surface of white rice conveyed from the conveying screw (260) and separating and removing residual rice bran attached to the surface of the white rice. According to the cutting-type dry rice washing device, during a wash-free rice processing process, a cutting amount of a surface of white rice is appropriately maintained, and also residual rice bran is surely removed; white rice input before and after the wash-free rice processing process are not mixed so that the quality of the processed wash-free rice is improved; abrasives or absorbents are not used so that the configuration of the device is simple; and the processing efficiency of wash-free rice is improved.

No. of Pages : 16 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/12/2025
(21) Application No.202547129096 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CEMENTED CARBIDE AND CUTTING TOOL

(51) International classification	:C22C 29/08, C22C 1/051
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/JP2024/022000 :18/06/2024
(87) International Publication No	:WO 2025/262775
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SUMITOMO ELECTRIC HARDMETAL CORP.
Address of Applicant :1-1, Koyakita 1-chome, Itami-shi, Hyogo 6640016 Japan
(72)**Name of Inventor :**
1)YAMAKAWA, Takahiro
2)YAMANISHI, Takato
3)HIKIJI, Masahito

(57) Abstract :
Provided is a cemented carbide comprising a first phase and a second phase, wherein the first phase is composed of a plurality of tungsten carbide particles, the content of the first phase in the cemented carbide is 65-85 vol%, the content of the second phase in the cemented carbide is 4-25 vol%, the second phase contains 50 mass% or more of cobalt, the second phase contains zirconium, the cobalt content MCo in the cemented carbide is 3-15 mass%, and a and b of the cemented carbide have a relationship of expression I: b0.0485a+0.0001, where a is the percentage ((MZr/MCo)×100) of the zirconium content MZr mass% in the cemented carbide with respect to the cobalt content MCo mass% in the cemented carbide, a is more than 0 and 8 or less, and b is the area percentage of voids in a first region of a cross section of the cemented carbide, the first region being a region within 50 μm from the surface of the cemented carbide in the cross section.

No. of Pages : 31 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202547131440 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SERVICE INSERTION IN A COMPUTER NETWORK USING DYNAMIC SERVICE PATH SELECTION

(51) International classification	:H04L 45/037, H04L 45/0377, H04L 45/00, H04L 45/28
(31) Priority Document No	:18/328300
(32) Priority Date	:02/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/031418 :29/05/2024
(87) International Publication No	:WO 2024/249485
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CISCO TECHNOLOGY, INC.
Address of Applicant :170 West Tasman Drive San Jose, California 95134-1706 U.S.A.
(72)**Name of Inventor :**
1)MAHADEVAN, Satish
2)BARUAH, Pritam
3)PONNURU, Laxmikantha Reddy

(57) Abstract :
Techniques for enabling service insertion using dynamic service path selection are described herein. In some aspects, the techniques described herein relate to avoiding a service route that passes through a service router when the second-leg path from the service router to a destination router is unreachable. In some cases, the techniques described herein relate to avoiding a route that includes a service router that does not have a path to a viable target in a core service region.

No. of Pages : 26 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202547131460 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : POWER ADJUSTMENT OF POSITIONING REFERENCE SIGNAL FOR A-IOT DEVICE POSITIONING

(51) International classification :H04L5/00,H04W64/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/098008
Filing Date :02/06/2023
(87) International Publication No :WO 2024/243991
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7, Espoo 02610 Finland
(72)**Name of Inventor :**
1)LIU, Jian Guo
2)LIU, Yong
3)TAO, Tao
4)WANG, Yong Gang
5)MENG, Yan

(57) Abstract :
Example embodiments of the present disclosure relate to an apparatus, an A-IoT device, an activator, methods, and a computer readable storage medium for power adjustment of PRS for A-IoT device positioning. In some embodiments, the LMF transmits a request for an energy harvesting state report to the A-IoT device, and further receives the energy harvesting state report from the A-IoT device. The LMF determines a power adjustment value for adjusting a transmission power of a PRS, and transmits an indication of the power adjustment value to the activator. As such, the activator may adjust the transmission power of the PRS based on the indication of the power adjustment value. Therefore, the transmission power of the PRS from the activator may be controlled by considering the energy harvesting state report from the A-IoT device, and a positioning of the A-IoT device may be guaranteed.

No. of Pages : 35 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202547132067 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PROCESSING METHOD, PROCESSING DEVICE, METHOD FOR PRODUCING SEMICONDUCTOR DEVICE, AND PROGRAM

(51) International classification :H01L 21/3065
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/JP2023/024287
Filing Date :29/06/2023
(87) International Publication No :WO 2025/004295
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)KOKUSAI ELECTRIC CORPORATION
Address of Applicant :3-4, Kandakaji-cho, Chiyoda-ku, Tokyo 1010045 Japan
(72)**Name of Inventor :**
1)OGAWA, Arito

(57) Abstract :
Provided is a technique that makes it possible to improve the surface roughness of a film. The present invention includes (a) a step in which a second film is formed on a first film, the etching rate of the second film when a first gas capable of removing at least part of the first film is supplied being a second etching rate equal to or lower than a first etching rate of the first film, and (b) a step in which the first gas is supplied to the first film.

No. of Pages : 33 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025

(21) Application No.202547132071 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : INJECTION MECHANISM CAPABLE OF ADJUSTING INJECTION DOSE, AND INJECTION SYRINGE

(51) International classification :A61M 5/178
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/097540
Filing Date :31/05/2023
(87) International Publication No :WO 2024/243882
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)CC BIOTECHNOLOGY CORPORATION
Address of Applicant :No. 68 Gongye 5th Rd., Annan Dist., Tainan City Taiwan 70955 China
(72)**Name of Inventor :**
1)YEH, Chin-Min
2)WANG, Chih-Wei

(57) Abstract :
An injection mechanism (1) capable of adjusting injection dose, and an injection syringe. In the injection mechanism (1), an injection push rod (80), and an injection dose adjustment assembly (1a) and a clutch control assembly (1b), which are connected to the injection push rod (80), are mounted in a housing (10); and in the injection dose adjustment assembly (1a), a tube (20) can be rotated by means of a dose adjustment knob (30) to drive a driving ring (50), such that an elastic assembly (40) generates an elastic force to drive the injection push rod (80).

No. of Pages : 30 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202547132072 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR PRODUCING HYDROGEN GAS FROM WATER AND DEVICE FOR CARRYING OUT THE METHOD

(51) International classification	:C25B 1/04, C02F 1/48
(31) Priority Document No	:2330241-7
(32) Priority Date	:26/05/2023
(33) Name of priority country	:Sweden
(86) International Application No	:PCT/SE2024/050515
Filing Date	:26/05/2024
(87) International Publication No	:WO 2024/248706
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)OLSSON, Anders
Address of Applicant :The Ridings, 26 Pelham Walk Esher KT10 8QD U.K.
(72)**Name of Inventor :**
1)OLSSON, Anders

(57) Abstract :
Method and device for the production of hydrogen gas by splitting a media flow containing sodium ions or other metal ions in an aqueous solution, wherein the ion-splitting effect of a magnetic field is enhanced by the arrangement of a controllable electric field (E) generated between electrodes (9, 10) by means of a voltage source (13) which extends within the magnetic field (2) and the force direction of which coincides with the direction of the force that the magnetic field (2) imposes on the ions in the media flow. The electric voltage source (13) is connected in series with the electrodes (9, 10).

No. of Pages : 10 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025

(21) Application No.202547132073 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : NETWORK NODE, USER EQUIPMENT, RADIO NETWORK NODES, AND METHODS PERFORMED THEREIN

(51) International classification :H04W36/00,H04W72/51
(31) Priority Document No :63/505072
(32) Priority Date :31/05/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/SE2024/050522
Filing Date :28/05/2024
(87) International Publication No :WO 2024/248710
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)TELEFONAKTIEBOLAGET LM ERICSSON (PUBL)
Address of Applicant :164 83 Stockholm Sweden
(72)**Name of Inventor :**
1)SHI, Nianshan
2)LYAZIDI, Yazid

(57) Abstract :
Embodiments herein relate to, for example, a method performed by a UE (10) for handling communication of UEs in a communication network. The UE (10) transmit an indication of group information to a first radio network node (12), wherein the indication indicates grouping of UEs participating in an XR session or application and/or information relating to the XR session or application.

No. of Pages : 42 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202547132125 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ESTABLISHING TRUST BETWEEN DISTRIBUTED SERVICES IN A SOFTWARE DEFINED VEHICLE

(51) International classification	:G06F 21/57, G06F 9/455, G06F 21/44, G06F 21/53
(31) Priority Document No	:63/586276
(32) Priority Date	:28/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/040986 :05/08/2024
(87) International Publication No	:WO 2025/071764
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)GOOGLE LLC
Address of Applicant :1600 Amphitheatre Parkway Mountain View, California 94043 U.S.A.
(72)**Name of Inventor :**
1)KEYS, Sean
2)JING, Yiming
3)AGARWAL, Ashutosh

(57) Abstract :
A method includes generating, in a computing system, a key pair for a first trust manager of the first virtual machine, wherein the key pair is bound to a current boot state of processing circuitry, and wherein the key pair is verified by each stage of a compute stack of the first virtual machine. The method further includes sending, by the first trust manager, a public key of the key pair to a second trust manager. The method further includes verifying, by the second trust manager, the first trust manager for the second virtual machine. The method further includes verifying the first trust manager based at least in part on the public key, verifying, by the second trust manager, a first service of the first virtual machine. The method further includes calling, by a second service of the second virtual machine, the first service of the first virtual machine.

No. of Pages : 23 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202547132126 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : LARGE LANGUAGE MODELS FOR APPLYING POLICIES TO COMPILED CODE

(51) International classification	:G06F 8/35, G06F 8/75, G06F 21/12, G06F 21/54, G06F 21/57
(31) Priority Document No	:18/218302
(32) Priority Date	:05/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035018 :21/06/2024
(87) International Publication No	:WO 2025/010154
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)GOOGLE LLC
Address of Applicant :1600 Amphitheatre Parkway Mountain View, CA 94043 U.S.A.
(72)**Name of Inventor :**
1)SCHNEIDER, Christopher Ian
2)JIANG, Bessie S.
3)WATSON, J. Nicolas

(57) Abstract :
A method includes generating a modeling language diagram that is indicative of a compiled version of program code. The modeling language diagram includes at least one node corresponding to at least one function in the program code. The method also includes identifying at least one function signature associated with a node state transition between nodes in the modeling language diagram. The method also includes identifying, using a large language model, a particular policy to attribute to the at least one function signature associated with the node state transition. The method further includes performing, using the large language model, a policy compliance operation that ensures a particular portion of the program code complies with the particular policy. The particular portion of the program code is associated with the node state transition. Performing the policy compliance operation includes generating a policy-compliant version of the particular portion of the program code.

No. of Pages : 28 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202547132128 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DYNAMIC POWER GRID FOR AUGMENTED REALITY (AR) GLASSES

(51) International classification	:G06F 1/26, G06F 1/3206, G06F 1/3212, G06F 1/18
(31) Priority Document No	:18/363462
(32) Priority Date	:01/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037474 :10/07/2024
(87) International Publication No	:WO 2025/029443
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :Attn: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)DEVARAJ, Chethan
2)LANKA, Subbarao

(57) Abstract :
An apparatus has a power management integrated circuit (PMIC) comprising a number of power supplies. The apparatus also has a power multiplexor coupled to each of the power supplies. The apparatus still further has a number of core devices. At least one of the core devices is coupled to the power multiplexor to receive power from at least one of the power supplies. The apparatus has a machine learning model configured to control selection of the power supply(ies) based on current utilization of each of the power supplies, and an amount of current consumed by the core device(s).

No. of Pages : 50 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/12/2025
(21) Application No.202547132762 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHODS FOR ANALYZING A SAMPLE

(51) International classification :C12Q 1/6804
(31) Priority Document No :63/506573
(32) Priority Date :06/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/032580
Filing Date :05/06/2024
(87) International Publication No :WO 2024/254169
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)MESO SCALE TECHNOLOGIES, LLC.
Address of Applicant :1601 Research Blvd. Rockville, MD 20850 U.S.A.
(72)**Name of Inventor :**
1)ROUTENBERG, David
2)GIZZIE, Evan
3)TUCKER-SCHWARTZ, Alexander, K.
4)SIGAL, George
5)RAHMAN, Khondaker
6)NANJAPPA, Deepak

(57) Abstract :
Provided herein are methods for analyzing a sample for an analyte using proximity- based extension, such as proximity extension strand displacement. Also provided are multiplexed methods for analyzing a sample using proximity-based extension. Provided herein are methods for screening for pairwise combination of binding moieties, for use in a sandwich- type assay. Also provided are compositions that find use in the present methods.

No. of Pages : 287 No. of Claims : 61

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547132849 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DEVICE CUSTOMIZED TO FIT A SURFACE OF A BONE FOR RECONSTRUCTION OF BONE DEFECTS

(51) International classification	:A61B 17/80, A61B 17/68, A61F 2/30
(31) Priority Document No	:2330325-8
(32) Priority Date	:13/07/2023
(33) Name of priority country	:Sweden
(86) International Application No Filing Date	:PCT/SE2024/050679 :10/07/2024
(87) International Publication No	:WO 2025/014420
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)MEDCER AB
Address of Applicant :Parkgårdsvägen 19 42834 Kållered Sweden
(72)**Name of Inventor :**
1)MALMSTRÖM, Johan

(57) Abstract :
The invention relates to a customized device made of an inert and stiff ceramic for reconstruction of bone, bridging bone defects or reshaping of bone, more specifically the combination of material characteristics and design to protect the bone fracture or the volume where new bone is to be formed from motions and external forces that may disturb the bone formation and bone healing. This contributes to an optimal situation for natural bone healing that enhances the clinical outcome. The design of the implant member (1) is based on the initial bone structure (2) and the intended treatment where at least a part of the inner surface (9) of the implant member (1) directed towards the bone follow the irregularities of the initial bone structure (2) to mechanically support the area around the fixation screws (6) used to connect the implant member to the initial bone structure (2).

No. of Pages : 15 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547132853 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : LAYERED MODULATION COMMUNICATION

(51) International classification	:H04L 5/00, H04L 27/00, H04W 52/02
(31) Priority Document No	:18/455547
(32) Priority Date	:24/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/043228
Filing Date	:21/08/2024
(87) International Publication No	:WO 2025/042987
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :ATTN: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)LIU, Kangqi
2)YANG, Wei
3)DUAN, Weimin

(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication. In some aspects, a first network entity may encode first information using keying modulation. The first network entity may encode second information using frequency modulated continuous waveform (FMCW) modulation. The first network entity may transmit a communication that includes a first layer indicating the first information and a second layer indicating the second information. Numerous other aspects are described.

No. of Pages : 81 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025

(21) Application No.202547132944 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AMINE CATALYSTS FOR POLYURETHANE APPLICATIONS

(51) International classification :C08G18/16,C08G18/18,C08G18/32
(31) Priority Document No :63/470367
(32) Priority Date :01/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/EP2024/064495
Filing Date :27/05/2024
(87) International Publication No :WO 2024/245991
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)EVONIK OPERATIONS GMBH
Address of Applicant :Rellinghauser Strasse 1-11 45128 Essen Germany
(72)**Name of Inventor :**
1)BURDENIUC, Juan Jesus
2)DUGAN JR., Thomas
3)KELLER, Renee Jo
4)VANDERSANDE, David
5)MÜHLHAUS, Felix

(57) Abstract :
The present invention relates to amine catalyst compositions, and methods for making the compositions and using the catalyst composition as a gelling or blowing catalyst to make polyurethane foam.

No. of Pages : 52 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547132945 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : BACKUP PROCEDURE FOR AMBIENT IOT DEVICE CONNECTIVITY THROUGH A SMARTPHONE

(51) International classification	:H04W 4/70, H04W 4/02
(31) Priority Document No	:18/328159
(32) Priority Date	:02/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/EP2024/059279 :05/04/2024
(87) International Publication No	:WO 2024/245626
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)BUTT, Muhammad Majid
2)MANGALVEDHE, Nitin
3)TAYYAB, Muhammad

(57) Abstract :
A user equipment apparatus includes at least one processor and at least one memory. The at least one memory stores instructions which, when executed by the at least one processor, cause the user equipment apparatus at least to: receive, from a network device, an instruction to provide backscattering service to at least one ambient IoT device for a service period of time T; provide, based on the instruction, the backscattering service to at least one device; decide to cease providing the backscattering service prior to an end of the service period of time T; and transmit, to the network device prior to the end of the service period of time T, a notification indicating the decision to cease providing the backscattering service.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547132946 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FURNITURE ELEMENT

(51) International classification :A47B 49/00, A47B 83/02
(31) Priority Document No :10 2023 114 396.4
(32) Priority Date :01/06/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/064380
Filing Date :24/05/2024
(87) International Publication No :WO 2024/245937
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)PAUL HETTICH GMBH & CO. KG
Address of Applicant :Anton-Hettich-Straße 12-16 32278 Kirchlengern Germany
(72)**Name of Inventor :**
1)KLÜTER, Sören
2)REHAGE, Daniel
3)MATTHES, Andreas
4)STAUFENBERG, Gerrit
5)TENHUMBERG, Steffen

(57) Abstract :
The invention relates to a furniture element (1), in particular a piece of furniture for sitting on, a room divider, a storage means or a rack having at least one storage level, comprising a carrier plate (4) and a carcass (2) which is mounted on the carrier plate (4) so as to be horizontally movable relative thereto, wherein the carcass (2) and the carrier plate (4) have mutually facing planar bearing regions (31, 41), wherein the carcass (2) is rotatable relative to the carrier plate (4) via guide elements (34, 35, 44, 45), which are guided in running grooves (32, 33, 42, 43), in one of two possible opposite directions of rotation (R1, R2) and is displaceable in a predetermined translation direction (x), wherein the bearing regions (31, 41) of the carcass (2) and of the carrier plate (4) have both running grooves (32, 33, 42, 43) and guide elements (34, 35, 44, 45) which project into the running grooves (32, 33, 42, 43) in the other of the bearing regions (31, 41), and the running grooves (32, 33, 42, 43) are formed in such a way that, when force is exerted on the carcass (2) in the translation direction (x), the carcass (2) is moved with an at least partially positively guided simultaneous rotational and translational movement from a starting position via an intermediate position, in which the carcass (2) is rotated relative to the carrier plate (4) in one direction of rotation (R1, R2) and displaced in the translation direction (x), and can be rotated further in the one direction of rotation (R1, R2) and can be displaced further in the translation direction (x), and, with a rotation through an angle of 90° or a multiple thereof, preferably 180°, assumes a position in which it is offset by a distance (d) in the translation direction (x).

No. of Pages : 14 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547132947 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SHORTCUT FRAMEWORK FOR SUPPORTING FLEXIBLE USER INTERFACE FEATURES

(51) International classification	:G06F 3/048, G06F 16/955, G06F 3/0354, G06F 3/02, G06F 3/16
(31) Priority Document No	:18/222854
(32) Priority Date	:17/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034002 :14/06/2024
(87) International Publication No	:WO 2025/019093
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SERVICENOW, INC.
Address of Applicant :2225 Lawson Lane Santa Clara, CA 95054 U.S.A.
(72)**Name of Inventor :**
1)MACDONALD, Hugh, David
2)RUSSELL MACDONALD, Stephanie
3)LEWIS, Corbin, Lane
4)BOUCHER, Wendy, Beth
5)HAUSLER, Jesse, Alan

(57) Abstract :
An example embodiment may include: obtaining, by a shortcut framework associated with a graphical user interface, a shortcut event; identifying a component of the graphical user interface based on the component being associated with the shortcut event; identifying a shortcut action associated with the shortcut event, wherein the shortcut action specifies a shortcut action identifier associated with a shortcut function that modifies the graphical user interface; and dispatching the shortcut action identifier to the component to cause the component to perform the shortcut function that modifies the graphical user interface.

No. of Pages : 41 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547132972 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AUTHENTICATION FOR AMBIENT IOT DEVICES

(51) International classification	:G06F 21/44, H04B 1/16, H04L 9/40, H04W 4/70, H04W 4/80
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/EP2023/064833 :02/06/2023
(87) International Publication No	:WO 2024/245573
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)BUTT, Muhammad Majid
2)RATASUK, Rapeepat
3)MANGALVEDHE, Nitin
4)TAYYAB, Muhammad

(57) Abstract :
A user equipment apparatus includes: at least one processor and at least one memory storing instructions. This instructions, when executed by the at least one processor, cause the user equipment apparatus at least to: receive, from an ambient IoT device having a first authentication token, a backscattering signal having a message, where the message is indicative of the ambient IoT device successfully performing an authentication based on at least the first authentication token and a second authentication token; and perform an authentication, based on at least the message, to authenticate the ambient IoT device having the first authentication token.

No. of Pages : 37 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547132980 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : REMOVAL OF ALDEHYDES IN ACETIC ACID PRODUCTION

(51) International classification	:C07C 51/12, C07C 53/08, C07C 51/44, C07C 51/47
(31) Priority Document No	:63/511353
(32) Priority Date	:30/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035526 :26/06/2024
(87) International Publication No	:WO 2025/006537
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LYONDELLBASELL ACETYLS, LLC
Address of Applicant :2800 Post Oak Blvd., Suite 5100 Houston, TX 77056 U.S.A.
(72)**Name of Inventor :**
1)HALLINAN, Noel, C.

(57) Abstract :
Processes for producing carboxylic acid are included herein. The processes include contacting methanol and carbon monoxide in the presence of a liquid reaction medium under carbonylation conditions sufficient to form a carbonylation product comprising acetic acid and acetaldehyde. At least a portion of the carbonylation product or a derivative thereof is contacted with a phyllosilicate clay-based adsorbent at adsorption conditions sufficient to selectively reduce a concentration of acetaldehyde present in the carbonylation product or a derivative thereof.

No. of Pages : 33 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547132989 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : INERTIAL SEPARATOR, INERTIAL SEPARATOR PANEL, METHOD FOR MANUFACTURING AN INERTIAL SEPARATOR PANEL, AND A METHOD FOR SEPARATING PARTICULATES AND/OR WATER FROM GAS

(51) International classification	:B01D 45/04, B01D 45/16, B01D 45/18, B04C 3/06
(31) Priority Document No	:63/525893
(32) Priority Date	:10/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037236 :09/07/2024
(87) International Publication No	:WO 2025/014968
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)DONALDSON COMPANY, INC.
Address of Applicant :1400 West 94th Street Bloomington, Minnesota 55431 U.S.A.
(72)**Name of Inventor :**
1)CAMPBELL, Steven K.

(57) Abstract :
An inertial separator includes: (a) an air inlet member comprising an air inlet member first end and an air inlet member second end, the air inlet member first end comprising an air inlet, the air inlet member second end being located at an end opposite the air inlet member first end, and an air inlet member wall extending peripherally around an axis extending from the air inlet member first end to the air inlet member second end and having an inner surface and an outer surface, wherein: (i) the air inlet member second end comprises a contaminant outlet arrangement comprising a contaminant outlet wall extending from the air inlet member wall, and a contaminant opening for flow of particulate therethrough; (ii) a central hub and a plurality of vanes extending from the central hub to the inner surface of the air inlet member peripherally extending wall, wherein the plurality of vanes are configured to cause air entering the air inlet to swirl; (iii) the plurality of vanes are non-overlapping vanes; and (b) an air outlet member comprising a first end and a second end, the first end comprising an air inlet, and the second end comprising an air outlet, and an air outlet member wall extending peripherally around the axis, the air outlet member wall having an inner surface and an outer surface, wherein, when the air outlet member engages the air inlet member: (i) the outer surface of the air outlet member and the inner surface of the air inlet member wall forming an region for collection of particulates and/or water droplets. Inertial separator panels and methods of making and using are included.

No. of Pages : 25 No. of Claims : 93

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547132993 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ADAPTIVE FOVEATED CODING FOR SPLIT RENDERING

(51) International classification	:H04N 19/115, G06F 3/01, H04N 19/162, H04N 19/167
(31) Priority Document No	:63/519826
(32) Priority Date	:15/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/040670 :02/08/2024
(87) International Publication No	:WO 2025/038306
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :Attn: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)BOUAZIZI, Imed
2)STOCKHAMMER, Thomas

(57) Abstract :
This disclosure provides systems, devices, apparatus, and methods, including computer programs encoded on storage media, for adaptive foveated coding for split rendering. A processor may receive, over a network, a first indication of a gaze of a user on a display panel of a device. The processor may compute, based on the first indication of the gaze of the user, an importance map for an encoding of a frame. The processor may encode a set of regions of the frame based on the importance map. The processor may output a second indication of the encoded set of regions of the frame.

No. of Pages : 45 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :29/12/2025

(21) Application No.202547132994 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : TIMING ADVANCE VALIDITY TIMERS ASSOCIATED WITH A USER EQUIPMENT IN RADIO RESOURCE CONTROL INACTIVE STATE

(51) International classification	:H04W 56/00, H04W 64/00
(31) Priority Document No	:202341053743
(32) Priority Date	:10/08/2023
(33) Name of priority country	:India
(86) International Application No	:PCT/US2024/041541
Filing Date	:08/08/2024
(87) International Publication No	:WO 2025/035012
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :ATTN: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)KUMAR, Mukesh
2)MANOLAKOS, Alexandros
3)GAAL, Peter
4)AKKARAKARAN, Sony
5)FISCHER, Sven
6)CABRERA MERCADER, Carlos
7)RYU, Jae Ho

(57) Abstract :
Disclosed are techniques for wireless communication. In an aspect, a user equipment (UE) obtains a set of timing advance (TA) validity timers that is associated with transmission of sounding reference signal for positioning (SRS-P) while the UE is in a radio resource control inactive (RRC_INACTIVE) state. The UE further adjusts at least one TA validity timer of the set of TA validity timers in response to one or more cell reselection procedures associated with a SRS-P validity area, one or more reference signal receiver power (RSRP) changes that exceed a RSRP change threshold, or any combination thereof. In an aspect, a network component may configure one or more parameters of the at least one TA validity timer.

No. of Pages : 71 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547132999 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PROCEDURE FOR REDUCING SOOT FORMATION IN A POX REACTOR DURING TRANSIENTS

(51) International classification :C01B 3/36, F23N 1/00
(31) Priority Document No :23176796.3
(32) Priority Date :01/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/064654
Filing Date :28/05/2024
(87) International Publication No :WO 2024/246064
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)CASALE SA
Address of Applicant :Via Pocobelli 6 6900 Lugano Switzerland
(72)**Name of Inventor :**
1)ZANICHELLI, Luca
2)COLMEGNA, Giacomo

(57) Abstract :
A procedure for a conducting a transient of a burner of a partial oxidation reactor, such as a startup or a shutdown, wherein the burner in a normal condition operates with a carbon-containing gaseous fuel and combustion of said fuel takes place in a combustion chamber in the presence of oxygen, wherein said procedure includes that said fuel is replaced with hydrogen during the transient to reduce formation of soot.

No. of Pages : 11 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547133008 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MOBILITY MANAGEMENT OF AMBIENT IOT DEVICES

(51) International classification :H04W 4/70
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/EP2023/064862
Filing Date :02/06/2023
(87) International Publication No :WO 2024/245580
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)MANGALVEDHE, Nitin
2)HATHIRAMANI, Navin
3)BUTT, Muhammad Majid

(57) Abstract :
A user equipment apparatus having a device identifier and deployed at a deployment location, the user equipment apparatus including processor(s) and memory(s) storing instructions which, when executed by the processor(s), cause the user equipment apparatus at least to: transmit, by wireless communication towards a network device, location reader registration information including at least one of: an indication of a capability to detect and register ambient loT devices, the device identifier, or an indication of information associated with a location of the user equipment apparatus; receive, by wireless communication from the network device, configuration information corresponding to completion of location reader registration; transmit a request for AIoT device identification; receive, a response signal including an identifier of an AIoT device, as a response to the request for identification; and transmit, by wireless communication towards the network device, at least the AIoT device identifier of the AIoT device and the device identifier.

No. of Pages : 41 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547133009 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : BACKUP PROCEDURE FOR AMBIENT IOT DEVICE CONNECTIVITY THROUGH A SMARTPHONE

(51) International classification	:H04W 4/80, G06K 7/10
(31) Priority Document No	:18/327974
(32) Priority Date	:02/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/EP2024/060389 :17/04/2024
(87) International Publication No	:WO 2024/245638
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)BUTT, Muhammad Majid
2)MANGALVEDHE, Nitin
3)TAYYAB, Muhammad

(57) Abstract :
A user equipment apparatus includes at least one processor and at least one memory. The at least one memory stores instructions which, when executed by the at least one processor, cause the user equipment apparatus at least to: receive, from a network device, an instruction to provide backscattering service to at least one ambient IoT device for a service period of time T, the instruction including a configuration for sidelink communication with one or more backup user equipment apparatuses (backup UEs) capable of providing backscattering service to at least one ambient IoT device; and provide, based on the instruction, the backscattering service by transmitting at least one request for tag identification.

No. of Pages : 33 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547133033 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FLAP FITTING AND ITEM OF FURNITURE

(51) International classification	:E05D 15/40, E05F 1/12
(31) Priority Document No	:10 2023 114 480.4
(32) Priority Date	:01/06/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/064097 :22/05/2024
(87) International Publication No	:WO 2024/245855
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)HETTICH-ONI GMBH & CO. KG
Address of Applicant :Industriestr. 11-13 32602 Vlotho Germany
(72)**Name of Inventor :**
1)TOFALL, Ralf

(57) Abstract :
Flap fitting (10) having a housing (12), on which there is rotatably mounted a support arm (11) which has a holding element (13) for fixing a flap (3), and having an energy store (30) by means of which a force can be applied to the support arm (11) via a pivotable articulation element (22). The support arm (11) is operatively connected, via a pressure roller (17) which runs on a control cam (16), to a deflection lever (18) which is mounted so as to be pivotable relative to the housing (12), and the energy store (30) is connected to the deflection lever (18) via the articulation element (22) by an adjustable connection (19).

No. of Pages : 11 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547133039 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FLAP FITTING AND PIECE OF FURNITURE

(51) International classification	:E05F 5/02, E05D 15/40, E05D 15/46
(31) Priority Document No	:10 2023 114 479.0
(32) Priority Date	:01/06/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/064095 :22/05/2024
(87) International Publication No	:WO 2024/245854
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)HETTICH-ONI GMBH & CO. KG
Address of Applicant :Industriestr. 11-13 32602 Vlotho Germany
(72)**Name of Inventor :**
1)TOFALL, Ralf

(57) Abstract :
The invention relates to a flap fitting (10) for a piece of furniture, having a housing (12) on which at least one actuating arm (11) is rotatably mounted on an axis (21) and which has a damping element (27), by means of which a movement of the actuating arm (11) can be braked before reaching a maximum adjustable open position, said open position being determined by means of an opening limiter (26), and before reaching a closed position. The opening limiter (26) has an actuation contour (261) and a delimiting contour (262), wherein the damping element (27) can be actuated by means of the opening limiter (26), which can be adjusted in order to set the maximum opening position, prior to reaching the maximum open position, and the maximum variable open position is defined by the delimiting contour (262) resting against a delimiting surface (222).

No. of Pages : 13 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547133043 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD AND CONTROL SYSTEM FOR OPENING AND/OR CLOSING A CAR DOOR OF AN ELEVATOR CAR AND A HOISTWAY DOOR OF THE ELEVATOR SYSTEM

(51) International classification	:B66B 13/12, B66B 13/08
(31) Priority Document No	:23182552.2
(32) Priority Date	:30/06/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/067264
Filing Date	:20/06/2024
(87) International Publication No	:WO 2025/002981
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)INVENTIO AG
Address of Applicant :Seestrasse 55 6052 Hergiswil Switzerland
(72)**Name of Inventor :**
1)BONOMI, Pietro

(57) Abstract :
An elevator system (1) is described. The elevator system comprises: an elevator car (5) which is disposed for vertical movement in an elevator hoistway (3) of a building and which has a car door opening (6) for entering or exiting the elevator car (5) and a car door (7) for opening or closing the car door opening (6); a car door drive (8) which is mechanically coupled to the car door (7); a car door control unit (14) which is communicatively coupled to the car door drive (8); a hoistway door (11) which is disposed at a hoistway door opening (9) of the elevator hoistway (3) on a floor (10) of the building and which is designed to open or close the hoistway door opening (9); a hoistway door drive (13) which is mechanically coupled to the hoistway door (11); a hoistway door control unit (19) which is communicatively coupled to the hoistway door drive (13), the car door (7) or the hoistway door (11) being a leader door, the corresponding control unit being a leader control unit and the corresponding door drive being a leader door drive; and the other of the two doors being a follower door, the other of the two control units being a follower control unit and the other of the two door drives being a follower door drive; a transmitter (15) for generating a position signal, which transmitter is disposed on the leader door and faces the follower door; a receiver (17) for receiving the position signal, which receiver is disposed on the follower door, is communicatively coupled to the follower control unit and faces the leader door; the leader control unit being designed to generate, according to a predefined leader door travel curve, a leader control signal for the leader door drive for opening or closing the leader door, after the elevator car (5) has arrived at the floor (10), and the follower control unit being designed to generate, according to the received position signal, a follower control signal for the follower door drive for opening or closing the follower door, such that the follower door follows the leader door as the leader door moves.

No. of Pages : 17 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547133046 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ORGANOMETALLIC TIN OXO CARBOXYLATE CLUSTERS WITH MIXED ORGANIC LIGANDS FOR EUV LITHOGRAPHY

(51) International classification :C07F7/22,B29D11/00,G03F7/00
(31) Priority Document No :63/505079
(32) Priority Date :31/05/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/EP2024/064751
Filing Date :29/05/2024
(87) International Publication No :WO 2024/246119
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)MERCK PATENT GMBH
Address of Applicant :Frankfurter Straße 250 64293 Darmstadt Germany
(72)**Name of Inventor :**
1)LICHTENBERGER, Niels
2)HUDSON, Daniel
3)FACKLER, Philipp Hans
4)SCHIMURA, Laura
5)DAMMEL, Ralph R.
6)YANG, Dong

(57) Abstract :
The disclosed and claimed subject matter relates to Sn6-oxo clusters with mixed organic ligands and/or mixed carboxylate ligands, the synthesis thereof, formulations thereof and use thereof in EUV lithography.

No. of Pages : 58 No. of Claims : 56

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547133047 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : WATER TANK HAVING MULTI-FILTRATION DEVICE

(51) International classification	:B65D 88/06, B65D 90/02, B65D 90/10, B65D 88/74, B01D 36/02
(31) Priority Document No	:10-2023-0073769
(32) Priority Date	:08/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/007868 :10/06/2024
(87) International Publication No	:WO 2024/253484
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)HANSAMKORA CO.,LTD.
Address of Applicant :364 Guseong-gil, Geumsan-myeon Gimje-si Jeonbuk-do 54346 Republic of Korea
(72)**Name of Inventor :**
1)CHO, Jung Yeon

(57) Abstract :
A water tank having a multi-filtration device, according to an embodiment of the present invention, comprises: a body unit formed of a stainless panel; a water inlet pipe; a water supply pipe; a cleaning pipe; an overflow pipe; and a manhole formed on the upper surface of the body unit. The water tank further comprises: a multi-filtration device that filters at least twice foreign substances contained in water introduced from the water inlet pipe; and a foreign substance discharge pipe that, by connecting the multi-filtration device and the cleaning pipe, discharges the foreign substances filtered by the multi-filtration device, and thus, the water introduced into the water tank is filtered at least twice, thereby increasing filtration efficiency and storing cleaner water in the water tank.

No. of Pages : 39 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547133075 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : HOUSING ASSEMBLY, BATTERY, BATTERY PACK AND ENERGY STORAGE DEVICE

(51) International classification :H01M 50/103
(31) Priority Document No :202310615927.5
(32) Priority Date :29/05/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/074049
Filing Date :25/01/2024
(87) International Publication No :WO 2024/244510
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :No. 1, Benyuan Road, Tongxiang High-Tech City, Torch High-Tech Zone Xiamen, Fujian 361100 China
(72)**Name of Inventor :**
1)CHEN, Weixin
2)JIANG, Shuo
3)LI, Yang

(57) Abstract :
Disclosed in the present application are a housing assembly, a battery, a battery pack and an energy storage device. The housing assembly comprises a housing and an end cap assembly, wherein the housing is provided with an open end, a first thickness reduction area is provided at the end of an inner surface of the housing close to the open end, and a first step part is formed between the first thickness reduction area and the inner surface of the housing; and the end cap assembly comprises an end cap, a second thickness reduction area is provided at a circumferential edge of the end cap, a second step part is formed between the second thickness reduction area and a side wall of the end cap, the second step part is adapted to the first step part, the end cap is embedded into the housing by means of the open end, and the second thickness reduction area abuts against the first step part in the height direction of the housing.

No. of Pages : 17 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547133084 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : USING MACHINE LEARNING FOR EXECUTING BATCH JOBS IN DISTRIBUTED CLOUD ENVIRONMENT

(51) International classification	:G06F 9/48, G06F 9/50, G06N 20/00, G06F 9/455
(31) Priority Document No	:18/352422
(32) Priority Date	:14/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IN2023/050716 :27/07/2023
(87) International Publication No	:WO 2025/017565
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ORACLE FINANCIAL SERVICES SOFTWARE LIMITED
Address of Applicant :Oracle Park, Off Western Express Highway Goregaon (East) Maharashtra, Mumbai 400063 India
(72)**Name of Inventor :**
1)AGRAHARI, Shivam
2)JAIN, Veresh
3)CHODA, Phanindra
4)GADDAM, Rahul Kiran
5)MACHA, Harish
6)JENA, Pritam
7)PAI, Unmesh Gopalkrishna

(57) Abstract :
A method includes estimating a number of threads to execute batch job within maximum completion time by executing a thread estimation algorithm. Executing the thread estimation algorithm includes: determining, using an ML model, a collection of one or more combinations, each including an estimated number of threads and an actual completion time for processing the batch job using the estimated number of threads, the actual completion time being less than or equal to the maximum completion time, and saving the collection including the one or more combinations in a list of threads and completion times. The list of threads and completion times is used to select, based on a list of cloud virtual machines available for use, an optimal virtual machine or an optimal virtual machine combination, the optimal virtual machine or the optimal virtual machine combination being capable of executing the batch job within the maximum completion time.

No. of Pages : 57 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547133100 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : APPARATUS FOR BACKSCATTERING COMMUNICATION

(51) International classification	:H04W 74/0833, H04W 74/00, H04W 72/25, H04W 72/04, H04W 72/1268
(31) Priority Document No	:2308233.2
(32) Priority Date	:02/06/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/IB2024/054933 :21/05/2024
(87) International Publication No	:WO 2024/246675
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)KIILERICH PRATAS, Nuno Manuel
2)BARBU, Oana-Elena
3)VEJLGAARD, Benny
4)HARREBEK, Johannes
5)SVENDSEN, Simon

(57) Abstract :
There is herein provided a method and apparatus for backscattering communication. The method comprises, at an activator, receiving a configuration of a physical random-access channel, PRACH, resource; receiving from a network node, a request to provide assistance to activate an ambient internet of things, AIoT, device; determining an information of a physical uplink shared channel, PUSCH, resource required for a transmission of an activation signal to activate the AIoT device and selecting from the provided PRACH resource a PRACH resource associated with the information of the PUSCH resource; sending to the network node, via the selected PRACH resource, an indication that the activator will provide the activation signal, on the PUSCH resource associated with the selected PRACH resource, to activate the AIoT device to perform a backscattered transmission; transmitting to the AIoT device, on the PUSCH resource associated with the selected PRACH resource, the activation signal to trigger backscattered transmission from the AIoT device.

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547133101 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AVAILABLE CAPACITY ADVERTISEMENT

(51) International classification	:H04W 28/16, H04W 36/00, H04W 92/20, H04W 52/02
(31) Priority Document No	:63/469999
(32) Priority Date	:31/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/053863 :19/04/2024
(87) International Publication No	:WO 2024/246629
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)OIKONOMAKOU, Maria
2)GOIX, Laurent
3)HATHIRAMANI, Navin
4)LASELVA, Daniela

(57) Abstract :
In a system, apparatus, method, and non-transitory computer readable medium related to an available capacity advertisement procedure, a network node may determine available resource capacity information of the network node, the available resource capacity information indicating that the network node has resources available for use by at least one beneficiary network node, and transmit the available resource capacity information to the at least one beneficiary network node.

No. of Pages : 39 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547133102 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ALLOCATION OF CONTENTION-FREE RANDOM ACCESS PREAMBLE RESOURCES

(51) International classification	:H04W 74/0833, H04W 74/0838, H04W 74/08, H04B 7/06, H04W 36/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/FI2023/050317 :01/06/2023
(87) International Publication No	:WO 2024/246409
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)AWADA, Ahmad
2)ALI-TOLPPA, Janne
3)VEIJALAINEN, Teemu Mikael
4)MASRI, Ahmad

(57) Abstract :
Disclosed is a method comprising generating, per beam of a plurality of beams of a target cell, a metric indicating a probability of the user equipment to perform random access via said respective beam, and transmitting a handover message to a target access node of the target cell, wherein the handover message comprises at least one of the metrics.

No. of Pages : 30 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547133103 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FREE SPACE DETECTION FOR PARKING AND DRIVING IN PUDDLE AREAS WITH PERMUTED FUSION NETWORK

(51) International classification :G06V 20/56
(31) Priority Document No :18/458654
(32) Priority Date :30/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/041917
Filing Date :12/08/2024
(87) International Publication No :WO 2025/049085
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)RAVI KUMAR, Varun
2)DAS, Debasmit
3)YOGAMANI, Senthil Kumar

(57) Abstract :
A method includes receiving one or more images, wherein at least one of the one or more images depicts a water region and analyzing, by one or more processors, the one or more images using a first machine learning model to determine a depth of the water region. The method also includes analyzing, by the one or more processors, the one or more images using a second machine learning model to determine a surface normal of the water region and performing, by the one or more processors, using a third machine learning model, multi-class segmentation of the one or more images. Additionally, the method includes performing one or more fusion operations on outputs of at least two of the first machine learning model, the second machine learning model and the third machine learning model to generate a classification of the water region.

No. of Pages : 35 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025

(21) Application No.202547133104 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : RANDOM ACCESS

(51) International classification	:H04W 74/08, H04W 48/16, H04W 74/00, H04W 48/06, H04W 48/12
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/EP2023/064606 :31/05/2023
(87) International Publication No	:WO 2024/245549
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)LI, Zexian
2)GÜRSU, Halit Murat
3)KORHONEN, Juha Sakari
4)FREDERIKSEN, Frank

(57) Abstract :
Methods, apparatus and systems for random access in a communication network are disclosed.

No. of Pages : 28 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547133105 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD AND SIGNALING TO ENABLE SEMANTIC COMMUNICATIONS IN WIRELESS NETWORKS

(51) International classification	:H04L 1/00, H04L 5/00, G06N 3/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:PCT/EP2023/064639
Filing Date	:01/06/2023
(87) International Publication No	:WO 2024/245556
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)MANDELLI, Silvio
2)LIAO, Qi
3)MALANCHINI, Ilaria

(57) Abstract :
Described herein is a method and signaling for data transmission in a communication network, wherein semantic communication is admitted by the communication network, upon receiving a request for semantic communication service. Subsequently resource elements, RE, of the physical, PHY, layer and/or the media access control, MAC, layer of the standard protocol are selected for semantic communication and overloaded for semantic communication. The selected RE are associated to a semantic-data radio bearer, S-DRB. Therefore, the effects on the system can be limited while at the same time semantic communication can be achieved. Semantic communications therefore overloads (or substitutes) some of the standard functionalities while at the same time preserving compatibility with legacy services.

No. of Pages : 38 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547133107 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : USE OF CELL SWITCH ASSISTANCE INFORMATION FOR SSB SEARCHING DURING SATELLITE SWITCHING

(51) International classification	:H04B 7/185, H04W 36/00, H04W 36/08, H04W 84/06
(31) Priority Document No	:2311962.1
(32) Priority Date	:04/08/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/IB2024/056938 :17/07/2024
(87) International Publication No	:WO 2025/032402
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)FREDERIKSEN, Frank
2)WIGARD, Jeroen
3)JUAN, Enric
4)STANCZAK, Jedrzej

(57) Abstract :
A UE, connected using a current cell served by a first satellite to a BS, receives information from the BS including assistance information for a cell switch from the current cell to a cell served by a second satellite. The information is received before a stop time indicating when the current cell will stop serving the UE. The UE performs the cell switch from the current cell to the cell served by the second satellite using at least the assistance information to find cell synchronization block(s) for the served by the second satellite. The BS sends the information from the BS including the assistance information for a cell switch from the current cell to a cell served by a second satellite. The BS shuts down the current cell at a stop time.

No. of Pages : 37 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547133108 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ALIGNING SENSOR DATA FOR VEHICLE APPLICATIONS

(51) International classification	:G06V 10/80, G06V 20/56
(31) Priority Document No	:18/448034
(32) Priority Date	:10/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/031437
Filing Date	:29/05/2024
(87) International Publication No	:WO 2025/034284
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :ATTN: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)BANGALORE RAVI, Kiran
2)RAVI KUMAR, Varun
3)YOGAMANI, Senthil Kumar

(57) Abstract :
This disclosure provides systems, methods, and devices for vehicle driving assistance systems that support image processing. A method is disclosed for aligning topdown features from two sensor arrangements and generating vehicle control instructions. The method includes receiving first sensor data from a first sensor arrangement and second sensor data from a second sensor arrangement. The method further includes determining a first set of top-down and a second set of top-down features based on the sensor data. A transformation is determined based on the first set of top-down features and the second set of top-down features to align the second set of top-down features with the first set of top-down features. Finally, vehicle control instructions for a vehicle are determined based on the transformation. Other aspects and features are also claimed and described.

No. of Pages : 45 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547133176 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DATA COLLECTION AND COMMUNICATION

(51) International classification :H04W 12/03
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/111178
Filing Date :04/08/2023
(87) International Publication No :WO 2025/030254
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :5775 Morehouse Drive, San Diego California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)KUMAR, Rajeev
2)GHOLMIEH, Aziz
3)ZHANG, Juan
4)KRISHNAN, Shankar

(57) Abstract :
Certain aspects of the present disclosure provide techniques for wireless communications by an apparatus. The method includes receiving an encrypted configuration for data collection indicating one or more types of data for the apparatus to collect; decrypting the encrypted configuration for data collection; and sending data corresponding to the one or more types of data.

No. of Pages : 61 No. of Claims : 84

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547133181 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : BIOMOLECULES ISOLATION METHOD AND DEVICES USING A CLOUDY PRECIPITATED SOLUTION

(51) International classification	:C12N 15/10, C12Q 1/6806
(31) Priority Document No	:18/592758
(32) Priority Date	:01/03/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2025/027656 :04/05/2025
(87) International Publication No	:WO 2025/184671
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CHHALLIYIL, Pradheep
Address of Applicant :14280 Harmony Meadow Ct Chesterfield, MO 63017-2170 U.S.A.
(72)**Name of Inventor :**
1)CHHALLIYIL, Pradheep

(57) Abstract :
The invention relates to a unified system for the extraction and purification of biomolecules using a novel Cloudy-Precipitated (CP) Buffer and an integrated extraction device. The CP Solution remains cloudy even when heated and enables single- or multi-step workflows for isolating nucleic acids without requiring multiple buffers or organic solvents. It contains optimized concentrations of detergents, chaotropic agents, salts, and adsorbents to efficiently lyse cells and minimize processing steps. The associated device incorporates a heating and filtration system that allows separation of target molecules from inhibitors or impurities based on molecular weight. It can operate as a single- or double-step configuration with various filter membrane options. This system reduces time, labor, and environmental impact while enhancing sample quality for molecular diagnostics, research, and therapeutic applications.

No. of Pages : 27 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547133190 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : EXPLICIT DEACTIVATION AND ACTIVATION OF AMBIENT INTERNET OF THINGS DEVICES

(51) International classification :H04W 52/02
(31) Priority Document No :63/505770
(32) Priority Date :02/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/EP2024/056136
Filing Date :08/03/2024
(87) International Publication No :WO 2024/245601
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)BUTT, Muhammad Majid
2)RATASUK, Rapeepat
3)MANGALVEDHE, Nitin
4)HSIEH, Tzu-Chung

(57) Abstract :
A method, apparatus, and computer program product are provided. In the context of a method, the method includes receiving, from user equipment, a first signal that includes a list of device identifiers, where the list of device identifiers describes at least one device to be deactivated. The method includes deactivating the device based on determining that the device identifier is included in the list of device identifiers. The method includes receiving, from the user equipment or a second user equipment, a second signal that includes an activation list, where the activation list describes at least one device to be activated. The method includes activating the device based on determining that the device identifier is included in the activation list.

No. of Pages : 32 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202547133191 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MESH STITCHING FOR MOTION ESTIMATION AND DEPTH FROM STEREO

(51) International classification	:G06T 5/20, G06T 5/77
(31) Priority Document No	:18/458957
(32) Priority Date	:30/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/042814
Filing Date	:16/08/2024
(87) International Publication No	:WO 2025/049145
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :Attn: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)HOLMES, Samuel Benjamin
2)WICKS, Jonathan

(57) Abstract :
This disclosure provides systems, devices, apparatus, and methods, including computer programs encoded on storage media, for mesh stitching for motion estimation and depth from stereo. A processor may obtain an indication of a mesh associated with a set of motion vectors for a first frame and a second frame in a plurality of frames. The processor may detect a set of regions in the mesh including a set of motion disparity values associated with the set of motion vectors, where each motion disparity value in the set of motion disparity values is less than a coherency threshold. The processor may calculate an adjustment to the mesh based on the region. The processor may output an indication of the adjustment to the mesh.

No. of Pages : 42 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :29/12/2025

(21) Application No.202547133231 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : METHODS FOR VARIABLE TILT ANGLE ETCHING, PATTERN IMPROVEMENT, CYCLIC SURFACE CONDITIONING, AND ETCHING SIDEWALLS OF FEATURES

(51) International classification	:H01L 21/3065, B82Y 40/00, C23C 16/44, H01J 37/32, H01L 21/311
(31) Priority Document No	:2330266-4
(32) Priority Date	:08/06/2023
(33) Name of priority country	:Sweden
(86) International Application No Filing Date	:PCT/SE2024/050550 :04/06/2024
(87) International Publication No	:WO 2024/253570
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ALIXLABS AB
Address of Applicant :Ole Römers Väg 1, Ingång H 22363 Lund Sweden
(72)**Name of Inventor :**
1)SUYATIN, Dmitry
2)CONSTANT STEFAN KOOLS, Jacques
3)ROOZEBOOM, Freddy
4)JAFARI JAM, Reza
5)PLAMENOVA ILARIONOVA, Yoana
6)ASIF, Muhammad
7)KARIMI, Mohammad
8)SUNDQVIST, Jonas

(57) Abstract :
The invention relates to a method for sidewall roughness control and structural defect reduction of features on a substrate. The method includes adjusting the tilt angle of a particle beam for angled particle beam etching of at least one sidewall of the features. This technique allows for improved control of sidewall roughness and structural defect reduction in various applications, such as semiconductor manufacturing. Methods for pattern improvement, cyclic surface conditioning, and etching sidewalls of features are also disclosed.

No. of Pages : 53 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133354 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : RAILROAD CAR

(51) International classification	:B61D 45/00, B61F 1/08, B61F 5/24, B61D 17/00, B61D 49/00
(31) Priority Document No	:63/510756
(32) Priority Date	:28/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035758 :27/06/2024
(87) International Publication No	:WO 2025/006708
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BRIDGE AND TRACK CRANE LLC D/B/A RCRANE
Address of Applicant :9419 Third Avenue Cary, Illinois 60013 U.S.A.
(72)**Name of Inventor :**
1)MARKELZ, Paul
2)QUAST, William Kenneth

(57) Abstract :
A railcar includes a frame configured to support a first container and a second container in an end-to-end configuration. A first truck assembly is coupled to a first end of the frame so that movement of the frame is decoupled from the first truck assembly, and a second truck assembly coupled to a second end of the frame so that movement of the frame is decoupled from the second truck assembly. Accordingly, the torsional and bending of the railcar is such that the frame can bend and twist to maintain the first and second truck assemblies in contact with a railway, in particular, when traveling along curves or grades.

No. of Pages : 13 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133358 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR SECURING THE ACCESS TO A CONTENT, CORRESPONDING COMPUTER PROGRAM PRODUCT AND DEVICES

(51) International classification	:G06F 21/10, H04L 9/40, H04L 9/32
(31) Priority Document No	:23179444.7
(32) Priority Date	:15/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066159 :12/06/2024
(87) International Publication No	:WO 2024/256430
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NAGRAVISION SARL
Address of Applicant :22-24 Route de Genève P.O. Box 134 1033 CHESEAUX-SUR-LAUSANNE Switzerland
(72)**Name of Inventor :**
1)BIEBER, Yann

(57) Abstract :
A method is proposed for securing the access to a content delivered by a content provider system (110) to a receiving device (100) through a communications network, the content being associated to at least one access condition. According to such method, the receiving device executes: - obtaining (S200) a verifiable presentation request, the verifiable presentation being representative of at least one verifiable credential attribute corresponding to a respective access condition associated to the content; - providing (S210) the verifiable presentation request to a digital wallet (130) comprising the at least one verifiable credential attribute; and - obtaining (S230) an access information representative of the right of accessing the content when the at least one verifiable credential attribute comply with the at least one access condition.

No. of Pages : 16 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025

(21) Application No.202547133365 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MOISTURE MODULATING MATERIALS AND METHODS

(51) International classification :D21H 19/40, B32B 27/10, B32B 27/36, B65D 65/42, B65D 65/46
(31) Priority Document No :2023901833
(32) Priority Date :09/06/2023
(33) Name of priority country :Australia
(86) International Application No :PCT/NZ2024/050065
Filing Date :07/06/2024
(87) International Publication No :WO 2024/253547
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)BAMBAX LIMITED
Address of Applicant :c/o - James & Wells Level 12, KPMG Centre, 85 Alexandra Street Private Bag 3140, Waikato Mail Centre 3204 Hamilton New Zealand
(72)**Name of Inventor :**
1)LEE, Peter
2)WINDLEY, Callum
3)BARTLEY, Cameron

(57) Abstract :
The present invention relates generally to moisture vapour transmission modulators and/or humidity control materials, and more particularly but not necessarily exclusively, to compositions for decreasing the moisture vapour transmission rate and/or humidity control and their method of use. In some forms, the composition of the invention may be applied to a material. Such materials may be used in packaging goods prone to spoilage such as food. Such materials may be used to reduce or prevent degradation of or damage to packaged electronics, pharmaceuticals, and dry products such as paper (so as to prevent curl in copy paper). Such materials may be used to form packaging that may otherwise be weakened by the action of liquids such as water.

No. of Pages : 47 No. of Claims : 45

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133382 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SIDELINK SYNCHRONIZATION SIGNAL BLOCK (S-SSB) COMMUNICATION IN MULTIPLE RESOURCE BLOCK SETS

(51) International classification :H04W 52/14
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/110488
Filing Date :01/08/2023
(87) International Publication No :WO 2025/025132
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :Attn: International IP Administration, 5775 Morehouse Drive, San Diego California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)CHEN, Siyi
2)SUN, Jing
3)ZHANG, Xiaoxia
4)LIU, Chih-Hao
5)CHISCI, Giovanni
6)XU, Changlong
7)GUO, Shaozhen
8)YANG, Luanxia
9)XU, Hao

(57) Abstract :
Certain aspects of the present disclosure provide techniques for wireless communications by an apparatus. A method includes receiving an indication of a reference number of times to transmit sidelink synchronization signal block (S-SSB) in a sidelink bandwidth part (SL-BWP); and transmitting, in each of a plurality of resource block (RB) sets, a first S-SSB using a first transmit power, wherein the first transmit power is based on the reference number of times to transmit S-SSB.

No. of Pages : 40 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133383 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CONTROL SIGNALING FOR CELL DISCONTINUOUS TRANSMISSION AND RECEPTION

(51) International classification	:H04W 76/28, H04W 76/15, H04W 52/02, H04W 72/23
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/107589 :14/07/2023
(87) International Publication No	:WO 2025/015479
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)GOOGLE LLC
Address of Applicant :1600 Amphitheatre Parkway, Mountain View California 94043 U.S.A.
(72)**Name of Inventor :**
1)ZHANG, Yushu

(57) Abstract :
This disclosure provides systems, methods and apparatuses for cell discontinuous transmission (DTX) or cell discontinuous reception DRX (collectively, "cell DTX/DRX") when a network entity (120) has multiple cells or multiple transmission and reception points (TRPs) (122A, 122B) for communication to a user equipment (UE) (110). The network entity transmits cell DTX/DRX configuration (104) to the UE by downlink control information (DCI) on one or more physical downlink control channels (PDCCHs) or by a media access control (MAC) layer message or by radio resource control (RRC) signaling or combination thereof. In some aspects, the cell DTX/DRX configuration is specific to each cell or each TRP. Alternatively, the network entity can communicate a common cell DTX/DRX configuration for multiple cells or TRPs. The UE communicates (109) with the multiple cells or TRPs based on cell DTX/DRX configuration.

No. of Pages : 30 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133384 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FREQUENCY DOMAIN ORTHOGONAL COVER CODE BASED UPLINK SHARED CHANNEL MULTIPLEXING

(51) International classification	:H04L 27/26, H04W 74/0833, H04L 5/00
(31) Priority Document No	:18/366444
(32) Priority Date	:07/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/037021
Filing Date	:08/07/2024
(87) International Publication No	:WO 2025/034331
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :Attn: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)MA, Liangping
2)WANG, Xiao Feng
3)RICO ALVARINO, Alberto
4)SENGUPTA, Ayan
5)SHAH, Syed Hashim Ali

(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication. In some aspects, a user equipment (UE) may receive a configuration associated with an orthogonal cover code (OCC) sequence, wherein the OCC sequence is associated with a frequency domain OCC-based physical uplink shared channel (PUSCH) multiplexing. The UE may transmit a PUSCH transmission based at least in part on the configuration, wherein the OCC sequence is applied to one or more symbols associated with the PUSCH transmission. Numerous other aspects are described.

No. of Pages : 41 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133385 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DISCOVERY OF AUTOMATIVE AUTOMOTIVE SAFETY LEVEL INFORMATION FOR ROADSIDE INFRASTRUCTURE DEVICES

(51) International classification :G08G 1/0967
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/113255
Filing Date :16/08/2023
(87) International Publication No :WO 2025/035412
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :5775 Morehouse Drive, San Diego CA 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)LIU, Guangyi
2)SARKIS, Gabi
3)MARSH, Gene Wesley

(57) Abstract :
Methods, systems, and devices for wireless communications are described. A network entity (105) of a wireless communications network may obtain, at the network entity (105), respective automotive safety levels for a plurality of roadside infrastructure devices, which may be associated with assisted driving for vehicles. The network entity (105) may receive, from a user equipment (UE)(115) associated with a vehicle, a request for information regarding an availability of roadside infrastructure devices to support an assisted driving capability of the vehicle. The network entity (105) may transmit, in response to the request, a response to the UE (115) indicating, from among the plurality of roadside infrastructure devices, one or more roadside infrastructure devices that are available to support the assisted driving capability of the vehicle based at least in part on the respective automotive safety levels of the one or more roadside infrastructure devices.

No. of Pages : 84 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133443 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : LABEL CREATION DEVICE, DIAGNOSTIC MODEL CREATION DEVICE, DEGRADATION DIAGNOSTIC DEVICE, INFORMATION PROCESSING SYSTEM, AND LABEL CREATION METHOD

(51) International classification :G05B 23/02
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/JP2023/026914
Filing Date :24/07/2023
(87) International Publication No :WO 2025/022512
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)MITSUBISHI ELECTRIC CORPORATION
Address of Applicant :7-3, Marunouchi 2-chome, Chiyoda-ku, Tokyo 1008310 Japan
(72)**Name of Inventor :**
1)UEMURA, Miyu
2)TANAKA, Yuki

(57) Abstract :
The present invention includes: a training data acquisition unit (11) that acquires training data in which feature amounts and external factor data are associated with each other; an external factor area division unit (12) that divides a range of values of external factor data in the axial direction of the external factor data into a constant band and a transition band; and an external factor label data creation unit (13) that assigns, to a range of values of the external factor data divided into the constant band with respect to the axis of the external factor data, an external factor label indicating that the relationship between the external factor data in the range and the corresponding feature amounts is constant, and assigns, to a range of values of the external factor data divided into the transition band with respect to the axis of the external factor data, an external factor label indicating that the relationship between the external factor data in the range and the corresponding feature amounts frequently changes, and creates external factor label data in which the ranges of values of the external factor data and the external factor labels are associated with each other.

No. of Pages : 54 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133464 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COMMUNICATION DEVICE, CONTROL METHOD, AND PROGRAM

(51) International classification	:H04W 28/06, H04W 80/02, H04W 84/12
(31) Priority Document No	:2023-114785
(32) Priority Date	:12/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/024337 :05/07/2024
(87) International Publication No	:WO 2025/013770
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CANON KABUSHIKI KAISHA
Address of Applicant :30-2, Shimomaruko 3-chome, Ohta-ku, Tokyo 1468501 Japan
(72)**Name of Inventor :**
1)YOSHIKAWA Yuki

(57) Abstract :
Provided is a communication device comprising: a communication means for receiving a radio frame conforming to IEEE 802.11; a header acquisition means for acquiring a header from the radio frame; a frame generation means for generating a new frame in which a portion or the entirety of the acquired header is placed after a header conforming to Ethernet; and another communication means for transmitting the new frame to another communication device.

No. of Pages : 36 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133465 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR MONITORING A PAGING CHANNEL

(51) International classification :H04W 52/02
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/098014
Filing Date :02/06/2023
(87) International Publication No :WO 2024/243992
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7, Espoo 02610 Finland
(72)**Name of Inventor :**
1)WANG, Yong Gang
2)BUTT, Muhammad Majid
3)MANGALVEDHE, Nitin
4)HATHIRAMANI, Navin

(57) Abstract :
Example embodiments of the present disclosure relate to a lean mobility procedure. In an aspect, a terminal device transmits an uplink transmission to a network device; and starts an active period by starting a timer based on completing the uplink transmission to the network device, wherein the terminal device is configured to monitor a paging channel during the active period defined by the timer. In this way, the terminal device can take some procedures such as paging or data transmission only in the active period, to save energy.

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133466 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MACHINE LEARNING MODEL PERFORMANCE

(51) International classification	:G06N 3/098, G06N 3/0985, H04W 24/02, H04W 24/10, G06N 3/063
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/EP2023/064820 :02/06/2023
(87) International Publication No	:WO 2024/245570
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)BUTT, Muhammad Majid
2)SYED MUHAMMAD, Fahad
3)FEKI, Afef
4)FILIPPOU, Miltiadis

(57) Abstract :
There is provided an apparatus being caused at least to: obtain performance data of inference of at least one model from a plurality of user devices, wherein each of the user devices use at least one local model and/or a global model, and in the case the performance data is of the at least one local model, transmitting a request to obtain performance data of the global model; store the obtained performance data of the at least one global model with time information for observing at least one temporal effect; cluster the stored performance data based on information on the local model used for observing at least one spatial effect; obtain an evaluation of performance of the global model cluster-wise using the stored performance data and the time information.

No. of Pages : 20 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133469 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PLANTS WITH AGRONOMIC CHARACTERISTICS IMPROVED BY SUPPRESSION OF AIP10/ABAP1 REGULATORY NETWORK GENES

(51) International classification	:C12N 15/82, C12N 15/29, C12N 15/63, C12N 5/14, A01H 6/00
(31) Priority Document No	:PCT/BR2023/050166
(32) Priority Date	:30/05/2023
(33) Name of priority country	:Brazil
(86) International Application No Filing Date	:PCT/BR2024/050215 :28/05/2024
(87) International Publication No	:WO 2024/174016
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)HAPISEEDS PESQUISA E DESENVOLVIMENTO LTDA.
Address of Applicant :Rua Hélio de Almeida, s/n°, Incubadora de empresas COPPE/UFRJ, Prédio 1, Cidade Universitária 21941-614 Rio de Janeiro - RJ Brazil
2)UNIVERSIDADE FEDERAL DO RIO DE JANEIRO
(72)**Name of Inventor :**
1)SILVA HEMERLY, Adriana
2)DA FONSECA MONTESSORO, Patrícia
3)FORERO BALLESTEROS, Helkin Giovani
4)DE OLIVEIRA URQUIAGA, Maria Clara
5)LOURES DA SILVA, Mirielson
6)KÖHN CARNEIRO, Aline
7)CARDOZO ROSMAN, Aline
8)SILVA COELHO, Fernanda
9)SILVA DE OLIVEIRA, João Victor
10)BARBOSA DE ALMEIDA, Janice

(57) Abstract :
The present invention relates to a genetic modification for improving plant characteristics beneficial in agriculture. Specific embodiments provide the use of plants containing said genetic modification, as well as methods for producing plants containing said genetic modification, and plant products obtainable from said plants.

No. of Pages : 122 No. of Claims : 55

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133470 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ASSEMBLY FOR A PLASTIC FUEL TANK OF A VEHICULE

(51) International classification :B60K 15/03
(31) Priority Document No :23177375.5
(32) Priority Date :05/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/065339
Filing Date :04/06/2024
(87) International Publication No :WO 2024/251735
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)OPMOBILITY C-POWER BELGIUM RESEARCH
Address of Applicant :Avenue des Communautés 110 1200 Woluwe-Saint-Lambert Belgium
(72)**Name of Inventor :**
1)NISHIZAWA, Tomoya

(57) Abstract :
The present invention relates to an assembly for a plastic fuel tank of a vehicle, a plastic fuel tank comprising said assembly; a method of manufacturing said plastic fuel tank and a vehicle comprising said fuel tank. The assembly comprising the plastic fuel tank comprising a first carrier having a first coupling means; a second carrier having a second coupling means and a deformable link. The first carrier and second carrier are connected by the deformable link and the deformable link allowing movement of the first carrier and the second carrier relative to each other. The first coupling means and the second coupling means are configured to receive an insertion pin so as to inhibit the movement of the first carrier and the second carrier relative to each other.

No. of Pages : 12 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133472 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : GOLF CLUB HEAD WITH HETEROGENEOUS FACE INSERT WITH AND WITHOUT PERIMETER WEIGHTING AND WEIGHT BAND

(51) International classification	:A63B 53/04, A63B 53/00
(31) Priority Document No	:63/470674
(32) Priority Date	:02/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032235 :03/06/2024
(87) International Publication No	:WO 2024/249992
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Z FIRE CORPORATION
Address of Applicant :44 Green Turtle Road Coronado, CA 92118 U.S.A.
(72)**Name of Inventor :**
1)WU, Chi-yen
2)MCKINNON, Bruce

(57) Abstract :
A golf club head, comprising: a main body having a front side; a strike face plate, wherein the strike face plate is disposed in a cavity defined by the front side of the main body, and wherein the strike face plate comprises a zirconia material having a hardness in the range of HV 1,100 - 1,300; and/or a perimeter around or covered by the strike face plate comprising a second material of greater density than a first material making up main body; and/or a weight band disposed around a perimeter of main body.

No. of Pages : 10 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133473 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CHAIR EXERCISE APPARATUS

(51) International classification	:A63B 22/00, A63B 21/02, A63B 21/04, A63B 21/00
(31) Priority Document No	:18/327956
(32) Priority Date	:02/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/029753 :16/05/2024
(87) International Publication No	:WO 2024/249101
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BALANCED BODY, INC.
Address of Applicant :5909 88th Street Sacramento, California 95828 U.S.A.
(72)**Name of Inventor :**
1)ENDELMAN, Ken
2)LIU, Yunhui
3)SINGH, Harbir

(57) Abstract :
A Pilates chair exercise apparatus has a frame configured to rest on a horizontal surface, an inverted Y shaped seat support member fastened to an upper portion of the frame, a seat fastened to an upper end of the seat support, and a pair of parallel arms each having a proximal end fastened to the frame and a foot support fastened to a distal end of each of the arms, wherein each arm is biased away from the frame. One foot support carries a retractable member therein configured to engage a portion of a corresponding opposite foot support to selectively lock the foot support and the corresponding opposite foot support together.

No. of Pages : 22 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133511 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SAMPLING DEVICE INCLUDING A TAPERED HOUSING

(51) International classification :A61B 8/12, A61B 1/00, A61B 8/00
(31) Priority Document No :63/510234
(32) Priority Date :26/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035092
Filing Date :21/06/2024
(87) International Publication No :WO 2025/006348
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)VERAN MEDICAL TECHNOLOGIES, INC.
Address of Applicant :1908 Innerbelt Business Center Dr. St. Louis, Missouri 63114 U.S.A.
(72)**Name of Inventor :**
1)GLANDON, Ron
2)PONTEN, Ryan W.
3)FILSINGER, Abigail R.
4)GAUVAIN, Matthew J.

(57) Abstract :
A distal tip for an endobronchial ultrasound sampling device can include a housing, a transducer, and a side-exit ramp. The housing can extend along a central axis from a proximal section to a distal section. The housing can include a mount feature tapered toward the central axis of the housing as the housing extends from the proximal section toward the distal section. The transducer can be secured to the mount feature such that a normal vector of a substantially planar face of the transducer forms an acute angle with the central axis of the housing. The side-exit ramp can be located proximal from the transducer and configured to direct a needle distally through a field of view of the transducer along a trajectory that forms an acute angle with the central axis and that intersects with the normal vector of the substantially planar face.

No. of Pages : 51 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133517 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : BATTERY MODULE, ENERGY STORAGE APPARATUS, AND ELECTRIC DEVICE

(51) International classification	:H01M 10/658, H01M 10/653, H01M 50/409
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/097653 :31/05/2023
(87) International Publication No	:WO 2024/243932
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District, Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
The present application provides a battery module (100), an energy storage apparatus (1000), and an electric device. The battery module (100) comprises a plurality of battery cells (10) and elastic heat insulation members (30). The plurality of battery cells (10) are arranged in a first direction (A). Each elastic heat insulation member (30) is arranged between two adjacent battery cells (10); the elastic heat insulation member (30) comprises a heat insulation body portion (31), a first insulation film (33), and a second insulation film (35); the first insulation film (33) is bonded to and covers the heat insulation body portion (31); the second insulation film (35) attaches to and covers the side of the first insulation film (33) facing away from the heat insulation body portion (31); the material strength of the second insulation film (35) is less than the material strength of the first insulation film (33); and the melting point of the first insulation film (33) is less than the melting point of the second insulation film (35).

No. of Pages : 28 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133518 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : LOWER PLASTIC, END CAP ASSEMBLY, ENERGY STORAGE APPARATUS, AND ELECTRICAL DEVICE

(51) International classification :H01M 50/593
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/097656
Filing Date :31/05/2023
(87) International Publication No :WO 2024/243934
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District, Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
A lower plastic (10), an end cap assembly, an energy storage apparatus (100), and an electrical device. The lower plastic (10) comprises: a main body plate (11) comprising a first surface (111) and a second surface (112) opposite to each other, and a sinking table (12) connected to one end of the main body plate (11) in the length direction; the sinking table (12) comprises a first long plate (121), a second long plate (122), and a bottom plate (123); the distance between a center region (121a) of the first long plate (121) and a middle region (1221) of the second long plate (122) is less than that between two end regions (121b) of the first long plate (121) and two side regions (1222) of the second long plate (122); and the wall thickness of the middle region (1221) is less than that of the two side regions (1222). By means of the arrangement, it is ensured that the lower plastic (10) is evenly cooled and not prone to deformation.

No. of Pages : 20 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133519 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ENERGY STORAGE APPARATUS AND ELECTRIC DEVICE

(51) International classification :H01M 50/682, H01M 4/70
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/097655
Filing Date :31/05/2023
(87) International Publication No :WO 2024/243933
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District, Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
The present application relates to the technical field of energy storage and discloses an energy storage apparatus and an electric device (1000). The energy storage apparatus (100) comprises a housing (10), a winding-type electrode assembly (20), and a flow guide piece (30). The winding-type electrode assembly (20) comprises at least one winding (21). Each winding (21) comprises a heart part (213). The heart part (213) is located at a winding starting position of the winding (21). The flow guide piece (30) is provided with at least one through-hole set (300). Each through-hole set (300) comprises a plurality of through holes (3001) distributed at intervals in the length direction (X) of the energy storage apparatus (100). The heart part (213) of at least one winding (21) overlaps with projection parts of the plurality of through holes (3001) in the height direction (Z) of the energy storage apparatus (100). The present application solves the problem of low energy density per unit volume of the energy storage apparatus (100).

No. of Pages : 27 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133520 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ENERGY STORAGE MODULE AND ENERGY STORAGE SYSTEM

(51) International classification :H01M 50/242
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/097649
Filing Date :31/05/2023
(87) International Publication No :WO 2024/243929
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District, Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
The present application discloses an energy storage module and an energy storage system. An energy storage module (100) comprises a first side plate (110), a second side plate (120), a battery cell group (130), insulating plates (140) and end plates (150); the first side plate (110) and the second side plate (120) are arranged at an interval in a first direction; the insulating plates (140) are arranged between the first side plate (110) and the second side plate (120); the first surface of each insulating plate (140) facing away from the battery cell group (130) abuts against the inner surface of the corresponding end plate (150) in a second direction; notches extending in a third direction are provided at the connection of the inner surface of each end plate (150) to a third end surface (141) and the connection of the inner surface of the end plate (150) to a fourth end surface (142), respectively, so that one of the first side plate (110) and the second side plate (120) defines a relief space (10a) together with the end plate (150) and the insulating plate (140).

No. of Pages : 21 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133521 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ENERGY STORAGE APPARATUS, BATTERY PACK AND ELECTRIC DEVICE

(51) International classification :H01M 50/502, H01M 50/533, H01M 10/04
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/097633
Filing Date :31/05/2023
(87) International Publication No :WO 2024/243918
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District, Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
The present application provides an energy storage apparatus (10), a battery pack and an electric device. The energy storage apparatus (10) comprises a cell assembly (300), adapter pieces (200) and buffer members (100). The cell assembly (300) comprises a first cell group (330), first tabs (310), a second cell group (340), and second tabs (320). Each adapter piece (200) comprises a first tab connecting part (210), a central part (240) and a second tab connecting part (220) which are connected in sequence. Each buffer member (100) is located on the side of the corresponding adapter piece (200) facing the first cell group (330) and the second cell group (340). Each buffer member (100) comprises a first extension part (110), a main body part (130) and a second extension part (120) which are connected in sequence. The main body part (130) is bonded to the central part (240).

No. of Pages : 29 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133522 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : BATTERY MODULE, ENERGY STORAGE APPARATUS, AND ELECTRICAL DEVICE

(51) International classification :H01M 50/258
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/097645
Filing Date :31/05/2023
(87) International Publication No :WO 2024/243926
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District, Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
A battery module (100) comprising: a cell group (10) comprising a plurality of cells (11), each cell (11) comprising a bottom plate (111), two surface plates (112) and two side plates (113), the two surface plates (112) and the two side plates (113) all being fixedly connected to the bottom plate (111), and first R angles (114) being formed at joints of the side plates (113) and the surface plates (112); and supports (30) provided between every two adjacent cells (11), each support (30) comprising a frame body (31), and the extended distance of the frame bodies (31) being less than the extended distance of the cells (11). Each frame body (31) comprises two vertical rods (311), each vertical rod (311) being provided with second R angles (3111) opposite to the first R angles (114). The openings of the first R angles (114) and the second R angles (3111) face the same side, the second R angles (3111) being greater than the first R angles (114).

No. of Pages : 28 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133523 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : BARE CELL, ENERGY STORAGE APPARATUS, AND ELECTRIC DEVICE

(51) International classification :H01M 10/0587
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/097665
Filing Date :31/05/2023
(87) International Publication No :WO 2024/243941
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District, Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)ZHOU, Wenyang
2)XIONG, Yongfeng

(57) Abstract :
Provided in the present application are a bare cell (40), an energy storage apparatus (200), and an electric device (300). The bare cell (40) comprises a positive electrode sheet (10), a negative electrode sheet (20) and a separator (30). The positive electrode sheet (10) comprises a first current collector (11) and a first active material layer (12), wherein the first current collector (11) comprises a first coating region (113) and a first tab region (115), and the first active material layer (12) is arranged in the first coating region (113); the negative electrode sheet (20) comprises a second current collector (21) and a second active material layer (22), wherein the second current collector (21) comprises a second coating region (213) and a second tab region (214), and the second active material layer (22) is arranged in the second coating region (213); and in a direction from the first coating region (113) to the first tab region (115), the first tab region (115) and the second active material layer (22) are arranged spaced apart from each other.

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133524 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : END COVER ASSEMBLY, ENERGY STORAGE APPARATUS AND ELECTRICAL DEVICE

(51) International classification :H01M 50/15
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/097632
Filing Date :31/05/2023
(87) International Publication No :WO 2024/243917
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu No. 6, Lanqing Second Road, Luhu Community Guanhu Street, Longhua District Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
The present application provides an end cover assembly (120), an energy storage apparatus (100), and an electrical device. In the end cover assembly (120) shown in the present application, two first force-bearing sites (625) and two second force-bearing sites (634) are basically tetragonally distributed. During a demolding process after injection molding of a negative electrode upper plastic part (62) is completed, the two first force-bearing sites (625) and the two second force-bearing sites (634) may serve as mold pushing ejector pin sites, and four mold pushing ejector pins are used to respectively push the four force-bearing sites the two first force-bearing sites (625) and the two second force-bearing sites (634), so as to uniformly demold the negative electrode upper plastic part (62), thus preventing the negative electrode upper plastic part (62) from being stressed and deformed due to demolding before complete cooling, and increasing the product yield.

No. of Pages : 30 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133525 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ELECTRODE ASSEMBLY, ENERGY STORAGE APPARATUS, AND ELECTRICAL DEVICE

(51) International classification	:H01M 10/04, H01M 10/0587, H01M 10/0525
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/097629 :31/05/2023
(87) International Publication No	:WO 2024/243914
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6 Lanqing Second Road, Luhu Community Guanhu Street, Longhua District Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)ZHOU, Wenyang
2)XIONG, Yongfeng

(57) Abstract :
The present application provides an electrode assembly (230), an energy storage apparatus (200), and an electrical device. The electrode assembly (230) comprises a first bare cell (231) and a second bare cell (232); the first bare cell (231) comprises a first body (2314) and a first finishing part (2315), the second bare cell (232) comprises a second body (2324) as well as a first portion (2340) and a second portion (2341), the first portion (2340) is connected to the second body (2324), the first portion (2340) is wound around the second body (2324), the second portion (2341) is connected to the end of the first portion (2340) away from the second body (2324), and the second portion (2341) is wound around the first bare cell (231). According to the technical solution of the present application, two cells can be fixedly connected, so that electrical connection between the two cells is more stable.

No. of Pages : 15 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133526 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : END CAP ASSEMBLY, ENERGY STORAGE DEVICE AND ELECTRIC APPARATUS

(51) International classification	:H01M 50/147, H01M 50/593
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/097666 :31/05/2023
(87) International Publication No	:WO 2024/243942
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District, Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
An end cap assembly (103), an energy storage device (100) and an electric apparatus (300). The end cap assembly (103) comprises a top cap (1031) and lower plastic (10), wherein the top cap (1031) is provided with an explosion-proof valve (1033); the lower plastic (10) comprises a main body plate (11), a boss (12) and a guide rib (14), the boss (12) being connected to the main body plate (11) and being arranged opposite the explosion-proof valve (1033), the boss (12) comprising a first protrusion (121) and a second protrusion (122), which are connected to each other, the first protrusion (121) and the second protrusion (122) both being provided with air vents (13), one end of the guide rib (14) being connected to the main body plate (11), and the other end of the guide rib (14) being connected to a side wall of the end of the first protrusion (121) facing away from the second protrusion (122), thereby facilitating improvement of the structural strength of the lower plastic (10) by means of the guide rib (14).

No. of Pages : 18 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133566 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : INHIBITORS OF TYK2

(51) International classification	:A61K 31/395, A61K 31/505, A61K 31/13, A61K 31/33
(31) Priority Document No	:63/505969
(32) Priority Date	:02/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032272 :03/06/2024
(87) International Publication No	:WO 2024/250010
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ATOMWISE INC.
Address of Applicant :717 Market Street, Suite 800 San Francisco, CA 94103 U.S.A.
(72)**Name of Inventor :**
1)MORTEZAEI, Shahab

(57) Abstract :
In exemplary embodiments, inhibitors of Tyrosine Kinase 2 (TYK2), pharmaceutical formulations comprising these compounds, methods of using these compounds to inhibit TYK2, and treat diseases such as autoimmune and inflammatory diseases are provided.

No. of Pages : 211 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133567 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : EXHAUST GAS PURIFICATION CATALYST

(51) International classification	:B01J 23/63, B01D 53/94, B01J 35/57, F01N 3/10, F01N 3/28
(31) Priority Document No	:2023-147768
(32) Priority Date	:12/09/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/032523 :11/09/2024
(87) International Publication No	:WO 2025/057972
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)MITSUI KINZOKU COMPANY, LIMITED
Address of Applicant :1-11-1 Osaki, Shinagawa-ku, Tokyo 1418584 Japan
(72)**Name of Inventor :**
1)ISAYAMA Akihiro
2)SAEKI Shohei
3)WATANABE Tokuya
4)IWAKURA Hironori

(57) Abstract :
The purpose of the present invention is to provide an exhaust gas purification catalyst in which Rh and La are used in combination, the exhaust gas purification catalyst being capable of preventing any reduction in Rh exhaust gas purification performance (particularly NOx purification performance) resulting from the La while effectively manifesting the action of the La. In order to achieve this purpose, provided is an exhaust gas purification catalyst (1) comprising a base material (10), a first catalyst layer (20) provided on the upstream side of the base material (10), and a second catalyst layer (30) provided on the downstream side of the base material (10), wherein: the first catalyst layer (20) is provided with a lower layer (21) containing Pd, and an upper layer (22) containing Rh; the second catalyst layer (30) is provided with a lower layer (31) containing Pt, and an upper layer (32) containing Rh; the La content of the first catalyst layer (20) in terms of La2O3 is 5 mass% or higher with reference to the mass of the first catalyst layer (20); and the La content of the second catalyst layer (30) in terms of La2O3 is 3 mass% or lower with reference to the mass of the second catalyst layer (30).

No. of Pages : 82 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133590 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : APPARATUS, METHOD AND COMPUTER PROGRAM FOR OPTIMIZING OPERATION OF A WIRELESS ENERGY HARVESTING RADIO DEVICE

(51) International classification	:H02J 50/20, H04W 4/80, H04W 84/18, H04W 88/06
(31) Priority Document No	:63/505726
(32) Priority Date	:02/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/EP2024/057726 :22/03/2024
(87) International Publication No	:WO 2024/245613
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)KIILERICH PRATAS, Nuno Manuel
2)BARBU, Oana-Elena
3)VEJLGAARD, Benny
4)HARREBEK, Johannes
5)SVENDSEN, Simon

(57) Abstract :
An apparatus, method and computer program for optimizing operation of a wireless energy harvesting radio device, such as an Ambient Internet Of Things, A-IoT, device. Certain examples provide an apparatus (10, 20) comprising: means (11) for determining a target mode of operation for a wireless energy harvesting radio device (40); and means (11) for transmitting, to the wireless energy harvesting radio device (40), an activation signal (21) to activate the wireless energy harvesting radio device (40), wherein activation signal (21) comprises information indicating the target mode of operation for the wireless energy harvesting radio device.

No. of Pages : 41 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133591 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : WIRELESS COMMUNICATION METHOD AND COMMUNICATION APPARATUS

(51) International classification	:H04W 40/00, H04W 72/0446
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/097424 :31/05/2023
(87) International Publication No	:WO 2024/243854
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)QUECTEL WIRELESS SOLUTIONS CO., LTD.
Address of Applicant :Room 513, 5th Floor, No. 6, Lane 205, Gaoji Road, Sijing Town Songjiang District, Shanghai 201601 China
(72)**Name of Inventor :**
1)ZHAO, Zheng
2)LYU, Ling
3)YANG, Zhongzhi

(57) Abstract :
Provided are a wireless communication method and a communication apparatus. The wireless communication method comprises: a terminal device transmits/receives a first pilot signal, wherein the resource for transmitting/receiving the first pilot signal is determined according to first information, and the first information is used for indicating the correspondence between one or more beam scanning directions and one or more time domain positions.

No. of Pages : 39 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133594 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CHANNEL QUALITY REPORTING FOR MULTIPLE SUBBANDS AND SELECTION OF REPORTING FORMAT

(51) International classification :H04L 1/00
(31) Priority Document No :20235622
(32) Priority Date :05/06/2023
(33) Name of priority country :Finland
(86) International Application No :PCT/EP2024/059668
Filing Date :10/04/2024
(87) International Publication No :WO 2024/251415
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)LYBECK, Mark Patrik Johannes
2)MAIRA, Lohith
3)MELLA, Perttu Aukusti

(57) Abstract :
According to an example aspect of the present invention, there is provided an apparatus configured to obtain channel quality information describing radio channel quality of individual ones of a set of subbands in use between the apparatus and a network device, report a channel status, based on the channel quality information, using one or more of a first format, a second format, and a third format, and wherein in the first format, a single channel quality is reported as a radio channel quality of all the subbands in the set of subbands, in the second format a separate radio channel quality indication is provided for each one of the subbands in the set of subbands and in the third format individual ones of the subbands are indicated as usable or unusable.

No. of Pages : 20 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133597 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PHYSICAL CONTEXT-BASED AMBIENT INTERNET OF THINGS HANDOVER

(51) International classification :H04W 24/10, G06K 7/00
(31) Priority Document No :63/470592
(32) Priority Date :02/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/IB2024/055350
Filing Date :31/05/2024
(87) International Publication No :WO 2024/246860
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)BARBU, Oana-Elena
2)KIILERICH PRATAS, Nuno Manuel
3)VEJLGAARD, Benny
4)HARREBEK, Johannes
5)SVENDSEN, Simon

(57) Abstract :
Systems, methods, apparatuses, and computer program products for enabling an Ambient Internet of Things handover procedure that is triggered based on changes in a physical layer context of the Ambient Internet of Things device. One method may include receiving, by a network entity, a configuration to a network entity configured to: set a measurement periodicity in which to perform a measurement of a signal associated with a tag transmission; and request a rate of change of the measurement for each period; determining, by the network entity, the requested rate of change; and transmitting, by the network entity, the requested rate of change to the session control unit.

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133598 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ADAPTIVE MONITORING MECHANISM FOR SERVICE CONFIGURATION INFORMATION

(51) International classification	:H04W 24/00, H04L 5/00, H04W 4/06, H04W 72/00, H04W 72/23
(31) Priority Document No	:202341038724
(32) Priority Date	:06/06/2023
(33) Name of priority country	:India
(86) International Application No Filing Date	:PCT/IB2024/054266 :02/05/2024
(87) International Publication No	:WO 2024/252202
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)MAJUMDAR, Chitradeep
2)ELMALI, Ugur Baran
3)MALKAMÄKI, Esa Mikael
4)PANIGRAHI, Bighnaraj
5)GODIN, Philippe

(57) Abstract :
A method is disclosed comprising: obtaining fallback configuration information indicative of a fallback configuration for monitoring service configuration set information, the service configuration set information being indicative of a set of service configurations, the set of service configurations comprising service configurations for different services provided in a cell, determining a service configuration monitoring interval for a corresponding service configuration within the set of service configurations based, at least in part, on the fallback configuration information, and monitoring the service configuration set information based, at least in part, on the service configuration monitoring interval for the corresponding service configuration.

No. of Pages : 55 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133599 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PROCESSING A HIGH PRIORITY TRANSMISSION TRIGGERED IN NETWORK ENERGY SAVING CELL

(51) International classification :H04W 72/56
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/098729
Filing Date :07/06/2023
(87) International Publication No :WO 2024/250184
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7, Espoo, 02610 Finland
(72)**Name of Inventor :**
1)KOSKINEN, Jussi-Pekka
2)WU, Chunli
3)KOSKELA, Jarkko Tuomo

(57) Abstract :
Example embodiments of the present disclosure relate to applying timing advance during random access procedure. The first apparatus determines that a high priority transmission is triggered in a cell configured with an energy saving mode. The first apparatus performs at least one of the following: if the cell does not support or does not allow an initiation of the high priority transmission in the energy saving mode, initiating an establishment procedure with another cell; transmitting a first indication to a second apparatus providing the cell, wherein the energy saving mode has been configured and the first indication indicates the high priority transmission; or starting the high priority transmission with the second apparatus in accordance with a determination that the cell allows the high priority transmission in the energy saving mode.

No. of Pages : 33 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133600 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR SELECTING ADAPTIVE MODEL PARTS FOR COLLABORATIVE CONTINUAL LEARNING USING UE GROUPS

(51) International classification	:G06N 3/045, G06N 3/098
(31) Priority Document No	:63/470249
(32) Priority Date	:01/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/IB2024/054770
Filing Date	:16/05/2024
(87) International Publication No	:WO 2024/246654
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)BUTT, Muhammad Majid
2)SYED MUHAMMAD, Fahad
3)FEKI, Afef
4)KOVÁCS, István Zsolt

(57) Abstract :
In accordance with an example embodiment of the present invention, a terminal device comprising means for performing: transmitting, to a network device, an indication that the terminal device is capable of maintaining a latent replay; receiving at least one adaptive part model of at least one terminal device; determining at least one performance indicator of the received at least one adaptive part model; transmitting the at least one performance indicator; receiving at least one parameter of the at least one adaptive part model of the at least one terminal device of a group of the at least one terminal device, based at least partially on the at least one performance indicator; and determine to maintain at least one latent replay of the at least one adaptive part model of the at least one terminal device of the group based on the received at least one parameter.

No. of Pages : 39 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133601 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SENSING BUFFER CAPABILITY AND SENSING RESOURCE SCHEDULING IN JOINT COMMUNICATION AND SENSING (JCS) SYSTEMS

(51) International classification	:H04W 24/08, H04W 8/22
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/115404 :29/08/2023
(87) International Publication No	:WO 2025/043466
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :ATTN: International IP Administration, 5775 Morehouse Drive San Diego California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)REN, Yuwei
2)DUAN, Weimin
3)XU, Huilin

(57) Abstract :
In an aspect, a network server may determine one or more JCS sensing signal buffering capabilities associated with a user equipment (UE), wherein the one or more JCS sensing signal buffering capabilities are determined based on sensing signal capabilities reported by the UE. The network server may configure a JCS sensing session based, at least in part, on the one or more JCS sensing signal buffering capabilities of the UE.

No. of Pages : 80 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133609 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DEVICE FOR PRODUCING A DENTAL SPLINT

(51) International classification	:B29C 64/379, B29C 64/106, A61C 7/08, B33Y 10/00, B33Y 30/00
(31) Priority Document No	:A 50468/2023
(32) Priority Date	:14/06/2023
(33) Name of priority country	:Austria
(86) International Application No Filing Date	:PCT/AT2024/060089 :13/03/2024
(87) International Publication No	:WO 2024/254624
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)DENTAL MANUFACTURING UNIT GMBH
Address of Applicant :Urstein Nord 24 5412 Puch bei Hallein Austria
(72)**Name of Inventor :**
1)WÖRMER-AIGMÜLLER, Alfons
2)HUBER, Martin

(57) Abstract :
A device for producing a dental splint is described, comprising a computing unit (1), a thermoforming station (2) for a film on a denture model (3), and a laser cutting system (4) for cutting out the dental splint from the film. In order to configure a device of the type depicted at the outset in such a way as to enable a manufacturing process of dental splints which is as fully automated and rapid as possible, wherein, in particular, the space requirement of the required devices is minimized and complicated robotics systems for transporting the dental splints are intended to be dispensed with, it is proposed that a plurality of workstations are provided which comprise at least one 3D printer (5) for producing the denture model (3) on a workpiece carrier (10), the thermoforming station (2), a severing device (6) for severing the thermoformed film from the denture model (3), and the laser cutting system (4), wherein the workstations are arranged along a transport system (7) which comprises a guide (8) and a transport means (9) which is arranged movably along the guide (8) for loading and unloading the workstations with the workpiece carrier (10).

No. of Pages : 13 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133610 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SLIDING STOP FOR PULLEY OF ENDOSCOPE PULL WIRE

(51) International classification :A61B 1/005
(31) Priority Document No :63/507614
(32) Priority Date :12/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/033354
Filing Date :11/06/2024
(87) International Publication No :WO 2024/258823
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)GYRUS ACMI, INC. D/B/A OLYMPUS SURGICAL TECHNOLOGIES AMERICA
Address of Applicant :800 West Park Drive Westborough, Massachusetts 01581 U.S.A.
(72)**Name of Inventor :**
1)BLOZNALIS, Peter J.

(57) Abstract :
A sliding stop mechanism for an endoscope pull wire comprises a pulley for connecting to a pull wire, a moveable stop extending from the pulley to move with the pulley, and a sliding stop engageable with the moveable stop, wherein the sliding stop can be stopped in at least two different locations along a route over which the moveable stop moves and the sliding stop can slide between the at least two different locations when the sliding stop engages with the moveable stop. A method comprises rotating a pulley about a rotation axis along a first path to disengage a moveable stop from a first fixed stop, rotating the pulley to pull the pull wire, continuing to rotate the pulley to move the moveable stop past the first fixed stop, and engaging the moveable stop with a second fixed stop to prevent overbending of a shaft.

No. of Pages : 23 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025

(21) Application No.202547133611 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MIXER FOR PARTICLE SUSPENSIONS INSIDE BAGS

(51) International classification	:B01F 31/31, A61J 1/10, A61J 1/20, B01F 31/441, B01F 31/55
(31) Priority Document No	:2023901870
(32) Priority Date	:13/06/2023
(33) Name of priority country	:Australia
(86) International Application No	:PCT/AU2024/050622
Filing Date	:13/06/2024
(87) International Publication No	:WO 2024/254644
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)SCINOGY PRODUCTS PTY LTD
Address of Applicant :436 Elgar Road Box Hill, Victoria 3128 Australia
(72)**Name of Inventor :**
1)FITZPATRICK, Ian
2)JAMES, David
3)WILSON, Stephen

(57) Abstract :
A mixing technique and associated device design that creates fluid flow within a fluid bag which reduces accumulation of particles which may settle out of suspension. The mixer system supports a flexible bag holding fluid for mixing to engage with a paddle mechanism positioned so that the paddle or paddles are arranged to engage with a portion of the flexible bag proximate a bottom edge and only extending partially across the bag. Actuating the paddle mechanism to perform repeated displacement and release cycles creates a recirculating flow of fluid within the bag.

No. of Pages : 21 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133657 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DYNAMIC MEASUREMENT AND REPORTING FOR POSITIONING

(51) International classification	:G01S 5/00, G01S 5/02, H04W 64/00, H04W 24/10
(31) Priority Document No	:18/457966
(32) Priority Date	:29/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/043618 :23/08/2024
(87) International Publication No	:WO 2025/049298
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :Attn: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)HIRZALLAH, Mohammed Ali Mohammed
2)YERRAMALLI, Srinivas
3)YOO, Taesang

(57) Abstract :
A user equipment (UE) may receive a configuration message including a plurality of configurations to at least one of measure or report a set of positioning signals. The UE may select a configuration from the plurality of configurations. The UE may receive the set of positioning signals. The UE may measure the set of positioning signals and transmit a first report message including a first report of the measured set of positioning signals based on the selected configuration. The UE may measure the set of positioning signals based on the selected configuration and transmit a second report message including a second report of the measured set of positioning signals. The UE may measure the set of positioning signals based on the selected configuration and transmit a third report message including a third report of the measured set of positioning signals based on the selected configuration.

No. of Pages : 77 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133658 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : POSITIONING MODELS TRAINED USING A PLURALITY OF TYPES OF WIRELESS SIGNALS

(51) International classification	:G01S 5/00, G01S 5/02, H04W 64/00
(31) Priority Document No	:18/457769
(32) Priority Date	:29/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037353 :10/07/2024
(87) International Publication No	:WO 2025/048964
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :Attn: International IP Administration 5775 Morehouse Drive San Diego, CA 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)HIRZALLAH, Mohammed, Ali, Mohammed
2)ZHANG, Xiaoxia
3)PRAKASH, Rajat

(57) Abstract :
A user equipment (UE) may receive a Wi-Fi positioning configuration comprising a set of measurement gaps for a reception of a set of Wi-Fi reference signals (RSs). The UE may receive the set of Wi-Fi RSs during the set of measurement gaps. The UE may measure the set of Wi-Fi RSs. The UE may calculate a position of the UE using a positioning model based on the measured set of Wi-Fi RSs. The UE may transmit a report message comprising the calculated position of the UE. The UE may receive and measure a set of UE-to-universal mobile telecommunications system terrestrial radio access network (UE-UTRAN) (Uu) RSs during a second set of measurement gaps configured by a Uu positioning configuration. The UE may calculate the position of the UE using the positioning model further based on the measured set of Uu RSs.

No. of Pages : 70 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133662 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : BATTERY SWAPPING SYSTEM, BATTERY SWAPPING DEVICE, AND MANAGEMENT METHOD THEREOF

(51) International classification	:B60L 53/80, B60L 53/60, B60L 53/30, G01R 27/02
(31) Priority Document No	:10-2023-0093816
(32) Priority Date	:19/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010273 :17/07/2024
(87) International Publication No	:WO 2025/018788
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LG ENERGY SOLUTION, LTD.
Address of Applicant :Tower 1, 108, Yeoui-daero Yeongdeungpo-gu Seoul 07335 Republic of Korea
(72)**Name of Inventor :**
1)CHOI, Yean Sik

(57) Abstract :
According to an embodiment disclosed in the present document, a battery swapping system may comprise: multiple battery swapping devices containing swappable batteries; and an integrated controller for managing operations of the multiple battery swapping devices, measuring the insulation resistance of each of the multiple battery swapping devices, and managing the use of the battery swapping devices on the basis of the measured insulation resistance.

No. of Pages : 32 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025

(21) Application No.202547133727 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COMPOSITION FOR LUGGAGE CASE

(51) International classification	:C08L 23/12, A45C 5/00, A45C 5/02
(31) Priority Document No	:PCT/CN2023/098345
(32) Priority Date	:05/06/2023
(33) Name of priority country	:China
(86) International Application No	:PCT/EP2024/063957
Filing Date	:21/05/2024
(87) International Publication No	:WO 2024/251510
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)SABIC GLOBAL TECHNOLOGIES B.V.
Address of Applicant :Plasticslaan 1 4612 PX Bergen op Zoom Netherlands
(72)**Name of Inventor :**
1)HUANG, Ting
2)JIANG, Chaodong
3)GREIN, Christelle Marie Hélène

(57) Abstract :
The invention relates to a composition comprising (A1) a heterophasic propylene copolymer, (A2) a post-consumer recycled heterophasic propylene copolymer, (B) a propylene homopolymer and (C) a polyolefin-based elastomer. The composition of the present invention has a combination of good mechanical properties for luggage applications, and obtains good environmental benefits.

No. of Pages : 25 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133770 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FACILITATING UE-ASSISTED AND PARTIAL ANTENNA GEOMETRY-AIDED DOWNLINK CHANNEL ESTIMATION

(51) International classification	:H04B 7/0404, H04B 7/06, H04L 5/00, H04L 25/02
(31) Priority Document No	:23178244.2
(32) Priority Date	:08/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/057206 :19/03/2024
(87) International Publication No	:WO 2024/251403
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)GOUDA, Bikshapathi
2)ARVOLA, Antti
3)TÖLLI, Antti
4)KARJALAINEN, Juha Pekka
5)HAKOLA, Sami-Jukka
6)KOSKELA, Timo

(57) Abstract :
An apparatus comprising: means for receiving, from a base station, configuration information for at least one reference signal, the configuration information comprising at least one of the following: antenna geometry of the base station; a first indication of at least one antenna of the apparatus to use for measuring the at least one reference signal; a second indication of resources used for the at least one reference signal; a third indication of feedback information requested from the apparatus for the at least one reference signal; wherein the apparatus comprises: means for receiving, from the base station, the at least one reference signal, wherein the at least one reference signal is received from a subset of antennas of the base station; means for determining, using the configuration information, at least one measurement of the at least one reference signal; means for sending, to the base station, the at least one measurement of the at least one reference signal.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133772 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHODS AND APPARATUS FOR ESTABLISHING PRIORITY VALUES IN ASSOCIATION WITH SIDELINK POSITIONING REFERENCE SIGNALS

(51) International classification :H04W 64/00, G01S 5/02, H04W 76/14, H04W 92/18
(31) Priority Document No :63/507147
(32) Priority Date :09/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/IB2024/055225
Filing Date :29/05/2024
(87) International Publication No :WO 2024/252229
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)KESHAVAMURTHY, Prajwal
2)SAHIN, Taylan
3)WILDSCHEK, Torsten
4)MICHALOPOULOS, Diomidis
5)KEATING, Ryan
6)CHA, Hyunsu
7)KUCERA, Stepan

(57) Abstract :
Techniques are provided for setting a priority value for sidelink positioning. For an anchor user equipment, the method includes receiving information regarding a level of contribution in positioning performance of at least one first user equipment or determining a number of first user equipment that are supported for sidelink positioning based on transmission of a sidelink positioning reference signal. The method also includes determining a priority value associated with a sidelink positioning reference signal based on at least one of the level of contribution in positioning performance or the number of first user equipment. The method further includes causing transmission of at least one sidelink positioning reference signal in association with the priority value. Corresponding method, apparatus, and computer-readable storage mediums are also provided for a target user equipment and a location management function.

No. of Pages : 32 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133773 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : RESOURCE CONFIGURATIONS FOR MACHINE LEARNING (ML) POSITIONING MODEL MONITORING AND LIFE CYCLE MANAGEMENT

(51) International classification	:G01S 5/02, H04W 64/00, G01S 5/00
(31) Priority Document No	:18/458488
(32) Priority Date	:30/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/043378
Filing Date	:22/08/2024
(87) International Publication No	:WO 2025/049229
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :ATTN: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)HIRZALLAH, Mohammed Ali Mohammed
2)ZORGUI, Marwen
3)SUNDARARAJAN, Jay Kumar

(57) Abstract :
This disclosure provides systems, methods, and devices for wireless communication that support machine learning (ML) positioning model monitoring and life cycle management. In some aspects, a user equipment (UE) may receive, from a network entity, a configuration message associated with a first set of reference signals and a second set of reference signals. The UE may perform first measurements based on the first set of reference signals received from a first set of transmit/receive points (TRPs) to generate first measurement data. The UE may perform second measurements based on the second set of reference signals received from a second set of TRPs to generate second measurement data. The UE may transmit, to the network entity, a reporting message based on the second measurements or based on the first measurement data and the second measurement data. Other aspects and features are also claimed and described.

No. of Pages : 67 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133774 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ENHANCEMENTS TO REQUEST TO SEND AND CLEAR TO SEND EXCHANGES

(51) International classification	:H04W 74/00, H04W 74/0816, H04W 84/12
(31) Priority Document No	:18/458746
(32) Priority Date	:30/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036439 :01/07/2024
(87) International Publication No	:WO 2025/048948
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :Attn: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)ASTERJADHI, Alfred
2)CHERIAN, George
3)PATIL, Abhishek Pramod
4)NAIK, Gaurang
5)AJAMI, Abdel Karim
6)SUN, Yanjun
7)HO, Sai Yiu Duncan

(57) Abstract :
This disclosure provides methods, components, devices and systems for enhancements to request to send (RTS) and clear to send (CTS) exchanges. A first wireless device may receive a beacon frame indicating for the first wireless device to monitor a first channel for a first frame that schedules communication via one or more channels. The first wireless device may receive, from a second wireless device, the first frame indicating a channel bandwidth and a puncturing pattern of multiple available puncturing patterns for the channel bandwidth. The puncturing pattern may be associated with a first subset of a set of multiple channels of the channel bandwidth. The first wireless device may transmit, to the second wireless device, a second frame indicating that a second subset of channels is available and may receive one or more data packets via the second subset of channels.

No. of Pages : 66 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133777 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FACILITATING ALIGNMENT BETWEEN SSB TRANSMISSIONS AND TDD PATTERN

(51) International classification	:H04L 5/00, H04L 5/14
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/US2023/024909 :09/06/2023
(87) International Publication No	:WO 2024/253661
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)HAKOLA, Sami-Jukka
2)KAIKKONEN, Jorma, Johannes

(57) Abstract :
An apparatus comprising: at least one processor; and at least one memory storing instructions that, when executed by the at least one processor, cause the apparatus at least to: transmit an indication of a synchronization signal pattern; wherein the indication of the synchronization signal pattern indicates at least one of: a number of parts of a synchronization signal burst, wherein each part occupies a number of consecutive slots, the number of consecutive slots in each part of the synchronization signal burst, or the slots between the adjacent parts of the synchronization signal burst that are not used for transmitting any synchronization signals of the synchronization signal burst; and transmit the synchronization signals on synchronization signal positions indicated by the synchronization signal pattern.

No. of Pages : 31 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202547133778 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : EXPLICIT DEACTIVATION OF AMBIENT INTERNET OF THINGS DEVICES FOR FINITE PERIODS

(51) International classification	:G06K 7/10, G06K 19/07
(31) Priority Document No	:63/505746
(32) Priority Date	:02/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/EP2024/055302
Filing Date	:01/03/2024
(87) International Publication No	:WO 2024/245598
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)BUTT, Muhammad Majid
2)MANGALVEDHE, Nitin
3)HSIEH, Tzu-Chung
4)RATASUK, Rapeepat

(57) Abstract :
A method, apparatus, and computer program product are provided. In the context of a method, the method includes receiving, from user equipment, a signal that includes a list of device identifiers and a deactivation interval, where the list of device identifiers describes at least one device to be deactivated. The method includes deactivating the device for a deactivation interval, when it is determined that the device identifier associated with the device is included in the list of device identifiers.

No. of Pages : 25 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547133990 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHODS AND USES OF DIFFERENTIATED CELLS

(51) International classification	:C12N 5/071, C12Q 1/6851, G01N 33/554
(31) Priority Document No	:63/470248
(32) Priority Date	:01/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/032007
Filing Date	:31/05/2024
(87) International Publication No	:WO 2024/249866
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)MIROMATRIX MEDICAL INC.
Address of Applicant :6455 Flying Cloud Drive Suite 107 Eden Prairie, Minnesota 55344 U.S.A.
(72)**Name of Inventor :**
1)LO, David
2)STACHEL, MacKenna
3)BECK, Emily
4)VANDERSLICE, Ethan
5)BONNEVIER, Jody

(57) Abstract :
Disclosed herein are methods for making, culturing, and maintaining engineered podocyte-like cells. The methods comprise growing glomerular cells in in vitro conditions to differentiate the glomerular cells into podocyte-like cells. Also disclosed herein are isolated and purified podocyte-like cells and kits comprising the engineered podocyte-like cells and/or the media used to differentiate the podocyte-like cells. The engineered podocyte-like cells can be used in recellularization of a decellularized extracellular matrix. In some instances, disclosed herein are recellularized isolated organs that can comprise the engineered podocyte-like cells.

No. of Pages : 54 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547133997 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD AND APPARATUS FOR WIRELESS COMMUNICATION

(51) International classification :H04W 16/28
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/098185
Filing Date :04/06/2023
(87) International Publication No :WO 2024/250128
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)QUECTEL WIRELESS SOLUTIONS CO., LTD.
Address of Applicant :Room 513, 5th Floor, No. 6, Lane 205, Gaoji Road, Sijing Town Songjiang District, Shanghai 201601 China
(72)**Name of Inventor :**
1)ZHAO, Zheng
2)LYU, Ling
3)YANG, Zhongzhi

(57) Abstract :
The present application provides a method and apparatus for wireless communication, facilitating the improvement of the efficiency of a terminal device performing beam sweeping on a plurality of cells, quickly completing beam pairing, and reducing power consumption. The method comprises: a terminal device receives first information sent by a network device, the network device corresponding to a serving cell of the terminal device, the first information being used for the terminal device to determine a beam direction of a first transmit beam and/or a first receive beam on a first time unit, wherein the first information at least comprises one of the following information: whether transmit beam sweeping performed by a first neighbor cell is synchronous with transmit beam sweeping performed by the serving cell; an offset of the transmit beam sweeping performed by the first neighbor cell relative to the transmit beam sweeping performed by the serving cell; and beam directions and transmit moments of a plurality of transmit beams corresponding to the serving cell and/or the first neighbor cell.

No. of Pages : 36 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134005 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FURNACE WITH ELECTRIC HEATING DEVICE AND CONVECTION VOLUME

(51) International classification :B01J 8/06, B01J 19/00, C10G 9/20
(31) Priority Document No :23177693.1
(32) Priority Date :06/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/064614
Filing Date :28/05/2024
(87) International Publication No :WO 2024/251559
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)AXENS
Address of Applicant :Axens - 89 Bld Franklin Roosevelt 92500 RUEIL-MALMAISON France
(72)**Name of Inventor :**
1)LE COZ, Jean-François
2)TISON, Thierry
3)LEROUX, Jean-Noël
4)SCHWALJE, David

(57) Abstract :
The present invention relates to a furnace for heating a fluid feedstock, which comprises a radiation volume (1) and a convection volume (2) The radiation volume (1) comprises at least one electric heating device (12, 14, 9, 21).

No. of Pages : 19 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134006 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : IMPROVEMENTS RELATING TO INTERNAL COMBUSTION ENGINES

(51) International classification	:F02D 19/06, C01B 3/04, F02B 19/12, F02B 19/14, F02D 19/08
(31) Priority Document No	:2023901756
(32) Priority Date	:02/06/2023
(33) Name of priority country	:Australia
(86) International Application No Filing Date	:PCT/AU2024/050579 :31/05/2024
(87) International Publication No	:WO 2024/243645
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)COMMONWEALTH SCIENTIFIC AND INDUSTRIAL RESEARCH ORGANISATION
Address of Applicant :Clunies Ross St Acton, Australian Capital Territory 2601 Australia
(72)**Name of Inventor :**
1)WIBBERLEY, Louis, James
2)SANKESH, Durgada

(57) Abstract :
The disclose relates to an ammonia-fuelled internal combustion engine system. The engine system comprises a cracking device connectable to an ammonia fuel supply and configured, during operation of the engine, to produce a cracked fuel comprising a mixture of nitrogen and hydrogen by cracking of an ammonia fuel provided by the ammonia fuel supply. The engine system further comprises a main combustion chamber, an intake and an exhaust each in fluid communication with the main combustion chamber. A precombustion chamber is in fluid communication with the main combustion chamber via at least one orifice, the precombustion chamber further comprises a cracked fuel inlet to permit introduction of the cracked fuel, supplied from the cracking device, into the precombustion chamber. An ignition device is operatively positioned with the precombustion chamber and configured to ignite the cracked fuel in the precombustion chamber. The precombustion chamber and/or the orifice are configured to produce a stream of combusting fluid from the precombustion chamber to the main combustion chamber via the orifice, when cracked fuel is ignited in the precombustion chamber, so as to permit ignition of fuel present in the main combustion chamber. The engine system further comprises a sensor arrangement configured to measure properties of the cracked fuel and an electronic control device in communication with the sensor arrangement and with the ignition device. The electronic control device is configured to evaluate a characteristic of the hydrogen present in the cracked fuel using measurements received from the sensor arrangement and to control introduction of cracked fuel into the precombustion chamber according to those evaluated hydrogen characteristics.

No. of Pages : 76 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134086 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : REPORTING ADDITIONAL INFORMATION RELATED TO SIDELINK POSITIONING MEASUREMENTS

(51) International classification	:H04W 64/00, H04W 24/10, H04L 5/00, H04W 92/18
(31) Priority Document No	:202341053388
(32) Priority Date	:09/08/2023
(33) Name of priority country	:India
(86) International Application No Filing Date	:PCT/US2023/075091 :26/09/2023
(87) International Publication No	:WO 2025/034244
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :ATTN: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)MANOLAKOS, Alexandros
2)KUMAR, Mukesh
3)SARKIS, Gabi

(57) Abstract :
Disclosed are techniques for wireless communication. In an aspect, a user equipment (UE) obtains one or more measurements of one or more sidelink positioning reference signal (SL-PRS) resources, and transmits, to a location server or another UE, a sidelink positioning measurement report including at least the one or more measurements and one or more sets of frequency allocation information parameters associated with the one or more measurements, wherein each set of the one or more sets of frequency allocation information parameters associated with a measurement of the one or more measurements includes: a starting frequency location and a size of a frequency allocation of the measurement, or the starting frequency location and an ending frequency location of the measurement.

No. of Pages : 82 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134156 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DEVICE FOR GUIDING A PUSH ELEMENT

(51) International classification	:F24C 15/16, A47B 88/493, F16C 29/02
(31) Priority Document No	:10 2023 117 515.7
(32) Priority Date	:03/07/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/067816 :25/06/2024
(87) International Publication No	:WO 2025/008228
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)GRASS GMBH
Address of Applicant :Grass Platz 1 6973 Höchst Austria
(72)**Name of Inventor :**
1)TRAUNER, Thomas

(57) Abstract :
The invention relates to a device (6) for guiding a push element (7) which can be movably received on a wall portion (5) by means of the device (6), wherein the device (6) comprises a fixed rail (11), which can be attached to the wall portion (5), and a movable rail (8), which can be associated with the push element (7), wherein one rail is movable relative to the other rail. According to the invention, the device (6) comprises at least one sliding element (12, 13, 14, 15), wherein the sliding element (12, 13, 14, 15) is made of an inorganic solid lubricant, wherein the sliding element (12, 13, 14, 15) is fixed on one rail (8, 11) of the device (6) and is supported on the other rail (8, 11).

No. of Pages : 22 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134158 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ELECTRICAL CONTROL SYSTEM AND ELECTRIC VEHICLE CHARGER

(51) International classification :B60L 3/0069
(31) Priority Document No :23386054.3
(32) Priority Date :03/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/067191
Filing Date :20/06/2024
(87) International Publication No :WO 2025/008188
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)HITACHI ENERGY LTD
Address of Applicant :Brown-Boveri-Strasse 5 8050 Zürich Switzerland
(72)**Name of Inventor :**
1)ZHANG, Zichi
2)ASIMAKOPOULOS, Panagiotis

(57) Abstract :
An electrical control system (1) for an electric vehicle charger (2) is specified, comprising - a first contactor (5) connected to a first electrical conductive line (7) of a first type, - a second contactor (6) connected to a second electrical conductive line (8) of a second type, and - a circuit protection means, wherein - the first contactor (5) and the second contactor (6) are configured to be provided between a power source (4) and a charging cable (3) connectable to the electric vehicle, and - the circuit protection means is provided to at le ast one of the first contactor (5) and the second contactor (6). Further, an electric vehicle charger is specified.

No. of Pages : 21 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134159 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MULTILAYER PACKAGING FILM

(51) International classification :B32B 27/08, B32B 27/18, B32B 27/36
(31) Priority Document No :102023000011496
(32) Priority Date :06/06/2023
(33) Name of priority country :Italy
(86) International Application No :PCT/EP2024/065203
Filing Date :03/06/2024
(87) International Publication No :WO 2024/251665
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)NOVAMONT S.P.A.
Address of Applicant :Via G. Fauser 8 28100 Novara Italy
(72)**Name of Inventor :**
1)AIANI, Mariangela
2)BASTIOLI, Catia
3)COMAZZI, Paola
4)GESTI GARCIA, Sebastià
5)MILIZIA, Tiziana
6)PONTI, Roberto
7)RUSSO, Claudio

(57) Abstract :
The present invention relates to a biodegradable multilayer packaging film comprising at least one layer A and one layer B and having an A/B/A arrangement of said layers. Said multilayer film comprises a biodegradable polyester, a polyhydroxyalkanoate and optionally an antifog agent.

No. of Pages : 22 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134216 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DISCONTINUOUS COMMUNICATION CONFIGURATION ASSOCIATED WITH A POSITION ESTIMATION SESSION OR A SENSING OPERATION

(51) International classification	:H04W 64/00, H04W 76/28, H04L 5/00
(31) Priority Document No	:18/462284
(32) Priority Date	:06/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/044817
Filing Date	:30/08/2024
(87) International Publication No	:WO 2025/054101
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :ATTN: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)ZORGUI, Marwen
2)HIRZALLAH, Mohammed Ali Mohammed
3)ABOTABL, Ahmed Attia

(57) Abstract :
In an aspect, a first wireless node, obtains a reference signal for positioning or sensing (RS-P-S) configuration that configures RS-P-S occasions, wherein the RS-P-S occasions comprises RS-P occasions associated with a position estimation session or radio frequency for sensing (RF-S) occasions associated with an RF-S procedure. The first wireless node further obtains a discontinuous communication (DCX) configuration associated with the first wireless node or a second wireless node. In an aspect, a periodicity associated with the RS-P-S occasions matches or overlaps with a periodicity of DCX ON periods associated with the DCX configuration, and the RS-P-S configuration comprises a DCX ON offset associated with a respective RS-P-S occasion per matching or overlapping DCX ON period. The first wireless node performs operation(s) associated with a configured RS-P-S occasion of the RS-P-S occasions in accordance with the RS-P-S configuration.

No. of Pages : 77 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134219 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : INTERMEDIATE COLOR FORMAT FOR IMAGE PROCESSING

(51) International classification :G06T 3/4015
(31) Priority Document No :18/455473
(32) Priority Date :24/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/041778
Filing Date :09/08/2024
(87) International Publication No :WO 2025/042605
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :ATTN: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)KIM, Hyung Cook
2)JIANG, Xiaoyun
3)CHEN, Yunqiang

(57) Abstract :
An apparatus for image processing includes one or more processors configured to receive first image data in a first color format that includes a plurality of color planes at a reduced resolution relative to a full resolution, generate second image data in an intermediate color format based on the first image data in the first color format, the intermediate color format includes a first color plane at an increased resolution and at least one of the plurality of color planes at the reduced resolution, store, in the one or more external memories, the second image data, perform image processing based on accessing the second image data, and generate third image data based on the image processing, the third image data is in a third color format that includes the plurality of color planes at a same resolution.

No. of Pages : 31 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134220 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ALPHA BLENDING FOR POWER AND DISPLAY OPTIMIZATION

(51) International classification :G06T 1/00, G06T 3/40
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/109753
Filing Date :28/07/2023
(87) International Publication No :WO 2025/024955
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :Attn: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)DU, Bo
2)ZHANG, Nan
3)XU, Yongjun

(57) Abstract :
Aspects presented herein relate to methods and devices for image processing including an apparatus, e.g., a GPU or DPU. The apparatus may obtain a first indication of an image including a set of pixels associated with a color format including a set of color channels, where each of a subset of pixels includes at least one first value for at least one first channel that is different from other pixels in the subset of pixels, and where each of the subset of pixels includes a second value for a second channel that is equal to the other pixels in the subset of pixels. The apparatus may also configure the second value for each pixel in the subset of pixels based on the set of pixels. Further, the apparatus may output a second indication of the image including the configured second value for each pixel in the subset of pixels.

No. of Pages : 42 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134221 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ESTIMATING BODY POSES BASED ON IMAGES AND HEAD-POSE INFORMATION

(51) International classification	:G06V 10/10, G06V 10/25, G06V 10/26, G06V 10/764, G06V 40/10
(31) Priority Document No	:18/463895
(32) Priority Date	:08/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035466 :25/06/2024
(87) International Publication No	:WO 2025/053891
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :ATTN: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)RAITAROVSKYI, Maksym

(57) Abstract :
Systems and techniques are described herein for pose estimation of a person. For instance, a method for pose estimation of a person is provided. The method may include obtaining an image of the person; obtaining a head pose of the person; determining a search region of the image based on the head pose; and determining a pose of the person based on the search region.

No. of Pages : 52 No. of Claims : 31

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134222 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : IDENTIFICATION AND FORMATION OF VEHICULAR PLATOON

(51) International classification	:H04W 4/46, G08G 1/00
(31) Priority Document No	:18/462327
(32) Priority Date	:06/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/044369
Filing Date	:29/08/2024
(87) International Publication No	:WO 2025/054069
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :Attn: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)ANSARI, Mohammad Raashid
2)NARULA, Mohit
3)MONTEUUIS, Jean-Philippe
4)PETIT, Jonathan

(57) Abstract :
Apparatus, methods, and computer program products for platoon formation are provided. An example method may include identifying a set of non-malicious vehicles based on at least one of data associated with the set of non-malicious vehicles or communication from a second vehicle or a RSU. The example method may further include transmitting a request message to the set of non-malicious vehicles. The example method may further include receiving an acceptance message from at least one vehicle of the set of non-malicious vehicles. The example method may further include configuring a platoon with the at least one vehicle of the set of non-malicious vehicles.

No. of Pages : 53 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134223 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : LOW LATENCY CHANNEL ACCESS

(51) International classification	:H04W 74/00, H04L 47/24, H04W 74/0808
(31) Priority Document No	:18/450342
(32) Priority Date	:15/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/040966 :05/08/2024
(87) International Publication No	:WO 2025/038319
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :Attn: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)AJAMI, Abdel Karim
2)CHERIAN, George
3)ASTERJADHI, Alfred
4)HO, Sai Yiu Duncan
5)PATIL, Abhishek Pramod
6)KIM, Youhan
7)SUN, Yanjun
8)NAIK, Gaurang
9)FREDERIKS, Guido Robert

(57) Abstract :
This disclosure provides methods, components, devices and systems for low latency channel access. Some aspects more specifically relate to preemption of existing transmission opportunities (TXOPs) such that devices with low latency traffic to transmit may access the communication medium to transmit low latency traffic. Short physical layer protocol data units (PPDUs) may be used within TXOPs with interframe spaces between the PPDUs such that a device with low latency traffic may transmit a preemption indication during the interframe space. A first wireless communication device may identify low latency traffic during a first PPDU of a TXOP assigned to a second wireless communication device. The first wireless communication device may transmit a preemption indication in an interframe space that indicates that a subsequent scheduled PPDU in the TXOP will be preempted in order for the first wireless communication device to transmit a PPDU to convey the low latency traffic.

No. of Pages : 73 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134269 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ENERGY STORAGE DEVICE, ELECTRIC SYSTEM, AND ENERGY STORAGE SYSTEM

(51) International classification	:H01M 50/593, H01M 50/588, H01M 50/502, H01M 50/30, H01M 10/0525
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/097631 :31/05/2023
(87) International Publication No	:WO 2024/243916
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
The present application relates to an energy storage device (100), an electric system (200), and an energy storage system (300). The energy storage device (100) is provided with a wiring harness isolation plate assembly (110), electrical connectors (114), and batteries (130), wherein the wiring harness isolation plate assembly (110) is provided with a plurality of groups of exhaust holes (111), the plurality of groups of exhaust holes (111) being sequentially arranged in a first direction; a plurality of electrical connectors (114) and a plurality of batteries (130) are arranged on two opposite sides of the wiring harness isolation plate assembly (110); and each battery (130) comprises an explosion-proofing assembly (131), the explosion-proofing assembly (131) of each battery (130) being arranged corresponding to one group of exhaust holes (111), and the space of the explosion-proofing assembly (131) of each battery (130) that faces the wiring harness isolation plate assembly (110) being in communication with the exhaust holes (111) corresponding to said explosion-proofing assembly (131). The energy storage device (100) has a high safety performance.

No. of Pages : 22 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :31/12/2025

(21) Application No.202547134270 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : LOWER PLASTIC, END COVER ASSEMBLY, ENERGY STORAGE DEVICE, AND ELECTRIC APPARATUS

(51) International classification	:H01M 50/148, H01M 50/102
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/097663 :31/05/2023
(87) International Publication No	:WO 2024/243939
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**

1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.

Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District, Shenzhen, Guangdong 518110 China

2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.

(72)**Name of Inventor :**

1)XIONG, Yongfeng

2)CHEN, Zhixiong

3)HUANG, Lixuan

(57) Abstract :

The present application discloses a lower plastic (30), an end cover assembly (100), an energy storage device (1000), and an electric apparatus. The lower plastic (30) comprises a lower plastic body (11), the lower plastic body (11) is provided with a protrusion (12), a liquid injection through hole (115), a groove (16) and a through hole (114), and the liquid injection through hole (115), the through hole (114), the protrusion (12) and the groove (16) have a common symmetry axis (O). The groove (16) comprises two first flow guide grooves (165a), second flow guide grooves (166a) and two third flow guide grooves (167a), and the groove bottom wall of each flow guide groove is provided with a sub-flow guide hole. The cross-sectional area of each first flow guide groove (165a) is greater than or equal to the cross-sectional area of the third flow guide groove (167a), and is greater than the cross-sectional area of the second flow guide groove (166a). According to the present application, an electrolyte can flow back to an electrode assembly (200).

No. of Pages : 30 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134271 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : END CAP ASSEMBLY, ENERGY STORAGE DEVICE, ELECTRIC SYSTEM, AND ENERGY STORAGE SYSTEM

(51) International classification :H01M 50/342
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/097637
Filing Date :31/05/2023
(87) International Publication No :WO 2024/243921
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu No. 6, Lanqing Second Road, Luhu Community Guanhu Street, Longhua District Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
The present application relates to an end cap assembly (100), an energy storage device (200), an electric system (300), and an energy storage system (400). An explosion-proofing hole (111) penetrates a first surface (112) and a second surface (113); an explosion-proofing valve (120) is provided with a deformation portion (122) and a connection portion (121); a first lower plastic part (130) is provided with a vent hole (131), the orthographic projection of the vent hole (131) on the second surface (113) being a first projection (1311), and the orthographic projection of the connection portion (121) on the second surface (113) being a second projection (1211); and in the extension direction of a top cap (110), the distance between the end of the second projection (1211) facing away from the explosion-proofing hole (111) and the end of the first projection (1311) facing away from the explosion-proofing hole (111) is L1, and the length of the first projection (1311) is L2, 1/6=L1/L2=1/3.

No. of Pages : 30 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134272 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : LOWER PLASTIC COMPONENT, END CAP ASSEMBLY, ENERGY STORAGE APPARATUS, AND ELECTRIC DEVICE

(51) International classification	:H01M 50/593, H01M 50/15
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/097667 :31/05/2023
(87) International Publication No	:WO 2024/243943
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District, Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
A lower plastic component (30), an end cap assembly (100), an energy storage apparatus (1000), and an electric device. The lower plastic component (30) comprises a first lower plastic component (10). The first lower plastic component (10) comprises a first lower plastic component body (11), two first identification positions (A), and a first terminal through-hole (113), wherein the two first identification positions (A) are located on two sides of the lower plastic component (30) in the width direction. The connecting line between the centers of the two first identification positions (A) is a first connecting line (M1); the first lower plastic component body (11) has a first dividing line (N1), which extends in the length direction of the lower plastic component (30); and the first connecting line (M1) perpendicularly intersects the first dividing line (N1), and the axis of the first terminal through-hole (113) passes through the intersection point of the first connecting line (M1) and the first dividing line (N1). An automated assembly machine thereby implements precise alignment of the first lower plastic component (10) and an end cap (40).

No. of Pages : 32 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134273 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ADAPTER ASSEMBLY, ENERGY STORAGE APPARATUS, AND ELECTRONIC DEVICE

(51) International classification	:H01M 50/503, H01M 50/583
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/097658 :31/05/2023
(87) International Publication No	:WO 2024/243935
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District, Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
An adapter assembly (20), an energy storage apparatus (100), and an electronic device (300). The adapter assembly (20) comprises an adapter piece (21) and a card holder (22); the adapter piece (21) comprises a fuse portion (213), and the fuse portion (213) is provided with a first through hole (214) penetrating therethrough; the card holder (22) comprises a first card holder portion (221) and a second card holder portion (222), the first card holder portion (221) and the second card holder portion (222) are arranged on two opposite surfaces of the fuse portion (213), respectively, and two opposite ends of the first card holder portion (221) and the second card holder portion (222) in the length direction of the card holder (22) are connected to a post connecting portion (211) and a tab connecting portion (212), respectively; and the side of the first card holder portion (221) facing away from a battery cell (31) is provided with a recessed water port (221g), and the water port (221g) directly faces the first through hole (214).

No. of Pages : 20 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134274 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : LOWER PLASTIC, END COVER ASSEMBLY, ENERGY STORAGE APPARATUS AND ELECTRICAL DEVICE

(51) International classification :H01M 50/593
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/097668
Filing Date :31/05/2023
(87) International Publication No :WO 2024/243944
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District, Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
A lower plastic, an end cover assembly (20), an energy storage apparatus (100) and an electrical device (300). The lower plastic comprises a main body plate (1) and a sinking platform (2); the sinking platform (2) is connected to one end of the main body plate (1) in the length direction, a first side surface (201) of the sinking platform (2) being flush with a first surface (101), a second side surface (202) of the sinking platform (2) opposite to the first side surface (201) protruding out of a second surface (102), a third side surface (203) of the sinking platform (2) being located between the first side surface (201) and the second side surface (202), and the third side surface (203) facing away from the main body plate (1); the sinking platform (2) and the main body plate (1) are of an integrally formed structure, at least one position of the third side surface (203) being configured as an injection molding part (260); and a boss (3) is arranged at the end of the main body plate (1) facing back to the sinking platform (2). The time of an injection molding process can be shortened, and production efficiency can be improved.

No. of Pages : 18 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134275 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ENERGY STORAGE APPARATUS AND ELECTRIC DEVICE

(51) International classification :H01M 50/593, H01M 50/503
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/097634
Filing Date :31/05/2023
(87) International Publication No :WO 2024/243919
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District, Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
Provided are an energy storage apparatus (1) and an electric device. The energy storage apparatus (1) comprises a plurality of battery cells (20), a pair of side plates (111) arranged opposite to each other in a first direction, and a pair of end plates (112) arranged opposite to each other in a second direction, wherein the side plates (111) and the end plates (112) define an accommodating space, and the plurality of battery cells (20) are arranged in the accommodating space at intervals in the second direction. An insulating member is arranged between each end plate (112) and the battery cell (20) adjacent to said end plate. A first insulating film (41) is attached to at least part of each surface of each battery cell (20) facing the side plates (111); a second insulating film (42) is attached to an area of a first surface of each side plate (111) facing the plurality of battery cells (20) and at least corresponding to the plurality of battery cells (20); and at least one end of the second insulating film (42) in a third direction is folded and attached to a second surface of the side plate (111) opposite to the first surface.

No. of Pages : 16 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134276 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : END COVER ASSEMBLY, ENERGY STORAGE APPARATUS AND ELECTRICAL DEVICE

(51) International classification :H01M 50/578
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/097644
Filing Date :31/05/2023
(87) International Publication No :WO 2024/243925
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District, Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)ZHOU, Wenyang
2)XIONG, Yongfeng
3)HUANG, Lixuan

(57) Abstract :
Provided in the present application are an end cover assembly (120), an energy storage apparatus (100) and an electrical device. A stress response member (50) is mounted in an assembly hole (209). A negative electrode unit (60) is mounted on an end cover (20) and covers the stress response member (50). A negative electrode electrically-conductive pressing block (61) is located on a side of the end cover (20) in the thickness direction. A boss (616) is arranged on the surface of an extension part (612) facing the end cover (20) and is arranged opposite to the stress response member (50) in the thickness direction of the end cover (20). An annular indentation (617) is provided on the surface of the extension part (612) facing away from the end cover (20), and a projection of the annular indentation (617) on the surface of the extension part (612) facing the end cover (20) surrounds the boss (616). A first bearing portion (6221) is located between the extension part (612) and the end cover (20), and an avoidance hole (629) avoids the boss (616).

No. of Pages : 30 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134277 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : END CAP ASSEMBLY, ENERGY STORAGE DEVICE, ELECTRIC SYSTEM, AND ENERGY STORAGE SYSTEM

(51) International classification	:H01M 50/581, H01M 50/147, H01M 50/598
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/097664 :31/05/2023
(87) International Publication No	:WO 2024/243940
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District, Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
The present application relates to an end cap assembly (100), an energy storage device (200), an electric system (300) and an energy storage system (400). The end cap assembly (100) is provided with a conductive pressure block (110), a top cap (120) and a stress member (130), wherein the conductive pressure block (110) is provided with a body portion (111) and a first protruding portion (112), a first surface (113) being provided away from the body portion (111); the stress member (130) seals a through hole (121) of the top cap (120) and comprises an abutting portion (131); and when a preset pressure is reached, the abutting portion (131) abuts against the first protruding portion (112), such that the energy storage device (200) is short-circuited; and the first surface (113) has an area of S1, the orthographic projection of the abutting portion (131) on the first surface (113) falls within the range of the first surface (113) and has an area of S2, and 1/9=S2/S1=3/5.

No. of Pages : 26 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134278 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ENERGY STORAGE APPARATUS AND ELECTRIC DEVICE

(51) International classification	:H01M 10/04, H01M 50/531
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/097635 :31/05/2023
(87) International Publication No	:WO 2024/243920
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R & D Building Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District, Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
An energy storage apparatus (100) and an electric device (300). The energy storage apparatus (100) comprises an adapter plate (21), a card holder (22), a lower plastic member (12) and a cover plate (11), wherein the adapter plate (21) comprises a fuse portion (213), which is provided with a first through hole (214) in a penetrating manner; the card holder (22) is arranged on the fuse portion (213), and closes the first through hole (214); the lower plastic member (12) is provided with a second through hole (121) in a penetrating manner, the card holder (22) directly faces the second through hole (121), and a portion of the card holder (22) protruding from the fuse portion (213) is received in the second through hole (121) and closes the second through hole (121); the cover plate (11) is connected to the side of the lower plastic member (12) facing away from the adapter plate (21); the cover plate (11) comprises an energy storage apparatus identification feature (111), which directly faces the card holder (22) through the second through hole (121); and the card holder (22) is made of an insulating transparent material.

No. of Pages : 17 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134279 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : TOP COVER ASSEMBLY, ENERGY STORAGE APPARATUS, AND ELECTRIC DEVICE

(51) International classification :H01M 50/15, H01M 50/30
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/097620
Filing Date :31/05/2023
(87) International Publication No :WO 2024/243908
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
The present application relates to the technical field of energy storage, and discloses a top cover assembly (30), an energy storage apparatus (100), and an electric device (1000). The top cover assembly (30) comprises a first lower plastic (11) and an explosion-proof valve (302); a reinforcing structure (2) is provided on an end of the first lower plastic (11); the reinforcing structure (2) comprises a bottom plate (21a) and a plurality of first reinforcing ribs (221) arranged on the side of the bottom plate (21a) facing the explosion-proof valve (302); each first reinforcing rib (221) comprises a first end (221a) close to a pole hole (111) and a second end (221b) distant from the pole hole (111); and in a height direction (Z) of the top cover assembly (30), the distance between the first reinforcing ribs (221) and the explosion-proof valve (302) gradually increases from the first ends (221a) to the second ends (221b). The present application is used for solving the problem of the explosion-proof valve (302) being prone to false triggering.

No. of Pages : 25 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134280 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COVER PLATE ASSEMBLY, AND ENERGY STORAGE APPARATUS HAVING COVER PLATE ASSEMBLY

(51) International classification :H01M 50/627
(31) Priority Document No :202321375529.2
(32) Priority Date :31/05/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/073415
Filing Date :22/01/2024
(87) International Publication No :WO 2024/244501
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :No. 1, Benyuan Road, Tongxiang High-Tech City, Torch High-Tech Zone Xiamen, Fujian 361100 China
(72)**Name of Inventor :**
1)LI, Maosong

(57) Abstract :
A cover plate assembly and an energy storage apparatus having the cover plate assembly. The cover plate assembly comprises an end cover, a securing member, and a push-rotation member; the securing member and the end cover are secured via welding, the securing member and the end cover together define a liquid injection groove, the bottom of the liquid injection groove is provided with a liquid injection hole passing through the bottom of the liquid injection groove, the top of the liquid injection groove has a notch passing through same, and a stop arm is disposed at the notch; the securing member, the push-rotation member, and the end cover are stacked along the thickness direction of the cover plate assembly; the push-rotation member is disposed in the liquid injection groove and is adapted to rotate horizontally until abutting the stop arm in the thickness direction, thereby directly or indirectly blocking the liquid injection hole; and the push-rotation member is likewise adapted to rotate horizontally until separating from the stop arm in the thickness direction; wherein, the horizontal direction and the thickness direction are perpendicular to one another.

No. of Pages : 15 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134281 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ENERGY STORAGE APPARATUS, BATTERY MODULE AND ELECTRICAL DEVICE

(51) International classification	:H01M 50/148, H01M 50/102, H01M 50/40
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/097646 :31/05/2023
(87) International Publication No	:WO 2024/243927
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road Luhu Community, Guanhu Street, Longhua District Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
Disclosed in the present application are an energy storage apparatus (100), a battery module (500), and an electrical device (1000). The energy storage apparatus (100) comprises a top cover (21), a first post (231) and a lower plastic part (22). The top cover (21) is provided with a first through hole (210). The first post (231) comprises a first post connection part (234) and a first post extension part (235) which are connected to each other. The lower plastic part (22) is provided with a positioning recess (221). In the width direction (Y) of the energy storage apparatus (100), two sides of the positioning recess (221) on the lower plastic part (22) are respectively provided with a limiting protruding rib (222). The lower plastic part (22) is provided with thinning grooves (226), and in the width direction (Y) of the energy storage apparatus, each limiting protruding rib (222) is located between a thinning groove (226) and the positioning recess (221), thereby improving the assembly efficiency and a welding yield.

No. of Pages : 27 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134282 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : END COVER ASSEMBLY, ENERGY STORAGE APPARATUS, AND ELECTRIC DEVICE

(51) International classification	:H01M 50/15, H01M 50/176, H01M 50/503, H01M 50/516
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/097622 :31/05/2023
(87) International Publication No	:WO 2024/243909
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
The present invention provides an end cover assembly (23), an energy storage apparatus (1), and an electric device. The end cover assembly (23) comprises a cover plate (235), an insulating support (236) arranged on one side of the cover plate (235), poles passing through the cover plate (235) and the insulating support (236), and adapter sheets. A second end of each pole is located on the side of the insulating support (236) facing away from the cover plate (235). Each adapter sheet comprises a first connecting portion (2332). The first connecting portion (2332) is connected to the second end of the pole. The surface of the first connecting portion (2332) facing away from the pole is provided with a recessed portion (2334). In the width direction of the cover plate (235), the width of the first connecting portion (2332) is a, the width of the second end of the pole is b, and the distance between an edge of the recessed portion (2334) and a corresponding edge of the first connecting portion (2332) is c, wherein a b, 85% = b/a, and 15% = c/a = 20%.

No. of Pages : 23 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134283 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ENERGY STORAGE BATTERY, ENERGY STORAGE DEVICE, AND ELECTRIC APPARATUS

(51) International classification :H01M 50/209
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/097628
Filing Date :31/05/2023
(87) International Publication No :WO 2024/243913
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District, Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
The present application provides an energy storage battery (2000), an energy storage device (1), and an electric apparatus. The energy storage device (1) comprises a housing (1000), an energy storage battery (2000), and an adhesive layer (3000). The housing (1000) comprises first limiting plates (1200). The energy storage battery (2000) comprises an outer coating film (200) and a casing (101). The outer surface of the casing (101) comprises first regions (Q1) and second regions (Q2). The outer coating film (200) covers the second regions (Q2), so that the first regions (Q1) are exposed relative to the second regions (Q2). The adhesive layer (3000) is bonded between the first limiting plates (1200) and the first regions (Q1). In the energy storage device (1), the energy storage battery (2000) can be firmly connected to the housing (1000), thereby facilitating the improvement of the use reliability of the energy storage device (1).

No. of Pages : 17 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134284 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ENERGY STORAGE DEVICE AND ENERGY STORAGE SYSTEM

(51) International classification :H01M 50/244, H01M 50/209, H01M 50/503
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/097630
Filing Date :31/05/2023
(87) International Publication No :WO 2024/243915
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R & D Building Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District, Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
The present application provides an energy storage device and an energy storage system. The energy storage device comprises battery cells (110), insulating plates (120), end plates (130), bases (140) and connecting pieces (150). Each end plate (130) is provided with first through slots (133); positioning through holes (134) are formed in the inner wall of each first through slot (133); each base (140) comprises a connection portion (141) and an insertion portion (142) connected to each other; the insertion portion (142) is inserted into the first through slot (133); a cavity (142a) recessed towards the connection portion (141) is provided at the end of the insertion portion (142) distant from the connection portion (141); two notches (142b) recessed towards the connection portion (141) are provided at the end of the insertion portion (142) distant from the connection portion (141); each notch (142b) penetrates through the outer wall of the insertion portion (142) and the inner wall of the cavity (142a); a positioning column (142c) is provided on the outer wall, which is located between the two notches (142b) and faces away from the cavity (142a), of the insertion portion (142); and the positioning column (142c) extends into the positioning through hole (134).

No. of Pages : 19 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134285 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : END COVER COMPONENT, ENERGY STORAGE APPARATUS, ENERGY STORAGE SYSTEM AND ELECTRICAL DEVICE

(51) International classification	:H01M 50/15, H01M 50/176, H01M 50/593
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/097659 :31/05/2023
(87) International Publication No	:WO 2024/243936
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District, Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
The present application provides an end cover component (120), an energy storage apparatus (100), an energy storage system (1000), and an electrical device. In the end cover component (120) shown in the present application, when a positive electrode conductive pressing block (71) is assembled on an end cover (20), two first protruding columns (722) are inclined with respect to and symmetrical about a third mounting hole (721) and two second protruding columns (725) are inclined with respect to and are symmetrical about the third mounting hole (721), such that a positive electrode separation part (72) generates a twisting force. A notch (723) of the positive electrode separation part (72) can release the twisting force generated by the positive electrode separation part (72), so as to prevent the positive electrode separation part (72) from being fractured by the twisting force, thereby helping to increase the yield of the energy storage apparatuses (100).

No. of Pages : 30 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134290 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MACHINE LEARNING TO REDUCE RESOURCES FOR GENERATING SOLUTIONS TO MULTI-NODE PROBLEMS

(51) International classification	:G06Q 10/08, G06N 3/04
(31) Priority Document No	:18/343292
(32) Priority Date	:28/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/035616
Filing Date	:26/06/2024
(87) International Publication No	:WO 2025/006604
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)ORACLE INTERNATIONAL CORPORATION
Address of Applicant :500 Oracle Parkway M/S 5OP7 Redwood Shores, California 94065 U.S.A.
(72)**Name of Inventor :**
1)OROOJLOOYJADID, Afshin
2)REZAEIAN, Amir Hossein

(57) Abstract :
In an embodiment, a method may include accessing, by a computing system, a multi-node problem. The multi-node problem may include a plurality of nodes, each respective node having one or more node features. The method may include providing, by the computing system, each respective node with each respective node feature to a machine learning model. The method may include determining, by the computing system using the machine learning model, a subset of nodes of the plurality of nodes based at least in part on the respective node features. The method may include calculating, by the computing system, one or more solutions to the multi-node problem based at least in part on the subset of nodes. The method may include storing, by the computing system, the one or more solutions to the multi-node problem in a computer memory.

No. of Pages : 42 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134313 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : APPARATUS AND METHOD FOR MANAGING BATTERY

(51) International classification	:G01R 31/36, G01R 31/396, G01R 31/382, G01R 31/392
(31) Priority Document No	:10-2023-0104429
(32) Priority Date	:09/08/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010861 :25/07/2024
(87) International Publication No	:WO 2025/033785
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LG ENERGY SOLUTION, LTD.
Address of Applicant :Tower1, 108, Yeoui-daero, Yeongdeungpo-Gu, Seoul 07335 Republic of Korea
(72)**Name of Inventor :**
1)SONG, Hee-Seok
2)KIM, Yong-Jun
3)BAE, Yoon-Jung

(57) Abstract :
An apparatus for managing a battery, according to one embodiment of the present invention, comprises: a profile acquisition unit for acquiring a differential profile representing the correspondence relationship between the differential capacity and the voltage of a battery; and a control unit for determining a plurality of peaks in the differential profile, calculating the capacity of each of a plurality of voltage sections divided on the basis of the plurality of peaks, calculating the capacity change rate of each of the plurality of voltage sections on the basis of the calculated plurality of capacities and a preset reference capacity, and diagnosing the state of the battery according to the calculated plurality of capacity change rates.

No. of Pages : 25 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134342 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : SCALABLE SOURCE SECURITY GROUP TAG (SGT) PROPAGATION OVER THIRD-PARTY WAN NETWORKS

(51) International classification	:H04L 9/40, H04L 12/46
(31) Priority Document No	:63/470525
(32) Priority Date	:02/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/031917
Filing Date	:31/05/2024
(87) International Publication No	:WO 2024/249795
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)CISCO TECHNOLOGY, INC.
Address of Applicant :170 West Tasman Drive San Jose, CA 95134-1706 U.S.A.
(72)**Name of Inventor :**
1)COMERAS, Marc Portoles
2)HOODA, Sanjay Kumar
3)JAIN, Prakash C.
4)KARMARKAR, Kedar Sudhir
5)VENKATACHALAPATHY, Balaji Pitta

(57) Abstract :
Techniques for propagating security group tag mapping between external interconnected sites that are not capable of carrying the SGT mappings. A system is disclosed that includes operations of subscribing at a first border of a first site, by a control plane, a first SGT mapping associated with a first data packet at the first site for storing the SGT mapping of the first data packet at the control plane. Then transmitting, the first data packet from the first border of the first site to a second border of the second site without attaching the first SGT mapping with the first data packet. Further, in response to a determination by the control plane that the first data packet has lost the associated first SGT mapping at the second border, identifying the SGT mapping with the first data packet at the second border to be re-associated with the first data packet.

No. of Pages : 29 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134359 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CYCLIC PREFIX EXTENSION FOR SIDELINK TRANSMISSIONS IN SHARED CHANNEL OCCUPANCY TIME

(51) International classification :H04W 74/08
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/113690
Filing Date :18/08/2023
(87) International Publication No :WO 2025/039099
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :Attn: International IP Administration 5775 Morehouse Drive, San Diego CA 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)GUO, Shaozhen
2)XU, Changlong
3)CHISCI, Giovanni
4)LIU, Chih-Hao
5)YANG, Luanxia
6)CHEN, Siyi
7)SUN, Jing
8)ZHANG, Xiaoxia
9)XU, Hao

(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication. In some aspects, a user equipment (UE) may select a first cyclic prefix extension (CPE) that reduces a gap, between a previous slot when a transmission by an initiator UE of a channel occupancy time (COT) is terminated and a current slot, to a size that protects sidelink transmissions in a shared COT, based at least in part on transmission or detection of a reservation for the current slot and one or more resource block (RB) sets, and based at least in part on a default CPE not being able to reduce the gap to the size. The UE may attempt transmission of a communication in the one or more RB sets starting from the current slot with the first CPE. Numerous other aspects are described.

No. of Pages : 46 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134550 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A HIGH RESOLUTION PRINTING SYSTEM AND A METHOD OF ALIGNING PIXELATED TILES

(51) International classification	:B29C 64/135, B29C 64/236, B29C 64/245, B29C 64/268, B33Y 10/00
(31) Priority Document No	:63/471384
(32) Priority Date	:06/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032581 :05/06/2024
(87) International Publication No	:WO 2024/254170
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LUNG BIOTECHNOLOGY PBC
Address of Applicant :1000 Spring Street Silver Spring, Maryland 20910 U.S.A.
(72)**Name of Inventor :**
1)SIVAPRASAD, Akarsh
2)SHILMKAN, Shaunak
3)BACKMAN, Daniel

(57) Abstract :
A three-dimensional printing apparatus is configured to manufacture a 3D article in a layer-layer manner. The 3D printing apparatus includes a projector configured to selectively irradiate a photosensitive apparatus along a horizontal build plane defined along X and Y axes. The projector is coupled to a lateral movement mechanism configured to laterally scan the projector along X' and Y' axial movement coordinates. The X' and Y' axial movement coordinates are not exactly aligned with the X and Y axes respectively. For individual layers of the 3D article, the projector is configured to irradiate a sequence of adjacent pixelated tiles within the build plane. Before irradiating the sequence of tiles, the projector is configured to operate a camera and to align leading (46, 46-1) and trailing edges (48, 48-2) of the tiles along each of X' and Y'.

No. of Pages : 13 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134576 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ENCAPSULATION OF PAYLOAD BETWEEN A DEVICE AND AN ENTITY OUTSIDE THE DEVICE USING AN AUTHENTICATION FRAMEWORK BEYOND ITS INTENDED USE

(51) International classification :H04L 9/40
(31) Priority Document No :305771
(32) Priority Date :08/09/2023
(33) Name of priority country :Israel
(86) International Application No :PCT/US2024/042336
Filing Date :14/08/2024
(87) International Publication No :WO 2025/053975
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :ATTN: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)ELNEKAVEH, Or
2)ALON, Ofir
3)SHEN, Asaf
4)COURTIADE, Fabien

(57) Abstract :
Systems and techniques are described herein that provide payload encapsulation techniques for extending rigid device software stacks. For example, a computing device or apparatus can receive an application request from an application and generate data based on the application request. The computing device or apparatus can encapsulate the data in one or more fields of a request message. The request message includes a message format associated with a rigid software stack associated with the application. The computing device or apparatus can transmit the request message to the application for authentication by a secure area or secure element coupled to the application.

No. of Pages : 29 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134577 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CONTEXT ACQUISITION FOR SEAMLESS ROAMING

(51) International classification :H04W 36/00, H04W 36/08, H04W 84/12
(31) Priority Document No :18/464193
(32) Priority Date :08/09/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/043730
Filing Date :23/08/2024
(87) International Publication No :WO 2025/054021
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :ATTN: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)HO, Sai Yiu Duncan
2)PATIL, Abhishek Pramod
3)CHERIAN, George
4)AJAMI, Abdel Karim
5)SUN, Yanjun
6)NAIK, Gaurang
7)ASTERJADHI, Alfred

(57) Abstract :
This disclosure provides methods, components, devices, and systems that support context acquisition for seamless roaming. Some aspects more specifically relate to segmenting a packet number (PN) space into subsets that are dynamically assigned to access points (APs) associated with a station (STA). In some implementations, a first wireless device (such as a STA) may communicate with a second wireless device (such as a serving AP) using a first subset of user data context parameters (such as a group or segment of PNs) that correspond to a first index assigned to the second wireless device. If, for example, the first wireless device decides to roam to a third wireless device (such as a target AP), the first wireless device may transmit one or more packets to the third wireless device using a second subset of the user data context parameters assigned to the third wireless device.

No. of Pages : 52 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134578 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : GRAPHICAL POSITIONING REFERENCE UNIT

(51) International classification :G01S 5/00
(31) Priority Document No :18/464109
(32) Priority Date :08/09/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/044391
Filing Date :29/08/2024
(87) International Publication No :WO 2025/054072
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :ATTN: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)HIRZALLAH, Mohammed Ali Mohammed
2)PRAKASH, Rajat
3)ZHANG, Xiaoxia
4)RAMASAMY, Bala

(57) Abstract :
A positioning reference assistance entity (PRAE) for providing positioning data to a network entity of a communication network having at least one transmission/reception point (TRP), the PRAE comprising: at least one sensor; at least one transceiver; at least one memory; and at least one processor, in signal communication with the at least one transceiver and the at least one memory, configured to: acquire physical sensory information, from the at least one sensor, of an environment in which the PRAE and the TRP are located; and transmit, via the at least one transceiver, the positioning data to the network entity based on the physical sensory information.

No. of Pages : 62 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134580 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : GEOMETRY-AWARE SEMANTICS SEGMENTATION WITH GRAVITY-NORMAL REGULARIZATION

(51) International classification	:G06V 10/82, G06V 20/20, G06V 20/00, G06V 20/64, G06V 20/70
(31) Priority Document No	:18/463068
(32) Priority Date	:07/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035469 :25/06/2024
(87) International Publication No	:WO 2025/053892
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :ATTN: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)TSENG, Ching-Wei
2)GHAFOORIAN, Mohsen
3)KHULLAR, Nikhil
4)FU, Yu
5)LEE, Shang-Lun
6)BISAIN, Abhijeet

(57) Abstract :
Disclosed are systems and techniques for image processing. For example, a computing device can generate, using a multi-task model, a segmentation output and a normal output based on image(s) of a scene and a gravity vector for the scene. The computing device can learn semantic prediction(s) based on comparing the segmentation output to at least one ground truth semantic segmentation map. The computing device can also learn normal prediction(s) based on comparing the normal output to at least one ground truth normal map. The computing device can extract a semantics normal from the semantic prediction(s) and the normal prediction(s). The computing device can optimize a regularization loss based on the semantics normal and the gravity vector for the scene by learning gravity-normal regularization(s) for the scene. The computing device can determine final semantic labels for regions of the scene based on the gravity-normal regularization(s).

No. of Pages : 47 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134615 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : BATTERY SELF-DISCHARGE CURRENT MEASUREMENT AND MONITORING WITH PARALLEL CELL GROUP

(51) International classification	:G01R 31/382, G01R 31/385, G01R 31/389, H01M 10/42, H02J 7/00
(31) Priority Document No	:PCT/US2023/081285
(32) Priority Date	:28/11/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036631 :03/07/2024
(87) International Publication No	:WO 2025/116980
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ZHANG, Chaojiong
Address of Applicant :762 Peach Creek Cut Off Rd. College Station, TX 77845 U.S.A.
(72)**Name of Inventor :**
1)ZHANG, Chaojiong

(57) Abstract :
Methods and apparatuses are provided for measuring self-discharge current /sd of cells and for using differential self-discharge current of paralleled cells as a quality control (QC) criterion. For cells in a group that are connected in parallel, current /b#, which represents the current through the corresponding cell# in the group, may be measured, and self-discharge current of at least one cell (denoted as /sd#): may be calculated based on a corresponding /b# in Various ways depending on whether the group of cells are connected to a power supply and which kind of power supply. The current /b# may be used as a standard for cell quality judgment and/or cell classification, which is simpler, faster and cheaper than using self-discharge current as a QC criterion.

No. of Pages : 51 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134619 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : EXCHANGING LOCAL ADDRESS INFORMATION FOR A MEDIA COMMUNICATION SESSION

(51) International classification	:H04L 65/102, H04L 12/46, H04L 61/2503, H04L 65/1069, H04L 65/1104
(31) Priority Document No	:63/580250
(32) Priority Date	:01/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/044653 :30/08/2024
(87) International Publication No	:WO 2025/049893
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :ATTN: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)MA, Liangping
2)SPEICHER, Sebastian
3)BOUAZIZI, Imed
4)TONESI, Dario Serafino
5)LEUNG, Nikolai Konrad

(57) Abstract :
A first client device may participate in a media communication session with a second client device. The first client device may receive a local IP address type of the second client device. The first client device may provide the local IP address type to an intermediate network device. In this manner, the intermediate network device may use the local IP address type to calculate a protocol data unit (PDU) set size (PSSize) based on the local IP address type. The intermediate network device may add the calculated PSSize value to a tunnel header of a tunnel packet that encapsulates a packet including media data sent by the second client device to the first client device. In this manner, other network devices may receive accurate values for the PSSize when media data is exchanged via network tunnels, to ensure that all packets of a common PDU set are delivered together.

No. of Pages : 35 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025

(21) Application No.202547134620 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : REAL-TIME TRANSPORT PROTOCOL HEADER EXTENSION FOR THE REMAINING PROTOCOL DATA UNIT SET SIZE

(51) International classification :H04L 65/75
(31) Priority Document No :63/518419
(32) Priority Date :09/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/041655
Filing Date :09/08/2024
(87) International Publication No :WO 2025/035067
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :ATTN: International IP Administration 5775 Morehouse Drive San Diego, CA 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)MA, Liangping
2)BOUAZIZI, Imed
3)STOCKHAMMER, Thomas
4)LEUNG, Nikolai, Konrad
5)KEROFSKY, Louis, Joseph

(57) Abstract :
An example device includes one or more memories configured to store a current real-time transport protocol (RTP) packet and one or more processors. The one or more processors are configured to determine a protocol data unit (PDU) set, the PDU set comprising a plurality of PDUs, each PDU comprising a corresponding RTP packet. The one or more processors are configured to determine, for a current RTP packet of the PDU set, a remaining PDU set size, the remaining PDU set size being indicative of a size of the sum of a remainder of the PDUs of the PDU set. The one or more processors are configured to transmit the current RTP packet including an RTP header extension comprising a value indicative of the remaining PDU set size.

No. of Pages : 37 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134621 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DELAY MEASUREMENTS BASED ON RTCP OR RTP HEADER EXTENSION FOR MULTIMEDIA APPLICATIONS

(51) International classification	:H04L 65/65, H04L 65/80, H04L 43/0852, H04L 43/0864, H04L 43/106
(31) Priority Document No	:63/518927
(32) Priority Date	:11/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/039625 :25/07/2024
(87) International Publication No	:WO 2025/038265
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :ATTN: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)MA, Liangping
2)BOUAZIZI, Imed
3)STOCKHAMMER, Thomas

(57) Abstract :
Example devices and techniques are described for use with delay measurements. An example method includes determining whether a source port of a Real-Time Transport Protocol (RTP) packet of a multimedia application session is a same source port as a source port of a Real-Time Transport Control Protocol (RTCP) packet of the multimedia application session. The method includes determining whether a destination port of the RTP packet is a same destination port as a destination port of the RTCP packet. The method includes determining, based on whether the source port of the RTP packet is the same source port as the source port of the RTCP packet and whether the destination port of the RTP packet is the same destination port as the destination port of the RTCP packet, whether to use RTP header extensions for delay determination or to use RTCP packets for delay determination.

No. of Pages : 38 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134622 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : BI-DIRECTION OPTICAL FLOW SUBBLOCK REFINEMENT FOR AN AFFINE MODELED BLOCK

(51) International classification	:H04N 19/176, H04N 19/513, H04N 19/577
(31) Priority Document No	:63/535885
(32) Priority Date	:31/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/044343
Filing Date	:29/08/2024
(87) International Publication No	:WO 2025/049686
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)QUALCOMM INCORPORATED
Address of Applicant :ATTN: International IP Administration 5775 Morehouse Drive San Diego, California 92121-1714 U.S.A.
(72)**Name of Inventor :**
1)ZHANG, Zhi
2)SEREGIN, Vadim
3)KARCZEWICZ, Marta

(57) Abstract :
A video decoder may be configured to derive an initial motion vector for a current block of video data; determine whether to apply multi-iterative bi-directional optical flow (BDOF) or one-pass BDOF to the initial motion vector based on a size of the current block; in response to determining to apply the one-pass BDOF to the initial motion vector, determine a modified motion vector for the current block using the one-pass BDOF; determine a prediction block, for the current block, corresponding to the modified motion vector; and use the prediction block to determine a decoded version of the current block.

No. of Pages : 80 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134685 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ENERGY STORAGE APPARATUS AND ELECTRICAL DEVICE

(51) International classification :H01M 50/244
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/097638
Filing Date :31/05/2023
(87) International Publication No :WO 2024/243922
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu No. 6, Lanqing Second Road, Luhu Community Guanhu Street, Longhua District Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
Provided in the present invention are an energy storage apparatus (1) and an electrical device. The energy storage apparatus (1) comprises a pair of side plates (111), a pair of end plates (112), a plurality of battery cells (20) located in an accommodating space enclosed by the side plates (111) and the end plates (112) and provided with an opening, connection supports (113) provided between each two battery cells (20), connection plates (114) provided between the end plates (112) and the battery cells (20) and an upper cover (12). The ends of the connection supports (113) and the connection plates (114) close to the opening are provided with first engagement parts (110). A pair of edge plates (122) arranged opposite to each other in a first direction of the upper cover (12) are provided with a plurality of second engagement parts (120) in one-to-one correspondence with the first engagement parts (110). When the upper cover (12) covers the opening, the second engagement parts (120) are accommodated in engagement slots (1102) of the corresponding first engagement parts (110).

No. of Pages : 15 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134686 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ENERGY STORAGE DEVICE AND ELECTRIC APPARATUS

(51) International classification :H01M 50/503
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/097652
Filing Date :31/05/2023
(87) International Publication No :WO 2024/243931
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District, Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
Provided in the present application are an energy storage device (100) and an electric apparatus (1000). The energy storage device (100) comprises an adapter plate (150), a tab (131) and a welding protection plate (160), wherein the tab (131) is connected to the adapter plate (150); the welding protection plate (160) is pressed against the tab (131); and the welding protection plate (160) comprises a main body portion (161), a first bending connection portion (162) and a first extension portion (164). The first bending connection portion (162) is connected between the first extension portion (164) and the main body portion (161), and the first extension portion (164) and the main body portion (161) are folded relative to each other and are arranged opposite each other; and a first notch (166) is formed at the end portion of the first extension portion (164) away from the first bending connection portion (162), such that a mechanical arm can extend into the first notch (166) to clamp the welding protection plate (160), and thus the welding protection plate (160) is clamped.

No. of Pages : 27 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134687 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : LOWER PLASTIC, END COVER ASSEMBLY, ENERGY STORAGE APPARATUS, AND ELECTRIC DEVICE

(51) International classification	:H01M 50/147, H01M 50/16, H01M 50/143
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/097661 :31/05/2023
(87) International Publication No	:WO 2024/243937
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SHENZHEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
Address of Applicant :Room 501, No. 2 R&D Building, Sanyiyundu, No. 6, Lanqing Second Road, Luhu Community, Guanhu Street, Longhua District Shenzhen, Guangdong 518110 China
2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIONG, Yongfeng
2)CHEN, Zhixiong
3)HUANG, Lixuan

(57) Abstract :
Lower plastic, an end cover assembly (20), an energy storage apparatus (100), and an electric device (300). The lower plastic comprises a main body plate (1), a sinking platform (2) and a vent plate (3) that are integrally formed by means of injection molding. A first surface (101) and a third surface (201) are provided with a plurality of first ejector pin portions (S1), and the plurality of first ejector pin portions (S1) are symmetrical relative to a central axis; the plurality of first ejector pin portions (S1) are divided into multiple groups, each group comprises at least two first ejector pin portions (S1), the first ejector pin portions (S1) in each group are arranged at intervals in the width direction of the main body plate (1) and are symmetrical relative to the central axis, and the multiple groups are arranged at intervals in the length direction of the main body plate (1). When a plurality of ejector pins are in contact with the plurality of first ejector pin portions (S1) and apply an ejection force, the lower plastic can be uniformly demolded, an ejection operation can be performed immediately after the plastic is molded, and the plastic does not need to be completely cooled to room temperature before demolding, thereby improving the production efficiency.

No. of Pages : 24 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202547134691 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MOTOR CONTROL USING OPTIMAL EFFICIENCY REFERENCE GENERATION

(51) International classification	:H02P 21/08, H02P 21/10, H02P 21/14, H02P 21/24, H02P 21/26
(31) Priority Document No	:63/521261
(32) Priority Date	:15/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034328 :17/06/2024
(87) International Publication No	:WO 2024/259419
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)TAU MOTORS, INC.
Address of Applicant :1104 Main Street Redwood City, California 94063 U.S.A.
2)THE TRUSTEES OF COLUMBIA UNIVERSITY IN THE CITY OF NEW YORK
(72)**Name of Inventor :**
1)PREINDL, Matthias
2)STEYAERT, Bernard William
3)SWINT, Ethan Bagget
4)PENNINGTON III, Walter Wesley

(57) Abstract :
Disclosed are systems and methods for motor control using optimal efficiency reference generation. An electronic controller may determine current values for a motor in a rotational reference frame. Each current value may be associated with a dimension of a set of dimensions of the rotational reference frame. The electronic controller may further determine, based on the current values, a flux linkage value for each of the set of dimensions of the rotational reference frame using an optimization cost function that considers motor speed, copper loss, and core loss. The electronic controller may further determine a target flux linkage value for each of the set of dimensions of the rotational reference frame. The electronic controller may then control a power switching network coupled between a power supply and the motor based on the flux linkage values and the target flux linkage values.

No. of Pages : 66 No. of Claims : 64

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202548134153 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MULTI-FILTRATION DEVICE FOR ENHANCING FILTRATION EFFICIENCY

(51) International classification	:B65D 88/06, B65D 90/02, B65D 90/10, B65D 88/74, B01D 36/02
(31) Priority Document No	:10-2023-0073769
(32) Priority Date	:08/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/007868 :10/06/2024
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202547133047 :10/06/2024

(71)**Name of Applicant :**
1)HANSAMKORA CO., LTD.
Address of Applicant :364 Guseong-gil, Geumsan-myeon Gimje-si Jeonbuk-do 54346, Republic of Korea Republic of Korea
(72)**Name of Inventor :**
1)CHO, Jung Yeon

(57) Abstract :
Proposed is a water tank having a multi-filtration device. The water tank includes a body unit formed of a stainless steel plate, and includes a water inlet pipe, a water supply pipe, a cleaning pipe, an overflow pipe, and a manhole that is formed on an upper surface of the body unit. The water tank further includes the multi-filtration device configured to at least twice filter out foreign substances contained in water introduced from the water inlet pipe, and further includes a foreign substance discharge pipe configured to connect the multi-filtration device and the cleaning pipe to each other and to discharge foreign substances filtered out in the multi-filtration device. Therefore, water introduced into the water tank is filtered at least twice so that filtration efficiency is increased and more clean water is stored in the water tank.
Figure 1

No. of Pages : 54 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/04/2024
(21) Application No.202431027005 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AUTOMATIC OYSTER MUSHROOM AND STRAW PROCESSING AND PACKAGING MACHINE AND METHOD THEREOF.

(51) International classification	:A61K0035618000, H01L0023000000, B65B0009040000, C08J0005180000, B29L0031000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Shreyansh Nayak
Address of Applicant :S/O, Jitendra Kumar Nayak,Baghabuda, Rajkanika, Kendrapara, ODISHA, India -754220 Orissa India
2)JITENDRA KUMAR NAYAK
(72)**Name of Inventor :**
1)Shreyansh Nayak

(57) Abstract :
ABSTRACT AUTOMATIC OYSTER MUSHROOM AND STRAW PROCESSING AND PACKAGING MACHINE AND METHOD THEREOF 5 The present invention reveals an automatic oyster mushroom processing and packaging machine (100) featuring a motorized presser (110). It includes a motorized paddy straw cutter (101) for cutting paddy straws into predetermined lengths, an inner container (102) with perforations for receiving the cut straws, and an outer container (103) housing the inner container. A water pump (104) fills the 10 inner container with water, which is stored in the outer container (103). An ozone generator (105) sterilizes the cut straws by introducing ozone into the water. A first motorized spinner (106) dehydrates the sterilized straws. The mushroom mycelium storage chamber (107) introduces mycelium into the dehydrated straws through a slit. A second motorized spinner (108) mixes the mycelium with the straws. A 15 motorized crank and chain system (109) tilts the container to discharge the inoculated substrate. Finally, a motorized presser (110) packs the inoculated substrate into a polythene bag, ready for cultivation. 20

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2024
(21) Application No.202431050715 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A SHEET PILE

(51) International classification	:E02D0005040000, A61B0017064000, A61B0017290000, A61M0025020000, B21B0001082000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)TATA STEEL LIMITED
Address of Applicant :Jamshedpur – 831 001, Jharkhand, India Jamshedpur Jharkhand India
(72)**Name of Inventor :**
1)Gujre Vinay Sanjay
2)Pinaki Biswas
3)Manoj Krishna Majumder
4)Raju D V

(57) Abstract :
TITLE: “A SHEET PILE” ABSTRACT The present invention discloses a sheet pile (100) . The sheet pile (100) includes a first portion 5 (10) defined with a first flat section (10a) and a first depression (11). Further, the sheet pile (100) includes a second portion (20) defined with a second flat section (20a) and a second depression (21). Furthermore, the sheet pile (100) includes a central portion (30) extending between the first portion (10) and second portion (20). The central portion (30) being is at an angle relative to the first portion (10) and the second portion (20) such that the first portion 10 (10) and second portion (20) are non-superimposable mirror images of the each other about the central portion (30). Fig. 1.

No. of Pages : 15 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :03/07/2024

(21) Application No.202431050805 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : SENSOR BASED TABLE FAN

(51) International classification	:F04D25/08, F21V33/00, F21Y101/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)INSTITUTE OF ENGINEERING & MANAGEMENT
Address of Applicant :INSTITUTE OF ENGINEERING & MANAGEMENTSALT LAKE ELECTRONICS COMPLEX, SECTOR-V, SALT LAKE, KOLKATA. KOLKATA West Bengal India
(72)**Name of Inventor :**
1)Dr. Chandan Adhikari
2)Dr. Prabir Kumar Das
3)Subhadra Bhattacharyya

(57) Abstract :
An electric fan with a sensor includes a sensor, a control chip, a light control unit, a light sensor and a power control unit. The sensor is connected with the control chip. The control chip is connected with the light control unit. The light control unit includes illuminating devices corresponding to the light sensor. The light sensor is connected with the power control unit. The power control unit includes a power supply. When the sensor is activated and outputs a signal to the control chip which then controls the light control unit to activate the illuminate devices to illuminate. The light sensor sends a signal to the power control unit to change the output of a power supply, so as to vary the speed of the fan.

No. of Pages : 8 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202431050806 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MOBILE APPLICATION FOR CROP MANAGEMENT BY USER VOICE COMMAND

(51) International classification	:G06Q0010060000, G06Q0050020000, G16H0050200000, G10L0015220000, G16H0080000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)INSTITUTE OF ENGINEERING & MANAGEMENT
Address of Applicant :INSTITUTE OF ENGINEERING & MANAGEMENT, SALT LAKE ELECTRONICS COMPLEX, SECTOR-V, SALT LAKE, KOLKATA. KOLKATA West Bengal India
(72)**Name of Inventor :**
1)Trisha Paul
2)Dibakar Roy Choudhury
3)Ayush Mukherjee

(57) Abstract :
The core aspect of our agricultural technological system is a user-friendly mobile application designed to empower farmers and enhance crop disease detection for sustainable farming practices. The voice parameter is the key feature of this innovation. The users can describe the problem statement in their own language via voice assist or typing. They can also upload images of any crop to identify the disease and get solutions from experts. These interfaces make our project more versatile to the user. Machine Learning is used for image detection and voice recognition. There is no app-based solution in the agriculture field. Using this mobile application, the user can directly contact experts in the agriculture department. In the expert panel, different experts in various expertise are available. This app brings both the users and experts under the same platform for directly addressing the problems. The problems from the farmers in any form will be sent to the particular experts. After a fixed time, farmers will get notifications of the solution information and treatment recommendations based on their requirements. This innovative comprehensive mobile app aims to improve crop health, increase agricultural productivity, and contribute to sustainable rural development by empowering farmers with real-time monitoring of crops.

No. of Pages : 5 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :03/07/2024

(21) Application No.202431050807 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : TERRACOTTA BASED AIR COOLER

(51) International classification	: F28D5/02	(71)**Name of Applicant :** **1)INSTITUTE OF ENGINEERING & MANAGEMENT** Address of Applicant :INSTITUTE OF ENGINEERING & MANAGEMENT, SALT LAKE ELECTRONICS COMPLEX, SECTOR-V, SALT LAKE, KOLKATA. KOLKATA West Bengal India
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	(72)**Name of Inventor :**
Filing Date	:NA	**1)SOUHRIDYA BHATTACHARJEE**
(87) International Publication No	: NA	**2)DIBAKAR ROY CHOUDHURY**
(61) Patent of Addition to Application Number	:NA	**3)DR. SATYAJIT CHAKRABARTI**
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

This is a natural eco-friendly cooling system which can reduce the room temperature by just using water, air and terracotta cones. It runs on 12v DC power supply and can be also operated using batteries. The power consumption is also less compared to an AC.

No. of Pages : 4 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2024
(21) Application No.202431050808 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AUTOMATED DRIVER DROWSINESS DETECTION SYSTEM

(51) International classification	:G08B21/06, B60K28/06, B60W40/08, B60R11/04
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)INSTITUTE OF ENGINEERING & MANAGEMENT
Address of Applicant :INSTITUTE OF ENGINEERING & MANAGEMENT, SALT LAKE ELECTRONICS COMPLEX, SECTOR-V, SALT LAKE, KOLKATA. KOLKATA West Bengal India
(72)**Name of Inventor :**
1)Dr. Darothi Sarkar
2)Srijan Pal
3)Priyanjana Saha

(57) Abstract :
The Automated Driver Drowsiness Detection System addresses the pressing issue of drowsy driving, a leading cause of accidents due to impaired alertness and delayed reactions. Triggered by factors like inadequate sleep and monotonous driving conditions, drowsiness poses severe risks, often resulting in accidents, injuries, and fatalities. Existing detection systems based on blink rate and eye aspect ratio offer partial mitigation but fall short of preventing accidents caused by delayed driver reactions. This project proposes a comprehensive solution, integrating ML models and IoT. The system not only detects and alerts drivers of drowsiness but also communicates with surrounding vehicles through hazard lights, averting potential accidents. In the event of prolonged drowsiness leading to an accident, the system automatically dispatches emergency messages to the emergency contact, enhancing overall road safety and minimizing the grave consequences of drowsy driving.

No. of Pages : 7 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202431051215 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A CERAMIC PREFORM FOR METAL MATRIX COMPOSITES AND A METHOD OF PREPARATION THEREOF

(51) International classification	:C22C0001100000, B82Y0030000000, G11B0005730000, C04B0035100000, F16D0065100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)BHARAT HEAVY ELECTRICALS LIMITED
Address of Applicant :Regional offices at REGIONAL OPERATIONS DIVISIONS (ROD), PLOT NO : 9/1, DJ BLOCK 3rd FLOOR, KARUNAMOYEE, SALT LAKE CITY, KOLKATA – 700091, having its registered office at BHEL HOUSE, SIRI FORT, NEW DELHI –110049, INDIA.
KOLKATA West Bengal India
(72)**Name of Inventor :**
1)Sulabh Agarwal
2)Madhusoodana Chengala Damodara
3)Govindaswamy Thirupathi

(57) Abstract :
The present invention relates to a ceramic preform for metal matrix composites and a method of preparation thereof. A ceramic preform (106) for metal matrix composites comprises 60-80% Zirconia Toughened Alumina (ZTA) with a grain size of 1.0-2.0 mm, 20-30% Cr-alloy, 5-10% glass wool binder, and 2-5% borax binder. The preform(106) has a porosity of 30-40%, which is essential for applications requiring infiltration by a metal matrix, enhancing properties like mechanical strength, toughness, and durability in demanding environments. The ceramic preforms (106) offer enhanced durability, cost-effectiveness, and energy efficiency. The ceramic preforms (106) are easy to handle, transport, and store, with high recovery rates due to easy release after shaping. Their superior mechanical strength ensures stability during metal casting, and the higher ceramic content extends the service life of grinding rollers. [TO BE PUBLISHED WITH FIG 1]

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :04/07/2024

(21) Application No.202431051322 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : BIODEGRADABLE COMPOSITE MATERIAL FOR ENHANCED SOIL DECOMPOSITION AS A SUSTAINABLE PLASTIC ALTERNATIVE

(51) International classification	:C08L0067040000, C08L0101160000, C08L0003020000, B65D0065460000, C08L0097020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NIL PRITHIBI TECHNOLOGY PRIVATE LIMITED
Address of Applicant :An Indian Company of PLOT NO. 157/212, RABINDRA NAGAR ROAD LASKARPUR, RABINDRA NAGAR KOLKATA – 700 153, WEST BENGAL, INDIA KOLKATA West Bengal India

(72)**Name of Inventor :**
1)JANA, SUMAN
2)SAHA, ARINDITA
3)PATTANAYAK, SATYAJIT
4)GURUNG, JACKSON
5)MISHRA, LAXMAN
6)SAHA, DIPANKAR
7)MAJUMDER, PRASANTA
8)DEY, BISHAL

(57) Abstract :
ABSTRACT BIODEGRADABLE COMPOSITE MATERIAL FOR ENHANCED SOIL DECOMPOSITION AS A SUSTAINABLE PLASTIC ALTERNATIVE There is disclosed a biodegradable composite material for enhanced soil decomposition as a sustainable plastic alternative comprising: a) corn starch ((C6H10O5)n, 30% by weight, b) glycerin (C3H8O3), 30% by weight, c) microorganism attractant (CxHyOz)n, 10% by weight, d) refined bamboo powder (C6H10O5), 10% by weight, e) refined potato cellulose, (C6H10O5) 5% by weight, f) natural wax (CnH2n+2,) 5% by weight, g) bioFiller (CaCO3/SiO2) 10% by weight, h) the balance being water. A method for manufacturing the biodegradable composite material is also disclosed.

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202431051431 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : LOCKING BAR FOR FIFTH WHEEL COUPLING UNIT

(51) International classification	:B62D0053080000, B60C0011110000, A61F0013490000, F16B0015000000, B60T0001060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)RAMKRISHNA FORGINGS LIMITED
Address of Applicant :23, Circus Avenue 9th Floor, Kolkata - 700 017, West Bengal, India Kolkata West Bengal India
(72)**Name of Inventor :**
1)Amarjeet Singh

(57) Abstract :
ABSTRACT LOCKING BAR FOR FIFTH WHEEL COUPLING UNIT The present invention includes a locking bar (120) of the fifth wheel coupling unit (100). The locking bar (120) includes a main body (130) pivotally mounted to a handlebar member (104). The main body (130) is adapted to secure a lock jaw (118) of the fifth wheel coupling unit (100) in an engaged position. The main body (130) includes a right-side edge (128) and a front edge (122). The right-side edge (128) having a first curved profile (136). The front edge (122) having a first portion (122a). The first portion (122a) having a second curved profile (138) in the top view of the locking bar (120). The first curved profile (136) and the second curved profile (138) are adapted to facilitate smooth engagement and disengagement with the lock jaw (118). Reference Figure 1

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202431051432 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : WEAR RING FOR FIFTH WHEEL COUPLING UNIT

(51) International classification	:B62D0053080000, F04D0029160000, B62D0053100000, B60P0003120000, B62D0053120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)RAMKRISHNA FORGINGS LIMITED
Address of Applicant :23, Circus Avenue 9th Floor, Kolkata - 700 017, West Bengal, India Kolkata West Bengal India
(72)**Name of Inventor :**
1)Amarjeet Singh

(57) Abstract :
ABSTRACT WEAR RING FOR FIFTH WHEEL COUPLING UNIT Present disclosure relates to a wear ring (100) for a fifth wheel coupling unit of a vehicle, such as a heavy vehicle or a towing vehicle. The wear ring (100) comprises of a main body (104) adapted to be disposed on a top plate (102) of the fifth wheel coupling unit. The main body (104) is provided with a locator (126) extending downwardly of the wear ring (100) from the main body (104). The locator (126) is adapted to be inserted with an insertion slot of the top plate (102). This ensuring that the wear ring (100) is secured on the top plate (102) even when the forces are exerted on the wear ring (100) by a king pin. Reference Figure 2

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2024
(21) Application No.202431051433 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PEDESTAL FOR FIFTH WHEEL COUPLING UNIT

(51) International classification	:B62D0053080000, A61B0006000000, G06Q0020400000, H02G0003080000, F16G0005160000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)RAMKRISHNA FORGINGS LIMITED
Address of Applicant :23, Circus Avenue Kolkata, West Bengal, 700017, India Kolkata West Bengal India
(72)**Name of Inventor :**
1)Amarjeet Singh

(57) Abstract :
ABSTRACT Pedestal for Fifth Wheel Coupling Unit Present invention provides a pedestal (100) for a vehicle. The pedestal (100) for fifth wheel coupling unit (102). The pedestal (100) comprises a main body (112) pivotally mounted to a top plate (104) through a pedestal pin (118). A base member (114) extends from the main body (112). The base member (114) is adapted to engage with a frame of a vehicle. The base member (114) is adapted to support the top plate (104) on the frame. A bush (122) surrounds the pedestal pin (118). The bush (122) prevents direct load transmission to the pedestal pin (118), thereby protecting the pedestal pin (118) by preventing wear and tear due to load transmission from the top plate (104). Reference Figure 3

No. of Pages : 16 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :04/07/2024

(21) Application No.202431051434 A

(43) Publication Date : 09/01/2026

(54) Title of the invention : Lock Jaw for a Fifth Wheel Coupling Unit

(51) International classification	:B62D0053080000, A61B0017320000, H01R0012710000, E02F0003960000, A61B0017000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)RAMKRISHNA FORGINGS LIMITED
Address of Applicant :23, Circus Avenue Kolkata, West Bengal, 700017, India Kolkata West Bengal India
(72)**Name of Inventor :**
1)Amarjeet Singh

(57) Abstract :
ABSTRACT Lock Jaw of a Fifth Wheel Coupling Unit Present invention relates to a lock jaw (100) of a fifth wheel coupling unit (10). The lock jaw (100) comprises a main body (102) pivotably connected to a top plate (126) of the fifth wheel coupling unit (10). The lock jaw (100) comprises a first leg (110) and a second leg (120) spaced apart from one another and extending from the main body (102). The first leg (110) has one or more first outer chamfered portions (114) extending towards an outer lateral side of a distal end (110A) of the first leg (110), and a plurality of first inner chamfered portions (116, 118) extending towards an inner lateral side of the distal end (110A). The lock jaw (100) facilitates smooth entry and exit of a king pin (20) from and to an insertion slot (124) aligned with an aperture (146) between the first leg (110) and the second leg (112). Reference Figure 1

No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/07/2024
(21) Application No.202431051701 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A SYSTEM FOR MEASURING COATING THICKNESS ON A SURFACE OF A SHEET METAL

(51) International classification	:G01B0011060000, G03G0015000000, A61M0016000000, G01B0021080000, G01B0007060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)TATA STEEL LIMITED
Address of Applicant :Jamshedpur – 831 001, Jharkhand, India Jamshedpur Jharkhand India
(72)**Name of Inventor :**
1)Bonikila Pradeep Reddy
2)Rohit Kumar Agrawal
3)R Shunmuga Sundaram
4)Keerthana George
5)Kiran Vinayak Sakhare

(57) Abstract :
ABSTRACT TITLE: “A SYSTEM FOR MEASURING COATING THICKNESS ON A SURFACE OF A SHEET METAL” The present disclosure discloses a system (100) for measuring coating thickness on a surface of a 5 sheet metal. The system includes a frame (1) and a pair of arms (2). Each arm (2a, 2b) of the pair of arms (2) connected to the frame (1). The sheet metal (4) is adapted to displace between the pair of arms (2). Further, a sensor (3a, 3b) is disposed on each arm (2a, 2b) of the pair of arms (2) and is positioned proximal to the surface of the sheet metal (4). Furthermore, a control unit is operatively coupled to the pair of arms (2) and the at least one sensor (3a, 3b). The control unit is 10 configured to selectively operate the sensor (3a, 3b) on the pair of arms (2) to measure the coating thickness on the sheet metal (4). Fig. 1 is a representative figure.

No. of Pages : 20 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2024
(21) Application No.202431052013 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AN INSTRUMENT FOR ANGLE OF INCLINATION MEASUREMENT.

(51) International classification	:G01C0009000000, E21B0047022000, G01C0009020000, B30B0015020000, G06F0003044000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)INDIAN INSTITUTE OF TECHNOLOGY KHARAGPUR
Address of Applicant :Sponsored Research & Industrial Consultancy, Indian Institute of Technology Kharagpur, Kharagpur, West Bengal, India. PIN-721302 Kharagpur West Bengal India
(72)**Name of Inventor :**
1)Prakhar Patidar
2)Peeyush Soni

(57) Abstract :
ABSTRACT TITLE: AN INSTRUMENT FOR ANGLE OF INCLINATION MEASUREMENT. The present invention relates to an instrument for angle of inclination measurement of granular materials by a tilting plate on which the granular materials initially placed starts to slide when rotated through certain angle from horizontal and final angle when all materials has slid off from the plate, so that the difference of two angles is the measured angle of inclination of a sample granular material. The angle of inclination measurement instrument operates by utilizing an integrated system comprising a stepper motor for tilting of plate, motor driver, microcontroller and a power supply unit for supplying steady power to electronics via a voltage regulator, configured to measure the angle of inclination automatically by image processing, providing accurate results eliminating human error. The entire setup is encased inside a protective 4 mm acrylic box, ensuring durability and dust protection, and is powered by a stable power supply unit. (Figure 3)

No. of Pages : 24 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2024
(21) Application No.202431052180 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : AN INSTRUMENT FOR ANGLE OF REPOSE MEASUREMENT.

(51) International classification	:H01G0009028000, E02D0029020000, G01N0033000000, C08F0002000000, C09K0008680000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)INDIAN INSTITUTE OF TECHNOLOGY KHARAGPUR
Address of Applicant :Sponsored Research & Industrial Consultancy, Indian Institute of Technology Kharagpur, Kharagpur, West Bengal, India. PIN-721302 Kharagpur West Bengal India
(72)**Name of Inventor :**
1)Prakhar Patidar
2)Peeyush Soni

(57) Abstract :
ABSTRACT TITLE: AN INSTRUMENT FOR ANGLE OF REPOSE MEASUREMENT. The present invention relates to an instrument for Angle of Repose measurement for testing of granular materials including food grains, fertilizers and the like. The angle of repose measurement instrument operates by utilizing an integrated system comprising a lead screw based lifting of a hollow cylinder filled with granular sample resting initially on bottom platform, raising or lowering of the hollow cylinder by a stepper motor operatively rotating the lead screw, a motor driver, microcontroller, power supply unit to supply steady power to electronics via voltage regulator, a side mounted camera configured to provide accurate results by image processing of materials piled up on platform. The entire set-up is encased inside a protective 4 mm acrylic box, ensuring durability and dust protection. The novelty of angle of repose measurement lies in its integrated design, hands-free operation, precise control mechanisms, and protective features, which together enhance the accuracy, reliability, and ease of use in measuring the granular materials properties. (Figure 3)

No. of Pages : 23 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/06/2025
(21) Application No.202534061979 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PHOTOGRAPHING OPTICAL LENS SYSTEM, IMAGE CAPTURING UNIT AND ELECTRONIC DEVICE

(51) International classification	:G02B13/00, G02B9/12
(31) Priority Document No	:113124847
(32) Priority Date	:03/07/2024
(33) Name of priority country	:Taiwan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)LARGAN Precision Co., Ltd.
Address of Applicant :No.11, Jingke Rd., Nantun Dist., Taichung City, Taiwan, R.O.C. Taiwan
(72)**Name of Inventor :**
1)CHEN, I-CHIEH
2)Huang, Zheng-Zhia
3)SHIH, YU-HAN

(57) Abstract :
ABSTRACT Title: PHOTOGRAPHING OPTICAL LENS SYSTEM, IMAGE CAPTURING UNIT AND ELECTRONIC DEVICE A photographing optical lens system includes three lens elements (E1, 5 E2 and E3) which are, in order from an object side to an image side: a first lens element (E1), a second lens element (E2) and a third lens element (E3). Each of the three lens elements (E1, E2 and E3) has an object-side surface facing toward the object side and an image-side surface facing toward the image side. The image-side surface of the first lens element (E1) is concave in a paraxial 10 region thereof. The third lens element (E3) has negative refractive power. The photographing optical lens system further includes an aperture stop (ST) disposed between the first lens element (E1) and the second lens element (E2). Fig. 1

No. of Pages : 111 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2025
(21) Application No.202534064219 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COMPRESSED AIR DISTRIBUTION SYSTEMS, VEHICLES AND GROUP OF VEHICLES

(51) International classification	:B60T0017220000, B60T0013660000, B60T0008170000, B01D0053260000, B60W0020000000
(31) Priority Document No	:102024000015568
(32) Priority Date	:05/07/2024
(33) Name of priority country	:Italy
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Faiveley Transport Italia S.P.A.
Address of Applicant :via Volvera 51 Piossasco (Torino) 10045, Italy Italy
(72)**Name of Inventor :**
1)Matteo FREA
2)Jean-Philippe BOUTEILLE

(57) Abstract :
A compressed air distribution system for a vehicle (e.g., rail vehicle) includes first and second reservoirs and first and second compressors. The first and second reservoirs are configured to contain respective compressed air to be supplied to first and second braking systems of the vehicle. The first braking system is configured to apply a first braking force to a first wheel set of the vehicle with the compressed air received from the first reservoir, and the second braking system is configured to apply a second braking force to a second wheel set with the compressed air received from the second reservoir. Each wheel set includes a respective axle and a respective one or more wheels coupled to the axle. The first and second compressors are configured to generate compressed air to be stored in the first and second reservoirs, respectively.

No. of Pages : 30 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/11/2025

(21) Application No.202537117888 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PHARMACEUTICAL COMPOSITION COMPRISING IBUPROFEN

(51) International classification :A61K9/46,A61K9/00,A61K9/08
(31) Priority Document No :20230100444
(32) Priority Date :02/06/2023
(33) Name of priority country :Greece
(86) International Application No :PCT/GR2024/000014
Filing Date :31/05/2024
(87) International Publication No :WO 2024/246565
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)TSETI, Ioulia
Address of Applicant :13 Pavlou Mela Street 145 61 Kifissia Attikis Greece
(72)**Name of Inventor :**
1)TSETI, Ioulia

(57) Abstract :
The present invention refers to pharmaceutical compositions comprising ibuprofen or a pharmaceutically acceptable derivative thereof and one or more solubilizing agents in the form of A) aqueous solution for use in intravenous administration comprising ibuprofen of either the sodium or lysinate salt, paracetamol and preferably one or more cyclodextrins or B) aqueous solution for use in intravenous administration wherein the one or more solubilizing agents are one or more essential amino acids and optionally one or more cyclodextrins or C) composition for use in oral administration, which comprises paracetamol and cyclodextrin, wherein said composition is in the form of either i) effervescent tablets or effervescent granules or ii) oral suspension or syrup or oral solution or iii) soft capsules.

No. of Pages : 19 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/11/2025
(21) Application No.202537118269 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : BIOLOGICAL MEASUREMENT APPARATUS

(51) International classification	:G01N 33/487, G01N 15/10
(31) Priority Document No	:2306372.0
(32) Priority Date	:28/04/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/GB2024/051121 :26/04/2024
(87) International Publication No	:WO 2024/224107
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)CYTOMOS LIMITED
Address of Applicant :6 St. Colme Street Edinburgh EH3 6AD U.K.
(72)**Name of Inventor :**
1)CLAYTON, Thomas

(57) Abstract :
A biological measurement apparatus (10) comprises a stimulation apparatus (12) including at least one stimulation electrode (102a, 102b) and a stimulation circuit. The stimulation circuit is configured to provide an electric stimulus signal to the at least one stimulus electrode (102a, 102b), such that the at least one stimulus electrode (102a, 102b) generates a pre-determined, electrodynamic field that is applied to biological matter. The sensing apparatus includes at least one sensing electrode (202a, 202b) and a sensing circuit, the at least one sensing electrode (202a, 202b) configured to sense the response electrodynamic field and provide a corresponding electric response signal to the sensing circuit. The electric stimulus signal comprises a plurality of different pseudo-random binary sequences, each pseudo-random binary sequence having a length and data rate that provide the pre-determined, electrodynamic field with a range of frequencies that is different to the range(s) of frequencies provided by the other pseudo-random binary sequence(s).

No. of Pages : 41 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/11/2025
(21) Application No.202537118608 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PHOTOCURABLE RESIN COMPOSITION, HARD COAT FILM FOR MOLDING, FILM FOR MOLDING, INSERT MOLDED ARTICLE, OUT-MOLDED ARTICLE, METHOD FOR PRODUCING INSERT MOLDED ARTICLE, AND METHOD FOR PRODUCING OUT-MOLDED ARTICLE

(51) International classification :C08F290/06,B29C45/14,B32B27/16
(31) Priority Document No :2023-076071
(32) Priority Date :02/05/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/016463
Filing Date :26/04/2024
(87) International Publication No :WO 2024/228370
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)AICA KOGYO CO., LTD.
Address of Applicant :2288 Nishihorie, Kiyosu-shi, Aichi 4520917 Japan
(72)**Name of Inventor :**
1)SATO, Hidetoshi
2)KATO, Taku
3)MASE, Haruhiko
4)KUMAGAI, Masaaki

(57) Abstract :
This photocurable resin composition contains: a urethane acrylate (A) obtained by reacting ethylene glycol with isophorone diisocyanate to obtain diisocyanate and by further reacting pentaerythritol triacrylate with the diisocyanate; alumina fine particles (B); a leveling agent (C); and a photopolymerization initiator (D). The weight-average molecular weight of the component (A) is 2,000-12,000. The primary average particle diameter of the component (B) is 40-150 nm.

No. of Pages : 50 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/12/2025
(21) Application No.202537121584 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR DEWATERING MINE TAILINGS

(51) International classification	:C02F 11/147, C02F 1/56, C02F 1/54, C02F 103/10, C02F 11/122
(31) Priority Document No	:FR2306220
(32) Priority Date	:16/06/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/EP2024/066668 :14/06/2024
(87) International Publication No	:WO 2024/256689
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SNF GROUP
Address of Applicant :Zone d'Activité Commerciale de Milieux 42160 ANDREZIEUX BOUTHEON France
(72)**Name of Inventor :**
1)BONNEAU, Aurélien

(57) Abstract :
The present invention relates to a method for dewatering mine tailings, comprising the addition of at least one water-soluble polymer and at least one surfactant to said tailings.

No. of Pages : 28 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/12/2025
(21) Application No.202537123407 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : CLEANING ROBOT

(51) International classification	:A47L 11/30, A47L 11/40
(31) Priority Document No	:202310546681.0
(32) Priority Date	:15/05/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/093362 :15/05/2024
(87) International Publication No	:WO 2024/235259
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)BEIJING ROBOROCK TECHNOLOGY CO., LTD.
Address of Applicant :Room 1001, Floor 10, Building 3 Yard 17, Anju Road Changping District, Beijing 102206 China
(72)**Name of Inventor :**
1)CHENG, Pan

(57) Abstract :
A cleaning robot, comprising a machine body (10), a driving system (30) and a cleaning system (20), wherein the driving system (30) is arranged on the machine body (10) for driving the cleaning robot to operate on a cleaning surface; the cleaning system (20) is arranged on the machine body (10); and the cleaning system (20) comprises a main cleaning assembly (24) arranged parallel to the cleaning surface, the main cleaning assembly (24) being movably arranged relative to the machine body (10), such that at least a portion of the main cleaning assembly (24) can extend from a circumferential outer edge of the machine body (10).

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/12/2025
(21) Application No.202537123956 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PLANTS WITH DUAL HERBICIDE RESISTANCE

(51) International classification	:A01H 1/00, A01H 1/06, A01H 6/46, C12N 15/82
(31) Priority Document No	:63/502737
(32) Priority Date	:17/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/EP2024/063514 :16/05/2024
(87) International Publication No	:WO 2024/236106
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ADVANTA HOLDINGS B.V.
Address of Applicant :Claudius Prinsenlaan 144A Block A 4818 CP Breda Netherlands
(72)**Name of Inventor :**
1)PARDO, Pedro Alejandro
2)BONDINO, Hernan Gabriel
3)DE LA PAZ ARRIETA MONTIEL, Maria

(57) Abstract :
The present invention relates to a plant that is tolerant to HPPD-inhibiting herbicides and AHAS-inhibiting herbicides, such as imidazolinones and/or sulfonylurea herbicides. The invention also relates to a method of producing such a plant, and a method of identifying and selecting such a plant. The invention also relates to progeny, plant parts, plant tissues and plant seeds of such a plant. The invention also provides related methods of using the plants, parts thereof, and the mutations described herein. The invention also provides a method of applying herbicides combination to the plant that is tolerant to HPPD-inhibiting herbicides and AHAS-inhibiting herbicides.

No. of Pages : 40 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/12/2025
(21) Application No.202537124003 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : FUNGICIDAL COMBINATION

(51) International classification	:A01N 43/56, A01N 43/653, A01P 3/00, A01N 47/14
(31) Priority Document No	:23156145.7
(32) Priority Date	:10/02/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/053303 :09/02/2024
(87) International Publication No	:WO 2024/165719
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)UPL MAURITIUS LIMITED
Address of Applicant :6th Floor, Suite 157B, Harbor Front Building, President John Kennedy Street, Port Louis Mauritius
2)UPL EUROPE SUPPLY CHAIN GMBH
(72)**Name of Inventor :**
1)RODRIGUES, Ronaldo Bueno
2)NETO, Ayrton Berger
3)ZONATO, Jean Mary

(57) Abstract :
The present disclosure relates to a fungicidal combination for controlling phytopathogenic fungi in wheat crop. The present disclosure further relates to a fungicidal combination for controlling fungal infestation in wheat crop comprising at least one fungicide comprising fluxapyroxad, prothioconazole and mancozeb. The present disclosure particularly relates to a method of controlling fungal infestation in wheat crop.

No. of Pages : 48 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/12/2025

(21) Application No.202537124097 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : [1,2,4]-TRIAZOLO[4,3-B]PYRIDAZINE DERIVATIVES USEFUL AS A MEDICAMENT

(51) International classification	:A61P 35/00, C07C 211/27, C07C 211/29, A61K 31/40, A61K 31/4025
(31) Priority Document No	:23305945.0
(32) Priority Date	:14/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066286 :12/06/2024
(87) International Publication No	:WO 2024/256496
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)PERHA PHARMACEUTICALS
Address of Applicant :Hôtel de Recherche, Lieudit Presqu'île de Perharidy Bâtiment 1 29680 ROSCOFF France
(72)**Name of Inventor :**
1)ELIE, Jonathan
2)GEORGE, Pascal
3)MIEGE, Frédéric
4)MEIJER, Laurent

(57) Abstract :
The present invention relates to a compound of formula (I) or any of its pharmaceutically acceptable salt. The present invention further relates to a synthesis process for manufacturing compound of formula (I) or any of its pharmaceutically acceptable salts, comprising at least a step of reacting a compound of formula (II) with an amine of formula (IV) NHR5R6 for example in a molar ratio ranging from 1 to 20 eq, with respect to the compound of formula (II), in an aprotic solvent or without solvent or else in a protic solvent.

No. of Pages : 411 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/12/2025
(21) Application No.202537124479 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : COMMUNICATION METHOD AND COMMUNICATION APPARATUS

(51) International classification :H04W 72/25
(31) Priority Document No :202310541338.7
(32) Priority Date :12/05/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/092599
Filing Date :11/05/2024
(87) International Publication No :WO 2024/235155
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)HUAWEI TECHNOLOGIES CO., LTD.
Address of Applicant :Huawei Administration Building, Bantian, Longgang District Shenzhen, Guangdong 518129 China
(72)**Name of Inventor :**
1)LI, Xiangyu
2)PENG, Wenjie
3)KUANG, Yiru

(57) Abstract :
A communication method and a communication apparatus. The method can be applied to a first terminal device. The method comprises: sending first information to a network device, wherein the first information comprises an identifier of a second terminal device, and the identifier of the second terminal device corresponds to a first index; sending second information to the network device, wherein the second information comprises the identifier of the second terminal device, and the identifier of the second terminal device corresponds to a second index; updating the first index, which corresponds to a first sidelink configuration, to the second index; and performing sidelink communication with the second terminal device on the basis of a second sidelink configuration, wherein the second sidelink configuration corresponds to the second index.

No. of Pages : 52 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/12/2025
(21) Application No.202537125082 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : VERTICAL CENTRIFUGAL ROLL MILL

(51) International classification :B02C 15/00, B02C 23/02
(31) Priority Document No :10 2023 125 678.5
(32) Priority Date :21/09/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/075448
Filing Date :12/09/2024
(87) International Publication No :WO 2025/061554
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)THYSSENKRUPP POLYSIUS GMBH
Address of Applicant :Graf-Galen-Str. 17 59269 Beckum Germany
2)THYSSENKRUPP AG
(72)**Name of Inventor :**
1)MARTON, Mario
2)STROTMANN, Jan

(57) Abstract :
The present invention relates to a method for operating a vertical centrifugal roll mill, characterized in that activated clays are fed via the pneumatic classifier material inlet (80), while a material selected from the list encompassing clinker, gypsum, limestone and used hardened cement stone is fed via the primary material inlet (90).

No. of Pages : 7 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/12/2025
(21) Application No.202537125294 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD FOR RECYCLING GRAPHITE AND RECYCLED GRAPHITE

(51) International classification	:C01B 32/205, C01B 31/04, C01B 32/215, C01B 32/225, C08K 3/04
(31) Priority Document No	:20230504
(32) Priority Date	:02/05/2023
(33) Name of priority country	:Norway
(86) International Application No Filing Date	:PCT/NO2024/050106 :02/05/2024
(87) International Publication No	:WO 2024/228625
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)VIANODE AS
Address of Applicant :Karenslyst allé 11 N-0278 Oslo Norway
(72)**Name of Inventor :**
1)SKOMEDAL, Gunstein
2)DEVENEY, Bridget Catherine

(57) Abstract :
The present disclosure concerns a method (100) for producing recycled graphite, the method (100) comprising the steps of providing a reclaimed graphite concentrate comprising any one or more of carboxymethyl cellulose and styrene-butadiene rubber, pre-treating (120) the reclaimed graphite concentrate by subjecting the reclaimed graphite concentrate to an oxidizing environment at a temperature in the range 250 – 380 °C, thereby reducing the total concentration of carboxymethyl cellulose and styrene- butadiene rubber to less than 0.25 %, and thermally treating (130) the pre-treated reclaimed graphite concentrate by subjecting the pre-treated reclaimed graphite concentrate to a non-oxidizing environment at a temperature of at least 2300 °C. The invention also describes a recycled graphite, use of a recycled graphite, and a battery comprising a recycled graphite.

No. of Pages : 17 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/12/2025
(21) Application No.202537125642 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : MULTI-SELECTION SHUTTER CAMERA APPLICATION THAT SELECTIVELY SENDS IMAGES TO DIFFERENT ARTIFICIAL INTELLIGENCE PLATFORMS

(51) International classification	:G06T 1/00, G06F 3/048, G06V 10/10, G06N 20/00
(31) Priority Document No	:63/508749
(32) Priority Date	:16/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2023/085865
Filing Date	:22/12/2023
(87) International Publication No	:WO 2024/258451
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)CRYSTAL LAGOONS TECHNOLOGIES, INC.
Address of Applicant :1395 Brickell Avenue Suite 800 Miami, Florida 33131 U.S.A.
(72)**Name of Inventor :**
1)FISCHMANN, Fernando

(57) Abstract :
A multi-selection shutter camera application and method selectively provides for sending content for fast sharing and informational purposes. An electronic device having a display (410) incorporating a touch sensitive surface (411) and a processor are utilized. The display (410) includes a multi-shutter view comprising at least one content block (120) and at least two selective capture buttons (110). Upon a user selection of a selective capture button initiates an AI platform to analyze the content through parameters (such as geolocation, time of capture, content of the photo) and generate a plurality of alternatives and options related to the selected capture button. Different options may include: Discovery functionality alternatives including applications, contacts, and/or media content; Shopping functionality alternatives including websites, applications, contacts, media content, and or information; and Sharing functionality alternatives including combinations and alternatives to easily share content with other users and/or social media platforms.

No. of Pages : 21 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/12/2025
(21) Application No.202537125671 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : INCREASING THE PROPORTION OF SUBSTITUTE FUELS IN THE PRODUCTION OF ACTIVATED CLAYS

(51) International classification	:C04B 7/43, C01B 32/39, C01B 31/08, B01J 19/24, C04B 7/44
(31) Priority Document No	:10 2023 119 671.5
(32) Priority Date	:25/07/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/070143 :16/07/2024
(87) International Publication No	:WO 2025/021593
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)THYSSENKRUPP POLYSIUS GMBH
Address of Applicant :Graf-Galen-Str. 17 59269 Beckum Germany
2)THYSSENKRUPP AG
(72)**Name of Inventor :**
1)FIT, Leo
2)WAGNER, Eugen
3)GRUND, Guido

(57) Abstract :
The present invention relates to a device for heat-treating a mineral material, wherein the device has an activation device (30), wherein the activation device (30) is designed as an entrained flow reactor, wherein the activation device (30) is connected to a separation cyclone (40) to separate the activated mineral material from the gas flow, wherein the device has a material cooler (60), wherein the separation cyclone (40) is connected, via a first material line (51), to the material cooler (60) to transfer activated material, wherein the material cooler (60) is connected, via a gas line (80), to the activation device (30) to supply a gas flow which is preheated in the material cooler (60), wherein the activation device (30) has a combustion device for a substitute fuel, characterised in that the separation cyclone (40) is connected to a second material line (52), wherein the second material line (52) is connected to the activation device (30) or the gas line (80) to transfer activated material into the activation device (30).

No. of Pages : 11 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/12/2025
(21) Application No.202537125851 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : VITRIMERS WITH WIDE PROCESSING WINDOW

(51) International classification	:C08G 14/06, C08G 14/073, C08G 73/06, C08G 14/12, C07D 265/16
(31) Priority Document No	:LU503199
(32) Priority Date	:16/06/2023
(33) Name of priority country	:Luxembourg
(86) International Application No Filing Date	:PCT/EP2024/066811 :17/06/2024
(87) International Publication No	:WO 2024/256725
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LUXEMBOURG INSTITUTE OF SCIENCE AND TECHNOLOGY (LIST)
Address of Applicant :5, avenue des Hauts-Fourneaux 4362 Esch-sur-Alzette Luxembourg
(72)**Name of Inventor :**
1)VERGE, Pierre
2)ADJAOUD, Antoine
3)PUCHOT, Laura

(57) Abstract :
The invention relates to a process for synthesizing a single ester-containing benzoxazine monomer comprising the following steps of (i) reacting a phenolic carboxylic acid with at least one hydroxyl containing phenolic compound at a temperature of from 25°C to 200°C, during 1h-72h, in the presence of a catalyst of Bronsted acid type, resulting in a phenol terminated oligomer or molecule and of (ii) reacting said phenol terminated oligomer or molecule with a mixture of an amino-alcohol, a primary amine of formula, and paraformaldehyde at a temperature range of from 50°C to 150°C, from 1 h to 10 h, under stirring, for obtaining the single ester-containing benzoxazine monomer.

No. of Pages : 22 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/12/2025
(21) Application No.202537125961 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DUAL CURABLE VITRIMERS

(51) International classification	:C08G 14/06, C08G 14/073, C08G 14/12, C07D 265/36, C08G 73/06
(31) Priority Document No	:LU503198
(32) Priority Date	:16/06/2023
(33) Name of priority country	:Luxembourg
(86) International Application No Filing Date	:PCT/EP2024/066746 :17/06/2024
(87) International Publication No	:WO 2024/256719
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LUXEMBOURG INSTITUTE OF SCIENCE AND TECHNOLOGY (LIST)
Address of Applicant :5, avenue des Hauts-Fourneaux 4362 Esch-sur-Alzette Luxembourg
(72)**Name of Inventor :**
1)VERGE, Pierre
2)ADJAOUD, Antoine
3)SHAPLOV, Alexander
4)PUCHOT, Laura
5)GONZALEZ GUTIERREZ, Joamin
6)JEHL, Charles

(57) Abstract :
The invention relates to a process for synthesizing an ester and acrylate moieties- containing benzoxazine monomer, comprising the following steps consisting of: a) reacting a phenolic-hydroxyl group containing compound, comprising at least one R* group on the phenolic ring with a carboxylic acid compound, at a temperature of from 25°C to 200°C, during 1h-72h, in the presence of a catalyst of Bronsted acid type and under inert atmospheric conditions, resulting in a phenol terminated oligomer or molecule, b) reacting the phenol terminated oligomer or molecule with a mixture of an amino- alcohol of formula (V), an aldehyde compound selected from formaldehyde and paraformaldehyde and a primary amine at a temperature of from 50°C to 200°C, during 1h-12h, under inert atmospheric conditions, providing a compound of formula (VII), and c) reacting the compound obtained in step b) with a compound bearing acrylate or methacrylate groups.

No. of Pages : 27 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/12/2025
(21) Application No.202537126117 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : A METHOD FOR SURFACE-MODIFYING CARBONACEOUS PARTICLES

(51) International classification	:C01B 32/21, C23C 16/26
(31) Priority Document No	:20230598
(32) Priority Date	:24/05/2023
(33) Name of priority country	:Norway
(86) International Application No Filing Date	:PCT/NO2024/050124 :22/05/2024
(87) International Publication No	:WO 2024/242573
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)VIANODE AS
Address of Applicant :Karenslyst allé 11 N-0278 Oslo Norway
(72)**Name of Inventor :**
1)DEVENEY, Bridget Catherine
2)TANG, Zhanlei
3)MUTHUSWAMY, Navaneethan

(57) Abstract :
The invention describes a method for surface-modifying carbonaceous particles, the method comprising the steps of agglomerating carbonaceous particles by mixing the carbonaceous particles with a non-carbonized bio-based binding agent, heating the agglomerated carbonaceous particles at a rate of at least 25 °C per minute to a temperature T, and carbonizing the agglomerated carbonaceous particles at the temperature T in a gaseous environment comprising a hydrocarbon-containing gas The invention also describes a graphite anode material.

No. of Pages : 13 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/12/2025
(21) Application No.202537127167 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : PROCESS

(51) International classification	:C11D 3/22, C11D 3/37, C11D 17/04
(31) Priority Document No	:PCT/CN2023/100121
(32) Priority Date	:14/06/2023
(33) Name of priority country	:China
(86) International Application No	:PCT/EP2024/065145
Filing Date	:03/06/2024
(87) International Publication No	:WO 2024/256196
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)UNILEVER GLOBAL IP LIMITED
Address of Applicant :Port Sunlight Wirral, Merseyside CH62 4ZD U.K.
(72)**Name of Inventor :**
1)CAO, Wei
2)CHEN, Yanchao
3)HU, Fangping

(57) Abstract :
Process is disclosed comprising the steps of: preparing a bacterial cellulose premix, wherein the bacterial cellulose premix comprises bacterial cellulose and water at a weight ratio from 1:1200 to 1:300; separately preparing a copolymer premix, wherein the copolymer is polymerized from monomers comprising: (i) at least one ethylenically unsaturated carboxylic acid; and (ii) at least one C1-C5 alkyl ester and/or at least one C1-C5 hydroxyalkyl ester of acrylic acid or methacrylic acid, wherein the copolymer premix comprises copolymer and water at a weight ratio from 1:30 to 1:3; and adding the copolymer premix to the bacterial cellulose premix.

No. of Pages : 48 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025
(21) Application No.202537128519 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : DATA STREAM DEINTERLEAVING METHOD, DEVICE, AND SYSTEM

(51) International classification :H04L 1/00
(31) Priority Document No :202310773216.0
(32) Priority Date :27/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/101414
Filing Date :25/06/2024
(87) International Publication No :WO 2025/002132
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)HUAWEI TECHNOLOGIES CO., LTD.
Address of Applicant :Huawei Administration Building Bantian, Longgang District Shenzhen, Guangdong 518129 China
(72)**Name of Inventor :**
1)HE, Xiang
2)REN, Hao

(57) Abstract :
Provided is a data stream deinterleaving method. The method comprises: acquiring a first interleaved data stream encoded by forward error correction (FEC); on the basis of the interleaving granularity of the first interleaved data stream, obtaining N sub-data streams corresponding to the first interleaved data stream, N being the interleaving depth of the first interleaved data stream, and N being a positive integer greater than 1; determining a deinterleaving position on the basis of the FEC codeword boundaries of at least two sub-data streams among the N sub-data streams; and obtaining a first deinterleaved data stream on the basis of the deinterleaving position and the first interleaved data stream. By means of the method, deinterleaving can be completed without inserting additional fixed data segments specially used for looking for the deinterleaving position, and data can be correctly restored. Thus, addition of data is avoided, hardware resources are saved, deinterleaving efficiency is improved, transmission costs are reduced, and network efficiency is improved.

No. of Pages : 48 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025
(21) Application No.202537128551 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : TRANSMISSION METHOD FOR PRECODING MATRIX AND COMMUNICATION APPARATUS

(51) International classification :H04B 7/0456
(31) Priority Document No :202310838925.2
(32) Priority Date :07/07/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/099914
Filing Date :18/06/2024
(87) International Publication No :WO 2025/011285
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)HUAWEI TECHNOLOGIES CO., LTD.
Address of Applicant :Huawei Administration Building, Bantian, Longgang District Shenzhen, Guangdong 518129 China
(72)**Name of Inventor :**
1)YAN, Mao
2)XIU, Yue
3)CHEN, Lei

(57) Abstract :
The present application provides a transmission method for a precoding matrix and a communication apparatus, for use in reducing feedback overhead of channel information and power consumption of a terminal device. The method comprises: receiving first configuration information, the first configuration information being used for configuring resources of K port groups, each of the K port groups comprising a plurality of antenna ports, and K being a positive integer; and sending first precoding matrix indication (PMI) information, the first PMI information being determined on the basis of P groups of channel information, the P groups of channel information being determined on the basis of reference signals received on the resources of the K port groups, and P being an integer greater than 1.

No. of Pages : 62 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/12/2025
(21) Application No.202538124921 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ENGINE UNIT AND VEHICLE

(51) International classification	:H02K 21/22, H02K 7/00, H02K 29/03, F02N 11/04
(31) Priority Document No	:2012-262546
(32) Priority Date	:30/11/2012
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2013/082302 :21/11/2013
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202538021129 :08/03/2025

(71)**Name of Applicant :**
1)YAMAHA HATSUDOKI KABUSHIKI KAISHA
Address of Applicant :2500 Shingai, Iwata-shi, Shizuoka 4388501 Japan Japan
(72)**Name of Inventor :**
1)NISHIKAWA, Takahiro
2)HINO, Haruyoshi
3)FURUTA, Hideki

(57) Abstract :
Provided is an engine unit that achieves improvement in both engine startability and vehicle mountability without use of a swing-back function and a decompression function, and, when used in combination with the swing-back function and/or the decompression function, achieves further improvement in the engine startability and the vehicle mountability. An engine unit mounted to a vehicle includes a starter motor. A flywheel provided in the starter motor includes magnetic pole faces that are provided on inner circumferential surfaces of permanent magnet parts with respect to a radial direction of the starter motor. The magnetic pole faces are arranged side by side in a circumferential direction of the starter motor. The number of the magnetic pole faces is more than 2/3 of the number of slots. At least at a time of starting a four-stroke engine body, a control device changes a current supplied to a winding of each phase, to thereby enable the flywheel to rotate with overcoming of a high-load region.

No. of Pages : 67 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/12/2025
(21) Application No.202538124928 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : ENGINE UNIT AND VEHICLE

(51) International classification	:H02K 21/22, H02K 7/00, H02K 29/03, F02N 11/04
(31) Priority Document No	:2012-262546
(32) Priority Date	:30/11/2012
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2013/082302 :21/11/2013
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202538021129 :08/03/2025

(71)**Name of Applicant :**
1)YAMAHA HATSUDOKI KABUSHIKI KAISHA
Address of Applicant :2500 Shingai, Iwata-shi, Shizuoka 4388501 Japan Japan
(72)**Name of Inventor :**
1)NISHIKAWA, Takahiro
2)HINO, Haruyoshi
3)FURUTA, Hideki

(57) Abstract :
Provided is an engine unit that achieves improvement in both engine startability and vehicle mountability without use of a swing-back function and a decompression function, and, when used in combination with the swing-back function and/or the decompression function, achieves further improvement in the engine startability and the vehicle mountability. An engine unit mounted to a vehicle includes a starter motor. A flywheel provided in the starter motor includes magnetic pole faces that are provided on inner circumferential surfaces of permanent magnet parts with respect to a radial direction of the starter motor. The magnetic pole faces are arranged side by side in a circumferential direction of the starter motor. The number of the magnetic pole faces is more than 2/3 of the number of slots. At least at a time of starting a four-stroke engine body, a control device changes a current supplied to a winding of each phase, to thereby enable the flywheel to rotate with overcoming of a high-load region.

No. of Pages : 66 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025
(21) Application No.202538128787 A
(43) Publication Date : 09/01/2026

(54) Title of the invention : METHOD AND APPARATUS FOR SAVING POWER OF USER EQUIPMENT IN WIRELESS COMMUNICATION SYSTEM

(51) International classification	:H04W 52/02, H04W 72/12
(31) Priority Document No	:10-2019-0051866
(32) Priority Date	:02/05/2019
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2020/005899 :04/05/2020
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202137038521 :25/08/2021

(71)**Name of Applicant :**
1)SAMSUNG ELECTRONICS CO., LTD.
Address of Applicant :129, Samsung-ro, Yeongtong-gu, Suwon-si, Gyeonggi-do 16677 Republic of Korea Republic of Korea
(72)**Name of Inventor :**
1)KIM, Taehyoung
2)BAE, Taehan

(57) Abstract :
An operating method of a user equipment (UE) to save power of the UE in a wireless communication system is provided. The operating method includes receiving wake up signal (WUS) configuration information from a base station (BS), monitoring a physical downlink control channel (PDCCH) based on the WUS configuration information, and stopping monitoring the PDCCH based on the WUS configuration information and operating in a short discontinuous reception (DRX) cycle, when a certain event occurs in Active time.

No. of Pages : 82 No. of Claims : 8

CONTINUED TO PART- 3